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25 February, 2015

6 Phalguna, 1936 (Saka)

PARLIAMENTARY DEBATES
RAJYA SABHA
OFFICIAL REPORT
CONTENTS

Demand for discussion on leakage of Confidential Papers of important Ministries
of the country (page 1)

Papers Laid on the Table (pages 1-2)

Report of the Department-related Parliamentary Standing Committee on Human
Resource Development — *Presented* (page 2)

Statements of the Department-related Parliamentary Standing Committee on
Agriculture — *Presented* (pages 2-3)

Clarifications on the Statement by Minister (pages 3-20)

Oral Answers to Questions (pages 20-57)

Written Answers to Starred Questions (pages 57-71)

Written Answers to Unstarred Questions (pages 71-312)

Motion of Thanks on the President's Address (pages 313-429)

[P.T.O.]

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Special Mentions —

Demand to give status of Classical Language to Marathi (pages 429-430)

Demand to take necessary steps to upgrade Tirunelveli Medical College Hospital as a medical institute of national importance (page 430)

Demand to create a separate Ministry for OBCs at Union level (page 431)

Demand to take suitable measures for inclusion of people belonging to certain castes of Uttar Pradesh in the Scheduled Castes category (pages 431-432)

Demand to bring a legislation to address the problem of communal violence in the country (pages 432-433)

RAJYA SABHA

Wednesday, the 25th February, 2015/6th Phalguna, 1936 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

DEMAND FOR DISCUSSION ON LEAKAGE OF CONFIDENTIAL PAPERS OF IMPORTANT MINISTRIES OF THE COUNTRY

MR. CHAIRMAN: Now, Papers to be laid on the Table. ...(Interruptions)...

श्री नरेश अग्रवाल (उत्तर प्रदेश) : सर, एक मिनट ...(व्यवधान)...

श्री सभापति : पहले पेपर्स ले हो जाने दीजिए ।

श्री नरेश अग्रवाल : सर, हमने नोटिस दिया है कि देश के महत्वपूर्ण मंत्रालयों के तमाम गोपनीय पेपर्स लीक हुए हैं । श्रीमन्, यह देश की सुरक्षा का सवाल है ।

श्री सभापति : आप उस पर डिस्कशन डिमांड कीजिए ।

श्री नरेश अग्रवाल : सर, सरकार तमाम कॉर्पोरेट जगत के लोगों को बचा रही है । सरकार बड़े-बड़े लोगों को तो बचा रही है, लेकिन छोटे क्लर्कों को बंद कर रही है ।

श्री सभापति : नरेश जी, आप इस विषय पर डिस्कशन की डिमांड कीजिए ।

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नकवी) : सभापति जी, माननीय सदस्य इस मुद्दे पर चर्चा करना चाहते हैं, सरकार हर मुद्दे पर चर्चा के लिए तैयार है । हम जासूसी और जासूसी के जेम्स बांडों का पता लगा रहे हैं, उन्हें जेल भेज रहे हैं । आप नोटिस दीजिए, हम चर्चा करेंगे ।

श्री नरेश अग्रवाल : हम नोटिस दे देंगे ।

श्री सभापति : आप नोटिस दे दीजिए ।

श्री प्रमोद तिवारी (उत्तर प्रदेश): सर, मेरा भी नोटिस स्वीकार कर लीजिए ।

SHRI P. RAJEEVE (Kerala): Sir, the RSS Chief has made a serious charge against Mother Teresa. This will have serious repercussions ...(Interruptions)...

MR. CHAIRMAN: Mr. Rajeeve, please, this is not the time for it. You will get ample opportunities to raise it. Now, Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Phoenix Overseas Limited

THE MINISTER OF STATE OF THE MINISTRY OF PETROLIUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): Sir, I lay on the Table, a

copy (in English and Hindi) of the Production Sharing Contract (PSC) between the Government of India (Ministry of Petroleum and Natural Gas) and Oil and Natural Gas Corporation Limited (ONGC) and Phoenix Overseas Limited, with respect to Contract Area identified as Block RJ-ON/6.

[Placed in Library. See No. L.T. 1846/16/15]

Notifications of the Ministry of Home Affairs

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): Sir, I lay on the Table—

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (3) of Section 141 of the Border Security Force Act, 1968:—

(1) G.S.R. 18 (E), dated the 9th January, 2015, publishing the Border Security Force, Air Wing, Non-Gazetted (Combatised), Group 'B' and Group 'C' Posts Recruitment (Amendment) Rules, 2015.

(2) G.S.R. 17 (E), dated the 9th January, 2015, publishing the Border Security Force, Headquarters (Public Relations Officer) Recruitment Rules, 2015. [Placed in Library. See No. L.T. 1806/16/15]

- (ii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 35 (E), dated the 16th January, 2015, publishing the Citizenship (Amendment) Rules, 2015, under sub-section (4) of Section 18 of the Citizenship Act, 1955. [Placed in Library. See No. L.T. 1803/16/15]

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

डा० सत्यनारायण जटिया (मध्य प्रदेश) : महोदय, मैं किशोर न्याय (बालकों की देखरेख और संरक्षण) विधेयक, 2014 के संबंध में विभाग संबंधित मानव संसाधन विकास संबंधी संसदीय स्थायी समिति का दो सौ चौंसठवां प्रतिवेदन (अंग्रेजी तथा हिंदी में) प्रस्तुत करता हूँ।

STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON AGRICULTURE

SHRI MOHD. ALI KHAN (Andhra Pradesh) : Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements of the Department-related Parliamentary Standing Committee on Agriculture (2014-15):—

- (i) Fifty-third Report on action taken by the Government on the recommendations contained in their Thirty-sixth Report on 'Optimisation of Employment Generation Potential of Animal Husbandry Sector'; and
- (ii) Fifty-fourth Report on action taken by the Government on the recommendations contained in their Forty-eighth Report on 'Demands for Grants (2013-14)' of the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).

CLARIFICATIONS ON THE STATEMENT BY MINISTER

Re. Outbreak of H1N1 seasonal influenza (Swine Flu) and steps taken by Government of India in this regard

MR. CHAIRMAN: As decided yesterday, we shall seek the clarifications, and give sufficient time to the hon. Minister to respond to the queries raised, and we will conclude this by the time we come to the Question Hour. Thank you. Dr. T. Subbarami Reddy, not present. Next Shri Basawaraj Patil.

श्री बसावाराज पाटिल (कर्णाटक) : माननीय सभापति जी, सरकार ने बहुत से अच्छे कदम उठाए हैं, फिर भी इस संबंध में हॉस्पिटल्स में बड़ी मात्रा में आम लोगों से मनमाने बिल वसूल किए जा रहे हैं। सरकार का कहना है कि हमने इस संबंध में एक निश्चित डायरेक्शन सभी राज्यों को दी है, लेकिन वस्तुस्थिति यह है कि वहां पर लोगों से मनमाने पैसे वसूले जाते हैं। इस बारे में सरकार की ओर से और ठोस कार्यवाही की जानी चाहिए। सामान्य जनता को बिल्स की वसूली में और ज्यादा परेशानी न हो, इसके लिए मैं सरकार से आग्रह करता हूं कि वह इस दिशा में और ठोस कदम उठाए।

SHRI ANANDA BHASKAR RAPOLU (Telangana): Mr. Chairman, Sir, across the nation several youth and young children are being seen wearing masks over their noses and mouths. The Swine Flu has been a new-found complication since 2009 across several nations. In India, it has become a very serious epidemic. Today, we hear that almost all public schools, including the famous Doon School, have closed as a precautionary measure against Swine Flu or the Seasonal Influenza H1N1. The private healthcare system has been taking undue advantage of the situation as the Government healthcare system has failed miserably in the country. More than 1,000 deaths have already been recorded, and lakhs of people are suffering from the complications of the Swine Flu. There is news across several institutions that some vaccine has been developed. But there is also the contrary view that the vaccine won't be required at all if the Indian Systems of Medicine — the Ayurveda, Homoeopathy and Unani — are made proper use of; there won't be much necessity of this vaccine. But the Union Government is yet to respond to that. They have

circulated information about just the allopathic treatment and the availability of allopathic medicine. But the Indian Systems of Medicine...

MR. CHAIRMAN: Please raise your query.

SHRI ANANDA BHASKAR RAPOLU: Yes, Sir. I am coming to that.

The Indian Systems of Medicine, Unani and Homoeopathy offer immediate remedial measures for such an epidemic. But the Government has not at all mentioned this in their communication, through their advertisements or in any other format. This has thrown a challenging situation.

MR. CHAIRMAN: Please raise your question.

SHRI ANANDA BHASKAR RAPOLU: The Union Government has failed to utilize the Indian Systems of Medicine. They must take immediate remedial measures including the utilization of Ayurveda, Unani and Homeopathy.

MR. CHAIRMAN: Thank you. Shri Ahmed Patel.

श्री अहमद पटेल (गुजरात): सभापति महोदय, हेल्थ मिनिस्टर ने कल H1N1 Seasonal Influenza पर जो बयान दिया था, उस पर मैं उनसे कुछ क्लैरिफिकेशंस चाहूंगा। मंत्री जी ने यह जो बयान दिया है, मेरे ख्याल से यह बहुत ही कैजुअल बयान है। इसमें यह दिखाने की कोशिश की गई है कि it is a seasonal problem instead of epidemic. मेरे ख्याल से इसे बहुत ही सीरियसली लेने की जरूरत है। इस बयान में मीडिया की तरफ भी इशारा है कि उन्होंने एक भय का वातावरण पैदा किया और यह एक तरह से ब्लेम करने की कोशिश की गई है। मेरे ख्याल से यह बात सही नहीं है। अगर मीडिया ने जो भय दिखाया तो उसको एकनोलॉज करना चाहिए था और इसको सीरियसली लेना चाहिए था।

सभापति जी, जहां तक मेरे गृह प्रदेश का सवाल है, मैं समझता हूँ कि ग्राउंड रियेलिटी कुछ डिफरेंट नहीं है। मैं पीछे दो दिन वहां पर था, ट्राइबल एरिया में भी था, अहमदाबाद शहर में भी था। पूरी दुनिया में जितने केसेज हुए हैं, उनमें 40 प्रतिशत हमारे देश के हैं। हमारे देश में इससे करीब 14 हजार लोग प्रभावित हुए हैं, करीब 800 से 900 लोग मारे गए हैं, जिनकी मृत्यु हुई है। मेरे ख्याल से इसे बहुत गंभीरता से लेने की जरूरत है। मंत्री जी ने कहा कि सारी फैसिलिटीज़ अवेलेबल हैं, चाहे H1N1 मास्क का सवाल है, या वैक्सीनेशन का सवाल है, या लेबोरेटरीज में बाकी कैमिकल्स का है, लेकिन मुझे दुख के साथ कहना पड़ता है कि जिला स्तर की बात तो छोड़िए, देहात में और बाकी शहरों में स्वाइन फ्लू टेस्टिंग की जो लेबोरेटरीज हैं, वहां जो टेस्टिंग होनी चाहिए, उसकी भी सुविधा उपलब्ध नहीं है। इसके लिए लोगों को कैपिटल में जाना पड़ता है। तो आप इसके बारे में क्या सोचते हैं? केरल ने इसको बहुत अच्छी तरह से टैकल किया है। केरल का मॉडल भी हमारे सामने है। क्या उस मॉडल को सामने रखते हुए हम बाकी स्टेट्स को भी हिदायत देंगे? ये जो आंकड़े हैं, वह जो स्टेट्स ने फीडबैक दिया है, उसी के आधार पर हैं। क्या हम कोई ऐसा सर्वे करेंगे या कोई ऐसा मॉनिटरिंग सिस्टम बनाएंगे या कोई ऐसा मैकेनिज्म बनाएंगे, जिससे सही आंकड़े सामने आए? स्थिति बहुत ही गंभीर है, जिसको मेरे ख्याल से बहुत ही सीरियसली लेने की जरूरत है।

सर, खासतौर से मैं एक और चीज कहना चाहूंगा। यहां पर मंत्री जी ने अपने बयान में co-morbid conditions of the victims के बारे में बात की है। He has said that many of the deaths in cases of Swine Flu have been attributed to co-morbid conditions of the affected patients. Which are the most vulnerable groups? ये गुप्स क्या हैं? And what is the fate of those that have the prevailing disease and those that don't? तो कम से कम गुप्स के बारे में भी पता करना चाहिए। महोदय, हैल्थ मिनिस्ट्री ने रेडियो, टी.वी. और अन्य जगह पर एडवर्टाइजमेंट दी थी, लेकिन प्रधान मंत्री जी तो सोशल मीडिया के काफी नजदीक थे। वे उसके बहुत हिमायती हैं और उन्होंने डिजिटल इंडिया की भी बात कही है। जहां तक मेरी जानकारी है, मैं चाहता हूं कि मैं गलत साबित होऊं, लेकिन मैं बताना चाहता हूं कि हैल्थ मिनिस्ट्री का कोई ट्विटर हैंडल ही नहीं है। अब मुझे पता नहीं यह बात कितनी सही है और कितनी गलत। ऐसी चीजों को भी ध्यान में रखने की जरूरत है। मैं चाहता हूं कि खासतौर से कोई ऐसा एक हैल्थ मैकेनिज्म हो या नैशनल हैल्थ इमर्जेंसी के बारे में कोई ऐसा प्लान बने, ताकि जब भी ऐसे कोई इंसीडेंट हों, तो उन्हें टैकल किया जा सके। आपको पता ही होगा कि पहले भी ऐसा हुआ है। स्वाइन फ्लू पहले भी हुआ था और उसे अच्छी तरह से टैकल किया गया था। इसलिए इसे गम्भीरता से लेकर इस बारे में कोई ऐसा सिस्टम बनाना चाहिए, ताकि लोगों को जो तकलीफ है, वह दूर हो सके। उन्हें कम से कम मास्क, वैक्सीनेशन और अन्य चीजें सही तरीके से मिल सकें। मैं मंत्री महोदय से आग्रह करूंगा कि वे इस बारे में ध्यान दें, वे इस बारे में कुछ क्लैरिफिकेशन दें और सिस्टम को ठीक करने की कोशिश करें।

श्री प्रमोद तिवारी (उत्तर प्रदेश): माननीय सभापति महोदय, मैं आपके माध्यम से स्वास्थ्य मंत्री के ध्यान में लाना चाहता हूं कि इन्होंने और इनकी सरकार ने स्वयं स्वीकार किया है कि 800 से ज्यादा मौतें स्वाइन फ्लू से हुई हैं, जबकि वास्तविक संख्या हजारों में है, क्योंकि देहात में, ग्रामीण अंचल में जो मौतें हुई हैं, वहां तो यह बीमारी डिटेक्ट ही नहीं हो पाई, डायगनोस भी नहीं हो पाई और लोग मर गए। इस बीमारी में मरने वाले लोगों की संख्या की भयंकरता को देखना चाहिए, जिसमें कई हजार लोग मरे हैं। उसका कारण यह है कि ग्रामीण क्षेत्रों में और देश के दूरदराज के क्षेत्रों में भारत सरकार किसी भी प्रकार की स्वास्थ्य सुविधाएं पहुंचाने में पूरी तरह असफल रही है। इसलिए मैं माननीय मंत्री जी से जानना चाहता हूं कि क्या मंत्री जी यह बताएंगे कि स्वाइन फ्लू का पहला मरीज कब डायगनोस हुआ और कहां डायगनोस हुआ? दूसरी बात मैं मंत्री जी के ध्यान में लाना चाहता हूं कि आप स्वशासन की बहुत बात करते हैं और गुजरात मॉडल पूरे देश में फैलाना चाहते हैं, सबसे ज्यादा लोग इसके कारण गुजरात में ही मरे हैं और उसके बाद राजस्थान और मध्य प्रदेश का नंबर आता है और इत्तफाक से या दुर्भाग्य से...

श्री सभापति : कृपया क्वेश्चन पूछिए।

श्री प्रमोद तिवारी: सर, मैं प्रश्न ही पूछ रहा हूं। मैं आपके माध्यम से मंत्री जी से जानना चाहता हूं कि गुजरात, राजस्थान और मध्य प्रदेश की सरकारों ने ठीक ढंग से इस पर नियंत्रण नहीं किया, तो क्या वे उन्हें सुझाव देंगे, क्योंकि सुझाव देने से ज्यादा वे कुछ नहीं कर सकते हैं कि इस बीमारी को गुजरात तक ही सीमित रखें। श्री अहमद पटेल मुझे माफ करेंगे कि वे इस बीमारी को गुजरात तक ही रखते, तो बेहतर होता। वहां तो गुजरात के हैल्थ मिनिस्टर और विधान सभा के स्पीकर को भी स्वाइन फ्लू हो गया, सब को हो गया। इसलिए मैं सिर्फ

[श्री प्रमोद तिवारी]

यह जानना चाहता हूं और उन्हें बताना चाहता हूं कि अभी वे उत्तर प्रदेश गए थे। वहां के मुख्य मंत्री जी ने उनसे कहा था और सरकार ने भी कहा था कि उन्हें बहुत सहायता चाहिए, तो आप क्या उत्तर प्रदेश को सहायता उपलब्ध करा रहे हैं? मैं आपसे यह जानकारी भी चाहूंगा कि देश में स्वाइन फ्लू का पहला मरीज कब और कहां डायगनोस हुआ और इसमें मरने वालों की जो वास्तविक संख्या है, कृपया उसे भी एक बार सदन को बताने की कृपा करें।

श्री नरेश अग्रवाल (उत्तर प्रदेश): चेयरमैन साहब, माननीय मंत्री जी ने जो वक्तव्य दिया है, वह कहीं न कहीं ऐसा लगता है कि केवल औपचारिकता है और इसे उन्होंने गंभीरता से नहीं लिया है। यहां बोलने वाले साथियों ने कहा कि कितनी मौतें इस बीमारी के कारण हुईं और कितनी मौतों के अपेक्षित होने की बात मंत्री जी ने स्वीकार की और कितने लोग अभी भी इससे प्रभावित हैं। मेरे ख्याल से हिन्दुस्तान में प्रति वर्ष, चाहे स्वाइन फ्लू हो, चाहे डेंगू हो, चिकनगुनिया हो, जो हमारे पूर्वांचल और गोरखपुर में बहुत होता है, मेनिनजाइटिस हो, प्लेग हो और अब इबोला एक नया रोग आ गया है, यह भी कुछ लोगों को हुआ, तो ये कुछ ऐसे रोग हैं, जो हर साल हिन्दुस्तान में फैलते हैं। हम लोग हर साल इनके ऊपर डिस्कशन करके ही रह जाते हैं। क्या इन रोगों की कोई रोकथाम नहीं हो सकती? विश्व के अनेक देशों ने इस प्रकार के रोगों के होने पर हमेशा के लिए रोकथाम कर दी है, लेकिन लगता है कि हिन्दुस्तान में हर साल रोग आएंगे, लोग मरेंगे, पार्लियामेंट में डिस्कशन होगा, अखबारों में छप जाएगा और देश के तमाम लोग शहीद होते चले जाएंगे। मंत्री जी, मैं आपसे जानना चाहता हूं कि प्रति वर्ष आने वाले जो ये रोग हैं, इनके बारे में आपको यह भी पता है कि डेंगू कब आता है, स्वाइन फ्लू कब आता है, प्लेग कब आएगा, मेनिनजाइटिस कब आएगा, तो क्या आप इसके लिए कोई परमानेंट सॉल्यूशन निकाल सकते हैं या क्या आप हैल्थ डिपार्टमेंट की कोई ऐसी कमेटी नहीं बना सकते हैं? आई.ए.एस. की नहीं बनाइएगा, कमेटी टॉप डॉक्टर्स की बनाइए, क्योंकि इस देश में आई.ए.एस. को मान लिया गया है कि वे ही सब कुछ हैं। मैं भी मंत्री रहा हूं, मेरा आपको यह सुझाव है कि सर्वोच्च डॉक्टर्स की एक ऐसी कमेटी बनाइए, जो इसके बारे में एक परमानेंट सॉल्यूशन देश को दे सके। फिर स्वास्थ्य विभाग उस सॉल्यूशन को लागू करे। क्या आप इससे सहमत हैं? साथ ही साथ मैं माननीय स्वास्थ्य मंत्री जी से कहना चाहता हूं कि मैंने पिछली बार एमपीज़ के लिए मुद्दा उठाया था कि एमपीज़ को भी मेडिसिन्स वगैरह देने के संबंध में एक नया जी.ओ. आया था। आपके गुजरात के मिनिस्टर, जो हेल्थ मिनिस्टर हैं, वे ही अफेक्टेड हो गए। तमाम आई.ए.एस. जो हैं, वे अफेक्टेड हो गए। तो जो एमपीज़ की दवा वाला मामला उठा था, मैं चाहूंगा कि इसके बारे में भी आप आज जवाब दे दें कि आपने उस जी.ओ. में कोई परिवर्तन किया है या नहीं किया है?

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Sir, in the context of clarifications on the statement, the steps taken by the Government of Tamil Nadu may be taken note of by the Central Government because effective preventive measures are in place in the State of Tamil Nadu as per the directions and guidance of hon. Amma. Accordingly, all the 24 hours, the Control Rooms are in operation. Also, we are obtaining fever surveillance reports relating to each and every case. Now the hon. Member, Shri Ahmed Patel, has rightly pointed out that poor people have to

necessarily go to the capital of the State for treatment. But, in our State, in every medical college, we are having a separate unit, and also in each and every district headquarter, we are having a separate unit to control and monitor this Swine Flu. That must be taken note of by the Central Government as well as by this august House. This is a very vital aspect. Also, we are having four lakhs of Tamiflu tablets and 7,000 Personal Protective Equipments in Tamil Nadu. And, at every State entry points as well as in airports, we are having screening camps. In this way, we are, effectively, controlling the Swine Flu. So, as per the directions and guidance of *Makkal Muthalvar*, hon. Amma, our State Government is doing everything to control the Swine Flu.

श्री के.सी. त्यागी (बिहार) : सर, वर्ल्ड हेल्थ ऑर्गेनाइजेशन के ज़रिए हमें पता लगता है कि हमारे देश में भी बीमारियां हैं। उसकी रिपोर्ट छपती है तो इन्फ्लुएंज़ा, मलेरिया, टी.बी., स्वाइन फ्लू और जैसा नरेश जी जिक्र कर रहे थे - इबोला का पता लगता है कि ये बीमारियां यहां पर भी हैं। डब्ल्यू.एच.ओ. के मुताबिक हेल्थ केयर के मामले में हमारी हालत अंगोला, नाइजीरिया और बंगलादेश जैसी है और एक साजिश के तहत, इस देश के जितने भी प्राइमरी हेल्थ सेंटर्स हैं, वे सब बरबाद हो चुके हैं। पहले ये जिला परिषद के होते थे, राज्य सरकारों के होते थे, अब उन सबका स्थान प्राइवेट हॉस्पिटल्स और नर्सिंग होम्स ने ले लिया है। ...**(व्यवधान)**...

श्री तपन कुमार सेन (पश्चिमी बंगाल) : पी.पी.पी.

श्री के.सी. त्यागी : पी.पी.पी.—मेरे वामपंथी दोस्त ठीक कह रहे हैं। अब गांवों में कोई अस्पताल नहीं बचा है। जुकाम पांच हजार रुपए में ठीक होता है, बुखार दस हजार रुपए में ठीक होता है, बच्चे की एक लाख रुपए में डिलीवरी होती है, तो किन लोगों के लिए ये अस्पताल बने हैं? किनके इलाज हो रहे हैं? 2009 में भी यह स्वाइन फ्लू की बीमारी देश में आई थी और उस समय तीन हजार से ज्यादा मौतें हुई थीं। सरकार यह हो या वह हो, मरने वाले कुछ खास तबकों के लोग हैं, जिनकी एप्रोच अस्पताल तक नहीं है। तब यू.पी.ए. की सरकार थी। हम यह भेद नहीं करते हैं कि यह बीमारी यू.पी.ए. के समय की है या एन.डी.ए. के समय की है, किस राज्य में है, किस राज्य में नहीं है, क्योंकि बीमारी की न कोई जाति होती है, न कोई धर्म होता है।

श्री सभापति : क्लैरिफिकेशन पूछिए।

श्री के.सी. त्यागी : सर, जो लैब्स हैं, वे पांच हजार रुपए से ज्यादा चार्ज कर रहे हैं, जबकि हमारा जो सी.जी.एच.एस. का लैब है, उसका कहना है कि एक हजार रुपए में जांच हो जानी चाहिए। ऑल इंडिया मेडिकल इंस्टीट्यूट के बराबर में छः हजार रुपए में जांच हो रही है, तो कॉमन आदमी वहां कैसे जा सकता है, जिसकी आय ही उतनी नहीं है? दूसरा, मेरा यह कहना है कि जो वैक्सीन है, वह सरकारी आंकड़ों के मुताबिक नर्सों और डॉक्टरों को भी अभी नहीं लगाई गई है। सर, सौ रुपए का मास्क आता है। उसकी बाजार में इतनी कालाबाजारी है कि कम से कम 300 रुपए में वह मास्क इस समय अवेलेबल है। सर, मैक्सिको से यह स्वाइन फ्लू शुरू हुआ और 2 लाख से भी ज्यादा लोग इससे मारे गए हैं। मैं मंत्री महोदय से कहना चाहता हूं कि यह जो एन-95 मास्क है, कम से कम इस मास्क की तीमारदारों के लिए, मरीजों के लिए,

[श्री के.सी. त्यागी]

विज़िटर्स के लिए, डॉक्टर्स के लिए, नर्सिज़ के लिए उपलब्धता करायी जाए। स्वास्थ्य विभाग ने इसका नोटिस नहीं लिया है। इसके कई बार संकेत पाए गए थे। दिल्ली गवर्नमेंट का कहना है कि न दवाई का इंतज़ाम किया गया और न ही वैक्सीन का इंतज़ाम किया गया और प्राइवेट नर्सिंग होम्स की लूट जारी है। दिल्ली गवर्नमेंट के डायरेक्टर, हेल्थ के मुताबिक इस वर्ष न तो केंद्र सरकार ने वैक्सीन की सप्लाई की।

श्री सभापति : आप सवाल पूछ लीजिए। समय कम है।

श्री के.सी.त्यागी : सर, इस सिस्टम से मेरा सवाल यही है कि एक तो जब 2009 में स्वाइन फ्लू हुआ था, तब से लेकर अब तक की सरकारों ने इस बारे में क्या किया? दूसरा, मास्क की अवेलेबिलिटी क्या होगी? तीसरा, इसके जो और संभावित खतरे हैं, उनके लिए सरकार ने क्या precautionary measures लिए हैं या World Health Organization की कोई नयी डायरेक्शन आएगी, उसके बाद ही सरकार इस विषय पर विचार करेगी?

श्री नरेंद्र कुमार कश्यप (उत्तर प्रदेश) : सभापति जी, माननीय मंत्री जी ने जो रिपोर्ट सदन में रखी है, उस रिपोर्ट के आधार पर जो सात सालों का रिकॉर्ड सदन में पेश किया गया है, उसके अनुसार 4,982 मौतें होने की इन्फॉर्मेशन हाउस को मिली है और 65,000 से ज्यादा रोगियों की सूचना सदन को मिली है। पिछले पांच सालों में इस साल सबसे ज्यादा मौतों की सूचना भी हमें मिली है। जो खास बात मैं कहना चाहता हूं, वह यह है कि स्वाइन फ्लू से इतने बड़े पैमाने पर मौतें भी हुई हैं, बीमारी भी हुई है, लेकिन जो इलाज का प्रोसेस और टैस्ट करने की प्रक्रिया और अमाउंट है, उस पर हमने सरकार का बयान सुना कि पांच हजार रुपए में स्वाइन फ्लू का टैस्ट होगा, जैसे सरकार ने बहुत बड़ा तीर मारा कि हम बहुत बड़ी सुविधा देश को दे रहे हैं। महोदय, मैं सदन के संज्ञान में यह बात लाना चाहता हूं कि आज भी हमारे देश में 70 करोड़ लोग ऐसे हैं, जिनकी दैनिक आमदनी केवल 40 रुपए है। 40 रुपए रोज कमाने वाला व्यक्ति क्या पांच हजार रुपए में अपना टैस्ट कराकर अपनी जान बचाने का प्रयास कर सकता है? महोदय, मैं यह कहना चाहता हूं कि बीमारी गंभीर है और इलाज महंगा है। इससे पहले भी बहुत सी ऐसी बीमारियां हमारे देश में हैं, कैंसर की बात करिए, एड्स की बात करिए, अन्य कई ऐसी बीमारियां हैं, जिनका इलाज इतना महंगा है कि बिना दवाई और इलाज के गरीब लोग मर रहे हैं। सभापति जी, मैं आपके माध्यम से सरकार से गंभीरतापूर्वक अपील करना चाहता हूं कि वे 70 करोड़ लोग, जो बेचारे गरीब हैं, जिनके पास दवाई लेने और टैस्ट कराने के लिए पैसा नहीं है, क्या सरकार स्वाइन फ्लू जैसी गंभीर बीमारियों का टैस्ट सरकार के पैसे पर निशुल्क कराने का कोई प्रावधान करने का इरादा रखती है? क्या सरकार ऐसे गरीब लोगों का ट्रीटमेंट सरकार के पैसे से कराकर निशुल्क कराने का विचार रखती है? महोदय, गाज़ियाबाद के डीएम को स्वाइन फ्लू हुआ। वे बड़े अस्पताल में गए, उनका इलाज हो गया, लेकिन कई गरीब लोग ऐसे हैं जो इलाज के अभाव में मरे हैं, यूपी में मरे हैं, जम्मू में मरे हैं, राजस्थान में मरे हैं, सब प्रदेशों में मरे हैं। महोदय, गरीब बड़े अस्पताल में इलाज कराने के लिए कहा जाएगा? इसलिए मैं आपके माध्यम से सरकार से यह जानना चाहता हूं कि इन गंभीर बीमारियों के इलाज के लिए क्या गरीबों के निशुल्क टैस्ट और इलाज कराने का कोई प्रावधान करने का आश्वासन इस सदन में आएगा? धन्यवाद।

श्री विवेक गुप्ता (पश्चिमी बंगाल): सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से कुछ क्लेरिफिकेशन्स पूछना चाहूंगा। हमारे मित्र नरेश अग्रवाल जी ने जो प्रश्न पूछा है, उसको मैं दोहराना चाहता हूँ कि पहला केस कब रिपोर्ट हुआ था? क्योंकि आपने वैक्सीन के बारे में क्लेरिफिकेशन में लिखा है कि तीन-चार हफ्ते बाद वैक्सीन असर करती है। मैं यह जानना चाहता हूँ कि इसका पहला केस कब डिटेक्ट हुआ था और कब आपने वैक्सीन का प्रयोग शुरू किया? आपने अपनी स्टेटमेंट में कहा है कि वैक्सीन एक साल ही इफेक्टिव रहती है। क्या इसको इम्युनाइजेशन प्रोग्राम में लाया जा सकता है या इस पर कोई रिसर्च एंड डेवलपमेंट किया जा सकता है, जिससे इस वैक्सीन को ज्यादा इफेक्टिव बनाया जा सके?

सर, मंत्री जी ने अपनी स्टेटमेंट में कहा है कि 60 हजार टेंडर किए हैं। क्या इस 60 हजार टेंडर की संख्या के पीछे कोई logic या reason है? यह सिर्फ 60 हजार ही क्यों, कम या ज्यादा क्यों नहीं? क्योंकि हमारे देश की इतनी ज्यादा आबादी है, इतने सारे लोग हैं और जिस-जिस स्टेट में यह स्वाइन फ्लू फैल रहा है, वहां की सब जनसंख्या में फैल सकता है, तो यह 60 हजार का आंकड़ा ही क्यों?

सभापति महोदय, मैं अंत में इतना ही कहना चाहूंगा और मैं ज्यादा समय नहीं लूंगा।

श्री सभापति: थैंक्यू वेरी मच।

श्री विवेक गुप्ता: सर, यह मेरा लास्ट प्वाइंट है। हमारे यहां बंगाल में पांच लोगों की मौत हुई और यह पांच मौत भी हमारे हिसाब से बहुत ज्यादा हैं। सर, हमारे यहां कम मौत होने का कारण डा. बी.सी. राय अस्पताल में एक exclusive isolated ward और यूनिट इसके ट्रीटमेंट के लिए बनाया जाना है। आप चाहें तो इस मॉडल को दूसरे प्रदेशों के साथ शेयर कर सकते हैं या दूसरे प्रदेशों में जो अच्छा मॉडल है, उसे हम लोगों के साथ शेयर करें, ताकि एक भी मौत न हो। धन्यवाद।

श्री संजय राउत (महाराष्ट्र): सर, हमारे हेल्थ मिनिस्टर अनुभवी हैं और काफी काबिल हैं। हेल्थ मिनिस्टर ने कहा है कि डरने की कोई जरूरत नहीं है, सब कुछ कंट्रोल में है। लेकिन पूरे देश में डर पैदा हुआ है, लोग इससे डरे हैं और उनमें रोष भी है क्योंकि मौत का दूसरा नाम स्वाइन फ्लू बन गया है। लगता है कि देश पर कोई आतंकी हमला हुआ है और लोग डरे हुए हैं। जब आतंकी हमला होता है, तो हम उससे लड़ सकते हैं, हिम्मत होती है, लेकिन जिस तरह से पूरे देश में, सभी राज्यों में, जो स्वाइन फ्लू का कोहराम मचा है, इससे लोगों की समझ में नहीं आ रहा है कि उन्हें क्या करना चाहिए।

सर, मैं स्टेटमेंट को देख रहा था। इसके बारे में आंकड़े दिए गए हैं और यह बताया गया है कि कितने लोग मरे हैं और कितने लोग बीमार हैं। लेकिन जम्मू में आई.जी. ऑफिस में तैनात एस.पी. सुनील गुप्ता की स्वाइन फ्लू से मौत हो गई। महाराष्ट्र में भारतीय जनता पार्टी की महिला विधायक मेधा कुलकर्णी स्वाइन फ्लू से जूझ रही हैं। गुजरात विधान सभा के स्पीकर गणपत वसावा स्वाइन फ्लू की चपेट में आ गए। पूरे देश से इस प्रकार की खबरें आ रही हैं। सबसे ज्यादा मौतें गुजरात में हुई हैं। हेल्थ मिनिस्टर को इस पर ध्यान देना चाहिए। हम इसका ठीकरा पाकिस्तान के ऊपर नहीं फोड़ सकते हैं कि यह पाकिस्तान ने किया है, यह बंगलादेश ने किया है। इसके लिए हम जिम्मेदार हैं। जैसा कि श्री के.सी. त्यागी साहब ने कहा कि हमको

[श्री संजय राउत]

बाहर से बताया जाता है कि आपके देश में अब कौन-सी बीमारी फैल रही है। हमें इस बारे में सोचना चाहिए कि बार-बार स्वाइन फ्लू, डेंगू, मलेरिया हमारे देश में क्यों हो रहा है और हमारी हेल्थ मिनिस्ट्री क्या कर रही है? इसके बारे में एक राष्ट्रीय नीति बनाने की जरूरत है। मैं आपको बताना चाहता हूँ कि हमारे महाराष्ट्र में 11 करोड़ की आबादी है और मुम्बई में करीब डेढ़ करोड़ की आबादी है, लेकिन इस बीमारी की टेस्टिंग की फैसिलिटी बहुत कम अस्पतालों में है। जिस टेम्पलू दवा का जिक्र होता है, उसकी आज भी shortage है, बड़े-बड़े शहरों में shortage है, जयपुर में है, बीकानेर में है, मुम्बई के बहुत से अस्पतालों में भी shortage है। मैं माननीय मंत्री जी से यह निवेदन करना चाहता हूँ कि जो गरीब लोग हैं, उनके बारे में आपको अलग से निर्णय करना चाहिए, उनकी पूरी जांच फ्री होनी चाहिए। मैं उत्तर प्रदेश के मुख्य मंत्री श्री अखिलेश यादव जी का बयान पढ़ रहा था कि उत्तर प्रदेश में स्वाइन फ्लू से जो लोग बीमार हैं, उनकी पूरी जांच गवर्नमेंट फ्री में करेगी। यह अच्छी बात है। इसके बारे में एक राष्ट्रीय नीति बननी चाहिए कि जो स्वाइन फ्लू से पीड़ित लोग हैं, जो गरीब लोग हैं, उनकी फ्री में पूरी जांच होनी चाहिए। इस बीमारी को गंभीरता से लेने की आवश्यकता है। ऐसी बीमारी से लड़ने के लिए एक राष्ट्रीय नीति बनाना जरूरी है। धन्यवाद।

SHRI P. RAJEEVE (Kerala): Thank you, Mr. Chairman, Sir, for giving me the opportunity. Together with the Statement, the Minister gave an annexure of cases. In 2009, 27,236 cases had been reported and the death figure was 981. That is, only 3.6 per cent deaths were reported in 2009. But, this year, only for the three months' period, the number of cases reported is 14,673 and the death percentage is 5.73 per cent, that is after doing all these efforts. As per the Minister's statistics, in 2009, the death percentage is only 3.6 per cent, but for the last year, it is 23.26 per cent; now, it is 5.73 per cent. What is the reason for this increase in the rate of death after making all efforts to control this, as is stated in your Statement?

My second point is on taking steps to control this. Actually, the Government slashed the Budget to the health sector by ₹ 6,000 crores during this period. Actually, we need more funds for the Health Ministry to control this disease. But, as per the reports, the Government slashed ₹ 6,000 crores from the Health Ministry Budget. What are the reasons for this? What is the response of the Ministry regarding this?

Sir, as per the Statement, the Minister stated that the vaccination for the general public is not advocated as a public health strategy at this juncture as immunity is only for one year. Moreover, it is said, vaccination may not provide full protection against the virus. As per the reports, Sir, in the last summer, the Government contracted to buy 120 million swine flu jabs from two manufacturers, Glaxosmithkline and Baxter. But, then, they reduced the order to just 44 million swine flu jabs. As the emergency fretted out, only 6 millions of these have actually been used and 4 million are being given to WHO for use in Africa. Now, we have 34 million

swine flu jabs in our custody. This is as per the media reports. Then, what is the present situation? As per this report, the country's buffer stock is 34 million vaccines. This had been purchased in the last year. If this is the truth, if vaccination is not giving full protection and not advisable, then why has the Government purchased that much of swine flu jabs? Otherwise, why is it still kept in the buffer stock? It is a very serious issue.

My third point is, as per the Statement by the Minister, the medical research comprises 21 laboratories. Is it sufficient? Then, the people are compelled to depend on private laboratories. They are charging ₹ 5,000 and ₹ 6,000. There is a serious..

MR. CHAIRMAN: What is the clarification sought?

SHRI P. RAJEEVE: Sir, I am seeking particular clarifications. I am totally concentrating on the Statement. I have specific questions.

Then, we had submitted several recommendations during the period of Chikungunya. The State of Kerala had submitted a request to the Government to start a National Research Laboratory in southern India, particularly Kerala. But, no response from the Government. Now, we are lacking sufficient Government laboratories. I would like to know from the Minister whether he is ready to start more public sector laboratories in the country.

My last point is on vaccination, Oseltamivir. It is manufactured by a Central Public Sector Company. I would like to know whether the Government has allotted more funds to this CPSU during this period to produce more tablets to address this issue. Thank you.

SHRI TIRUCHI SIVA (Tamil Nadu): Thank you, Mr. Chairman, Sir, for giving me the opportunity. The pandemic virus H1N1 is supposed to have been over in the year 2010. The WHO has conveyed that there will be a continuous spread of this virus as a seasonal influenza in the years to come. And as my colleague has rightly pointed out, the pandemic years were declared to be 2009 and 2010, in which the death rate was 981 and now within two months, from January to February till date, the death rate has been 841 and the asterisk says that it may increase. So, the situation is very alarming. The Government has assured that so many steps have been taken, we are still afraid because one of our colleagues in the Lok Sabha has been affected with this Virus and was supposed to have been transmitted that in Delhi. So, what are the precautions that have to be taken? You said that vaccination cannot be administered to all the people, but we want to know what the steps are, and if you say the vaccination has got the durability of one year only, at least that could be taken note of.

MR. CHAIRMAN: Thank you.

SHRI TIRUCHI SIVA: Sir, just one minute. As regards the IEC activities which the Ministry has advised to the State Governments, what is the monitoring methodology adopted? What are the IEC activities taken by the State Governments? The death rate which is being given by the State Governments is always lesser. Even in Tamil Nadu, it is said that there is no death, the report says that there are so many deaths due to H1N1 Virus.

MR. CHAIRMAN: Thank you. ...(Interruptions)... Thank you. Please, please.

SHRI A. NAVANEETHAKRISHNAN: No, no ...(Interruptions)...

MR. CHAIRMAN: Please don't start this. ...(Interruptions)... No, no, please conclude.

SHRI TIRUCHI SIVA: So, we want State-wise break-up of the death rate.

MR. CHAIRMAN: Please conclude ...(Interruptions)...

SHRI TIRUCHI SIVA: Sir, a very, very important ...(Interruptions)...

MR. CHAIRMAN: We are very short of time. No, it does not matter. Please conclude.

SHRI TIRUCHI SIVA: I want to know the State-wise break-up of the death rate.

MR. CHAIRMAN: You seek that information from the hon. Minister.

SHRI TIRUCHI SIVA: Sir, ...(Interruption)... Why is the intervention? ...(Interruptions)... It is a very reasonable clarification. ...(Interruptions)... So, also the IEC activities that has been taken ...(Interruptions)... Advertisements have not been given in regional languages. Kindly give us the details as to which are the television channels and which are the newspapers where these advertisements have been given.

MR. CHAIRMAN: Thank you. Shri Ramdas Athawale.

श्री रामदास अठावले (महाराष्ट्र) : ऑनरेबल चेयरमैन सर, यह स्वाइन फ्लू पूरे देश में बढ़ता चला जा रहा है। अगर हम 2015 के 1 जनवरी से 22 फरवरी तक के आंकड़े देखते हैं, तो पाते हैं कि इन दो महीनों में 14,573 लोग इसके शिकार हुए हैं और इनमें मरने वालों की संख्या 841 है। मैं मंत्री महोदय से पूछना चाहता हूँ कि इन दो महीनों में स्वाइन फ्लू इतना क्यों बढ़ गया है? क्या एनडीए सरकार आई है, इसीलिए ऐसा हो रहा है? ...(व्यवधान)...

श्री सभापति : प्लीज, आप अपना सवाल जल्दी से पूछिए, क्योंकि समय बहुत कम है।

श्री रामदास अठावले : सभापति जी, यहां पर इसीलिए मेरा यह निवेदन है कि अगर आप इसमें मदद कर रहे हैं तो यह महाराष्ट्र में हो या किसी भी राज्य में हो, गरीबों को टेब्लेट नहीं मिलती है, इंजेक्शन नहीं मिलता है और उनसे अस्पताल के डॉक्टर्स कहते हैं कि आप खरीदकर लाइए, जबकि वे नहीं ला सकते हैं। ...(व्यवधान)...

श्री सभापति : आपका सवाल क्या है?

श्री रामदास अठावले : मैं कहना चाहता हूँ कि उनको मैक्सिमम मदद देने की आवश्यकता है। ये जो स्वाइन फ्लू से पीड़ित लोग हैं, इनमें कौन-सी पार्टी के कितने लोग हैं, मुझे इसकी जानकारी चाहिए। ...**(व्यवधान)**...

MR. CHAIRMAN: Shri Baishnab Parida. Please be very brief; we have a few minutes left.

SHRI BAISHNAB PARIDA (Odisha): Sir, Swine Flu is spreading throughout the country alarmingly and the reports we are receiving from the Government sources and the newspapers show that the Government is not adequately prepared to meet this danger. My previous speakers have mentioned the plight of the poor people, those who are affected by Swine Flu. They do not have money for testing; testing is very costly also. So, my request to the Government is that this free testing for the poor people should be declared throughout the country and the names of the hospitals where they can get this free testing and treatment should be announced in every city.

MR. CHAIRMAN: Thank you.

SHRI BAISHNAB PARIDA: Sir, second thing is, what I have seen yesterday I am mentioning it. It was reported in some newspapers that some spurious and fake medicines have also been supplied in the market now and some unscrupulous people and manufacturers are taking advantage of this. So, the Government should be very vigilant about that. And some deaths also occur due to this ...**(Interruptions)**...

MR. CHAIRMAN: Please seek the clarification.

SHRI BAISHNAB PARIDA: So, I also want to know the State-wise death rate and number of people suffering from Swine Flu in different States of India.

श्री मीर मोहम्मद फयाज (जम्मू और कश्मीर) : ऑनरेबल चेयरमैन सर, मेरा मंत्री जी से एक सवाल है। चूँकि मैं जम्मू-कश्मीर से हूँ, जम्मू-कश्मीर में पिछले 10-15 दिनों में 7 लोगों की मौत हुई है।

MR. CHAIRMAN: Please ask your question. ...**(Interruptions)**... I am sorry; the maiden speech formula does not work here.

श्री मीर मोहम्मद फयाज : सर, मेरा एक सवाल है। पूरे देश को यह पता है कि जम्मू-कश्मीर में बाढ़ की वजह से श्रीनगर और जम्मू में जितने भी हॉस्पिटल्स और बाकी चीजें थीं, वे तहस-नहस हुईं। कल ही वहां पर जो हमारे डायरेक्टर, हेल्थ हैं, उन्होंने कहा कि हमें वैक्सीन्स, मास्क्स या बाकी मेडिसिंस, जिनकी जरूरत पड़ती है, उनकी कमी है। इस वक्त मैं मंत्री साहब से गुजारिश करूँगा कि वहां पर सेंटर से एक टीम भेजी जाए, ताकि इस वक्त जो पूरा जम्मू-कश्मीर परेशान है, इसका वहां पर जायजा लिया जा सके।

MR. CHAIRMAN: Thank you very much. Shri Balwinder Singh Bhunder.
...(Interruptions)...

श्री के.सी. त्यागी : सर, मेरा एक क्लैरिफिकेशन है ।

श्री सभापति : नहीं, नहीं, प्लीज़। ...(व्यवधान)...

श्री के.सी. त्यागी : सर, मेरा एक क्लैरिफिकेशन है, मैं सिर्फ आधा मिनट लूँगा ।

MR. CHAIRMAN: No, no; I don't have time; please understand. ...(Interruptions)...

श्री के.सी. त्यागी : सर, मुझे सिर्फ आधा मिनट चाहिए । शिव सेना के हमारे मित्र राउत जी ने कहा है...

श्री सभापति : नहीं, नहीं, देखिए, this is not the time to say this. Bhunderji, please be brief. ...(Interruptions)... Please don't take his time. ...(Interruptions)...

श्री के.सी. त्यागी : कि यह पाकिस्तान से आई हुई बीमारी है। उनकी जानकारी के लिए मैं बताना चाहता हूँ कि दुनिया की किसी भी मुस्लिम कंट्री में ...(व्यवधान)...

MR. CHAIRMAN: You are impinging on his time, please. ...(Interruptions)...

Mr. Bhunder, please.

श्री बलविंदर सिंह भुंडर (पंजाब) : चेयरमैन सर, सारी कंट्री में यह जो प्रॉब्लम है, हमारे स्टेट में हम बहुत जतन कर रहे हैं, इसलिए हमारे यहां कुछ कम प्रॉब्लम है। जिस घर में भी कोई पेशेंट हो जाता है, हम सारे घर के मेम्बर्स का इलाज करते हैं, देखते हैं और इसे आगे बढ़ने से रोकने के वास्ते हर जतन करते हैं। आइसोलेटेड हॉस्पिटल में हमने बकायदा वखरा कैम्प किया हुआ है। लेकिन मैं एक चीज़ जानना चाहता हूँ, क्योंकि सभी मेम्बर्स ने बात की है और जो मेरी क्लैरिफिकेशन है, हम यह जानना चाहते हैं कि हेल्थ मिनिस्टर यह बताएँगे कि क्या इसकी कोई वैक्सीन है? अगर है, तो वह इफेक्टिव है या नहीं? जो सबसे जरूरी बात है, जिसके बारे में हमें थोड़ा मालूम हुआ है कि अभी तक इसकी कोई वैक्सीन नहीं है। अगर कोई वैक्सीन देते भी हैं, तो वह इफेक्टिव नहीं है। इसलिए इसके बारे में सेंट्रल गवर्नमेंट क्या कर रही है, ताकि आगे यह और न बढ़े और उसको रोका जाए? जो गरीब लोग हैं, उनके लिए जो हेल्प है, वह स्टेट गवर्नमेंट अपने जतन से करती है, लेकिन उसके पास साधन कम हैं। इसके लिए सेंटर को स्टेट की हेल्प करनी चाहिए ।

DR. ASHOK S. GANGULY (Nominated): Sir, I just want to raise a couple of points. Does the hon. Minister consider this as a public health emergency without causing panic? Number two, will the Government consider promoting special precaution for children and older people? Number three, is there a national message, which the hon. Minister wishes to issue in order to alert people, without creating a panic? If the answer is in the affirmative, will the hon. Minister consider repeating it because it is a pre-emergency situation which we must not lose sight of? Thank you, Sir.

MR. CHAIRMAN: Thank you very much. Hon. Minister, you have 16 minutes.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Sir, I will try to be very concise.

MR. CHAIRMAN: Thank you.

श्री जगत प्रकाश नड्डा : सभापति जी, कल मैंने एच1एन1 इन्फ्लुएंजा ए वायरस पर और इसका जो इम्पैक्ट है, इसकी दृष्टि से केंद्र सरकार ने जो व्यवस्था की है, उसके बारे में एक रिटर्न स्टेटमेंट दी थी। आज उस पर बहुत से सदस्यों ने क्लैरिफिकेशन मांगी है। सबसे पहले तो मैं उन्हें आश्वस्त करना चाहता हूँ और आश्वासन देना चाहता हूँ कि केंद्र सरकार अभी से नहीं, शुरू से ही इस विषय पर बहुत गम्भीर रही है। इसकी सभी बारीकियों पर नजर रखते हुए well in time, all precautionary measures were taken. It is not because of me personally, the Government works in continuity, and it is a continuous process that prior to this seasonal influenza activated, the Health Ministry always goes for a review meeting. समय रहते दिसम्बर महीने में ही हमने इसकी रिव्यू मीटिंग की। इसके साथ ही साथ अपने सभी अस्पतालों को और सभी State Governments को दो-तीन बातों पर स्पष्ट रूप से निर्देश दिए गए। उनको पहली चीज़ यह कही गई कि Isolation Ward बनाए जाएं, दूसरी चीज़ डॉक्टर्स को इसकी प्रॉपर ट्रेनिंग दी जाए और तीसरी चीज़ उनके खुद के personal protection के बारे में चिन्ता की जाए। उन्हें यह भी बताया गया कि suspected cases को कैसे देखा जाए, उसका प्रोटोकॉल, उसकी ट्रेनिंग all that was done by the Central Government and advised to the State Governments. By and large सभी State Governments ने इसका पूरा पुख्ता इंतजाम भी किया है। Isolation Wards रखे गए हैं, doctors were trained, personal protection equipment was there in place and drugs were there in place. IEC के माध्यम से सभी सम्भव स्थानों पर इसका एडवर्टाइजमेंट भी दिया गया है। सभी लोगों ने समय-समय पर इसको किया है, केंद्र सरकार ने भी किया है और प्रदेश सरकारों से भी मैंने इसकी जानकारी हासिल की है। टीवी पर, रेडियो पर, न्यूज़पेपर्स में, सभी जगह इसका प्रॉपर एडवर्टाइजमेंट दिया गया है और आज भी दिया जा रहा है।

आप सभी का जो कंसर्न है, उस कंसर्न को मैं बाक्रायदा बहुत सीरियसली लेता हूँ। इस पर आपके माध्यम से जितने भी सजेशंस आए हैं, उन सभी सजेशंस को मैं accept करने का प्रयास करूंगा, in the sense that you are trying to make me more alert. I will be, and I am already also. We are trying to do it.

हम और हमारे हेल्थ सेक्रेटरी वीकली बेसिस पर ऑफिशियल्स के साथ वीडियो कॉन्फ्रेंसिंग कर रहे हैं और उनको हरेक चीज़ के बारे में टाइमली जानकारी दे रहे हैं। अगर उनकी कोई प्रॉब्लम्स हैं, तो उन प्रॉब्लम्स को भी हम सुन रहे हैं। Personally I had a talk with Telangana Chief Minister, I had a talk with the Telangana Health Minister, I had a personal meeting with Health Secretary of Telangana and whatever support they needed, it was given to them within 24 hours. It was acknowledged by the Chief Minister himself, thanking me that 'you have taken all precautions and you have given us all

[श्री जगत प्रकाश नड्डा]

support.' I personally had a talk with the Rajasthan Chief Minister. मैंने उनसे कहा कि अगर आपके पास किसी चीज़ की कोई कमी है, तो आप हमें बताइए। अगर आपके पास टेस्टिंग फेसिलिटीज़ में कुछ कमी है, तब भी आप हमें बताइए। उन्होंने जिस-जिस चीज़ का कहा, उन्हें वे सारी की सारी चीज़ें मुहैया करवाई गईं, उनको पूरी फेसिलिटी दी गई।

मैं खुद राजस्थान गया, गुजरात गया, महाराष्ट्र गया। गुजरात के मुख्यमंत्री जी से मैंने बातचीत की, महाराष्ट्र के मुख्य मंत्री जी से बातचीत की और हेल्थ मिनिस्टर के साथ रिव्यू किया। राजस्थान में मैंने खुद रिव्यू मीटिंग ली। मैं बताना चाहता हूँ कि जिस-जिस चीज़ की इन सबने जरूरतें बताईं, वे सारी की सारी जरूरतें पूरी की गईं।

जहां तक गम्भीरता का सवाल है, no stone has been left unturned. केंद्र सरकार के द्वारा हरेक तरीके का प्रयास किया गया है। I would not like to take it, कि यह pandemic है। यह 2009 में भी आया है, 2010 में भी आया है और अब भी लम्बी सर्दी रही है, इस तरह यह वायरस लम्बे समय से चलता आ रहा है।

जब हम IEC की बात करते हैं, तो हमको कुछ बातों का ध्यान रखने की जरूरत है, जिनको मैं आपके माध्यम से बताना चाहूंगा। एक तो इसमें panic होने की जरूरत नहीं है, but we have to be alert because this virus is very common. आप जानते हैं, इसमें कफ होगा और फीवर होगा। In normal circumstances cough and fever also take place. मेरे कहने का मतलब यह है कि हम तुरन्त इसको differentiate कर पाएं, it is very difficult; so we have to be alert.

इसके जो protocols हैं, उनको मैं आपके सामने बताना चाहता हूँ। जैसा आजकल हरेक एडवर्टाइजमेंट में आ रहा है, in 'A' Category, an antibiotic has to be given, the patient should be sent back and be kept under observation at home for two days. If something aggravates, then only he comes into the 'B' category.

अब कहा जाता है कि दवाई नहीं मिल रही। इसकी दवाई, जो 'X' category की medicine shops हैं, उन्हीं पर मिलेगी। It cannot be purchased by anybody. यदि कोई मेडिसिन शॉप जाए और चाहे कि Tamiflu मिल जाए, तो यह नहीं मिलेगी। यह डॉक्टर के prescription पर ही मिलेगी और एक प्रेस्क्राइब्ड मेडिसिन शॉप से ही मिलेगी, जो हमारे वेबसाइट पर भी अपलोडेड है और एडवर्टाइजमेंट्स में भी है। इन एडवर्टाइजमेंट्स में इस बात की पूरी लिस्ट दी हुई है कि कहां-कहां कौन-कौन से पब्लिक हॉस्पिटल्स हैं, कौन-कौन से प्राइवेट हॉस्पिटल्स हैं और कहां-कहां ये फेसिलिटीज़ हैं। 'ए' कैटेगरी में there is no need for testing. But everybody wants to go for a test. हमें फोन कॉल्स आ रहे हैं कि avoiding the protocols हमारी टेस्टिंग करा दो। This is not possible. This is not needed also.

Number two is the 'B' category. It is the category when a patient has got comorbidity. He has got hypertension. He is diabetic. He is having respiratory problems. He is suffering from cancer. He is suffering from other problems. ऐसी

प्रॉब्लम्स में 'बी' कैटेगरी में the medicine should start without testing. And, at the same time, उसकी रेगुलर मॉनिटरिंग करनी चाहिए। जो 'सी' कैटेगरी है, उसमें टेस्ट, ट्रीटमेंट और एडमिशन की आवश्यकता होती है। It is the 'C' category. Here a test is done. But one should not wait for the test results. The treatment has to be started immediately and he has to be admitted. So, these are the three categories. अब इसमें हम ...(व्यवधान)...

SHRI ANANDA BHASKAR RAPOLU: Why are you not honouring the Indian Medicine System? ...(Interruptions)...

MR. CHAIRMAN: Let him conclude, please. ...(Interruptions)... Please, let him conclude. ...(Interruptions)... Mr. Rapolu, please do not interrupt. ...(Interruptions)... Please do not interrupt. ...(Interruptions)... Mr. Rapolu, please do not interrupt. ...(Interruptions)...

श्री जगत प्रकाश नड्डा: रापोलू जी, आपके सजेशन के लिए धन्यवाद। लेकिन जो WHO के standards हैं और world accepted standards हैं, उन standards को ही हम maintain करेंगे। This is not the time to go for experiments. We cannot afford to go for experiments. But your suggestion is well taken. तो जहां तक इसके ट्रीटमेंट का सवाल है, वह इस तरीके से है।

अब बात यह आई कि दवाई की कमी है। तो मैं फिर बोलना चाहूंगा कि दवाई की कोई कमी नहीं है। मैंने अपने स्टेटमेंट में भी कहा है कि we have already supplied, 58,000 capsules, 33,000 N-95 masks, 9,500 personal protection equipments to the affected States. We are also maintaining a stock of the drugs to meet certain requirements. In addition, we have got stock of 10,000 N-95 masks and sufficient number of personal protection equipments. इसलिए दवाई की कोई कमी नहीं है। यह तो रिपोर्ट्स के कारण एक पैनिक क्रिएट हो रहा है, लेकिन इसमें दवाई की कोई कमी नहीं है, यह मैं हाउस को assure करता हूँ। मैंने स्टेट्स को भी assure किया है कि you give me information. जब आप बोलेंगे तो हम तुरंत आपको दवाई पहुँचाएँगे। हमने दवाई के बारे में उनको instructions दिए हैं कि don't wait कि वे खत्म हों। आपका stocks reserve पूरा होना चाहिए, यह बात हमने कही है। इसलिए आपके माध्यम से और सदन के माध्यम से मैं देश को बताना चाहता हूँ कि दवाई की कोई कमी नहीं है।

अब इसके reasons की दृष्टि से जो बात आई है, तो इसमें comorbidity का जो केस है, वह 25 to 60 per cent है। अगर हम आंध्र प्रदेश में देखें, तो वहां जो डेथ्स हुई हैं, उनमें 50 per cent is because of comorbidity. In Delhi, it is 66.6 per cent; in Gujarat, it is 32.4 per cent; in Haryana, it is 30 per cent; in Karnataka, it is 58.3 per cent; in Madhya Pradesh, it is 41.3 per cent; in Maharashtra, it is 37.5 per cent. In spite of all the IEC, ...(Interruptions)...

श्री संजीव कुमार (झारखंड): झारखंड का भी बता दीजिए। ...(व्यवधान)...

श्री जगत प्रकाश नड्डा: अभी मेरे पास वहां के बारे में जानकारी नहीं है, वह मैं आपको भिजवा दूंगा ।

Sir, in spite of all the IEC, पेशेंट्स लेट आ रहे हैं । पहले तो वे अपना इलाज करते रहते हैं और ऐसे में इसके केसेज की संख्या बढ़ रही है। इसीलिए मैंने कहा कि पैनिक न हों, लेकिन अलर्ट रहें। जहां तक गुजरात, मध्य प्रदेश और राजस्थान का सवाल है, तो वहां पर surveillance बहुत अच्छी हुई है। हमारी जो टीम अहमदाबाद के ग्रामीण, रूरल और कच्छ एरियाज़ में गयी है, तो वहां से जो केसेज आये, वे surveillance के कारण आये। आशा वर्कर्स ने जगह-जगह पर जाकर इसे देखा, इसलिए the number of cases have been reported more in Rajasthan and Madhya Pradesh because of the surveillance system. This is the report that has come from the Central Team. ...(Interruptions)...

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश): सर, ...(व्यवधान)...

श्री जगत प्रकाश नड्डा : मैडम, मैं पूरी सीरियसनेस के साथ इस बात को कहना चाहता हूँ । इसलिए हमारी यह कोशिश रही है कि इसके इलाज के लिए हम इसमें कोई भी कमी न छोड़ें । मैं इस बात का आश्वासन देता हूँ। Individual questions आए हैं, जैसे बसावाराज जी ने कहा । हमने स्टेट्स को डायरेक्ट किया है। पहली बात तो यह है कि प्राइवेट में जाने की जरूरत नहीं है। गरीब आदमी को प्राइवेट में जाने की आवश्यकता ही नहीं पड़ रही है। यह उन लोगों का केस है, देखिए, मैं कहना नहीं चाहता हूँ, but in most of the cases, first, they went to private hospitals. Now, who will go to private hospitals? Of course, the people who can afford it. हमने गवर्नमेंट हॉस्पिटल्स में इसके लिए इंतजाम करवाए हैं। आज भी आरएमएल में हमारा वार्ड तैयार है, सफदरजंग में हमारा वार्ड तैयार है, I am taking a review on a day-to-day basis. स्टेट हॉस्पिटल्स की लिस्ट है। ...(व्यवधान).... मैं यह नहीं कह रहा हूँ कि आप वहां जाइए, लेकिन मेरा यह कहना है कि अगर कोई पेशेंट है तो उसके इलाज की पूरी व्यवस्था है । हमारी जो टेस्टिंग फैसिलिटी है, वह निःशुल्क है, लेकिन अगर कोई प्राइवेट लैब में जाता है ...(व्यवधान)...

SHRI AHMED PATEL (Gujrat): But facilities are not sufficient. They have to go to the State Capital.

SHRI JAGAT PRAKASH NADDA : We will try to enhance our capacity, पर जो हमारी कैपेसिटी है, उस कैपेसिटी में हम निःशुल्क सेवा दे रहे हैं और लोगों को हम रिपोर्ट्स दे रहे हैं, लेकिन किसी को टेस्ट के कारण हमने दवाई नहीं दी हो और उसका symptomatic treatment नहीं हुआ, ऐसा केस नहीं आया है। इसलिए मैं आपके सामने इन बातों को कहते हुए एक बात और कहना चाहता हूँ। आपने कहा कि casual approach है, मेरे ख्याल से मेरे बयान से यह स्पष्ट होना चाहिए कि there is no casual approach. The Cabinet Secretary has taken a review meeting with all the Chief Secretaries of the affected States. उनसे पूछा है कि क्या कोई कमी है, अगर कोई कमी है, तो वह बताइए। सबने कहा है कि we have got all the facilities and we are trying to do our best. अग्रवाल जी ने कहा है कि लैब फैसिलिटी की दृष्टि से सुविधा बढ़ाई जाए, हम कैपेसिटी बढ़ाएंगे, लेकिन टैस्टिंग के लिए जो आ रहे हैं, we are doing it and we are doing our level best. उन्होंने दवाइयों के बारे में कहा है, उसके बारे में यह कहना है कि पुराने सर्कुलर के अनुसार हम एमपीज़ को जो दवाई मिलती

थी, जिसमें कोई प्रॉब्लम आई थी, that has been withdrawn और पुराना सर्कुलर ही लागू है, इसलिए सबको उसके अनुसार ही मेडीसिन्स मिलेंगी ।

नवनीतकृष्णन जी ने तमिलनाडु के बेस्ट प्रैक्टिसेज के बारे में कहा है, हम उसकी बेस्ट प्रैक्टिसेज को शेयर कर रहे हैं, हमने दूसरों को भी बताया है कि उन बेस्ट प्रैक्टिसेज को रखा जाए ।

त्यागी जी ने कहा है कि personal protection equipment की कमी है, जब कि personal protection equipment को कोई कमी नहीं है। मास्क्स के बारे में हमने आपको पहले ही बता दिया। Rajeeve ji mentioned about the expert's opinion. Certainly, we will look into this.

राजीव जी ने वैक्सीनेशन के बारे में कहा है कि आप वैक्सीन क्यों नहीं दे रहे हैं। वैक्सीनेशन के बारे में एक्सपर्ट्स का ओपिनियन यह आया है कि we should not give vaccination first. उसकी जो efficacy है, उस पर भी कुछ प्रश्न आए हैं और दूसरा, it does not give protection 100 per cent.

SHRI P. RAJEEVE: Then, why did the Government purchase 44 million...

SHRI JAGAT PRAKASH NADDA: That is why, we took a fresh opinion.

श्री प्रमोद तिवारी : सर, मैंने पूछा था कि पहला पेशेंट कब मिला? ...(व्यवधान)...

MR. CHAIRMAN: Hon. Minister, please conclude. ...(Interruptions)...

SHRI JAGAT PRAKASH NADDA: On 13th May, 2009, the first case was diagnosed, which was imported from the USA.

श्री प्रमोद तिवारी : सर, मैंने पूछा कि किस साल तक diagnose हुआ? ...(व्यवधान)...

MR. CHAIRMAN: Please let the hon. Minister conclude.

श्री जगत प्रकाश नड्डा : सर, तिरुची शिवा जी ने IEC के बारे में कहा, we are taking care and we will also see to it that whatever is the best is done. ...(Interruptions)...

SHRI P. RAJEEVE: Sir, I have raised ...(Interruptions)...

MR. CHAIRMAN: Please. ...(Interruptions)... We have run out of time. ...(Interruptions)... कृपया बैठ जाइए ।

SHRI JAGAT PRAKASH NADDA: Rajeeveji, at this point of time, I am not able to give you that answer. But, of course, I will give you the clarification about this because that needs full examination.

MR. CHAIRMAN: Hon. Minister, please conclude.

श्री जगत प्रकाश नड्डा : सर, जो सजेशनस आए हैं, उनको मैंने गंभीरता से लिया है। मैं इस हाउस के माध्यम से सबको assure करना चाहता हूँ कि जो inputs आपने दिए हैं, उनको भी हम आज अपनी review meeting में रखेंगे and we will try to see to it how best we can strategise.(Interruptions)...

12.00 NOON

श्रीमती विप्लव ठाकुर : आपने यह नहीं बताया कि वे कौन-सी पार्टी के आदमी थे?
...(व्यवधान)...

MR. CHAIRMAN: Please don't interrupt. ...(Interruptions)...

श्री जगत प्रकाश नड्डा : मैडम जी, आप बहुत खुशनसीब हैं कि हिमाचल बचा हुआ है।
...(व्यवधान)... मैं पूरी गंभीरता के साथ और इस हाउस के sentiments को ध्यान में रखते हुए,
I assure the Members that with all possible ability at my command, we will try to do the best and see to it that no stone is left unturned. We will try our best. आपके जो भी सजेसंस हैं, उनको आज ही हम रिव्यू मीटिंग में रखेंगे। Whatever inputs I have got, I will try to include into the Programme. That is what I can assure you.

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Thank you very much. This discussion is now over. Question Hour. Question No. 16.

Naxal leaders and groups arrested and neutralised

*16. SHRI A. U. SINGH DEO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number and details of naxal leaders and left-wing groups that have been arrested and neutralized in recent times;

(b) whether Government believes that the present policies are sufficient to deal with naxal activities in the country and whether they have been successful in eliminating the problem;

(c) if not, the details of steps proposed to be undertaken by Government;

(d) the details of new anti-naxal policy for tackling naxal activities and by when it will be implemented; and

(e) whether Government plans to continue with Integrated Action Plan (IAP) and include MPs in the committee to determine its spending?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) The State-wise details of Left Wing Extremist (LWE) cadres arrested and killed during second half of 2014 and January, 2015 are given in Statement-I (*See below*).

(b) to (e) The Central Government has adopted an integrated approach to deal with the menace of Left Wing Extremism (LWE) in the areas of security, development, enforcing rights and entitlements of local communities and public perception management. The State Governments specifically deal with various issues related to LWE activities in the States. The Central Government closely monitors the situation and supplements the efforts of the State Governments.

On the security front, apart from providing Central Armed Police Forces (CAPF) battalions to assist the State Police Forces, in counter-LWE operations, the Government of India provides assistance for capacity building of the States through Schemes like the Security Related Expenditure (SRE) Scheme, Special Infrastructure Scheme (SIS) and the Construction/Strengthening of Fortified Police Stations Scheme. Other security related interventions include providing Helicopters as air support during counter-LWE operations, setting up of Counter Insurgency and Anti-Terrorist (CIAT) Schools and assistance to raise India Reserve Battalions.

On the development front, the Central Government is implementing special schemes like the Road Requirement Plan for improvement of roads, projects for installation of mobile towers, improvement of rail connectivity, education and health infrastructure in the LWE affected areas. The scheme titled 'Additional Central Assistance (ACA) for LWE affected districts' is also under implementation for development of affected areas. The State Governments and the District Collectors have been advised to ensure consultation with the local Members of Parliament while finalizing the works to be taken up under the ACA.

Meetings with the Chief Ministers and Chief Secretaries/Director Generals of Police of the Left Wing Extremism (LWE) affected States are held regularly to review and monitor the policy adopted to deal with LWE insurgency.

It is the belief of Government of India that through a combination of Activity and development related interventions, the LWE problem can be successfully tackled. It is worth mentioning that due to the measures adopted by the Government, LWE violence has significantly declined in the last four years *i.e.* 2011, 2012, 2013 and 2014. The State-wise details of LWE violence during the last five years are given in Statement-II (*See below*). The multi-pronged efforts of the Government are slowly showing positive results.

Statement-I
Details of arrests and killings of Left Wing Extremist (LWE) Cadres

State	Jul, 2014		Aug, 2014		Sep, 2014		Oct, 2014		Nov, 2014		Dec, 2014		Jan, 2015	
	No. of arrest	No. killed	No. of arrest	No. killed	No. of arrest	No. killed	No. of arrest	No. killed	No. of arrest	No. killed	No. of arrest	No. killed	No. of arrest	No. killed
Andhra Pradesh	3	0	2	0	0	0	8	0	19	0	18	0	3	0
Assam	0	0	0	0	0	0	0	0	6	0	0	0	0	0
Bihar	37	0	19	0	45	0	12	0	29	0	34	0	27	0
Chhattisgarh	75	1	53	2	62	3	49	5	123	3	98	2	18	1
Jharkhand	78	1	26	1	38	4	34	0	24	0	22	0	23	4
Kerala	0	0	0	0	0	0	0	0	0	0	2	0	0	0
Madhya Pradesh	7	0	1	0	0	0	0	0	0	0	0	0	2	0
Maharashtra	1	0	0	2	6	0	5	0	1	0	2	0	2	0
Odisha	4	0	5	0	2	1	3	0	10	0	10	0	9	0
Telangana	3	0	0	0	1	0	2	0	1	0	2	0	0	0
Uttarakhand	5	0	0	0	0	0	0	0	0	0	0	0	0	0
West Bengal	1	0	0	0	0	0	0	0	0	0	0	0	0	0
TOTAL	214	2	106	5	154	8	113	5	213	3	188	2	84	5

Statement-II

State-wise details of LWE violence during 2010 to 2014

State	2010			2011			2012			2013			2014		
	Incidents	Deaths		Incidents	Deaths		Incidents	Deaths		Incidents	Deaths		Incidents	Deaths	
Andhra Pradesh	100	24		54	9		67	13		36	11		18	4	
Bihar	307	97		316	63		166	44		177	69		163	32	
Chhattisgarh	625	343		465	204		370	109		355	111		328	111	
Jharkhand	501	157		517	182		480	163		387	152		384	103	
Madhya Pradesh	7	1		8	0		11	0		1	0		3	0	
Maharashtra	94	45		109	54		134	41		71	19		70	28	
Odisha	218	79		192	53		171	45		101	35		103	26	
Telangana	NA	NA		NA	NA		NA	NA		NA	NA		14	5	
Uttar Pradesh	6	1		1	0		2	0		0	0		0	0	
West Bengal	350	258		92	45		6	0		1	0		0	0	
Others	5	0		6	1		8	0		7	0		7	0	
TOTAL	2213	1005		1760	611		1415	415		1136	397		1090	309	

SHRI A.U. SINGH DEO: Sir, the Naxal menace is now an important national concern and it is time that the Government of India took more responsibility on itself. The huge expenses on the deployment of the Central Reserve Police Forces (CRPF) in the anti-Maoist operations should not be charged to the State Governments. I would like to know from the hon. Home Minister whether the Central Government is now willing to waive off the expenses charged to the State Governments for deployment of Central Reserve Police Forces in the anti-Maoist operations in the respective Naxal-affected States.

श्री हरिभाई पार्थीभाई चौधरी: सभापति महोदय, माननीय सदस्य ने सैन्य बलों का खर्च राज्यों पर डाले जाने के बारे में प्रश्न पूछा है। मैं इसके बारे में यह बताना चाहता हूँ कि हमारी नई सरकार के आने के बाद हमने नक्सली हिंसा से निपटने के लिए एक कॉम्प्रिहेंसिव पॉलिसी बनाई है। माननीय प्रधान मंत्री जी तथा गृह मंत्रालय ने इसको प्राथमिकता से लिया है और मिशन मोड की तरह इससे निपटने की तैयारी की है।

यह हम सब के लिए चिन्ता का विषय है। सरकार की इसके बारे में स्पष्ट नीति है, जिसमें सुरक्षा, विकास एवं जन-सहकृति के तमाम स्तरों पर कार्य होता है। राज्यों को सुरक्षा बलों की जो भी जरूरत पड़ती है, उसके लिए हम उनकी सभी तरह की सहायता करते हैं। जो स्टेट्स हिंसा से प्रभावित हैं, वहां सुरक्षा के लिए केंद्रीय हथियारबंद सुरक्षा बलों के माध्यम से मदद करना, पुलिस को मजबूत करना, स्पेशल इंफ्रास्ट्रक्चर देना, fortified पुलिस स्टेशन बनाना, पुलिस ट्रेनिंग स्कूल बनाना, इन सब के लिए केंद्र सरकार पैसे देती है। विकास के लिए खास ध्यान रखा गया है, क्योंकि उन एरियाज में विकास कम हुआ है, इसलिए वहां हिंसा की घटनाएँ होती हैं। हमने वहां विकास के लिए इंटीग्रेटेड प्लान बनाया है। इससे प्रभावित जो-जो जिले हैं, उनमें से हर जिले को हम 30 करोड़ रुपये देते हैं और आज तक सेंटर की ओर से 9,050 करोड़ रुपये की राशि दी गई है। Road Requirement Plan (RRP), जो कि रोड के काम से संबंधित है, उसके फेज-1 में हमने 7,300 करोड़ रुपये इन जिलों को दिए हैं। 5034 जिलों में 5477 किलोमीटर की जो रोड बनानी थी, उसमें से 3300 किलोमीटर रोड बन गई है और अभी जो 2200 किलोमीटर रोड बननी बाकी है, उसे हम मार्च, 2015 तक पूरा कर देंगे।

MR. CHAIRMAN: Thank you. Second supplementary, please. ...*(Interruptions)*...

श्री ए.यू. सिंह दिव: सर, मंत्री जी से मेरा प्रश्न यह था, is the Central Government willing to waive off the charges of the CRPF deployed in the Maoist-affected areas?

MR. CHAIRMAN: Just one minute. The hon. Minister would like to respond.

श्री राजनाथ सिंह: सभापति महोदय, माननीय सदस्य ने यह प्रश्न पूछा था कि राज्यों में जो पैरामिलिट्री फोर्सेज स्टेट गवर्नमेंट्स की रिक्वेस्ट पर डिप्लॉय की जाती हैं, उनका पूरे का पूरा खर्च क्या केंद्र सरकार वहन करेगी? अभी तक राज्यों में जो पैरामिलिट्री फोर्सेज डिप्लॉय की जाती हैं, उनके खर्च की जिम्मेदारी स्टेट गवर्नमेंट्स के ऊपर होती है। यह व्यवस्था प्रारंभ से ही चली आ रही है कि यदि स्टेट्स में पैरामिलिट्री फोर्सेज डिप्लॉय होती हैं, तो स्टेट गवर्नमेंट्स की रिक्वेस्ट पर ही उनका डिप्लॉयमेंट किया जाता है, इसलिए उनका खर्च भी स्टेट गवर्नमेंट्स ही वहन करती हैं, सेंट्रल गवर्नमेंट के द्वारा वह खर्च वहन नहीं किया जाता।

MR. CHAIRMAN: Thank you. Second question.

SHRI A.U. SINGH DEO: Sir, the Naxal-affected States have different surrender policies for the Naxals in their respective States. This disparity often impacts negative effect on the surrender of the Naxals. Since the Naxal menace is an important national concern, will the Government of India consider having a uniform surrender policy for the Naxals and make attractive rehabilitation settlement schemes to encourage surrender of Naxals pan India in the Naxal-affected States?

श्री हरिभाई पार्थीभाई चौधरी: सभापति महोदय, हमने सरेंडर और रिहैबिलिटेशन की जो योजना बनाई है, उसमें 1.4.2013 से एक नई व्यवस्था की गई है। उसके अंतर्गत जब उच्च कैडर के लोग सरेंडर होते हैं तो उन्हें केंद्र सरकार ढाई लाख रुपये देती है और मध्यम एवं नीचे के कैडर्स के लिए डेढ़ लाख रुपये देती है। उसका तीन साल तक फिक्स डिपॉजिट होता है। रोजगार तथा शिक्षा के लिए उसको तीन साल तक 4,000 रुपये प्रति मास का स्टाइपेंड दिया जाता है।

और जो सरेंडर करते हैं, उनमें से जो कोई कारपेंटर, इलेक्ट्रिशियन वगैरह की ट्रेनिंग लेता है, उसकी भी सहायता हम करते हैं। जो सरेंडर के साथ हथियार, गोला बारूद वगैरह को वापस देता है उसका भी मुआवजा हम देते हैं। ...(व्यवधान)...

MR. CHAIRMAN: No supplementaries on supplementaries, please. Shri Sharad Yadav.

श्री शरद यादव: सभापति महोदय, मैं गृह मंत्री जी से यह कहना चाहता हूं और सवाल करना चाहता हूं कि जो नक्सल प्रभावित इलाका है, वह ट्राइबल इलाका भी है। इस देश की सारी खनिज सम्पदा वहीं है। इस खनिज सम्पदा के दोहन के चलते उनकी जिंदगी इतने बड़े पैमाने पर तबाह हुई कि नक्सलवाद कहीं पैदा हुआ था, अब है यहां। इसलिए इन लोगों की जो ट्राइबल लोग हैं, जो आदिवासी लोग हैं उनकी देश में किसी तरह की आवाज नहीं है। हर तरह के तबके की आवाज है। दलितों की आवाज है, किसान और पिछड़ों की आवाज है और जो सिस्टम-व्यवस्था चलाते हैं उनकी भी आवाज है। लेकिन देश में अकेले ट्राइबल लोग हैं, जिनकी कोई आवाज नहीं। जो आप फोर्स, पुलिस और अन्य सारी चीजों से डील कर रहे हैं, वह तो एक जरूरी बात है। लेकिन यदि इसका एक व्यापक सम्मेलन बुलाएं, जो ट्राइबल एरिया में राजनीतिक पार्टियों से वास्ता रखते हैं, बड़े पैमाने पर बीजेपी में, हमारी पार्टी में और कांग्रेस पार्टी में ट्राइबल एरिया में बहुत लोग हैं। इसलिए इसका सम्मेलन बुला करके एक तरह से जो मुख्य धारा में हैं, लोकतंत्र और लोकशाही को मानते हैं, उन लोगों को यहां सम्मेलन में बुला करके इस समस्या के समाधान का उपाय उनसे पूछिए। उनसे जानकारी लीजिए, तब कहीं यह सारी चीजों में भारत सरकार का जो इतना खर्च हो रहा है, उसमें कमी भी हो सकती है और इसको डील करने का भी रास्ता बन सकता है।

श्री हरिभाई पार्थीभाई चौधरी: इनकी बात पर हम आगे ध्यान रखेंगे।

DR. E.M. SUDARASANA NATCHIAPPAN : Sir, Tamil Nadu, Karnataka and Kerala are taking pro-active steps and preventing Left-Wing extremists from

entering their States. Very often they carry out joint patrolling and other action. Is the Government of India providing additional Central assistance for such pro-active actions taken by State Governments?

श्री हरिभाई पार्थीभाई चौधरी: जैसा कि मैंने पहले ही बताया कि जो सहायता हम करते हैं, वह डिस्ट्रिक्ट-वाइज भी करते हैं और डेवलपमेंट का जो खर्चा आता है वह भी हम उठाते हैं, रोड का भी हम उठाते हैं, जो ट्रेनिंग स्कूल हम बनाते हैं, उसका खर्चा भी हम उठाते हैं और भविष्य में कोई भी ऐसी चीज आए, तो हमारे ध्यान में लाइए।

श्री बसावाराज पाटिल : जैसे आंकड़े बताते हैं 2010 से 2014 तक, बड़ी मात्रा में इसमें कमी आई है। एक प्रकार का नियंत्रण सरकार का आया है। परन्तु जैसा अभी बताया गया कि केरल और कर्णाटक इन दो राज्यों के बारे में यहां पर उल्लेख नहीं है। लेकिन सरकार काफी मेहनत करके इसे रोकने की कोशिश कर रही है। यदि इन राज्यों के बारे में सरकार के पास कोई जानकारी है तो सरकार बताए।

श्री हरिभाई पार्थीभाई चौधरी: जब हम सभी डिस्ट्रिक्ट्स का आकलन करते हैं और स्टेट का आकलन करते हैं तो हर 15 दिन में डी.जी. और चीफ सैक्रेटरी के साथ भी बात करते हैं। जब भी हमारे पास ऐसा कोई मुद्दा आता है तो हम हर 15 दिन में मीटिंग करते हैं। पिछले दो महीने में तीन बड़ी मीटिंगें हुई थीं। उसमें हमारे गृह मंत्री राजनाथ सिंह जी की अगुआई में 6 केंद्रीय मंत्री और दो मुख्य मंत्री आए थे और जो नक्सलवाद प्रभावित एरिया है वहां टेलीकम्युनिकेशन, रेलवे, ट्रॉसपोर्ट, हेल्थ, एजुकेशन, आश्रमशाला वगैरह सभी चीजों का आकलन करते हैं और अगर कोई ऐसा लगता है तथा आई.बी. इंटेलीजेंस रिपोर्ट आती है तो उसके ऊपर सोचकर प्रभावित इलाकों में मदद करने के लिए हम हमेशा तैयार रहते हैं ।

MR. CHAIRMAN: Question No.17. ...*(Interruptions)*... The questioner is not present; let the answer be given. ...*(Interruptions)*...

Implementation of Plant Protection Code for tea industry

*17. SHRI T. RATHINAVEL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that the tea industry fears hurdles and challenges in the implementation of the Plant Protection Code;

(b) whether it is also a fact that the tea industry feels that the Tea Board and Government need to be sensitized about the hurdles being faced by tea growers;

(c) whether it is a fact that tea growers wanted the implementation to happen in a gradual manner; and

(d) if so, whether Government is considering to extend a helping hand to tea growers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) The Tea Industry has been showing interest and extending cooperation in the implementation of Plant Protection Code. The industry has raised issues like limited number of approved Plant Protection Formulations at present, traceability of pesticides from the green leaf to finished products (made tea) etc.

(b) Tea Board and the Central Government are sensitive to and aware of the concerns. Tea Board has organized series of meetings with the representatives of Tea industry, Tea Research Institutes and other Government regulatory Departments/ Ministries to address different issues and concerns raised by the industry.

(c) Tea Board first notified the Plant Protection Code on 21st March, 2014 to come into force with effect from 1st April, 2014. Thereafter the tea industry was given additional time to comply with the mandatory provisions of the Code. The full compliance of the Code requirements has come into force with effect from 1st January, 2015. Hence, the Code has been implemented in a gradual manner.

(d) The Tea Board has been conducting awareness programmes to help the tea growers to adopt the Code. The awareness programmes include workshops, pamphlet in vernacular languages, newspaper advertisements, bulk SMS etc.

DR. K. KESHA RAO: Sir, I raised my hand. ...(*Interruptions*)...

MR. CHAIRMAN: I am sorry I can't take more than three supplementaries. ...(*Interruptions*)... I have to rotate supplementaries. ...(*Interruptions*)... Dr. Keshava Rao, you are a very senior Member; you understand the problem. ...(*Interruptions*)... Let the answer be given first.

DR. K.P. RAMALINGAM: Mr. Chairman, Sir, due to the implementation of Plant Protection Code with effect from 1st April, 2014, it is not only affecting the industrialists but also the small farmers. On procurement, the Tea Board is rejecting fifty per cent of tea leaves of small farmers. Is the Government thinking of supplying fully subsidized non-harmful pesticides to small farmers? Till then, the implementation of Plant Protection Code can be stayed.

SHRIMATI NIRMALA SITHARAMAN: The implementation of the Code actually has been staggered for the convenience of small growers.

From 1st April, 2014, it was supposed to have been implemented. On the request of small growers and the industry, it was extended till September 2014 and

subsequently it is only from 1st January, 2015 the implementation has commenced. The hon. Member has given a suggestion. We will see what we can do about it. But the implementation is done after building quite a lot of awareness among them, 455 workshops have been held and, therefore, at this stage, I shall only consider the Member's suggestion.

SHRI T.K. RANGARAJAN: Sir, in Nilgiri district and in other areas the real people who are affected are small growers. So, I ask the Government what protection you are going to give to small growers. Are you thinking of giving any other incentive for these growers?

SHRIMATI NIRMALA SITHARAMAN: Sir, first of all, this Plant Protection Code is for the best practices that farmers can adopt. The tea growers are using pesticides. Best practices have been brought in through the Code. We are also trying to make sure that the industry is conscious that by using chemicals their export possibilities are going to be reduced and not enhanced. Best practices have been propagated through various workshops. So, the protection that you can offer to small growers is more in bringing greater awareness and also helping them to identify such formulations which can help them to have less chemicals and more organic pesticides and fertilizers. ...*(Interruptions)*...

DR. K.P. RAMALINGAM:*

MR. CHAIRMAN: Let the answer be concluded. ...*(Interruptions)*... This is not your question. ...*(Interruptions)*...

DR. K.P. RAMALINGAM:*

MR. CHAIRMAN: This is not your question. ...*(Interruptions)*... This is not going on record. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Thank you Chairman, Sir. I am trying to assure the Members on the concerns of small growers. And the growers together with plantation organizations, together with the Tea Board, are working to find more formulations which can help them. Yes, there can be much more. There are only about 33 on which the Tea Board is working, of which 10 have been certified by labelling authority, that is, FSSAI. There can be more formulations but that doesn't today mean that we go about saying that we don't have substitutes. So, what are we doing? We are definitely spending a lot of time with small farmers and small tea growers and ensuring that the pesticide residue is at acceptable minimum level and that is where, I think, emphasis is being placed now.

SHRIMATI VIJILA SATHYANANTH: Sir, my great concern is that tea growers are given ₹9 per kg whereas the manufacturing cost is about ₹70 and the tea is sold in the market at about ₹120. So, the Tamil Nadu Government provides an additional subsidy of ₹2 per kilogram for the tea growers. Amma gives an additional subsidy. With her great vision, she has planned a fund which has been created for the benefit of tea growers. Is there any such plan with the Government of India to protect the tea growers, especially in Tamil Nadu?

SHRIMATI NIRMALA SITHARAMAN: Mr. Chairman, Sir, the subsidy for tea production is for organic production, that is, for conversion from regular production to organic production. There is, of course, a subsidy given and that is only for converting from regular production to organic production. But to protect the small farmers, small tea growers, I would like to underline the fact that this effort, through the Plant Protection Code, is more from the point of view of better product cultivation by use of better inputs, and, therefore, that is also one of the ways in which we are protecting the interests of small tea growers.

MR. CHAIRMAN: Now, Question No. 18; the questioner is not present in the House. Let the answer be tabled.

राजस्थान के ग्रामीण क्षेत्रों में उद्योगों की स्थापना के लिए प्रदान की गई धनराशि

*18. श्री अशक अली टाक : क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) केंद्रीय सरकार द्वारा वर्ष 2013-14 में राजस्थान राज्य को ग्रामीण क्षेत्रों में उद्योगों की स्थापना के लिए कितनी धनराशि प्रदान की गई है; और

(ख) कितने उद्योगों की स्थापना की गई है और इन पर कितनी धनराशि का निवेश किया गया है?

वाणिज्य और उद्योग मंत्रालय के राज्य मंत्री (श्रीमती निर्मला सीतारमण) : (क) उद्योग राज्य का विषय है। केंद्र सरकार इसकी विभिन्न योजनाओं के माध्यम से सहायक भूमिका निभाती है। वाणिज्य विभाग की निर्यातों का अवसंरचना विकास के लिए राज्यों को सहायता (एएसआईडीई) योजना के तहत राजस्थान राज्य के लिए 2013-14 के दौरान 21.58 करोड़ रुपए की राशि जारी की गई है। इसके अलावा भारतीय चमड़ा विकास कार्यक्रम (आईएलडीपी) के तहत आधुनिकीकरण एवं प्रौद्योगिकी उन्नयन के लिए 2013-14 में औद्योगिक नीति एवं संवर्धन विभाग (डीआईपीपी) द्वारा राजस्थान में 3 इकाइयों के लिए 59,34,076 रुपए की केंद्रीय सहायता दी गई थी।

(ख) राजस्थान सरकार ने सूचित किया है कि 2778.88 करोड़ रुपए के निवेश के साथ 2013-14 के दौरान राजस्थान राज्य में 17601 एमएसएमई इकाइयां स्थापित की गई थीं। गैर एमएसएमई क्षेत्र में 119 इकाइयों ने राजस्थान राज्य के लिए 2013-14 के दौरान 22836 करोड़ रुपए के प्रस्ताव के साथ केंद्र सरकार में उनके औद्योगिक उद्यमी ज्ञापन (आईईएम) दायर किए हैं।

Funds for setting up industries in rural areas of Rajasthan

†*18. SHRI ASHK ALI TAK: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the quantum of funds provided to the State of Rajasthan in the year 2013-14 by the Central Government for setting up industries in rural areas; and

(b) the number of industries set up and the quantum of funds invested thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Industry is a State subject. The Central Government plays a supportive role through its various schemes. An amount of ₹ 21.58 crore has been released during 2013-14 to the State of Rajasthan under Assistance to States for Infrastructure Development of Exports (ASIDE) Scheme of Department of Commerce. Further, Central assistance of ₹ 59,34,076 was given to 3 units in Rajasthan by the Department of Industrial Policy and Promotion (DIPP) in 2013-14 for modernization and technology upgradation under the Indian Leather Development Programme (ILDPP).

(b) The Government of Rajasthan has informed that 17601 MSME units were setup in the State of Rajasthan during 2013-14 with an investment of ₹2778.88 crore. In the non-MSME sector 119 units filed their Industrial Entrepreneur Memorandum (IEM) with the Central Government, proposing an investment of ₹22836 crore during the year 2013-14 for the State of Rajasthan.

This is a Rajasthan-specific question. Are there any supplementaries? Mr. Vijay Goel.

श्री विजय गोयल: सभापति जी, मंत्री जी ने अपने उत्तर में शुरु में जवाब दे दिया कि industry is a State subject. लेकिन, नीचे लिखा जाता है कि in the non-MSME sector, 119 units filed their Industrial Entrepreneur Memorandum with the Central Government proposing an investment of ₹22,836 crore. तो मैं मंत्री जी से यह जानना चाहता हूँ कि इसमें सेंट्रल गवर्नमेंट का क्या रोल है? जैसा उन्होंने कहा कि 21.58 करोड़ रुपए उन्होंने रिलीज किए हैं for State of Rajasthan under Assistance to States for Infrastructure Development of Exports. तो ऐसी कौन-कौन सी स्कीमें हैं, जो कि रोजगार बढ़ाने के लिए सेंट्रल गवर्नमेंट की तरफ से स्टेट गवर्नमेंट को इंडस्ट्रीज के लिए मदद दी जाती है? मैं यह इसलिए जानना चाहता हूँ, क्योंकि जब वे सेंट्रल गवर्नमेंट के साथ एमओयू कर रहे हैं, तो इसका मतलब है कि सेंट्रल गवर्नमेंट का कोई न कोई रोल तो जरूर होगा।

SHRIMATI NIRMALA SITHARAMAN: First of all, these funds have been given under two or three Schemes. The first is under ASIDE and the other one is through the Industries Department. One is for creation of infrastructure, which will help further exports, and the second is for improving the facilities for modernising technology. So, both the examples, or the figures, which have been given in the answer to the first part of the question, are for infrastructure development under ASIDE and for promotion of modernised methods of production and technology upgradation. But, as far as the Central Government's role in non-MSME units is concerned, it is only for registration. Therefore, the role of the Central Government is limited to the extent of modernising or for upgradation of infrastructure.

SHRI VIJAY GOEL: When there is no role of the Central Government, where is the need of registration by the Central Government?

SHRIMATI NIRMALA SITHARAMAN: Sir, let me very quickly explain on that. In the establishment of industries, there is no role of Central Government. That is where the State Government's role is there. That is what has been highlighted in it.

IPR cases lost against USA

*19. SHRI GULAM RASOOL BALYAWI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government has recently lost some Intellectual Property Right (IPR) cases against USA;

(b) if so, the details thereof; and

(c) the action taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No, Sir.

(b) and (c) Do not arise.

श्री गुलाम रसूल बलियावी: सभापति जी, हमारे देश की जो बौद्धिक संपदा है, खासतौर से चाहे वह अदबियात के मामले में हो, औषधि के मामले में हो या एग्रीकल्चर से या किसानों से जुड़ा हुआ हो, जितनी उसकी रक्षा और हिफाजत हमारे देश की एजेन्सियां करती हैं, वह यकीनन काबिले-तारीफ है, लेकिन इन दिनों जो कुछ पढ़ने में, जो कुछ सुनने में आ रहा है और जो हालात हैं, खासतौर से यूनानी और आयुर्वेदिक में और वे चीजें जो हमारे मुल्क के दिलो-दिमाग मिलकर तैयार करते हैं, क्या जो दूसरे मुमालिक हैं, उन मुमालिक के लोग या उन मुमालिक की एजेन्सियां हमारे देश की इस संपदा पर किसी तरह का कोई कब्जा कर रही हैं या हमारे देश की प्रॉपर्टी पर अपनी मोहर लगा रही हैं?

†جناب غلام رسول بلیاوی: سبھا پتی جی، ہمارے دیش کی جو بوڈھک سنپدا ہے، خاص طور سے چاہے وہ ادبیات میں ہو، اوشدھی کے معاملے میں ہو یا ایگریکلچر سے یا کسانوں سے جڑا ہوا ہو، جتنی اس کی رکشا اور حفاظت ہمارے دیش کی ایجنسیاں کرتی ہیں، وہ یقیناً قابل تعریف ہے، لیکن ان دنوں جو کچھ پڑھنے میں، جو کچھ سننے میں آ رہا ہے اور جو حالات ہیں، خاص طور سے یونانی اور آئیرویدک میں اور وہ چیزیں جو ہمارے ملک کے دل و دماغ مل کر تیار کرتے ہیں، کیا جو دوسرے ممالک ہیں، ان ممالک کے لوگ یا ان ممالک کی ایجنسیاں ہمارے دیش کی اس سنپدا پر کسی طرح کا کوئی قبضہ کر رہی ہیں یا ہمارے دیش کی پراپرٹی پر اپنی مہر لگا رہی ہیں؟

SHRIMATI NIRMALA SITHARAMAN: Mr. Chairman, Sir, let me assure through you that no such impact or pressure, if I have understood the expression correctly, is being put on us on anything to do with intellectual property of this country.

श्री गुलाम रसूल बलियावी: चेयरमैन साहब, मैं मंत्री महोदया से जानना चाहता हूँ कि अब इससे मुतालिक जो भी इंतजामात हैं या उसकी व्यवस्था या रख-रखाव के लिए, जो हमारी सरकार की नीति और स्कीम है, इस पर क्या कुछ परेशानियाँ हो रही हैं या इसे और बेहतर बनाने के लिए क्या सरकार की कोई ठोस नीति है, जिससे आगे कोई इस तरह की बात न हो सके?

†جناب غلام رسول بلیاوی: چیئرمین صاحب، میں منتری مہودیہ سے جاننا چاہتا ہوں کہ اس سے متعلق جو بھی انتظامات ہیں یا اس کی ویوسٹھا یا رکھ رکھاؤ کے لئے، جو ہماری سرکار کی نیتی اور اسکیم ہے، اس پر کیا کچھ پریشانیاں ہو رہی ہیں یا اسے اور بہتر بنانے کے لئے کیا سرکار کی کوئی ٹھوس نیتی ہے، جس سے آگے کوئی اس طرح کی بات نہ ہو

SHRIMATI NIRMALA SITHARAMAN: Again, I wish to assure the hon. Member, through you, Mr. Chairman, Sir, that there is no pressure on the Government of India. Of course, in order to protect our national interest in terms of our Intellectual Property Rights (IPRs), — as is well announced, and, it is in public domain — we have formed a think-tank who have drafted a policy for this country. A draft policy has been made, which is also put in the public domain, on which views from the public, anyone concerned, and all stakeholders have been elicited. The opinions are also drawn through the public domain. This think-tank would be working on it, and, after incorporating the suggestions which have come from the public or the stakeholders, the draft policy will be submitted to the Government, and, the Government would, obviously, consult all ministries to ensure that there are no gaps in the protection of IPRs of this country. We again assure you that this is being done in a very transparent manner, and, there is no pressure on us.

SHRI V.P. SINGH BADNORE: Sir, on the IPR, one of the biggest issues with

† Transliteration in Urdu script.

the United States has been the software. Now, the software industry is one, where we and they have a problem, and, that is the only issue which really comes about. This question, although it has not really been explained, is on the software, and, there are issues, which have always been there about the software usage, IPRs, what they are doing and what we are doing. Can you please throw some light on this? It must be on this point that this question has been raised.

SHRIMATI NIRMALA SITHARAMAN: I am not sure on what point this question has been raised but the answer is that we are under no pressure and, in an open and transparent manner, we want to have a broader policy formed. Already, all of us are conscious that the framework of law in this country is very robust to protect the Indian copyright or any other intellectual property-related matter, software or anything else. For instance, pharmaceuticals or such others are very much areas in which the intellectual property in India is high and meets the intellectual standards the world over. And, therefore, I won't want this debate to be confined to any one particular area but, let me assure the House, through you, Mr. Chairman, Sir, that in each of the area, the think-tank has also gone into great details to look into how to formulate the policy, and, we shall ensure that Indian interest is kept high on board.

PROF. M.V. RAJEEV GOWDA: Sir, the Minister must be aware of reports that *neem*, *basmati* and many other traditional Indian items are being patented in the United States. If the Government is under no pressure, let me assure the Minister that the House would be happy to put pressure on the Government to take action to follow up on these issues with the minister and ensure that Indian traditional knowledge is not patented by others and that our heritage will be protected while going forward?

SHRIMATI NIRMALA SITHARAMAN: Absolutely, there is no doubt about it. It is not left in the grey area. The Indian traditional knowledge is part of what the think-tank is working on. The ministry is seized of the matter. The House can be assured that every aspect of IPRs is being taken care of.

SHRI ANAND SHARMA: Sir, the Minister's assurance is welcome. I would like to specifically ask with regard to our discussions with the United States of America, both during the Prime Minister's visit and during the Trade Policy Forum meetings. The US has a very strong lobby which is putting pressure on India, in case of pharmaceuticals, to go beyond the TRIPS Agreement, and that is exactly what is a matter of concern because our intellectual property laws are entirely in sync with the multi-lateral TRIPS Agreement of the WTO. Now, we were a bit concerned when we read the reports that the Government of India and the Government of United States of America have agreed to set up a Joint Task Force on this subject,

on the IPR issues. I would like the Minister to clarify whether we are discussing the pharmaceuticals, particularly with regard to TRIPS plus issues, or what are the terms for this Joint Task Force, if you would like to clarify.

SHRIMATI NIRMALA SITHARAMAN: Sir, first of all, let me assure you that there are no new task forces being formed. Under the Trade Policy Forum, a mechanism which has existed since 2010 is what is continuing even today and through that discussions are being held. Therefore, as the former Minister himself has very clearly said that our laws and our IPR regime are TRIPS compliant, there is no proposal to amend anything to do with the India Patent Act, including issues related to pharma. So, absolutely, there is nothing for us to have to state it upfront here, but our laws are TRIPS complaint and there are no proposals to amend anything to do with the Indian Patent Act.

कच्चे तेल की कीमतों में उतार-चढ़ाव

*20. श्रीमती कनक लता सिंह : क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि :

(क) विगत एक वर्ष के दौरान अन्तर्राष्ट्रीय बाजार में कच्चे तेल की कीमतों में हुए उतार-चढ़ाव का ब्यौरा क्या है;

(ख) उक्त अवधि के दौरान देश में पेट्रोल और डीजल की खुदरा कीमतों में हुए उतार-चढ़ाव का ब्यौरा क्या है तथा इसी अवधि के दौरान सरकार द्वारा पेट्रोल और डीजल पर तारीख-वार कितना-कितना उत्पाद शुल्क बढ़ाया गया है;

(ग) क्या यह सच है कि अन्तर्राष्ट्रीय बाजार में कच्चे तेल की गिरती कीमतों के लाभ को देश के उपभोक्ताओं तक पहुंचने से रोकने के लिए सरकार ने लगातार उत्पाद शुल्क में वृद्धि की है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय के राज्य मंत्री (श्री धर्मेन्द्र प्रधान): (क) से (घ) एक विवरण सदन के पटल पर रख दिया गया है।

विवरण

(क) जनवरी, 2014 से कच्चे तेल की भारतीय बास्केट के औसत मूल्य के ब्यौरे विवरण-I में दिए गए हैं। (नीचे देखिए)

(ख) से (घ) जनवरी, 2014 से दिल्ली में पेट्रोल और डीजल के खुदरा बिक्री मूल्य (आरएसपी) में संशोधन के ब्यौरे विवरण-II में दिए गए हैं। (नीचे देखिए)

इसके अतिरिक्त, 2005 से पेट्रोल और डीजल पर उत्पाद शुल्क में संशोधनों के ब्यौरे नीचे दिए गए हैं :—

(प्रति लीटर)

तारीख	पेट्रोल	डीजल
01.03.05	14.59	4.80
01.03.06	14.59	4.80
01.03.07	14.66	4.69
01.03.08	14.78	4.74
05.06.08	13.75	3.71
27.02.10	14.78	4.74
25.06.11	14.78	2.06
14.03.12	14.78	2.06
14.09.12	9.48	3.56
12.11.14	11.02	5.11
03.12.14	13.34	6.14
02.01.15	15.40	8.20
17.01.15	17.46	10.26

उपर्युक्त से देखा जा सकता है कि 2005-12 के दौरान, पेट्रोल पर उत्पाद शुल्क 14-15 प्रति लीटर की रेंज में रहा है। अब जबकि 14 सितम्बर, 2012 को पेट्रोल पर उत्पाद शुल्क कम हो गया था, तो भी राजस्व तटस्थ ढंग में डीजल पर उत्पाद शुल्क में तदनुसूची वृद्धि की गई थी। पेट्रोल और डीजल के उत्पाद शुल्क में हाल ही में की गई वृद्धियां उपभोक्ताओं पर इसका प्रभाव डाले बिना की गई है। उत्पाद शुल्क में वृद्धि करने के पीछे उद्देश्यों में एक उद्देश्य सरकार के बुनियादी ढांचे के विकास कार्यक्रम विशेषतया सड़क बनाने के लिए धन प्रदान करना है। सड़क क्षेत्र के लिए इन संसाधनों के आबंटन से, आर्थिक कार्यकलाप और सड़क निर्माण से उदभूत होने वाला रोजगार सृजन को भी बढ़ावा मिलेगा।

पेट्रोल और डीजल के मूल्य में कमी होने के कारण, नियंत्रणमुक्त संवेदनशील उत्पादों अर्थात् पेट्रोल और डीजल के उपभोक्ताओं को पर्याप्त लाभ हुआ है। जुलाई 2014 में पेट्रोल का खुदरा बिक्री मूल्य ₹ 73.60 प्रति लीटर था जो अब ₹ 57.31 प्रति लीटर हो गया है। इसी प्रकार, अगस्त 2014 में दिल्ली में डीजल का खुदरा बिक्री मूल्य ₹ 58.97 प्रति लीटर था जो इस समय घट कर ₹ 46.62 प्रति लीटर हो गया है।

इसी प्रकार हालांकि दिल्ली में पेट्रोल और डीजल के मूल्य क्रमशः 16.29 रुपये प्रति लीटर और ₹ 12.35 प्रति लीटर तक कम हो गए हैं, पेट्रोल और डीजल पर उत्पाद शुल्क में वृद्धि ₹ 7.98 प्रति लीटर और ₹ 6.70 प्रति लीटर की गई है, जो इस बात को दर्शाता है कि कच्चे तेल के अन्तरराष्ट्रीय मूल्यों में कमी के लाभ के मुख्य घटक उपभोक्ताओं पर अंतरित कर दिया गया है।

विवरण-I**जनवरी 2014 से कच्चे तेल की भारतीय बास्केट माह-वार औसत मूल्य**

माह	डालर/बैरल
जनवरी-14	105.29
फरवरी-14	106.19
मार्च-14	105.30
अप्रैल-14	105.56
मई-14	106.85
जून-14	109.05
जुलाई-14	106.30
अगस्त-14	101.89
सितम्बर-14	96.96
अक्टूबर-14	86.83
नवम्बर-14	77.58
दिसम्बर-14	61.21
जनवरी-15	46.59
फरवरी-15*	55.15

*16.2.2015 तक

विवरण-II**जनवरी 2014 से दिल्ली में पेट्रोल और डीजल के खुदरा बिक्री मूल्य में संशोधन**

तारीख	पेट्रोल (₹/लीटर)	डीजल (₹/लीटर)	कारण
1.1.2014	71.52	53.78	1.1.2014 की स्थिति के अनुसार आरएसपी
5.1.2014	72.43	54.34	मूल्यों में वृद्धि
1.2.2014		54.91	मूल्यों में वृद्धि
1.3.2014	73.16	55.48	मूल्यों में वृद्धि
1.4.2014	72.26	55.49	पेट्रोल के मूल्य में कमी और डीजल के सुपुर्दगी प्रभागों में वृद्धि
16.4.2014	71.41		मूल्यों में कमी
13.5.2014		56.71	मूल्यों में वृद्धि
1.6.2014		57.28	मूल्यों में वृद्धि
7.6.2014	71.51		मूल्यों में वृद्धि

तारीख	पेट्रोल (₹/लीटर)	डीजल (₹/लीटर)	कारण
25.6.2014	71.56		रेल भाडे में वृद्धि
1.07.2014	73.60	57.84	मूल्यों में वृद्धि
1.8.2014	72.51	58.40	मूल्य में वृद्धि (डीजल)/कमी (पेट्रोल)
16.8.2014	70.33		मूल्यों में कमी
31.8.2014	68.51	58.97	मूल्य में वृद्धि (डीजल)/कमी (पेट्रोल)
1.10.2014	67.86		मूल्यों में कमी
15.10.2014	66.65		मूल्यों में कमी
19.10.2014		55.60	मूल्यों में कमी
1.11.2014	64.24	53.35	मूल्यों में कमी
1.12.2014	63.33	52.51	मूल्यों में कमी
16.12.2014	61.33	50.51	मूल्यों में कमी
1.1.2015	61.33	50.51	मूल्यों में कमी
17.1.2015	58.91	48.26	मूल्यों में कमी
4.2.2015	56.49	46.01	मूल्यों में कमी
16.2.2015	57.31	46.62	मूल्यों में वृद्धि
वर्तमान आरएसपी	57.31	46.62	16.2.2015 की स्थिति के अनुसार आरएसपी

आईओसीएल स्रोत

Fluctuations in prices of crude oil

†*20. SHRIMATI KANAK LATA SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of fluctuations in the prices of crude oil in the international market during the last one year;

(b) the details of fluctuations in the retail prices of petrol and diesel in the country during the said period and by how much excise duty on petrol and diesel was raised by Government during the same period, the date-wise details thereof;

(c) whether it is a fact that Government has constantly increased the excise duty to prevent consumers of the country from benefiting from the decline in the prices of crude oil in the international market; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) The details of average price of Indian basket crude oil since January 2014 are given in Statement-I (*See below*).

(b) to (d) The details of revision in Retail Selling Price (RSP) of Petrol and Diesel at Delhi since January 2014 are given in Statement-II (*See below*).

Further, the details of the revisions in the Excise Duty on Petrol and Diesel since 2005 are given below:

(₹ per litre)

Date	Petrol	Diesel
01.03.2005	14.59	4.80
01.03.2006	14.59	4.80
01.03.2007	14.66	4.69
01.03.2008	14.78	4.74
05.06.2008	13.75	3.71
27.02.2010	14.78	4.74
25.06.2011	14.78	2.06
14.03.2012	14.78	2.06
14.09.2012	9.48	3.56
12.11.2014	11.02	5.11
03.12.2014	13.34	6.14
02.01.2015	15.40	8.20
17.01.2015	17.46	10.26

It can be seen from the above, the Excise Duty on Petrol remained in the range of ₹ 14-15 per litre during 2005-12. Even when the Excise Duty on Petrol was reduced on 14th September 2012, a corresponding increase was made in the Excise Duty on Diesel in a revenue neutral manner. The recent hikes in Excise Duty of

Petrol and Diesel have been made without passing its impact to consumers. One of the primary objectives behind increase in Excise Duty is to fund the infrastructure development programme of the Government, particularly building of roads. Allocation of these resources to road sector will also spur economic activity and employment generation arising out from the road construction

The consumers of deregulated sensitive Petroleum products viz. Petrol and Diesel have gained substantially due to reduction in the price of Petrol and Diesel. The Retail Selling Price of Petrol which was ₹73.60 per litre at Delhi in July 2014 is now ₹57.31 per litre. Similarly, the Retail Selling Price of Diesel has been reduced from ₹58.97 per litre at Delhi in August 2014 to ₹46.62 per litre, at present.

Thus, while the price of Petrol and Diesel in Delhi has been reduced by ₹16.29 per litre and ₹12.35 per litre respectively, the increase in Excise Duty on Petrol and Diesel is ₹7.98/litre and ₹6.70/litre only indicating that a major component of the benefit of reducing international crude oil prices has been passed on to the consumers.

Statement-I

Month-wise average price of Indian Basket crude oil since January 2014

Month	\$/bbl
Jan-2014	105.29
Feb-2014	106.19
Mar-2014	105.30
Apr-2014	105.56
May-2014	106.85
Jun-2014	109.05
Jul-2014	106.30
Aug-2014	101.89
Sep-2014	96.96
Oct-2014	86.83
Nov-2014	77.58
Dec-2014	61.21
Jan-2015	46.59
Feb-2015*	55.15

*Upto 16.2.2015

Statement-II*Revisions in Retail Selling Price of Petrol and Diesel, at Delhi, since January 2014*

Date	Petrol (₹/litre)	Diesel (₹/litre)	Reasons
1.1.2014	71.52	53.78	RSP as on 1.1.2014
5.1.2014	72.43	54.34	Increase in prices
1.2.2014		54.91	Increase in price
1.3.2014	73.16	55.48	Increase in prices
1.4.2014	72.26	55.49	Reduction in price of petrol and increase in delivery chg. of diesel
16.4.2014	71.41		Reduction in price
13.5.2014		56.71	Increase in price
1.6.2014		57.28	Increase in price
7.6.2014	71.51		Increase in price
25.6.2014	71.56		Increase in rail freight
1.07.2014	73.60	57.84	Increase in prices
1.8.2014	72.51	58.40	Increase (diesel)/reduction (petrol) in price
16.8.2014	70.33		Reduction in price
31.8.2014	68.51	58.97	Increase (diesel)/reduction (petrol) in price
1.10.2014	67.86		Reduction in price
15.10.2014	66.65		Reduction in price
19.10.2014		55.60	Reduction in price
1.11.2014	64.24	53.35	Reduction in price
1.12.2014	63.33	52.51	Reduction in prices
16.12.2014	61.33	50.51	Reduction in prices
1.1.2015	61.33	50.51	Reduction in prices
17.1.2015	58.91	48.26	Reduction in prices
4.2.2015	56.49	46.01	Reduction in prices
16.2.2015	57.31	46.62	Increase in prices
Current RSP	57.31	46.62	RSP as on 16.2.2015

श्रीमती कनक लता सिंह : आदरणीय सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से बहुत ही आदरपूर्वक प्रश्न पूछना चाहती हूँ। वैसे तो मंत्री जी ने उत्तर देने का प्रयास किया है, लेकिन यह संतोषजनक नहीं है, क्योंकि जून, 2014 में क्रूड ऑयल का दाम 107.14 डॉलर प्रति बैरल था और वर्तमान में यह 50 डॉलर से कम पर आ गया है। जून, 2014 में पेट्रोल की कीमत 71.51 रुपए प्रति लीटर थी, अब यह दर 57.31 रुपए है।

माननीय मंत्री जी, मैं आपसे जानना चाहती हूँ कि जब अंतर्राष्ट्रीय बाज़ार में कच्चे तेल की कीमत में आधे से ज्यादा की गिरावट आ चुकी है, तो देश में उपभोक्ताओं को कम दर पर पेट्रोल और डीज़ल तेल कंपनियों ने देने का जब निर्णय लिया, तो उसी समय सरकार द्वारा उत्पाद शुल्क बढ़ाकर जनता को उस लाभ से वंचित कर दिया गया। तो उत्पाद शुल्क बढ़ाने के लिए क्या फॉर्मूला है? क्या जब इच्छा हो, मंत्रालय उत्पाद शुल्क बढ़ा देगा? क्या यह जनता के लिए आपका सही कदम है?

श्री धर्मेन्द्र प्रधान : सभापति जी, इन दिनों देश में यह बहुत रोचक तर्क है कि जिस मात्रा में अंतर्राष्ट्रीय बाज़ार में कच्चे तेल के दाम की गिरावट हुई है, हम लोग उसी औसत में भारत के उपभोक्ताओं के लिए मूल्य तय क्यों नहीं करते हैं? बहिन सदस्या जी ने सदन को बहुत सही जानकारी दी कि पिछले साल भर में एक समय पर यह 107 डॉलर था। मैं तो उसके आगे कहूँगा कि एक समय ऐसा आया, जब इराक का क्राइसिस हुआ, तब यह 111 डॉलर तक पहुँचा। ऐसे ही, एक समय यह 50 डॉलर से घटकर जनवरी, 2014 में 43.36 डॉलर तक भी पहुँचा था। तो उस औसत में हम लोग उपभोक्ताओं को क्यों नहीं देते हैं और एक्साइज़ ड्यूटी क्यों बढ़ाई, यह मूल प्रश्न है।

महोदय, हमारे देश में जो प्रक्रिया 2006 से चली और उसके बाद आगे चलकर रंगराजन साहब की रिकमेंडेशन पर 2010 से, देश के अंदर वितरण का मूल्य क्या होना चाहिए, उसका एक trade parity price हम लोगों ने तय किया है। उसी के आधार पर जो मूल्य निकलकर आता है, उसे हम उपभोक्ताओं तक पहुँचाते हैं। उसी में पिछले तीन-चार महीनों में अंतर्राष्ट्रीय बाज़ार में जो मूल्य में कटौती हुई, उसका जो फायदा देशीय प्रॉडक्ट पर मिला, उसके कुछ हिस्से के बारे में हमारी पहली प्राथमिकता थी कि वह उपभोक्ताओं को मिले। हम लोगों ने पिछले सात महीने में 16 रुपए 29 पैसे पेट्रोल में उपभोक्ताओं को दिए और डीज़ल में 15 रुपए 4 पैसे दिए।

श्रीमती विप्लव ठाकुर : सवाल एक्साइज़ का हो रहा है।

श्री सभापति : ठहर जाइए, ठहर जाइए ।

श्री धर्मेन्द्र प्रधान : विप्लव जी, मैं उस पर भी आ रहा हूँ। आप उतावली न होकर कृपया थोड़ा सुन लें। मैं उसके बारे में भी कह रहा हूँ। यह बात सही है कि सरकार ने 7 रुपए 98 पैसे पेट्रोल पर और 6 रुपए 70 पैसे डीज़ल पर एक्साइज़ ड्यूटी बढ़ायी। महोदय, मैं बड़ी जवाबदेही के साथ, जिम्मेदारी के साथ आपके सामने कहना चाहूँगा कि क्या देश में विकास नहीं होना चाहिए, रास्ता नहीं बनना चाहिए, गरीबों को पीने का पानी नहीं मिलना चाहिए? इस व्यवस्था के लिए अक्सर राज्य सरकारें और केंद्र सरकार अपनी टैक्स व्यवस्था करती हैं।

MR. CHAIRMAN: Easy, easy.

श्री धर्मेन्द्र प्रधान : पहले हमने उपभोक्ताओं को दिया और कुछ पैसा बचत करके विकास के काम के लिए देश जब नीति बनाएगा ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी : ये वे लोग हैं जो लोग ...(व्यवधान)...

श्री धर्मेन्द्र प्रधान : एक isolation में देखा नहीं जा सकता है ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी : जो लोग हमसे एक्साइज ड्यूटी खत्म करने की बात करते थे ...(व्यवधान)...

श्री सभापति : चतुर्वेदी जी, आप बैठ जाइए, please. Your turn will come.

श्री धर्मेन्द्र प्रधान : पंडित जी, आपके समय की एक्साइज ड्यूटी है। आपके पंत प्रधान यहां बैठे हैं, पूर्व पंत प्रधान बैठे हैं, उन्हें पूछिए, एक्साइज ड्यूटी कहां तक थी? ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी : आप हमारे जमाने में तो एक्साइज ड्यूटी पूरी की पूरी खत्म करने की बात करते थे ...(व्यवधान)...

श्री सभापति : आप क्यों इंटर्रुप्ट कर रहे हैं?

श्री धर्मेन्द्र प्रधान : केंद्र सरकार ने उपभोक्ताओं को पहले महत्व दिया ...(व्यवधान).... फिर देश के विकास के काम के लिए कुछ पैसा रखा। ...(व्यवधान)...

MR. CHAIRMAN: Please. ...(Interruptions)... Please don't do it. You want to ask a supplementary question. Why are you interfering in the main question! ...(Interruptions)...

SHRI SATYAVRAT CHATURVEDI: I cannot listen to this kind of an answer. ...(Interruptions)...

MR. CHAIRMAN: I am sorry. There is a procedure by which you have to go. ...(Interruptions)...

श्री सत्यव्रत चतुर्वेदी : आप जनता की आंखों में धूल झोंकने की कोशिश ...(व्यवधान)...

श्री अविनाश राय खन्ना : यह डिस्कशन थोड़ा ही है, आप प्रश्न पूछिए। ...(व्यवधान)...

श्री सभापति : आप बैठ जाइए। ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी : इसके बावजूद आप कह रहे हैं कि 16 रुपए। मैं अभी आपको आंकड़े बताता हूं।

श्री अविनाश राय खन्ना : आप प्रश्न पूछिए। डिस्कशन क्यों कर रहे हैं?

श्री सत्यव्रत चतुर्वेदी : मैं अभी आपको बताता हूं। ...(व्यवधान)...

श्री सभापति : नहीं, प्लीज़। ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी : *

MR. CHAIRMAN: Please. This is not on record. You finish. Second Question, please.

श्रीमती कनक लता सिंह : माननीय मंत्री जी, आपने अपने उत्तर के भाग "ख" से "घ" में बताया और अभी भी आपने बताया है कि पेट्रोल और डीज़ल के दाम में हाल ही में की गयी वृद्धियां उपभोक्ताओं पर इसका प्रभाव डाले बिना ही की गयी हैं, जबकि अंत के पैरा में आपने पेट्रोल और डीज़ल पर उत्पाद शुल्क में वृद्धि करते हुए पेट्रोल पर 7 रुपए 98 पैसे और डीज़ल पर 6 रुपए 70 पैसे वृद्धि की है। आपके उत्तर में यह डिफरेंस क्यों है? मैं कहना चाहती हूं कि इस तरह से जनता को गुमराह करने से जनता के ऊपर असर पड़ेगा।

श्री धर्मेन्द्र प्रधान : सभापति जी, हमने कोई गुमराह नहीं किया है, हमने एक्साइज ड्यूटी में इन दिनों में जो बढ़ोतरी की है, उसमें हमने पेट्रोल पर 7 रुपए 98 पैसे और डीज़ल पर 6 रुपए 70 पैसे लिए, यह मैंने विनम्रता से सदन को बताया है।

MR. CHAIRMAN: Thank you. Shri Praful Patel.

SHRI PRAFUL PATEL: Mr. Chairman, Sir, listening to the answers, I just want to be very brief in two parts. Will you then, by increasing the excise duty, from time to time, acknowledge that you have not deregulated the sector? You first say that you have deregulated the prices of diesel and petrol and they are linked to market forces. So, on the other hand, you arbitrarily decide to increase the rates of excise duty. So, please acknowledge or admit that there is no deregulation in the sector. At least, that is part one of my question.

MR. CHAIRMAN: One question, please.

SHRI PRAFUL PATEL: Actually, this is more of a comment. But let him acknowledge whether they have genuinely deregulated the sector or not. Part B is that it is a matter of interest for most people here in the House. In Delhi, say, petrol is available at around ₹53 a litre. In Mumbai its price is around ₹65 a litre. Mumbai is a port. Mumbai is where the refining takes place and the products have to move upstream into other parts of the country. I acknowledge that States have different rates of sales tax in various states and, therefore, it makes a difference. But the difference is of twelve rupees between Mumbai and Delhi. Is it only because of sales tax differential, or, is it also because of some other expenses which are loaded by the oil refining companies? I think the country must know that. I cannot believe that the difference of twelve rupees can only be on account of sales tax differential, because in Delhi also there is sales tax. Sales tax is there in other parts

of the country. Other States also levy sales tax. How much can be the difference and on which basis is this pricing being differentiated between Mumbai and Delhi?

श्री धर्मेन्द्र प्रधान: सभापति जी, उसमें दो सप्लीमेंट्री प्रश्न हैं। मेरा पहले सप्लीमेंट्री का यह उत्तर रहेगा कि यह सब्जेक्टिव इंटरप्रेटेशन है कि क्या डि-रेगुलेशन यह है? यह डि-रेगुलेशन है। सरकार ने बहुत सोच-समझकर, जिम्मेदारी के साथ इसको डि-रेगुलेट किया है। सरकारों के पास जनहित में बीच-बीच में टैक्स को घटाने और बढ़ाने का अधिकार रहता है। ...**(व्यवधान)**...

श्री सभापति: नहीं, नहीं। ...**(व्यवधान)**...

श्री धर्मेन्द्र प्रधान: मैं प्रफुल्ल पटेल जैसा विद्वान तो हूं नहीं। ...**(व्यवधान)**...

MR. CHAIRMAN: It is a philosophical question.

श्री धर्मेन्द्र प्रधान: इसको कैसे इंटरप्रेट करें? ...**(व्यवधान)**... मैं माननीय सदस्य और बड़े भाई को याद दिलाना चाहूंगा कि राज्यों के अंदर टैक्स वैरिएशन होता है, दिल्ली में क्यों अलग रेट है और महाराष्ट्र में क्यों अलग रेट है? अभी-अभी उनकी सरकार ने वहां से विदा ली है। VAT के बावजूद महाराष्ट्र में एलबीटी लगा कर रखा है। LBT is the primary reason for the higher tax/price regime in Maharashtra.

SHRI PRAFUL PATEL: I only gave an example. ...**(Interruptions)**...

MR. CHAIRMAN: No, no. ...**(Interruptions)**... Prafulji, this is not a discussion. ...**(Interruptions)**... No, no. This is not a discussion. ...**(Interruptions)**...

SHRI DHARMENDRA PRADHAN: No. ...**(Interruptions)**... Sorry, hon. Member. ...**(Interruptions)**... He quoted Mumbai. ...**(Interruptions)**...

MR. CHAIRMAN: If you are not satisfied with the answer ...**(Interruptions)**...

SHRI DHARMENDRA PRADHAN: It is because of LBT by your regime.

SHRI PRAFUL PATEL: Leave Maharashtra. ...**(Interruptions)**... Talk about any other State. ...**(Interruptions)**... Talk about Karnataka. ...**(Interruptions)**...

श्री धर्मेन्द्र प्रधान: राज्यों की अलग-अलग टैक्स regime होती है। ...**(व्यवधान)**...

MR. CHAIRMAN: May I request...

SHRI PRAFUL PATEL: Talk about Gujarat and Delhi. ...**(Interruptions)**...

श्री धर्मेन्द्र प्रधान: राज्यों की अलग-अलग टैक्स regime होती है, जिसकी वजह से अलग-अलग प्राइसिंग होती है। ...**(व्यवधान)**...

MR. CHAIRMAN: This is not a discussion.

श्री धर्मेन्द्र प्रधान: मुंबई में इसीलिए महंगा है। मुंबई में एलबीटी है। ...**(व्यवधान)**...

श्री प्रफुल्ल पटेल: धर्मेन्द्र जी, मैं आपसे कोई लड़ाई नहीं कर रहा हूँ। मैं सिर्फ आपसे पूछ रहा हूँ कि ...(व्यवधान)...

श्री धर्मेन्द्र प्रधान: आपने मुम्बई का नाम लिया इसलिए मैंने मुम्बई का एक उदाहरण दिया। ...(व्यवधान)...

MR. CHAIRMAN: Let us not get into this discussion. Precious time is being lost.

SHRI PRAFUL PATEL: Sir, I am on a very limited point. I am sure it engages the entire House. There is a price differential of a product at the port where there is a refinery and when the same product moves upstream to Delhi or North India. Even if there is a price differential between Gujarat and Delhi, why would the difference be so much? I only wanted an answer as to what the reason is. It may be different. There could be ten reasons. I only wanted to know what the reasons are. That is all I am saying. I am not criticising you.

MR. CHAIRMAN: All right.

SHRI PRAFUL PATEL: I want to know the reason.

श्री धर्मेन्द्र प्रधान: सभापति जी, यह बिल्कुल स्पष्ट विषय है कि राज्यों के अंदर अलग-अलग VAT पैटर्न हैं, यह प्रमुख कारण है अलग-अलग प्राइस मैकेनिज्म होने के लिए। कुछ विषयों पर, जैसे रिफाइनरी प्वाइंट है, मैं फिर कहूँगा कि महाराष्ट्र में टैक्स की डबल एंट्री है। दोबारा टैक्स लिया जाता है, रिफाइनरी में एक बार आने पर और एक बार जाने पर टैक्स लिया जाता है। ...(व्यवधान)... इसीलिए हमने जीएसटी में निवेदन किया है कि इसको पांच से दस करिए, दस से पंद्रह करिए, लेकिन कई राज्यों में यह जीरो है और कई राज्यों में पांच है, कई राज्यों में यह पच्चीस है। राज्यों में अलग-अलग मूल्यों के लिए यह प्रमुख कारण है।

SHRI RAJEEV CHANDRASEKHAR: Sir, my very specific question is: Will the Minister kindly enlighten the House on the total savings in the import bill in the period between July 2014 and February 2015 compared to the period last year? What is the total quantum of savings? Could you please enlighten us on where the savings have been distributed? How much of it has been given to the consumer; how much of it has been given to oil marketing companies; and how much of it has gone into the Budget?

श्री धर्मेन्द्र प्रधान: सभापति जी, मैं माननीय सदस्य को बताना चाहूँगा कि इम्पोर्ट में सेविंग इस बार इस प्रकार की calculation नहीं हो रही है, अगर मैं उलटा कहूँ तो नुकसान हुआ है। हमने जो प्रॉडक्ट खरीदा था, वह उस समय के रेट पर खरीदा था, जब 60 डॉलर, 70 डॉलर, 80 डॉलर, 90 डॉलर की टर्म कांट्रैक्ट इसके अंदर है। अभी इस साल का जब आर्थिक वर्ष पूरा होगा, तब calculation करना, अभी तक ऑयल मार्केटिंग कम्पनियों का लगभग 30 हजार करोड़ से ज्यादा inventory loss है। कुछ विषय पर डि-रेगुलेशन के कारण सरकार की सब्सिडी में

बचत हुई है। लेकिन क्रूड ऑयल प्रोक्योरमेंट में इस बार, अगर हम उसको व्यवसाय में कन्वर्ट करेंगे, तो ऑयल मार्केटिंग कम्पनियों को नुकसान हुआ है।

SHRI P. RAJEEVE: Thank you, Sir. The consumer is not getting the benefit of the decrease of the price of crude oil. Yesterday, I got an answer from the Finance Ministry to my Unstarred Question, what the revenue to the Government is due to the increase of the excise duty, it is ₹22,000 crores. That is the reality. In 2007 the crude oil price was \$64. At that time the petrol price was \$42. Now, the crude oil price is \$55.15. If we keep the same pattern, the petrol price should be ₹36. In 2007, the diesel price was ₹30. If we keep the same pattern, the diesel price should be ₹25. But now it is ₹46.62. In 2007, the LPG price was ₹281. If we keep the same pattern, the price should be ₹242. But now it is ₹450. Then, what has prevented the Government from transferring the benefit to the common man due to the decrease in the price of crude oil? Why is it not similar to the price of petrol, diesel and LPG prevailing in 2007?

श्री धर्मेन्द्र प्रधान : सभापति महोदय, मैंने इसका उत्तर पहले भी दिया है। इसका मूल विषय यह है कि हमने price mechanism का 2010 से आगे का फार्मूला कैसा लिया है। मैं बहुत पुराने में नहीं जाऊंगा, मुझे याद है कि एक बार माननीय वरिष्ठ सदस्य श्री सीताराम येचुरी जी ने इसी विषय को उठाया था कि इस देश में मूलतः क्या एकेडेमिकल डिबेट चलेगी? अभी इकॉनॉमिक डिबेट चल रही है कि इसका price mechanism कैसा हो, क्या यह cost plus हो या यह एक इन्टरनेशनल मार्केट को ध्यान में रखते हुए करेंगे? सरकार ने 2010 में, 2010 से आगे जो फार्मूला लिया है, यह TPP के रूट का लिया है, Trade Parity of Price का लिया है और हमने उसी को आगे किया है। इसी के हिसाब से जिस पैसे की बचत हुई, हमने पहले वह पैसा ग्राहकों को दिया और हमने कुछ पैसा सरकार की तिजोरी में भी रखा। सरकार की तिजोरी में रखा गया पैसा लोगों के काम आता है।

श्री सीताराम येचुरी : सर, माननीय मंत्री महोदय इस बात के भी गवाह हैं ।

MR. CHAIRMAN: This is not a discussion.

श्री सीताराम येचुरी : सर, मेरी बात सुनिए। इन्होंने मेरा नाम लिया है, I have the right to reply. जब हमने इस सवाल को उठाया था, उस समय आपने हमारा पूर्ण समर्थन किया था। आपने हमारा पूर्ण समर्थन करते हुए यह कहा कि Import Parity Price नहीं होना चाहिए। हमारे देश में जो refining cost of production होगा, उसको जोड़ना चाहिए।

MR. CHAIRMAN : Yechuryji, that is history.

SHRI SITARAM YECHURY: That is not history, Sir. I just want to know at that point of time, Sir, it is common sense. I import some thing, I refine it, then, what should be the cost? What is the cost of refining that product? Why are you maintaining this import parity price?

MR. CHAIRMAN: You can raise that subject at the appropriate time.

SHRI SITARAM YECHURY: Why is the Government denying that benefit to our people?

MR. CHAIRMAN: I am giving you a supplementary. Thank you.

SHRI SITARAM YECHURY: This is not fair. He should answer.

SHRI SUKHENDU SEKHAR ROY: Sir, I have been raising my hand since the Question Hour began, but you are not calling me.

MR. CHAIRMAN: I am sorry, I can give only three. ...(*Interruptions*)... Please. If anyone wishes to have a discussion on this, please give a notice for this, it will be considered.

SHRI SUKHENDU SEKHAR ROY: Since morning I am raising my hand and you have disallowed.

MR. CHAIRMAN: I have to rotate supplementary. Please understand. Q.No.21.

श्री सत्यव्रत चतुर्वेदी : श्रीमान्, मैंने शुरु में ही अपना नाम दिया था। ...(*व्यवधान*)...

MR. CHAIRMAN : You have intervened and got your share. ...(*Interruptions*)... I am sorry. We can discuss it separately.

श्री सत्यव्रत चतुर्वेदी : मंत्री जी यहां खुलेआम ...(*व्यवधान*)... I have not intervened.

MR. CHAIRMAN: Q. No. 21 आप सप्लीमेंट्री पूछिए।

श्री सत्यव्रत चतुर्वेदी : मैं यहां यह बात उठाना चाहता हूं, ...(*व्यवधान*)...

श्री सभापति : प्लीज, प्लीज।

श्री सत्यव्रत चतुर्वेदी : आप मुझे मौका ही नहीं देते ...(*व्यवधान*)...

SHRI ANAND SHARMA: We are not satisfied with the Minister's reply. We will seek your indulgence and we will move a notice.

MR. CHAIRMAN: Please do. ...(*Interruptions*)... Please do.

SHRI ANAND SHARMA: The answer is not satisfactory. The House is not satisfied.

MR. CHAIRMAN: If the reply is incorrect, factually raise a question.

श्री सत्यव्रत चतुर्वेदी : सर, यह reply is incorrect का सवाल नहीं है। मैंने शुरु से ही अपना हाथ उठाया था।

श्री सभापति : मगर आप बीच में फिर आ गए। ...**(व्यवधान)**...

श्री सत्यव्रत चतुर्वेदी : आपने उस तरफ के सभी मेम्बर्स को मौका दिया। ...**(व्यवधान)**... कांग्रेस पार्टी की तरफ से ...**(व्यवधान)**... आप किसी को भी मौका नहीं देना चाहते। ...**(व्यवधान)**... हम सीमाओं से बंधे हैं।

Investment plan of sail to expand and modernise projects in Jharkhand

*21. SHRI SANJIV KUMAR : Will the Minister of STEEL be pleased to state:

(a) whether Steel Authority of India Ltd. (SAIL) is planning to invest more than 95,000 crore to expand and modernize various projects across Jharkhand;

(b) if so, whether it will include revival of Sindri unit of FCIL, wholly owned subsidiary of SAIL incorporated in November 2011, for the purpose;

(c) how Government plans to provide 3247 acres of land required for the project out of total land of 6652 acres with FCIL at Sindri, of which only 498 acres is encroachment free and how SAIL is planning to pull resources for this; and

(d) the future plans of Government to support FCIL at Sindri? Security breach at Indian airports ?

THE MINISTER OF STEEL (SHRI NARENDRA SINGH TOMAR): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) Steel Authority of India Limited (SAIL) is in the process of investing about ₹11,000 crore as per their on-going phase of modernization and expansion of Bokaro Steel Plant and mines in Jharkhand. This does not include revival of Sindri unit of Fertilizer Corporation of India Limited (FCIL). SAIL explored the possibility of revival of Sindri plant but due to non-availability of minimum of 3247 acres of contiguous and encroachment free land, the project could not be pursued further. The Government is considering other alternatives for revival of fertilizer unit at Sindri.

SHRI SANJIV KUMAR: The Steel Authority of India Limited is in the process of investing about ₹11,000 crores as per their ongoing phase of modernization and expansion of the Bokaro Steel City Plant and mines in Jharkhand. I want to ask the hon. Minister whether this will also include the Government looking into the long-standing displacement problem in Bokaro Steel City because of mines and steel plant.

श्री नरेंद्र सिंह तोमर : माननीय सभापति जी, माननीय सदस्य ने जो प्रश्न उठाया है, मैं उस संबंध में बताना चाहता हूँ कि बोकारो स्टील प्लांट में आधुनिकीकरण और विस्तारीकरण का काम हो रहा है। वहाँ विस्थापन की जिस समस्या का जिक्र किया गया है, हम उस पर निश्चित रूप से ध्यान देंगे।

श्री सभापति : दूसरा प्रश्न।

SHRI SANJIV KUMAR: Sir, I have been told that this process does not include the revival of the Sindri unit of the Fertilizer Corporation of India Limited. SAIL explored the possibility of the revival of the Sindri plant, but due to the non-availability of minimum 3,247 acres of contiguous and encroachment-free land, the project could not be pursued further. The Government is considering other alternatives for the revival of the fertilizer unit at Sindri. I want to ask the hon. Minister what those alternatives are.

श्री नरेंद्र सिंह तोमर : माननीय सभापति जी, माननीय सदस्य ने जो कहा है, वह सत्य है। 2011 और 2013 में सिंदरी फर्टिलाइजर प्लांट का पुनरुद्धार किया जाए, इस मामले में एक निर्णय हुआ था और सेल को इसकी जवाबदारी दी गई थी। सेल और फर्टिलाइजर कॉर्पोरेशन ऑफ इंडिया के लोगों ने स्थल का निरीक्षण किया। जब सेल को वहाँ पर स्टील प्लांट लगाना था, तो उसके लिए भूमि की आवश्यकता थी। फर्टिलाइजर प्लांट के लिए भूमि की उपलब्धता है, लेकिन पावर प्लांट के लिए भी भूमि की आवश्यकता थी ...**(व्यवधान)**...

MR. CHAIRMAN: Please. Let him complete.

श्री नरेंद्र सिंह तोमर : उस भूमि की 3247 एकड़ के आसपास आवश्यकता थी। जब उस भूमि की उपलब्धता नहीं हुई, तो निश्चित रूप से सेल ने, जो उसका विचार था, उसको स्थगित कर दिया, क्योंकि यदि स्टील प्लांट लगाना है, तो 3000 एकड़ से अधिक भूमि की आवश्यकता होगी ही। यदि वहाँ पावर प्लांट लगाना है, तो उसके लिए भी भूमि की आवश्यकता होगी ही। फर्टिलाइजर कॉर्पोरेशन ऑफ इंडिया के पास भूमि है, लेकिन उस भूमि पर पूरी तरह से अतिक्रमण है और इस समय वह भूमि काम करने के योग्य नहीं है। इसलिए सेल ने अपने विचार को स्थगित किया था। चूंकि फर्टिलाइजर मंत्रालय इस यूनिट को रिवाइव करना चाहता है, क्योंकि जगदीशपुर से हल्दिया तक गैस पाइपलाइन जा रही है और यह उस क्षेत्र में विकास की दृष्टि से भी आवश्यक है। रसायन और उर्वरक मंत्रालय अपनी सिंदरी यूनिट का पुनरुद्धार करने की दृष्टि से विचार कर रहा है और कार्यवाही भी कर रहा है।

SHRI ANANDA BHASKAR RAPOLU: Respected Chairman, Sir, the Steel Authority of India is one of the vital factors in the Indian economy. It is a very important basis of the Indian industry. Besides Jharkhand, the Steel Authority of India also has a role to play across the country. In Telangana and Andhra Pradesh, it has a very important involvement. I would like to know from the hon. Minister

what the planning of the Steel Authority of India is for expansion and what its investment proposals are while taking up projects in Telangana and Andhra Pradesh, besides Jharkhand.

श्री नरेंद्र सिंह तोमर : माननीय सभापति जी, जैसा कि माननीय सदस्य ने कहा है कि सेल एक महत्वपूर्ण संस्थान है और अर्थव्यवस्था में उसका महत्वपूर्ण योगदान है, तो सेल ने अपने आधुनिकीकरण और विस्तारीकरण की योजना का प्रथम चरण प्रारंभ किया है, जिस पर लगभग 72 हजार करोड़ रुपये का निवेश हुआ है और वह काम अंतिम चरण में है। सेल अभी 13 मिलियन टन स्टील का उत्पादन करता है, लेकिन एक्सपेंशन और आधुनिकीकरण पूरा होने के बाद इसकी उत्पादन क्षमता 23 मिलियन टन हो जाएगी। सेल 2025 तक स्टील उत्पादन की क्षमता 50 मिलियन टन करे, इस दृष्टि से उसने अपनी योजना बनाई है। सेल इस बात का भी प्रयत्न कर रहा है कि जहां ओर की अधिक उपलब्धता है, ऐसे राज्यों में हम एसपीजी राज्यों के साथ मिल कर बनाएँ और स्टील के उत्पादन में अपना योगदान दें।

श्री हरिवंश : सभापति महोदय, मैं आपके माध्यम से इस्पात मंत्री जी से यह जानना चाहूँगा कि क्या इस्पात मंत्री जी को इस बात की सूचना है कि उनके ही एक सहयोगी माननीय रसायन एवं उर्वरक मंत्री श्री अनंत कुमार ने 30 नवंबर को धनबाद में सिंदरी कारखाने के बारे में कहा कि सिंदरी खाद कारखाना खुलेगा और सिंदरी पूरे पूर्वी भारत का यूरिया और फर्टिलाइजर का हब बनेगा। आपकी सूचना के लिए मैं बताना चाहता हूँ कि 1992 में यह कारखाना बीआईएफआर को रेफर हुआ और 2002 में बंद हुआ। तब से लेकर अब तक हमारे जो-जो रसायन मंत्री या इस्पात मंत्री हुए, वे लगातार घोषणा करते रहे कि यह और बिहार स्थित बरौनी फर्टिलाइजर कारखाना खुलेगा, पर आज तक कुछ नहीं हुआ। क्या हमें एहसास है कि मंत्रियों के इस तरह के बयान से राजनीति या व्यवस्था की साख कैसे खत्म होती है? ऐसे बयान देने के बाद किस तरह कदम उठाए जाते हैं, वह भी जनता को बताया जाना चाहिए।

श्री नरेंद्र सिंह तोमर : माननीय सभापति जी, मुझे ज्ञात नहीं है कि किस मंत्री ने बयान दिया, लेकिन मैंने माननीय सदस्य की भावना के अनुरूप पहले ही उत्तर में बताया है कि रसायन और उर्वरक मंत्रालय सिंदरी फर्टिलाइजर प्लांट को पुनर्जीवित करने की दृष्टि से विचार और कार्रवाई, दोनों कर रहा है, जो प्रचलित है।

श्री हरिवंश : सर, माननीय अनंत कुमार जी ने बयान दिया था, मैं यह बताना चाहूँगा।

श्री गुलाम रसूल बलियावी : सर, अभी जो फर्टिलाइजर वाली बात चली है और इस पर जो चर्चा हुई है, हमें याद है कि आज जो माननीय केंद्रीय मंत्री हैं, उस जमाने में बरौनी के फर्टिलाइजर प्लांट को चालू करने के लिए वे धरने पर भी बैठे थे। जैसा कि हरिवंश बाबू ने बताया है कि चाहे झारखंड हो, चाहे बिहार हो, बरौनी और सिंदरी फर्टिलाइजर प्लांट्स पर लगातार बयानबाजी हो रही है और जनता पूछती है। यह जो कहीं-न-कहीं छलने वाला एक शुबहा और संदेह है, इस सिलसिले में सदन को कोई ठोस जवाब मिले, ताकि जनता भी इससे अवगत हो सके कि यह खुलेगा या नहीं खुलेगा।

† **انجانب غلام رسول بلیاوی:** سر، ابھی جو فرٹیلانیزر والی بات چلی ہے اور اس پر جو چرچا ہوئی ہے، ہمیں یاد ہے کہ آج جو مائٹے کینڈریہ منتری ہیں، اس زمانے میں برونی کے فرٹیلانیزر پلانٹ کو چالو کرنے کے لئے وہ دھرنے پر بیٹھے تھے۔ جیسا کہ ہری-ونش بابو نے بتایا ہے کہ چاہے جہارکھنڈ ہو، چاہے بہار ہوں، برونی اور سندری فرٹیلانیزر پلانٹس پر لگاتار بیان بازی ہو رہی ہے اور جنتا پوچھتی ہے۔ یہ جو کہیں نہ کہیں چھلنے والا ایک شبہ اور سندھیہ ہے، اس سلسلے میں سدن کو کوئی ٹھوس جواب ملے، تاکہ جنتا بھی اس سے اوگت ہو سکے کہ یہ کھلے گا یا نہیں کھلے گا۔

श्री नरेंद्र सिंह तोमर : माननीय सभापति जी, मैंने वैसे पहले उत्तर में बता दिया है, मैं माननीय सदस्य को यह आश्वस्त करना चाहता हूँ कि पहले जो भी हुआ हो, लेकिन नई सरकार बनने के बाद प्रधान मंत्री कार्यालय के निर्देश पर जगदीशपुर से हल्दिया तक जाने वाली गैस पाइपलाइन का पूरा उपयोग हो, उस पूरे परिक्षेत्र में औद्योगिकीकरण हो, इस दृष्टि से गम्भीर प्रयत्न हो रहे हैं।

Security breach at Indian airports

*22. SHRI T. K. RANGARAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the Airport and date-wise number of security breaches that took place at Indian airports;

(b) the steps taken so far to contain them; and

(c) what steps are being taken to prevent such security breaches at private airports?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) As per the information provided by Ministry of Civil Aviation, details of cases of security breaches/lapses reported at various airports during the years 2011, 2012, 2013, 2014 and 2015 are given in Statement-I and II (See below).

(b) and (c) Ministry of Civil Aviation (MCA) is the nodal Ministry for Civil Aviation Security in the country. Bureau of Civil Aviation Security (BCAS), under the Ministry of Civil Aviation, issues necessary guidelines/ instructions/orders from time to time in regard to civil aviation security, including instructions/orders etc. for preventing security breaches/lapses. BCAS investigates into incidents of such lapses/ security breaches on a need basis and brings such security breaches/lapses to the notice of the concerned agencies for taking appropriate corrective/remedial action.

To prevent such security breaches/lapses at airports, BCAS has taken steps to strengthen security arrangements, including time bound deployment of Central Industrial Security Force (CISF) at airports, deployment of Quick Reaction Teams at major airports and regular monitoring of security arrangements by inspections and dummy checks.

CISF has been deployed for security at some airports, where it works under the operational control of BCAS/Ministry of Civil Aviation. CISF too has taken the following steps to prevent recurrence of security breaches/lapses:

- (i) Issues of infrastructure deficiency *viz.* inadequate perimeter heights/light/wall, overhangs, concertina coil etc. have been taken up continuously with Airport Operators for rectification.
- (ii) Pruning of wild vegetation in and around the perimeter wall have been taken up.
- (iii) CISF is continuously in touch with the Airport Operators to ensure watch towers are strategically positioned to have maximum coverage of perimeter wall.
- (iv) The frequency of vehicles/foot patrolling has been reviewed and increased at the respective airports.
- (v) CISF is in touch with local police to increase the vehicle/beat patrolling in the city side around the peripheral area.
- (vi) To check the alertness of security personnel, frequency of checking by the supervisory officers has been enhanced.
- (vii) Security arrangements at the gates leading to the airside have been reviewed and suitable corrective measures taken to avoid such re-occurrence of lapses/breaches.
- (viii) The issue of re-fixation of norms for deployment of CISF for foolproof security has also been taken up with BCAS.
- (ix) Placement of CCTV cameras in terminal buildings as well as throughout the peripheral area has been taken up with the airport operators.

Surveillance audits are also done of airports to ensure that Airport Security Groups who are responsible for providing security are doing their job competently. Shortcomings noticed during such surveillance audits are brought to the notice of the Ministry of Civil Aviation for appropriate action to address such shortcomings.

Statement I*Airport-wise details of security breaches*

Sl.No.	Name of the Airport	Date of security breaches/lapses	Number of breaches
1.	Bhubaneswar Airport	02.03.2011	1
2.	Cochin Airport	08.06.2011 and 25.08.2011	2
3.	Chennai Airport	August, 2011 and April, 2012	2
4.	Coimbatore Airport	17.04.2011	1
5.	Delhi Airport (T3 Terminal)	05.03.2012 and 15.03.2012	2
6.	Delhi Airport	20.06.2014 and 21.06.2014	2
7.	Goa Airport	06.06.2011 and March, 2012	2
8.	Guwahati Airport	02.11.2012	1
9.	Kangra Airport	15.04.2012 and 09.10.2013	2
10.	Kolkata Airport	05.02.2011 and 24.05.2011	2
11.	Madurai Airport	11.06.2011, 06.07.2011 and 13.07.2011	3
12.	Mumbai Airport	10.02.2011, 26.02.2011, 21.03.2011, 03.05.2011, 10.02.2012, 01.09.2012 and 21.08.2012.	7
13.	Nagpur Airport	21.08.2012 and 05.02.2015	2
14.	Udaipur	12.05.2011	1
	TOTAL		30

Statement – II*Year-wise details of security breaches*

Year	Name of Airport	Date	No. of breaches
2011	Mumbai Airport	10.02.2011	4
		26.02.2011	
		21.03.2011	
		03.05.2011	
	Goa Airport	06.06.2011	1
	Udaipur	12.05.2011	1
	Kolkata Airport	05.02.2011	2
		24.05.2011	
	Bhubaneswar Airport	02.03.2011	1
	Cochin Airport	08.06.2011	2
		25.08.2011	
	Chennai Airport	August, 2011	1
	Coimbatore Airport	17.04.2011	1
	Madurai Airport	11.06.2011	3
		06.07.2011	
		13.07.2011	
	TOTAL		16
2012	Mumbai Airport	10.02.2012	3
		01.09.2012	
		21.08.2012	
	Nagpur Airport	21.08.2012	1
	Delhi Airport (T3 Terminal)	05.03.2012,	2
		15.03.2012	
	Chennai Airport	April, 2012	1
	Kangra Airport	15.04.2012	1
	Goa Airport	March, 2012	1
	Guwahati Airport	02.11.2012	1
	TOTAL		10

Year	Name of Airport	Date	No. of breaches
2013	Kangra Airport	09.10.2013	1
	TOTAL		1
2014	Delhi Airport	20.06.2014, 21.06.2014	2
	TOTAL		2
2015	Nagpur	05.02.2015	1
	TOTAL		1
	GRAND TOTAL		30

SHRI T.K. RANGARAJAN: Sir, according to the Annexure, at all the major airports and at some minor airports, security breaches are there. After safety audit also, security breaches are there everywhere. There are 556 instances of flouting of safety norms by private aircraft. What is the Government going to do in this regard? Secondly, cyber crime is on the rise in our country. How much is the security alert? How many personnel are trained to handle cyber security in this country?

श्री हरिभाई पार्थीभाई चौधरी : माननीय सभापति महोदय, माननीय सदस्य ने लिखित में स्पेसिफिक क्वेश्चन पूछा है, लेकिन इन्होंने जो सप्लिमेंट्री क्वेश्चन पूछा है, वह लिखित प्रश्न से रिलेटिड नहीं है। माननीय सदस्य ने स्पेसिफिक क्वेश्चन पूछा है कि विमानपत्तनों पर कितनी बार सुरक्षा भंग हुई है और इस पर अंकुश लगाने के लिए अब तक क्या-क्या कदम उठाए गए हैं।

महोदय, हालांकि इन्होंने पॉलिसी के बारे में कुछ पूछा नहीं है, फिर भी मैं इसके बारे में कुछ बातें बताना चाहूंगा। एअरपोर्ट की जो सुरक्षा है, वह Ministry of Civil Aviation के अंतर्गत आती है। Bureau of Civil Aviation Security, International Civil Aviation norms के अनुसार कार्य करती है।

गृह मंत्रालय के अंतर्गत पूरे देश में 98 एअरपोर्ट्स हैं, जिनमें से 26 एअरपोर्ट्स hypersensitive हैं, 56 sensitive हैं और 16 normal category में आते हैं। गृह मंत्रालय ने इसके लिए 59 एअरपोर्ट्स पर CISF के 24,000 जवान रखे हैं। हर एअरपोर्ट पर IB के Surveillance Audits होते हैं। जो भी दुर्घटना होती है, उसका Surveillance Audit होता है। दो एअरपोर्ट्स पर NSG staff और officers भी रखे गए हैं।

आपने स्पेसिफिक प्रश्न पूछा है कि किस एअरपोर्ट पर किस-किस तारीख को सुरक्षा भंग हुई, उसकी लिस्ट भी मैंने तैयार करवाई है। भुवनेश्वर में 2011 में एक बार घटना घटी ...**(व्यवधान)**...

SHRI SITARAM YECHURY: Sir, the hon. Member has asked about cyber security breaches.

श्री हरिभाई पार्थीभाई चौधरी : इन्होंने हमसे लिखित में स्पेसिफिक प्रश्न पूछा है, लेकिन इनका सप्लिमेंट्री प्रश्न लिखित प्रश्न से रिलेटिड नहीं है।

MR. CHAIRMAN: The question relates to 'security breaches'. Please read the question.

SHRI SITARAM YECHURY: Security includes cyber security also.

MR. CHAIRMAN: The question is on security breaches at Indian airports.

SHRI SITARAM YECHURY: That is correct. The supplementary is on cyber security breaches at Indian airports, domestic airports. The question is specific to cyber security.

MR. CHAIRMAN: All right, okay.

श्री हरिभाई पार्थीभाई चौधरी : इनका स्पेसिफिक क्वेश्चन है, फिर भी मैं बताना चाहता हूँ कि पूरे देश के लिए ...(व्यवधान)...

SHRI SITARAM YECHURY: Cyber security means that on the web site of the airports, there is an encroachment. Somebody logs into the website, gives wrong information and creates a security encroachment. Now what step is the Government contemplating to take in this regard?

MR. CHAIRMAN: All right. Let the hon. Minister reply.

श्री राजनाथ सिंह : सभापति महोदय, जैसा माननीय सदस्य श्री सीताराम येचुरी जी ने कहा, इस समय इस देश के लिए cyber security threat सबसे बड़ा चैलेंज है। केवल एअरपोर्ट्स की सिक्योरिटी की दृष्टि से ही नहीं, बल्कि सारे देश की सिक्योरिटी को ध्यान में रखते हुए हम लोगों ने cyber security system को strengthen करने के लिए कुछ प्रभावी कदम उठाए हैं। गृह मंत्रालय की तरफ से हमने इसके लिए एक कमेटी भी बनाई है, जिसमें ऐसे-ऐसे एक्सपर्ट्स को रखा गया है, जो इस क्षेत्र में अपनी एक साख रखते हैं, जिनकी credibility है। इससे हमारे देश के cyber security system को और अधिक strengthen किया जा सकेगा। इसे हमने टाइम बाउंड किया है। मैं उम्मीद करता हूँ कि आगामी तीन महीने के अन्दर ही उनकी रिपोर्ट आ जाएगी और इस सम्बन्ध में प्रभावी कदम उठाए जा सकेंगे।

MR. CHAIRMAN: Now let him put his second supplementary. ...(Interruptions)...

श्री सीताराम येचुरी : देश के हित में जितनी जल्दी से जल्दी कदम उठाए जा सकें उताने का प्रबंध कीजिए, यह आश्वासन आप दीजिए ।

श्री राजनाथ सिंह : जितनी जल्दी हो सकेगा, इस पर कदम उठाए जाएंगे।

MR. CHAIRMAN: What is the second supplementary, please?

SHRI T.K. RANGARAJAN: Sir, the Minister should take note of the hon. Minister's statement. My second supplementary is this. Is it true that the Government is planning to hand over some portion of security at airports to private security people?

1.00 P.M.

श्री हरिभाई पार्थीभाई चौधरी : सभापति महोदय, ऐसा कोई प्रपोजल नहीं है। सिक्योरिटी को प्राइवेट हाथों में देने का कोई सवाल ही नहीं है। साइबर क्राइम को लेकर हमारे गृह मंत्री श्री राजनाथ सिंह जी ने जो मीटिंग की है, उससे पूरे देश को फायदा होगा।

SHRI P. RAJEEVE: Sir, I read in newspapers that some persons are enjoying the benefit of not going for frisking at airports. It is being understood that some officials, including the Home Secretary, and also some persons not holding any such offices are also enjoying this exemption and not going for frisking.

श्री हरिभाई पार्थीभाई चौधरी : यह सब रूल्स के एक्कोर्डिंग चलता है, इसके लिए दूसरी कोई योजना नहीं है। जो कुछ भी होता है, वह according to rules होता है।

SHRI P. RAJEEVE: My question is very specific, Sir. I need your protection.

MR. CHAIRMAN: Please put a specific question. The question should have been like this. Is there an amendment/change/modification in the existing list of exemptions?

SHRI P. RAJEEVE: My specific question is, is any bureaucrat included in this special category and is there any other individual who is not holding office still enjoying as per these new directions?

श्री हरिभाई पार्थीभाई चौधरी : ऐसा कुछ नहीं है।

MR. CHAIRMAN: Question Hour is over. The House is adjourned till 2.00 p.m.

WRITTEN ANSWERS TO STARRED QUESTIONS

Permit system for foreign citizens in North-Eastern States

†*23. DR. SANJAY SINH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a provision of permit system for foreign citizens in North-Eastern States;

(b) if so, the details thereof; and

(c) whether Government proposes to eliminate permit system in order to promote tourism?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The visit of foreigners in India is regulated by the Foreigners (Protected Areas) Order, 1958 and the Foreigners

† Original notice of the question was received in Hindi

(Restricted Areas) Order, 1963. All areas falling between the inner as defined in the foreigners (Protected Areas) Order, 1958 and the International Border of the State have been declared as Protected Areas Under the Foreigners (Restricted Areas) Order, 1963, some areas have been declared as restricted areas for entry and stay of foreigners.

The entire area of the States of Manipur, Mizoram and Nagaland was excluded from the Protected Area permit regime foreigners subject to certain conditions initially for a period of one year *w.e.f.* 1st January, 2011, which is being extended periodically. This relaxation has been extended by the Ministry of Home Affairs till 31.12.2015.

Recently in January, 2015 Ministry of Home Affairs has allowed the opening of two additional tour circuits for the foreign tourists in Arunachal Pradesh relaxing Protected Area Permit regime. Certain powers with respect to issuance of permits have also been delegated to Resident Commissioner and Deputy Resident Commissioners located at Delhi, Kolkata and Guwahati.

Review of inner Line/Protected Area/Restricted Area Permit regimes is done from time to time depending on security and all other relevant inputs from various agencies and stakeholders.

Funds for development and promotion of sports

†*24. SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government has allocated/approved/released funds for development/promotion of sports during the last five years;

(b) if so, the details thereof;

(c) whether the approval for the proposals received from State Governments for the construction of sports stadia, etc. is pending; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) Yes Sir. Details of funds allocated/ approved/ released by the Ministry of Youth Affairs & Sports for development/ promotion of sports during the last five years (including the current year) are given in Statement (*See* below).

(c) and (d) Ministry of Youth Affairs & Sports does not implement any Scheme for construction of Sports stadia in States of the country. Therefore, no approval for proposals received from State Governments for the construction of sports stadia is pending with this Ministry.

† Original notice of the question was received in Hindi

Statement

Year-wise allocation and expenditure made for development/promotion of sports during the last five years (including the current year)

Sl. No.	Name of Scheme	2010-11		2011-12		2012-13		2013-14		2014-15		₹ in crore
		Allocation	Actual Expenditure	Allocation	Actual Expenditure	Allocation	Actual Expenditure	Allocation	Actual Expenditure			
Plan												
1	2	3	4	5	6	7	8	9	10	11	12	
1.	Panchayat Yuva Krida aur Khel Abhiyan (PYKKA)/ Rajiv Gandhi Khel Abhiyan (RGKA) since 2014-15	350.00	350.00	165.20	165.20	155.00	154.98	200.00	147.42	85.00	46.09	
2.	Urban Sports Infrastructure Scheme (USIS)	15.00	15.00	40.50	40.50	23.00	23.00	50.00	36.35	25.00	23.14	

1	2	3	4	5	6	7	8	9	10	11	12
3.	Sports Authority of India (SAI)	347.00	347.00	250.90	250.90	275.00	275.00	312.00	327.00	335.30	282.37
4.	Laxmibai National Institute of Physical Education (LNIPE)	30.00	30.00	25.00	25.00	25.00	25.00	40.00	40.00	40.00	29.93
5.	Pension to Meritorious sportspersons	30.25	30.25	3.50	3.50	2.00	1.98	2.00	1.63	1.50	0.25
6.	Special awards to winners of medals in international sports events	34.00	34.00	14.00	11.74	4.40	4.40	5.00	4.04	13.20	12.49
7.	Scheme of Assistance to National Sports Federations (NSFs)	87.68	81.44	100.00	100.00	100.00	99.23	160.00	175.00	185.00	130.30

8. Talent Search and Training (TS&T)/ Scheme of Human Resource Development in Sports (HRDS) since 2013-14	7.00	7.00	2.00	2.00	0.00	0.00	10.00	6.84	0.35	0.31
9. National Sports Development Fund (NSDF)	20.00	20.00	0.00	0.00	5.00	5.00	5.00	5.00	3.75	3.75
10. Anti-Doping activities (NADA+ NDTL+ WADA)	14.00	14.00	3.50	3.50	3.00	3.00	8.30	2.75	11.60	9.47
11. Promotion of Sports among disabled	6.27	5.96	4.40	4.40	7.00	6.50	7.00	7.00	4.00	2.12
12. Commonwealth Games 2010	1137.43	872.29	0.00	0.00	0.00	0.00	0.10	0.00	0.00	0.00
13. National Institute of Sports Science & Sports Medicine	-	-	-	-	0.40	0.06	2.00	0.00	0.00	0.00

18. National Sports University, Manipur	-	-	-	-	-	-	-	-	-	0.10	0.00
19. National Sports Talent Search System Programme	-	-	-	-	-	-	-	-	-	0.10	0.00
TOTAL	2078.63	1806.94	609.00	606.74	600.00	598.24	809.00	753.03	705.00		540.81

P.S.: In addition, an amount of ₹121 crore has been released to the Government of Kerala for conduct of National Games, 2015 from the scheme of Additional Central Assistance.

Declaration of Bhubaneswar as an International Heritage City

*25.SHRI ANUBHAV MOHANTY: Will the Minister of CULTURE be pleased to state:

(a) whether there is any proposal to declare Bhubaneswar as an International Heritage City;

(b) whether there is any proposal from UNESCO to consider declaring Bhubaneswar as an International Heritage City; and

(c) if so, the present status of the proposal?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) to (c) No, Sir. There is no proposal to declare Bhubaneswar as an International Heritage City.

Light and Sound programme in the Andaman Cellular Jail

*26.SHRI RITABRATA BANERJEE: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that in the light and sound programme of the Andaman Cellular Jail, there is no mention of the heroic school students who were sent there as a part of the Chittagong Armed Rebellion;

(b) if so, the reasons therefor; and

(c) whether there are any plans to include the glorious role of the brave hearts in the light and sound programme?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) The Cellular Jail at Port Blair in Andaman and Nicobar Islands is not a centrally protected monument under Archaeological Survey of India. However, based on the information received from the Department of Tourism, Andaman and Nicobar Islands Secretariat, Port Blair, it is mentioned that in the script of Sound and Light show at Cellular Jail, Port Blair, though there is no specific mention of the heroic school students who were sent to Andamans as a part of the Chittagong Armed Rebellion, there is a mention of the Chittagong Armoury case along with other incidents like Alipore Conspiracy case, Kakori case, the Lahore bomb case, the Mopla rebellion, the Nasik conspiracy while mentioning about struggle against foreign domination.

(b) The script of the Sound and Light show was got approved by the Andaman and Nicobar Pradesh Council, All India Freedom Fighters Samity, New Delhi and Ex-Andaman Political Prisoners' Fraternity Circle before commissioning of the show.

The present script is the same script which has been in use since the time this show was started and no addition/deletion or re-recording of the script has been done since then.

(c) There are no plans to modify the original script.

Encouragement to private sector for development of sports

†*27. SHRI BHUPENDER YADAV: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government has encouraged private sector for development and management of various sports in the country during the last few years;

(b) if so, the details thereof;

(c) whether Government is assisting the private sector in any way to promote sports; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL):

(a) and (b) The Government has instituted National Sports Development Fund (NSDF) in 1998 with a view to mobilizing resources from Government as well as non-governmental sources, including the private/corporate sector and non-resident Indians. This fund has received contributions from Board of Control for Cricket in India (BCCI), Steel Authority of India Limited (SAIL), Oil and Natural Gas Commission (ONGC), Jindal Steel and Power Ltd., Oriental Bank of Commerce, Videocon International Ltd., Powergrid Corporation of India, State Bank of India, Jaypee Sports Internatioinal Limited, etc.

Further training to promote rural sports, nationally recognized sports, paralympic sports and Olympic sports has been included in Schedule VII of the Companies Act, 2013, which would allow companies to spend on development of sports from the funds earmarked for Corporate Social Responsibility (CSR) related activities. Inclusion of sports in this Schedule is expected to give a boost to the promotion and development of sports in the country and the much needed funds from companies, both in public and private sector, are expected to flow into sports sector.

Further, the Ministry confers Rashtriya Khel Protsahan Puruskar on the corporate entities in recognition and appreciation of their contributions towards development of sports in the country.

† Original notice of the question was received in Hindi

(c) and (d) In order to encourage corporate entities, both public and private and individuals, for contributing to NSDF, 100% exemption from income tax is available on all contributions to National Sports Development Fund (NSDF). Contributors to NSDF are free to assign the funds for specific purpose.

Welfare of migrant labourers

*28. SHRIMATI VANDANA CHAVAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is monitoring the implementation of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979;

(b) whether Government maintains a registry of migrant labourers;

(c) the State wise details of the number of migrant labourers currently working different parts of the country;

(d) whether any study has been conducted to assess the living conditions, health and security of migrant labourers in the country, if so, the details thereof; and

(e) the details of steps taken by Government for the welfare of migrant labourers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Yes, Sir. The Central Government monitors the implementation of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 for the establishments which fall under the central sphere. The responsibility for enforcement of the provisions of the Act for the establishments located under the States spheres lies with the respective State Governments.

(b) Yes, Sir.

(c) Details showing the State-wise number of migrant labourers as per census 2001 are given in Statement-I (*See below*).

(d) The Central Government has not conducted any study on a national platform.

(e) For welfare of the migrant labourers, Government of India has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 which aims to regulate their employment and conditions of service. The Act *inter-alia*, provides for payment of journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing, etc. to these workers. As per Section 3 of the Act, the wage rates, equal pay for females, holidays, hour of work and other conditions of service of an inter-State migrant workman shall

be the same as those applicable to other workman and migrant workman shall in no case be paid less than the wages fixed under the Minimum Wages Act, 1948. The provisions of various labour laws like the Employees Compensation Act, 1923; the Payment of Wages Act, 1936; the Industrial Dispute Act, 1947; the Employees State Insurance Act, 1948; the Employees Provident Funds and Miscellaneous Provision Act, 1952 and Maternity Benefit Act, 1961 are also applicable to migrant workers. Whenever the violations of the provision of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 come to the notice, the concerned authorities take appropriate action against the erring authorities. These details are given in Statement-II (*See* below).

In addition to the above, the Government has also enacted the Unorganized Workers' Social Security Act, 2008 to provide for social security and welfare of unorganized workers including migrant workers. The Act has come into force w.e.f. 16th May, 2009. The Act provides for formulation of schemes by the Central Government for different sections of unorganized workers on matters relating to:

- (i) Life and disability cover;
- (ii) Health and maternity benefits;
- (iii) Old age protection; and
- (iv) Any other benefit as may be determined by the Central Government

The Government has launched Rashtriya Swasthya Bima Yojana (RSBY) to provide health insurance coverage for certain categories of unorganized workers which include migrant workers also. The scheme provides for cashless health insurance cover upto ₹ 30,000 on family floater basis in any empanelled hospital throughout the country.

The Act also provides for formulation of schemes by the State Governments relating to provident fund, employment injury benefits, housing, educational schemes for children, skill upgradation, funeral assistance and old age home.

The Central Government and some of the States have signed MoUs to facilitate strengthening of inter-State coordination mechanism for smooth implementation of the activities in source and destination areas of migrant workers. The project approach includes:

- (i) Social protection to brick kiln workers by converging Government schemes at source and destinations States;
- (ii) Improving workplace facilities;
- (iii) Promoting collective bargaining by imparting rights based education to workers;

- (iv) Social dialogue for improving labour recruitment and working conditions; and
- (v) Focused approach towards elimination of child labour in brick kilns.

Ministry of Finance administers Swavalamban Pension Scheme and Aam Admi Bima Yojana for welfare of the workers in the unorganised sector and these are available to migrant workers also.

Statement-I

Number of migrant workers State-wise as per Census 2001

Sl.No.	Name of the State/UT	No. of Migrant Workers
1.	Andhra Pradesh	1,22,02,795
2.	Arunachal Pradesh	2,25,768
3.	Assam	29,67,253
4.	Bihar	72,01,618
5.	Chhattisgarh	42,67,852
6.	Goa	3,00,067
7.	Gujarat	91,18,394
8.	Haryana	36,19,689
9.	Himachal Pradesh	13,78,996
10.	J and K	7,65,762
11.	Jharkhand	35,27,643
12.	Karnataka	82,47,920
13.	Kerala	28,12,441
14.	Madhya Pradesh	1,01,25,610
15.	Maharashtra	2,06,85,108
16.	Manipur	2,05,885
17.	Meghalaya	1,99,730
18.	Mizoram	1,78,687
19.	Nagaland	1,79,646
20.	Odisha	46,28,673
21.	Punjab	35,43,444

Sl.No.	Name of the State/UT	No. of Migrant Workers
22.	Rajasthan	91,38,707
23.	Sikkim	1,14,009
24.	Tamil Nadu	77,34,609
25.	Tripura	4,02,593
26.	Uttar Pradesh	1,41,07,361
27.	Uttarakhand	15,22,759
28.	West Bengal	96,57,360
29.	Delhi	28,13,920
30.	Andaman and Nikobar Islands	87,224
31.	Chandigarh	2,78,187
32.	Dadra and Nagar Haveli	50,107
33.	Daman and Diu	43,891
34.	Lakshadweep	7,966
35.	Puducherry	165,681
TOTAL		14,25,07,355

Statement-II

Details of inspection/Convictions during the last 4 years in the implementation of Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979

Sl.No.	Particular	2011-12	2012-13	2013-14	2014-15 (Upto December 2014)
1.	No. of Inspections conducted	174	155	286	61
2.	No. of Prosecution launched	141	51	109	35
3.	No. of Irregularities	6177	5660	5073	2890
4.	No. of Conviction	60	77	50	18

Impact of fall in crude oil prices etc. on fuel subsidy

*29.SHRI M. P. ACHUTHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the continued fall in prices of crude, deregulation of petrol and diesel and implementation of modified Direct Benefit Transfer on LPG (DBTL) Scheme have cut the fuel subsidy burden to a considerable extend; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) The fall in international crude price coupled with pricing reforms *viz.* deregulation of the price of Diesel and implementation of Direct Benefit Transfer on LPG (DBTL) Scheme has facilitated the reduction in under-recoveries of the Public Sector Oil Marketing Companies (OMCs). The product-wise subsidy incurred by the OMCs on sale of these products during 2013-14 and projected subsidy during 2014-15 are given below:

	(₹ in crore)	
Under-recovery and Fiscal Subsidy	2013-14	2014-15 (Projected)
Diesel	62837	10935
PDS Kerosene	31255	25410
Subsidized Domestic LPG	48378	38918
Sub Total (A)	142470	75263
Payment to OMCs for Direct Transfer of Subsidy to LPG Scheme (B)	3869	3645
GRAND TOTAL (A+B)	146339	78908

**Relaxation in minimum land size provision for
setting up of manufacturing zone**

*30. DR. PRADEEP KUMAR BALMUCHU:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government is contemplating on reducing the minimum land size required for setting up of a manufacturing zone;

(b) if so, the details thereof and the reasons therefor; and

(c) the manufacturing zones that are going to get the benefit of this relaxation?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Government is not contemplating to reduce the minimum land size for setting up a National Investment and Manufacturing Zone (NIMZ) under the National Manufacturing Policy. The policy envisages an NIMZ with a minimum area of 5000 hectares.

(b) and (c) Do not arise.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Import of metallic waste and scrap

161. DR. T.N. SEEMA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the country and item-wise quantum and value of metallic waste and scrap imported from various countries during each of the last three years and the current year;

(b) whether Government has taken note that various kind of explosives and other hazardous waste are also included in the import of scrap from various countries, if so, details thereof;

(c) whether import procedures were violated by several firms in India;

(d) if so, the details of cases of violations of procedures examined and the action taken against such firms; and

(e) whether Government proposes to review import policy of scrap in view of the above?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITARAMAN): (a) The quantity of metallic waste and scrap imported is given below:—

2011-12		2012-13		2013-14		2014-15 (upto Nov.)*	
Quantity (in Ton)	Value (in ₹ cr.)	Quantity (in Ton)	Value (in ₹ cr.)	Quantity (in Ton)	Value (in ₹ cr.)	Quantity (in Ton)	Value (in ₹ cr.)
7797953.10	29999.30	9198147.50	38649.16	5709777.49	29574.21	4959332.98	24311.57

*Figures of 2014-15 are provisional. (Source: DGCI&S)

The country and item-wise quantum and value of metallic waste and scrap imported from various countries during each of the last three years and the current year up to November, 2014 are given in the Statement-1 (*See below*)

(b) In 2 cases, live ammunitions were found and actions like booking of case against the importer, imposing fine/penalty and issuing show cause notice, have been taken against the importer.

(c) to (d) The details of cases detected by Customs where import procedures were violated by the importing firms in the import of scrap during the last 3 years and action initiated against such firms, are as under:

Details of detected cases of violation of import procedures in the import of scrap in the last 3 years

₹ In crores				
	No. of cases detected	Value of seized goods	Duty involved	Fine/Penalty imposed
2011-12	13	19.51	2.92	2.26
2012-13	13	3.21	0.42	0.15
2013-14	17	4.5	036	1.86
2014-15 (up to Nov. 2014)	28	7.03	1.04	0.92

(e) No, Sir.

Statement

Country-wise import of metallic waste and scrap during last three years and 2014-15 (Apr. to Nov.):

(Values ₹ in crore)									
2011-12			2012-13			2013-14			2014-15 (Apr. to Nov.)
ITCHS	Qty. (Ton)	Val.	Qty. (Ton)	Val.	Qty. (Ton)	Qty. (Ton)	Val.	Qty. (Ton)	Val.
1	2	3	4	5	6	7	8	9	
Albania	42.00	0.38	987.10	8.52	169.11	2.15	64.98	0.73	
Algeria	0.00		141.95	1.25	104.00	1.03	0.00		
Ameri Samoa	210.90	3.39	743.29	1.66	20.00	0.53	665.00	1.54	
Angola	168262.55	367.43	121234.09	346.31	86249.79	298.98	92497.25	266.77	
Antigua	7.03	0.00	0.00		0.00		19.00	0.21	
Argentina	95.25	0.63	288.00	2.34	273.85	2.43	259.00	2.27	
Armenia	2148.07	11.54	1222.00	6.14	66.00	0.47	21.85	0.59	
Aruba	296.64	0.49	416.00	1.18	0.00		0.00		
Australia	112033.53	565.93	165837.49	698.41	186196.15	857.90	228007.90	957.91	
Austria	2491.97	27.35	1850.01	16.96	1256.52	17.60	1040.35	13.66	
Azerbaijan	0.00		0.00		48.00	1.06	45.00	1.17	

1	2	3	4	5	6	7	8	9
Bahamas	364.83	0.48	558.21	1.52	156.93	0.38	225.00	0.60
Bahrain Is	108851.60	395.73	112849.66	443.67	93531.61	406.04	79195.63	303.73
Bangladesh Pr	12407.08	163.50	15509.77	205.34	10910.67	156.73	8743.15	85.63
Barbados	129.22	0.37	0.00		46.12	0.48	0.00	
Belarus	24.20	0.21	20.01	0.18	113.00	0.24	0.00	
Belgium	166954.85	556.11	152615.35	649.20	75311.18	482.47	79518.17	505.57
Belize	0.00		0.00		50.00	0.50	68.00	0.26
Benin	44397.18	229.22	57544.48	232.59	24252.73	123.58	14602.23	84.28
Bolivia	68.00	0.15	0.00		20.00	0.20	22.89	0.25
Bosnia-Herzagoina	0.00		158.30	3.83	23.00	0.25	0.00	
Botswana	74.00	0.16	0.00		0.00		60.60	1.32
Brazil	73615.58	231.77	141290.71	429.17	63240.67	187.01	61366.49	174.12
Brunei	1078.73	4.97	581.50	2.88	157.00	0.63	0.00	
Bulgaria	5002.19	52.67	5923.53	56.45	3704.00	41.42	2930.70	38.17
Burkina Faso	0.00		60.00	0.13	0.00		0.00	
Burundi	0.00		22.00	0.05	0.00		0.00	
C Afri. Rep.	736.78	1.59	556.00	1.52	0.00		0.00	

Cameroon	5178.10	14.24	1747.32	4.22	1223.00	3.84	347.80	1.06
Canada	51174.61	137.69	154264.41	427.78	76558.27	248.19	48385.07	158.32
Cape Verde Is	6369.03	15.61	6371.47	18.25	5729.46	17.87	2773.58	8.60
Chad	15262.13	33.10	18941.23	45.85	0.00		0.00	
Chile	5141.03	14.05	12800.31	52.94	8030.69	67.05	5524.19	35.08
China P. Rp.	2731.68	16.82	1764.49	8.23	1572.18	6.67	747.10	4.19
Colombia	2605.51	23.03	3499.66	28.65	3578.39	32.84	1053.08	12.24
Comoros	2644.52	5.65	2911.40	6.66	2334.41	5.69	994.40	2.38
Congo D. Rep.	0.00		0.00		12927.80	37.03	8515.80	33.04
Congo P. Rep.	52461.08	103.53	20595.00	63.16	21224.99	69.96	1559.52	21.78
Costa Rica	2530.82	5.40	1230.90	4.51	584.00	1.64	887.00	2.59
Cote D' Ivoire	11848.15	30.75	27854.58	68.49	5451.08	16.71	1361.14	9.29
Croatia	191.56	1.65	329.00	3.01	247.50	3.18	45.00	0.47
Cuba	48.88	0.45	0.00		0.00		0.00	
Cyprus	13448.95	62.29	14095.48	65.90	10041.92	48.83	5551.95	31.34
Czech Republic	115.00	2.86	611.41	15.17	384.26	11.33	841.33	23.71
Denmark	35840.65	157.30	49315.06	198.04	30589.43	165.40	31332.37	141.58

1	2	3	4	5	6	7	8	9
Djibouti	3081.82	6.20	4266.87	9.95	1557.92	3.97	274.00	0.69
Dominic Rep.	2362.41	7.58	4596.49	22.08	1134.26	8.02	2232.73	16.69
Dominica	124.01	1.16	239.90	1.57	149.00	0.40	21.00	0.21
East Timor	848.00	2.79	0.00		177.00	0.79	530.00	1.27
Ecuador	1080.30	8.09	1988.50	10.58	1187.02	7.01	701.69	8.06
Egypt A. Rp.	27588.41	119.39	33214.84	115.20	17357.09	86.76	7990.81	62.21
El Salvador	606.95	1.67	2738.10	7.07	3714.15	11.20	5091.00	13.13
Equatl Guinea	1282.50	2.74	12182.03	30.90	5680.46	14.83	4655.16	12.11
Eritrea	2848.11	6.91	0.00		0.00		0.00	
Estonia	14348.92	44.31	20124.20	63.91	12489.01	47.29	6221.24	24.82
Ethiopia	233.90	2.18	307.94	1.06	0.00		0.00	
Fiji IS	623.93	1.45	0.00		24.00	0.06	0.00	
Finland	25057.90	151.51	52242.15	886.83	13546.61	109.81	18182.55	104.04
FR Guiana	0.00		271.00	0.75	0.00		0.00	
France	56857.66	439.96	59665.41	354.10	20931.13	136.96	12321.03	109.54
Gabon	12945.33	35.32	16263.22	45.87	13140.50	50.43	5747.59	22.19

Gambia	1643.41	10.40	1709.56	8.77	1594.65	9.70	1273.56	6.07
Georgia	71316.85	209.40	64575.39	234.92	7367.45	74.91	4796.49	59.35
Germany	290272.14	1544.66	300482.84	1398.16	174544.37	1007.72	151748.61	866.11
Ghana	53448.48	165.21	56580.16	213.94	25264.73	154.40	29902.06	137.64
Greece	12024.25	111.64	22378.03	146.77	8934.91	83.62	12502.05	132.87
Guadelo Upe	0.00		108.00	0.23	0.00		0.00	
Guatemala	1207.27	5.74	1012.00	3.81	709.73	3.96	435.24	3.11
Guinea	42113.06	100.65	36670.58	97.81	21909.25	74.95	22527.55	73.48
Guinea Bissau	2723.00	6.19	1062.00	2.47	39.00	0.09	688.28	1.77
Guyana	95.36	1.43	16.00	0.24	0.00		0.00	
Haiti	689.83	6.60	393.79	3.86	174.63	1.09	1027.00	3.00
Honduras	12163.34	28.37	34053.00	81.39	46344.04	120.33	38760.21	99.28
Hong Kong	2017.83	15.67	2214.02	20.70	8815.33	37.17	3712.79	23.39
Hungary	8386.76	55.25	35984.72	122.94	1137.18	16.24	289.77	5.44
Iceland	0.00		237.00	0.57	97.00	0.25	0.00	
Indonesia	8869.14	65.11	9104.20	63.36	11541.06	94.74	7122.78	59.83

1	2	3	4	5	6	7	8	9
Iran	306.00	0.62	113.00	3.98	152.00	1.20	142.00	0.67
Iraq	0.00		0.00		2.00	0.01	0.00	
Ireland	27724.44	66.37	26379.46	66.24	11007.33	28.85	9346.70	38.27
Israel	14771.32	123.36	17889.25	163.76	13909.87	126.20	9517.20	88.10
Italy	16352.28	124.83	18856.23	158.25	19623.73	214.19	17683.60	206.10
Jamaica	52.00	0.11	82.00	0.18	108.23	0.80	554.00	1.61
Japan	1802.46	9.60	3900.97	37.93	4306.28	40.41	4197.31	23.14
Jordan	7305.41	76.26	8636.81	126.58	7427.32	112.58	7124.94	87.03
Kazakhstan	0.00		60.90	0.95	35.00	1.11	0.00	
Kenya	13738.63	42.43	6801.38	25.74	1962.77	24.03	2946.06	35.09
Korea Dp Rp	173.91	1.20	339.12	3.27	0.00		712.40	8.17
Korea Rp	30387.75	293.55	32045.00	259.89	29439.41	244.65	30953.38	295.22
Kuwait	231791.67	715.06	237234.01	938.72	140870.79	793.07	98980.74	497.52
Kyrgyzstan	365.15	0.60	492.00	1.03	0.00		21.00	0.24
Latvia	109751.75	2	7937	2	342	91	134	45
Lebanon	10717.31	74.96	9294.18	121.51	12887.99	162.09	8982.59	119.26

Liberia	3922.17	18.81	13703.56	45.74	4068.86	17.64	4219.82	15.91
Libya	99.00	0.84	1784.52	13.85	4202.76	43.84	2545.25	20.92
Lithuania	16304.94	51.19	7653.89	29.31	6533.89	30.84	4268.01	20.83
Luxembourg	46.20	0.41	0.00		573.00	1.40	201.00	2.76
Macao	0.00		24.80	0.23	0.00		24.00	0.24
Madagascar	46201.73	90.72	31018.00	72.88	492.73	1.25	196.00	6.10
Malawi	1313.07	2.69	424.50	1.04	0.00		0.00	
Malaysia	128664.20	691.04	152889.53	885.72	133923.30	862.11	142861.25	834.36
Maldives	9557.26	27.61	8579.62	29.77	5438.40	19.22	3394.93	12.05
Mali	41.00	0.09	59.00	0.14	247.26	2.79	937.80	5.61
Malta	6411.04	13.94	3340.50	8.44	2136.41	5.29	1624.00	4.01
Marshall Island	0.00		47.00	0.12	0.00		0.00	
Martinique	0.00		0.00		84.50	0.20	0.00	
Mauritania	3055.73	20.03	17767.10	57.44	6447.52	33.37	20112.28	73.08
Mauritius	19522.68	54.52	24479.19	71.31	16095.29	50.30	13471.51	45.85
Mexico	76783.65	365.08	13485.13	147.59	18077.82	197.46	5749.68	65.58
Moldova	0.00		896.00	2.17	214.00	2.06	0.00	

1	2	3	4	5	6	7	8	9
Montserrat	0.00		0.00		8.00	0.02	0.00	
Morocco	17498.20	184.92	18702.81	213.69	17212.33	191.84	13096.40	150.76
Mozambique	18093.49	39.93	39619.09	94.85	22201.83	57.82	16626.21	44.87
Myanmar	0.00		0.00		23.00	0.06	0.00	
Namibia	5416.66	12.66	17256.10	42.70	20363.53	51.82	11463.09	28.59
Nauru Rp	14.34	0.35	0.00		0.00		0.00	
Nepal	159.20	0.19	283.20	2.19	367.00	1.87	565.12	0.96
Netherland	256716.58	1784.49	326332.88	2046.59	166742.41	1341.21	137223.08	1139.04
Netherland A Ntil	2211.08	18.12	125.00	0.63	318.00	2.46	1635.60	7.14
New Caledonia	0.00		23.00	1.04	0.00		0.00	
New Zealand	27017.88	137.20	63628.10	224.61	47356.21	208.37	31586.39	166.74
Nicaragua	26.95	0.22	17.00	0.14	0.00		0.00	
Niger	25.00	0.23	19.00	0.19	0.00		0.00	
Nigeria	10107.40	78.96	13734.64	129.09	11619.35	124.58	12780.53	133.80
Norway	14408.28	57.98	26185.46	109.45	28339.75	133.26	12489.84	84.97
Oman	53826.79	116.99	70911.33	183.17	55910.46	161.82	40505.56	109.14
Pakistan Ir	3288.97	70.44	28972.29	847.21	4013.72	72.90	718.58	8.31

Panama Republic	596.09	5.40	441.00	2.65	163.00	1.77	322.38	0.85
Papua N Gna	967.29	2.09	5102.38	12.27	2906.77	7.37	0.00	
Paraguay	112.00	1.20	3119.40	9.94	2970.93	8.89	2742.00	7.54
Peru	1207.46	6.44	1284.59	14.19	616.54	7.10	534.15	7.31
Philippines	9591.89	34.05	14785.88	70.17	10510.81	58.73	3128.41	23.70
Poland	57457.26	218.22	142944.02	447.43	80349.64	321.26	88489.04	340.42
Portugal	1844.98	25.15	7578.95	95.96	5125.13	89.90	2502.87	38.43
Puerto Rico	2550.76	9.06	2107.30	11.94	584.14	6.60	5225.15	14.73
Qatar	7053.72	108.74	8956.15	136.80	12156.30	199.36	10376.61	177.89
Reunion	41107.64	88.48	42138.87	106.93	36026.63	99.04	23188.10	63.87
Romania	8592.90	54.96	15577.61	44.54	3908.55	15.75	1163.04	13.31
Russia	93325.32	298.74	68372.52	228.09	46869.07	203.88	16700.32	94.35
Rwanda	0.00		147.00	0.41	9.00	0.09	0.00	
Samoa	292.50	0.64	16.00	0.18	0.00		0.00	
Saudi Arab	162703.47	1466.05	185648.69	1992.51	152389.49	2248.28	102765.42	1534.99
Senegal	1618.42	4.22	588.30	1.64	22668.30	90.50	30094.73	107.89
Serbia	0.00		0.00		0.00		44.00	1.06
Seychelles	3617.47	8.66	3592.93	11.76	877.42	3.94	1719.00	4.78

1	2	3	4	5	6	7	8	9
Sierra Leone	6842.77	21.58	9028.00	28.92	6149.53	26.22	11229.61	38.94
Singapore	113214.30	573.41	180168.63	786.97	125960.41	674.33	167736.90	779.35
Slovak Rep.	30.50	0.52	257.00	4.08	341.56	5.61	318.02	6.20
Slovenia	1104.14	10.00	7591.97	39.00	2331.03	20.71	1815.02	14.31
Solomon Is	739.00	1.87	1446.00	3.21	0.00		0.00	
Somalia	0.00		49.00	0.11	0.00		0.00	
South Africa	671405.55	1718.80	1242845.89	3378.11	711795.49	2188.89	667644.04	1998.53
Spain	14449.18	119.43	32705.68	266.20	22923.19	249.89	16917.37	216.24
Sri Lanka Dsr	7948.57	25.32	6510.78	32.37	3851.16	25.70	77.82	2.62
ST Helena	0.00		0.00		26.80	0.46	27.76	0.46
ST Lucia	673.64	1.69	726.22	2.00	533.33	2.84	55.00	0.26
Sudan	51763.03	134.33	18527.92	67.71	3218.82	17.69	958.49	8.60
Suriname	164.66	0.64	767.00	2.34	190.95	1.78	100.00	0.87
Swaziland	0.00		0.00		151.00	3.85	47.00	0.53
Sweden	155414.91	513.05	107113.94	413.91	65461.44	301.06	37878.04	196.37
Switzerland	2594.95	56.37	2529.11	63.37	2764.44	61.99	3007.87	70.16
Taiwan	2740.02	19.17	7296.89	71.41	18096.55	145.92	9080.72	90.50

Tanzania Rep.	52500.31	130.55	36652.90	107.46	19624.31	82.85	15904.72	62.87
Thailand	32633.73	238.59	72884.88	417.41	83652.62	658.93	73770.60	666.27
Togo	23674.74	64.03	62276.63	169.45	40622.44	139.09	45533.37	139.53
Tonga	0.00		176.00	0.39	26.00	0.06	0.00	
Trinidad	3877.38	8.42	2427.00	6.30	794.66	3.97	969.70	3.21
Tunisia	3983.94	28.23	3600.99	30.16	1568.01	21.95	729.95	9.38
Turkey	9169.88	89.62	6483.70	68.45	6663.42	69.21	8725.67	96.87
U Arab Emts.	1071094.81	4070.40	1061082.90	4926.90	926305.00	4773.37	880904.73	3356.03
U K	1279849.89	4276.08	1414192.92	4901.27	812809.28	3427.07	663938.80	3012.18
U S A	1108678.12	3342.70	1199925.23	4077.91	471165.67	2190.20	339030.47	1751.61
Uganda	0.00		210.00	0.51	0.00		0.00	
Ukraine	1767.69	15.37	1030.93	7.79	1564.00	4.06	294.00	0.80
Unspecified	29151.50	114.28	6035.14	13.13	2068.99	3.54	244.16	0.41
Uruguay	48.06	0.54	600.03	3.13	2354.98	10.23	324.42	3.65
Venezuela	724.32	7.29	2116.00	22.94	187.90	2.18	561.12	5.93
Vietnam Soc. Rep.	8908.18	54.31	12318.52	79.49	21431.78	144.43	21050.33	140.23
Yemen Republic	389.92	4.64	1287.70	6.99	2041.82	21.67	382.19	4.91
Zambia	58.00	0.14	0.00		27.00	0.25	103.00	4.24
GRAND TOTAL	7797953.10	29999.30	9198147.50	38649.16	5709777.49	29574.21	4959332.98	24311.57

Widening trade deficit with China

162. SHRIMATI AMBIKA SONI:

SHRI AVINASH RAI KHANNA:

SHRIMATI RAJANI PATIL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is aware of country's fast widening trade deficit with different countries particularly with China;

(b) if so, whether India's exports to China do not match with Chinese exports to India;

(c) the factors responsible for fall in exports to China;

(d) whether Government proposes to bridge the widening trade gap with many countries particularly with China by adopting new strategies; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes, Sir.

(b) Details of exports-imports and trade deficit with China during the last three years are given below:-

Bilateral Trade between India and China during 2011-12 to 2013-14

(Value in Million USD)

Year	Export	Import	Total Trade	Trade Deficit
2011-12	18,076.55	55,313.58	73,390.13	37,237.03
2012-13	13,534.88	52,248.33	65,783.21	38,713.45
2013-14	14,824.36	51,034.62	65,858.98	36,210.26

(Source: DGCI&S)

(c) As shown in the table in reply to (b) above, though exports to China decreased in 2012-13 compared to 2011-12, the exports increased by 9.5% in 2013-14 relative to the previous year. India's exports to China are characterized by primary products, raw material and intermediate products. The exports to China face tariff and non-tariff barriers for agricultural products, and limited market access in other products.

(d) and (e) In order to boost exports and to address the widening trade deficit Government has taken a number of measures which, *inter-alia*, include market study

initiatives to identify specific product lines with export potential, actively taking up issues relating to tariff and non tariff barriers in bilateral meetings and institutional dialogues, measures to support exports through various incentive measures and product and market specific incentive schemes etc. As regards trade with China, India has impressed upon China to recognise the need for reduction in trade imbalance for a long term, sustainable and harmonious development of economic co-operation between two countries. During the 10th meeting of the India-China Joint Economic Group (JEG) at Ministerial level, held in September, 2014 in Beijing, both countries reaffirmed their determination to expand and diversify bilateral trade and economic cooperation. The two sides agreed to take positive steps towards rebalancing bilateral trade and addressing the existing structural imbalance in trade that has a bearing on its sustainability. Both countries signed the “Five-Year Development Programme for Economic and Trade Cooperation” wherein reduction of trade imbalance over the next 5 years has been identified as one of the principal objectives of trade and economic co-operation between India and China

New legislation on SEZs

163. SHRIMATI RAJANI PATIL:

SHRI K.C. TYAGI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government proposes to bring any new legislation on Special Economic Zones (SEZs) in the country;
- (b) if so, the details thereof;
- (c) how many SEZs are effective in the country; and
- (d) the State-wise details of land acquired by Government for SEZs in the country during the last one year?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No Sir.

(b) Does not arise in view of reply to (a) above.

(c) As on 23.02.2015, in addition to seven Central Government Special Economic Zones (SEZs) and 11 State/Private Sector SEZs setup prior to the enactment of the SEZ Act, 2005, there are 352 notified SEZs out of which 199 SEZs are exporting.

(d) As per Entry No. 18 of the State List in the 7th Schedule to the Constitution of India, land is a State subject. Land for SEZs is provided by the concerned State

Governments. The Board of Approval (BoA) on SEZs only considers those proposals which have been duly recommended by the State Governments. Details showing the State-wise SEZs, along with land details, notified during the last one year are given (*See below*) in Statement.

Statement

State-wise SEZs, along with land details, notified during the last one year

Sl.No.	States	No. of SEZs	Total area of Notified SEZs (In hectares)
1.	Kerala	1	7.49
2.	Maharashtra	3	298.83
TOTAL		4	306.32

Extension of deadline for SEZ developers

164. SHRI PARIMAL NATHWANI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Special Economic Zone (SEZ) developers have sought extension of deadline for the execution of their projects in last three years and current year, particularly from Jharkhand State and if so, the number and details thereof; and

(b) how many SEZ developers have been granted extension of deadline and on what terms and conditions the extension is granted?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) In terms of Rule 6(2)(a) of the Special Economic Zones Rules, 2006, the letter of approval granted to a Special Economic Zone (SEZ) developer is valid for a period of three years within which time effective steps are to be taken by the developer to implement the approved project. The Board of Approval may, on an application by the developer, extend the validity period of the letter of approval. In last three years and current year, 224 Developers have sought extension of time for the execution of their projects including one Developer from the State of Jharkhand, *i.e.* Adityapur Industrial Area Development Authority for setting up a SEZ at Adityapur, Jharkhand. Out of the said 224 applicants, 211 Developers have been granted extension of time, including Adityapur Industrial Area Development Authority.

Fresh review of exported/imported goods

†165. SHRI P.L. PUNIA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is contemplating a fresh review of the goods that are imported or exported;

(b) the number of times the goods for import and export were reviewed during the last three years;

(c) whether Government is contemplating putting a break on the import of processed items, sesame seeds, edible oil, pulses, fresh fruits etc.; and

(d) if so, the details thereof and the details of its likely impact on the condition of employment and foreign exchange?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Export and Import of goods are regulated as per the provisions of Foreign Trade Policy (FTP). Indian Trade Classification (Harmonised System) [ITC (HS)], 2012 notified under FTP, contains *item-wise* export and import policy of goods which *inter-alia* are covered under four categories namely, 'prohibited', 'restricted', 'trading through State Trading Enterprises' and 'free'. In addition, there are some goods which though are 'free' for import/export, but subjected to conditions stipulated in other Acts or laws for the time being in force. Further, Government also prescribes such other conditions/restrictions, as deemed fit, to regulate export/import of specified goods/commodities *e.g.* minimum export/import price; quantitative restrictions; port restrictions; quality/standard parameters etc. EXIM policy of the Government is a dynamic process which is changed/modified in response to evolving international scenario and domestic conditions. Any change in EXIM policy of an item is brought about after due consultation/review by the concerned line Ministry/Department.

ITC (HS), 2012 contains more than 11000 tariff lines and changes in EXIM policy of items or modifications in conditions of importability/exportability of items are brought about through notifications, as published in the Official Gazette and also uploaded on the DGFT's website (www.dgft.gov.in). Details of such reviews in last 3 years [after notification of the ITC (HS), 2012 on 18.4.2012] are as tabulated below:

† Original notice of the question was received in Hindi.

Year	2012-13	2013-14	2014-15*
No. of changes	35	48	28

*Data available as on 20.02.2015

(c) No such proposal is under consideration at this stage.

(d) Question does not arise.

Establishment of industrial parks

†166. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is contemplating establishment of industrial parks in various parts of the country;

(b) if so, the details thereof; and

(c) whether the places have been identified in Himachal Pradesh for the establishment of such industrial parks, till date, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) 'Industrial Park Scheme' was notified by Department of Industrial Policy and Promotion (DIPP) *vide* notification No.12(4)/2001-IP&ID dated 1st April, 2002 and the Scheme ended on 31st March, 2006. The Department used to accord approval to those undertakings which had developed industrial parks for availing benefits under Section 80-IA of Income Tax Act, 1961. The scheme did not involve in establishment of any industrial park in public sector.

For upgradation of industrial infrastructure in Industrial Estates/Parks/Areas, DIPP notified a scheme 'Modified Industrial Infrastructure Upgradation Scheme (MIIUS)' in July, 2013.

(b) 21 project proposals have been accorded 'In-principle' approval under 'MIIUS'. The details of these projects are given in Statement (*See below*).

(c) Two projects at Industrial Area in the District Kandrauri and Industrial Area in District Pandoga have been accorded 'in-principal' approval under 'MIIUS' in the State of Himachal Pradesh and these are also included in the Statement.

† Original notice of the question was received in Hindi.

List of Projects which were accorded 'in-principle' approval under MIIUS

Sl. No.	Name and location of the Project	State	Project Cost as per MIIUS (₹ cr.)	Central Grant (₹ cr.)	Date of In-Principle Approval
1	2	3	4	5	6
1.	Industrial Area, Kandrauri	HP	106.98	26.97	13.06.2014
2.	Industrial Area, Pandoga	HP	112.00	33.46	13.06.2014
3.	Industrial Area Zuangtui, Aizawl	Mizoram	29.76	15.22	13.06.2014
4.	Bodhjunnagar Industrial Area	Tripura	62.00	41.90	13.06.2014
5.	Industrial Growth Centre, Urla, Distt. Raipur	Chhattisgarh	54.31	12.15	13.06.2014
6.	Sirgitti Engineering Cluster	Chhattisgarh	33.20	8.32	13.06.2014
7.	Industrial Infra Upgradation of IMT Manesar	Haryana	100.56	29.27	13.06.2014
8.	Industrial Infra Upgradation at IMT, Bawal	Haryana	88.02	29.27	13.06.2014
9.	SIDCO, Industrial Growth Centre, Samba	J & K	14.60	7.45	13.06.2014
10.	Industrial Estate, Kathua	J & K	27.75	12.91	13.06.2014
11.	Devipur Industrial Area	Jharkhand	105.00	27.36	13.06.2014
12.	Tupundana Industrial Area, Ranchi	Jharkhand	24.50	8.11	13.06.2014
13.	Furniture Hub at Ernakulam	Kerala	97.29	45.44	13.06.2014
14.	Kolhar Industrial Area, Bidar	Karnataka	124.82	48.36	13.06.2014
15.	Bangalore Aerospace Park, Devenhalli	Karnataka	93.00	47.43	13.06.2014
16.	Industrial Area, Sitapur, Morena	MP	75.00	12.75	13.06.2014
17.	Industrial Area, Ujjaini, Dhar	MP	43.74	12.08	23.07.2014

1	2	3	4	5	6
18.	Angul Aluminium Park, Odisha Angul		172.55	43.01	13.06.2014
19.	Punjab Small Industries and Export Corporation Ltd. (PSIEC) Estate, Patiala	Punjab	58.71	16.58	24.06.2014
20.	Paddy Processing Cluster, Telangana Ranga Reddy		135.93	45.29	10.07.2014
21.	Pashamylaran Industrial Telangana Area, Medak		80.00	26.47	25.08.2014
TOTAL			1639.72	549.80	

Trade barriers faced by foreign companies

167. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that foreign companies are facing many trade barriers to carry out their business;

(b) if so, the details thereof;

(c) whether these foreign companies have asked India to remove trade barriers for their smooth business with India so as to contribute their share of help in the economic development of the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No, Sir.

(b) to (d) Do not arise.

Grants to States for establishment of tea plantations

†168. SHRI MAHENDRA SINGH MAHRA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Ministry provides grants to the States for the establishment of tea plantations;

(b) if so, the State-wise details of amount provided to the States under this head during the last three years; and

† Original notice of the question was received in Hindi.

(c) if not, the concrete steps taken by Government for the production of good variety tea to promote export?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN) : (a) Government provides, through the Tea Board, financial assistance for establishment of new plantations in various regions of the country. Besides, subsidy is provided for replanting/replacement planting and rejuvenation pruning. Subsidy is disbursed directly to the growers.

(b) State-wise disbursement of subsidy to the growers during the last 3 years is furnished below:

***State-wise subsidy disbursed for last 3 year for
Replanting, Rejuvenation and New Planting***

(Amount in ₹ crore)

State	Activity	2011-12	2012-13	2013-14	Total
Assam and Northern Eastern States	Replanting	22.23	25.70	22.33	70.26
	Rejuvenation	0.61	0.55	0.54	1.70
	New Planting	4.55	4.10	5.46	14.11
	TOTAL	27.39	30.35	28.33	86.07
West Bengal	Replanting	10.90	15.48	12.21	38.59
	Rejuvenation	0.23	0.35	0.34	0.92
	New Planting	0.00	0.00	0.00	0.00
	TOTAL	11.13	15.83	12.55	39.51
Tamil Nadu	Replanting	1.47	4.15	2.41	8.03
	Rejuvenation	1.23	1.73	1.12	4.08
	New Planting	2.00	1.32	0.32	3.64
	TOTAL	4.70	7.20	3.85	15.75
Kerala	Replanting	1.54	2.70	2.92	7.16
	Rejuvenation	0.31	0.43	0.51	1.25
	New Planting	0.35	0.40	0.36	1.11
	TOTAL	2.20	3.53	3.79	9.52
Karnataka	Replanting	0.00	0.00	0.05	0.05

State	Activity	2011-12	2012-13	2013-14	Total
Himachal Pradesh	Rejuvenation	0.01	0.00	0.02	0.03
	New Planting	0.00	0.00	0.00	0.00
	TOTAL	0.01	0.00	0.07	0.08
	Replanting	0	0	0	0
	Rejuvenation	0.05	0.02	0.02	0.09
	New Planting	0.01	0.005	0	0.015
	TOTAL	0.06	0.025	0.02	0.105
GRAND TOTAL		45.49	56.94	48.61	151.04

(c) Does not arise in view of (b) above.

Measures for price stabilisation in tea industry

169. DR. E.M. SUDARSANA NATCHIAPPAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has taken up remedial measures for price stabilisation in tea industry by helping small and medium plantation holders through subsidy and access to better market through export; and

(b) if so, the progress in this aspects coupled with re-plantation initiative and compensation for the holiday period?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Government has been implementing the Price Stabilisation Scheme (PSF) and Plantation Crop Insurance Scheme (PCIS) since 2003 which came to an end on 30.09.2013. Presently no subsidy scheme is available for stabilisation of prices in tea industry for helping small and medium plantation holders.

Tea Board provides support for marketing of produce of small and medium plantation holders through auction centres at Guwahati, Kolkata, Siliguri, Jalpaiguri, Cochin, Coimbatore and Coonoor. Tea Board also provides assistance towards meeting additional transport and handling charges incurred for teas exported through ICD Amingaon, marketing of Packaged Teas of Indian Origin (Brand Support) and participation in international fairs and exhibitions.

(b) Under the “Tea Development and Promotion Scheme” of the Tea Board during the Twelfth Plan, the unit cost of replantation including the crop loss for

the gestation period is included in the subsidy provided to tea growers. The Twelfth Plan scheme includes provisions of subsidy for replantation, replacement planting, rejuvenation pruning, extension planting, irrigation and mechanisation covering an area of approximately 74,400 ha., including the small holdings. An outlay of ₹ 482.90 crore is earmarked for the purpose. The scheme aims at increasing production, field productivity and quality of tea.

Modernisation of National Productivity Centre

170. DR. E.M. SUDARSA NANATCHIAPPAN : Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is working on modernizing National Productivity Centre with training programmes for middle level and upper level management, humanresources with latest knowledge with IT enableity; and

(b) if so, what is the annual programme and allotment of fund for this initiative?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The National Productivity Council (NPC) arranges for training of its Junior, Middle and Senior level personnel at regular intervals in their respective domains. The expenditure in this regard is met by NPC from its own budget which includes Plan and Non-Plan support from the Government.

Fall in price of crude oil *vis-a-vis* fall in rupee against dollar

†171 SHRI RAM NATH THAKUR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Indian economy saves ₹ 4000 crores due to fall in price of crude oil by a dollar per barrel whereas the country loses ₹ 8000 crores due to appreciation in Indian currency by a rupee against the dollar;

(b) if so, the details thereof; and

(c) the action plan Government has made to tackle with this crisis?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) It is estimated that for every one USD decrease in crude price, the country's import bill decreases by around ₹ 8,578 crore (Eight Thousand, Five Hundred and Seventy Eight crores). If the rupee appreciates *vis-à-vis* US Dollar then for every one rupee appreciation

† Original notice of the question was received in Hindi.

in exchange rate, the country's crude oil import bill decreases by around ₹ 12,328 crore (Twelve Thousand, Three Hundred and Twenty Eight crores).

(c) The Government continuously monitors the export/import performance of different sectors, including Crude oil and need-based corrective measures are taken from time to time keeping in view the financial and overall economic implications.

Free trade pact with European countries

172. SHRI BAISHNAB PARIDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether India has entered into a free trade pact with European countries;

(b) if so, the details thereof;

(c) the status of bilateral trade with EU countries;

(d) the action plan of the Central Government to attract investment from EU countries; and

(e) what is the current investment of EU countries?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The Government of India is negotiating a bilateral Broad Based Trade and Investment Agreement (BTIA) with the European Union (EU), covering a number of tracks ranging from Trade in Goods to Services. So far fifteen rounds of negotiations have been held.

(c) During the year 2012-13 and 2013-14, the bilateral trade between India and European Union was US \$ 102.74 billion and US \$ 101.59 billion respectively.

(d) Foreign Direct Investment (FDI) Policy is reviewed on an ongoing basis, with a view of making it more investor friendly. The Government makes significant changes in the FDI Policy regime from time to time, to ensure that India remains an attractive destination. A Plan 'Scheme for Investment Promotion' is implemented which comprises of components for promotion of FDI into India under which financial assistance is provided for organising Investment Promotion activities. Recently "Make in India" campaign was launched on 25th September, 2014 which aims at promoting India as an Investment destination and to establish India as a manufacturing hub by attracting the global investors to India to make their products in India. An Investor Facilitation Cell has also been created in "Invest India" to assist, guide, handhold and facilitate investors during the various phases of business life cycle.

(e) The cumulative FDI from European Union to India was US \$ 63.90 billion during April, 2000 to December, 2014.

Concessions to SEZs

173. SHRI HUSAIN DALWAI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government proposes to provide certain concessions to Special Economic Zones (SEZs);

(b) if so, the details thereof;

(c) whether Government has taken any decision on Minimum Alternate Tax (MAT) and Dividend Distribution Tax (DDT) and dual use of infrastructure in SEZs; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The fiscal concessions and duty benefits allowed to Special Economic Zones (SEZs) are in-built into the SEZs Act, 2005 and Rules thereunder. These exemptions are uniformly applicable to all SEZs and are in the nature of incentives for export and are consistent with the principles that guide export promotion initiatives of the Government in general. Ongoing review and reform, as necessary, of Government policy and procedure is inherent to Public Policy.

(c) and (d) Ministry of Finance has withdrawn the exemption from Minimum Alternate Tax (MAT) to SEZ Developers and Units with effect from 1st April, 2012, and also the exemption of Dividend Distribution Tax (DDT) in the case of SEZ Developers under the Income-tax Act for dividends declared, distributed or paid after 1st June, 2011. The proposals in respect of legislative changes in direct tax laws are considered through the Finance Bill during the Annual Budgetary exercise. In order to facilitate creation of Social and Commercial infrastructure and other facilities in Non-Processing Area (NPA) of SEZs, Government *vide* notification G.S.R. 5(E) dated 2.1.2015 has allowed dual use of facilities in NPA by both SEZ and non-SEZ entities.

Visit of Japanese delegation

174. SHRI HUSAIN DALWAI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether a Japanese delegation recently visited a few cities in India to explore business opportunities;

(b) if so, what has been the outcome of this visit;

(c) whether a group of businessmen from Gujarat also visited Japan recently;

(d) if so, the details thereof; and

(e) whether Government proposes to encourage such visits of businessmen/ industrialists representing various States of the country?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Yes, Sir. The following Japanese delegations visited India recently:

- (i) A Japanese delegation consisting of members from the Japan Electronics and Information Technology Industries Association (JEITIA) and different leading electronic component manufacturing companies from Japan had visited Department of Electronics and Information Technology on 2nd June, 2014.
- (ii) A delegation led by Mr. Eikei Suzuki, Governor of Mie Prefecture visited New Delhi and Bengaluru in September 7-10, 2014.
- (iii) A delegation led by Mr. Akihiro Ohta, Minister for Land, Infrastructure, Transport and Tourism (MLIT) visited India in September 22-25, 2014.
- (iv) A delegation led by Mr. Masayoshi Son, Chairman, Softbank visited India in October 26-28, 2014.
- (v) A delegation led by Mr. Daisaku Kadokawa, Mayor of Kyoto visited New Delhi and Varanasi in October 27-November 1, 2014.
- (vi) A 38 member delegation from members of Lake Nakaumi, Lake Shinji and Mt. Daisen Area Economic Councils and the San-in-India Association visited New Delhi, Kochi and Mumbai in November 4-10, 2014.
- (vii) A delegation led by Masami Iijima, Chairman of the Japan-India Business Cooperation Committee (JIBCC) visited India in November 17-18, 2014.
- (viii) A delegation from the International Friendship Exchange Council (FEC) led by Mr. Kenichi Watanabe, Chairman, FEC Japan-India Cultural and Economic Exchange Committee visited Delhi, Mumbai, Goa and Chennai in December 2-10, 2014.
- (ix) A Japanese delegation of the officials from Ministry of Internal Affairs and Communications of Japan (MIC) and Japanese Industry had a Joint Working Group meeting with Indian delegation of Government departments and Indian Industry on December 3, 2014 in New Delhi.

The purpose of the visits was to explore business opportunities and to explore possibilities of working jointly in areas of mutual interest. Some of the delegations

have expressed their intention to open business or invest in India. In the Joint Working Group meeting, the issues of Green ICT, ICT for Disaster Management, Cyber Security and leveraging of National ID for Social and Economic benefits, cooperation in the areas of Telecom Standards were discussed.

(c) and (d) A delegation led by Commissioner of Transport, Government of Gujarat including 13 members from Government and Industry, visited Japan during September 8-12, 2014.

The main objective of this delegation was to promote and invite participation for Vibrant Gujarat Global 2015 Summit to be held during January 11-13, 2015 at Gandhinagar. The delegation aimed to draw the attention of the investors in Japan towards the potential investment opportunities offered by the State of Gujarat in various sectors. The delegation included representatives from various industry sectors of Gujarat, such as Infrastructure, Finance, Pharmaceuticals, Automotive, FMCG, petrochemicals and Chemicals. The delegation visited the manufacturing facilities and corporate headquarters of some of the largest companies based out of Japan such as Suzuki Motor Corporation, Bank of Tokyo-Mitsubishi UFJ etc. and had one-to-one meetings with some of the leading organizations such as Mizuho Bank, Teijin Inc., Terra Motors, Matsuda and Partners and many others.

(e) Keeping in view the Tokyo Declaration of 1st September, 2014 and Special Strategic and Global Partnership with Japan, the Government is determined to improve the business environment in India and further deepen bilateral economic and financial cooperation.

Rate of industrial growth

175. DR. T.N. SEEMA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the rate of industrial growth in the country during last five years;

(b) whether many industrial units have been closed down due to impact of global and domestic recession;

(c) if so, the reaction of Government there to along with the details of such closures during the last four years and the current year;

(d) the type of industries which are most affected by recession;

(e) whether Government is considering any bail-out package for such industries; and

(f) the details of short term and long term strategies being planned to increase investment in industrial sector and enhance job opportunities?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The industrial performance measured in terms of Index of Industrial Production (IIP) reflects movements in the monthly production of manufacturing, mining and electricity over base of 2004-05, which is released by Central Statistics Office (CSO) every month. As per IIP, the industrial growth in the country was 5.3% in 2009-10, 8.2% in 2010-11, 2.9% in 2011-12, 1.1% in 2012-13 and (-) 0.1% in 2013-14. IIP has thereafter recorded a positive growth of 2.1% (Provisional) during April-December in the current year.

(b) The details of industries closed down are not centrally maintained.

(c) to (e) In view of (b) above, do not arise.

(f) Several initiatives have been taken recently to give the necessary thrust for attracting investment in the industrial sector which enhances job opportunities, through policy amendments, procedural simplifications as well as promotional measures. These include pruning the list of industries that can be considered as defence industries requiring industrial license, two extensions of two years each in the initial validity of three years of the industrial license permitted up to seven years, removal of stipulation of annual capacity in the industrial license, and deregulating the annual capacity for defence items for Industrial License. Certain instances of inverted duty structure affecting domestic industry have been addressed. The recent amendments in Foreign Direct Investment (FDI) policy include allowing FDI in Defence up to 49% and FDI in Railway infrastructure up to 100%, easing the norms for FDI in construction and exempting FDI in medical devices from sectoral restrictions of pharmaceuticals.

Improvement in 'Ease of Doing Business' in India through simplification and rationalization of the existing rules and use of information technology to make governance more efficient and effective has been taken up. Integration of 14 Central Services through the e-Biz Platform has been already completed. The Government has launched a "Make in India" initiative with 25 thrust sectors to provide a major push to manufacturing in India. Information on the thrust sectors has been put up on Make in India's web portal (<http://www.makeinindia.com>) along with details of FDI Policy, National Manufacturing Policy, Intellectual Property Rights and the envisaged National Industrial Corridors including the Delhi Mumbai Industrial Corridor. An Investor Facilitation Cell, with back end support up to the State level has also been created in 'Invest India' to assist, guide, hand-hold and facilitate investors during the various phases of the business life cycle.

Visakhapatnam-Chennai Industrial Corridor

176. DR. T. SUBBARAMI REDDY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the progress of Visakhapatnam-Chennai Industrial Corridor project;
- (b) the extent of investment it has attracted so far and the estimated investment expected in the next one decade;
- (c) whether any tax incentives have been proposed by the Centre and also by the State Government for these projects on the corridor;
- (d) if so, the details thereof; and
- (e) whether all necessary infrastructure facilities are being created on the corridor which runs through the seven coastal districts of Andhra Pradesh, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (e) Visakhapatnam-Chennai Industrial Corridor (VCIC) project is presently at the stages of conceptualization and planning. The Asian Development Bank (ADB) has been entrusted for undertaking study of VCIC project. ADB has since submitted the final report on Conceptual Development Plan (CDP) of VCIC. Out of four nodes identified by ADB in the CDP-VCIC region, ADB has prioritized two nodes, namely, Visakhapatnam and Srikalahasti-Yerpedu of Andhra Pradesh, for Master Planning.

Policy framework on IPR

177. DR. T. SUBBARAMI REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether there is proposal to bring out policy framework on India's Intellectual Property Rights (IPR) regime in the near future;
- (b) if so, by when it is expected to be finalized;
- (c) what will be the salient features of such policy;
- (d) whether IPR legal framework would also be reviewed, in compliance with WTO norms; and
- (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The Government

has constituted an IPR Think-Tank with certain terms of reference which *inter-alia* includes drafting of a National Intellectual Property Rights Policy. No target date has been fixed for finalizing the IPR Policy.

(c) to (e) Does not arise, in view of the answer given to parts (a) and (b) of the question.

Share of US, Russia, China and Japan in foreign trade

178. SHRI K.C. TYAGI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of share of countries like Japan, USA, China, Russia in India's foreign trade; and

(b) the steps Government is taking to improve trade relations with other countries?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Percentage Share of countries like Japan, USA, China, Russia in India's foreign trade is as follows:

Countries	2013-14			2014-2015 (Apr.-Dec.)		
	Export	Import	Total Trade	Export	Import	Total Trade
Japan	2.17	2.11	2.13	1.72	2.23	2.03
USA	12.45	5.00	8.06	13.76	4.63	8.31
China	4.72	11.34	8.61	3.88	13.12	9.40
Russia	0.67	0.87	0.79	0.70	0.94	0.85

(b) India, based on its economic interests, explores possibilities of Free Trade Agreements with various countries, as a way to enhance trade and investment. During 2014-15 (Apr-Feb), Government has taken several steps to improve trade relations with other countries. Details of some of the activities/events are as under :—

- (i) 27th International Pharmaceutical R&D and Manufacturing Expo/Conference was held on 2nd July, 2014 in Tokyo.
- (ii) Meeting of WTO was held in Geneva on July 2nd 2014.
- (iii) ASEAN Economic Minister's (AEM) meeting was held on 26th August, 2014.
- (iv) 7th Indian-Oman Joint Commission meeting was held on 29th October, 2014.

- (v) 2nd India – CLMV (Cambodia, Laos, Myanmar and Vietnam) Business Conclave was held on 10th December, 2014 in New Delhi.
- (vi) Meeting of India – Vietnam Sub-Commission on Trade was held on 21st January, 2015.
- (vii) 7th India-Kenya Joint Trade Committee Meeting was held on 12th February, 2015 in New Delhi.
- (viii) 5th India-Myanmar Joint Trade Committee Meeting was held in Nay Pai Taw on 17th February, 2015.

New excavations in Jharkhand and Gujarat

179. SHRI PARIMAL NATHWANI : Will the Minister of CULTURE be pleased to state :

(a) at how many new sites excavation has been started for digging out evidences of old civilization in the country, the State-wise details of new excavation sites added in the last three years and current year; and

(b) the details of new excavation sites to be explored in near future across the country with special reference to Jharkhand and Gujarat?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) The details of the excavations started by the Archaeological Survey of India (ASI) for the current field season *i.e.* 2014-2015 and details of excavation carried out by the Archaeological Survey of India (ASI) during the last three years *i.e.* 2011-12, 2012-13 and 2013-14 are given in Statement I and II (*See below*) respectively. However, at present Archaeological Survey of India has no proposal for excavation in Jharkhand. Excavation work taken up in Gujarat in 2014-2015 will continue.

Statement-I

List of excavation started for the current filed season *i.e.* 2014-2015.

1. Kayar, District Yavatmal (Maharashtra)
2. Binjore, District Ganganagar (Rajasthan)
3. Papaur, District Siwan, (Bihar)
4. Rukministhan, District Nalanda (Bihar)
5. Suabarei, District Puri, (Odisha)

6. (i) Vadnagar, District Mehsana (Gujarat)
(ii) Bhaurch, District Bharuch (Gujarat)
(1) Soneri Mahal (2) Batuknath Vyamshala (3) Old Jail.
7. Keeladi, District Sivaganga (Tamil Nadu)

Statement-II

**List of excavation carried out during the last three years i.e.
2011-12, 2012-13 And 2013-14**

Sl.No	Name of the site
2011-12	
1.	Tikoda (Khandera-Narwar-Tikoda area), Distt. Raisen, Madhya Pradesh
2.	Malhar, District Bilaspur, Chhattisgarh
3.	Rupnagar (Rupar), District Rupnagar, Punjab
4.	Khirsara, District Nakhatrana, Gujarat
5.	Kurugodu (Budhikolla), District Bellary, Karnataka
6.	Patne, District Jalgaon, Maharashtra
7.	Sisupalgarh, District Khurda, Odisha
8.	Bangarh, District South Dinajpur, West Bengal
9.	Raja Vishal ka Garh, District Vaishali, Bihar
10.	Harsai Stupa, Gorpura, District Begusarai, Bihar
11.	Itkhori, District Chatra, Jharkhand
2012-13	
1.	Tikoda (Khandera-Narwar-Tikoda area), Distt. Raisen, Madhya Pradesh
2.	Khirsara, District Nakhatrana, Gujarat
3.	Itkhori, District Chatra, Jharkhand
4.	Karanpura, District Hanumangarh, Rajasthan
5.	Maner, District Patna, Bihar
6.	Ahichhatra, District Bareilly, Uttar Pradesh
7.	Maharaj ki Khedi, District Udaipur, Rajasthan
8.	Tola Salargarh at Piprahwa and Tola Ganwaria, District Siddhartha Nagar, U.P.

Sl.No	Name of the site
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2013-14

1. Dangdongri, District Raisen, Madhya Pradesh
 2. Karanpura, District Hanumangarh, Rajasthan
 3. Ahichhatra, District Bareilly, Uttar Pradesh
 4. Lauriya-Arera, District East Champaran, Bihar
 5. Pulicat, District Tiruvallur, Tamil Nadu
 6. Raja Bali ka Garh, District Madhubani, Bihar
 7. Purana Qila, New Delhi
 8. Sarnath Varanasi, Uttar Pradesh
-

Fellowships awarded to SC/ST category experts

180. SHRI AMBETH RAJAN : Will the MINISTER OF CULTURE be pleased to state:

(a) whether it is a fact that Government has been awarding Senior and Junior Fellowship Awards to experts belonging to various fields;

(b) if so, the details of criteria fixed to give such fellowships;

(c) the details of experts belonging to SC/ST category to whom fellowships were awarded during last five years; and

(d) if no, such fellowships has been awarded to SC/ST category experts, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) Yes Sir. Senior and Junior Fellowships are awarded annually under the 'Scheme for the Award of Fellowships to Outstanding Persons in the Field of Culture'.

(b) Under the scheme upto 400 fellowships (200 Junior in the age group of 25-40 years and 200 Senior in the age group of above 40 years) are given every year to outstanding persons in the fields of art and culture. Online applications are invited every year and fellows are selected on the basis of assessment of project proposals/interview by an Expert Committee constituted by Ministry of Culture. Junior Fellows are given fellowship @ ₹ 10,000/- pm and Senior Fellows @ ₹ 20,000/- pm for a period of 2 years.

(c) Fellows are selected by the Expert Committee on the basis of merit of their project proposals/interviews irrespective of their categories. The scheme does not provide for any separate quota for SC/ST candidates and, therefore, no details are available.

(d) Does not arise in view of (c) above.

Heritage bye-laws for ancient monuments and archaeological sites

181. SHRIMATI VANDANA CHAVAN: Will the Minister of CULTURE be pleased to state:

(a) the monuments for which surveys for site plans as prescribed by the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 have been conducted;

(b) for which monuments have heritage bye-laws been prepared;

(c) the details of expert-heritage bodies, other than Indian National Trust for Art and Cultural Heritage (INTACH) notified by Government to assist in the preparation of heritage bye-laws; and

(d) whether the Central Regional Documentation Centres as envisaged in the Act has been set up and if not, by when it is expected to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) So far 726 monuments have been surveyed for site plans as prescribed by the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010.

(b) So far, no heritage bye-laws has been notified.

(c) The expert heritage bodies notified by Government to assist in the preparation of heritage bye-laws other than INTACH are as under:

1. Reach Foundation, Chennai,
2. School of Planning and Architecture, Bhopal,
3. IIT, Kharagpur, West Bengal, and
4. Aga Khan Trust for Culture, New Delhi

(d) No, Sir. The Central Regional Documentation Centres will be set up once the site plans are prepared and heritage bye-laws are notified. As such, no fixed time limit can be indicated as of now.

World heritage status for delhi

†182. SHRI PRABHAT JHA: Will the Minister of CULTURE be pleased to state:

(a) whether the UNESCO has proposed to include Delhi among the World Heritage Cities;

(b) if so, the details thereof;

(c) whether Government after completing all the formalities laid down in this regard has informed the UNESCO; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) The State Government of Delhi has proposed to UNESCO to include 'Delhi's Imperial Capital Cities' among the World Heritage Cities. The nomination dossier of 'Delhi's Imperial Capital Cities' had been forwarded to UNESCO in 2014 for the purpose of its inscription in the World Heritage List.

(c) and (d) Yes. Sir. As per the UNESCO Guidelines after the submission of the nomination dossier UNESCO sent their own evaluation mission. In October, 2014 an ICOMOS evaluation mission came to evaluate the site. They had asked for some additional information in respect to the property which was forwarded to UNESCO by November, 2014. ICOMOS team had called for a meeting on 19th of January, 2015 in France and Prof. A.G.K. Menon, Convenor, INTACH Delhi chapter attended the meeting.

Documents of Andaman Cellular Jail

183. SHRI RITABRATA BANERJEE : Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that the Andaman Cellular Jail documents do not have details of all the periods upto 1938; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) No Sir, Records referred to are available.

(b) Not applicable.

Roadmap for heritage development in Maharashtra

184. SHRI RAJKUMAR DHOOT: Will the Minister of CULTURE be pleased to state:

(a) whether Government has put in place a road map for heritage development in Maharashtra and rest of the country within a time-frame; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) The mandate of the Ministry of Culture is to preserve and promote tangible and intangible cultural heritage of the Country including Maharashtra. The Ministry is continuously engaged in heritage development in the country through its various Organisations and Schemes.

Protection and conservation of cultural heritage centres

185. SHRI PRAMOD TIWARI: Will the Minister of CULTURE be pleased to state:

(a) the number of cultural heritage centres and other places of heritage importance identified in various States;

(b) the measures taken by Central and State Governments for their protection and conservation; and

(c) the funds allocated for this purpose during last one year?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) There is no provision under the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959 to declare or recognize Cultural Heritage Centres. However, as per section 4 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, ancient monuments or archaeological sites and remains, as the case may be, which are of historical, archaeological or artistic interest, and have been in existence for not less than 100 years, may be declared by the Central Government as of national importance. At present, 3685 monuments/sites have been declared as of national importance in the country. A State-wise abstract is given in Statement (*See below*).

(b) The protection and maintenance of monuments, declared as of national importance is taken up by Archaeological Survey of India by way of structural repairs, chemical preservation and environmental development around the monument which is a regular and ongoing process and the required works are taken-up on

need basis as per the established principles of conservation, subject to availability of resources. In addition, creating of tourist related amenities (e.g. drinking water, toilet blocks, facilities for physically challenged, pathways, cultural notice boards/signage, vehicle parking, cloak rooms, etc.) at the centrally protected monuments/sites are also the regular activities which the ASI undertakes as per needs and availability of resources.

(c) The funds allocated for this purpose during last one year (2013-14) was ₹ 16963.86 lacs.

Statement

Abstract of number of Centrally protected monuments/sites under the jurisdiction of Archaeological Survey of India in the country

Sl.No.	Name of State	Nos. of Monuments/Sites
1.	Andhra Pradesh	129
2.	Arunachal Pradesh	3
3.	Assam	55
4.	Bihar	70
5.	Chhattisgarh	47
6.	Daman and Diu (U.T.)	12
7.	Goa	21
8.	Gujarat	203
9.	Haryana	91
10.	Himachal Pradesh	40
11.	Jammu and Kashmir	69
12.	Jharkhand	13
13.	Karnataka	506
14.	Kerala	27
15.	Madhya Pradesh	292
16.	Maharashtra	285
17.	Manipur	1
18.	Meghalaya	8
19.	Mizoram	1
20.	Nagaland	4

Sl.No.	Name of State	No. of Monuments/Sites
21.	N.C.T. Delhi	174
22.	Odisha	79
23.	Puducherry (U.T.)	7
24.	Punjab	33
25.	Rajasthan	162
26.	Sikkim	3
27.	Telangana	8
28.	Tamil Nadu	413
29.	Tripura	8
30.	Uttar Pradesh	743
31.	Uttarakhand	42
32.	West Bengal	136
	TOTAL	3685

Funds for Tribal Museum, Koraput in Odisha

186. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that Tribal Museum, Koraput in Odisha has submitted a proposal for sanction of funds for undertaking various activities;

(b) if so, the details thereof; and

(c) the action taken on the application including reasons for such action or lack of it?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) Yes, Sir

(b) to (c) Tribal Museum, Koraput submitted a proposal in November, 2009 seeking financial assistance for Development of Museum. On scrutiny of the proposal, it was found incomplete and accordingly deficiency memo was sent to the Organization on 29.12.2009 requesting it to furnish the requisite information. However as no reply was received from the Organization despite a reminder, the proposal was closed in the Ministry and the original proposal was returned to the Organization on 16.6.2014.

Archaeologically protected sites in West Bengal

187. SHRI VIVEK GUPTA: Will the Minister of CULTURE be pleased to state:

(a) the details of proposed/declared archaeologically protected sites in the State of West Bengal from 2012-2014;

(b) the details of funds sanctioned/proposed to be sanctioned for the development of newly protected sites/monuments;

(c) the details of any proposals for refurbishing or maintenance of all archaeologically protected sites in West Bengal;

(d) whether the Ministry has any annual audit report or regular mechanism in place for all these monuments, keeping check on their conditions; and

(e) if so, details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) The monuments/sites declared as of national importance under Archaeological Survey of India from year 2012 to year 2014 in the State of West Bengal are as under:

1. Motijhil Jama Masjid, Murshidabad, District Murshidabad
2. Radha Damodar Temple, Birsingha, District Bankura
3. Brindaban Chandra Temple, Birsingha, District Bankura

(b) ₹ 15,39,760/- has been sanctioned for conservation and development of Motijhil Jama Masjid, District Murshidabad, for the year 2014-15. No fund has been earmarked for the other two monuments, as they have been declared as monument of national importance recently.

(c) Annual repair works and special repair works as per need and availability of resources are undertaken by Archaeological Survey of India for conservation, preservation of monuments/sites declared as of national importance.

(d) and (e) Periodical inspections of the monuments/sites declared as of national importance are made from time to time by the field offices of the Archaeological Survey of India to assess the quantum of deterioration, if any, upon which estimate are framed and conservation works are undertaken.

National Commission for notifying heritage sites

188. SHRI VIVEK GUPTA : Will the Minister of CULTURE be pleased to state:

(a) whether Government plans on making a National Commission for notifying, protecting and preserving heritage sites in India, and if so, the details thereof;

(b) whether Government has accepted any recommendation made by the Standing Committee of Ministry of Culture on the National Commission of Heritage Sites Bill, 2009;

(c) if so, the details thereof and if not, the reasons for not accepting any/all recommendations; and

(d) the details of the status of work and progress on the National Commission of Heritage Sites Bill, 2009 that is pending since five years in the Rajya Sabha?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) to (d) Yes Sir, The National Commission for Heritage Sites and Bills, 2009 which *inter-alia* provides for constitution of a National Commission for Heritage Sites, as introduced in the Rajya Sabha in February, 2009 envisages responsibilities for the Commission that include (i) make lists of heritage sites, for nomination to UNESCO and also maintain a National Register of such sites (ii) identify and recommend measures and guidelines and short and long term policies for conservation, protection and management of heritage sites and the integrated intangible cultural systems, (iii) conduct research for identifying and categorizing heritage sites, (iv) publish heritage maps on the basis of such studies (requires local expertise and application) and (v) make recommendations on matters referred to it and periodic reports on any matter relating to heritage sites.

Based on the inputs received from various stakeholders, Ministry of Culture is reviewing the Bill.

Promotion of cultural capital

189. SHRI DARSHAN SINGH YADAV: Will the Minister of CULTURE be pleased to state:

(a) the amount Government proposes to reserve for promoting cultural capital of the country; and

(b) whether Government has any proposal to promote the cultural affairs of the tribal and other marginalized groups?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) There is no designated cultural capital of the country and, accordingly, no funds are reserved for this purpose.

(b) Ministry of Culture allocates 2% of its Annual Plan allocation to promote the cultural affairs of the tribal groups/individuals through its cultural organizations and Central sector schemes.

Renovation of heritage temples, churches and mosques

190. SHRI SHANTARAM NAIK: Will the Minister of CULTURE be pleased to state:

(a) the names of temples, churches and mosques declared as national heritage by Government;

(b) the names of churches, temples, and mosques under repair and renovation under Central Governments financial assistance;

(c) when these works started, and going to be completed and the financial assistance given so far and/or assured; and

(d) whether Government had given any financial assistance for St. Xavier exposition in Goa in 2014-15?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) to (c) Information is being collected and will be laid on the table of the House.

(d) No, Sir.

National Commission for cultural and heritage sites

191. SHRI SHANTARAM NAIK: Will the Minister of CULTURE be pleased to state:

(a) whether Government proposes to constitute a National Commission for cultural and heritage sites;

(b) whether a Bill on the subject is pending in the House;

(c) the essential features of the Bill;

(d) whether any Standing Committee was constituted for the purpose;

(e) the main recommendation made by the Committee on the Bill;

(f) the heritage sites declared by Government, so far, in the State of Goa; and

(g) the names of the sites proposed to be declared in near future?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) to (c) Yes, Sir. The National Commission for Heritage Sites Bill, 2009 which *inter-alia* provides for constitution of a National Commission for Heritage Sites, as introduced in the Rajya Sabha in February, 2009 envisages responsibilities for the

Commission that include (i) make lists of heritage sites for nomination to UNESCO and also maintain a National Register of such sites, (ii) identify and recommend measures and guidelines and short and long term policies for conservation, protection and management of heritage sites and the integrated intangible cultural systems, (iii) conduct research for identifying and categorizing heritage sites, (iv) publish heritage maps on the basis of such studies (requires local expertise and application) and (v) make recommendations on matters referred to it and periodic reports on any matter relating to heritage sites. Based on the inputs received from various stakeholders, Ministry of Culture is reviewing the Bill.

(d) Yes, Sir.

(e) The major observations of the Department-Related Parliamentary Standing Committee are as under:

- (i) in the framework proposed in the Bill, its interface with ASI shall be clearly brought out;
- (ii) a transparent procedure of notification of heritage sites shall be provided in the Bill to avoid any conflict between Central and State agencies;
- (iii) the Commission shall be empowered to issue directions to any person, agencies in possession of any heritage site to provide access, to desist for doing any act which may endanger or destroy any site and the person or agency shall comply with the directions of the commission;
- (iv) under the Bill, the National Commission will have the power to notify the heritage sites, it does not provide any enabling agency and powers for protecting the site.

(f) 21 monuments/sites have been declared as of national importance under Archaeological Survey of India in the State of Goa.

(g) No site in Goa has been identified to be declared in near future as of national importance by the Archaeological Survey of India.

Restarting development of Rudramahalya monument in Gujarat

192. SHRI DILIPBHAI PANDYA: Will the Minister of CULTURE be pleased to state:

(a) whether Government is aware that there is an ancient monument named Rudramahalaya at Sidhpur, Gujarat;

(b) whether it is a fact that in 1980 the development of the said site was stopped due to case in High Court and at present there is no litigation pending in High Court;

(c) if so, whether Government is intending to start fresh development of said site as decided earlier; and

(d) whether Government is intending to develop it for tourism or whether there is any other plan of Government for development of said ancient site?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) Yes, Sir. Ruins of Rudramahalya, Sidhpur at Patan is a centrally protected monument of national importance and is under the jurisdiction of Archaeological Survey of India.

(b) Yes, Sir.

(c) and (d) The conservation, preservation and maintenance of monuments/sites, declared as of national importance is taken up by Archaeological Survey of India by way of structural repairs, chemical preservation and environmental development around the monument which is a regular and ongoing process and the required works are taken-up on need basis as per archaeological norms. The expenditure incurred on regular maintenance and conservation of Ruins of Rudra Mahalaya Temple at Sidhpur, District Mehsana (Gujarat) during the last three years and the current year is as under:

Year	Amount (in ₹)
2011-12	60,009
2012-13	65,159
2013-14	16,29,161
2014-15	3,12,977
(upto 31st January, 2015)	

However, there is no plan for its development by the Archaeological Survey of India.

Incidents of burning of churches in Delhi

193. SHRI P. BHATTACHARYA:

SHRI K.C. TYAGI:

SHRI PRAMOD TIWARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the reasons for the sudden rise in the incidents of churches being burnt down in Delhi and other parts of the country;

(b) what steps are being taken by Government to ensure the safety of religious minorities and maintain the secular fabric of the country; and

(c) what steps Government is taking to keep a check on communal organizations threatening citizens of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) NCT of Delhi As per Delhi Police following incidents of attack on Churches occurred in Delhi in the recent past :

- (i) Fire incident at St. Sebastian Church, Dilshad Garden on 1.12.2014.
- (ii) Breaking of window pane of Jasola Church on 6.12.2014.
- (iii) Fire incident at Church of Resurrection at Sector-6, Rohini on 3.01.2015.
- (iv) Vandalism at Vikas Puri Church on 14.01.2015.
- (v) Theft at Saint Alfonso Church, Vasant Kunj on 2.02.2015.

Suitable instructions were given to Delhi Police to ensure enhanced deployment of forces around religious places, intensive patrolling in vulnerable areas, installation of CCTV cameras etc. Delhi Police has also been asked to take all possible steps in the right earnest to ensure that the culprits in these cases are apprehended quickly.

Following steps have been taken by the Government to book the culprits and ensure the safety of places of worship in the capital: -

- (i) All the churches have been identified and assessed for their security arrangements.
- (ii) These churches have been depicted/plotted on a map for a holistic view.
- (iii) All the concerned officers specially DCPs and SHOs concerned have been directed to take care of security of these worship places.
- (iv) PCR Vans, ERVs and motorcycles patrol have been deployed around the churches for enhanced security. At all vulnerable locations, static deployment is made during night hours.
- (v) There are 240 churches in Delhi. The DCP and police station staff have also been directed to make surprise visit to the churches.
- (vi) The directors and management of these institutions have been requested to install CCTV cameras and deploy guards for the safety and security of these

places. At present, 161 churches have installed CCTV cameras. 54 Churches have got installed CCTV cameras on the insistence of Police.

- (vii) Contact numbers of Coordinators of religious places have been exchanged with concerned police station staff.
- (viii) All field officers have been directed to keep a Visitors' Register in each church for making necessary entries by patrolling staff, in order to ensure proper patrolling.
- (ix) Local sources have been motivated to provide inputs for any such mischief well in advance.
- (x) A new Facebook page "Minority Brethren" has been created by Delhi Police for posting problems related to any institution or school etc.
- (xi) DCP Sh. Joy Tirkey has been nominated as nodal officer for the redressal of the problems of minority community.
- (xii) The steps so taken for the security and safety of the churches have been given wide publicity through media with an aim to reach the masses.

Other Part of the Country :—

'Public order' and 'Police' are State subjects as per the provisions of the Constitution of India. The responsibilities of maintaining law and order, registration and prosecution of crimes including attacks on religious institutions in the States rest primarily with the respective State Governments. Details regarding attacks on religious institutions in the country are not maintained centrally.

(c) The Right to Freedom of Religion is guaranteed under Article 25 and 26 of the Constitution of India. Secularism is enshrined in the Constitution and there are provision of extant laws to deal with religion related offences and uphold the secular fabric. State Governments are competent to deal with religion related offences under the extant provisions of laws.

The activities of all organizations having a bearing on communal harmony in the country are under constant watch of law enforcement agencies and requisite legal action is taken, wherever necessary. The Central Government has declared Student Islamic Movement of India (SIMI) as an unlawful association under the provisions of Unlawful Activities (Prevention) Act, 1967 on 1.02.2014 for a period of five years due to its continued indulgence in activities which are prejudicial to the integrity and security, have the potential of disturbing peace and communal harmony and disrupting the secular fabric of the country.

Non-filing of annual returns by NGOs

194. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a number of NGOs receiving foreign donations have not filed mandatory annual returns for years; and

(b) if so, the details of such NGOs and the action taken, if any, against such NGOs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) and (b) Yes, Sir. In 2011-12, notices were sent to 21,493 associations, who were found to have not submitted Annual Return under Foreign Contribution (Regulation) Act, 2010 (FCRA, 2010) for the years 2006-07, 2007-08 and 2008-09. In 2014, notices have been issued to 10343, associations who have not filed annual returns for 2009-10 to 2011-12. The details of NGOs who have not filed returns is available on the website of the Ministry of Home Affairs <http://mha1.nic.in/fcra.htm>. During 2012 registrations of 4138 associations was cancelled under FCRA for non-submission of Annual Returns.

Attack on churches in Delhi

195. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there has been a number of alleged attacks on the churches in Delhi during the months of December, 2014-February, 2015; and

(b) if so, the details thereof and the action taken to book the culprits and ensure the safety of places of worship in the capital?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per Delhi Police, following incidents of attack on churches occurred in Delhi in the recent past:—

- (i) Fire incident at St. Sebastian Church, Dilshad Garden on 01.12.2014.
- (ii) Breaking of window pane of Jasola Church on 6.12.2014
- (iii) Fire incident at Church of Resurrection at Sector-6, Rohini on 3.01.2015.
- (iv) Vandalism at Vikas Puri Church on 14.01.2015.
- (v) Theft at Saint Alfonso Church, Vasant Kunj on 2.02.2015.

Following steps have been taken by the Government to book the culprits and ensure the safety of places of worship in the capital:—

- (i) All the churches have been identified and assessed for their security arrangements.
- (ii) These churches have been depicted/plotted on a map for a holistic view.
- (iii) All the concerned officers specially DCPs and SHOs concerned have been directed to take care of security of these worship places.
- (iv) PCR Vans, ERVs and motorcycles patrol have been deployed around the Churches for enhanced security. At all vulnerable locations, static deployment is made during night hours.
- (v) There are 240 churches in Delhi. The DCP and police station staff have also been directed to make surprise visit to the churches.
- (vi) The directors and management of these institutions have been requested to install CCTV cameras and deploy guards for the safety and security of these places. At present, 161 churches have installed CCTV cameras. 54 churches have got installed CCTV cameras on the insistence of Police.
- (vii) Contact numbers of Coordinators of religious places have been exchanged with concerned police station staff.
- (viii) All field officers have been directed to keep a Visitors' Register in each church for making necessary entries by patrolling staff, in order to ensure proper patrolling.
- (ix) Local sources have been motivated to provide inputs for any such mischief well in advance.
- (x) A new Facebook page "Minority Brethren" has been created by Delhi Police for posting problems related to any institution or school etc.
- (xi) DCP Sh. Joy Tirkey has been nominated as nodal officer for the redressal of the problems of minority community.
- (xii) The steps so taken for the security and safety of the churches have been given wide publicity through media with an aim to reach the masses.

Crime against women and girls in Delhi

196. SHRI NEERAJ SHEKHAR:

SHRI ARVIND KUMAR SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the increase in cases of rape, molestation, misbehaviour with

women and girls in NCT of Delhi during 2014 in comparison to 2013 as per the data of Delhi Police and National Crime Records Bureau (NCRB);

(b) the month-wise details of the incidents of rape, molestation and misbehaviour with women and girls occurred during 2015 in Delhi so far;

(c) the reasons for increase in cases of crimes against women and girls in the Capital; and

(d) the measures Government would take to curb rise in crimes against women and girls in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The details of cases of crime against women in Delhi during the years 2013, 2014 and 2015 (up to 31.01.2015) are as under:—

Crime Head	2013	2014	2015 (upto 31.01.2015)
Rape (376 IPC)	1636	2166	146
Assault on women with intent to outrage her modesty (354 IPC)	3515	4322	314
Insult to the modesty of women (509 IPC)	916	1361	94

(c) The higher rate of crime against women in Delhi is attributed to the fact that the registration of crimes against women has increased as an outcome of increased awareness of general public about their legal right and the special measures taken by the Government due to which women feel encouraged to come forward to lodge their complaints. Moreover, a conscious decision was also taken by Delhi Police in August, 2013 to ensure truthful registration of crimes. Police machinery was suitably sensitized, enthused and monitored to ensure truthful registration of complaints which disclosed the commission of cognizable offences. Analysis of the rape cases also reveals that in around 96% cases, the crime is committed by persons having acquaintance with the victim or her family members and only in around 4% cases, strangers were found involved.

(d) The Criminal Law (Amendment) Act 2013, which had come into force in Feb., 2013 contains provisions for enhanced punishment for crimes like rape, sexual harassment, stalking, voyeurism, acid attacks, indecent gestures like words and inappropriate touch etc. The new laws have provisions for increased sentence for rape convicts, including life-term and death sentence, besides providing for stringent punishment for offences such as acid attacks, stalking and voyeurism.

Several steps have been taken by Delhi Police for the safety and security of women. Steps taken to instill confidence in the minds of girls and women include setting up of women helpline in each police station; increasing of Women Helpline No.1091 from 4 to 10 line; security audit of paying guest accommodation and girl hostels; watch on vulnerable routes; deployment of women in PCR vans at vulnerable places; and deployment of women in certain areas prone to crimes against women. During the year 2014, 17699 girls have been imparted self-defence training organized by Delhi Police. Further, 8035 police officers have attended Gender sensitization programmes. Delhi Police also uses IT enable technology to monitor crimes and to make Delhi a zero crime capital.

Deletion of Article 370 of the Constitution

†197. DR. SANJAY SINH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government intends to delete Article 370 of the Constitution in relation to the State of Jammu and Kashmir;

(b) if so, the details thereof along with the reasons therefor; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) No, Sir. There is currently no such proposal under consideration.

(b) Does not arise in view of (a) above.

(c) Sir, Article 370 was made in the Indian Constitution for continuance of the State of Jammu and Kashmir with the Union of India on the basis of Instrument of Accession. Thus, Article 370 is a device to continue the existing relationship of State of Jammu and Kashmir with the Union of India. Through this Article, the Union Parliament gets jurisdiction to enact laws on matters specified either in the Instrument of Accession or by later addition with concurrence of the Government of the State of Jammu and Kashmir.

Putting acid attack on women in heinous crime category

†198. SHRI P.L. PUNIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry is contemplating putting incidents of acid attacks on women in the category of heinous crime;

† Original notice of the question was received in Hindi.

(b) whether the Ministry is also contemplating awarding life imprisonment or capital punishment in such cases by making amendments in Cr.P.C.;

(c) the manner in which Central Government is maintaining the compliance of guidelines issued on the sale of acid; and

(d) the year-wise details of the cases of acid attack during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) There is no specific definition of heinous crime in the Indian Penal Code (IPC) or the Criminal Procedure Code (Cr.P.C.). The expression 'heinous crime' is generally used to describe offences which have grave consequences both for victim and accused.

(b) In the Criminal Law (Amendment) Act, 2013, acid attack has already been recognized as a separate offence and specific provisions in form of 326A and 326B of the Indian Penal Code (IPC) have been inserted for cases of acid attacks. Section 326A of IPC provides for minimum 10 years imprisonment for the offence of causing hurt by acid attack, extendable to life, and with fine with the condition that the fine shall be just and reasonable to meet the medical expenses of treatment. Hence the issue has already been addressed through the Criminal Law (Amendment) Act, 2013.

(c) In accordance with the direction of the Hon'ble Supreme Court, the Ministry of Home Affairs has issued an advisory to all the States/UTs titled '**Measures to be taken to prevent acid attacks on people and for treatment and rehabilitation of survivors**' dated 30th August, 2013. The objective of the advisory was to direct the States/UTs to prepare Rules as per the provisions of the Poisons Act, 1919 in accordance with the Hon'ble Supreme Court's guidelines to check easy availability of acids and also rehabilitation of the victims.

The Ministry of Home Affairs is also overseeing the implementation of Victim Compensation Scheme in States/UTs. The Scheme is being mandatorily implemented by the States/UTs to provide compensation to the acid attack victims. The notification of the scheme by the States/UTs with a minimum compensation amount of ₹ 3,00,000/- in case of acid attack victims is also being monitored by the Hon'ble Supreme Court.

The issue of notification of Rules as per provisions of the Poisons Act, 1919 and the Victim Compensation Scheme is being monitored by Hon'ble Supreme Court. Since these issues are State subjects, hence information about them is not available centrally.

(e) As per information provided by the National Crimes Records Bureau (NCRB), the details of acid attacks, State-wise, year-wise are given in Statement (*See below*).

Statement

Cases Registered (CR), number of Women Victims (WMV), Cases Chargesheeted (CS), Persons Arrested (PAR) and Persons Chargesheeted (PCS) under Acid Attack on Women during 2011 to 2013 (Provisional)

Sl. No.	States/UTs	2011					2012					2013				
		CR	WMV	CS	PAR	PCS	CR	WMV	CS	PAR	PCS	CR	WMV	CS	PAR	PCS
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
1.	Andhra Pradesh	8	8	5	10	9	6	6	4	5	4	NR	NR	NR	NR	NR
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	1	4	0	6	0	1	3	0	3	0
4.	Bihar	3	7	3	7	7	10	12	10	17	16	NR	NR	NR	NR	NR
5.	Chhattisgarh	1	1	1	1	1	3	3	4	3	6	2	5	2	2	2
6.	Goa	0	0	0	0	0	1	2	1	1	1	NR	NR	NR	NR	NR
7.	Gujarat	2	2	2	5	5	4	5	4	6	6	10	13	10	15	15
8.	Haryana	8	10	8	31	31	6	8	5	15	15	3	5	1	2	1
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	1	1	1	1	1
10.	Jammu and Kashmir	2	2	2	3	3	3	3	2	2	2	2	2	-	0	-
11.	Jharkhand	1	2	1	2	2	2	3	2	5	5	NR	NR	NR	NR	NR
12.	Karnataka	3	3	3	3	3	2	2	2	2	2	4	4	4	9	9
13.	Kerala	1	1	1	2	2	2	2	0	2	0	3	3	1	2	1
14.	Madhya Pradesh	5	5	4	5	5	6	7	6	9	9	6	8	6	10	10
15.	Maharashtra	6	7	4	8	8	3	3	3	3	3	7	8	4	5	4
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	1	1	1	0	1	0	0	0	0	0	NR	NR	NR	NR	NR

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	1	1	1	1	1
20.	Odisha	1	1	1	1	1	2	3	1	7	7	NR	NR	NR	NR	NR
21.	Punjab	9	10	8	12	12	4	4	1	10	3	10	10	4	14	13
22.	Rajasthan	3	4	3	4	4	5	5	5	6	6	NR	NR	NR	NR	NR
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	0	0	0	0	0	1	1	0	1	0	NR	NR	NR	NR	NR
25.	Tripura	0	0	0	0	0	1	1	1	1	1	0	0	0	0	0
26.	Uttar Pradesh	14	18	13	17	17	11	15	11	18	18	NR	NR	NR	NR	NR
27.	Uttarakhand	2	2	1	1	1	3	3	2	2	2	NR	NR	NR	NR	NR
28.	West Bengal	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR	NR
TOTAL (STATES)		70	84	61	112	112	76	92	64	121	106	50	63	34	64	57
29.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30.	Chandigarh	1	2	1	2	2	0	0	0	0	0	1	1	1	1	1
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	NR	NR	NR	NR	NR
32.	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi Ut	12	12	8	8	8	8	8	7	10	10	15	16	6	13	10
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	NR	NR	NR	NR	NR
35.	Puducherry	0	0	0	0	0	1	1	1	1	1	0	0	0	0	0
TOTAL (UTs)		13	14	9	10	10	9	9	8	11	11	16	17	7	14	11
TOTAL (ALL INDIA)		83	98	70	122	122	85	101	72	132	117	66	80	41	78	68

Increase in crime against children in Delhi

199. SHRI VIJAY GOEL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that there has been alarming increase in incidences of crimes against children in Delhi and is rated as the highest in the country;
- (b) if so, the details thereof during the last three years;
- (c) the steps proposed to be taken to stop the incidences; and
- (d) what would be the process of their rehabilitation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per the report of NCRB, Delhi reported the highest crime rate under crime against children as 75.88 and 132.26 during 2012 and 2013 respectively. The details of cases of crime against children registered by Delhi Police, during the last three years and current year i.e. 2012, 2013, 2014, 2015 (upto 31.01.2015) are as under:—

Crime Heads	No. of Cases Reported			
	2012	2013	2014	2015 (upto 15.01.2015)
Murder	41	35	48	04
Rape	415	757	1004	62
Molestation	234	949	1071	70
Kidnapping/Abduction	3686	5809	6437	507
Child Labour	78	72	57	08
JJ Act	34	73	65	02
POCSO Act	01	136	107	10
TOTAL	4489	7831	8789	663

(c) and (d) According to Delhi Police, the main reason for higher rate of crime against children in Delhi is the registration of FIR of missing children under the head of kidnapping cases as per directives of the Hon’ble Supreme Court of India and High Court of Delhi. Delhi police has launched a project called “SNEH” to tackle the problem of missing children. Under this scheme Juvenile Welfare Officers of the Police Stations will work in close coordination with NGOs and shall undertake awareness campaign/ programme. Delhi Police has established Anti-Human Trafficking Unit (AHTUs) in each district and in Crime Branch and has formulated Standard Operating Procedure in respect of missing children, which mandates prompt registration of FIRs in respect of missing children. The information about missing children is uploaded on Zonal Integrated Police Network (ZIPNET) immediately. ‘PEHCHAAN’ scheme is used in areas where maximum

children are reported missing. District Missing Persons Unit (DMPU) at the District level and Missing Persons Squad for the whole of Delhi under Crime Branch continuously monitor the cases of missing children. A Juvenile Welfare Officer (JWO) is appointed in all police stations. Rescue operations for children who are forced in to labour are also undertaken with the help of NGOs.

Regarding rehabilitation, Delhi Police follows the Standing Order No.68/2012 regarding duties of police under the Juvenile justice (Care and Protection of Children) Act, 2000 and the Delhi Juvenile Justice (Care and Protection of Children) Rules, 2009.

Cases of custodial killings, rape and torture

200. SHRI AVINASH PANDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the year-wise and State-wise details of complaints of custodial killings, rape, torture and enforced disappearances against army personnel received during the last three years;

(b) the details of cases filed in such cases in civil courts;

(c) the details of cases where the Armed Forces (Special Powers) Act, 1958 has been invoked in the civil courts; and

(d) the details of cases where action has been taken by the armed forces itself?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) Information is being collected and will be laid on the Table of the House.

Training to State police forces for improving counter-insurgency operations

201. SHRI AVINASH PANDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has implemented, or is planning to implement any programme for providing tactical training and technological assistance to State police forces to improve counter insurgency operations;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Yes, Sir. This Ministry

has set up 21 Counter Insurgency and Anti-Terrorist (CIAT) Schools to tackle the menace of naxalism/terrorism or insurgency in 9 Left Wing Extremism (LWE) affected States *i.e.* Assam, Bihar, Chhattisgarh, Jharkhand, Nagaland, Odisha, Tripura and West Bengal during the 11th Five Year Plan. Keeping in view the training needs of these states, the Government has continued this scheme in 12th Five Year Plan. So far, approximately 42,000 Police personnel have been trained to fight the menace of terrorism in these States. Further, 4 new CIAT schools have also been sanctioned *i.e.* one each in Jammu and Kashmir, Maharashtra, Andhra Pradesh and Telengana. Besides this, Sardar Vallabhbhai Patel National Police Academy (SVPNPA), North Eastern Police Academy and Bureau of Police Research and Development (BPR&D) are also providing tactical training and technological assistance to State Police Officers. The details in this regard are given below:—

- (i) The Special Tactical Training Wing of Sardar Vallabhbhai Patel National Police Academy (SVPNPA) under Ministry of Home Affairs is providing training to police personnel of various States and Central Armed Police Forces (CAPFs) to fight with the naxalites/terrorists and to face the challenges of internal security. During the period from 2009 to 2015, the Special Tactics Wing of SVPNPA has conducted 47 courses on tactics, 4 Training of Trainers Courses on Tactics, 3 courses on Management of Tactical Operations, 3 courses on Explosives, Improvised Explosive Devices (IED) and Post Blast Procedures and 2 courses on Urban Operations and trained a total of 2144 Officers (IPS-342, State Police Officers-1137 and Officers of CAPFs-665).
- (ii) The North Eastern Police Academy, situated in Barapani, Meghalaya is imparting training to police officers in Basic Course and In-service Courses. In Basic Course, adequate inputs are being provided to the newly appointed Police officers in the rank of Sub-Inspector and DySP in the subjects related to Counter Insurgency and Anti-naxal operations. Handling and Firing of the weapons like SLR, INSAS, AK47, Pistol and MP5, Granade and use of explosives are also taught. Trainees are also exposed in Field Craft and Tactics of non-conventional warfare like Ambush and Counter Ambush, Raid, Road opening and Convoy Protections, Cordon and Search, Collection of Intelligence etc. Apart from the inputs provided to basic course trainees, the Academy is also running specialized courses for serving police officers, particularly on the subjects related to Counter Insurgency/Terrorism.
- (iii) BPR&D is coordinating courses for State/UT Police in various Central Armed Police Forces and Army where Specialized Training is being imparted to police personnel for Handling of Explosive, Defusing of Explosive/IED,

Commando Course, Field Craft, Night Vision Devices etc., Counter Insurgency and Commando course and Weapon and Tactics courses organized by the BSF. Similarly Identification and Handling of Explosives courses by the ITBP, Counter Insurgency and Jungle Warfare courses by the Assam Rifles are conducted regularly in which State/UT police personnel are trained.

Relaxation in restricted area permit in some pockets in NE

202. DR. CHANDAN MITRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is considering to do away with the system of obtaining Restricted Area Permit (RAP) to visit some of the North Eastern States;

(b) if so the details of pockets where the RAP requirement is proposed to be relaxed; and

(c) the steps taken by Government to relax norms on permission to travel from one place to another in the North Eastern (NE) region to facilitate increased tourism in the region?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Yes, Sir. Proposal is under consideration for simplifying the permit system for Green Lake Trekking in Sikkim.

(c) the entire areas of the States of Manipur, Mizoram and Nagaland have been excluded from the Protected Area Permit (PAP) regime till 31.12.2015 for foreign tourists subject to certain conditions. Certain relaxations have also been allowed in PAP regime in Arunachal Pradesh.

Shortage of infrastructure to deal with abduction cases in Delhi Police

203. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that there is acute shortage of infrastructure in Delhi Police to deal with cases of abduction;

(b) if so, what Government is planning to improve the infrastructure and solve the cases of abductions at the earliest;

(c) how many cases of abductions and killings have been reported in Delhi during the last three years; and

(d) how many cases have been solved so far, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY): (a) and (b) There is no acute shortage of infrastructure in Delhi. Funds are provided to Delhi Police for improving their infrastructure. Anti Human Trafficking Unit (AHTU) had been established in each District and Crime Branch of Delhi Police to deal with the cases of kidnapping/abduction.

(c) and (d) The details of cases under crime head 'Abduction' and 'Kidnapping/Abduction and Killing' registered/worked out by Delhi Police during the last three year and current year respectively *i.e.* 2012, 2013, 2014 and 2015 (up to 31.01.2015) are as under:—

Abduction

Year	Reported	Worked out	Person Arrest
2012	274	190	107
2013	501	298	170
2014	688	263	124
2015 (upto 31.01.2015)	54	07	07

Kidnapping/Abduction and Killing

Year	Reported	Worked out	Person Arrest
2012	29	16	48
2013	35	31	72
2014	37	29	72
2015 (upto 31.01.2015)	01	01	02

Terrorist plot unearthed by security agencies

204. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether security agencies in India have unearthed the plot to destabilize the country by carrying out terrorist activities at various places;

(b) if so, the details thereof;

(c) whether certain groups and people are entering into India from various points and engaging in anti-India and activities inimical to some neighbouring countries; and

(d) if so, whether such elements have been identified and action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The security agencies have busted 34 terrorist modules in 2014 and 5 terrorist modules in 2015 in the country. So far, the National Investigation Agency has registered 68 cases under Section 16 and 18 of the Unlawful Activities (Prevention) Act, 1967, which prescribe punishment for terrorist acts/conspiracy to commit terrorist act.

(c) and (d) Yes, Sir. In six cases being investigated by NIA, evidence has emerged of certain groups and people entering into India and conducting anti-national activities or activities inimical to some neighbouring countries.

Crime against women and girls

†205. DR. VIJAYLAXMI SADHO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the cases of crimes against women and girls have increased in the recent years;

(b) if so, the year-wise, State-wise and crime-wise details thereof during the last five years and the current year;

(c) the reasons for the consistent increase in the crimes against women and girls; and

(d) the action being taken or proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per information provided by the National Crime Records Bureau (NCRB), a total of 2,03,804 cases, 2,13,585 cases, 2,28,650 cases, 2,44,270 cases and 3,09,546 cases were registered under crime committed against women during 2009, 2010, 2011, 2012 and 2013 respectively, showing a rising trend.

The year-wise, State-wise, crime-wise details of the crimes against women for the last five years *i.e.* 2009–2013 is given in link <http://mha1.nic.in/par2013/ParBud2015.html>

(c) There are several factors societal, economic, gender etc. that are contributing to the rise in crimes against women and girls. Moreover, there has been significant increase in registration of crimes after enactment of the Criminal Law (Amendment)

†Original notice of the question was received in Hindi.

Act, 2013, whereby, non-registration of FIRs by Police in cases of crimes against women has been made a penal offence through insertion of Section 166A in the Indian Penal Code (IPC).

(d) The Ministry of Home Affairs in collaboration with other Ministries/Departments is working on several areas concerning women and children. The Protection of Children from Sexual Offences (POCSO) Act, 2012, has come into effect from 14th November, 2012 is a special law to protect children from sexual abuse and exploitation.

The Ministry of Home Affairs has been sanctioned a sum of ₹ 321.69 crore out of the Nirbhaya Fund to implement emergency response system to attend calls from women in distress and provide them immediate assistance.

The Ministry of Home Affairs has adopted a multi-pronged strategy to counter human trafficking. In pursuance of this objective, the Ministry of Home Affairs has established a total number of 225 Anti-Human Trafficking Units (AHTUs) in various districts of the country.

To create a mechanism for tracking 'missing' and 'found' children, the Ministry of Women and Child Development has developed a national portal called 'Track Child' which has data on 'missing' and 'found' children.

As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, Government of India is deeply concerned with the welfare of women and children; and through various schemes and advisories to the State Governments/Union Territory Administrations, augments the efforts of the States/UTs.

In order to augment the capacity of States in the domain of investigation of heinous crimes against women viz. rape, acid attack, dowry death and human trafficking, the Ministry of Home Affairs has decided to assist the States/UTs to set up 150 Investigative Units for Crime Against Women (IUCAW) in most crime prone districts of each State/UT on a 50:50 cost sharing basis.

Increase in number of missing children

†206. DR. VIJAYLAXMI SADHO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that the number of missing children is increasing in the country;

(b) if so, the year-wise, State-wise and gender-wise details thereof for the last three years and the current year;

(c) the number of missing children traced during the above period;

(d) the details of steps being taken by Government to trace the missing children; and

(e) whether the Hon'ble Supreme Court has issued directions in this regard and what action is being taken by Government in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As per information provided by the National Crime Records Bureau (NCRB), the sex-wise, year-wise data on missing children is appended below, which indicates a mixed trend.

	2010	2011	2012	2013
Male	30954	34971	25702	25376
Female	46179	55683	39336	39847
TOTAL	77133	90654	65038	65223

(b) The State-wise, gender-wise details of the missing children, as provided by the NCRB, for the last three years are given in Statement-I (*See below*).

(c) The State-wise, gender-wise details of the traced children, as provided by the NCRB, for the last three years are given Statement-II (*See below*).

(d) and (e) The Ministry of Home Affairs has issued a number of advisories regarding missing children which are available in the website of Ministry of Home Affairs.

- In pursuance of the Hon'ble Supreme Court's order, the Ministry of Home Affairs has circulated an advisory to file mandatory FIR in case of missing children dated 25th June, 2013.
- The Ministry of Home Affairs has Issued a detailed advisory on the missing children and steps to be taken for tracing the children on 31st January, 2012. It includes various directions to States/UTs like computerization of records, involvement of NGOs and other organizations, community awareness programmes etc.

Apart from the above, the Ministry of Women and Child Development in consultation with the Ministry of Home Affairs has initiated a web portal named 'Track Child' in the country which is aimed at maintaining real time data of all missing children containing extensive identification details to facilitate matching of missing and recovered children.

Statement-I*Total no. of children missing (Male-Female) State-wise for the year 2010-13*

Sl.No.	State/UT	Gender	2010	2011	2012	2013
1.	Andaman and Nicobar Islands	Male	15	19	12	14
		Female	16	48	15	23
2.	Andhra Pradesh	Male	1501	2084	1769	2283
		Female	2199	3386	3079	3869
3.	Arunachal Pradesh	Male	26	23	32	12
		Female	34	41	64	12
4.	Assam	Male	403	835	772	618
		Female	592	1455	1437	1001
5.	Bihar	Male	NR	504	833	NR
		Female	NR	385	633	NR
6.	Chandigarh	Male	70	104	62	46
		Female	89	107	94	90
7.	Chhattisgarh	Male	1467	1248	1225	902
		Female	3341	2657	2627	2005
8.	Dadra and Nagar Haveli	Male	9	2	4	4
		Female	8	5	2	3
9.	Daman and Diu	Male	9	4	5	4
		Female	11	4	4	1
10.	Delhi	Male	2634	2943	2356	3286
		Female	2457	3111	2561	3895
11.	Goa	Male	NR	108	108	68
		Female	NR	140	161	91
12.	Gujarat	Male	1045	1074	1375	973
		Female	1823	2243	2423	1828
13.	Haryana	Male	755	698	722	546
		Female	504	493	489	472
14.	Himachal Pradesh	Male	173	192	178	131
		Female	147	245	196	125
15.	Jammu and Kashmir	Male	NR	198	239	202
		Female	NR	243	222	229
16.	Jharkhand	Male	NR	NR	298	NR
		Female	NR	NR	675	NR
17.	Karnataka	Male	2279	1624	473	1865
		Female	2566	2214	617	1977
18.	Kerala	Male	411	428	391	578
		Female	626	855	777	1003

Sl. No.	State/UT	Gender	2010	2011	2012	2013
19.	Lakshadweep	Male	NR	NIL	NIL	NIL
		Female	NR	NIL	NIL	NIL
20.	Madhya Pradesh	Male	4254	4369	NR	4076
		Female	6466	7765	NR	6972
21.	Maharashtra	Male	6573	5932	6296	5874
		Female	8250	8201	9147	9460
22.	Manipur	Male	27	37	63	30
		Female	15	35	70	16
23.	Meghalaya	Male	NR	68	38	66
		Female	NR	105	49	83
24.	Mizoram	Male	NR	6	1	NIL
		Female	NR	3	12	1
25.	Nagaland	Male	196	84	78	77
		Female	241	105	92	100
26.	Odisha	Male	789	643	1076	711
		Female	1732	1533	2907	1943
27.	Puducherry	Male	29	21	20	20
		Female	43	53	30	29
28.	Punjab	Male	170	427	407	343
		Female	112	248	329	175
29.	Rajasthan	Male	1541	1635	1423	1133
		Female	1951	2539	2470	1715
30.	Sikkim	Male	145	24	146	48
		Female	197	53	132	76
31.	Tamil Nadu	Male	994	961	1095	1090
		Female	1510	1867	2117	2181
32.	Telangana	Male	-	-	-	-
		Female	-	-	-	-
33.	Tripura	Male	81	149	144	136
		Female	218	374	423	350
34.	Uttar Pradesh	Male	NR	2368	2317	NR
		Female	NR	1461	1540	NR
35.	Uttarakhand	Male	342	334	428	240
		Female	212	280	302	122
36.	West Bengal	Male	5016	5825	1316	NR
		Female	10819	13429	3640	NR
TOTAL (MALE)			30954	34971	25702	25376
TOTAL (FEMALE)			46179	55683	39336	39847
GRAND TOTAL			77133	90654	65038	65223

Note: 1. NR stands for data not received 2. Data for 2014 is provisional 3. Data for Telangana from June only
4. NIL stands for no children missing

Statement-II

Total no. of missing children (Male-Female) Traced/Untraced State-wise for the year 2010-13

Sl. No.	State/UT	Gender	2010		2011		2012		2013	
			Traced	Untraced	Traced	Untraced	Traced	Untraced	Traced	Untraced
1	2	3	4	5	6	7	8	9	10	11
1.	Andaman and Nicobar Islands	Male	14	1	16	3	5	7	7	7
		Female	16	0	42	6	7	8	16	7
2.	Andhra Pradesh	Male	1233	268	1398	686	888	881	1079	1204
		Female	1833	366	2369	1017	1580	1499	1840	2029
3.	Arunachal Pradesh	Male	13	13	16	7	10	22	NIL	12
		Female	29	5	31	10	18	46	NIL	12
4.	Assam	Male	218	185	450	385	330	442	275	343
		Female	364	228	879	576	648	789	413	588
5.	Bihar	Male	NR	NR	237	267	160	673	NR	NR
		Female	NR	NR	267	118	150	483	NR	NR
6.	Chandigarh	Male	37	33	90	14	30	32	3	43
		Female	49	40	74	33	35	59	11	79
7.	Chhattisgarh	Male	1183	284	871	377	988	237	446	456
		Female	2382	959	1654	1003	1840	787	836	1169

1	2	3	4	5	6	7	8	9	10	11
8.	Dadra and Nagar Haveli	Male	6	3	2	NIL	4	NIL	1	3
		Female	5	3	3	2	2	NIL	2	1
9.	Daman and Diu	Male	8	1	3	1	4	1	1	3
		Female	8	3	3	1	4	NIL	1	NIL
10.	Delhi	Male	2047	587	2427	516	1228	1128	1908	1378
		Female	1890	567	2396	715	1315	1246	2031	1864
11.	Goa	Male	NR	NR	88	20	90	18	50	18
		Female	NR	NR	115	25	131	30	62	29
12.	Gujarat	Male	913	132	637	437	1242	133	581	392
		Female	1362	461	1082	1161	2108	315	790	1038
13.	Haryana	Male	435	320	451	247	402	320	330	216
		Female	264	240	305	188	269	220	302	170
14.	Himachal Pradesh	Male	140	33	172	20	114	64	79	52
		Female	103	44	221	24	98	98	61	64
15.	Jammu and Kashmir	Male	NR	NR	155	43	110	129	118	84
		Female	NR	NR	185	58	87	135	119	110
16.	Jharkhand	Male	NR	NR	NR	NR	171	127	NR	NR
		Female	NR	NR	NR	NR	320	355	NR	NR
17.	Karnataka	Male	1948	331	968	656	194	279	710	1155
		Female	2286	280	1388	826	233	384	717	1260

18.	Kerala	Male	346	65	310	118	239	152	407	171
19.	Lakshadweep	Female	549	77	671	184	467	310	687	316
		Male	NR	NR	NIL	NIL	NIL	NIL	NIL	NIL
		Female	NR	NR	NIL	NIL	NIL	NIL	NIL	NIL
20.	Madhya Pradesh	Male	3901	353	3314	1055	NR	NR	1932	2144
		Female	5788	678	5212	2553	NR	NR	2828	4144
21.	Maharashtra	Male	5239	1334	4702	1230	4665	1631	3776	2098
		Female	6461	1789	6312	1889	6676	2471	5637	3823
22.	Manipur	Male	11	16	21	16	44	19	22	8
		Female	4	11	29	6	54	16	15	1
23.	Meghalaya	Male	NR	NR	60	8	31	7	64	2
		Female	NR	NR	94	11	30	19	78	5
24.	Mizoram	Male	NR	NR	6	NIL	1	NIL	NIL	NIL
		Female	NR	NR	3	NIL	10	2	1	NIL
25.	Nagaland	Male	91	105	23	61	18	60	20	57
		Female	117	124	40	65	42	50	25	75
26.	Odisha	Male	441	348	122	521	299	777	229	482
		Female	736	996	265	1268	499	2408	419	1524
27.	Puducherry	Male	28	1	16	5	12	8	19	1
		Female	43	0	50	3	22	8	27	2
28.	Punjab	Male	2	168	198	229	118	289	72	271
		Female	8	104	104	144	60	269	24	151

1	2	3	4	5	6	7	8	9	10	11
29.	Rajasthan	Male	1268	273	1306	329	1150	273	650	483
		Female	1574	377	2085	454	2140	330	898	817
30.	Sikkim	Male	79	66	19	5	96	50	9	39
		Female	115	82	30	23	70	62	32	44
31.	Tamil Nadu	Male	808	186	676	285	578	517	630	460
		Female	1254	256	1305	562	1442	675	1349	832
32.	Telangana	Male	-	-	-	-	-	-	-	-
		Female	-	-	-	-	-	-	-	-
33.	Tripura	Male	79	2	47	102	37	107	12	124
		Female	218	0	91	283	68	355	23	327
34.	Uttar Pradesh	Male	0	0	1615	753	1410	907	NR	NR
		Female	0	0	871	590	895	645	NR	NR
35.	Uttarakhand	Male	269	73	236	98	190	238	155	85
		Female	164	48	193	87	113	189	45	77
36.	West Bengal	Male	1931	3085	2523	3302	570	746	NR	NR
		Female	3587	7232	4704	8725	1281	2359	NR	NR
TOTAL (MALE)			22688	8266	23175	11796	15428	10274	13585	11791
TOTAL (FEMALE)			31209	14970	33073	22610	22714	16622	19289	20558
GRAND TOTAL			53897	23236	56248	34406	38142	26896	32874	32349

Note: 1. NR Stands for data not received. 2. Data for 2014 is provisional. 3. Data for Telangana from June only. 4. NIL Stands for no children missing.

Rise in infiltration along Indo-Bangladesh border

†207. SHRI BHUPENDER YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the incidents of infiltration are constantly on the rise on the Indo-Bangladesh border;

(b) if so, the details of the cases of infiltration coming to light during each of the last three years and the current year; and

(c) the details of the steps taken by Government to stop this infiltration?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) and (b) The cases of infiltration along the Indo-Bangladesh border have been reported. However, no definite pattern emerges from the figures of infiltration pertaining to last three years. The number of such cases reported during the last three years and the current year are as follows:—

No. of cases of infiltration year-wise			
2012	2013	2014	2015 (upto 31.01.2015)
707	1161	1018	86

(c) The steps taken by the Government to stop infiltration along the Indo-Bangladesh border are as follows:—

- Effective domination of the border by the Border Security Force (BSF) through carrying out round the clock surveillance of the border by patrolling nakas (border ambushes) and by deploying observation posts all along the Indo-Bangladesh border.
- The riverine segments of Indo-Bangladesh Border are being patrolled and dominated with the help of water crafts/speed boats/floating Border Out Posts (BOPs) of BSF water wings.
- Construction of fence, patrol roads, floodlighting systems and additional Border Out Posts.
- Usage of Hi-Tech surveillance equipments along with day and night vision devices for further enhancing the border domination.
- Vulnerability mapping of the Border Out Posts (BOPs) which are sensitive with regard to illegal migration/human trafficking along the Border has been carried out. These identified BOPs have been strengthened by deploying additional man power, Special Surveillance Equipment, vehicles and other infrastructure support.

†Original notice of the question was received in Hindi.

Blast in Bengaluru

208. SHRI S. THANGAVELU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Students Islamic Movement of India (SIMI) terror module's hand is suspected in the recent Sunday blast on Church Street that claimed the life of a woman and injured three in Bengaluru;

(b) if so, the details thereof;

(c) whether it is also a fact that SIMI involvements have been proved in many terrorist strikes across the country in recent times; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The Bengaluru Blast Case dated 28th December, 2014 is being investigated by the Karnataka Police. The Karnataka Police have not been able to solve this case till now and hence the role of any specific outfit is still under investigation.

(c) and (d) The NIA has investigated three cases pertaining to SIMI, which has disclosed the involvement of this outfit in terror activities in the country. Further, SIMI has also been declared as an 'Unlawful Association' under Section 3 of Unlawful Activities (Prevention) Act, 1967 and is also included in the Schedule of terrorist organizations under the same Act.

Illegal migrants into Assam from Indo-Bangladesh border

209. SHRI SANTIUSE KUJUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the infiltration of illegal migrants into Assam *via* Indo-Bangladesh border is still on;

(b) if so, the details thereof of such incidents in last three years, year-wise;

(c) the total number of illegal migrants/foreigners present in Assam;

(d) the steps taken by Central Government in this regard and to identify and deport the illegal migrants from Assam; and

(e) the number of cases of identification of illegal foreigners and total number of identified illegal migrants deported from Assam, year-wise during last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (e) There are reports that some Bangladeshi nationals are able to manage to enter into the country illegally despite several checks and control measures taken along the International border. Since entry of such illegal Bangladeshi national into the country is clandestine and surreptitious, it is not possible to have accurate data of such illegal Bangladeshi nationals. The powers of identification and deportation of illegally staying foreign nationals including Bangladeshi nationals have been delegated to the State Governments and Union Territories Administrations under Section 3(2)(c) of the Foreigners Act, 1946. The Government has set up 36 Foreigners Tribunals in the State of Assam for detection and deportation of illegal immigrants. Besides, additional 64 number of Foreigners Tribunals have been sanctioned in June, 2013 by the Governments of India for setting up in the State of Assam.

In order to curb illegal influx into the country several measures have been taken by the Government which include strengthening of BSF and equipping them with modern and sophisticated equipment/gadgets; raising of additional battalions of BSF; reduction of gaps between border outposts; intensification of patrolling; accelerated programme of construction of border roads and border fencing; provision of surveillance equipments etc.

During the last three years (2012, 2013 and 2014) 14,254 cases were referred to the Tribunals for opinion, out of which Tribunals had disposed of 1809 Cases, declaring 396 number of persons as illegal migrants. 112 illegal Bangladeshi nationals have been deported to Bangladesh during the said period.

Incidents of naxal attacks

210. SHRI RAVI PRAKASH VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of naxal attacks have increased in the naxal affected States during the last three months;

(b) if so, the number of such incidents occurred during the last three months, State-wise;

(c) the number of para-military personnel and civilian killed in these attacks during the aforesaid period; and

(d) the steps taken by the Union Government to eliminate naxalism from the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. An increase

has been noticed in the incidents of LWE violence in the country during the last three months *i.e* from November, 2014 to January, 2015. The State-wise details of the number of incidents of LWE violence during this period are given in Statement-I (*See below*).

(c) The State-wise details of the number of security forces personnel killed including para-military personnel killed and civilians killed in these incidents during the aforesaid period are given in Statement-II (*See below*).

(d) The Central Government has a four pronged strategy to tackle LWE insurgency-Security Related Measures; Development Related Measures; Ensuring Rights and Entitlements of Local Communities and Public Perception Management, wherein it supplements the efforts of the State Governments over a wide range of schemes and measures.

In security related interventions, apart from directly deploying Central Armed Police Forces (CAPFs), the Government of India provides assistance for capacity building of the States through schemes like the Security Related Expenditure (SRE) Scheme, the Special Infrastructure Scheme (SIS), the Construction/Strengthening of Fortified Police Stations Scheme etc. In addition, other security related interventions include providing helicopters to States, setting up of Counter Insurgency and Anti Terrorism (CIAT) schools, assistance to raise India Reserve Battalions (IRB), modernization and upgradation of the State Police and their Intelligence apparatus under the Scheme for Modernization of State Police Forces (MPF scheme) etc.

On the development front, the Central Government is implementing special schemes for LWE affected areas like the Additional Central Assistance (ACA) Scheme (in place of old Integrated Action Plan), the Road Requirement Plan-I (RRP-I) etc.

To ensure Rights and Entitlements of local communities, the Central Government has enacted the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 to recognise and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers, who have been residing in such forests for generations, but whose rights could not be recorded. The Rules were notified on 1.01.2008 have been further amended on 6.09.2012 to ensure better implementation. The Ministry of Tribal Affairs has also issued comprehensive guidelines on 12.07.2012 on issues relating to implementation of the Act.

Under Public Perception Management, the Central Government is implementing the Media Plan to convey the Government's view to the people of LWE affected areas through the Media.

It is belief of the Government that a combination of calibrated police action, focused development efforts and improvement in governance are the effective instrumentalities to combat LWE insurgency in long term.

Statement-I

State-wise details of the number of incidents of LWE violence during the last three months

State	November, 2014	December, 2014	January, 2015
Andhra Pradesh	0	2	2
Bihar	4	10	12
Chhattisgarh	31	24	80
Jharkhand	25	36	24
Kerala	2	5	3
Maharashtra	2	4	6
Odisha	3	4	9
Telangana	1	2	1
TOTAL	68	87	137

Statement-II

State-wise details of the number of security forces personnel killed including para-military personnel killed and civilians killed during the last three months

State	November, 2014		December, 2014		January, 2015	
	SFs killed	Civilians killed	SFs killed	Civilians killed	SFs killed	Civilians killed
Andhra Pradesh	0	0	0	0	0	0
Bihar	0	1	0	2	0	0
Chhattisgarh	0	2	15 (15-CAPF)	2	4 (4-State Police)	8
Jharkhand	0	7	1 (1-State Police)	13	2 (2-State Police)	9
Kerala	0	0	0	0	0	0
Maharashtra	0	1	0	0	0	0
Odisha	0	0	0	1	0	2
Telangana	0	0	0	0	0	0
TOTAL	0	11	16	18	6	19

Improper implementation of police reforms

211. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has recently slammed the Centre and State Governments for improper implementation of police reforms;

(b) if so, the details of the police reforms lying pending for implementation;

(c) whether the delay in the implementation of police reforms are affecting several criminal investigation across the country; and

(d) if so, the time by when police reforms are likely to be implemented across the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) In writ petition (Civil) No. 310/1996-Prakash Singh and others *Versus* Union of India and others, the Supreme Court *vide* Order dated 22.9.2006 passed seven directions to States/Union Territories on Police reforms. A copy of the Supreme Court judgment was sent to all State Governments for appropriate action. The Hon'ble Supreme Court is monitoring the status of implementation of its directions.

(c) and (d) Police reforms is an ongoing process and police being a State subject included in the Seventh Schedule to the Constitution of India, it is for the State Government/UT Administration to implement various police reforms measures. The Centre has been persuading the State Governments from time to time to bring in the requisite reforms in the police administration to meet the expectations of the people. It is not possible to indicate any time frame by which the recommendations would be implemented across the country.

Fraud and duping by fake employees of banks

212. SHRI GULAM RASOOL BALYAWI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a number of complaints have been received in the Ministry and in the Office of Police Commissioner, Delhi Police in respect of fraud and duping committed on the account holders of State Bank of India by fake employees of the banks and cheats during the current year;

(b) if so, the details in this regard;

(c) the action taken in each case till date;

(d) the steps taken/being taken to effectively check such instances; and

(e) the action taken against those involved in such frauds and rackets?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Ten complaints have been received by the Delhi Police in respect of fraud and duping committed on the account holders of the State Bank of India by fake employees of the Banks and cheats during the year 2015 (upto 16.02.2015). Delhi Police has registered criminal cases on eight complaints and two complaints have been transferred to concerned State Police. The details of these ten complaints and action taken by Delhi Police are given in Statement (*See below*).

(d) and (e) Time to time directions have been issued to the staff of Delhi Police to remain extra vigilant about such activities. Bank authorities have also been requested to keep watch on such types of criminal activities to curb such crimes.

Statement

Sl. No.	FIR No. Date, u/s and PS	Gist of case and Detail of person arrested	Present Status
1.	FIR No.62 dt. 30.01.15 u/s 420 IPC PS Baba Hari Dass Nagar	On 30.01.15 Smt. Kanta Devi w/o Sh. Satbir Singh r/o RZ-567 phase-I, Nazafgarh, new delhi reported that on 29.01.15, she received a telephone call from mobile No.7033240789. The caller introduced himself as an employee of SBI, Mumbai branch and asked her to get updated her account number and ATM pin number failing which her account will be closed. After this, he withdrew ₹ 11600/- from her account.	Pending Investigation
2.	FIR No. 12 dt. 05.01.15 u/s 420 IPC PS Bhalswa Dairy	Complainant Phool Kumar r/o D-1/379, Bhalswa Dairy, Delhi reported that one phone call was received on his phone number 7076672801 on 05.01.15 At around 12.40 PM. The caller said that he is an employee of SBI and asked his ATM pin number for security check. He said that if he did not give the ATM pin number, his ATM will be blocked and so he gave his ATM pin number to him. After some time he received a message informing that ₹ 8000/- had been withdrawn from his account.	Pending Investigation

Sl. No.	FIR No. Date, u/s and PS	Gist of case and Detail of person arrested	Present Status
3.	FIR No. 39 dt. 08.01.15 u/s 420 IPC and 66d IT Act PS Sub-hash Place	Complainant Ali Mohd. R/o H-89, Shakur Pur J.J. Colony, Delhi reported that one phone call was received on his phone number 9711575425 on 31.12.14 at around 12.00 PM. The caller said that he is an employee of SBI and asked his account number, and said that if he did not give the account number his ATM will be blocked. So he gave his account number to him. After some time he received a message informing that ₹ 48000/- has been withdrawn from his account.	Pending Investigation
4.	FIR No. 76 dt. 29.1.15 u/s 420 IPC PS S. Rohini	Geeta d/o Suraj Pal r/o H. No. 417, Mangol Puri Kalan reported on 29.1.2015 regarding withdrawal of money from her account by committing fraud. She works in Mayur X Ray and Diagnostic Centre Mangolpuri. On 23.12.14 she received a call from mobile no. 9576455384 on her own mobile phone no. 8585986915. The caller told her that he is calling from SBI and asked information regarding her SBI account and ATM card PIN No. After that she received a message that cash ₹ 50,000/- has been withdrawn from her account.	Pending Investigation
5.	FIR No. 28 dt. 09.01.15 u/s 420 IPC PS Rajender Nagar	Complainant Sunil Kumar reported that one person namely Vikram approached him as SBI agent and took some cash from him. When he enquired about him from the bank, the bank officials told him that they had not appointed any such agent. Hence, a case of cheating has been registered and two persons have been arrested in this case.	Pending Investigation
6.	FIR No.63 dt. 22.02.15 u/s 420, PS Maurice Nagar	A complaint has been received vide DD no.28-B, 14.01.15 PS Maurice Nagar. The complainant Ram Kishore r/o B-875, Sangam Vihar, Delhi stated that he received a call from mobile no. 8508970565. The caller introduced himself as an employee of SBI. During conversation complainant disclosed his SBI debit card details and after that a transaction of ₹ 129000/- was made from his account.	Pending Investigation

Sl. No.	FIR No. Date, u/s and PS	Gist of case and Detail of person arrested	Present Status
7.	FIR No.64 dt. 22.02.15 u/s 420, PS Maurice Nagar	A complaint has been received <i>vide</i> DD No.48-B, 30.01.15 PS Maurice Nagar. The complainant Divakar r/o R. No. 19, Christan colony, delhi stated that he received a call from mobile no. 08002337159. The caller introduced himself as an employee of SBI. During conversation, the complainant disclosed his SBI debit card details and after that a transaction of ₹ 2500/- was made from his account.	Pending Investigation
8.	FIR No. 107 dt. 22.02.15 u/s 419/420 IPC PS Chhawla	On 07.01.15 Sh. Narender filed a complaint that on 30.12.2014 an unknown person called on his mobile phone from mobile phone no. 080022552941 Informing that he is from SBI and his ATM card has been blocked and that he will have to tell his ATM card and PIN No. Later he came to know that ₹ 1,30,509/- Have been debited from his A/C No. 30028849018 without his consent.	Pending Investigation
9.	Crime Branch	A complaint was made by Dr. Ravinder Kumar Gupta regarding withdrawal of ₹ 2.15 lakh by Mohd. Abiid Malik from his SBI Nakodar S/B Account No. 10377904457. The complaint has been sent to SSP/Jalandhar, Punjab.	Sent to SSP/ Khalandhar <i>vide</i> No.497/ HAC/Crime dt.12.02.15.
10.	Central District	A complaint received from Kimar Sora to CP/ Delhi, on dt. 29.01.15. As per enquiry the location of the Mobile No.7544872519 through which call was made to the complainant holder of account number 11585594358 State Bank of India is in Bihar circle and the money portal through which the money was transferred from the account of the complainant is at Gurgaon, Haryana. Hence, the complaint has been transferred to Commissioner of Police Gurgaon, Haryana on 20.02.2015.	Sent to CP/ Gurgaon, Haryana on dt.20.02.15.

Human trafficking through airways

†213. SHRI PRABHAT JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether many cases of human trafficking through airways have come to light during the recent years;

(b) if so, the details thereof and the details of investigations made in those cases and punishment awarded to the culprits;

(c) whether the CBI has recently found in one of its investigations that the Indira Gandhi International Airport situated at New Delhi has emerged as a major hub for human trafficking from Nepal to Dubai; and

(d) if so, whether thorough investigation is being done into this and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The Central Bureau of Investigation has registered 3 such cases during the last three years under Sections of IPC, Immoral Traffic (Prevention) Act, 1956 and Passport Act, 1967, which are under investigation.

(c) and (d) CBI, New Delhi in a joint surprise check conducted on 17.7.2014, in association with the officials of Bureau of Immigration, Anti Human Trafficking Cell, Delhi Police and CISF detected a racket whereby 76 Nepali girls of age between 20-30 years were going to Dubai by Air India flight No. AI-995, whereas they were cleared by the immigration at IGI Airport, New Delhi for their intended visit to Nairobi through Dubai for tourism. They were carrying return air tickets from Nairobi and proof of hotel bookings, as pre-requisite for obtaining visa on arrival in Nairobi. The paper visa issued by the Gulf countries helped them to conveniently conceal their actual intent from the immigration and use their paper visa on arrival at Dubai. Their onward/return air tickets from Dubai to Nairobi/ from Nairobi to Delhi/Kathmandu and hotel reservations at Nairobi were to be automatically cancelled by the travel agents on the basis of standing instructions. Further enquiries revealed that about 200 women from Nepal had travelled to Dubai by using the above modus in the month of July, 2014. An enquiry was conducted by the CBI which has been closed on 24.12.2014 as no case of criminality could be made out during enquiry.

†Original notice of the question was received in Hindi.

Attack on churches

214. SHRI RITABRATA BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the attack on churches are increasing throughout the country;

(b) if so, how many such cases have taken place in the last six months; and

(c) the action taken to stop such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (c) “Public Order” and “Police” are State subjects as per the provisions of the Constitution of India. The responsibilities of maintaining law and order, registration and prosecution of crimes including attacks on religious institutions rest primarily with the respective State Governments. Details regarding attacks on religious institutions in the country are not maintained centrally. State Governments are competent to deal with religion related offences under the extant provisions of laws.

Terrorists using NCR for hiding arms, ammunition and terrorists

215. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that terrorist outfits are using National Capital Region (NCR) for hiding arms, ammunition and terrorists;

(b) if so, the details thereof; and

(c) what action Government has taken or proposes to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) No such information is available with the Government. However, there is a very close and effective coordination amongst intelligence agencies at the Centre and the State levels on intelligence sharing. The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and States, which ensures seamless flow of information between the State and the Central agencies.

Also, the Government continues to take all necessary steps to safeguard India's territorial integrity and safety/security of its people.

Formation of a new cadre of spies

†216. SHRI RAM NATH THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposes to form a new cadre of spies to strengthen the internal and external security of the country;

(b) if so, the details thereof; and

(c) the action plan formulated by Government to form such cadres in all the States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Sir, no such proposal is under the consideration of the Government.

Steps for safe return of Kashmiri Pandits in the Valley

217. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received any memorandum from delegation of Kashmiri Pandits, who have been displaced from the Kashmir Valley for their safer return and rehabilitation in the Valley;

(b) if so, the details of their demands; and

(c) the details of steps taken or proposed to be taken by Government for the Kashmiri Pandits' safer return and their rehabilitation in the Valley during the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Yes Sir. Memoranda have been received from time to time from various associations of Kashmiri Pandits for their return and rehabilitation in the Kashmir Valley.

The Government from time to time has announced Packages for return and Rehabilitation of Kashmiri Migrants such as in 2004 and in 2008.

Under Prime Minister's Package 2004, 5242 two room tenements have been constructed in Jammu at four locations (Purkhoo, Muthi, Nagrota and Jagti) and have been allotted to the migrants. Further, 200 flats have been constructed at Sheikhpora in Budgam district (Kashmir Valley) and have been allotted to the migrants on sharing basis, who have joined the State Government service under employment component

†Original notice of the question was received in Hindi.

of Prime Minister's Package 2008. Out of these 200 flats, 31 flats have also been allotted to the local migrants who migrated from their native places to other places within the Kashmir Valley.

A Comprehensive Package amounting to ₹1618.40 crore was announced by the Government in 2008 for return and rehabilitation of Kashmiri Migrants, which provided for many comprehensive facilities for the migrants *e.g.* financial assistance for purchase/construction of houses, construction of transit accommodation, continuations of cash relief to migrants, students scholarships, employment, assistance to the agriculturists and the horticulturist and waiver of interest on unpaid loan, etc. The Package is being implemented by the Jammu and Kashmir Government and till now, one family has returned to the Valley availing the benefit of ₹7.5 lakh for construction of house. 1474 State Government jobs have been provided to the migrant youths and 469 Transit accommodations have been constructed in the Kashmir Valley and allotted to the newly appointed migrant employees under the Package.

During the last one year, a series of deliberations have been held with the representatives of Kashmiri migrants and the State Government. The State Government has sent a proposal to the tune of ₹ 5820 crore *vide* its letter dated 15.04.2014. The proposal has been examined and in the first phase in-principle approval has been conveyed to the State Government for providing 3000 State Government jobs to the Kashmiri Migrants and construction of transit accommodations in the Valley for them. The State Government of Jammu and Kashmir has also been requested for expediting the identification of suitable land in the valley for rehabilitation of the Kashmiri Migrants.

The review of such plans and packages is a continuous process and will continue to remain so in order to remove the bottlenecks and shortcomings, if any.

Protection to senior citizens

218. SHRI ANUBHAV MOHANTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of the fact that there is a steep rise in the crime against senior citizens;

(b) what steps Government proposes to take to check such crime; and

(c) what measures Government proposes to take to provide protections to the senior citizens residing alone?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As per information provided

by the National Crime Records Bureau (NCRB), the collection of data on crimes committed against senior citizens has started since January, 2014. As per available data, a total of 8,973 cases were registered under crime against senior citizens during 2014 (upto October, 2014). Previously NCRB used to collect data on crimes against persons aged above 50 years for few categories of crime. Hence no definite inference can be drawn on rise of crimes against senior citizen at present.

(b) and (c) As per the Seventh Schedule to the Constitution of India, “Police” and “Public Order” are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes including crimes against senior citizens lies with the State Government/UT Administrations. However, the Union Government attaches highest priority to matters of security of its citizens and through various schemes and advisories augments the efforts of the States/UTs.

The Ministry of Home Affairs has issued two detailed advisories dated 27.3.2008 and 30.08.2013, to all the State Governments/UTs advising them to take immediate measures to ensure safety and security and for elimination of all forms of neglect, abuse and violence against old persons through initiatives such as identification of senior citizens; sensitization of police personnel regarding safety, security of older persons; regular visit of the beat staff; setting up of toll free senior citizen helpline; setting up of senior citizen security cell; verification of domestic helps, drivers, etc. The recent advisory is available in the Ministry of Home Affairs website http://mha.nic.in/sites/upload_files/mha/files/Advisory_040913.pdf.

Setting up of smart police stations

219. SHRI S. THANGAVELU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is considering to set up SMART police stations across the country;

(b) if so, the details thereof;

(c) whether it is also a fact that Government is considering to involve the private sector and its Corporate Social Responsibility programme for the said purpose; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) During the 49th Annual Conference of Director Generals/Inspector Generals of Police held on 29th November, 2014, Hon'ble Prime Minister introduced the concept of S.M.A.R.T. Police wherein

‘S’ stands for Sensitive and Strict, ‘M’ for Modern with Mobility, ‘A’ for Alert and Accountable, ‘R’ for Reliable and Responsive and ‘T’ for Trained and Techno-savvy. The Government has decided to establish one model SMART Police Station in each State. Bureau of Police Research and Development (BPR&D) has prepared a plan for building of such Police Stations.

Threat of biological attack in the country

220. SHRI MANSUKH L. MANDAVIYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of increasing threat of biological attacks in the country;

(b) if so, whether any action plan has been prepared/contemplated by National Disaster Management Authority, in consultation with the State Governments, the Ministry of Health and Family Welfare and other entities, to tackle any situation of biological attacks in the country; and

(c) if so, the details thereof including any strategy to provide medical treatment to large number of people in above said situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (c) Sir, at present no specific inputs regarding threat of biological attacks are available with the Ministry of Home Affairs. However, the Government is aware of the possibility of biological attacks in the country. In order to effectively respond to any such crises or disasters, Standard Operating Procedures have been formulated. In addition, the National Disaster Management Authority (NDMA) has published guidelines on biological disasters including bio-warfare and bio-terrorism. The guidelines have identified the bio-warfare/bio-terrorism agents, characteristics of these agents, epidemiological clues to identify outbreak of disease caused by them, laboratory identification and their management including prevention and treatment. Ten Battalions of the National Disaster Response Force (NDRF) have also been specifically trained to deal with such crises.

The Ministry of Health and Family Welfare (MoHFW), being the nodal Ministry for biological disaster, has a Crisis Management Plan for biological disasters that has been updated on 28.01.2015 and has been shared with concerned stakeholders. As health is a State subject, the primary responsibility of detecting and responding to biological events of national concerns vests with the State Government. The MoHFW supports the State with guidance, outbreak investigation, laboratory diagnosis, advising on appropriate public health measures and providing logistics support in terms of human and material resources, wherever required. The State/UT Governments thought its hospitals, both in Government and private sector would provide clinical care.

Safety and security to NER people

221. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the residents of North Eastern Region (NER) in Delhi and NCR has made certain representation to Government for devising a mechanism for ensuring their safety and security while in Delhi;

(b) if so, the details along with status of redressal of their grievances;

(c) whether it is proposed to construct some separate accommodation to help out them to live tension-free in Delhi; and

(d) what are the details of other assistance proposed to be given to them to ensure their safety, security and tension-free life in Delhi and NCR region in above said situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) to (d) The Ministry of Home Affairs had constituted a Committee in February, 2014 under the chairmanship of Shri M.P. Bezbaruah, Member, North Eastern Council and other members to look into the various kinds of concerns of the persons hailing from the North Eastern States who are living in different parts of the country, especially the metropolitan areas, and to suggest suitable remedial measures which could be taken by the Government. Recommendations made by the Committee are special police initiatives for safety and security of North Eastern people living in Delhi, NCR and other parts of the country, educating people about the North East and addressing their grievances of accommodations etc. The recommendations have been accepted and are at various levels of implementation.

NGOs receiving foreign funds under FCRA

222. SHRIMATI WANSUK SYIEM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has zeroed-in on around 750 NGOs who receive foreign donations but have not filed their returns which is a mandatory procedure under the Foreign Contribution Regulation Act (FCRA);

(b) whether Government had collected information that many such NGOs are operating as a front for many overseas lobbies bent upon stalling India's development projects on flimsy environmental issues provoking the tribals and forest dwellers; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) No Sir. In 2011-12, notices were sent to 21,493 associations, who were found to have not submitted Annual Return under Foreign Contribution (Regulation) Act, 2010 (FCRA, 2010) for the years 2006-07, 2007-08 and 2008-09. In 2014, notices have been issued to 10343, associations who have not filed annual returns for 2009-10 to 2011-12.

(b) and (c) Adverse reports were received from intelligence agencies against NGOs such as Tuticorin Diocesan Association, Tuticorin, East Coast Research and Development Trust, Thoothukudi, Centre for promotion and Social Concerns, Madurai and Greenpeace India Society, Chennai. Based on inspections/investigations, the FCRA registration of Tuticorin Diocesan Association and Centre for Promotion and Social Concern were suspended and their bank accounts frozen. FCRA registration of East Coast Research and Development Trust was cancelled.

Encroachment on footpaths in Delhi

223. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether most of footpaths in Delhi are either encroached or blocked, forcing pedestrian to walk on the roads, endangering their lives;

(b) whether Delhi Police is entrusted with the responsibility to remove encroachments from footpaths;

(c) whether footpath from Sector-1 to Som Vihar, R.K. Puram (Tamil Sangam Marg) is totally encroached; and

(d) if so, the details of action taken by Delhi Traffic Police in close co-ordination with concerned civic/road agencies for removal of encroachments from footpaths and roads under section 83/97 of DP Act and Section 283 of IPC to facilitate pedestrians with hassle-free passage?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As and when any encroachment on footpaths and right of way of the roads is noticed, action is taken by the concerned agency (NDMC/MCDs/Delhi Cantt. Board) as per law.

(b) Delhi Police has informed that as and when any instance about illegal encroachment comes to notice, the concerned land owning agency is informed about illegal encroachment. Besides this, the Delhi Police provides assistance to the concerned civic agencies in removal of any kind of encroachment on public land and legal action is taken as per law in case any encroachment is noticed.

(c) As and when any encroachment is noticed, action is taken by Delhi Police as per law. The details of action taken against the encroachers by Delhi Police in the area of Sector-1 to Som Vihar (Tamil Sangam Marg) during the year 2012, 2013, 2014 and 2015 (upto 15.2.2015) under Section 83/97 of Delhi Police Act and Section 283 of the Indian Penal Code (IPC) are as under:

Year	83/97 D.P. Act	283 of IPC
2012	10	01
2013	02	—
2014	07	—
2015 (upto 15.02.2015)	—	—

(d) The details of action taken against the encroachers in Delhi under Section 83/97 of Delhi Police Act and Section 283 of the Indian Penal Code (IPC) are as under:

Year	83/97 D.P. Act	283 of IPC
2012	5313	740
2013	5317	1107
2014	3814	2115
2015 (upto 15.02.2015)	220	287

Besides this, Delhi Traffic Police in association with the local bodies and local police regularly participates in drives conducted for removal of encroachment from footpaths and roads to facilitate smooth flow of traffic.

Ban on sale of acid

224. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has asked States to ban sale of acid in the wake of rising incidents of attacks on women using the chemical and has also asked States to frame laws to make this crime a non-bailable offence;

(b) if so, the details thereof along with details of the States who have not framed laws in the matter till date;

(c) whether acid is still available easily in the market and acid sellers are not maintaining register on personal information about buyers;

- (d) the measures taken to check illegal sale of acid; and
- (e) the number of sellers booked for selling acid illegally?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) In accordance with the direction of the Hon'ble Supreme Court, the Ministry of Home Affairs has issued an advisory to all the States/UTs titled 'Measures to be taken to prevent acid attacks on people and for treatment and rehabilitation of survivors' dated 30th August, 2013. The objective of the advisory was to direct the States/UTs to prepare Rules as per the provisions of the Poisons Act, 1919 in accordance with the Hon'ble Supreme Court's guidelines to check easy availability of acids and also rehabilitation of the victims.

Through the aforesaid advisory the States were reminded that they are empowered to legislate on the issue of penalty for unlawful importation etc. i.e. Section 6 of Poisons Act, 1919 and it is well within the competence of the State to amend Section 6 and enhance the punishments if need be and insert a sub-section to make the offences committed under the Act cognizable and non-bailable.

The issue of notification of Rules by the States is being actively monitored by the Hon'ble Supreme Court of India and as per information available with the Ministry of Home Affairs, most of the States/UTs have notified their rules in this regard.

(c) to (e) 'Police' and 'Law and Order' being a State subject in Constitution of the India, the enforcement of the legislation with regard to availability of acids is completely within the domain of the States/UTs. No information is maintained centrally in this regard.

Making racial remarks against North Eastern people punishable

225. SHRI T. RATHINAVEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is considering to make racial remarks against North Eastern people to be punishable;

(b) if so, the details thereof;

(c) whether it is also a fact that the M.P. Bezbaruah Committee has suggested various steps to eliminate discrimination against the people of the North East; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) Yes Sir. There are adequate laws to deal with the issue of racial remarks made against any person. The recommendations made by the

M.P. Bezbaruah Committee to make the laws more stringent and other measures for safety and security of the citizens hailing from the North East Region and living in metropolitan cities and other parts of the country etc., have been accepted for implementation, and are at various stages of implementation.

Part completion of CCTNS project

226. SHRI T. RATHINAVEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the most innovative project of Government namely the Crime and Criminal Tracking Network and Systems (CCTNS) is yet to take off despite being in pipeline close to half a decade;

(b) if so, the reasons therefor;

(c) whether it is also a fact that the system is still work in progress and has been only completed in part; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) No Sir. The project implementation has started in most of the States/UTs. About 58 per cent of Police Stations are generating FIR through the system.

(c) Yes Sir.

(d) As on 20th February, 2015, 88 per cent of total sites are ready for CCTNS implementation, 59 per cent of the ten years' legacy data has been digitized and 76 per cent of the total sites have been provided network connectivity.

**Officers of Nagaland Police arrested for selling arms to
Naga militants by NIA**

227. SHRI MAJEED MEMON: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some Police Officers of Nagaland Police have been arrested for selling arms and ammunition to Naga militants (NSCN-IM) by National Investigation Agency (NIA);

(b) if so, what is the total number of such police personnel along with their rank; and

(c) what stern action has been taken against them for their treacherous act so as to check recurrence of such acts by other fellow policemen?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) As per the information made available by the National Investigation Agency (NIA), 5 personnel of Nagaland Police, one each in the rank of Superintendent of Police, Deputy Superintendent of Police, Sub Inspector, Assistant Sub Inspector and Havildar have been arrested in a case related to alleged selling of arms and ammunition to Naga militants (NSCN-IM).

After investigation of the case, the NIA has filed charge sheet against the accused in the court of competent jurisdiction.

Ceasefire organizations in North-East

228. SHRI SANTIUSE KUJUR: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of number of ceasefire organisations in the North-East region including Assam with names and date of ceasefire;

(b) the State-wise including Assam total number of cadres in each organisation along with names and number of designated camps;

(c) whether any monthly remuneration is paid to cadres staying in the camps;

(d) if so, the details thereof; and

(e) the State-wise and organisation-wise including Assam amount paid per cadre in different camps?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) The three factions of National Socialist Council of Nagaland *i.e.* NSCN (Isac-Muivah), NSCN (Khole-Kitovi) and NSCN (Khaplang) are currently under ceasefire agreement with the Government of India. However, other insurgent groups of the North-Eastern States are also under Suspension of Operation (SoO) agreement with the Government. The State-wise and organisation-wise details of insurgent groups of the North Eastern States along with numbers of designated camps who are presently under ceasefire/SoO agreement with the Government are given in Statement (*See below*).

(c) to (e) The Central Government is implementing a scheme for surrender-cum-rehabilitation of militants/insurgents of North Eastern Region since 1998. Under the scheme, one time grant/money ₹ 1.5 lakh, monthly stipend/remuneration ₹ 3500/- per cadre, incentives for weapons etc. are given to the surrenderees as a rehabilitation package. In case of Manipur, one time grant/money ₹ 2.5 lakh and monthly stipend/remuneration ₹ 4000/- per cadre are given to the surrenderees under a special

surrender-cum-rehabilitation scheme formulated in 2012. During the financial year 2013-14, a sum of ₹ 15.55 crore has been released to the North Eastern States towards payment of stipend/remuneration to the SoO/surrendered cadres.

Statement

State-wise and Organisation-wise details of insurgent groups of the North Eastern States who are presently under ceasefire/SoO agreement with the Government

Name of Insurgent Groups	Date of agreement	Number of designated camps
Assam		
United Liberation Front of Assam (ULFA/ Pro-Talk)	Under SoO w.e.f. 03.09.2011	03
National Democratic Front of Bodoland/ Progressive (NDFB/P)	Under SoO w.e.f. 01.06.2005	03
National Democratic Front of Bodoland/ Ranjan Daimary (NDFB/RD)	Under SoO w.e.f. 29.11.2013	02
Karbi Longri NC Hills Liberation Front (KLNLF)	Surrendered on 11.02.2010 following a ceasefire agreement	03
Five Adivasi outfits, namely AANLA, BCF, ACMA, STF & APA	Surrendered on 24.01.2012 following a ceasefire agreement	08
Manipur		
Kuki National Organisation (KNO)	August, 2008	07
United Progressive Front (UPF)	August, 2008	05
Nagaland		
National Socialist Council of Nagaland (Isac-Muivah)	01.08.1997	09
National Socialist Council of Nagaland (Khaplang)	28.04.2001	02
National Socialist Council of Nagaland (Khole-Kitovi)	28.04.2012	04

Election for VCDC in BTC in Assam

229. SHRI SANTIUSE KUJUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposed to hold election for Village Council

Development Committee (VCDC) in the Six Scheduled Area of Bodoland Territorial Autonomous District (BTAD) exercised by Bodoland Territorial Council (BTC) in Assam for better implementation of rural development schemes of Central and State Government, since there is no Panchayat System;

(b) if so, the details thereof; and

(c) if not, what are the steps taken by Government to monitor the execution of Centrally sponsored rural development schemes in BTC?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) At present there is no such proposal.

(b) In view of the (a) above does not arise.

(c) Currently, Centrally sponsored rural development schemes are implemented by the Council in the rural areas as per powers devolved by the State Government.

Taliban training birds for suicidal attacks

†230. SHRI MOTILAL VORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn towards the news item titled 'Pakshiyon ko aatmaghati hamley ke liye taiyyar kar raha taliban' published on page 12 in the Punjab Kesri dated 2nd December, 2014;

(b) whether Government feels that such methods may be adopted by the terrorists in India as well;

(c) if so, the steps being taken by Government to deal with this situation; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) There is no intelligence input regarding any such methodology to be adopted by the terrorist groups.

(c) and (d) Do not arise.

SC directive on tracing missing children

†231. SHRI MOTILAL VORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise number of missing children all over the country from January, 2014 till date;

†Original notice of the question was received in Hindi.

(b) whether the Supreme Court, while mentioning about the incident of a child who went missing from the Medanta Hospital of Gurgaon and was traced within three days has remarked that if a child from the elite class or a child of a prosperous person goes missing than thousands of policemen are engaged in searching him but if the child of a poor person goes missing then even a FIR is not registered;

(c) whether after the directions of the Supreme Court, the Governments of Andhra Pradesh, Arunachal Pradesh, Assam, Uttar Pradesh, Bihar, Chhattisgarh, Goa and Gujarat have implemented the same; and

(d) if so, the State-wise number of FIRs registered?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As per information provided by the National Crime Records Bureau (NCRB), the details of missing children, gender-wise, State-wise for the year 2014 are given in the Statement (*See below*).

(b) The Hon'ble Supreme Court did observe the same while adjudicating in Writ Petition (Civil) 75 of 2012, Bachpan Bachao Andolan Vs. UoI in September, 2014.

(c) and (d) In pursuance of the Hon'ble Supreme Court's order, the Ministry of Home Affairs has circulated an advisory to all the States/UTs to file mandatory FIR in case of missing children dated 25th June, 2013. However 'Police' being a State subject, no information on degree of implementation is available Centrally.

Statement

Total No. of missing children (male-female) State-wise for the year 2014

Sl. No.	State/UT	Gender	2014
1.	Andaman and Nicobar Islands	Male	13
		Female	18
2.	Andhra Pradesh	Male	1585
		Female	2573
3.	Arunachal Pradesh	Male	5
		Female	30
4.	Assam	Male	526
		Female	946
5.	Bihar	Male	NR
		Female	NR

Sl. No.	State/UT	Gender	2014
6.	Chandigarh	Male	52
		Female	105
7.	Chhattisgarh	Male	664
		Female	963
8.	Dadra and Nagar Haveli	Male	5
		Female	5
9.	Daman and Diu	Male	3
		Female	2
10.	Delhi	Male	2905
		Female	3583
11.	Goa	Male	31
		Female	53
12.	Gujarat	Male	700
		Female	1257
13.	Haryana	Male	597
		Female	604
14.	Himachal Pradesh	Male	90
		Female	106
15.	Jammu and Kashmir	Male	229
		Female	261
16.	Jharkhand	Male	NR
		Female	NR
17.	Karnataka	Male	767
		Female	843
18.	Kerala	Male	554
		Female	925
19.	Lakshadweep	Male	NIL
		Female	1
20.	Madhya Pradesh	Male	857
		Female	1198
21.	Maharashtra	Male	4808
		Female	8282

Sl. No.	State/UT	Gender	2014
22.	Manipur	Male	43
		Female	40
23.	Meghalaya	Male	NR
		Female	NR
24.	Mizoram	Male	2
		Female	5
25.	Nagaland	Male	85
		Female	108
26.	Odisha	Male	297
		Female	650
27.	Puducherry	Male	24
		Female	40
28.	Punjab	Male	371
		Female	155
29.	Rajasthan	Male	964
		Female	1368
30.	Sikkim	Male	46
		Female	50
31.	Tamil Nadu	Male	1174
		Female	2231
32.	Telangana	Male	1381
		Female	1533
33.	Tripura	Male	598
		Female	285
34.	Uttar Pradesh	Male	1916
		Female	3806
35.	Uttarakhand	Male	209
		Female	187
36.	West Bengal	Male	NR
		Female	NR
TOTAL (MALE)			21501
TOTAL (FEMALE)			32213
GRAND TOTAL			53714

Note: 1. NR stands for data not received. 2. Data for 2014 is provisional.

3. Data for Telangana from June only. 4. NIL stands for no children missing.

Infiltration attempts by terrorists in Jammu and Kashmir

232. SHRI RAVI PRAKASH VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether terrorists made desperate attempts with the help of Pakistani Army to cross the international border to sneak into Jammu and Kashmir on several occasions;

(b) if so, the details thereof;

(c) whether infiltration incidents have been increased in Jammu and Kashmir during the last few months;

(d) if so, the number of infiltration incidents took place during the last three months; and

(e) the steps taken by the Union Government to foil the attempt of infiltration?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. During the year 2014, 222 incidents of infiltration attempts have been noticed.

(c) and (d) No, Sir. The number of infiltration attempts during the last three months is given below:

	November, 2014	December, 2014	January, 2015
Infiltration attempts	8	13	3

(e) The Government of India in tandem with the State Government, have adopted a multi-pronged approach to contain cross border infiltration, which, *inter-alia*, include strengthening of border management and multi-tiered and multi-modal deployment along international border/line of Control, and near the ever changing infiltration routes, construction of border fencing, improved technology, weapons and equipments for Security Forces, improved intelligence and operational coordination; and synergizing intelligence flow to check infiltration and pro-active action against terrorists within the State.

Laboratories in the country to detect all kind of poisons

233. SHRI K.N. BALAGOPAL: Will the Minister of HOME AFFAIRS be pleased to State:

(a) whether in our country there are many laboratories equipped with facilities to detect all kinds of poisons, radioactive isotopes etc.;

(b) if not, whether Government is planning to set up such labs in the country and if so, the details thereof; and

(c) the number of incidents with details of sending samples abroad to detect poisons as part of criminal investigations, during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The Toxicology Divisions of the three Central Forensic Science Laboratories (CFSLS) located at Chandigarh, Kolkata and Hyderabad under the Directorate of Forensic Science Services (DFSS) and Chemistry Division of Central Forensic Science Laboratory (CBI), New Delhi and nearly all the State Forensic Science Laboratories are equipped for detection of most of the poisons. However, none of these CFSLS is having facility to handle radioactive isotope etc.

(c) Records of samples sent abroad as part of criminal investigation are not maintained Centrally in MHA.

Steps to induct more women police officers

234. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of studies that point that women are more likely to report sex crimes if female police officers are available;

(b) why has Government not taken steps to address the critical shortage of women police officers;

(c) the State-wise details of the number of women police officers in the country; and

(d) what steps Government propose to take to ensure that State Governments train and induct more female police officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) It is expected that reporting of crimes against women is likely to increase with greater representation of women in Police force.

(b) 'Police' is State subject; hence the primary responsibility of increasing women representation in police vests with the State Governments/UT Administrations. The Ministry of Home Affairs has issued several advisories to States/UTs pursuing them to increase women representation in Police to atleast 33% of the total police. The Ministry of Home Affairs also augments the efforts of the States/UTs through various schemes and projects.

(c) As per information available with Bureau of Police Research and Development (BPR&D), the State-wise, rank-wise number of women police as on 01.01.2014 is given in Statement (*See below*).

(d) The Ministry of Home Affairs has issued several advisories to States/UTs pursuing them to increase women representation in Police. A recent advisory was issued on 22nd April, 2013 whereby the States/UTs were requested to raise the women representation in Police to 33%. The advisory is available in the website of Ministry of Home Affairs. Moreover, in order to augment the capacity of States in the domain of investigation of heinous crimes against women *viz.* rape, acid attack, dowry death and human trafficking, the Ministry of Home Affairs has decided to assist the States/UTs to set up 150 Investigative Units for Crime Against Women (IUCAW) in most crime prone districts of each State/UT on a 50:50 cost sharing basis.

Statement*State/UT-wise actual strength of women police (rank-wise) as on 1.1.2014*

Sl. No.	States/UTs	DGP/ Spl./ DG. ADGP	IGP	DIG	AIGP/ SSP/ SP/ Com.	Addl. SP/Dy Com.	ASP/ Dy SP/ Asst. Com.	Insp.	S.I.	A.S.I.	Head Const	Const	Total
1.	Andhra Pradesh	3	3	1	3	5	23	68	275	290	612	3,339	4,622
2.	Arunachal Pradesh	0	0	0	3	0	0	5	16	5	13	540	582
3.	Assam	0	0	0	7	6	17	4	83	17	42	334	510
4.	Bihar	0	4	1	9	0	1	13	137	50	135	1,991	2,341
5.	Chhatisgarh	0	0	0	3	11	18	57	41	48	152	2,018	2,348
6.	Goa	0	0	0	0	0	2	9	15	10	137	193	366
7.	Gujarat	1	2	0	0	10	24	6	99	3289	595	1,665	2,691
8.	Haryana	0	2	1	7	0	18	26	93	193	385	2,009	2,734
9.	Himachal Pradesh	0	1	0	5	0	4	6	8	16	96	1,416	1,552
10.	Jammu & Kashmir	1	0	0	8	0	24	35	85	27	219	1,853	2,252
11.	Jharkhand	1	2	2	3	1	6	9	79	65	236	2,502	2,906
12.	Karnataka	0	1	0	3	9	15	29	112	257	399	2,857	3,682
13.	Kerala	2	0	0	3	0	1	23	59	0	167	2,812	3,067
14.	Madhya Pradesh	1	6	1	6	28	58	141	628	536	370	2,415	4,190
15.	Maharashtra	2	3	1	16	14	47	114	796	213	771	15,980	17,957
16.	Manipur	0	0	0	6	1	13	1	84	80	157	1,698	2,040

17.	Meghalaya	0	0	0	2	2	3	13	87	11	21	190	329
18.	Mizoram	0	0	1	0	1	10	20	119	98	147	172	568
19.	Nagaland	0	0	0	5	8	13	9	24	35	11	148	253
20.	Odisha	0	4	3	5	4	13	156	321	81	34	3,760	4,381
21.	Punjab	0	2	1	8	0	28	24	106	74	269	4,249	4,761
22.	Rajasthan	1	4	2	12	17	28	8	131	42	87	6,236	6,568
23.	Sikkim	0	0	0	3	0	13	13	20	4	8	272	333
24.	Tamil Nadu	2	2	2	39	22	13	246	1,243	272	2,128	9,873	13,842
25.	Tripura	0	0	0	3	1	4	5	43	51	58	612	777
26.	Uttar Pradesh	1	4	3	11	12	62	48	334	0	171	6,592	7,238
27.	Uttarakhand	0	0	0	7	5	5	1	80	0	60	1,370	1,528
28.	West Bengal	1	2	1	8	3	13	29	91	136	0	3,507	3,791
29.	Andaman and Nicobar Islands	0	0	0	2	0	0	9	9	3	40	382	445
30.	Chandigarh	0	0	0	0	0	2	16	18	6	46	929	1,017
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	2	0	11	13	26
32.	Daman and Diu	0	0	0	0	0	0	0	0	3	4	27	34
33.	Delhi	0	2	0	2	2	16	90	417	638	654	3,592	5,413
34.	Lakshadweep	0	0	0	0	0	0	0	1	0	8	7	16
35.	Puducherry	0	0	0	1	0	2	1	12	3	3	143	165
ALL INDIA		16	44	20	190	162	496	1,234	5,668	3,553	8,246	85,696	105,325

Handing over Bengaluru blast case to NIA

235. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government has been apprised by the Karnataka Government on the progress/breakthrough in Bengaluru bomb blast case of December, 2014, which claimed the life of a woman and injured three others;

(b) if not, whether Government is considering handing over the case to the National Investigation Agency (NIA);

(c) if not, the reasons therefor; and

(d) what additional steps have been suggested to the State Government for the security of Bengaluru and Karnataka in the wake of this bomb attack, the arrest of an ISIS operative from the city and other recent arrests of terrorist operatives in Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The Bengaluru Blast Case dated 28th December, 2014 is being investigated by the Karnataka Police. The Karnataka Police have not been able to solve this case till now. However, the Central Government has not received any recommendation from the State Government to hand over this case to NIA.

(d) A very close and effective coordination exists amongst intelligence agencies at the Centre and the States on intelligence sharing. The Intelligence inputs about possible designs and threats are shared with the State Governments concerned on a regular basis. The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and States, which ensures seamless flow of information between the State and the Central agencies. The arrest of ISIS twitter handler and other terrorist operatives of Indian Mujahideen recently is the result of close coordination between Central Agencies and the Karnataka Police.

Proposal to amend Passport Act and Citizenship Act

236. SHRI SHANTARAM NAIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposes to amend Passport Act and Citizenship Act to address the issue of alleged acquisition of Portuguese citizenship by some Indian citizens of Goa under a law enacted by Portuguese Government;

(b) whether such Indian citizens have now become Portuguese citizens;

(c) whether Government of India has taken up the issue with the Portuguese Government; and

(d) the details of demand made by Government of India with the Portuguese Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) The problems faced by some of the residents of Goa regarding their citizenship issue has been brought to the notice of Government. For resolving this issue as per the provisions of Citizenship Act 1955, Government has constituted an Inter-ministerial Committee under the chairmanship of Additional Secretary (Foreigners), Ministry of Home Affairs.

Vacancies in paramilitary forces

237. SHRIMATI SASIKALA PUSHPA: Will the the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has been a large number of vacancies in the Central Paramilitary Forces in the country;

(b) if so, the year-wise and category-wise details thereof, for the last three years; and

(c) the steps taken by Government to fill up such vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (c) As informed by Central Armed Police Forces (CAPFs) and Assam Rifles (AR), number of vacancies existed during the last three years (as on 31st December of each year), category-wise was as follows:—

Year	Gen	SC	ST	OBC	Total
2012	15001	9255	4392	6330	34978
2013	15309	6220	4461	4478	30468
2014	18646	6354	3555	6304	34859

The vacancies are arisen out of retirements, resignations, new raising etc. which is a routine ongoing administrative process. Timely action is taken to fill up the vacancies by direct recruitment, by promotion or by deputation as per the Recruitment Rules. The vacancies remained unfilled due to any reason including non-joining of the candidates selected for the post are carried forward to the next vacancy year in the same category.

EPFO funds for low cost housing

238. SHRI PAUL MANOJ PANDIAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government has decided to deploy Employees' Provident Fund Organisation (EPFO) funds for low cost housing;

(b) if so, the details thereof;

(c) whether it is also a fact that Government has decided to set up an expert committee to examine deployment of EPFO fund for low cost housing; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) No, Sir.

(c) and (d) No, Sir. However, the Central Board of Trustees (CBT), Employees' Provident Fund (EPF) in its 205th Meeting held on 19.2.2014 has decided to constitute a Sub-Committee to look into the issue of providing housing to members of the fund.

Action against officials for framing false terror cases

239. SHRI PAUL MANOJ PANDIAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is considering to take action against officials who found guilty in framing false terror cases against people;

(b) if so, the details thereof;

(c) whether it is also a fact that the National Investigation Agency has submitted a detailed report to Government in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) An Investigation report has been received from the National Investigation Agency (NIA) in case RC 03/13/NIA/DLI regarding alleged acts of omission and commission in arresting an alleged terror accused by the Delhi Police. The NIA has closed the case against the accused arrested by the Delhi Police and concluded that no case is made out against the arrested person. The NIA report against the Delhi Police personnel in this regard is under consideration for further appropriate action.

Nirbhaya fund to fight sexual harassment

240. SHRIMATI RAJANI PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has constituted Nirbhaya Fund to help girls in schools and colleges to fight sexual harassment;
- (b) if so, the status along with details thereof;
- (c) how far this fund has since been allocated and utilized; and
- (d) what are the results of this mission to control crimes against women?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) 'Nirbhaya Fund' has been set up to ensure dignity and safety of girl children and women. The Fund has been created as a corpus in public account in Department of Economic Affairs (DEA), Ministry of Finance. ₹ 2000 crore has already been credited into the Fund. As and when the schemes from Ministries/Departments are approved to be funded from 'Nirbhaya Fund', suitable allocations are done in their respective Demands and the corpus in DEA is reduced by that amount.

(c) and (d) Allocation from Nirbhaya Fund has been made in the Union Budget 2014-15 for the following schemes:

- (i) The Ministry of Home Affairs had been sanctioned a total of ₹ 150 crore out of the Nirbhaya Fund to implement emergency response system to attend calls from women in distress and provide them immediate assistance. The project is under implementation.
- (ii) 'Scheme on Women Safety on Public Road Transport' administered by Ministry of Road Transport and Highways— ₹ 50 crore.

Undertrials languishing in jails

241. DR. BHALCHANDRA MUNGEKAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of undertrials languishing in jails for more than two years, three years and five years;
- (b) the justification for not conducting speedy trials for them; and
- (c) the course of action for conducting such trials?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As per the data compiled by the National Crime Records Bureau (NCRB) at the end of 2013, the total number of undertrials languishing in jails between two to three years, three years and more than five years are 17210, 9842 and 3047 respectively.

(b) and (c) “Prisons” is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. However, the following measures have been taken by the Government in respect of undertrial prisoners:

- (i) An advisory has been issued by the Government of India on 17.1.2013 to the States/UTs regarding use of section 436A of the Cr. P.C. to reduce the overcrowding of prisons. The same can also be accessed on the website of the Ministry of Home Affairs at the link: http://mha.nic.in/sites/upload_files/mha/files/AdvSec436APrisons-060213_0.pdf
- (ii) The Union Home Minister has written to the Chief Ministers/LG of States/UT on 3.9.2014 regarding use of section 436A of Cr. P.C. to reduce overcrowding in jails of the country.
- (iii) The Hon’ble Supreme Court in its order dated 5.9.2014 in the Writ Petition No. 310/2005- Bhim Singh Vs Union of India & Others relating to the undertrial prisoners, has directed for effective implementation of Section 436A of the Code of Criminal Procedure. The DG (Prisons)/IG (Prisons) of all States/UTs have been requested by the Government of India on 22.9.2014 to take necessary action to comply with the order of the Hon’ble Supreme Court in the matter.
- (iv) An advisory dated 27.9.2014 has been issued by the Government of India to the States/UTs on reckoning half-life of time spent in judicial custody of the undertrial prisoners under Section 436A of Cr. P. C. The same can also be accessed on the website of Ministry of Home Affairs at the link: http://mha.nic.in/sites/upload_files/mha/files/GuidelinesForReckoningHalfLife_161014.pdf

Setting up of Central anti-terror mechanism

242. DR. K.P. RAMALINGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the investigating agencies have recommended the setting up of a Central anti-terror mechanism placing intelligence and investigation wings under a single command for more coordinated action against emerging internal security challenges;

(b) if so, the details thereof;

(c) whether it is a fact that need has been felt to have a dedicated units to pursue specific areas; and

(d) if so, the view of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) No such proposal is under the consideration of the Government at present as the existing system to deal with the menace of terrorism is working satisfactorily. However, the Government fine-tunes its strategy periodically in consultation with all the agencies concerned.

Model police stations in every State

243. DR. K.P. RAMALINGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is considering to set up a model police station in every State soon;

(b) if so, the details thereof;

(c) whether it is a fact that Government has asked the State Government to submit their proposal with specific location and other components; and

(d) if so, the response received by Government from the State Governments in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) During the 49th Annual Conference of Director Generals/Inspector Generals of Police held on 29th November, 2014, Hon'ble Prime Minister introduced the concept of S.M.A.R.T Police wherein 'S' stands for Sensitive and Strict, 'M' for Modern with Mobility, 'A' for Alert and Accountable, 'R' for Reliable and Responsive and 'T' for Trained and Techno-savvy. The Government has decided to establish one model SMART Police Station in each State. Bureau of Police Research and Development (BPR&D) has prepared a plan for building of such Police Stations.

Treatment of civilians in CRPF field hospitals in remote areas

244. SHRI A.K. SELVARAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has asked the Central Reserve Police Force (CRPF) field hospitals in remote areas to treat civilians too as well as to provide free medicines to them;

(b) if so, the details thereof;

(c) whether it is also a fact that Government is also considering to provide all medical facilities in these hospitals for the benefit of the people living in remote areas as well as for the CRPF personnel deployed in such areas; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) to (d) Government has not issued any directions to CRPF for opening field hospitals in remote areas for the treatment of civilians. Each Battalion of CRPF is authorized to have one hospital for medical care of the battalion personnel. It has been reported that in some areas civilians living nearby area are also coming to these hospitals for treatment purpose which is being extended to them by CRPF on humanitarian grounds.

Guidelines to schools to step up security

245. SHRI A. K. SELVARAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has issued new guidelines to schools across the country to step up security in the wake of the attack on an army run school in Peshawar in Pakistan;

(b) if so, the details thereof;

(c) whether it is also a fact that Government has also asked the police to make a list of prominent schools in their area and nominate a nodal officer to look after security arrangements in the school; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISRTY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) The Central Government reiterated the 'Standard Operating Procedure (SOP) for Dealing with Terrorist Attack on Schools' to all State Governments and UTs on 19.12.2014. The SOP lays down procedure for preventing and dealing with extremist attack on schools. Besides preventive measures, the SOP also provides for response of the Schools Authorities in case of a contingency, communications with parents, advance reece, mock drill etc. The local police is required to identify and make list of prominent/high profile school in their jurisdiction and carry out reconnaissance of these schools to prepare an operation-plan to deal with any contingency.

False rape cases in Delhi

246. SHRIMATI VIPLOVE THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of rape cases registered in Delhi during 2014 have been found false, and got registered only to extort the money;

(b) if so, the details thereof during 2014;

(c) the number of rape cases registered with the Rajouri Garden Police Station during 2014, along with case-wise details of investigation conducted by Delhi Police thereon, and the number of cases found false; and

(d) the action taken/being taken against the complainants and their accomplices who have got registered false rape cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) 2166 cases of rape have been registered by Delhi Police during the year 2014 and no false rape case has been found registered for extorting money till date.

(c) 17 cases of rape have been registered in Police Station Rajouri Garden by Delhi Police during the year 2014. Out of these 17 cases no case is found to be false, so far. Brief detail of the each case are given in Statement (*See below*).

(d) Does not arise.

Statement

*Details of rape cases registered in Police Station Rajouri Garden,
Delhi during the year 2014.*

Sl.No.	FIR No. & Date	Case registered under section	Present Position of the case
1.	69/14 21.01.14	376/506 IPC	Pending Trial
2.	100/14 1.02.14	376D/506/34 IPC	Pending Trial
3.	134/14 8.02.14	366/376/506/34 IPC	Pending Trial
4.	258/14 3.03.14	363/376 IPC & 4 Posco Act	Pending Trial
5.	337/14 24.03.14	328/376 IPC	Pending Trial

Sl.No.	FIR No. & Date	Case registered under section	Present Position of the case
6.	690/14 24.06.14	328/354B/363/376D/506/509/34 IPC & 4 Posco Act	Pending Trial
7.	743/14 05.07.14	328/376/ 377 IPC	Pending Investigation
8.	839/14 31.07.14	376/380/109 IPC & 4 Posco Act	Pending Trial
9.	878/14 11.08.14	323/376/ 377/506/34 IPC	Pending Investigation
10.	949/14 26.08.14	366/376 IPC	Pending Trial
11.	1004/14 08.09.14	376 IPC	Pending Trial
12.	1034/14 14.09.14	376D IPC	Pending Trial
13.	1170/14 14.10.14	323/354A/376D/370/506/34 IPC	Pending Trial
14.	1229/14 31.10.14	366/376 IPC	Pending Trial
15.	1243/14 03.11.14	376/506 IPC	Pending Investigation
16.	1335/14 20.11.14	366/376 IPC	Pending Investigation
17.	1466/14 13.12.14	376D/506 IPC	Pending Investigation

Unemployment in rural areas

†247. SHRI MOTILAL VORA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that unemployment has increased in the rural areas in comparison to the urban areas in the last one year;

(b) if so, the details thereof;

(c) the steps being taken by Government to remove unemployment among both educated as well as uneducated people in the country; and

†Original notice of the question was received in Hindi.

(d) the number of persons Government proposes to provide employment in next three years?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Reliable estimates of employment and unemployment are obtained through labour force surveys conducted by National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation. Last such survey was conducted during 2011-12. As per results of the two most recent surveys, details of unemployment rates on usual status basis in rural and urban areas are given below:

	Unemployment Rate (%)	
	2009-10	2011-12
Rural	1.6	1.7
Urban	3.4	3.4
Rural + Urban	2.0	2.2

(c) and (d) To address the unemployment issues being faced by both educated and uneducated people, the Government runs various public employment generation schemes like Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Swarna Jayanti Shahri Rozgar Yojana (SJSRY), National Rural Livelihood Mission (NRLM), Deen Dayal Upadhyaya Grammeen Kaushalya Yojana (DDU-GKY), and Prime Minister's Employment Generation Programme (PMEGP). In addition, the Government is promoting labour-intensive manufacturing and increasing employment opportunities by promoting tourism and agro-based industries. The Twelfth Five Year Plan projects 5 crore new work opportunities to be generated in the non-farm sector and skill certification to equivalent numbers. National Skill Development Agency has been set up to coordinate action among Central Ministries and around 75 lakh persons have been skilled in 2013-14 to enhance their employability. The Apprentices Act, 1961 has been amended to provide more opportunities for youth and to engage more number of apprentices by industry.

Withdrawal rules under EPFO

248. SHRIMATI WANSUK SYIEM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Employees' Provident Fund Organisation (EPFO) is planning to restrict premature withdrawals and hold back at least 10 per cent of the cumulative contribution till the member reaches the age of 50;

(b) whether this restriction is to ensure that EPF subscribers have a ready social security net in their old age; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) No, Sir.

(b) and (c) Does not arise in view of reply to part (a) of the question above.

Number of unemployed women in the country

249. SHRI TAPAN KUMAR SEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there has been an increase in the number of unemployed women in the country;

(b) if so, the number of unemployed women registered in various employment exchanges in the country during the last three years and the current year;

(c) the year-wise details of employment provided to these women during the said period; and

(d) the steps being taken by Government to create more employment opportunities particularly for women in the country?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) As per information received from states, total number of women job seekers, all of whom may not necessarily be unemployed, registered with employment exchanges and number of them placed during the last three years in the country are given below:

(₹ in lakh)

Year	Total number of women jobseekers	Number of women jobseekers placed
2011	136.95	0.86
2012	156.46	0.68
2013	165.49	0.59

(d) Government of India has been making continuous efforts through normal growth process and by implementing various employment generation schemes in order to create additional job opportunities in the country. Some of the important initiatives are, Prime Minister's Employment Generation Programme (PMEGP); National Rural Livelihood Mission (NRLM), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), Swarnajayanti Shahri Rozgar Yojana (SJSRY) and

Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) besides entrepreneurial development programmes run by the Ministry of Micro, Small and Medium Enterprises. Under MNREGA, 30% of employment is targeted for women and this has reached about 53% during the financial year 2013-14. In addition, the Government is promoting labour-intensive manufacturing and increasing employment opportunities by promoting tourism and agro-based industries. Special measures have also been taken by the Government for enhancing the skill potential of rural and urban females and make them more employable through schemes such as Aajeevika, Seekho Aur Kamao, National Rural Livelihood Mission, National Urban Livelihood Mission etc. To enhance employability of women, 33% of seats are reserved in Industrial Training Institutes (ITIs) and 402 Government and Private women Training Institutes in the country are exclusively for women.

Amendments in labour laws

†250. DR. SATYANARAYAN JATIYA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the labour laws in which amendments are likely to be carried in the present scenario;

(b) the measures adopted to protect and promote the interests of labourers in these amendments; and

(c) the details of steps taken to expand services facilities for workers under Employees' Provident Fund and Employees' State Insurance Corporation?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Government is contemplating amendments in various Labour Laws to make them more effective and contemporary to the emerging economic and industrial scenario. The Acts under which the amendment proposals are at various stages of consideration are as under:

- (i) The Child Labour (Prohibition and Regulation) Act, 1986
- (ii) The Factories Act, 1948
- (iii) The Mines Act, 1952
- (iv) The Employees Provident Fund and Miscellaneous Provision Act, 1952
- (v) The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996

- (vi) The Building and Other Construction Workers' Welfare Cess Act, 1996
- (vii) The Minimum Wages Act, 1948
- (viii) The Contract Labour (Regulation and Abolition) Act, 1970
- (ix) The Inter-State Migrant Workman (Regulation of employment and Conditions of Service) Act, 1979
- (x) The Payment of Bonus Act, 1965.

Review/update of Labour Laws is a continuous process after tripartite consultations amongst Government, Employers and Employees' Organisations. While undertaking such changes overall interests of labour like wages, employment, social security, working environment, health and safety etc. are protected.

(c) It is proposed to reduce the threshold limit for coverage under the Act from 20 employees to 10 employees to expand the service coverage net of the Employment Provident Fund and Misc. Provision (EPF&MP) Act, 1952. Further, details of step taken to expand services facilities for workers under Employees' State Insurance Corporation (ESIC) are as under:-

- (i) Threshold for coverage of factories reduced from 20 to 10 or more persons.
- (ii) Coverage of medical and educational institutions has been implemented in 24 and 23 States respectively.
- (iii) During the current financial year up to 30.9.2014 the scheme has been extended to 52 areas covering 93396 employees.
- (iv) Registration of factories/establishments and their employees is now online and employers are able to generate code number for their establishment and temporary identity cards for their employees online.
- (v) The Corporation decided on increasing in the fee to be paid to IMPs from existing ₹ 150/- per IP family per year to ₹ 300/- per IP family per year.

Eradication of child labour

251. KUMARI SELJA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is taking steps to eradicate child labour in the country;
- (b) if so, the details thereof;
- (c) whether any cases of child labour which have been serious in nature have surfaced, if so, the details thereof; and

(d) the action being initiated by Government against child labour?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The Government has taken multi-pronged action to eradicate child labour in the country. Child Labour (Prohibition and Regulation) Act, prohibits the employment of children below 14 years of age in certain occupations and processes. Government is also implementing the National Child Labour Project (NCLP) Scheme Since 1988 by which children withdrawn from prohibited employment are rehabilitated through Special Training Centres. The Government is also creating awareness against the evil of child labour.

(c) and (d) As per information available from States/UTs, during the year 2014, 1098 violations came to notice, 1054 prosecutions were launched against the employers and there were 785 convictions.

Increase in labour disputes

252. SHRI AMBETH RAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that labour employer disputes have increased over the years; and

(b) if so, the details thereof and settlement awarded in labour-employer disputes during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) No, Sir. as per the information collected from Office of the Chief Labour Commissioner (Central) that the disputes pending at the end of the year witnessed a decline in 2013-14 (-2.7%) as compared to an increase (+5.7%) at the end of 2012-13.

(b) The details showing the Industrial Disputes handled, Settled etc. in Central Sphere during the financial year and settlement awarded in labour-employer disputes during the last three years are given in the Statement (*See below*).

Statement

Industrial Disputes Handled, Settled etc. in Central sphere during the Financial Year

Sl. No.	Year	B.F. from previous year	Received during the year	Total	MOS	FOC	ROC/ ODO	Total Disputes disposed off	Disputes pending at the end of the year	Disputes pending at the end of the year (%)
1.	2011-12	3526	6764	10290	2641	1863	1525	6029	4261	
2.	2011-13	4261	7261	11522	2366	2313	2340	7019	4503	(+) 5.7
3.	2011-14	4503	6989	11492	2494	2232	2384	7110		(-) 2.7
4.	2011-15* (Apr.- Dec.)	4382	2939	7321	914	921	961	2796	4525	

*Note: 2014-15 are provisional figures.

**Stoppage to admissions in ESI, PGI of
Medical Sciences and Research**

253. SHRI T.K. RANGARAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the Ministry has decided to stop admission of students in the ESI-Post Graduate Institute of Medical Sciences and Research; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The Employees' State Insurance Corporation (ESIC) has, inter-alia, taken following decisions regarding medical education:

1. The focus of the ESI activities should be on providing primary secondary and super specialty medical care services to Insured Persons.
2. Employees' State Insurance Corporation (ESIC) should exist the field of medical education entirely as it is not the core function of the ESIC.
3. Employees' State Insurance Corporation (ESIC) may neither undertake further admissions in the medical colleges and other Medical Education Institutions (Post Graduate Institute of Medical Sciences and Research, Nursing, Para-medical and Dental College) nor start new medical colleges. All ongoing Medical Education programme may continue till the admitted students pass out or are adjusted as per provisions of the Essentiality Certificate issued by the State Government, whichever is earlier.

Rate of unemployment

254. SHRI P. RAJEEVE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the rate of unemployment in the country;

(b) whether Government has taken any steps to address this issue;

(c) whether the loss of employment is reflected in the unemployment figures; and

(d) if so, the details of loss in jobs in different sectors?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) As per results of the survey on employment and unemployment conducted during 2011-12 by National Sample Survey Office, Ministry of Statistics and Programme Implementation,

unemployment rate on usual status basis was estimated at 2.2 per cent in the country during 2011-12.

(b) In order to address unemployment issues, Government of India has been making continuous efforts through normal growth process and by implementing various employment generation schemes in order to create additional job opportunities in the country. Some of the important initiatives are, Prime Minister's Employment Generation Programme (PMEGP); National Rural Livelihood Mission (NRLM) and Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GSY), Swarna Jayanti Shahri Rozgar Yojana (SJSRY) and Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) besides entrepreneurial development programmes run by the Ministry of Micro, Small and Medium Enterprises. In addition, the Government is promoting labour-intensive manufacturing and increasing employment opportunities by promoting tourism and agro-based industries.

(c) As per results of the surveys, conducted during 2009-10 and 2011-12, the Labour Force Participation Rate (LFPR), Worker Population Ratio (WPR) and unemployment rate as per usual status (principal and subsidiary) are given below:

	(in percentage)	
	2009-10	2011-12
LFPR	40.0	39.5
WPR	39.2	38.6
Unemployment rate	2.0	2.2

(d) As per the result of last three surveys conducted during 2004-05, 2009-10 and 2011-12, sector-wise estimated employment is given below:

	(in crore)	
Sector	2009-10	2011-12
Agriculture & Allied	24.7	23.2
Industries	10.0	12.7
Services	11.8	12.7
TOTAL	46.5	47.4

Forced labour and trafficking in the country

255. SHRI SUKHENDU SEKHAR ROY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether according to 2014 Global Slavery Index published by a global Human Rights organization, over 14.2 million people in India are involved in forced labour and trafficking amounting to modern slavery;

(b) whether Government concurs with the 2014 report of Walk Free Foundation in this regard; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Yes, Sir. There is such a report in the public domain.

(b) and (c) The Report highlights the role of Ministry of Home Affairs, Ministry of Social Justice and Empowerment, Ministry of Law and Justice, Ministry of Labour and Employment and the National Human Rights Commission and also that of State Governments. Government of India has not made any assessment of the credibility of this report.

The question has been circulated to the concerned Ministries and reply will be laid on the Table of the House.

Introduction of wage code

256. SHRI PAUL MANOJ PANDIAN:

SHRI AVINASH RAI KHANNA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government plans to introduce a wage code that will replace central laws pertaining to wage related matters and cover both the organized and the unorganized sectors;

(b) if so, the details thereof;

(c) whether it is also a fact that Government has invited suggestions from various corners in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) the Second National Commission on Labour had recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry has taken steps for drafting a unified Labour Code on Wages based on the provisions of the following four Labour Laws:—

(1) The Minimum Wages Act, 1948.

(2) The Payment of Wages Act, 1936.

- (3) The Payment of Bonus Act, 1965.
- (4) The Equal Remuneration Act, 1976.

(c) and (d) Apart from general suggestions received from various stakeholders which is being given appropriate consideration, the Ministry will be carrying out tripartite consultations before finalizing the Labour Code on Wages.

Labour reforms

257. DR. BHALCHANDRA MUNGEKAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the areas where the Ministry is contemplating labour reforms;
- (b) the list of reforms and nature of reforms for wider public debate rather than vaguely talking of labour reforms; and
- (c) the possible effects of these reforms on economic industrial growth and employment?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) Government has taken various initiatives to address the issues of complexity incompliance due to multiplicity of Labour Law and also for bringing transparency and accountability in enforcement of labour laws. The Government has taken the following action in this regard.

- (i) Governance reform through use of technology including launching of unified Shram Suvidha Portal which provided for allotment of unique Labour Identification Number (LIN) to establishments and also a transparent Labour Inspection Scheme through computerized system based on risk based criteria. Further, under the Employees Provident Fund Organization (EPFO), portability for Employees Provident Fund is being provided through Universal Account Number (UAN).
- (ii) Legislative measures to make Labour Laws more effective and contemporary as well as to bring ease of compliance. The amendments in the Labour Laws (Exemption from furnishing Returns and Maintaining Registers by certain Establishments) Act, 1988 carried out recently will make it easy for the very small and small industrial units to maintain the records and registers for compliance of labour laws. Further, the amendments in the Apprentice Act, 1961 carried out recently will facilitate and increase

the participation of industry in engaging apprentices thus improving the employability of youth.

Medical colleges run by ESIC

258. DR. K.P. RAMALINGAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government has asked the State Government to take over the Employees' State Insurance Corporation (ESIC) run medical colleges;

(b) if so, the details thereof;

(c) whether it is also a fact that Government has spent about ₹ 10,400 crore to start construction of medical colleges in 13 locations across the country;

(d) whether it is also a fact that it will take another ₹ 3000 crore more to complete construction and ₹ 80 crore to run these hospitals; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The Employees' State Insurance Corporation (ESIC) has, *inter-alia*, taken following decisions regarding medical education:

1. The focus of the ESI activities should be on providing primary, secondary and super specialty medical care service to Insured Persons (IPs).
2. ESIC should exist the field of medical colleges education entirely as it is not the core function of the ESIC.
3. hand over on-going medical colleges and other medical education institutions having separate infrastructure to State Government willing for such transfer.

(c) to (e) Around ₹ 10,000 crore are allocated for 12 ESIC medical college projects under construction. The project-wise details are given in the Statement (*See below*).

The Annual expenditure likely to be incurred on running of (i) A medical college is about ₹ 60-80 crore and (ii) Associated 500 hospital is about ₹ 100-125 crore.

Statement*ESIC Medical Colleges-estimates of project cost as on 30.9.2014*

Sl.No.	Medical College location	Estimates of Project cost # details as on 30.9.2014		
		Total	Spent	Balance
1.	Bhita, Patna	792.06	343.55	448.51
2.	Basai Darapur	1470	223.54	1246.46
3.	Faridabad	758.61	519.41	239.2
4.	Mandi	924.82	594.12	330.7
5.	Gulbarga Medical College complex	1180*	1030.47	149.53
	**Para-medical Institute	696.15	341.90	123.21
6.	Rajajinagar, Bangalore	696.15	341.9	354.25
7.	Paripally, Kollam	540	321.51	218.49
8.	Alwar	861.41	441.1	420.31
9.	Coimbatore	580.57	385.76	194.81
10.	K.K. Nagar, Chennai	494.62	118.2	376.42
11.	Sanathanagar, Hyderabad	694.72	485.15	209.57
12.	Joka, Kolkata	634.88	301	333.88
TOTAL		9990.84	5345.5	4645.34

As defined by the Bill of Quantities (BOQ) of the project

*The Medical Education complex at Gulbarga includes buildings for Medical; Dental; and Nursing College

**Para-medical Institute at Gulbarga in the Medical Education complex

Migration of labourers

259. SHRI K.C. TYAGI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) what Government is doing in order to handle the issue of migration of labours in the country;

(b) the States which are witnessing highest immigration and emigration of labour; and

(c) what are the socio-economic and political factors responsible for labour migration in the respective States?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) For welfare of the migrant labourers, Government of India has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 which aims to

regulate their employment and conditions of service. The Act, *inter-alia*, provides for payment of journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing, etc. to these workers. As per Section 3 of the Act, the wages rates, equal pay for female, holidays, hours of work and other conditions of service of an inter-State migrant workmen shall be the same as those applicable to other workmen and migrant workmen shall in no case be paid less than the wages fixed under the Minimum Wages Act, 1948. The provisions of various labour laws like the Employees Compensation Act, 1923; the Payment of Wages Act, 1936; the Industrial Dispute Act, 1947; the Employees State Insurance Act, 1948; the Employee Provident Funds and Miscellaneous Provision Act, 1952 and Maternity Benefit Act, 1961 are also applicable to migrant workers. Whenever the violations of the provisions of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 come to the notice, the concerned authorities take appropriate action against the erring authorities. In addition to the above, the Government has also enacted the Unorganized Workers' Social Security Act, 2008 to provide for social security and welfare of unorganized workers including migrant workers. The Act has come into force w.e.f. 16th May, 2009. The Act provides for formulation of schemes by the Central Government for different sections of unorganized workers on matters relating to:

- (i) Life and disability cover;
- (ii) Health and maternity benefits;
- (iii) Old age protection; and
- (iv) Any other benefit as may be determined by the Central Government.

The Government has launched Rashtriya Swasthya Bima Yojana (RSBY) to provide health insurance coverage for certain categories of unorganized workers which include migrant workers also. The scheme provides for cashless health insurance cover upto ₹ 30,000 on family floater basis in any empanelled hospital throughout the country.

The Act also provides for formulation of schemes by the State Governments relating to provident fund, employment injury benefits, housing, educational schemes for children, skill upgradation, funeral assistance and old age home.

The Central Government and some of the States have signed MoUs to facilitate strengthening of inter-State coordination mechanism for smooth implementation of the activities in source and destinations areas of migrant workers. The project approach includes:

- (i) Social protection to brick kiln workers by converging Government schemes at source and destination States.

- (ii) Improving workplace facilities.
- (iii) Promoting collective bargaining by imparting rights based education to workers.
- (iv) Social dialogue for improving labour recruitment and working conditions, and
- (v) Focused approach towards elimination of child labor in brick kilns.

Ministry of Finance administers Swavalamban Pension Scheme and Aam Admi Bima Yojana for welfare of the workers in the unorganized sector and these are available to migrant workers also.

(b) Uttar Pradesh, Andhra Pradesh, Bihar, Kerala, Tamil Nadu, Rajasthan, Punjab, West Bengal, Karnataka, Maharashtra and Odisha have recorded higher rate of growth of emigration of labour during the last three financial years. No data is available relating to immigration of labourers.

(c) The Socio-economic factor responsible for migration of labour are landlessness, poverty, lack of job opportunities, fair wage employment and regional disparities.

Land on lease for mining of limestone in Gujarat

260. SHRI CHUNIBHAI KANJIBHAI GOHEL: Will the Minister of MINES be pleased to state:

(a) whether Central Government had given land on lease to various Industries of Gujarat for mining of limestone; and

(b) how much land has been received back after using for mining of limestone?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) and (b) The State Governments are the owners of the minerals located within their respective boundaries and grant mineral concessions under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and rules made thereunder. The Ministry of Mines does not allot any land on lease for grant of such mineral concessions, including mineral concessions for limestone in Gujarat.

Health survey of mine workers

261. SHRIMATI VANDANA CHAVAN: Will the Minister of MINES be pleased to state:

(a) whether Government has conducted a health survey of the mine workers in the country;

(b) how many mine workers are suffering from Silicosis, Tuberculosis and respiratory tract infections;

(c) how many mine workers have been diagnosed of Silicosis and how many deaths due to Silicosis have taken place during last three years; and

(d) the steps taken by Government to improve the working conditions and to protect the workers from Silicosis?

THE MINISTER OF STATE IN THE MINISTRY OF MINES AND STEEL (SHRI VISHNU DEO SAI): (a) No, Sir.

(b) and (c) Under section 25 of Mines Act, 1952; ‘Silicosis’ has been notified as a disease due to mining operation. ‘Tuberculosis’ and ‘Respiratory infections’ are not notified as diseases due to mining operation under the Mines Act, 1952.

As per the provision of section 25 of the Mines Act, 1952, management of mines reports to Directorate General of Mines Safety (DGMS) about the Silicosis affected cases. As reported, the number of workers affected by Silicosis during last three years and current year is as follows:

Year	2012	2013	2014	2015 (upto 15.02.2015)
Number of Silicosis cases reported	0	4	1	0

* No cases of death due to Silicosis have been reported during the period.

(d) The Government has taken the following steps to improve the working condition and to protect mineworkers from Silicosis:

- (i) adequate provisions for safety and health of persons employed in mines are made in the Mines Act, 1952; Mines Rules, 1955; Coal Mines Regulations, 1957; Metalliferous Mines Regulations, 1961 and Oil Mines Regulations, 1984;
- (ii) adequate provisions regarding precautions to be taken to control the airborne dust in mines including wet drilling, dust monitoring, provisions of dust mask, dust respirator, personal dust samplers, dust sampling and testing as well as appointment of dust in-charge in mines have been made in the Coal Mines Regulations, 1957 and Metalliferous Mines Regulations, 1961;
- (iii) the Occupational Health of workers employed in mines is monitored/checked by conducting medical examination of workers before the job placement and re-examination at every five years intervals in accordance with provisions of the Rule 29B of Mines Rules, 1955;

- (iv) the mines management is required to comply with provisions made in this regard, which are checked during the course of inspections by DGMS and take necessary measures to ensure compliance; and
- (v) identification of cases of Silicosis/pneumoconiosis requires special knowledge and expertise amongst the medical officers. Regular training courses and workshops are being organized at different centers in the country by the DGMS in which medical officers are being exposed to the latest techniques and tools on the subject.

Usage of vacant mines

†262. SHRI. RAMDAS ATHAWALE: Will the Minister of MINES be pleased to state:

- (a) whether any provision has been made for optional usage of mines lying vacant after mining;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government has formulated any action plan to level the vacant mines; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) to (d) Rule 23A of Mineral Conservation and Development Rules, 1988 (MCDR 1988) provides that every mine shall have a Final Mine Closure Plan. As per Rule 3(jj) of MCDR 1988, “final mine closure plan” means a plan for the purpose of decommissioning, reclamation and rehabilitation in the mine or part thereof after cessation of mining and mineral processing operations that has been prepared in the manner specified in the standard format and guidelines issued by the Indian Bureau of Mines (IBM).

Further, Rule 23C to Rule 23F of MCDR 1988 provides that the lessee has to submit a yearly report setting forth the extent of protective and rehabilitative work carried out as envisaged in the approved Mining Closure Plan, if there is any deviation, reasons thereof. A financial assurance has to be furnished by every lease holder commensurate with the area to be put to use for mining and allied activities. If the competent authority believes that the protective, reclamation and rehabilitation measures as envisaged in the approved mine closure document in respect of which the financial assurance was given has not been carried out in accordance with the mine closure plan, either fully or partially, the competent authority may forfeit the

†Original notice of the question was received in Hindi.

sum assured by adopting due procedure.

Rule 34 of MCDR 1988 provides that every holder of prospecting licence or mining lease shall undertake the phased restoration, reclamation and rehabilitation of lands affected by prospecting or mining operations and shall complete this work before the conclusion of such operations and the abandonment of prospect or mine.

Rule 29A of Mineral Concession Rules, 1960 provides that the lessee shall not determine the lease or part thereof unless a final mine closure plan duly approved by the competent authority is implemented to the effect that protective, reclamation and rehabilitation work in accordance with the approved mine closure plan or with such modifications as approved by the competent authority have been carried out by the lessee.

Registered/unregistered mines in the country

†263. SHRI ASHK ALI TAK: Will the Minister of MINES be pleased to state:

(a) whether it is a fact that there are several registered mines operating in the country and if so, the State-wise details thereof;

(b) whether it is also a fact that in addition to the registered mines there are other mines also which are operating in the country and if so, the State-wise details thereof; and

(c) whether Government proposes to take any action against mines operating illegally in the States and if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) and (b) As per provisions of rule 45 of Mineral Conservation and Development Rules (MCDR), 1988, Indian Bureau of Mines, a sub-ordinate office of the Ministry of Mines, registers mines of MCDR minerals in the country. State-wise details of registered and unregistered working mines in the country as on 31.01.2015 are given below:

Sl. No.	State	Registered working mining leases	Unregistered working mining leases
1	2	3	4
1.	Andhra Pradesh	900	59
2.	Assam	4	0

†Original notice of the question was received in Hindi.

1	2	3	4
3.	Bihar	8	0
4.	Chhattisgarh	150	0
5.	Goa	113	0
6.	Gujarat	557	0
7.	Haryana	2	0
8.	Himachal Pradesh	27	0
9.	Jammu and Kashmir	41	0
10.	Jharkhand	161	1
11.	Karnataka	196	0
12.	Kerala	58	0
13.	Madhya Pradesh	413	17
14.	Maharashtra	106	0
15.	Meghalaya	14	0
16.	Odisha	132	0
17.	Rajasthan	804	0
18.	Tamil Nadu	640	0
19.	Telangana	264	11
20.	Uttar Pradesh	25	0
21.	Uttarakhand	73	0
22.	West Bengal	22	0
GRAND TOTAL		4710	88

Source: Indian Bureau of Mines

(c) The 88 mining leases working without registration has been suspended by the Indian Bureau of Mines and recommended to the concerned State Government for termination.

Mines and Minerals Development and Regulation Ordinance

264. SHRI. RAJEEV CHANDRA SEKHAR: Will the Minister of MINES be pleased to state:

(a) whether the Ministry has received any memorandum from the Karnataka Government requesting it to consider consulting State Governments prior to implementing the new Mines and Minerals Development Regulation Ordinance; and

(b) if so, the details thereof and the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) No, Sir.

(b) The draft Mines and Minerals (Development and Regulation) (Amendment) Bill, 2014 seeking to amend the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 along with the Explanatory Note explaining the provisions of the proposed draft Bill was placed on the website of the Ministry on 17.11.2014 calling for comments/suggestions on the draft Bill.

Comments/suggestions were invited from the general public, Governments of States and Union Territories, Mining Industry, Stake Holders, Industry Associations, and other persons and entities concerned, on the draft Bill. Comments in this regard were received also from the Government of Karnataka.

The MMDR Act, 1957 was amended through the Mines and Minerals (Development and Regulation) Amendment Ordinance, 2015 on 12th January, 2015.

Prices of imported crude oil

265. SHRI P. RAJEEVE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the prices of imported crude oil in the country during the last three years; and

(b) the retail price of petrol, diesel and LPG in the same period?

THE MINISTER OF STATE OF THE THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) The details of revision in retail selling price (RSP) of major petroleum products at Delhi including price of crude oil (Indian Basket) since 1st April 2012 are given in the Statement (*See below*).

Statement

*Revision in retail selling price of major petroleum products at Delhi
including price of crude oil (Indian Basket) since 1.4.2012*

Date	Crude Oil	Petrol	Diesel	PDS	Domestic LPG	
	(Indian Basket)			SKO	Subsidized	Non-Subsidized
	(\$/bbl.)	(₹/litre)			(₹/14.2 Kg. Cyl.)	
1	2	3	4	5	6	7
01.04.2012	121.50	65.64	40.91	14.83	399.00	
24.05.2012	104.11	73.18				
03.06.2012	98.49	71.16				
18.06.2012	95.86	70.24	41.29			
29.06.2012	93.46	67.78				NA
24.07.2012	101.49	68.48				
01.08.2012	102.95	68.46	41.32			
14.09.2012	115.99		46.95			
18.09.2012	112.26					756.50
01.10.2012	110.23					883.50
03.10.2012	108.59			14.79		
07.10.2012	110.11				410.50	895.50
09.10.2012	110.69	67.90				
27.10.2012	107.33	68.19	47.15			
01.11.2012	107.53					922.50
02.11.2012	106.31					895.50
16.11.2012	107.91	67.24				
16.01.2013	107.92	67.56				
18.01.2013	108.92	67.26	47.65			942.00
28.01.2013	110.35			14.96		
16.02.2013	114.49	69.06	48.16			
01.03.2013	108.44					904.50

1	2	3	4	5	6	7
02.03.2013	107.10	70.74				
16.03.2013	106.44	68.34				
23.03.2013	104.78		48.67			
01.04.2013	107.18	68.31	48.63			901.50
02.04.2013	107.18	67.29				
16.04.2013	99.28	66.09	48.67			
01.05.2013	101.34	63.09				847.00
11.05.2013	101.37		49.69			
01.06.2013	99.34	63.99	50.25			802.00
16.06.2013	116.07	66.39				
29.06.2013	101.05	68.58				
01.07.2013	100.38		50.26			832.00
02.07.2013	100.87		50.84			
15.07.2013	105.80	70.44				
01.08.2013	105.51	71.28	51.40			875.00
01.09.2013	110.73	74.10	51.97			932.50
14.09.2013	110.68	76.06				
01.10.2013	105.60	72.40	52.54			1004.00
01.11.2013	106.77	71.02	53.10			954.50
01.12.2013	109.35		53.67			1017.50
11.12.2013	107.75				414.00	1021.00
21.12.2013	109.12	71.52	53.78			
01.01.2014	108.76					1241.00
05.01.2014	105.65	72.43	54.34			
01.02.2014	105.50		54.91			1134.00
01.03.2014	106.44	73.16	55.48			1080.50
01.04.2014	104.56	72.26	55.49			980.50

1	2	3	4	5	6	7
16.04.2014	106.52	71.41				
01.05.2014	105.84					928.50
13.05.2014	105.58		56.71			
01.06.2014	107.14		57.28			905.00
07.06.2014	106.43	71.51				
25.06.2014	110.86	71.56				
01.07.2014	109.75	73.60	57.84			922.50
01.08.2014	104.44	72.51	58.40			920.00
16.08.2014	100.53	70.33				
31.08.2014	100.97	68.51	58.97			
01.09.2014	101.29					901.00
01.10.2014	95.34	67.86				880.00
15.10.2014	83.85	66.65				
19.10.2014	85.06		55.60			
23.10.2014	83.61				417.00	883.50
01.11.2014	83.00	64.24	53.35	15.14*		865.00
01.12.2014	67.72	63.33	52.51			752.00
16.12.2014	57.76	61.33	50.51			
01.01.2015	53.53	61.33	50.51			708.50
17.01.2015	45.24	58.91	48.26			
01.02.2015	46.73					605.00
04.02.2015	54.97	56.49	46.01			
16.02.2015	59.05	57.31	46.62			
Current RSP		57.31	46.62	15.14*	417.00	605.00

*Since there is 'Nil' allocation of PDS Kerosene in Delhi currently, RSP of PDS Kerosene 1.11.2014 onwards is at Mumbai.

Note— 1. Prices of Petrol since 26.6.2010, Non Subsidized Domestic LPG since 13.9.2012 and Diesel since 19.10.2014 are as per IOCL.

2. In cases where price of Indian basket crude oil is not available for the date, the price for the previous working day has been given.

Under exploration of sedimentary oil basins

266. SHRI D. RAJA

SHRI M. P. ACHUTHAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that about two-third of sedimentary basins of oil remains under-explored;

(b) if so, whether it is a fact that the current falling cost of oil field services due to global fall in oil prices can be used to significantly step up exploration activity; and

(c) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE OF THE THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) India has 26 sedimentary basins and deep offshore areas upto Exclusive Economic Zone (EEZ) covering an area of 3.14 million square kilometres. As of now about 48% of the basinal area have been appraised.

A number of sedimentary basins have either no/or scanty data and require additional geo-scientific data coverage and analysis for proper understanding.

To address the issue, the Government is taking the following steps :

- (i) A project to reassess hydrocarbon resources in all sedimentary basins of India has been initiated.
- (ii) A project for appraisal of unappraised areas of all sedimentary basins of India has been initiated.
- (iii) A policy on non-exclusive multi-client speculative survey for assessment of unexplored sedimentary basins through Service Providers is being implemented.

Import of petroleum products

267. SHRI ARVIND KUMAR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the price of crude oil in international market at present is around ₹ 16 to 18/- per litre only;

(b) if so, the details thereof;

(c) if not, the product-wise and company-wise rate at which petroleum products have been imported during last three months till date; and

(d) the reasons for non-percolation of benefits of the cheaper crude oil in India to common people and exorbitantly higher rates of petrol and diesel in India in the era of decontrol of petroleum products?

THE MINISTER OF STATE OF THE THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) The current price of Indian Basket Crude oil on Free on Board (FOB) basis is given below:

\$/bbl.*	₹/\$*	₹/bbl.	₹/litre
55.15	61.99	3418.75	21.50

*average for February, 2015 (up to 16.2.2015)

(c) The details of import of crude oil and petroleum products by oil companies during October to December 2014 along with company wise details for the Public Sector Oil Marketing Companies (OMCs) are given in the Statement (*See* below).

(d) The Consumers of deregulated sensitive petroleum products *viz.* petrol and diesel have gained substantially due to reduction in the price of petrol and diesel. The Retail Selling Price of petrol which was ₹ 73.60 per litre at Delhi on 1st July 2014 is now ₹ 57.31 per litre. Similarly, the Retail Selling Price of diesel has been reduced from ₹ 58.97 per litre at Delhi on 31st August, 2014 to ₹ 46.62 per litre, at present.

Thus, while the price of petrol and diesel has been reduced by ₹ 16.29 per litre and ₹ 12.35 per litre respectively, the increase in Excise Duty on Petrol and Diesel is ₹ 7.98/litre and ₹ 6.70/litre, indicating that a major component of the benefit of reducing international crude oil prices has been passed on to the consumers.

Statement

Details of import of crude oil and petroleum products by oil companies during October to December, 2014

	October, 2014			November, 2014			December, 2014		
	Quantity TMT	Value		Quantity TMT	Value		Quantity TMT	Value	
		Million US\$	₹ crores		Million US\$	₹ crores		Million US\$	₹ crores
1	2	3	4	5	6	7	8	9	10
Crude oil	16193	10051	61808	15005	8219	50728	16566	7385	46163
Products									
LPG	721	564	3483	651	426	2656	818	498	3150
Ms/ Petrol	56	53	327	16	13	83	0	0	0
Naphtha/ Ngl	0	1	6	23	22	136	44	45	289
HSD/ Diesel	10	9	56	8	9	57	6	6	36
Lobs/ Lube Oil	179	190	1176	130	134	836	160	161	1027
Fuel Oil/Lshs	11	6	40	61	34	213	54	34	214
Bitumen	30	16	99	57	30	188	30	15	98
Others	474	132	820	629	236	1479	613	175	1117
TOTAL	1481	971	6007	1575	904	5648	1725	934	5931

Details of crude oil and petroleum products imports by OMC PSUs

Crude oil	4314	2696	16714	4119	2297	14244	4814	2095	13196
Products									
LPG	336	272	1684	374	254	1589	486	299	1901

1	2	3	4	5	6	7	8	9	10
Ms/Petrol	56	53	327	16	13	83			
Naphtha	0	1	6						
Others				0.2	0.3	2.1	0	0	3
TOTAL PRODUCTS	392	326	2017	390	268	1674	486	299	1904
BPCL									
Crude oil	1,500	992	6107	1307	754	4679	1159	529	3336
Products									
LPG	194	145	888	172	105	648	192	109	684
TOTAL PRODUCT	194	145	888	172	105	648	192	109	684
HPCL									
Crude oil	1048	617	3793	709	390	2396	828	368	2260
Products									
LPG	149	112	693	68	41	256	104	60	374
TOTAL PRODUCT	149	112	693	68	41	256	104	60	374

Crude oil values are on FOB Basis and Product values are on CFR basis.

TMT-Thousand Metric Tonne.

Note-Provisional data

Source-Oil companies/Petroleum Planning and Analysis Cell.

Price difference between ATF and petrol and diesel

268. SHRI ARVIND KUMAR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Aviation Turbine Fuel (ATF) is higher/superior quality fuel than petrol and diesel;

(b) if so, the details thereof;

(c) whether the price of ATF in India is cheaper than petrol and diesel even after the rate cut in February, 2014; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Petrol and diesel are primarily automotive fuels used in vehicles while Aviation Turbine Fuel (ATF) is used in aircraft turbines. The applications of automotive fuels and aircraft fuel are totally different and hence, comparison with respect to superiority of these fuels over one another cannot be made. The comparison, if any, can only be made for fuels having the same application and governed by the same specification.

(c) and (d) The basic selling price of ATF, petrol and diesel are governed by the prices of the respective product prevailing in the international oil market.

As on 01.02.2015, Retail Selling Price (RSP) of ATF is cheaper than petrol and diesel primarily due to higher excise duty levied by the Central Government on petrol and diesel in comparison to ATF.

Revamping gas allocation prioritization

269. KUMARI SELJA:

DR. PRADEEP KUMAR BALMUCHU:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Government has taken a decision to revamp the system of prioritization in the allocation of gas to States; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) No, Sir. Since domestic natural gas is a scarce commodity, Government has been following the policy of sectoral priority in allocation of domestic gas and presently there is no policy for allocation of domestic gas to individual States.

Plan to reduce LPG gas connections

270. DR. PRADEEP KUMAR BALMUCHU:

KUMARI SELJA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Oil Marketing Companies (OMCs) are planning to reduce the number of LPG connections in the country; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Public Sector Oil Marketing Companies (OMCs) have reported that they are not planning to reduce the number of LPG connections in the country except blocking those suspect duplicate domestic LPG connections which do not meet the Know Your Customer (KYC) norms.

Improving refineries of IOCL, BPCL and HPCL

271. SHRI VIJAY GOEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that there is scope for improvement of refineries of IOCL at Haldia and BPCL as well HPCL at Mumbai; and

(b) if so, the steps taken/proposed to be taken therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Indian refineries have adopted modern technologies for production of petroleum products and continuously upgrade the technologies in line with their requirements and international trends.

Indian Oil Corporation Limited, Bharat Petroleum Corporation Limited and Hindustan Petroleum Corporation Limited have recently undertaken a number of initiatives for upgradation and modernization of their refineries. Details of such initiatives/projects are given as under:

Name of the Company	Refinery	Project undertaken/proposed to be undertaken
Indian Oil Corporation Limited	Haldia	<ul style="list-style-type: none"> ● Distillate Yield Improvement Project to improve the distillate yield of refinery from 67.2 to 71.4% wt. and to increase in HS crude processing from 61.4% to 82.4% including heavy crude processing up to 29% wt.
Bharat Petroleum Corporation Limited	Mumbai	<ul style="list-style-type: none"> ● Replacement of Old Crude and Vacuum Distillation Units with an Integrated Crude/Vacuum Distillation Unit to enhance safety and mechanical integrity ● Conversion of existing Catalytic Reforming Unit (CRU) to an Isomerisation Unit to produce 100% Euro IV MS ● Setting up of a Diesel Hydro Treatment (DHT) Unit to produce 100% Euro IV Diesel
Hindustan Petroleum Corporation Limited	Mumbai	<ul style="list-style-type: none"> ● Propane De-asphalting Unit (PDA) revamp for increasing the capacity by 168 thousand metric tonne using ROSE Technology ● New Fluid Catalytic Cracking Unit (NFCCU) for processing of high Conradson Carbon Residue feed stock ● Diesel Hydro Treater (DHT) for the quality upgradation of raw HSD to BS-IV compliant HSD ● Diesel Hydro Desulphurisation (DHDS) Isotherming for HSD quality upgradation and capacity enhancement

Reduction in import bill of petroleum products

272. SHRI ANAND SHARMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the reduction in the import bill of petroleum products following steep fall of global crude prices;

(b) the details of the reduction in the retail prices of diesel and petrol since September, 2014;

(c) whether Government has raised the excise duty on petrol and diesel in the recent months; and

(d) if so, the details and the revenue earned from the increase in the excise duties?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The details of monthly import bill of crude oil and petroleum products in the current year (April–December, 2014) and previous year (April–December, 2013) are given in Statement-I (*See below*). It may be seen that the crude oil import bill during the period April–December, 2014 has reduced by ₹ 61,727 crore *vis-à-vis* April–December, 2013.

(b) The details of revisions in retail selling prices of petrol and diesel since September, 2014, at Delhi, as per IOCL are given in Statement-II (*See below*).

(c) and (d) The details of increase in the excise duty on Petrol and Diesel since 1st September 2014 are given in the Statement-III (*See below*). The Government is expected to generate additional revenue of ₹ 20,573 crore in the current financial year 2014-15 due to increase in Excise Duty on petrol and diesel.

Statement-I***Import bill 2014-15 (April–December, 2014) (Provisional)***

Month		Unit	Crude Oil	Products	Total Import
April, 2014	Quantity	TMT	16902	1515	18417
	Value	Million US\$	12744	1138	13882
		₹ crore	76660	6884	83543
May, 2014	Quantity	TMT	14905	1634	16540
	Value	Million US\$	11303	1166	12469
		₹ crore	67602	6958	74560

Month		Unit	Crude Oil	Products	Total Import
June, 2014	Quantity	TMT	16211	1618	17829
	Value	Million US\$	12437	1048	13486
		₹ crore	74461	6327	80788
July, 2014	Quantity	TMT	14222	1767	15989
	Value	Million US\$	10843	1254	12096
		₹ crore	65423	7638	73060
August, 2014	Quantity	TMT	15990	1751	17741
	Value	Million US\$	11658	1140	12798
		₹ crore	70827	6942	77769
September, 2014	Quantity	TMT	15989	1910	17900
	Value	Million US\$	11068	1100	12169
		₹ crore	67440	6864	74304
October, 2014	Quantity	TMT	16193	1481	17674
	Value	Million US\$	10051	971	11023
		₹ crore	61808	6006	67814
November, 2014	Quantity	TMT	15005	1558	16563
	Value	Million US\$	8219	888	9107
		₹ crore	50728	5544	56273
December, 2014	Quantity	TMT	16566	1711	18277
	Value	Million US\$	7385	933	8317
		₹ crore	46163	5923	52086
TOTAL (Provisional)	Quantity	TMT	141983	14946	156929
	Value	Million US\$	95709	9638	105347
		₹ crore	581111	59085	640196

TMT: Thousand Metric Tonne.

Source: Petroleum Planning and Analysis Cell.

Import bill 2013-14 (April–December, 2013) (Provisional)

Month		Unit	Crude Oil	Products	Total Import
April, 2013	Quantity	TMT	16408	1171	17579
	Value	Million US\$	12191	864	13055
		₹ crore	66460	4684	71144
May, 2013	Quantity	TMT	17181	1497	18678
	Value	Million US\$	12394	980	13374
		₹ crore	69339	5559	74898
June, 2013	Quantity	TMT	14310	1067	15376
	Value	Million US\$	10391	792	11183
		₹ crore	60223	4710	64933
July, 2013	Quantity	TMT	16353	1383	17736
	Value	Million US\$	12226	915	13141
		₹ crore	73726	5579	79305
August, 2013	Quantity	TMT	17573	1425	18998
	Value	Million US\$	13364	946	14310
		₹ crore	83818	6214	90031
September, 2013	Quantity	TMT	15082	1578	16660
	Value	Million US\$	11794	1074	12868
		₹ crore	74317	6844	81161
October, 2013	Quantity	TMT	15361	1577	16938
	Value	Million US\$	11888	1129	13017
		₹ crore	74211	7032	81243
November, 2013	Quantity	TMT	14614	1118	15732
	Value	Million US\$	11163	836	11998
		₹ crore	69316	5239	74555
December, 2013	Quantity	TMT	15822	1404	17226
	Value	Million US\$	12343	1300	13644
		₹ crore	76572	8081	84653
TOTAL (Provisional)	Quantity	TMT	142704	12219	154922
	Value	Million US\$	107754	8836	116590
		₹ crore	647981	53941	701923

TMT: Thousand Metric Tonne.

Source: Petroleum Planning and Analysis Cell

Statement-II

*Revisions in Retail Selling Price of petrol and diesel, at Delhi,
since September 2014*

Date	Petrol	Diesel	Reasons
	(₹/litre)		
01.09.2014	68.51	58.97	RSP as on 1.9.2014
01.10.2014	67.86		Reduction in price
15.10.2014	66.65		Reduction in price
19.10.2014		55.60	Reduction in price
01.11.2014	64.24	53.35	Reduction in price
01.12.2014	63.33	52.51	Reduction in prices
16.12.2014	61.33	50.51	Reduction in prices
17.01.2015	58.91	48.26	Reduction in prices
04.02.2015	56.49	46.01	Reduction in prices
16.02.2015	57.31	46.62	Increase in prices
Current RSP	57.31	46.62	RSP as on 16.2.2015

Source: Indian Oil Corporation Limited.

Statement-III

Revision in Excise Duty on petrol and diesel since September, 2014

(₹ per litre)

Date	Excise Duty on Petrol	Excise Duty on diesel
As on 1.09.14	9.48	3.56
12.11.14	11.02	5.11
3.12.14	13.34	6.14
2.01.15	15.40	8.20
17.01.15	17.46	10.26

Note: including education cess @ 3%.

Diversification of crude imports

273. SHRI ANAND SHARMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government is considering the diversification of crude imports to ensure the energy security of the country;

(b) the details of quantity of crude imports and value from the top five oil exporting countries to India; and

(c) whether Government proposes to establish facilities for strategic reserve of petroleum products to meet emergency situations?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Public Sector Oil Companies have made significant efforts to diversify their sources of crude oil over last few years.

(b) The details of top five countries exporting crude oil along with its value to India in 2014-15 (Apr.-Dec.) are given in the Statement (*See* below).

(c) There is no proposal before the Government to establish facilities for strategic reserve of petroleum products. However, the Government, through Indian Strategic Petroleum Reserves Limited (ISPRL), is setting up Strategic Oil Reserves for storing crude oil, with storage capacity of 5.33 Million Metric Tonnes (MMT) at three locations *viz.* Visakhapatnam (storage capacity: 1.33 MMT), Mangalore (storage capacity: 1.5 MMT) and Padur (storage capacity: 2.5 MMT) to enhance the energy security of the country.

Statement

Country-wise crude imports during 2014-15 (Apr.-Dec.) (P)

(Million Metric Tonnes)

Sl. No.	Country	2014-15 (Apr-Dec) (P)	Sector wise Break Up				Total
			PSU/JV		**Private		
			Quantity in MMT	Million US\$	₹ Crore	Quantity in MMT	
1	Saudi Arabia	25.87	16.42	9,996	60,726	9.46	25.87
2	Venezuela	17.58	-	-	-	17.58	17.58
3	Iraq	17.52	15.43	9,086	55,538	2.08	17.52
4	Nigeria	14.43	11.86	8,668	52,629	2.57	14.43
5	Kuwait	12.96	11.97	7,799	47,389	0.99	12.96
	TOTAL	88.37	55.69	35,549	2,16,282	32.68	88.37

P: Provisional

** Country-wise cost break-up details not provided by RIL

Source: Oil Companies and compiled by PPAC

Achievements of OVL in its operations abroad

274. SHRI TARUN VIJAY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) what are the achievements of ONGC Videsh Limited (OVL) in its operations abroad; and

(b) the details regarding ONGC Videsh operations in South China Sea and the result of its presence with details of any hurdles by any other foreign country, if any, in discharging its duties?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) ONGC Videsh Limited (OVL) has stake in 36 oil and gas projects in 17 countries. Currently, it produces oil and gas from 13 Assets, in 4 Assets hydrocarbons have been discovered and are at various stages of development, 17 Assets are at various stages of Exploration and there are two pipelines Assets.

The performance of OVL during the last three years is as under:—

	(₹ in million)		
Particulars	FY'12	FY'13	FY'14
Turnover (Net Revenue)	223,473	175,578	217,772
Profit before tax	51,166	66,826	69,888
Profit after tax	27,212	39,291	44,453

OVL's cumulative investment up to 31st March, 2014 was USD 22.60 billion of which 60% has been financed through internal accruals.

(b) OVL acquired two offshore exploration Blocks 127 and 128, in Vietnam offshore as Operator with 100% Participating Interest under Production Sharing Contracts (PSCs) with effect from 16th June 2006. Subsequently, OVL has surrendered Block 127, after fulfillment of PSC obligations and Government of Vietnam approved the block relinquishment on 25th March 2011. OVL continues to hold Block 128. The exploration period for the same has been extended up to 15th June, 2015.

Further, no hurdle is being faced by OVL by in its Vietnam operations.

Ban on allotment of new gas connections

†275. SHRI MAHENDRA SINGH MAHRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the allotment of new gas connections has been banned at present;
- (b) if so, whether Government would lift the ban from the allotment of new gas connections for those States wherein the quota of kerosene has been reduced; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) No, Sir.

- (b) and (c) Do not arise in view of (a) above.

Minimizing cases of arbitration

276. SHRI AVINASH RAI KHANNA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Directorate General of Hydrocarbons (DGH) has approached Government for dealing with disputes with explorer to minimize incidence of arbitration cases;
- (b) if so, the details of views expressed by DGH in this regard;
- (c) the present details of cases of disputes with explorers pending with arbitrators; and
- (d) the steps taken by Government to resolve such cases in a time-bound period?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Yes, DGH has submitted suggestion for improving the dispute resolution mechanism such as—encouraging Conciliation proceedings; examination by Multi Disciplinary Team and Executive Committee of DGH on potential litigations; timely appointment of arbitrators by the Government; appointing arbitrators having domain expertise; delegating powers to DGH to create its own panel of law firms/advocates; delegation of powers for fee approval to the Executive Committee of DGH; vetting of the proposals by Advisory Committee for referring the matters to Sole Expert/Conciliation.

- (c) The details of cases of disputes with explorers pending with arbitrators are as under;

†Original notice of the question was received in Hindi.

Sl. No.	Particulars
1.	Reliance Industries Limited, British Gas Exploration Pvt. Ltd vs. UOI
2.	Reliance Industries Ltd. vs. UOI (Four Blocks KG-OSN-97/3, KG-OSN-97/4, MB-OSN-97/1, GK-OSN-97/1)
3.	Reliance Industries Limited vs. UOI KG-DWN-98/3
4.	Reliance Industries Limited vs. UOI (KG-DWN-98/3 pricing guidelines issue)
5.	Videocon Industries Limited vs. UOI
6.	Assam Company India Limited vs. UOI
7.	Hindustan Oil and Exploration Company vs. GOI
8.	NIKO Resources vs. UOI
9.	Cairn Energy vs. GOI – Ravva PSC

(d) Prompt actions are being taken in all the cases by Government for early resolution as per the provision of the PSC. The Government has recently come out with a Policy Framework for Relaxation, Extensions and Clarifications at the Development and Production Stage under the PSC Regime for Early Monetization of Hydrocarbons Discoveries, through which many issues pertaining to different blocks have been resolved.

Policy for opening petrol pumps

†277. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of policy for opening petrol pumps in the country;
- (b) whether oil companies of the country are following this policy; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) Oil Marketing Companies (OMCs) have informed that the new detailed guidelines for selection of Retail Outlet Dealerships framed by them on the basis of broad guidelines issued by Ministry of Petroleum and Natural Gas have come into effect from 21.05.2014. Dealer Selection Guidelines are followed by all three Public Sector Oil Marketing Companies (*viz.* IOCL, BPCL & HPCL) for opening of new Retail Outlets in rural as well as urban areas. The Common Salient Features of the New Dealership Selection Guidelines are given in the Statement (*See below*).

†Original notice of the question was received in Hindi.

Statement*Common salient features of the new Dealership Selection Guidelines*

There is neither marks-based evaluation system nor interview process for selection. The selection is carried out by a transparent system of draw of lots/bidding. Individuals and Non- Individuals can apply. All applicants meeting the eligibility criteria qualify for the draw/bidding. As per the eligibility criteria an applicant has to meet the minimum requirements on availability of suitable land at the advertised location, Finance, Age and Educational Qualification. However, for Corpus fund locations, Finance is not an eligibility criterion. All categories of applicants are required to have suitable piece of land in the advertised location/area either by way of ownership/long term lease.

Adhering to the broad reservation principles under the constitutional scheme and in line with Supreme Court pronouncements, 27% reservation for OBC category has been introduced for the first time. Reservation for SC/ST is 22.5% and the remaining 50.5% is for Open category. Sub categories of reservation among the Main categories *i.e.* SC/ST, OBC and Open categories have been introduced to take care of reservation for Defence personnel, Para Military personnel/Central/State Government and Central/State PSU employees, Physically Handicapped personnel, Outstanding Sports Persons and Freedom Fighters. Able bodied Ex servicemen are also made eligible under reservation for Defence personnel to enlarge the scope for Defence category.

Reservation for various categories in all the States except Arunachal Pradesh, Meghalaya, Nagaland and Mizoram are as under:—

Category	SC/ST	OBC	Open	Total
Combined Category 1 (CC1)	2%	2%	4%	8%
Comprising of:—				
(i) Defence Personnel and				
(ii) Para Military Personnel/Central/State Government and Central/State PSU employees				
Combined Category 2 (CC2)	1%	1%	2%	4%
Comprising of:—				
(i) Physically Handicapped Persons (PH)				
(ii) Outstanding Sports Persons (OSP)				
(iii) Freedom Fighters (FF)				
SC/ST	19.50%			19.50%
OBC		24%		24%
Open			44.50%	44.50%
TOTAL	22.50%	27%	50.50%	100%

Reservations in States of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram would continue to be as under as approved by MOP and NG earlier:—

State	Percentage of Regular and Rural RO Dealerships to be awarded to ST category	Balance % to be awarded to 'Open' category
Arunachal Pradesh	70	30
Meghalaya	80	20
Nagaland	80	20
Mizoram	90	10

All applicants meeting the eligibility criteria qualify for the draw/bidding. All categories of applicants are required to have suitable piece of land in the advertised location/area either by way of ownership/long term lease.

In order to take care of the fractions in reservation %, “200” point roster for each State will be implemented instead of “100” point roster under the earlier dealership selection guidelines.

The locations would be allotted to the roster numbers based on system of draw of lots in order to avoid subjectivity and complaints from any particular category of applicants.

In case of individual applicants, spouse will be made a partner up to a share of maximum 50% unless the spouse is already gainfully employed and/or do not wish to be made a partner in order not to dilute the financial and social status of women.

Draw of Lots/Bidding process

In the Draw of Lots/Bidding process, priority will be given to applicants with regard to ownership of land as mentioned below:

Group 1: Applicants having suitable piece of land in the advertised location/area either by way of ownership/long term lease including in all reserved categories.

Group 2: Applicants having Firm offer of purchase or long term lease for a piece of suitable land including in all reserved categories.

Draw of lots/Opening of Bids will be held first amongst the eligible applicants with land falling in Group 1.

Draw of lots amongst eligible applicants of Group 2 will be held only if there is no applicant in Group 1 or applicants in Group 1 have been disqualified or withdrawn.

The entire proceedings of the draw/bidding will be videographed in one shot.

The result of the draw will be displayed on the notice board of the venue immediately and at company office. It will also be hosted on the website of the company.

All of the above are common for allotment of Regular and Rural category of ROs.

The Parameters which are different for Regular and Rural category of ROs are as under:

Parameter	Applicability	Regular RO	Rural RO
Non-Refundable Application Fee	All	₹ 1000/- (SC/ST - ₹ 500/-)	₹ 100/- (SC/ST - ₹ 50/-)
Advertised location	All	In any class of market <i>i.e.</i> Urban/ Highway	Except on NH / SH
Non-refundable Minimum Bid Amount	A-Site RO (except SC/ST category locations under CFS)	₹ 30.0 lacs [Initial Down Payment (IDP) - 1.5 Lacs]	₹ 10.0 lacs [Initial Down Payment (IDP) - 0.5 Lacs]
Non-Refundable Fixed Fee	B-Site RO	₹ 15.0 lacs	₹ 5.0 lacs
Refundable Security Deposit	All	₹ 5.0 lacs	0.5 lacs
Nationality / Residency criteria	All	Should be Indian Citizen and Resident of India as per Income tax rules.	Should be Indian Citizen and Resident of India as per Income tax rules. For Rural ROs the applicant has to be residing in the district of the advertised location.
Educational Qualifications	All	Graduate for regular ROs except for CC1 and CC2 categories. For CC1 category (<i>i.e.</i> Defence, Para Military, Central/ State Government, Central/ State PSU employees) and CC2 category (<i>i.e.</i> Physically handicapped, Freedom fighters, Outstanding Sport spersons), the eligibility is 10+2.	10+2 for rural ROs except for CC1 and CC2 categories. For CC1 category (<i>i.e.</i> Defence, Para Military, Central/ State Government, Central/State PSU employees) and CC2 category (<i>i.e.</i> Physically handicapped, Freedom fighters, Outstanding Sports persons), the eligibility is 10th Pass.

Long term strategy to meet shortage of petroleum products

†278. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has made any long-term strategy and referential plan/policy to meet the huge shortage of petroleum products including natural gas by the year 2050;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the steps taken by Government to reduce the dependence on the imported fossil fuel and to increase the production of alternative products like shale oil, natural gas etc.?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) The Government is aware of the expected shortage of petroleum products in the country and has taken a number of steps to enhance availability in consultation with experts. The following important steps, amongst others, have been taken by the Government to enhance domestic production and reduce dependence on imported fossil fuels:

- New pricing guidelines for domestically produced natural gas approved to incentivize exploration and production of natural gas in the country.
- Project for re-assessment of hydrocarbon resources in all sedimentary basins of India taken up.
- Appraisal of unappraised areas of all sedimentary basins of India taken up.
- Policy on non-exclusive multi-client speculative survey for assessment of unexplored sedimentary basins adopted.
- Improved Oil Recovery (IOR)/Enhanced Oil Recovery (EOR) implemented by Exploration and Production (E&P) companies for enhancing oil recovery from fields.
- Policy for exploration and production of CBM and also shale oil and gas are being implemented.
- Policy framework for early monetisation of hydrocarbon discoveries under PSC regime approved.
- Policy for exploration in Mining Lease Areas approved.
- Conservation measures to curtail waste of scarce energy adopted.
- New and renewable energy applications being promoted.

†Original notice of the question was received in Hindi.

Steps to increase storage capacity for oil

279. SHRI SANJAY RAUT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Government is considering to set up more underground tanks for increasing storage capacity of oil to ensure supply of oil in emergency situations as well as for taking the benefit of declining global oil prices;

(b) if so, the details of current capacity and how much storage capacity will be built in the next three years; and

(c) how much investments are required for increasing the storage capacity in the country and Government's response thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) The Government, through Indian Strategic Petroleum Reserves Limited (ISPRL), is setting up Strategic Crude Oil Reserves with storage capacity of 5.33 Million Metric Tonnes (MMT) at three locations *viz.* Visakhapatnam (storage capacity: 1.33 MMT), Mangalore (storage capacity: 1.5 MMT) and Padur (storage capacity: 2.5 MMT) to enhance the energy security of the country. Besides, in order to further increase the Strategic Crude Oil storage capacity, ISPRL through Engineers India Limited, has prepared a detailed feasibility study for construction of additional 12.5 MMT of strategic crude oil storages in Phase-II.

(c) The capital cost for construction of 12.5 MMT of strategic crude oil storage in Phase-II is approx. ₹ 13216 crore based on March, 2013 prices. The cost of filling 12.5 MMT of crude oil based on the current price of crude oil (\$ 55.19) per bbl and the current exchange rate (₹ 62.43/\$) is ₹ 31570 crore. Thus the total investment required for increasing the storage in the country by 12.5 MMT in Phase-II is around ₹ 44786 crore.

Strategic storage of crude oil

280. SHRI C.M. RAMESH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that crude oil imports have been steadily increasing;

(b) if so, the details thereof;

(c) whether Government has formulated any long term purchase policy and strategic storage of crude oil in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) No, Sir.

(b) The details of crude oil imports since 2009-10 are given below:—

Year	Import of crude oil (in Million Metric Tonnes)
2009-10	159.20
2010-11	163.59
2011-12	171.73
2012-13	184.80
2013-14	189.24
2014-15 (Apr.-Dec.) (P)	141.98

(c) and (d) The Oil Public Sector Undertakings are following the extant policy guidelines with regard to import of crude oil issued by Ministry of Petroleum and Natural Gas on 21st May, 2001. The Government, through Indian Strategic Petroleum Reserves Limited (ISPRL), is setting up Strategic Crude Oil Reserves with storage capacity of 5.33 Million Metric Tonnes (MMT) at three locations viz. Visakhapatnam (storage capacity: 1.33 MMT), Mangalore (storage capacity: 1.5 MMT) and Padur (storage capacity: 2.5 MMT) to enhance the energy security of the country.

Recommendations submitted by PNGRB on marketing margin

281.SHRI MANSUKH L. MANDAVIYA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to answer to unstarred question 553 given in the Rajya Sabha on the 27th November, 2012 and state:

(a) when did the Petroleum and Natural Gas Regulatory Board (PNGRB) submit its recommendations to the Ministry;

(b) the details of the recommendations and the action taken by the Ministry thereon;

(c) whether the Ministry has responded back to the Department of Fertilizers, if so, the details thereof and if not, the reasons therefor; and

(d) by when the issue would be resolved so as to protect the interests of the consumers in the country?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Petroleum and Natural

Gas Regulatory Board (PNGRB) has submitted its recommendations to Ministry of Petroleum and Natural Gas (MoP&NG) on 20.01.2015.

(b) to (d) PNGRB has recommended a range of ₹ 150-200 per 1000/SCM as a marketing margin for domestic gas being supplied to fertilizer and LPG plants. The recommendations of PNGRB are under examination in MoP&NG. After a decision is taken in the matter, the same will be intimated to the Department of Fertilizers.

Revival of strategic storage project

282. SHRIMATI WANSUK SYIEM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether taking advantage of the slump in crude prices, India has revived its dormant strategic storage project aimed at creating a 100 day buffer reserve of crude;

(b) whether the Centre has cleared a mammoth budgetary support of around ₹ 5,000 crore to help Indian Strategic Petroleum Reserves Limited (ISPRL) build its storage facilities at Vizag, Mangalore and Padur; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The Government, through Indian Strategic Petroleum Reserves Limited (ISPRL), is setting up Strategic Crude Oil Reserves with storage capacity of 5.33 Million Metric Tonnes (MMT) at three locations viz. Visakhapatnam (storage capacity: 1.33 MMT), Mangalore (storage capacity: 1.5 MMT) and Padur (storage capacity: 2.5 MMT) to enhance the energy security of the country. Besides, in order to further increase the Strategic Crude Oil storage capacity, ISPRL through Engineers India Limited, has prepared a detailed feasibility study for construction of additional 12.5 MMT of strategic crude oil storages in Phase-II.

(b) and (c) The Expenditure Finance Committee, in its meeting held on 20.1.2015, has recommended an amount of ₹ 2500 crore for filling the crude in Visakhapatnam cavern against the 12th Plan outlay of ₹ 4948 crore under Gross Budgetary Support Scheme of Ministry of Petroleum and Natural Gas for Indian Strategic Storage Programme for storage of crude oil by ISPRL. ₹ 2448 crore has been approved to be used for filling strategic part of caverns being constructed at Mangalore and Padur.

Increase in arbitration cases of oilfield disputes

283. SHRI RAVI PRAKASH VERMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is an increase of arbitration cases of oilfield disputes against Government;

(b) if so, the details thereof;

(c) whether Directorate General of Hydrocarbons (DGH) has suggested a fresh approach for dealing with disputes with explorers to minimize incidence of arbitration cases against Government;

(d) if so, the details of suggestion made by the DGH; and

(e) the steps taken by the Central Government to ensure that approach by DGH does not indicate any dilution in Government rights or revenue?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Government of India has entered into 310 Production Sharing Contracts (PSCs) so far in Pre-NELP field and exploration bidding rounds and NELP exploration bidding rounds out of which 150 contracts are presently operative. 21 arbitration cases have been initiated with regards to the contracts in the last 15 years, *i.e.* 5 cases during the period 2001-2005, 6 cases in 2006-2010 and 10 cases in 2011-2015.

(c) and (d) Yes, DGH has submitted suggestion for improving the dispute resolution mechanism such as – encouraging Conciliation proceedings; examination by Multi Disciplinary Team and Executive Committee of DGH on potential litigations; timely appointment of arbitrators by the Government; appointing arbitrators having domain expertise; delegating powers to DGH to create its own panel of law firms/ advocates; delegation of powers for fee approval to the Executive Committee of DGH; vetting of the proposals by Advisory Committee for referring the matters to Sole Expert/Conciliation etc.

(e) The said proposals of DGH shall be approved, if they are in conformity with the views of Ministry of Law and Justice as well as in conformity with the provisions of PSCs.

Benefits given to consumers due to fall in prices of crude oil

284. SHRI BALWINDER SINGH BHUNDER: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the prices of crude oil have come down heavily in the last ten months;

(b) if so, the details thereof and the number of times the prices of petrol and diesel were reduced by Government;

(c) whether on all the occasions of reduction in the prices of petrol and diesel the benefit has been passed on the consumers; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) The details of price of Indian basket crude oil since April, 2014 and the details of reduction in Retail Selling Price (RSP) of petrol and diesel in Delhi during the corresponding period are given in the Statement I and II (*See below*) respectively.

(c) and (d) The prices of petrol and diesel have been made market determined effective 26th June, 2010 and 19th October, 2014 respectively. Since then, the Public Sector Oil Marketing Companies (OMCs) take appropriate decision on price of these products in line with changes in the prices in international market and other conditions. Accordingly, the OMCs have carried out revisions in price of these products as given in the Statement-II above. Further, there have been 4 instances during the last 10 months when the Government has increased excise duty on petrol and diesel. However, the increase in excise duty was not passed on to the consumers by the Public Sector OMCs in the form of increase in Retail Selling Price. The details in this regard are given in the Statement-III (*See below*).

Statement-I

Month-wise average price of Indian Basket Crude Oil since April, 2014

Month	\$/bbl
Apr.-14	105.56
May-14	106.85
Jun.-14	109.05
Jul.-14	106.30
Aug.-14	101.89
Sep.-14	96.96
Oct.-14	86.83
Nov.-14	77.58
Dec.-14	61.21
Jan.-15	46.59
Feb.-15*	55.15

*up to 16.2.2015

Statement-II*Reduction in RSP of petrol and diesel due to reduction in Basic Price in Delhi*

Date	Petrol (₹/Ltr.)			Diesel (₹/Ltr.)		
	Pre Pevision RSP	Reduction	Revised RSP	Pre Revision RSP	Reduction	Revised RSP
RSP as on 1.4.2014			72.26			-
16.04.2014	72.26	(0.85)	71.41	-	-	-
01.08.2014	73.60	(1.09)	72.51	-	-	-
16.08.2014	72.51	(2.18)	70.33	-	-	-
01.09.2014	70.33	(1.82)	68.51	-	-	58.97
01.10.2014	68.51	(0.65)	67.86	-	-	-
16.10.2014	67.86	(1.21)	66.65	-	-	-
19.10.2014	-	-	-	58.97	(3.37)	55.60
01.11.2014	66.65	(2.41)	64.24	55.60	(2.24)	53.35
01.12.2014	64.24	(0.91)	63.33	53.35	(0.84)	52.51
16.12.2014	63.33	(2.00)	61.33	52.51	(2.00)	50.51
16.01.2015	61.33	(2.42)	58.91	50.51	(2.25)	48.26
04.02.2015	58.91	(2.42)	56.49	48.26	(2.25)	46.01
Current RSP			57.31			46.62
No. of reduction since 1.4.2014			11 Nos.			6 Nos.

Price of petrol and diesel (eff. 19.10.2014) as per IOCL.

Statement-III*Revision in Excise Duty on petrol and diesel since April, 2014*

(₹/Litre)		
Date	Excise Duty on Petrol	Excise Duty on Diesel
As on 1.04.14	9.48	3.56
12.11.14	11.02	5.11
3.12.14	13.34	6.14
2.01.15	15.40	8.20
17.01.15	17.46	10.26

Note: including education cess @ 3%.

Denial of entry of equipments of OIL in East Godavari District

285. SHRI BALWINDER SINGH BHUNDER: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Oil India Ltd. (OIL) is being denied carrying of its equipments on the bridge on Vruddha Gouthami by villagers in East Godavari District;

(b) whether as a result of this denial, exploration activities of OIL have been hit in last few years;

(c) if so, the details thereof along with loss suffered by OIL in the process; and

(d) what efforts have been made to resolve this issue?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Yes, Sir.

(c) This is delaying the drilling of one well in the Riverine Island. Drilling site has been made ready for movement of rig and drilling materials since 29.12.2014. An idle High Pressure High Temperature rig will have an additional cost connotation of around US\$ 47,500/- per day for Oil India Ltd.

(d) Oil India Ltd. is actively pursuing the matter with the district and State Administration. Ministry of Petroleum and Natural Gas has also requested Chief Secretary, Government of Andhra Pradesh on 18.02.2015 to intervene in this matter so that the work can start without any further delay.

Supply of piped domestic gas in Bihar

†286. DR. ANIL KUMAR SAHANI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government is contemplating to supply the domestic gas through pipeline in Bihar;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) Piped Natural Gas (PNG) forms part of the City or Local Natural Gas Distribution (CGD) network. Petroleum and Natural Gas Regulatory Board (PNGRB), has been established under

†Original notice of the question was received in Hindi.

PNGRB Act, 2006. PNGRB grants authorization for City and Local Area Natural Gas Distribution Networks (PNG is a part of CGD network) in accordance with the provisions of the said Act and the PNGRB (authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Network) Regulation, 2008.

PNGRB has identified 8 Districts/Geographical Areas (GAs) in Bihar viz. Barh Bihar, Begusarai, Gaya, Gopal Ganj, Patna, Saran, Siwan and West Champaran for inclusion in the future bidding rounds for grant of authorization to develop CGD networks, depending on the natural gas pipeline connectivity/natural gas availability. Natural gas pipeline connectivity/gas availability for Bihar is envisaged through the Central Government authorized GAIL's Jagdishpur-Haldia Pipeline (JHPL).

Import of crude oil by OMCs

287. SHRI DHIRAJ PRASAD SAHU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of crude oil prices in the international market imported by various Oil Marketing Companies (OMCs) during the last two years and the current year along with its landed cost;

(b) the product-wise details of prices of petroleum products including petrol, diesel, kerosene, ATF and LPG and the production costs, taxes levied and subsidies provided during the said period; and

(c) whether the global crude oil prices such as Brent/Nymex crude oil are linked to petroleum products prices in the country?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The average prices of Indian crude oil (basket) during 2012-13, 2013-14 and 2014-15 (upto 17.02.2015) are given below:

Year	2012-13	2013-14	2014-15 (up to 17.02.2015)
Indian Basket crude oil (\$/bbl)	107.97	105.52	87.79

The details of crude oil imported by the Public Sector Oil Marketing Companies (OMCs) along with landed cost during 2012-13, 2013-14 and 2014-15 (April to December, 2014) are given in the Statement-I (*See* below).

(b) The details of retail selling price (RSP) of major petroleum products at Delhi, since 1st April, 2012 are given in the Statement-II (*See* below).

Refining of crude oil is a process industry, where crude oil constitutes around 90% of the total cost. Crude oil is processed through several processing units. Each of these units produces intermediate products streams, which require further reprocessing and blending. It is difficult to apportion the total cost amongst individual refined products, hence product-wise costs are not identified separately. The detailed price build-up showing price excluding taxes, taxes levied by the Central and State Governments and subsidy/under-recovery on diesel, PDS kerosene and domestic LPG, at Delhi at beginning of last two years and the current year are given in the Statement-III (*See below*).

(c) The Retail Selling Prices of the products are linked to the prices of the respective products prevailing in the international oil market and are not directly linked to the prices of crude oil in the international market.

Statement-I

Details of crude oil imports (FOB Value) by Oil Marketing Companies during 2012-13 to 2014-15 (Apr.-Dec.) (Provisional)

	IOCL			BPCL			HPCL		
	Quantity	Value		Quantity	Value		Quantity	Value	
	TMT	Million US\$	₹ crore	TMT	Million US\$	₹ crore	TMT	Million US\$	₹ crore
2012-13	50775	40327	220363	18531	15218	82956	12015	9726	53166
2013-14	51398	39864	242415	16938	13712	83301	12032	9475	57359
Apr.-Dec. 2014 (Provisional)	39555	27109	165187	13284	9757	59102	8489	5876	35683

TMT: Thousand Metric Tonne.

Source: Petroleum Planning and Analysis Cell.

Statement-II

RSP of petroleum products since 1.4.2012 at Delhi

Date	Petrol	Diesel	PDS Kerosene	Domestic LPG		ATF
				Subsidized	Non- Subsidized	
				(₹/14.2 kg cyl.)		₹/kl
1	2	3	4	5	6	7
01.04.2012	65.64	40.91	14.83	399.00	NA	67800.30
16.04.2012						67631.45
01.05.2012						67319.71

1	2	3	4	5	6	7
16.05.2012						67046.95
24.05.2012	73.18					
01.06.2012						65670.14
03.06.2012	71.16					
16.06.2012						62109.95
18.06.2012	70.24	41.29				
29.06.2012	67.78					
01.07.2012					NA	61169.08
16.07.2012						62208.18
24.07.2012	68.48					
01.08.2012	68.46	41.32				65005.59
16.08.2012						67135.76
01.09.2012						72281.92
14.09.2012		46.95				
16.09.2012						73710.69
18.09.2012					756.50	
01.10.2012					883.50	70515.97
03.10.2012			14.79			
07.10.2012				410.50	895.50	
09.10.2012	67.90					
16.10.2012						68398.79
27.10.2012	68.19	47.15				
01.11.2012					922.50	68397.52
02.11.2012					895.50	
16.11.2012	67.24					
01.12.2012						67709.12
01.01.2013						66236.19
16.01.2013	67.56					
18.01.2013	67.26	47.65			942.00	
28.01.2013			14.96			

1	2	3	4	5	6	7
01.02.2013						67561.04
16.02.2013	69.06	48.16				
01.03.2013					904.50	70080.87
02.03.2013	70.74					
16.03.2013	68.34					
23.03.2013		48.67				
01.04.2013	68.31	48.63			901.50	66195.89
02.04.2013	67.29					
16.04.2013	66.09	48.67				
01.05.2013	63.09				847.00	
11.05.2013		49.69				
01.06.2013	63.99	50.25			802.00	62416.15
16.06.2013	66.39					
29.06.2013	68.58					
01.07.2013		50.26			832.00	66033.75
02.07.2013		50.84				
15.07.2013	70.44					
01.08.2013	71.28	51.40			875.00	70203.15
01.09.2013	74.10	51.97			932.50	75031.09
14.09.2013	76.06					
01.10.2013	72.40	52.54			1004.00	77089.42
01.11.2013	71.02	53.10			954.50	73607.26
01.12.2013		53.67			1017.50	74204.74
11.12.2013				414.00	1021.00	
21.12.2013	71.52	53.78				
01.01.2014					1241.00	76241.33
05.01.2014	72.43	54.34				
01.02.2014		54.91			1134.00	74072.20
01.03.2014	73.16	55.48			1080.50	74825.55
01.04.2014	72.26	55.49			980.50	71800.21

1	2	3	4	5	6	7
16.04.2014	71.41					
01.05.2014					928.50	71033.87
13.05.2014		56.71				
01.06.2014		57.28			905.00	69747.98
07.06.2014	71.51					
25.06.2014	71.56					
01.07.2014	73.60	57.84			922.50	70161.26
01.08.2014	72.51	58.40			920.00	70004.87
16.08.2014	70.33					
31.08.2014	68.51	58.97				
01.09.2014					901.00	69603.25
01.10.2014	67.86				880.00	67525.63
15.10.2014	66.65					
19.10.2014		55.60				
23.10.2014				417.00	883.50	
01.11.2014	64.24	53.35	15.14*		865.00	62537.93
01.12.2014	63.33	52.51			752.00	59943.00
16.12.2014	61.33	50.51				
01.01.2015	61.33	50.51			708.50	52423.00
17.01.2015	58.91	48.26				
01.02.2015					605.00	46513.03
04.02.2015	56.49	46.01				
16.02.2015	57.31	46.62				
CURRENT RSP	57.31	46.62	15.14*	417.00	605.00	46513.03

Note: Price of Petrol since 26.6.2010, Non-subsidized domestic LPG since 18.9.2012 and diesel since 19.10.2014 are as per IOCL.

NA: The prices of non-subsidized 14.2 kg domestic LPG cylinders notified on 18.9.2012.

*Since there is 'Nil' allocation of PDS kerosene in Delhi currently, RSP of PDS kerosene 1.11.2014 onwards is at Mumbai.

Statement-III

	(in ₹/litre)		
	1.4.2012	2.4.2013	1.4.2014
Price Buildup of diesel, at Delhi			
Total Price before Government Levies	46.94	43.99	49.29
Less: Under Recovery incurred by OMCs	14.36	6.52	5.93
Price component realized	32.58	37.47	43.36
Custom Duty	0.90	0.86	0.97
Excise Duty including Education Cess @ 3%	2.06	3.56	3.56
VAT (Including VAT on dealer commission)	4.46	5.65	6.41
Dealer Commission	0.91	1.09	1.19
RSP per litre	40.91	48.63	55.49
Price Buildup of PDS kerosene, at Delhi			
Total Price before Government Levies	44.84	44.27	48.21
Less : Government Subsidy	0.82	0.82	0.82
Less : Under Recovery incurred by OMCs	31.03	30.49	34.43
Price Component Realized	12.99	12.96	12.96
Custom Duty	0.00	0.00	0.00
Excise Duty including Education Cess @ 3%	0.00	0.00	0.00
VAT (Including VAT on wholesaler and retailer commission)	0.71	0.71	0.71
Wholesaler and Retailer Commission	1.13	1.29	1.29
RSP per litre	14.83	14.96	14.96
Price Buildup of domestic LPG (Subsidized), at Delhi (in ₹/14.2 Kg. Cylinder)			
Total Price before Government Levies	966.69	830.50	902.05
Less : Government Subsidy	22.58	22.58	22.58
Less : Under Recovery incurred by OMCs	570.68	434.52	506.06
Price Component Realized	373.43	373.40	373.41
Custom Duty	0.00	0.00	0.00
Excise Duty including Education Cess @ 3%	0.00	0.00	0.00
VAT (Including VAT on wholesaler and retailer commission)	0.00	0.00	0.00
Wholesaler and retailer commission	25.83	37.25	40.71
RSP per cylinder (Rounded off)	399.00	410.50	414.00

Reduction in prices of petrol and diesel

†288. SHRI LAL SINH VADODIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of reduction in the prices of petrol and diesel after the formation of the new Government from June, 2014 to 5 February, 2015 and the amount reduced each time, and dates thereof;

(b) the details of quantum of increase in the consumption of diesel and petrol after reduction in prices; and

(c) whether Government proposes to provide petrol and diesel at even cheaper prices in the coming days?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The details of reduction in retail selling price of Petrol (deregulated on 26.6.2010) and diesel (deregulated on 19.10.2014) since 1st June 2014 are given in the Statement-I (*See* below).

(b) The details of monthly consumption of petrol and diesel along with growth rate since 2013-14 is given in the Statement-II (*See* below).

(c) The prices of petrol and diesel have been deregulated by the Government. Thereafter, the Public Sector Oil Marketing Companies (OMCs) take appropriate decision on their prices in line with international oil prices and market conditions.

Statement-I

Reduction in RSP of petrol and diesel due to reduction in Basic Price at Delhi

Date	Petrol (₹/Ltr.)			Diesel (₹/Ltr.)		
	Pre	Reduction	Revised	Pre	Reduction	Revised
	Revision RSP		RSP	Revision RSP		RSP
1	2	3	4	5	6	7
RSP as on 1.6.2014			71.41			57.28
01.08.2014	73.60	(1.09)	72.51	-	-	-
16.08.2014	72.51	(2.18)	70.33	-	-	-
01.09.2014	70.33	(1.82)	68.51	-	-	-
01.10.2014	68.51	(0.65)	67.86	-	-	-

†Original notice of the question was received in Hindi.

1	2	3	4	5	6	7
16.10.2014	67.86	(1.21)	66.65	-	-	-
19.10.2014	-	-	-	58.97	(3.37)	55.60
01.11.2014	66.65	(2.41)	64.24	55.60	(2.24)	53.35
01.12.2014	64.24	(0.91)	63.33	53.35	(0.84)	52.51
16.12.2014	63.33	(2.00)	61.33	52.51	(2.00)	50.51
16.01.2015	61.33	(2.42)	58.91	50.51	(2.25)	48.26
04.02.2015	58.91	(2.42)	56.49	48.26	(2.25)	46.01
CURRENT RSP			57.31			46.62

Price of petrol and diesel (eff. 19.10.2014) as per IOCL.

Statement-II

Monthly consumption of Petrol and Diesel in India

Product		Apr.	May	Jun.	Jul.	Aug.	Sep.	Oct.	Nov.	Dec.	Jan.	Feb.	Mar.	Total
Petrol														
2013-14	Quantity	1270	1696	1415	1406	1483	1232	1462	1460	1454	1384	1379	1489	17128
	Growth	1.9	31.2	5.5	7.1	12.9	0.4	10.5	10.2	7.8	6.4	7.9	3.7	8.8
2014-15	Quantity	1502	1683	1611	1481	1599	1499	1616	1513	1629	1629			15761
(Prov.)	Growth	18.3	-0.7	13.8	5.3	7.8	21.6	10.6	3.6	12.1	17.7			10.5
Diesel														
2013-14	Quantity	6155	6394	5943	5400	5048	4908	5615	5826	5973	5639	5380	6083	68364
	Growth	4.2	0.3	-2.1	-6.0	-0.1	-0.6	-1.5	0.6	-2.4	-2.7	0.0	-1.9	-1.0
2014-15	Quantity	5935	6477	6139	5741	5121	4899	5455	6007	6143	5822			57739
(Prov.)	Growth	-3.6	1.3	3.3	6.3	1.4	-0.2	-2.9	3.1	2.9	3.2			1.5

Source: Petroleum Planning and Analysis Cell. TMT: Thousand Metric Tonne.

Efforts made for future natural gas requirements

289. SHRI A.U. SINGH DEO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of current efforts made by Government to satisfy country's future natural gas requirements;
- (b) the list and status of the current transnational pipeline projects;
- (c) whether there have been delays in implementation of the projects and if so, the reasons for the delay;
- (d) whether Government has taken any efforts to speed up these projects, if so, the details thereof;
- (e) the estimated year by when the pipelines are expected to begin functioning; and
- (f) the impact that procurement through transnational pipelines will have on domestic supply of LNG?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Government has taken several steps to improve the availability of gas in order to meet the country's future natural gas requirements. These include revision in the price of domestic natural gas, intensification of domestic exploration and production activities through New Exploration Licensing Policy (NELP) rounds, development of shale gas policy framework, research and development of gas hydrate resources in the country, import of Liquefied Natural Gas (LNG), exploring possibility of transnational gas pipelines, clearance for exploration and development of some NELP blocks, exploration in the Mining Lease Area with certain conditions and acquisition of overseas oil and gas assets.

(b) to (e) India is currently pursuing the Turkmenistan-Afghanistan-Pakistan-India (TAPI) pipeline project to receive natural gas supply from Yolotan Osman (Galkynysh) fields in Turkmenistan. The length of the proposed pipeline is 1814 kms with a capacity of 90 Million Standard Cubic Metres per Day (MMSCMD) of natural gas in which India and Pakistan's proposed share is 38 MMSCMD each and that of Afghanistan is 14 MMSCMD.

Two Government level agreements, viz., Gas Pipeline Framework Agreement (GPFA) and Inter-Governmental Agreement (IGA) were signed amongst the participating countries in December, 2010. The Gas Sales and Purchase Agreement (GSPA) was signed between the buyers and the seller on 23.5.2012 and the Operations Agreement which deals with the issues of gas nomination, metering and allocation at delivery

point was also signed on 8.7.2014. During the 20th Steering Committee Meeting held in February, 2015, timelines were discussed for identification and selection of Consortium Leader and gas is expected to flow in pipeline within 3 years from the date of induction of Consortium Leader.

(f) Natural Gas procured through TAPI transnational pipeline project is envisaged to bridge the gap between demand and supply of natural gas to consumers in various sectors.

Expansion of capacity of NINL

290. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) what are the plans of Metals and Mineral Trading Corporation of India (MMTC) for expansion of the capacity of Neelachal Ispat Nigam Ltd. (NINL) and the time line for achieving various targets within such plans; and

(b) whether MMTC is directly or through NINL in negotiations with any Public Sector steel company to merge itself with such company and if so, the broad contours of such negotiations?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The Board of Neelachal Ispat Nigam Limited (NINL) has approved in-principle to expand plant capacity from its existing capacity of 1.1 million tonnes to 5.0 million tonnes in 2 Phases. In Phase-I, the capacity enhancement shall be made from 1.1 million tonnes to 2.2 million tonnes. In Phase-II, the capacity will be further increased from 2.2 million tonnes to 5.0 million tonnes. Phase-I is to be completed by 2020-21. M/s. MECON have been entrusted with the task for preparation of Techno Economic Feasibility Report (TEFR) for expansion of plant to 5.0 MT in 2 phases.

(b) MMTC has so far not considered any proposal to merge NINL with any Public Sector steel company.

Impact of cheaper/inferior quality steel imported from China

291. SHRI DHIRAJ PRASAD SAHU: Will the Minister of STEEL be pleased to state:

(a) whether the indigenous steel production is facing a lot of difficulties due to import of cheaper/inferior quality steel from China;

(b) if so, the details thereof along with the quantity of steel imported from China during the current year;

(c) whether any consultations have been held with steel manufacturers and other stakeholders in this regard;

(d) if so, the outcome thereof; and

(e) the corrective steps taken/proposed to be taken by Government to safeguard the interest of indigenous steel industry against such imports?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI VISHNU DEO SAI): (a) and (b) The global steel industry in general is going through a difficult phase. Likewise, the domestic steel industry has also been subdued. Due to excess capacity/production and decrease in demand in China, steel from China has been finding its way to various countries, including India.

As against imports of about 8.1 million tonnes of steel into India, during April, 2014 to January, 2015, about 2.9 million tonnes has been from China.

(c) to (e) Domestic steel manufacturers and other stakeholders have been representing against imports in general, and Chinese imports in particular.

Steel is a deregulated sector. However to ensure that only quality of steel is imported into India, Ministry of Steel has notified Steel and Steel Product (Quality Control) Order on 12.03.2012, as last amended on 4.12.2014.

Supply of iron ore by NMDC

292. SHRI A.U. SINGH DEO: Will the Minister of STEEL be pleased to state:

(a) the details of prices at which National Mineral Development Corporation (NMDC) is supplying iron ore in the domestic market during the last five years;

(b) the details of prices at which iron ore is exported to Japan during the last five years;

(c) the reasons for the price realization from Japan being lesser than price realization in the domestic market and the methodology used for calculating the export price; and

(d) whether an enquiry has been conducted and any action taken against parties responsible, please provide details and findings of any enquiry or action taken, if any?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI VISHNU DEO SAI): (a) Details of prices at which National Mineral Development Corporation (NMDC) is supplying iron ore in the domestic market during each of the last five years are as under:—

Period	Domestic Price (in ₹/Ton for mine basis, excluding Royalty, Taxes, Duties etc)	
	Baila Lump	Baila Fines
1	2	3
F.Y. 2009-10		
Apr.' 09 – Dec.' 09	2458	1666
Jan.' 10 – Mar.' 10	2728	1936
F.Y. 2010-11		
Apr.' 10 - June' 10	3781	2924
July' 10 – Sept.' 10	4340	3356
Oct.' 10 – Dec.' 10	4137	3199
Jan.' 11' – Mar.' 11	4353	3366
F.Y. 2011-12		
Q1 : Apr.' 11 – June' 11	4540	2870
Q2: July' 11 – Sept.' 11	4600	2880
Q3 : Oct.' 11 – Dec.' 11	5120	3380
Q4 : Jan.' 12 – Mar.' 12	4960	2590
F.Y. 2012-13		
Q1: Apr.' 12 – June' 12	5480	2800
Q2: July' 12 – Sept.' 12	6190	3030
October' 12	6070	2690
November' 12	5380	2610
December' 12	5380	2610
January' 13	5060	2610
February' 13	5060	2610
March' 13	4950	2610
F.Y. 2013-14		
April' 13	4600	2610
May' 13	4600	2610
June' 13	4600	2610
July' 13	4400	2510
August' 13	4200	2510

1	2	3
September'13	4200	2510
October'13	4300	2610
November'13	4300	2610
December'13	4500	2810
January'14	4500	2810
February'14	4500	2910
March'14	4500	2910
F.Y. 2014-15		
April'14	4500	2910
May'14	4300	2910
June'14	4600	3160
July'14	4600	3160
Aug.'14	4600	3160
Sep.'14	4600	3160
Oct.'14	4600	3160
Nov.'14	4400	3160
Dec.'14	4200	3060
Jan.'15	4200	3060
Feb.'15	3750	2760

(b) Details of the prices at which iron ore is exported to Japan during the last five years are as under:—

Period	Export Price (US\$ /DLT, FOB Vizag Port)	
	Baila Lump	Baila Fines
1	2	3
F.Y. 2009-10	71.71	61.50
F.Y. 2010-11		
Q1 : Apr.'11 – June' 11	139.40	122.80
Q2: July' 11 – Sept.'11	170.27	150.02
Q3: Oct.' 11 – Dec.' 11	147.63	130.07
Q4: Jan.' 12 – Mar.' 12	158.95	140.04

1	2	3
F.Y. 2011-12		
Q1 : Apr.'11 – June'11	No Export	No Export
Q2: July'11 – Sept.'11	No Export	No Export
Q3: Oct.'11– Dec.'11	No Export	No Export
Q4: Jan.'12 – Mar.'12	No Export	No Export
F.Y. 2012-13		
Q1: Apr.'12 - June'12	146.90	135.20
Q2: July'12 – Sept.'12	153.60	141.38
Q3: Oct.'12– Dec.'12	131.93	121.43
Q4: Jan.'13 – Mar.'13	116.57	107.30
F.Y. 2013-14		
Q1: Apr.'13 – June'13	154.78	142.47
Q2: July'13 – Sept.'13	142.16	130.84
Q3: Oct.'13 – Dec.'13	133.34	121.90
Q4: Jan.'14 – Mar.'14	140.77	126.86
F.Y. 2014-15		
Q1: Apr.'14 – June'14	136.96	122.43
Q2: July'14 – Sept.'14	111.96	103.16
Q3: Oct.'14 – Dec.'14	96.75	88.06
Q4 : Jan.' 15- Mar.' 15	88.05	72.29

(c) Sales under export agreements are done on Free on Board (FOB) port basis whereas domestic sales are done on Free on Rail (FOR)/Free on Truck (FOT) mine basis and as such these two types of prices are not directly comparable.

(d) Does not arise in view of reply given at (c) above.

Proposal from Rajasthan for development of tourist destinations

†293. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of TOURISM be pleased to state:

(a) whether State of Rajasthan has forwarded any schemes for development of tourist destinations to the Central Government;

- (b) if so, by when these schemes would be approved; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (c) Development of Tourism is primarily undertaken by State Governments/UT Administrations. However, Ministry of Tourism provides Central Financial Assistance for projects which are prioritized in consultation with them. The projects which are complete as per scheme guidelines are sanctioned subject to availability of funds, *inter-se* priority and utilization of funds released earlier.

The following 9 project proposals for development of tourism infrastructure and for fairs and festivals, submitted by the State Government of Rajasthan are under process for grant of CFA in the current financial year, *i.e.* 2014-15 subject to adherence to the Scheme Guidelines.

Sl. No	Rajasthan
1.	Mega Desert Circuit–Jaisalmer–Jodhpur–Bikaner–Sambhar–Pali–Mount Abu
2.	Mewar Complex Circuit
3.	Hadoti Circuit for Jhalawar–Baran–Bundi
4.	Development of Sawai Madhopur–Karauli
5.	Development of Bharatpur–Vair–Deeg
6.	Development of Dholpur as a Destination – Light and Sound show at Muchkund, Development of Talab Shahi, Cruise in Chambal, Conservation of Cenotaphs etc.
7.	Development of Sahalio Ki Bari, Udaipur
8.	Development of Sekhawati
9.	Organizing of fair and festival/events in Rajasthan

Declaring sites of freedom struggle as places of national importance

294. SHRI TARUN VIJAY: Will the Minister of TOURISM be pleased to state:

(a) whether Government is considering to make the sites of freedom struggle and martyrdom of revolutionaries in Tamil Nadu as places of national importance;

(b) whether Government has any information about the great sacrifices of Rani Velu Nachiyar and Muradu Pandiar brothers hanged in 1801 by British with 400 other Tamil freedom fighters; and

(c) whether Government would consider making such places revolutionary pilgrim centres and tourist places for national integration?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (c) The development and promotion of various tourism destinations and products and implementation of tourism projects is primarily the responsibility of the respective State Government/Union Territory (UT) Administration. The Ministry of Tourism, however, provides Central Financial Assistance (CFA) to various State Governments and Union Territory Administrations for tourism projects prioritised in consultation with them for each financial year, subject to receipt of Detailed Project Report (DPR), liquidation of Utilization Certificates (UC), availability of funds, *inter-se* priority and adherence to scheme guidelines.

The Ministry of Tourism had, sanctioned Freedom Fighters Circuit project to Tamil Nadu during the year 2008-09 with CFA of ₹ 290.19 lakh. No projects having focus on Rani Velu Nachiyar and Muradu Pandiar brothers has been prioritized by the State Government of Tamil Nadu.

The Ministry of Tourism does not have any policy to declare any site as a pilgrim centre or tourist destination.

Deployment of women personnel at tourist spots

†295. DR. SANJAY SINH: Will the Minister of TOURISM be pleased to state:

(a) whether Government is considering to deploy women personnel at tourist spots in view of the rising incidents of crime against female tourists in the country;

(b) if so, the details thereof; and

(c) the concrete steps being taken to further ensure the safety of female tourists?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) and (b) 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India. As such, the prevention of crime, including crimes against tourists, is the primary responsibility of State Governments/Union Territories. In order to ensure safety and security of tourists, including foreign tourists, Ministry of Tourism has advised all the State Governments/Union Territory Administrations to deploy Tourist Police in the States/Union Territories. No specific proposal of deployment of women police personnel in tourist areas have been sent to State Governments/Union Territory Administrations. The State Governments of Andhra Pradesh, Goa, Karnataka, Kerala, Maharashtra, Himachal Pradesh, Rajasthan, Jammu and Kashmir, Uttar Pradesh, Delhi, Punjab, Madhya Pradesh and Odisha have deployed Tourist Police in one form or the other.

†Original notice of the question was received in Hindi.

(c) In order to ensure safety and security of tourists, including foreign tourists, the Ministry of Tourism has taken following steps:

- (i) The Ministry of Tourism, on a pilot basis, has set up the 'Incredible India Help Line' to guide the tourists.
- (ii) Grant of Central Financial Assistance to Government of Rajasthan, Uttar Pradesh and Andhra Pradesh for setting up of Tourist Facilitation and Security Organisation (TFSO) on a pilot basis.
- (iii) Adoption of code of conduct for Safe and Honourable Tourism, which contains a set of guidelines to encourage tourism activities to be undertaken with respect to basic rights like dignity, safety and freedom from exploitation of both tourists and local residents, in particular women and children.
- (iv) All the Chief Ministers of the State Governments and Administrators of Union Territory Administrations have been asked to take immediate effective steps for ensuring a conducive and friendly environment for all tourists and also request them to publicize the steps being taken/proposed to be taken to increase the sense of security amongst the present/prospective visitors and also to counter the negative publicity, if any.
- (v) In the wake of some unfortunate incidents involving foreign tourists, Ministry of Tourism has also posted an advisory on its website www.incredibleindia.org.
- (vi) Guidelines on Safety and Security of Tourist for State Governments/Union Territories and Tips for Travellers have been formulated in August, 2014 and circulated to all State Governments and Union Territories. These guidelines have been issued with an objective to help/provide direction to the State Governments and Union Territory Administrations in formulating guidelines for tourists safety and security. The guidelines also includes 'tips for travellers' and cover the following:
 - Precautions to be taken during pre-travel arrangements.
 - Travel information on calamities/situations by the State Government.
 - Identifying, locating tourists in times of emergency.
 - Government communication and inter agency coordination.
 - Regulations of service providers (Transport Services, Accommodation Sector). Regulating leisure and recreational services including adventure sports.
 - Address insolvencies and dispute settlement.
 - Enforcement.

Financial assistance to tripura for tourism

296. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of TOURISM be pleased to state:

- (a) the names of tourist places in the North-Eastern States;
- (b) how many of these spots are getting financial aid from the Centre;
- (c) whether Central Government has sanctioned any amount for the places of tourism in Tripura; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) The names of a few of the important tourist places in the North Eastern States are given in the Statement-I (*See below*).

(b) Development and promotion of tourism is primarily the responsibility of the respective State Governments. However, the Ministry of Tourism provides Central Financial Assistance (CFA) to various State Governments for various tourism projects prioritized every year in consultation with them subject to availability of funds, inter-se priority and adherence to the scheme guidelines.

(c) and (d) Yes, the Ministry of Tourism has sanctioned CFA to the Government of Tripura for the development of tourism infrastructure in the State. The details of the CFA sanctioned to the State during the 11th Five Year Plan are given in the Statement-II (*See below*). However due to pendency of utilisation certificate the State has not been sanctioned CFA since 2012-13.

Statement-I

The names of the few important tourist places in the North Eastern States

Sl.No.	Name of the State	Name of tourist places
1.	Arunachal Pradesh	Tezpur-Bhalukpong-Bomdila-Tawang Tourist Circuit Bhalukpong Tipi Sessa Bomdila Dirang Sela Pass

Sl.No.	Name of the State	Name of tourist places
	Arunachal Pradesh	Nuranang
		Jaswant Garh
		Zemithang
		Tawang
		Bumla Pass
		PTso Lakes
		Tezpur-Seijosa-Bhalukpong-Tipi-Tezpur Tourist Circuit
		Itanagar-Ziro-Daporijo-Aalo-Pasighat Toursit Circuit
		Itanagar
		Gyekar Sinyik
		Jawaharlal Nehru State Museum
		Ziro
		Talley Valley
		Shivalinga at Kardo Hills
		Daporijo
		Menga Cave
		Aalo
		Likabali
		Malinithan
		Doimukh-Sagalee-Pake Kessang-Seppa Tourist Circuit
		Doimukh
		Sagalee
		Pake Kessang
		Pappu valley
		Seppa
		Ziro-Palin-Nyapin-Sangram-Koloriang Tourist Circuit
		Palin
		Nyapin

Sl.No.	Name of the State	Name of tourist places
	Arunachal Pradesh	<p>Sangram</p> <p>Koloriang</p> <p>Daporijo-Taliha-Siyum-Nach Tourist Circuit</p> <p>Daporijo</p> <p>Taliha</p> <p>Siyum</p> <p>Nacho</p> <p>Aalo-Mechuka Tourist Circuit</p> <p>Mechuka</p> <p>Tato</p> <p>Pasighat-Jengging-Yingkiong-Tuting Tourist Circuit</p> <p>Pasighat</p> <p>Daying Ering Wildlife Sanctuary</p> <p>Siang Reiver</p> <p>Mouling National Park</p> <p>Yingkiong</p> <p>Dehang-Dibang Biosphare Reserve</p> <p>Gelling</p> <p>Tuting</p> <p>Singa</p> <p>Tinsukia-Tezu-Hayuliang Tourist Circuit.</p> <p>Namsai</p> <p>Wakro</p> <p>Parasuram Kund</p> <p>Tezu</p> <p>Hayuliang</p> <p>Walong</p> <p>Dong Valley</p>

Sl.No.	Name of the State	Name of tourist places
	Arunachal Pradesh	Dibrugarh-Roing-Mayudia-Anini Tourist Circuit Roing Mayudia Bhismaknagar Hunli Mehao Wildlife Sanctuary Sally Lake Margherita-Miao- Namdapha Tourist Circuit. Miao Namdapha National Park Nao-Dihing river.
2.	Assam	Kamrup District Assam State Museum Zoo-cum Botanical Garden Planetarium-Guwahati Science Museum (Regional Science Centre) Srimanta Sankardev Kalakshetra Silpagram Dighali Pukhuri Kamakhya Basistha Ashram Navagraha Temple Umananda Temple Sukreswar Temple Tirupathi Balaji Temple Hajo Sualkushi Madan Kamdev

Sl.No.	Name of the State	Name of tourist places
	Assam	<p>Pabitora Wild life Sanctuary</p> <p>Chandubi</p> <p>Kulsi</p> <p>Deepor Beel</p> <p>North Guwahati</p> <p>Dirgheswari Temple</p> <p>Dolgobinda Temple</p> <p>Aswaklanta Temple</p> <p>Moni Korneswar Temple</p> <p>Rudreswar Devalaya.</p> <p>Aouriatl Satra</p> <p>Kanoi boroshi bua, etc.</p> <p>Dhubri District</p> <p>Tarakata Silpagram at Asarikandi</p> <p>Tourist Lodge at Dhubri</p> <p>Wayside amenity centre at Bilasipara, Dhuburi</p> <p>Development of Netai Dhubuni Ghat, Panch Peer Dargah, Maha Astami Snanghat at Dhubri.</p> <p>Mahamaya Dham, Bogoribari</p> <p>Ramraikuti Satra, Strassal</p> <p>Florican Park, Bilasipara</p> <p>Development of Simli Beel, Agamoni, etc.</p> <p>Goalpara District</p> <p>Development of Surya Pahar Tourist spot, Goalpara, Assam, etc.</p> <p>Bongaigaon District</p> <p>Construction of Tourist Lodge at Bongaigaon</p> <p>Wayside amenity centre at North Salmara, Bongaigaon.</p> <p>Development of Karya Kujia Beel, Abhayapuri</p>

Sl.No.	Name of the State	Name of tourist places
	Assam	<p>Development of Historic Ultapaani Bongaigaon, etc.</p> <p>Kokrajhar District</p> <p>Tourist facilities at Chakrasila</p> <p>Tourist complex at Gossaigaon, etc.</p> <p>Barpeta District</p> <p>Yatriniwas at Barpeta</p> <p>Upper Bungalow, Mathanguri</p> <p>Guest room accommodation, Barpeta Road</p> <p>Tourist Lodge at Barpeta Road</p> <p>Vishnujyoti Sarovar, Barpeta Road</p> <p>Barpeta Satra, etc.</p> <p>Nalbari District</p> <p>Guest house Nalbari,</p> <p>Wayside amenities at Rangia</p> <p>Son Konia Ghat, Nalbari</p> <p>Damodhar Dham Satra</p> <p>Bagheswari Devalaya, Nalbari, etc.</p> <p>Morigaon District</p> <p>Wayside amenity Centre at Amlighat, Jagiroad</p> <p>Mayang, etc.</p> <p>Nagaon District</p> <p>Tourist complex at Phuloguri, Jakhalabandha</p> <p>Batadrawa Than</p> <p>Tourist lodge at Nagaon</p> <p>Tourist Spot at Chapanala</p> <p>Wayside amenities at Amoni, Nagaon</p> <p>Wayside amenities at Samaguri</p> <p>Water Sports, Samaguri</p>

Sl.No.	Name of the State	Name of tourist places
	Assam	<p>Island at Kaliabhomora Bridge, etc.</p> <p>Golaghat District</p> <p>Golaghat Tourist Lodge</p> <p>Sankar Baruah Park and Jumuna Park at Golaghat</p> <p>Bamub Pukhuri at Golaghat</p> <p>Gopal Ata Satra at Golaghat</p> <p>Open Air Theatre at Golaghat</p> <p>Park near Dhanshree River</p> <p>Integrated Complex at Agartoli, Kaziranga</p> <p>Wayside amenity centre at Bokakhat</p> <p>Camping site near Kohara Tourist Welcome Centre</p> <p>Tourist Lodge at Kohora (Aranya, Banani, Banoshree and Kunjiban)</p> <p>Kaziranga National Park</p> <p>Rural Tourism at Durgapur Village, etc.</p> <p>Jorhat District</p> <p>Heritage and Eco-Tourism Resort at Majuli</p> <p>Jorhat Tourist Lodge</p> <p>Tourist Park Titabor, etc.</p>
	Sivasagar District	<p>Development of Ranghar Bakari</p> <p>Development of Kerenghar Bakari</p> <p>Tourist Reception Centre near Kerenghar</p> <p>Sivasagar Tourist Lodge</p> <p>Wayside amenities at Rajmay</p> <p>Tourist facilities and Museum at Charideo</p> <p>Development in and around Joyusagar Tank</p> <p>Rudra Singha Park</p> <p>Rudra Singha Ethnic Village</p>

Sl.No.	Name of the State	Name of tourist places
	Sivasagar District	Sound and light show at Talatal Ghar, Sivasagar in Assam, etc.
	Dibrugarh District	Bamunbari at Moran
		Wayside amenities at Dibrugarh, etc.
	Tinsukia District	Dibru-Saikhowa National Park
		Rural Tourism Centre at Dehing Patkai
		Wayside amenities at Tinsukia
		Yatrinivas at Kakopathar
		Wayside amenities at Digboi
		Joypur, etc.
		Dhamaji
		Gogamakh, etc.
		Sonitpur
		Wayside amenities at Biswanath Chariali
		Tourist Lodge at Biswanath Chariali
		Tourist Complex at Bhalukpong
		Tourist Lodge at Tezpur
		Tourist facilities at Agnighar, Goneshghat, Ouguri Hill at Tezpur
		Rural Tourism at Bhalukpong
		Wayside amenities at Gouhpur
		Eco Tourism at Nameri, etc.
	Darang District	Tourist Lodge near Orang Wild Sanctuary
		Khatra Satra near Mongaldoi, etc.
	Cachar District	Silchar Tourist Lodge

Sl.No.	Name of the State	Name of tourist places
	Sivasagar District	<p>Tourist Lodge at Bhuban Hill</p> <p>Gandhibag Park</p> <p>Ramnagar Anwa</p> <p>Tourist Lodge at Khaspur</p> <p>Wayside amenities at Kalaine</p> <p>Development of works at Masimpur, Cachar, etc.</p> <p>Karimganj District</p> <p>Tourist Lodge at Karimganj</p> <p>Resting Shed at Suribari</p> <p>Tourist facilities at Son beel, etc.</p> <p>Halikandi District</p> <p>Tourist Lodge at Halikandi</p> <p>Saddheswar Shiva Temple, etc.</p> <p>North Cachar</p> <p>Tourist Spot at Haflong</p> <p>Haflong Tourist Complex</p> <p>Jatinga, etc.</p> <p>Karbi Anglon District</p> <p>Tourist Lodge at Amrang</p> <p>Rest House at Garampani</p> <p>Tourist facilitation centre at Kohora Eco Resort</p> <p>Tourist facilities at Hawraghat, etc.</p> <p>Udalguri District</p> <p>Wayside Amenities centre at Rowta, etc.</p>
3.	Manipur	<p>Imphal- West</p> <p>Kangla Fort</p> <p>Ima Market</p> <p>Shaheed Minar</p>

Sl.No.	Name of the State	Name of tourist places
	Manipur	Nupilal complex Manipur State Museum Imphal War Cemetery Govindajee Temple Mahabali Temple Imphal- East Andro Komirei Garden, Tinsid Road Ecological park, Nongmaiching Kaina Thoubal Khongjom War Memorial Complex Waithoupat Kakching Garden Bishnupur Loktak Lake Keibul Lamjao National park INA Museum, Moirang Maibam Lokpaching (Red Hill) Phubala Loukoipat Ukhrul Shirui Peak Jessami Nungbi Village Tamenglong Barak Waterfalls Tharon Caves

Sl.No.	Name of the State	Name of tourist places
	Manipur	Zeliad Lake Senapati Sadu Chiru Waterfalls Singda Dam Mao Dzuko Valley Churachandpur Khuga Dam Adventure Complex, Lamdan Mata Maultam Hyde Put park Ngaloimol Waterfalls Chandel Moreh Tengnoupal Kotsop hai, Chakpikarong
4.	Meghalaya	East Khasi Hills Ward's Lake and Botanical Garden Entomological (Butterfly) Museum Meghalaya State Museum Lady Hydari Park Shilling Peak Elephant Falls Spread Eagle Falls Bishop & Beadon Falls (Viewpoint at Nongkwar) Shillong Golf Course Cathedral Church (Mary Help of Christain) Sweet Falls Viewpoint at Phalangwanbroi

Sl.No.	Name of the State	Name of tourist places
	Meghalaya	Mawsmai Cave Mawsmai Falls Nohkalikai Falls Mot trop Kynrem Falls Mawwjymbuin Cave Symper Peak Crinoline Falls Shillong Viewpoint Viewpoint at Khyrdop Mawlieh Laitshyngiar Cave Thangkharang Park Mih-Um-Spring Lawbah Dainthlen Falls, Sohra Laitknsew Viewpoint Eco-Park, Sohra Mattilang Park Sa-I Mika Park Green Rock Ranch Mawlynnong Mawphlang Sacred Grove Don Bosco Museum, Mawlai Kyrdem Khla, Laityngkot Wahkaba Falls, Laitryngew Laitmawsiang Viewpoint Sohiong Overlooking Sohiong Village Golf Course at Pongtung Tourist Spot Kutmadan, Sohra

Sl.No.	Name of the State	Name of tourist places
		Mawlyngbna Park, Mawsynram
		Wei Kyrbei Falls, Lawbah
		Viewpoint Mawkhong
		Byrdaw Falls
		Umngot Viewpoint, Overlooking Bangladesh
		Smit
		West Khasi Hills
		Kyllag Rock
		Nongkhum Island
		Mawthadraishan Peak
		Krem Tirot Sing, Mairangbah
		Kynshi River
		Mawphud Ur
		South West Khasi Hills
		Hotspring at Jakrem
		Ranikor River (Angling Spot)
		Mawranglang Viewpoint
		Ri-Bhoi
		Umiam Water Sport Complex
		Nehru Park
		Orchid Lake Resort
		Sohpetbneng, Peak
		Batcave Pdehkyndeng
		Marngar Lake
		Thrill Fun Park, Mawlein
		Umtah Lake
		Sohliya
		West Jaintia Hills

Sl.No.	Name of the State	Name of tourist places
	Meghalaya	Monument of U Kiang Nongbah Syntu Ksiar Nartiang Monoliths Syndai Cave Thadlaskein Lake Lalong Park Umngot River Mynthong Tourist Spot Tyrshi Falls Krang Suri Falls, Amlarem Umiakneh Stone Bridge, Amlarem Thlumuwi Falls East Jaintia Hills Kotsati Cave East Garo Hills Patogan Nengminza Memorial at Chisobibra Tasek Lake Nangalbibra North Garo Hills Resubelpara Hot-Spring Nakachikong Jolding Lake Rasina Falls West Garo Hills Tura Peak Nokrek Biosphere Dachi Lake Anogre Chibragre Picnic Spot Charontolla Temple

Sl.No.	Name of the State	Name of tourist places
	Meghalaya	Rongbagre Fish Sanctuary Rombang Fall Silbalgre Holookh Gibon Reserve Chandigre Rural Tourist Site Pelga Falls and Picnic Spot Ganol River Picnic Spot Bhaitbari Village (Anthropological Interest and Importance) South West Garo Hills Mirjumlla Tomb, Mankachar Gha Supara Park, Ampati Kata Beel or Huge Lake Dargah Tomb, Mahendraganj South Garo Hills Siju Cave Captain W.A. Sangma Memorial Kanai River Rongdong Fall near Siju Rewak View Point Balpakram National Park Bong Memorial Park
5.	Mizoram	Aizawl Champhai Lunglei Serchhip Mamit Kolasib Lawngtlai Saiha

Sl.No.	Name of the State	Name of tourist places
6.	Nagaland	Naga Heritage village, Kisama Chumukedima Razaphema Basa Dzukou Valley Mon
7.	Sikkim	Nathula Changu lake Rumtek Aritar Gangtok in the East District. Namchi Rabangla Damthang Temi Tarku Phur Chachu in South Sikkim Pelling Yuksome Kaluk Bermoik Dentam Daramdin Barsey in West District Yumthang, Gurudongmar, Lachung Lachen in North District,
8.	Tripura	14 Debata Bari (Temple of 14 Gods) Temple, Khayerpur, West Tripura Maharaja Bir Bikram College , Agartala, West Tripura Ujjayanta Palace, Agartala, West Tripura

Sl.No.	Name of the State	Name of tourist places
	Tripura	<p>Brahmakunda, Mohanpur, West Tripura</p> <p>Jagannath Mandir, Agartala, West Tripura</p> <p>Benuban Bihar, Agartala, West Tripura</p> <p>Banabithi, Khowai District</p> <p>Baramura Eco Park, Teliamura, Khowai District</p> <p>Sipahijala, Bishalgarh, Sipahijala District</p> <p>Kamalasagar, Bishalgarh, Sipahijala District</p> <p>Neermahal Palace, Melaghar, Sipahijala District</p> <p>Tripureswari Mandir, Matabari, Gomati District</p> <p>Bhubeneswari Mandir, Udaipur, Gomati District</p> <p>Tepania Eco Park, Udaipur, Gomati District</p> <p>Chabimura, Amarpur, Gomati District</p> <p>Pilak, Jolaibari, Santirbazar, South Tripura</p> <p>Trishna Wild Life Sanctuary, Belonia, South Tripura</p> <p>Mahamuni Pagoda, Manubankul South Tripura</p> <p>Kalapania Nature Park, Kalachara, South Tripura</p> <p>Unokoti, Kailashahar, Unakoti District</p> <p>Jampui Hill , Kanchanpur, North Tripura</p> <p>Roa Wild Life Sanctuary, Panisagar, North Tripura</p> <p>Damboor lake, Gandacharra, Dhalai District</p>

Statement-II

Details of projects sanctioned to Tripura during the eleventh Five Year Plan.

(₹ in lakhs)			
Sl. No.	Name of project	Amount sanctioned	Amount released
1	2	3	4
2007-08			
1.	Destination Development of Udaipur in Tripura.	206.13	164.90
2.	Destination Development of Agartala, Tripura.	319.00	255.38
3.	Destination Development of Belonia, Tripura.	392.50	314.00

1	2	3	4
4.	Celebration of Neermahal festival, 07-08, Tripura	5.00	5.00
5.	Celebration of Pilak Tourism festival, 07-08, Tripura.	5.00	5.00
TOTAL		927.85	744.28

2008-09

1.	Destination Development of Dumboor Lake, Tripura	336.17	268.94
2.	Celebration of Kharchi Festival, 2007, Tripura.	5.00	5.00
3.	Celebration of Neermahal Tourism Festival, 2008 in Tripura during 27-29 December, 2008	5.00	5.00
4.	Celebration of Ashokastami Festival, to be held in Tripura during December, 2008 and March, 2009	5.00	5.00
5.	Celebration of Kharchi Festival, 2008 in Tripura	4.77	4.77
6.	Celebration of Diwali Festival, 2008	5.00	5.00
TOTAL		360.94	293.71

2009-10

1.	Development of Tourist Destination Khowai, Tripura.	430.53	344.42
2.	Development of Tourist Circuit Dhalai-North, Tripura	661.18	528.94
3.	Development of Tourist Destination Amarpur-Tripura	417.87	334.30
4.	Development of Tourist Circuit West- South, Tripura 2008-09.	379.50	303.60
5.	Celebration of Neermahal Tourism Festival from 27-29 December, 2009 in Tripura	5.00	5.00
6.	Celebration of Jumpui Hill Tourism Festival from 18-20 November, 2009 in Tripura.	5.00	5.00
7.	Celebration of Diwali Festival from 17-19 October, 2009 in Tripura.	5.00	5.00
TOTAL		1904.08	1526.26

2010-11

1.	Development of "Amarpur-Pilak-Trishna-Melagarh" Tourist in Tripura	728.92	583.14
2.	Destination Development of Old Agartala Royal Palace Complex, Kheyerpur under West Tripura Distt	225.27	180.22

1	2	3	4
3.	Destination Development of Chabimura in Tripura	482.24	385.79
4.	Tourism Destination Development of Tirthamukh in Tripura	451.21	360.97
5.	Circuit Development of Ambassa-Gandacherra-Udaipur-Santirbazar-Amarpur in Tripura	765.63	612.50
6.	Celebration of Mahamuni Tourism festival in Tripura	5.00	5.00
7.	Celebration of Pilak Tourism Festival	20.00	20.00
8.	Celebration of Mahamuni Tourism Festival	10.00	10.00
9.	Celebration of Ashokastami Festival	20.00	20.00
TOTAL		2708.27	2177.62

2011-12

1.	Destination Development at Malaghar	500.00	400.00
2.	Destination Development at Jampui hill	500.00	400.00
3.	Destination Development of Brahmakunda in Tripura,	445.07	356.05
4.	IT Infrastructure in Tourism sector in Tripura	50.00	45.00
5.	Celebration of Kharchi Festival at Khayerpur Old Agartala from 8th to 14th July, 2011	14.90	14.90
6.	Celebration of Neermahal Tourism Festival	16.65	16.65
7.	Celebration of Diwali Festival	16.90	16.90
TOTAL		1543.52	1249.50

Rural tourism projects in Andhra Pradesh

297. SHRI C.M. RAMESH: Will the Minister of TOURISM be pleased to state:

(a) the details of the Rural Tourism Projects that have been taken up in the State of Andhra Pradesh;

(b) the details of the funds spent on these projects by Government;

(c) whether all the projects are successful; and

(d) if so, the details of the same and revenue earned from these projects?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (d) The development and promotion of various tourism destinations

and products and implementation of tourism projects including rural tourism projects is primarily the responsibility of the respective State Government/Union Territory (UT) Administration. Under the Plan Scheme “Product/Infrastructure Development for Destination and Circuits” the Ministry of Tourism provides Central Financial Assistance (CFA) to various State Governments and Union Territory Administrations for tourism projects including rural tourism prioritised in consultation with them for each financial year, subject to receipt of Detailed Project Report (DPR), liquidation of Utilization Certificates, availability of funds, *inter-se* priority and adherence to scheme guidelines.

Details of Rural Tourism projects sanctioned for the State Government of Andhra Pradesh and Telangana during Eleventh Plan are given in the Statement (*See* below). No Rural Tourism Project for this State was sanctioned in the Twelfth Plan. The State Government has found these projects successful.

These Rural Tourism Projects are intended for promotion of Handicrafts, Folk Arts and Dance Forms in the Rural Areas of the State. These are all small projects sanctioned for facilitating Promotion, Awareness, Marketing and Employment Generation. They are designed to help rural artisans to generate income and not earn revenue.

Statement

Details of rural tourism projects sanctioned for the State of Andhra Pradesh and Telangana during Eleventh Five Year Plan

(₹ in lakhs)			
Sl. No.	Name of the projects	Amount sanctioned	Amount released
1	2	3	4
2007-08 and 2008-09 NIL			
2009-10			
1.	Software work plan under CBSP of Ministry of Tourism, Government of India for the site, Village Kuchipudi, Distt. Krishna, Andhra Pradesh	20.00	16.00
2.	Software Work Plan under CBSP of Ministry of Tourism, Government of India for the site, Village Etikoppaka, Distt. Vishakhapatnam Andhra Pradesh	13.95	11.16
3.	Software Work Plan CBSP of Ministry of Tourism, Government of India for the Site, Village Dharmavaram, Distt. Anantapur, Andhra Pradesh	20.00	16.00

1	2	3	4
4.	Rural Tourism Project at Village Kuchipudi, Distt. Krishna, Andhra Pradesh	46.42	30.00
5.	Rural Tourism Project at Village Dharmavaram, Distt. Anantapur, Andhra Pradesh	50.00	40.00
6.	Rural Tourism Project at Village Etikoppaka, Distt. Vishakhapatnam, Andhra Pradesh	45.95	36.76
7.	Software Work Plan under CBSP of Ministry of Tourism, Government of India for the Site, Nirmal village in Adilabad Dist., Andhra Pradesh	20.00	16.00
TOTAL		216.32	165.92
2010-11			
1.	Software Work Plan under CBSP scheme of Ministry of Tourism, Government of India for the site Village Cheriyal, Distt. Warangal, Andhra Pradesh	19.90	15.92
2.	Rural Tourism Project at Village Cheriyal, Distt. Warangal, Andhra Pradesh	50.00	40.00
3.	Rural Tourism Project at Village Nirmal, Distt. Adilabad, Andhra Pradesh	39.90	31.92
TOTAL		109.80	87.84
2011-12			
1.	Rural Tourism Project at Village Pembarthi, Distt. Warangal, Andhra Pradesh	14.42	11.54
2.	Rural Tourism Project at Village Pembarthi, Distt. Warangal, Andhra Pradesh	48.12	38.50
TOTAL		62.54	50.04
GRAND TOTAL		388.66	303.80

Setting up of special tourism zones in Maharashtra

†298. SHRI RAMDAS ATHAWALE: Will the Minister of TOURISM be pleased to state:

(a) whether Government proposes to set up special tourism zones in the country, especially in the State of Maharashtra;

- (b) if so, the details thereof; and
- (c) the names of places identified for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (c) Sir, at present there is no proposal under consideration with the Ministry of Tourism for Special Tourism Zones.

Funds to Rajasthan under special package

†299. SHRI ASHK ALI TAK: Will the Minister of TOURISM be pleased to state:

- (a) whether it is a fact that there is a considerable scope for development of tourism in the State of Rajasthan, if so, the names and details of such areas;
- (b) the details of amount granted for various tasks for the development of tourism during the past five years by Government to the State Government; and
- (c) whether Government proposes to grant funds under any special package to the State Government for the development of tourism, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) and (b) Development of Tourism is primarily undertaken by State Governments/UT Administrations. However, Ministry of Tourism provides Central Financial Assistance (CFA) for projects which are prioritized in consultation with them. The projects which are complete as per scheme guidelines are sanctioned subject to availability of funds, *inter-se* priority and utilization of funds released earlier.

The Ministry of Tourism has sanctioned total CFA of ₹ 10781.01 lakh to the State Government of Rajasthan for development of tourism infrastructure in the State in past five years as given below:

(₹ in lakhs)	
Year	CFA sanctioned
2009-2010	1974.38
2010-2011	3131.92
2011-2012	500.00
2012-2013	Nil
2013-2014	5174.71

(c) This Ministry does not propose to grant funds under any special package to the State Government for the development of tourism as of date.

†Original notice of the question was received in Hindi.

Tourism policy for promotion of tourism in Rajasthan

†300. SHRI BHUPENDER YADAV: Will the Minister of TOURISM be pleased to state:

(a) whether Government has made any tourism policy for promotion of tourism in different States/Union Territories including Rajasthan;

(b) if so, the details thereof; and

(c) the status of implementation of these tourism policies in States/Union Territories?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (c) The current National Tourism Policy of the Government was formulated in 2002 after detailed interactions with the industry associations, concerned Ministries and Departments of Central Government, State Governments and other stakeholders. Some of the States/Union Territories have their individual tourism policies as detailed below:

Andaman and Nicobar Island, Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Nagaland, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh, Uttarakhand and West Bengal.

Ministry of Tourism offers comments on the draft tourism policies of States/UTs, if referred to it.

Tourism in Lakshadweep Islands

301. SHRI BALWINDER SINGH BHUNDER: Will the Minister of TOURISM be pleased to state:

(a) whether it is a fact that tourism in Lakshadweep Islands has been affected due to strict implementation of environmental guidelines in the Islands;

(b) if so, the details and the number of tourists visiting Lakshadweep in the last five years both domestic and foreign tourists;

(c) whether the guidelines need to be modified to increase the inflow of tourists in Lakshadweep in view of the peculiar topography of the Islands;

(d) if so, the reaction of Government; and

(e) what efforts are being made to increase the inflow of tourism in Lakshadweep Islands?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (d) Development, promotion and implementation of tourism projects are primarily the responsibility of the respective State Government/Union Territory (UT) Administration including Lakshadweep Islands. The Ministry of Tourism provides Central Financial Assistance (CFA) for tourism projects, identified in consultation with them, subject to availability of funds, *inter-se* priority under its various schemes as per the guidelines. Since the carrying capacity of these Islands has to be kept in mind, any activity related to tourism has to be carried out with utmost care. The Ministry of Tourism has launched a Comprehensive Sustainable Tourism Criterion for India (STCI) for three major segments of tourism industry namely Accommodation, Tour Operators and Beaches, Backwaters, Lakes and Rivers Sectors on 26.08.2014 which is applicable for the entire country including the Union Territory of Lakshadweep. The Criterion addresses need for environment friendly measures like Sewage Treatment Plant (STP), rain water harvesting system, waste management system, pollution control etc.

The details and the number of tourists visiting Lakshadweep in the last five years both domestic and foreign are as follows:

Year	Domestic	Foreign
2009	6553	4309
2010	7705	1512
2011	9424	567
2012	4417	580
2013	4784	371

(e) The Ministry of Tourism promotes India as a holistic destination in the domestic and international markets which includes various tourism destinations and products of States/Union Territories.

As a part of the promotional activities, the Ministry of Tourism has released campaigns in the international and domestic markets as well as produces publicity material under the Incredible India brand-line.

Budgetary allocation of funds for tourism

302. SHRI K.N. BALAGOPAL: Will the Minister of TOURISM be pleased to state:

(a) the State-wise budgetary allocation for tourism for the last five years, including 2015;

(b) whether Government is aware that more funds, attention and Government intervention is necessary for the State of Kerala to compete with neighbouring Sri Lanka in tourism sector; and

(c) if so, the actions Government is going to take in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) Details of allocation of funds for various plan schemes being implemented by Ministry of Tourism for the last five financial years *i.e.* 2010-11 to 2014-15 are given in the Statement-I (*See* below). The latest State/UT-wise tentative allocation for the plan scheme Product/Infrastructure Development for Destination and Circuit Scheme (PIDDC) for the current financial year is given in Statement-II (*See* below). Funds under this scheme were not being allocated State/UT-wise earlier.

(b) and (c) The development and promotion of tourism destinations and products is primarily the responsibility of the concerned State Government/Union Territory (UT) Administration. However, the Ministry of Tourism provides Central Financial Assistance (CFA) to various States/Union Territories for tourism projects prioritized in consultation with them for each financial year subject to availability of funds, *inter-se* priority and adherence to scheme guidelines.

As part of its on going promotional activities the Ministry of Tourism releases campaigns in the international and domestic markets under Incredible India brand-line, to promote various tourism destinations and products of India.

The Ministry of Tourism promotes India as a holistic destination in the domestic and international markets, including the various tourism destinations and products of every State/Union Territory of the country including Kerala.

Statement-I

Scheme-wise allocation and expenditure (Till 31st March, 2011) during 2010-11

Sl. No.	Scheme	BE	RE	(₹ in crore)	
				Final Allocation	Expenditure
1	2	3	4	5	6
A. Centrally Sponsored Schemes (CSS)					
1.	Product/Infrastructure Development for Destination and Circuits	522.00	545.13	547.73	546.97

1	2	3	4	5	6
B. Central Sector Schemes (CS)					
1.	Overseas Promotion and Publicity including Market Development Assistance	275.00	250.00	249.00	249.02
2.	Assistance to IHMs/ FCIs/ IITTM/ NIWS	95.00	90.00	90.00	90.00
3.	Domestic Promotion and Publicity including Hospitality	75.00	79.75	79.15	77.04
4.	Capacity Building for Service Providers	17.00	17.00	17.00	17.00
5.	Computerization and Information Technology	15.00	2.75	2.75	2.75
6.	Assistance for Large Revenue Generating Projects	15.00	9.20	9.20	9.20
7.	Incentives to Accommodation Infrastructure	10.00	1.50	0.50	0.50
8.	Externally Aided Projects	10.00	1.65	1.65	1.65
9.	Assistance to Central Agencies for Tourism Infrastructure Development	10.00	0.01	0.01	0
10.	Market Research including 20 Years Perspective Plan	5.00	3.00	3.00	3
11.	Creation of Land Bank for Hotels	1.00	0.01	0.01	0
12.	UNDP Endogenous Projects	0.00	0.00	0.00	0
13.	Construction of Building for IISM at Gulmurg, Kashmir	0.00	0.00	0.00	0
14.	Equity Contribution to ITDC	0.00	0.00	0.00	0
TOTAL CS and CSS		1050.00	1000.00	1000.00	997.13

Scheme-wise allocation and expenditure Till 31st March, 2012 (Plan)

(₹ in crore)				
Sl.No.	Scheme	BE (2011-12)	RE (2011-12)	Expenditure
A.	Centrally Sponsored Schemes (CSS)			
1.	Product/ Infrastructure Development for Destination and circuits	562.99	602.64	602.63
B.	Central Sector Schemes (CS)			
1.	Overseas Promotion and Publicity including Market Development Assistance	280.00	238.50	221.34
2.	Assistance to IHMs/ FCIs/ IITTM/ NIWS	102.00	102.00	102.00
3.	Domestic Promotion and Publicity including Hospitality	75.00	60.00	59.03
4.	Capacity Building for Service Providers	25.00	25.00	25.00
5.	Computerization and Information Technology	20.00	8.26	8.25
6.	Assistance for Large Revenue Generating Projects	20.00	0.17	0.17
7.	Incentives to Accommodation Infrastructure	2.00	0.01	0.01
8.	Externally Aided Projects	3.00	3.00	3.00
9.	Assistance to Central Agencies for Infrastructure Development	5.00	4.27	4.27
10.	Market Research including 20Years Perspective Plan	4.00	5.14	5.14
11.	Creation of Land Bank for Hotels	0.01	0.01	0.00
12.	UNDP Endogenous Projects	0.00	0.00	0.00
13.	Construction of Building for IISM at Gulmurg, Kashmir	1.00	1.00	1.00
14.	Equity Contribution to ITDC	0.00	0.00	0.00
TOTAL CS and CSS		1100.00	1050.00	1031.84

Scheme-wise allocation and expenditure Till 31st March, 2013 (PLAN)-(Provisional)

(₹ in crore)

Sl.No.	Scheme	BE (2012-13)	RE (2012-13)	Expenditure
A. Centrally Sponsored Schemes (CSS)				
1.	Product/ Infrastructure Development for Destination and Circuits	575.00	480.00	428.85
B. Central Sector Schemes (CS)				
2.	Overseas Promotion and Publicity including Market Development Assistance	267.00	180.00	182.83
3.	Assistance to IHMs/ FCIs/ IITTM/NIWS	110.00	100.00	86.36
4.	Domestic Promotion and Publicity including Hospitality	90.00	65.00	63.29
5.	Capacity Building for Service Providers	50.00	50.00	46.06
6.	Computerization and Information Technology	15.00	15.00	13.01
7.	Assistance for Large Revenue Generating Projects	40.00	1.00	0.00
8.	Incentives to Accommodation Infrastructure	10.00	7.00	4.94
9.	Externally Aided Projects	2.00	2.00	2.00
10.	Assistance to Central Agencies for Infrastructure Development	30.00	30.00	22.34
11.	Market Research including 20 Years Perspective Plan	20.00	20.00	16.28
12.	Creation of Land Bank for Hotels	1.00	0.00	0.00
TOTAL - CS and CSS		1210.00	950.00	865.96

Scheme-wise Plan Allocation and Expenditure (Till 31st March, 2014)

(₹ in crore)

Sl.No.	2013-2014	BE	RE	Expenditure
A. Centrally Sponsored Schemes (CSS)				
1.	Product/Infrastructure Development for Destination and Circuits	400.00	422.27	419.93
B. Central Sector Schemes (CS)				
1.	Overseas Promotion and Publicity including Market Development Assistance	350.00	197.31	195.75
2.	Assistance to IHMs/ FCIs/ IITTM/NIWS	150.00	129.78	129.67
3.	Domestic Promotion and Publicity including Hospitality	120.00	117.23	114.34
4.	Capacity Building for Service Providers	100.00	71.57	71.33
5.	Computerization and Information Technology	45.00	1.73	1.73
6.	Assistance for Large Revenue Generating Projects	25.00	0.10	0.00
7.	Incentives to Accommodation Infrastructure	10.00	0.01	0.00
8.	Externally Aided Projects	1.50	2.00	2.00
9.	Assistance to Central Agencies for Infrastructure Development	50.00	25.00	23.48
10.	Market Research including 20 Years Perspective Plan	30.00	13.00	13.00
11.	Creation of Land Bank for Hotels	0.50	0.00	0.00
12.	UNDP Endogenous Projects	0.00	0.00	0.00

Sl.No.	2013-2014	BE	RE	Expenditure
13.	Construction of Building for IISM at Gulmurg, Kashmir	0.00	0.00	0.00
14.	Equity Contribution to ITDC	0.00	0.00	0.00
TOTAL - PLAN (CS & CSS)		1282.00	980.00	971.23

*Scheme-wise Provisional Plan Allocation and Expenditure**(Till 13th February, 2015) Financial Year 2014-2015*

(₹ in crore)

Sl. No.	Name of Schemes	BE	RE	Expenditure
A.	Centrally Sponsored Schemes (CSS)			
1.	Infrastructure Development for Destination and Circuits	375.00	396.00	267.38
B.	Central Sector Schemes (CS)			
1.	Overseas Promotion and Publicity including Market Development Assistance	330.00	164.00	90.34
2.	Assistance to IHMs/ FCIs/IITTM/ NIWS	165.00	137.00	83.12
3.	Domestic Promotion and Publicity including Hospitality	142.00	135.00	34.45
4.	Capacity Building for Service Providers	117.40	89.00	68.61
5.	Computerization and Information Technology	38.00	3.00	0.60
6.	Assistance for Large Revenue Generating Projects	28.00	1.00	0.00
7.	Incentives to Accommodation Infrastructure	0.10	0.10	0.00
8.	Externally Aided Projects	1.50	2.30	1.50
9.	Assistance to Central Agencies for Infrastructure Development	57.00	17.00	10.96

Sl. No.	Name of Schemes	BE	RE	Expenditure
10.	Market Research including 20 Years Perspective Plan	28.00	10.00	7.16
11.	UNDP Endogenous Projects	0.00	0.00	0.00
12.	Construction of Building for IISM at Gulmurg, Kashmir	0.00	0.00	0.00
13.	Equity Contribution to ITDC	0.00	0.00	0.00
14.	Tourist Circuits (GIA)	500.00	30.00	0.00
15.	National Mission for Beautifying Pilgrimage Centres	100.00	15.60	0.00
TOTAL - PLAN (CSS & CS)		1882.00	1000.00	564.12

Statement-II*Proposed reallocation of funds under PIDDC*

(₹ in crore)

Sl.No.	State	Allocation (Sept. 2014)	Proposed Re-allocation
1	2	3	4
1.	Andhra Pradesh	15	21
2.	Arunachal Pradesh	26	26
3.	Andaman and Nicobar Islands	1	0.05
4.	Assam	12	2.5
5.	Bihar	18	24
6.	Chandigarh	0.5	0.05
7.	Chhattisgarh	7	7
8.	Dadra and Nagar Haveli	1	0.05
9.	Daman and Diu	1	0.05
10.	Delhi	4	5
11.	Goa	5	0.05
12.	Gujarat	5	0.05

1	2	3	4
13.	Haryana	6	8
14.	Himachal Pradesh	1	0.05
15.	Jammu and Kashmir	35	38
16.	Jharkhand	0.5	0.05
17.	Kerala	5	0.05
18.	Karnataka	15	14
19.	Lakshadweep	1	0.05
20.	Maharashtra	35	38
21.	Manipur	27	27
22.	Meghalaya	2	0.05
23.	Mizoram	5	6
24.	Madhya Pradesh	35	36
25.	Nagaland	12	13.1
26.	Odisha	1	1
27.	Puducherry	1	0.05
28.	Punjab	10	10.35
29.	Rajasthan	15	15
30.	Sikkim	5	15.3
31.	Tamil Nadu	1	0.05
32.	Telangana	12	14
33.	Tripura	1	0.05
34.	Uttar Pradesh	8	9
35.	Uttarakhand	45	44
36.	West Bengal	1	0.05
TOTAL		375	375

Promotion of tourism in West Bengal

303. SHRI P. BHATTACHARYA: Will the Minister of TOURISM be pleased to state:

(a) the steps taken by Government in pursuance of its campaign to boost India's tourism in various States including West Bengal; and

(b) the expenditure incurred for the purpose during the last one year?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) The promotion of tourist destinations and products is primarily the responsibility of the concerned State Government/Union Territory Administration.

The Ministry of Tourism promotes India as a holistic destination in the domestic and international markets, showcasing the various tourism destinations and products of every State/Union Territory of the country including West Bengal.

(b) The development of tourism in the country is primarily undertaken by State Governments/Union Territory Administrations. Ministry of Tourism, however, provides Central Financial Assistance (CFA) for projects which are prioritized in consultation with the State Governments/Union Territory Administrations. The expenditure incurred on various schemes by Ministry of Tourism in 2013-14 is given in the Statement (See below).

Statement

Scheme-wise plan allocation and expenditure (provisional) till 31.03.2014

(₹ in crore)

Sl. No.	2013-2014	BE	RE	Expenditure
A. Centrally Sponsored Schemes (CSS)				
1.	Product/Infrastructure Development for Destination and circuits	400.00	422.27	419.93
B. Central Sector Schemes (CS)				
1.	Overseas Promotion and Publicity including Market Development Assistance	350.00	197.31	195.75
2.	Assistance to IHMs/ FCIs/ IITTM/ NIWS	150.00	129.78	129.67
3.	Domestic Promotion and Publicity including Hospitality	120.00	117.23	114.34
4.	Capacity Building for Service Providers	100.00	71.57	71.33
5.	Computerization and Information Technology	45.00	1.73	1.73

Sl. No.	2013-2014	BE	RE	Expenditure
6.	Assistance for Large Revenue Generating Projects	25.00	0.10	0.00
7.	Incentives to Accommodation Infrastructure	10.00	0.01	0.00
8.	Externally Aided Projects	1.50	2.00	2.00
9.	Assistance to Central Agencies for Infrastructure Development	50.00	25.00	23.48
10.	Market Research including 20 Years Perspective Plan	30.00	13.00	13.00
11.	Creation of Land Bank for Hotels	0.50	0.00	0.00
12.	UNDP Endogenous Projects	0.00	0.00	0.00
13.	Construction of Building for IISM at Gulmurg, Kashmir	0.00	0.00	0.00
14.	Equity Contribution to ITDC	0.00	0.00	0.00
TOTAL Plan (CS and CSS)		1282.00	980.00	971.23

Proposal from States for development of new tourism spots

†304. SHRI LAL SINH VADODIA: Will the Minister of TOURISM be pleased to state:

(a) the number of proposals received by Government to develop new tourism spots in the country during 2012-13, 2013-14 and from 1st April, 2014 to December, 2014;

(b) the State-wise number of proposals received from Gujarat, Rajasthan, Madhya Pradesh and Maharashtra; and

(c) the names of the spots Government proposes to develop in Gujarat?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (c) The development, promotion and identification of new tourism destinations is primarily the responsibility of the respective State Government/Union Territory (UT) Administration. However, the Ministry of Tourism (MoT) provides Central Financial Assistance (CFA) to various State Governments/Union Territory Administrations for various tourism projects prioritized every year in consultation with them subject

†Original notice of the question was received in Hindi.

to availability of funds, *inter-se* priority, liquidation of pending utilization certificates against the funds released earlier and adherence to the scheme guidelines.

The State/UT-wise number of prioritized project proposals received to develop tourist spots in the country during 2012-13, 2013-14 and 2014-15 (1.04.2014 to December, 2014) are given in the Statement-I (*See* below).

The list of projects prioritized for development of tourism infrastructure for the State of Gujarat during the year 2014-15 is given in Statement-II (*See* below).

Statement-I

*List of prioritized project proposals received during 2012-13, 2013-14
and from 1st April to December 2014*

(₹ in crore)

Sl.No.	States	2012-13	2013-14	2014-15 (01.04.2014 to December, 2014)
1	2	3	4	5
1.	Andhra Pradesh	3	15	5
2.	Arunachal Pradesh	16	11	13
3.	Andaman and Nicobar	0	0	0
4.	Assam	0	0	8
5.	Bihar	1	10	18
6.	Chandigarh	0	0	0
7.	Chhattisgarh	0	0	6
8.	Dadra and Nagar Haveli	0	2	0
9.	Daman and Diu	0	1	1
10.	Delhi	2	2	0
11.	Goa	2	0	0
12.	Gujarat	8	4	1
13.	Haryana	0	2	2
14.	Himachal Pradesh	12	1	0
15.	Jammu and Kashmir	25	20	5
16.	Jharkhand	2	0	0
17.	Kerala	9	6	5
18.	Karnataka	5	9	3

1	2	3	4	5
19.	Lakshadweep	0	0	7
20.	Maharashtra	5	5	2
21.	Manipur	7	9	12
22.	Meghalaya	1	1	0
23.	Mizoram	2	9	5
24.	Madhya Pradesh	20	7	7
25.	Nagaland	11	9	10
26.	Odisha	2	12	9
27.	Puducherry	3	0	5
28.	Punjab	2	2	2
29.	Rajasthan	0	5	8
30.	Sikkim	11	12	9
31.	Tamil Nadu	2	1	1
32.	Telangana	0	0	5
33.	Tripura	0	0	1
34.	Uttar Pradesh	12	20	11
35.	Uttarakhand	2	21	4
36.	West Bengal	2	0	4
GRAND TOTAL		167	196	169

Statement-II

List of projects prioritized for development of tourism infrastructure for the State of Gujarat during the year 2014-15

Gujarat**Large Revenue Generating Project:**

1. Convention Centre at Vadodara

Mega Circuit:

1. Dwarka-Bet Dwarka-Gopitalav-Nageshwar-Phase II

Circuit:

1. Chanod-Karnali Circuit
2. Saputara, Distt. Dang
3. Nagora Circuit

New tourist spots in Himachal Pradesh

305. SHRIMATI VIPLOVE THAKUR: Will the Minister of TOURISM be pleased to state:

(a) whether Government has initiated to identify and develop new tourist spots in the country;

(b) if so, the number and names of new tourist spots identified in Himachal Pradesh so far; and

(c) by when the new identified tourist spots in Himachal Pradesh are likely to be developed?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (c) Identification and development of new tourist spots is primarily undertaken by State Governments/Union Territory Administrations. However, Ministry of Tourism provides Central Financial Assistance for projects which are prioritized in consultation with them. The projects which are complete as per scheme guidelines are sanctioned subject to availability of funds, *inter-se* priority and utilization of funds released earlier.

The State Government of Himachal Pradesh has identified and prioritized following project proposals for development of tourism infrastructure in the State in the current financial year, *i.e.* 2014-15:

Sl. No.	Name of the project
1.	Integrated Development of Theme Parks in Major Tourist Circuit Shimla-Kangra-Kullu-Una in HP
2.	Integrated Development of Medication Centres at Chail, Manali, Palampur, Fagu and Chindi in HP
3.	Integrated Development of Sirmour-Churdhar-Chopal as a Tourist Destination in HP
4.	Integrated Development of Chamba- Khajjiar-Dalhousie as Tourist Destination in HP.
5.	Upgradation of Website Phase II
6.	Fairs and Festivals

Tourism in Eastern and Northern States

306. SHRI BHUPINDER SINGH: Will the Minister of TOURISM be pleased to state:

(a) whether an increase is expected in tourism, world-wide;

(b) if so, the schemes being prepared by Government to take the advantage of this increase; and

(c) whether Government is considering any project to popularize such games/sports which are related to ancient culture to attract tourists, particularly in Eastern and Northern States?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) As per the UNWTO Barometer-January, 2015, the International Tourist Arrivals is expected to grow between 3% and 4% in 2015.

(b) In the Budget for 2014-15, following two new schemes were announced:

- (i) Swadesh Darshan-Integrated Infrastructure Development as Theme-Based Tourist Circuits.
- (ii) National Mission on Pilgrimage Rejuvenation and Spiritual Augmentation Drive (PRASAD).

Scheme Guidelines for both the Schemes have been formulated and Mission Directorate has been set up.

Other steps taken to boost tourism in the country are as follows:

- (i) **Publicity and Promotion:** The Ministry of Tourism promotes India as a holistic destination in the domestic and international markets, including the various tourism destinations and products of every State/Union Territory of the country.

As part of the above promotional activities, Ministry of Tourism undertakes centralized international media campaigns (prints, electronics and online) under the Incredible India brand-line in key source markets as well as potential markets across the world.

The Ministry has taken up creation, development and maintenance of Walking Tours product which is an online, interactive web product that will help national and international tourists, plan and take walking tours in all major cities in India.

Contents for interactive multimedia walking tours of major Indian cities, monuments and tourist destinations for hosting on Incredible India website have also been designed, developed and produced.

The Ministry of Tourism has signed an agreement with M/s Worth Your Holidays as part of which an automated holiday planner (Tripigator.com) has been linked to the website of the Ministry of Tourism to facilitate the tourists to make itineraries.

The Ministry of Tourism also provides financial assistance to stakeholders for promotion of tourism in the international and domestic markets under the Marketing Development Assistance Scheme.

- (ii) **Electronic Travel Authorization:** The Tourist Visa on Arrival (TVoA) enabled with the Electronic Travel Authorization (ETA) Scheme was launched on 27.11.2014 for nationals of 43 countries whose sole objective of visiting India is recreation, sight-seeing, short duration medical treatment, casual business visit, casual visit to meet friends or relatives etc. for a short stay of 30 days. Earlier the TVoA facility was available for nationals of 12 countries only. The TVoA enabled with ETA will enable the prospective visitor to apply for an Indian Visa from his/her home country online without visiting the Indian Mission and also pay the visa fee online. Once approved, the applicant will receive an e-mail authorising him/her to travel to India and he/she can travel with a print out of this authorization. On arrival, the visitor has to present the authorisation to the immigration authorities who would then stamp the entry into the country. The entry into India will be allowed within 30 days from the date of approval of ETA and will be valid for 30 days stay in India from the date of arrival in India.
- (iii) **Restriction on gap for re-entry lifted:** The restriction of two-month gap on re-entry of foreign nationals coming to India on Tourist Visa and Tourist Visa on Arrival has been lifted with effect from 4th December, 2012.
- (iv) **Safety of Women Tourists:** The Ministry of Tourism had advised the State Governments/Union Territory Administrations to set up Tourist Police at prominent tourist spots. As a result, the State Governments/UT Administrations of Andhra Pradesh, Goa, Karnataka, Kerala, Maharashtra, Himachal Pradesh, Rajasthan, Jammu and Kashmir, Uttar Pradesh, Delhi, Punjab, Madhya Pradesh and Odisha have deployed Tourist Police, in one form or the other.

An advisory has been posted on the Ministry of Tourism website www.incredibleindia.org indicating that India remains safe destination for international Tourists including women tourists.
- (v) **Cleanliness and Hygiene:** To tackle the problem of hygiene and cleanliness at tourist destinations, the Ministry of Tourism has taken the initiative of launching the Campaign Clean India with a vision to ensure an acceptable level of cleanliness and hygiene practices at tourist destinations. This campaign is to be sustained through adoption and involvement of private and public sector stakeholders as a part of their Corporate Social Responsibility (CSR).
- (vi) **Trained Language Speaking Guides:** Selection and Training of Regional Level Tourist Guides including linguist guides is an ongoing process and

the Ministry conducts the training programmes, through the Indian Institute of Tourism and Travel Management (IITTM), periodically.

(c) Development and promotion of tourism, including tourism related aspects of popularizing games/sports, is primarily the responsibility of the respective State Governments/Union Territory Administrations. However, the Ministry of Tourism provides Central Financial Assistance (CFA) to various State Governments which includes Eastern and Northern States for various tourism projects prioritized every year in consultation with them subject to availability of funds, inter-se priority, adherence to the scheme guidelines and liquidation of pending utilization certificates.

Status of implementation of Tribal Sub-Plan

†307. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of the status of implementation of Tribal Sub-Plan during the last three years;

(b) the State/Union Territory-wise details of the funds allotted and utilized under Tribal Sub-Plan during the last three years and the current year;

(c) whether the funds allotted under the Tribal Sub-Plan have not been utilized fully; and

(d) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) to (c) Existing guidelines on Tribal Sub-Plan (TSP) issued by the then Planning Commission envisage outlay for the TSP in proportion to the ST population. As per census 2011, percentage of ST population in the country is 8.6 (approximately). On an average the percentage of overall expenditure of TSP funds with respect to total State Plan allocation has been approximately equal to the total ST population in the country or more, during the last three years. Details showing State wise information regarding total State Plan, TSP allocation and expenditure are given in Statement (*See below*).

(d) The then Planning Commission has issued revised Guidelines for implementation of TSP by the States/UTs on 18th June 2014. The Guidelines, *inter-alia*, reiterate the resolve of the Government for allocation of funds under TSP out of total Plan Outlays not less than the population proportion of STs in State as per 2011 census. The Guidelines further stipulates for non-diversion of funds meant for tribal areas and comprehensive monitoring framework with well-defined indicators, covering provisioning, service delivery standards as well as outcomes.

†Original notice of the question was received in Hindi.

Statement
TSP Outlay during Annual Plan 2011-12 to 2014-15

Sl. No.	State/U.T.	Annual plan 2011-12					Annual plan 2012-13					Annual plan 2013-14					Annual plan 2014-15 Proposed Outlay				(₹ in crore)
		Total State plan Outlay	TSP Allocation	TSP Expenditure	Total State plan Outlay	TSP Allocation	TSP Expenditure	Total State plan Outlay	TSP Allocation	TSP Expenditure	Total State plan Outlay	TSP Allocation	TSP Expenditure	Total State plan Outlay	TSP Allocation	TSP Expenditure					
1	2	3	4	5	6	7	8	9	10	11	12	13	14								
1.	Andhra Pradesh	43000	2973.13	2228.12	48935	3591.39	2241.76	53000	3666.6	2070.68	NR	NR	NR	NR							
2.	Assam	9000	63.16	54.85	10500	72.46	65.5	12500	82	7255	14029	90.2	NR	NR							
3.	Bihar	24000	269.24	289.81	28000	393.86	281.63	34000	485	434.52	40100	508.8	NR	NR							
4.	Chhattisgarh	16710	5561.44	4229.53	23480	7356	6177.65	25250	7952.17	6946.97	26615	9518.57	NR	NR							
5.	Goa	3320	328.81	226.75	4700	566.42	92.19	4715	614.47	187.08	4520.48	328.63	NR	NR							
6.	Gujarat	38000	5103.03	4875.71	51000	6682.41	6498.44	59000	7236.6	7102.85	NR	NR	NR	NR							
7.	Himachal Pradesh	3300	297	286.05	3700	333	333	4100	369	369	4400	395.47	NR	NR							
8.	Jammu and Kashmir	6600	743.45	743.45	7300	1254.77	NR	7300	1113.55	1113.55	NR	NR	NR	NR							
9.	Jharkhand	15322.75	7501.39	5749.39	16300	8199.4	4458.06	16800	8474.6	5102.97	26250	1180.29	NR	NR							
10.	Karnataka	38070	1866.95	1866.95	42030.01	2075	1679.79	47000	2354.7	2480.74	6559.78	4315.07	NR	NR							
11.	Kerala	12010	284.19	284.19	14010	325.15	325.15	17000	389.85	389.85	20000	600	NR	NR							

1	2	3	4	5	6	7	8	9	10	11	12	13	14
12.	Madhya Pradesh	23000	4964.9	4432.57	28000	6178.91	5930.89	35500	6800	6267.45	53512.64	12057.64	NR
13.	Maharashtra	42000	3738	3106	45000	4005	3065.47	49000	3817.34	3713.12	51222.54	4814.92	NR
14.	Manipur	3210	1071.85	1030	3500	1358.53	1566.9	3650	1376.28	1280.67	8671.43	3059.68	NR
15.	Odisha	15200	3603.44	3282.63	17250	4316.4	3741.8	21500	5134.54	5099.02	40810	9654.1	NR
16.	Rajasthan	27500	3568.18	3339.75	33500	4321.19	3859.15	40500	5193.4	4809.55	69820.05	9178.1	NR
17.	Sikkim	1400	37.5	37.5	1877	386.66	NR	2060	NR	NR	3905	NR	NR
18.	Tamil Nadu	23535	250.44	245.2	28000	353.93	267.76	37128	496.13	439.77	59549.86	468.75	NR
19.	Telangana	#	#	#	#	#	#	#	#	#	NR	NR	NR
20.	Tripura	1950	607.47	492.13	2250	699.75	740.48	2500	NR	NR	3125	NR	NR
21.	Uttar Pradesh	47000	31.85	26.46	57800	38	30.26	69200	41.5	18.69	113500	104.29	NR
22.	Uttarakhand	7800	234	117.6	8200	246.38	145.56	8500	255	90.99	NR	NR	NR
23.	West Bengal	22214	1470.29	1460.29	28000	1658.52	1657.52	30314	2173.14	2173.14	46290.35	3136.41	NR
24.	A&N Islands	1434.84	173.92	115.15	1707.43	226.43	214.53	1867.1	228.79	228.79	NR	NR	NR
25.	Daman and Diu	324.95	28.79	2.18	568.25	50.29	3.42	630.05	3.9	4.95	2070.07	11.24	NR
TOTAL		425901.54	44772.42	385332.26	505601.69	54689.85	43376.91	583014.15	58258.56	50396.9	594951.2	69922.16	NR

NR: Not Reported # Including Andhra Pradesh
Source: State plan approval letters and TSP documents of the State Govts.

Pitiable condition of nomadic community

†308. SHRI BHUPENDER YADAV: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government is aware of the fact that even today nomadic community is living in a very pitiable condition;

(b) whether Government has any data of such people and if so, the details thereof; and

(c) whether Government is running or considering on any programme to rehabilitate them and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) and (b) As informed by the Office of Registrar General and Census Commissioner, India, that office conducts Population Census wherein data on entire population living in the country at the time of Census operations is collected. However, figures separately and specifically for nomadic communities are not collected in Census.

(c) ₹ 13.00 crore have been allocated under 12th Plan for formulation and implementation of scheme for educational and economic development of De-notified Nomadic Tribes (DNTs).

As informed by the Ministry of Social Justice and Empowerment, in order to identify the Denotified, Nomadic and Semi-Nomadic Communities, assess their problems and suggest appropriate measures for their development, a National Commission has started functioning from 9.01.2015. The Government of India has also launched two new schemes on 1.01.2015, namely, Dr. Ambedkar Centrally Sponsored Scheme of Pre-matric and Post-matric Scholarship, and Nanaji Deshmukh Centrally Sponsored Scheme for Construction of Hostels for the welfare of these sections of the society. The States like, Gujarat, Madhya Pradesh, Maharashtra, NCT of Delhi, Rajasthan Karnataka and Andhra Pradesh are also implementing schemes for the welfare of the DNTs.

Monitoring development of value chains for MFP

309. SHRI VIVEK GUPTA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government has a mechanism to monitor the development of value chains for Minor Forest Produce (MFP) under the Centrally sponsored scheme;

†Original notice of the question was received in Hindi.

(b) the details of the various Minor Forest Produce (MFP) that are currently being produced in West Bengal along with the Minimum Support Price (MSP) set for each produce;

(c) the district-wise details of the number of tribal beneficiaries under the scheme from 2012 to 2014; and

(d) the details of the grants-in-aid disbursed to the State of West Bengal for Tribal Development Cooperative Corporations (STDCCs), Forest Development Corporations (SFDCs) and Minor Forest Produce (Trading and Development) Federations from 2012 to 2014?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) Yes, Sir. This Ministry has launched a Centrally sponsored scheme “Mechanism for Marketing of Minor Forest Produced (MFP) through Minimum Support Price (MSP) and development of value chain”. The scheme envisages monitoring the development/progress of its implementation by two committees one at State level under the Chairmanship of Chief Secretary of the respective State and the other at District level under the chairmanship of respective District Collector. Beside this, Government of India also monitors the scheme through Tribal Cooperative Marketing Development Federation of India Limited (TRIFED) at the Centre.

(b) The scheme has been initially implemented in the States having Schedule-V areas. At present scheme does not cover State of West Bengal.

(c) Does not arise in view of (b) above.

(d) The details of the grants-in-aid disbursed to the State of West Bengal under the Scheme “Grants-in-Aid to State Tribal Development Cooperative Corporations (STDCCs) etc. for Minor Forest Produce (MFP) Operations” from 2012 to 2014 are as under:—

(₹ in lakhs)					
Sl.No.	Name of the State	Name of the Nodal State Agency	Amount Released		
			2011-12	2012-13	2013-14
1.	West Bengal	West Bengal Tribal Development Co-operative Corporation Ltd.	170.00	126.00	231.93

Land transferred to tribals

310. DR. BHALCHANDRA MUNGEKAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the State-wise details of land transferred to the tribals under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006;

(b) the difficulties being faced in transferring land to the tribals under the said Act; and

(c) what is the action plan of the Ministry to overcome these difficulties?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 seeks to recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded. There is no provision for transfer of land to tribals under the said Act.

(b) and (c) In view of (a) above, questions dose not arise.

Monitoring implementation of Forest Rights Act, 2006

311. SHRI SANJIV KUMAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government monitors the implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006;

(b) whether Santhal tribals come within the ambit of the Act; and

(c) if so, the details of the beneficiaries of Santhal tribals as per the provisions of the above Act?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) Yes, Sir.

(b) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (Forest Rights Act) envisages to recognize and vest forest rights and occupation in forest land in all forest dwelling Scheduled Tribes and other traditional forest dwellers residing in such forests.

(c) The Ministry of Tribal Affairs does not maintain the details of the beneficiaries of any particular tribal community. However, Santhal tribals predominantly live in the States of Jharkhand, Odisha and West Bengal. The Status of implementation of Forest Rights Act as of 31.12.2014 in these States is as follows:

State	Total number of claims received upto 31.12.2014	Total number of titles distributed upto 31.12.2014	Total number of claims disposed upto 31.12.2014
Jharkhand	42,003	15,296	32,254
Odisha	6,09,334	3,44,068	4,89,594
West Bengal	1,40,309	34,165	34,165

National awards to sportspersons

†312. DR. SATYANARAYAN JATIYA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of achievements made in each of the international sports' competitions held during the last six months;

(b) the achievement-wise and date-wise details of players from different sports who have so far been awarded with the national honours/titles ranging from the Padma Shree to the Bharat Ratna; and

(c) the names of the internationally acclaimed sportspersons belonging to Hockey and other sports who are to be honoured with the aforesaid awards?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) The number of medals won sports disciplines-wise by Indian sportspersons/teams in mega international sports events viz. Commonwealth Games, Asian Games and Para-Asian Games during the last six months are given in the Statement-I (*See below*).

(b) Shri Sachin Ramesh Tendulkar (Cricket) was conferred with Bharat Ratna in 2014. Details of sportspersons who have been conferred with Padma Awards so far are given in the Statement-II (*See below*).

(c) Selection of sportspersons belonging to various sports disciplines including Hockey for Padma Awards is done in accordance with the provisions of the Scheme of Padma Awards, and cannot be anticipated in advance.

Statement-I

Sl. No.	Discipline	Gold Medal	Silver Medal	Bronze Medal	Total
1.	Athletics	1	1	1	3
2.	Badminton	1	1	2	4
3.	Boxing	0	4	1	5
4.	Gymnastics	0	0	1	1
5.	Hockey	0	1	0	1
6.	Judo	0	2	2	4
7.	Shooting	4	9	4	17

†Original notice of the question was received in Hindi.

Sl. No.	Discipline	Gold Medal	Silver Medal	Bronze Medal	Total
8.	Squash	1	0	0	1
9.	Table Tennis	0	1	0	1
10.	Weightlifting	3	5	6	14
11.	Wrestling	5	6	2	13
TOTAL		15	30	19	64

Asian Games, 2014 (Incheon)

1.	Archery	1	1	2	4
2.	Athletics	2	4	7	13
3.	Badminton	-	-	1	1
4.	Boxing	1	-	4	5
5.	Hockey	1	-	1	2
6.	Kabaddi	2	-	-	2
7.	Rowing	-	-	3	3
8.	Shooting	1	1	7	9
9.	Squash	1	2	1	4
10.	Swimming	-	-	1	1
11.	Tennis	1	1	3	5
12.	Wrestling	1	1	3	5
13.	Wushu	-	-	2	2
14.	Yachting	-	-	1	1
TOTAL		11	10	36	57

Asian Para Games, 2014 (Incheon)

1.	Athletics	2	9	6	17
2.	Badminton	1	4	1	6
3.	Judo	-	-	2	2
4.	Powerlifting	-	-	1	1
5.	Swimming	-	1	6	7
TOTAL		3	14	16	33

Statement-II*List of sportspersons awarded Padma Awards*

Sl. No.	Name	Award (PV: Padma Vibhushan, PB: Padma Bhushan, PS: Padma Shree)	State
1	2	3	4
1956			
1.	Shri Dhyhan Chand	PB	Punjab
2.	Shri Cottari Kankaiyah Nayudu	PB	Tamil Nadu
3.	Shri Balbir Singh	PS	Chandigarh
1958			
4.	Shri D.P. Roy Choudhury	PB	Uttar Pradesh
5.	Kunwar Digvijai Singh	PS	Uttar Pradesh
1959			
6.	Shri Tanzing Naorgay	PB	West Bengal
7.	Shri Mihir Kumar Sen	PS	West Bengal
8.	Shri Milkha Singh	PS	Chandigarh
1960			
9.	Shri Vijay S. Hazare	PS	Gujarat
10.	Shri Jasu M. Patel	PS	Gujarat
11.	Smt. Arati Saha	PS	West Bengal
12.	Brig. Gyan Singh	PS	Uttar Pradesh
1962			
13.	Shri Nari J. Contractor	PS	Maharashtra
14.	Shri Sonam Gyatso	PS	Sikkim
15.	Shri Ramanathan Krishnan	PS	Tamil Nadu
16.	Shri Gostha Behari Paul	PS	West Bengal
17.	Shri P.R. Umrigar	PS	Maharashtra
1963			
18.	Shri Syed Mustaq	PS	Madhya Pradesh
19.	Shri Nawang Gombu	PS	West Bengal

1	2	3	4
20.	Shri Morapakan Tesian Gopalan	PS	Tamil Nadu
21.	Shri Charanjit Singh	PS	Haryana
	1965		
22.	Shri Nawang Gombu	PB	West Bengal
23.	Shri Sonam Gyatso	PB	Sikkim
24.	Lt. Cmndr. Mohan Singh Kohli	PB	Delhi
25.	Capt. Hari Pal Singh Ahluwalia	PS	Punjab
26.	Capt. Avtar Singh Cheema	PS	Punjab
27.	Prof. Dinkar Balwant Deodhar	PS	Maharashtra
28.	Shri Phu Dorjee	PS	West Bengal
29.	Shri Wilson Lionel Garton Jones	PS	Maharashtra
30.	Shri Ang Kami	PS	Assam
31.	Maj. Narender Kumar	PS	Punjab
32.	Harish Chander Singh Rawat	PS	Delhi
33.	Shri Chandra Prakash Vohra	PS	West Bengal
34.	Shri Sonam Wengyal	PS	Sikkim
	1966		
35.	Shri Kishan Lal	PS	Uttar Pradesh
	1967		
36.	Shri Ramanathan Krishnan	PB	Tamil Nadu
37.	Shri Mihir Kumar Sen	PB	West Bengal
38.	Shri Shankar Laxman	PS	Karnataka
39.	Nawab Mohd. Mansur Ali Khan Pataudi	PS	Delhi
40.	Shri Prithipal Singh	PS	Punjab
41.	Shri Gurdial Singh	PS	Chandigarh
	1969		
42.	Shri Chandrakant Gulabrao Borde	PS	Maharashtra

1	2	3	4
1970			
43.	Shri Bishan Singh Bedi	PS	Delhi
44.	Shri Syed Mohd. Moinul Haq	PS	Bihar
45.	Shri E. Ananthrao S. Prasanna	PS	Karnataka
46.	Shri Leslie Walter Claudius	PS	West Bengal
47.	Shri Ghouse Mohd. Khan	PS	Andhra Pradesh
48.	Shri Sailendra Nath Manna	PS	West Bengal
49.	Shri Chandgi Ram	PS	Delhi
50.	Smt. Kamaljit Sandhu	PS	USA
51.	Shri Gundappa Ranganath Vishwanath	PS	Karnataka
1972			
52.	Maj. Harsh Vardhan Bahuguna	PS	Uttar Pradesh
53.	Shri B. Subrahmanya Chandrasekhar	PS	Karnataka
54.	Shri Ajit Laxman Wadekar	PS	Maharashtra
1973			
55.	Shri Vinoo Himatlal Mankad	PB	Gujarat
56.	Shri Farookh M. Engineer	PS	Maharashtra
57.	Lt. Com. Joginder Singh	PS	Delhi
1975			
58.	Shri Pankaj Lall Roy	PS	West Bengal
1976			
59.	Shri Roshan Lal Anand	PS	Punjab
60.	Shri Hari Kant Dang	PS	Delhi
1977			
61.	Kum. Meena Shah	PS	Uttar Pradesh
1980			
62.	Shri Sunil Monahar Gavaskar	PB	Maharashtra

1	2	3	4
1981			
63.	Shri Syed M.H. Kirmani	PS	Karnataka
64.	Shri Kapil Dev Nikhanj	PS	Chandigarh
65.	Shri Prakash Ramesh Padukone	PS	Denmark
1983			
66.	Shri Raja Bhalendra Singh	PB	Delhi
67.	Shri Vijay Prakash Amritraj	PS	Tamil Nadu
68.	Shri Guru Hanuman	PS	Delhi
69.	Smt. Eliza Nelson	PS	Maharashtra
70.	Shri Chand Ram	PS	Haryana
71.	Shri Kaur Singh	PS	Punjab
72.	Shri Sat Pal Singh	PS	Delhi
73.	Shri Bahadur Singh	PS	Jharkhand
74.	Shri Liarenmayum Damu Singh	PS	Manipur
75.	Shri Raghubir Singh	PS	Rajasthan
76.	Miss. Manathoor Devasia Valsamma	PS	Kerala
77.	Miss. Geeta Zutshi	PS	Haryana
1984			
78.	Shri Michael Ferreira	PB	Maharashtra
79.	Shri Charless Borrommio	PS	Bihar
80.	Shri Phu Dorjee	PS	Sikkim
81.	Shri Chuni Goswami	PS	West Bengal
82.	Col. Darshan Kumar Khullar	PS	Punjab
83.	Miss. Bachendri Pal	PS	Uttar Pradesh
1985			
84.	Ms. P.T. Usha	PS	Kerala
1986			
85.	Miss Anupama Abhyankar	PS	Maharashtra

1	2	3	4
86.	Shri Swarup Krishna Rau	PS	Delhi
87.	Shri Geet Shriram Sethi	PS	Gujarat
88.	Shri Mohmmad Shahid	PS	Uttar Pradesh
1987			
89.	Miss. Bagyashree Vasanthrao Sathe	PS	Maharashtra
90.	Shri Dilip Balwant Vengsarkar	PS	Maharashtra
1988			
91.	Shri Viswanathan Anand	PS	Tamil Nadu
92.	Shri Mohammed Azharuddin	PS	Andhra Pradesh
1990			
93.	Kum. Chandra Prabha Aitwal	PS	Uttar Pradesh
94.	Shri Pradip Kumar Banerjee	PS	West Bengal
95.	Shri Prem Chand Degra	PS	Bihar
96.	Shri Gulshan Rai	PS	Maharashtra
97.	Shri Jaman Lal Sharma	PS	Uttar Pradesh
98.	Shri Taranath Narayan Shenoy	PS	Maharashtra
1991			
99.	Shri Lala Amarnath	PB	Delhi
100.	Prof. Dinkar Balwant Deodhar	PB	Maharashtra
101.	Shri Kapil Dev Nikhanj	PB	Delhi
102.	Kum. Selma Juliet Christina D'Silva	PS	Maharashtra
103.	Shri Sonam Paljor	PS	Uttar Pradesh
104.	Smt. Ujjwala Patil	PS	Gujarat
105.	Shri Ajit Pal Singh	PS	Delhi
1992			
106.	Hony. Shriram Singh	PS	Delhi

1	2	3	4
1998			
107.	Shri Hukam Singh	PS	Delhi
108.	Shri Ramesh Krishnan	PS	Tamil Nadu
109.	Shri Pargat Singh Powar	PS	Punjab
110.	Hon. Capt. Lila Ram	PS	Haryana
111.	Smt. Shiny Wilson	PS	Tamil Nadu
1999			
112.	Smt. Karnam Malleshwari	PS	Andhra Pradesh
113.	Shri Sachin Ramesh Tendulkar	PS	Maharashtra
2000			
114.	Smt. Santosh Yadav	PS	Delhi
2001			
115.	Shri Viswanathan Anand	PB	Tamil Nadu
116.	Shri Mahesh Bhupathi	PS	Karnataka
117.	Ms. Malathi Krishnamurthy Holla	PS	Karnataka
118.	Ms. Bhuvneshwari Kumari	PS	Delhi
119.	Shri Leander Adrian Paes	PS	West Bengal
120.	Shri Dhanraj Pillay	PS	Maharashtra
121.	Ms. Sunita Rani	PS	Punjab
2002			
122.	Shri Chandrakant Gulabrao Borde	PB	Maharashtra
123.	Ms. Diana Fram Edulji	PS	Maharashtra
124.	Shri Jaspal Rana	PS	Delhi
2003			
125.	Shri Nandanoori Mukesh Kumar	PS	Andhra Pradesh
126.	Shri Kanhaya Lal Pokhriyal	PS	Uttar Pradesh
127.	Ms. Jyotirmoyee Sikdar	PS	West Bengal
128.	Shri Srinivas Venkataraghavan	PS	Tamil Nadu

1	2	3	4
2004			
129.	Ms. K.M. Beenamol	PS	Kerala
130.	Smt. Gurmeyum Anita Devi	PS	Manipur
131.	Shri Rahul Dravid	PS	Karnataka
132.	Shri Sourav Ganguly	PS	West Bengal
133.	Smt. Anju Bobby George	PS	Kerala
134.	Yog Sadashiv Prahlad Nimbalkar	PS	Maharashtra
135.	Shri Dilip Kumar Tirkey	PS	Odisha
2005			
136.	Shri Pullela Gopi Chand	PS	Andhra Pradesh
137.	Shri Anil Kumble	PS	Karnataka
138.	Shri Gurbachan Singh Randhawa	PS	Delhi
139.	Lt. Col. Rajyavardhan Singh Rathore	PS	Delhi
140.	Ms. Rachel Thomas	PS	Delhi
2006			
141.	Dr. Vijaypat Singhania	PB	Maharashtra
142.	Smt. Madhumita Bisht	PS	Delhi
143.	Shri Mohan Singh Gunjyal	PS	Andhra Pradesh
144.	Smt. Mangte Chungneijang Mary Kom	PS	Manipur
145.	Miss. Sania Mirza	PS	Andhra Pradesh
2007			
146.	Shri Bahadur Singh Sagoo	PS	Punjab
147.	Ms. Koneru Humpy	PS	Andhra Pradesh
2008			
148.	Shri Chiranjeev Singh	PS	Punjab
149.	Shri Bhaichung Bhutia	PS	Sikkim
150.	Smt. Bula Chowdhury Chakraborty	PS	West Bengal

1	2	3	4
151.	Late Sir Edmund Hillary	PV	New Zealand
152.	Shri Sachin Ramesh Tendulkar	PV	Maharashtra
2009			
153.	Shri Abhinav Bindra	PB	Punjab
154.	Shri Pankaj Advani	PS	Karnataka
155.	Shri Mahendra Singh Dhoni	PS	Jharkhand
156.	Shri Balbir Singh Kullar	PS	Punjab
157.	Shri Harbhajan Singh Plaha	PS	Punjab
2010			
158.	Shri Ignace Tirkey	PS	Odisha
159.	Kumar Ram Narain Karthikeyan	PS	Tamil Nadu
160.	Shri Ramkant Vithal Achrekar	PS	Maharashtra
161.	Ms. Saina Nehwal	PS	Andhra Pradesh
162.	Shri Vijender Singh	PS	Haryana
163.	Shri Virendra Sehwal	PS	Delhi
2011			
164.	Ms. Nameirakpam Kunjarani	PS	Manipur
165.	Shri Sushil Kumar	PS	Delhi
166.	Shri Vangipurapu Venkata Sai Laxman	PS	Andhra Pradesh
167.	Shri Gagan Narang	PS	Andhra Pradesh
168.	Ms. Krishna Poonia	PS	Rajasthan
169.	Shri Harbhajan Singh	PS	Punjab
2012			
170.	Shri Ajeet Bajaj	PS	Delhi
171.	Ms. Jhulan Goswami	PS	West Bengal
172.	Shri Zafar Iqbal	PS	Uttar Pradesh
173.	Shri Devendra Jhajrija	PS	Rajasthan
174.	Shri Limba Ram	PS	Rajasthan

1	2	3	4
175.	Shri Syed Mohammed Arif	PS	Andhra Pradesh
176.	Prof. Ravi Chaturvedi	PS	Delhi
177.	Shri Prabhakar Vaidya	PS	Maharashtra
2013			
178.	Shri Rahul Dravid	PB	Karnataka
179.	Ms. H. Mangte Chungneijang Mary Kom	PB	Manipur
180.	Ms. Premlata Agrawal	PS	Jharkhand
181.	Shri Yogeshwar Dutt	PS	Haryana
182.	Shri Hosanagara Nagarajegowda Girisha	PS	Karnataka
183.	Subedar Major Vijay Kumar	PS	Himachal Pradesh
184.	Shri Ngangom Dingko Singh	PS	Maharashtra
185.	Naib Subedar Bajrang Lal Takhar	PS	Rajasthan
2014			
186.	Shri Pulella Gopichand	PB	Andhra Pradesh
187.	Shri Leander Paes	PB	Maharashtra
188.	Ms. Anjum Chopra	PS	Delhi
189.	Ms. Sunil Dabas	PS	Haryana
190.	Shri Lov Raj Singh Dharmashaktu (Mountaineering)	PS	Delhi
191.	Ms. Deepika Pallikal	PS	Tamil Nadu
192.	Shri H. Boniface Prabhu	PS	Karnataka
193.	Shri Yuvraj Singh	PS	Haryana
194.	Ms. Mamta Sodha (Mountaineering)	PS	Haryana
2015			
195.	Shri Satpal	PB	Delhi
196.	Ms. Saba Anjum	PS	Chhattisgarh

1	2	3	4
197.	Ms. Mithali Raj	PS	Telangana
198.	Ms. P.V. Sindhu	PS	Telangana
199.	Shri Sardara Singh	PS	Haryana
200.	Ms. Arunima Sinha	PS	Uttar Pradesh

Private investment in sports

313. SHRI C.P. NARAYANAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of private investment in sports during 2012, 2013 and 2014;

(b) whether regular business concerns have been floating subsidiaries to enter field of sports to form teams in various games, in this way or other how many concerns have entered into sports during the last three years and how much money have they invested;

(c) the profit made by them during these years; and

(d) whether their entry has promoted sports and games in the country or has it promoted very undesirable trends in both sports and business?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) to (d) Sir, National Sports Federations (NSFs) are autonomous bodies registered under the Societies Registration Act, 1860. NSFs are primarily responsible for the overall management, promotion and development of sports of the discipline for which they have been given recognition by the Government. The Ministry only supplement their efforts in this direction by providing financial assistance in accordance with the approved norms.

During the last few years few games like Cricket, Football, Hockey, Tennis, Kabaddi etc. have been organizing league based tournaments involving Indian and foreign players. Such events are organized with the financial supports and sponsorship of various business concerns. Details of number of concerns who have entered in Sports Sector and the money they have invested/profit made by them/private investment in sports is not maintained by Department of Sports.

This Ministry only considers grant of permission from sports angle at no cost to Government subject to clearance of Ministry of External Affairs from political angle and Ministry of Home Affairs from security angle. This Ministry does not deal with any other matter relating to such leagues including profit made by such private entities because national teams do not participate in these events.

Due to organisation of such competitions in India, Indian players got enhanced exposure to play with good international level players, interest has been amongst Indian youngsters to take up sports like any other professional courses and new talent has come up. However, controversies about Board of Control for Cricket in India (BCCI)/Indian Premier League (IPL) regarding match fixing, spot fixing, betting etc. reported in various sections of print and electronic media, have come to the notice of the Government. Various agencies of the Government namely the Enforcement Directorate, Income Tax and Service Tax Department have conducted inquiries into the allegations of irregularities in the BCCI/IPL in the country.

Construction of mini stadiums in every district of Himachal Pradesh

†314. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government proposes to construct a mini stadium in every district of Himachal Pradesh keeping in view the development of sports in the State, if so, the details thereof;

(b) the number of districts of Himachal Pradesh that have been selected and the criteria for it; and

(c) whether the approval of the State Government is essential for the selection of these districts?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) to (c) There is no provision under any of the Schemes implemented by the Central Government for construction of mini-stadium in every district of Himachal Pradesh.

However, under the Rajiv Gandhi Khel Abhiyan (RGKA) scheme, construction of a sports complex (comprising outdoor playfield and indoor sports hall) will be undertaken in each block of the country, both for outdoor and indoor sports disciplines, on land measuring about six-seven acres at a cost of ₹ 80 lakh each (Total ₹ 1.60 crore). There is also provision of ₹ 15 lakh for sports equipment to be provided by Ministry of Youth Affairs and Sports.

Selection of the blocks is to be done by the respective State Government as per the provisions of the Scheme and the proposal is to be forwarded to the Central Government for release of funds. Funds can be sanctioned by the Central Government under this Scheme only on receipt of proposals from the State Governments complete in all respects in terms of the provisions of the Scheme, duly approved by the State Level Executive Committee (SLEC) headed by the Chief Secretary of the State.

†Original notice of the question was received in Hindi.

Implementation of sports code for Archery and Athletic Federations

315. DR. CHANDAN MITRA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether any sports code has not been implemented with regard to Archery and Athletic Federations;
- (b) if so, the reasons therefor; and
- (c) the corrective steps taken by Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) No, Sir.

(b) and (c) The Archery Association of India has been derecognized by the Government for refusing to accept the Government guidelines on age and tenure of the office bearers. The Athletic Federation of India was asked to hold their elections afresh when the elections of their office bearers were found to be in violation of the Government guidelines.

Encouragement of rural youth towards sports

†316. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state the details of steps being taken by Government to encourage the rural youth towards sports?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): The Ministry of Youth Affairs and Sports is implementing one Centrally Sponsored Scheme for development of sports in rural areas, namely, Rajiv Gandhi Khel Abhiyan (RGKA) scheme. Under this scheme construction of a sports complex will be undertaken in each block of the country, both for outdoor and indoor sports disciplines, on land measuring about six-seven acres at a cost of ₹ 80 lakh each (Total ₹ 1.60 crore). There is also provision of ₹ 15 lakh for sports equipment to be provided by Ministry of Youth Affairs and Sports. Further details about the RGKA Scheme are given in the Statement (*See below*).

Statement***Brief on Rajiv Gandhi Khel Abhiyan (RGKA)***

The Central Government is implementing the Rajiv Gandhi Khel Abhiyan (RGKA) scheme, under which construction of a sports complex (comprising outdoor playfield and indoor sports hall) will be undertaken in each block of the country, both for

†Original notice of the question was received in Hindi.

outdoor and indoor sports disciplines, on land measuring about six-seven acres at a cost of ₹ 80 lakh each (Total ₹ 1.60 crore). There is also provision of ₹ 15 lakh for sports equipment to be provided by Ministry of Youth Affairs and Sports.

All the 6545 blocks in 634 districts will be covered in a phased manner over a period of 5 years. Funds for construction of the block level sports complex will be converged from different schemes such as Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA); Backward Regions Grant Fund (BRGF); Non Lapsable Central Pool of Resources (NLCPR-Central); Additional Central Assistance (ACA) for the Left Wing Extremism (LWE) affected districts, of the Ministries of Rural Development, Panchayati Raj, Development of North Eastern Region (DONER) and Planning Commission respectively with RGKA. Development of playfields at village level will be undertaken under the MGNREGA.

Three Sports Trainers (one Master Sports Trainer and two Sports Trainers, out of serving Physical Education Teachers) will be engaged in each block level sports complex for training of sports persons. They will be given suitable honorarium in addition to their normal salaries received from respective school/college.

Annual Sports competitions *viz.*, Rural Sports Competitions, Women Sports Competitions, North-East Games and Special Area Games (for LWE affected regions) shall be held under RGKA upto the National level. The grants for holding the above competitions have also been enhanced.

For the purpose of creation of block level posts complexes, sharing of expenditure is to be done between Centre and State in the ratio of 75:25 in respect of normal States and 90:10 in respect of special category states. Development of playfield at village level will be taken up under MGNREGA scheme of Ministry of Rural Development. The grant of funds under the RGKA is demand driven and can be released on receipt of complete proposals from the States/UTs.

Outdoor sports disciplines included under the RGKA are Athletics, Archery, Badminton, Basketball, Football, Handball, Hockey, Kabbadi, Kho-Kho, Tennis and Volley ball. Out of these 11 outdoor sports disciplines, 5 sports disciplines namely Athletics, Badminton, Football/Hockey, Kabbadi/Kho-Kho and Volleyball/Basketball are compulsory.

Out of the balance 6 outdoor sports disciplines namely the States have an option to select any three or all disciplines. The States also have an option to substitute any of the balance 3 outdoor sports disciplines out of the 11 outdoor sports disciplines with any sport/game of local importance and demand. Shooting is also an optional sports discipline. The States have an option to substitute any one of the balance

3 outdoor sports disciplines out of the 11 outdoor sports disciplines with shooting discipline also.

Indoor sports Disciplines covered under the RGKA are Boxing, Wrestling, Table Tennis, Weightlifting and provision for a Multi-gym.

Scheme to promote sports in schools and colleges

317. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government has formulated any scheme to promote sports in schools and colleges;

(b) if so, the details thereof;

(c) the total amount allocated for sports event;

(d) whether Government is initiating any scheme to make sports facilities mandatory for the private schools; and

(e) if so, the details thereof and if not, the steps being taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) Primary responsibility for promotion and development of sports including in schools and colleges is that of States, as 'Sports' is State subject. However, the Ministry of Youth Affairs and Sports and the Sports Authority of India supplement the efforts of the States.

School Games Federation of India (SGFI) and Association of Indian Universities (AIU) have been recognized by the Government of India as National Sports Promotion Organizations (NSPOs) and are eligible for the same level of assistance as are available for National Sports Federations (NSFs). SGFI and AIU are involved in promotion and development of sports and games in schools and colleges/universities respectively.

Assistance under the scheme of Assistance to NSFs, *inter-alia*, includes financial assistance given towards conduct of championships at various levels, organizing of coaching camps, procurement of sports equipment, participation in international competitions abroad.

Conduct of National Championships in the Senior Category (both for men and women), in Junior and Sub-Junior Categories (both for boys and girls) is part of annual calendar of training and competitions of the NSFs. Participants in Junior and Sub-Junior Championships are basically from schools.

(c) Details of grants released to NSFs including SGFI and AIU during 2012-13, 2013-14, 2014-15 are given in Statement (*See below*).

(d) and (e) The Right of Children to Free and Compulsory Education (RTE) Act, 2009, has been enacted, making elementary education a Fundamental Right, which, *inter-alia*, provides for:

- (i) A play ground for each school;
- (ii) A part time instructor for physical education in upper primary school;
- (iii) Supply of play material, games and sports equipment, as required, to schools.

In terms of the provisions of the RTE Act, no school shall be established or recognized unless it fulfils the norms specified in the Schedule attached to the Act.

Further, Central Board of Secondary Education (CBSE) has made it mandatory for all schools affiliated to it to provide one compulsory period for sports upto 10th class and two periods in a week for classes 11 and 12.

Statement

The Central funding to NSFs

(₹ in lakhs)

Sl. No.	Name of the Federation	2012-13	2013-14	2014-15* (upto Dec. 2014)
1	2	3	4	5
1.	Athletics Federation of India, New Delhi	81.04	1014.37	71.45
2.	Archery Association of India, New Delhi	143.27	1000.57	397.50
3.	All India Chess Federation, Chennai	253.94	232.08	105.52
4.	National Rifle Association of India, New Delhi	561.47	1960.68	907.08
5.	All India Tennis Association, New Delhi	34.11	228.74	45.27
6.	Judo Federation of India, New Delhi	108.52	250.22	81.07
7.	Rowing Federation of India, Secunderabad	52.25	361.52	40.69
8.	Table Tennis Federation of India, New Delhi	379.51	331.31	112.33
9.	Swimming Federation of India, Ahmadabad	131.28	167.54	7.22
10.	Squash Racket Federation of India, Chennai	33.12	177.50	73.94
11.	Indian Amateur Boxing Federation, New Delhi	238.71	1145.49	60.35

1	2	3	4	5
12.	Organizations relating to the discipline of Hockey (Men) & (Women)	565.20	1268.19	452.02
13.	Indian Weightlifting Federation, New Delhi	229.35	530.22	74.88
14.	Badminton Association of India	382.72	1106.35	326.61
15.	Equestrian Federation of India, New Delhi	23.37	27.46	12.43
16.	All India Football Federation	288.14	394.70	76.47
17.	Indian Golf Union, New Delhi	70.76	106.46	32.30
18.	Wrestling Federation of India, I.G. Stadium Delhi	692.04	1429.12	436.25
19.	Yachting Association of India, New Delhi	51.66	142.75	102.35
20.	Indian Amateur Kabaddi Federation, Jaipur	11.44	74.00	18.00
21.	Volleyball Federation of India, Chennai	153.38	310.65	97.45
22.	Gymnastics Federation of India, Jodhpur	0.00	119.26	66.10
23.	Amateur Handball Federation of India, J&K	46.33	146.18	6.75
24.	Basketball Federation of India, New Delhi	40.23	227.62	22.15
25.	Fencing Association of India, Patiala	9.00	0.00	0.00
26.	Indian Kayaking & Canoeing Association, New Delhi	64.64	182.27	59.94
27.	All India Sports Council of the Deaf, New Delhi	59.07	87.49	3.02
28.	Paralympic Committee of India, Bangalore	175.46	143.40	196.03
29.	Special Olympic Bharat, New Delhi	69.28	274.51	19.16
30.	All India Carrom Federation, New Delhi	7.83	30.57	5.83
31.	Amateur Baseball Federation of India, Delhi	9.75	11.75	2.25
32.	Atya Patya Federation of India, Nagpur.	13.50	14.00	1.25
33.	Cycle Polo Federation of India, New Delhi	17.55	27.52	2.85
34.	Indian Power lifting Federation	3.50	10.25	5.25
35.	Kho-kho Federation of India, Kolkata	16.50	3.00	7.75
36.	Korfball Federation of India, New Delhi.	0.00	0.00	0.00
37.	Sepak Takraw Federation of India, Nagpur.	12.00	64.60	10.53

1	2	3	4	5
38.	Shooting Ball Federation of India, New Delhi	1.50	14.22	0.00
39.	Softball Federation of India, Indore	21.00	15.00	0.00
40.	Taekwondo Federation of India, Bangalore	28.05	332.13	39.80
41.	Tenni-Koit Federation of India, Bangalore	14.00	15.70	3.00
42.	Tennis Ball Cricket Federation of India, Gorakhpur.	0.00	28.50	2.00
43.	Tug of War Federation of India, New Delhi	9.25	10.75	2.75
44.	Wushu Association of India, New Delhi	75.28	158.60	59.32
45.	Billiards and Snooker Federation of India, Kolkatta	88.98	164.80	71.36
46.	Cycling Federation of India	58.34	309.83	57.04
47.	Amateur Soft Tennis Federation of India	12.22	17.50	0.50
48.	Bridge Federation of India	4.50	5.22	0.00
49.	Ice Hockey (NSPO), New Delhi	1.00	0.50	2.00
50.	School Games Federation of India, Bhopal	6.14	61.52	9.31
51.	Indian Olympic Association, New Delhi	284.44	0.00	1175.00
52.	Sports Authority of India, J.N. Stadium, New Delhi	7387.77	0.00	0.00
53.	Association of Indian Universities (NSPO)	8.09	186.01	146.57
54.	Ball Badminton Federation of India	18.69	13.25	1.00
55.	Roll Ball Federation of India	0.00	4.51	0.00
56.	Jump Rope Fed. of India	8.09	9.50	3.00
57.	Winter Games Fed. of India	0.00	2.97	7.23
58.	Subroto Mukherjee Educational Society	0.00	7.50	1.25
59.	Jawaharlal Nehru Hockey Tournament Society	0.00	8.87	2.25
		13057.26	14969.22	5523.42
Funds released for National Coaching camps and salary of foreign coaches		5368.67	7822.06	6198.16 (till December 2014)

*Provisional

Corruption in conducting 35th National Games

318. SHRI K.N. BALAGOPAL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government is aware that there were allegations of corruption in the conduct of 35th National Games held in Kerala;

(b) whether any complaint has been received by the Central Government on the conduct of National Games, 2015; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) As per information obtained from the Government of Kerala one petition alleging irregularities in the conduct of 35th National Games has been received by them.

(b) No, Sir.

(c) Question does not arise.

Sports complex in every Tehsil of States

†319. SHRI LAL SINH VADODIA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government proposes to establish a sports complex in every Tehsil of every State in the country;

(b) if so, the number of sports complexes Government proposes to establish; and

(c) the number of sports complexes Government intends to establish in Gujarat along with the names of the places?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) to (c) The Ministry of Youth Affairs and Sports is implementing one Centrally Sponsored Scheme for development of sports, namely, Rajiv Gandhi Khel Abhiyan (RGKA) scheme. Under the (RGKA) scheme, construction of a sports complex (comprising outdoor playfield and indoor sports hall) will be undertaken in each block of the country, including the State of Gujarat, both for outdoor and indoor sports disciplines, on land measuring about six-seven acres at a cost of ₹ 80 lakh each (Total ₹ 1.60 crore). There is also provision of ₹ 15 lakh for sports equipment to be provided by Ministry of Youth Affairs and Sports.

†Original notice of the question was received in Hindi.

Selection of the blocks is to be done by the respective State Government as per the provisions of the Scheme and the proposal is to be forwarded to the Central Government for release of funds. Funds can be sanctioned by the Central Government under this Scheme only on receipt of proposals from the State Governments complete in all respects in terms of the provisions of the Scheme, duly approved by the State Level Executive Committee (SLEC) headed by the Chief Secretary of the State. No proposal for construction of block level sports complex under RGKA has been received from the State Government of Gujarat.

Schemes for development of sports

320. SHRI DARSHAN SINGH YADAV: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the details of the existing Central schemes for the development of sports in the country;
- (b) the amount allocated for each discipline of sports under these schemes during the last one year; and
- (c) the amount incurred on sports during the last one year?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) The details of the existing schemes of the Department of Sports, Ministry of Youth Affairs and Sports for the development of sports in the country are as follows:

- (i) **“Rajiv Gandhi Khel Abhiyan” (RGKA)**, a centrally sponsored scheme introduced in 2014-15 in place of erstwhile Panchayat Yuva Krida aur Khel Abhiyan, aims at construction of Integrated Sports Complexes in all block panchayats of the country in a phased manner and providing access to organized sports competitions at block, district, state and national levels.
- (ii) **Urban Sports Infrastructure Scheme**, introduced in 2010-11, envisages development of playfields by the State Governments through Playfield Associations, coach development programme through Central and State Governments, creation of infrastructure including laying of artificial turfs for hockey, football and athletics, and construction of multi-purpose hall. Under the Scheme, State Governments, local civic bodies, schools, colleges, universities and sports control boards are eligible for assistance.
- (iii) **Scheme of Assistance to National Sports Federations (NSFs)** for conduct of National Championships at Senior, Junior, Sub-Junior level for men and women, conduct of international tournaments in India, participation

of sportspersons in international sports competitions, organizing coaching camps, engagement of foreign coaches, and procurement of sports equipments.

- (iv) **National Sports Development Fund (NSDF)** for various activities including giving assistance to elite athletes, who are medal prospects for their customized and tailor-made training and competition exposure.
- (v) **Scheme of Human Resource Development in Sports** focusses on developing human resources in sports sciences and sports medicine for the overall development of sports and games in the country. The scheme also provides assistance to coaches and referees/judges to upgrade knowledge/accreditation level and assistance for participation in and conduct of seminars in India, etc.
- (vi) **Scheme of Special Cash Awards** for Winners of medals in international sports events and their coaches.
- (vii) **Scheme of Pension to Meritorious Sportspersons** after they retire from active sports career with the objective of providing them financial security and incentivizing sporting achievements.
- (viii) **Scheme of National Sports Awards**, viz, Rajiv Gandhi Khel Ratna, Arjuna Awards, Dronacharya Awards, Dhyanchand Awards for honouring them for their achievements and contributions as sportspersons and coaches.
- (ix) **National Welfare Fund for Sportspersons** for providing lump sum financial assistance to sportspersons now living in indigent conditions for their medical treatment etc.
- (x) **Scheme of Sports and Games for Persons with Disabilities** for broad-basing of sports among differently-abled sportspersons by way of conduct of training for community coaches, conduct of sports competitions and providing assistance to schools/institutes having differently-abled sportspersons on their rolls for procurement of sports equipments and engagement of coaches on contract basis.

Details of the schemes of Sports Authority of India (SAI) for development of sports in the country are as under:

- (i) **National Sports Talent Contest (NSTC):** The main objective of the scheme is to identify gifted and talented sportspersons among school children in the age group of 8-14 years.
- (ii) **Army Boys Sports Companies (ABSC)** is implemented in collaboration with the Army. Children in the age group of 8-16 years are imparted

scientific training to achieve excellence at national and international levels. The scheme also provides job opportunities in the Indian Army. Similar arrangements are proposed to be made in Central Para-military forces.

- (iii) **Special Area Games (SAG):** This Scheme follows an area-specific approach to scout and nurture talent for modern competitive games and sports from tribal, rural, coastal and hilly areas of the country. The main objective of the scheme is to train talented and meritorious sportspersons in the age group of 12-18 years.
- (iv) **SAI Training Centres (STC):** Under this scheme, talented youth in the age group of 12-18 years are given the option to join the scheme on residential or non-residential basis.
- (v) **Centres of Excellence (COE):** The main objective of this scheme is to identify and train outstanding sportspersons who are medal prospects for the country in international competitions.

(b) and (c) Allocation of funds to various National Sports Federations towards participation of sportspersons and teams in international sports events, conduct of international tournaments in India, conduct of National Championship, organizing of National Coaching Camps is done in accordance with the Annual Calendar of Training and Competition (ACTCs) finalized in consultation with NSFs. Details of grants released to National Sports Federations, sports discipline-wise during last one year are given in the Statement (*See below*). For other schemes of the Department of Sports, Sports discipline-wise expenditure is not maintained.

Statement

The Central funding to NSFs

(₹ in lakhs)

Sl.No	Name of the Federation	2014-15* (upto Dec. 2014)
1	2	3
1.	Athletics Federation of India, New Delhi	71.45
2.	Archery Association of India, New Delhi	397.50
3.	All India Chess Federation, Chennai	105.52
4.	National Rifle Association of India, New Delhi	907.08
5.	All India Tennis Association, New Delhi	45.27

1	2	3
6.	Judo Federation of India, New Delhi	81.07
7.	Rowing Federation of India, Secunderabad	40.69
8.	Table Tennis Federation of India, New Delhi	112.33
9.	Swimming Federation of India, Ahmdabad	7.22
10.	Squash Racket Federation of India, Chennai	73.94
11.	Indian Amateur Boxing Federation, New Delhi	60.35
12.	Organizations relating to the discipline of Hockey (Men) and (Women)	452.02
13.	Indian Weightlifting Federation, New Delhi	74.88
14.	Badminton Association of India	326.61
15.	Equestrian Federation of India, New Delhi	12.43
16.	All India Football Federation	76.47
17.	Indian Golf Union, New Delhi	32.30
18.	Wrestling Federation of India, I.G. Stadium, Delhi	436.25
19.	Yachting Association of India, New Delhi	102.35
20.	Indian Amateur Kabaddi Federation, Jaipur	18.00
21.	Volleyball Federation of India, Chennai	97.45
22.	Gymnastics Federation of India, Jodhpur	66.10
23.	Amateur Handball Federation of India, J & K	6.75
24.	Basketball Federation of India, New Delhi	22.15
25.	Fencing Association of India, Patiala	0.00
26.	Indian Kayaking & Canoeing Association, New Delhi	59.94
27.	All India Sports Council of the Deaf, New Delhi	3.02
28.	Paralympic Committee of India, Bangalore	196.03
29.	Special Olympic Bharat, New Delhi	19.16
30.	All India Carrom Federation, New Delhi	5.83
31.	Amateur Baseball Federation of India, Delhi	2.25
32.	Atya Patya Federation of India, Nagpur.	1.25
33.	Cycle Polo Federation of India, New Delhi	2.85
34.	Indian Power lifting Federation	5.25

1	2	3
35.	Kho-kho Federation of India, Kolkata	7.75
36.	Korfball Federation of India, New Delhi.	0.00
37.	Sepak Takraw Federation of India, Nagpur.	10.53
38.	Shooting Ball Federation of India, New Delhi	0.00
39.	Softball Federation of India, Indore	0.00
40.	Taekwondo Federation of India, Bangalore	39.80
41.	Tenni-Koit Federation of India, Bangalore	3.00
42.	Tennis Ball Cricket Federation of India, Gorakhpur.	2.00
43.	Tug of War Federation of India, New Delhi	2.75
44.	Wushu Association of India, New Delhi	59.32
45.	Billiards and Snooker Federation of India, Kolkatta	71.36
46.	Cycling Federation of India	57.04
47.	Amateur Soft Tennis Federation of India	0.50
48.	Bridge Federation of India	0.00
49.	Ice Hockey (NSPO), New Delhi	2.00
50.	School Games Federation of India, Bhopal	9.31
51.	Indian Olympic Association, New Delhi	1175.00
52.	Association of Indian Universities (NSPO)	146.57
53.	Ball Badminton Federation of India	1.00
54.	Roll Ball Federation of India	0.00
55.	Jump Rope Fed. of India	3.00
56.	Winter Games Fed. of India	7.23
57.	Subroto Mukherjee Educational Society	1.25
58.	Jawaharlal Nehru Hockey Tournament Society	2.25
		5523.42
Funds released for National Coaching camps & salary of foreign coaches		6198.16 (till December 14)

*Provisional

The House then adjourned at one of the clock

The House re-assembled after lunch at two of the clock,

MR. CHAIRMAN *in the Chair.*

MR. CHAIRMAN: Motion of Thanks on President's Address. Shri Bhupender Yadav.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

श्री भुपेंद्र यादव (राजस्थान): सम्माननीय सभापति महोदय, मैं प्रस्ताव करता हूँ कि राष्ट्रपति के प्रति निम्नलिखित रूप में कृतज्ञता ज्ञापित की जाए:

"राष्ट्रपति ने 23 फरवरी, 2015 को संसद की दोनों सभाओं की सम्मिलित बैठक में जो अभिभाषण दिया है, उसके लिए राज्य सभा के सदस्य, जो सभा के वर्तमान सत्र में उपस्थित हैं, राष्ट्रपति के प्रति अपनी हार्दिक कृतज्ञता ज्ञापित करते हैं।"

माननीय सभापति महोदय, महामहिम राष्ट्रपति जी के इस अभिभाषण में प्रारंभ में सरकार के द्वारा जो अपनी संकल्पना प्रस्तुत की गई है, वह संकल्पना काफी महत्वपूर्ण है और उस संकल्पना में सरकार ने अपना पूरा विज्ञान प्रस्तुत किया है। उस संकल्पना को मैं पढ़ना चाहूंगा, "मेरी सरकार की मूल नीति है सबका साथ, सबका विकास। नौ महीने के कार्यकाल में मेरी सरकार ने हमारे देश की पूर्ण क्षमता और 125 करोड़ की बेशकीमती जनशक्ति का सदुपयोग करने की एक व्यापक कार्यनीति तैयार की है। कई क्षेत्रों में कार्रवाई तेज करने के उपाय किए गए हैं जैसे स्वच्छता से लेकर स्मार्ट शहर बनाना, गरीबी उन्मूलन से लेकर समृद्ध बनाना, कौशल विकास से लेकर अंतरिक्ष पर विजय प्राप्त करना, आबादी का फायदा लेने से लेकर राजनयिक पहल करना, व्यवसाय को आसान बनाने से लेकर नीतिगत ढांचा तैयार करना, लोगों को सशक्त बनाने से लेकर उत्तम बुनियादी सुविधाएँ प्रदान करना, वित्तीय असमानता को दूर करने से लेकर देश को निर्माण का केंद्र बनाना, मुद्रास्फीति को रोकने से लेकर अर्थव्यवस्था को उन्नत करना, नए विचारों को बढ़ावा देने से लेकर समावेशी विकास को सुनिश्चित करना, सहकारी संघवाद को बढ़ावा देने के लिए राज्यों में स्वस्थ प्रतिस्पर्धा की भावना पैदा करना। एक अच्छी शुरुआत हो चुकी है। उज्ज्वल भविष्य हमारी राह देख रहा है।"

माननीय सभापति महोदय, सरकार की संकल्पना में एक बात बहुत स्पष्ट रूप से अभिव्यक्त है कि सरकार ने लोगों की आकांक्षाओं के लिए, लोगों की उम्मीदों के लिए और लोगों के विश्वास के लिए पिछले नौ माह में बहुत तेजी से कार्य किया है और जब हम लोग समावेशी विकास की बात करते हैं तो समावेशी विकास एक ओर देश के आधारभूत ढांचे, इंफ्रास्ट्रक्चर का विकास है, लेकिन कई बार हमको लगता है कि विकास के मानक केवल आर्थिक विकास हैं, परंतु समावेशी विकास का अर्थ लोगों को गरिमापूर्ण जीवन जीने का अधिकार देना भी है। इसलिए सरकार ने अपनी नीतियों के माध्यम से जहां आर्थिक विकास के मार्ग को प्रशस्त किया है, वहीं गरिमापूर्ण जीवन जीने के लिए जो इस देश का वंचित वर्ग है, जो इस देश के गरीब हैं, जो इस देश के पिछड़े हैं, जो इस देश के अल्पसंख्यक हैं, जो महिलाएं हैं, जो किसान हैं, जो मजदूर हैं, उनके

[श्री भूपेंद्र यादव]

लिए भी सरकार ने बड़ी तीव्रता के साथ कार्य किया है। समावेशी विकास में मूल्यपूर्ण जीवन को जीना और देश की सांस्कृतिक विरासत को आगे बढ़ाना, उन सभी विषयों पर सरकार ने बड़े विस्तार से कार्य किया है, जो इस अभिभाषण में सरकार के संकल्प के रूप में सामने आए हैं। इसको लाने के लिए सरकार ने अपनी नीतियों में, जो पिछले समय से हम देश में देख रहे थे कि सरकार की नीतियां किस प्रकार बनें, सरकार ने नीतियों में प्रक्रिया का सरलीकरण अपने नौ महीने के कार्यकाल में किया है और उन्होंने चीजों का प्रोसीजरल सिम्प्लिफिकेशन किया है। उसके साथ-साथ लोगों के सामने बड़ी स्पष्टता और पारदर्शिता के साथ शासन की नीति को आगे बढ़ाया है।

मैं इसे विस्तार से आगे कहूँगा, लेकिन प्रक्रिया में सरलीकरण, स्पष्टता और पारदर्शिता के साथ कार्य करने की नीति और सामूहिक रूप से समाज के सभी वर्गों का कल्याण करके "सबका साथ, सबका विकास" की कल्पना को इस सरकार ने नौ महीने में आगे बढ़ाया है और उसके संकल्प को यहां प्रस्तुत किया है। अगर इन विषयों को इस अभिभाषण में देखा जाए तो पता चलता है कि इस लक्ष्य को प्राप्त करने के लिए सरकार ने माननीय प्रधान मंत्री जी के नेतृत्व में मजबूत इरादों से काम किया है। इसलिए मैं यह कहना चाहूँगा कि सरकार ने इस उद्देश्य के साथ काम किया है कि

"हर मील के पत्थर पर लिख दो ये इबारत,
मंजिलें नहीं मिलतीं नाकाम इरादों से"

सरकार ने इरादे मजबूत करके काम किया है। अगर सर्वसमावेशी विकास की बात की जाए, तो सरकार ने सबसे पहले यह देखने का काम किया है जो महात्मा गांधी जी ने कभी कहा था कि जब भी आप अपना कोई निर्णय लेते हो तो निर्णय लेते समय अंतिम छोर पर खड़े हुए व्यक्ति के चेहरे को देखो कि क्या आपने उसके हित में निर्णय लिया है?

सरकार ने जो अपना सबसे बड़ा कार्यक्रम सबसे पहले किया, वह "प्रधान मंत्री जन-धन योजना" का कार्यक्रम है। "प्रधान मंत्री जन-धन योजना" का कार्यक्रम इस देश के गरीब व्यक्तियों को आर्थिक रूप से समायोजित करने के लिए शुरू किया गया है। यह कार्यक्रम केवल नारा बन सकता था, यह कार्यक्रम केवल भाषण बन सकता था, लेकिन इस अभिभाषण में कहा गया है कि इस कार्यक्रम को केवल शुरू ही नहीं किया गया, बल्कि इस कार्यक्रम के सौ प्रतिशत लक्ष्यों को भी नौ महीने में प्राप्त किया गया है, जो कि सरकार की उपलब्धि है। आज देश में 13 करोड़ से ज्यादा गरीब लोगों के खाते खुले हैं। उनके केवल खाते ही नहीं खुले हैं, बल्कि एक गरीब आदमी को सरकार ने ओवरड्राफ्ट करने के लिए डेबिट कार्ड की सुविधा दी है, उसको दुर्घटना बीमा की सुविधा दी है और उसको एक जीवन बीमा दिया है। सामाजिक सुरक्षा की बात को लेकर जनकल्याणकारी सरकार को चलना चाहिए, इस नीति को इस सरकार ने बड़ी स्पष्टता के साथ रखा है। इतना ही नहीं, इस देश के गरीबों का स्वाभिमान भी ऐसा है कि उन्होंने "प्रधान मंत्री जन-धन योजना" में 11 हजार करोड़ रुपये जमा किए हैं।

महोदय, यह बात इसलिए भी महत्वपूर्ण हो जाती है कि दुनिया में जब वित्तीय संकट आया था, तब एक बात कही जाती थी कि हिन्दुस्तान वित्तीय संकट का मुकाबला इसलिए कर सकता

है कि हिन्दुस्तान में बचत की एक प्रवृत्ति है। लेकिन, हम इस बात को जानते हैं कि 2008 में इस देश में सकल बचत 36.8 प्रतिशत थी, जो 2012-13 में घटकर 30 प्रतिशत हो गई। जिन लोगों का खातों से कोई संबंध नहीं था, जो यह सोचा करते थे कि बैंक कोई दूर की चीज़ होती है, जो यह समझा करते थे कि बैंक में जाने का मतलब बड़े आदमियों का जाना है, आज "प्रधान मंत्री जन-धन योजना" के माध्यम से उस बैंक की सर्विस का सरलीकरण करके, उसको गरीबों के द्वार पर पहुँचाने और सामाजिक सुरक्षा का औजार बनाने का कार्यक्रम इस सरकार ने किया है, जो इस सरकार की उपलब्धि है।

महोदय, मैं यह कहना चाहता हूँ कि आज इस "प्रधान मंत्री जन-धन योजना" की महत्वाकांक्षी योजना के साथ 35 योजनाओं को जोड़ा गया है। जब इन 35 योजनाओं को इसके साथ जोड़ा गया, तो हमें मालूम है कि उसके परिणाम कैसे निकले हैं। हमारे ध्यान में यह बात आती है कि इस "प्रधान मंत्री जन-धन योजना" के बाद देश की पेट्रोलियम मिनिस्ट्री ने यह सोचा कि जो सही सब्सिडी है, वह देश के आम उपभोक्ताओं के पास पहुँचनी चाहिए, जैसे "प्रधान मंत्री जन-धन योजना" के सौ प्रतिशत लक्ष्यों को पूरा करने का संकल्प किया गया और उसके तहत यह सोचा गया कि प्रत्यक्ष सब्सिडी का लाभ इस देश के गरीब आदमी, आम उपभोक्ता तक पहुँचे तथा सब्सिडी के लाभ का जो बीच का भाग है, वह बंद हो। हम कभी मजबूरी में यह कहा करते थे कि हिन्दुस्तान के शासन में जो पैसा हम भेजते हैं, उसमें अगर हम एक रुपया भेजते हैं तो वह 85 पैसे रह जाता है, लेकिन इस बार सरकार ने ऐसा नहीं होने दिया। 1 जनवरी 2015 को पेट्रोलियम मिनिस्ट्री ने "पहल" कार्यक्रम शुरू किया, जिससे 11 करोड़ उपभोक्ता सीधे जुड़े हैं। इतना ही नहीं, बहुत थोड़े समय में 77 प्रतिशत लक्ष्य को उन्होंने प्राप्त किया, जिसे शीघ्र ही वे 100 प्रतिशत करने जा रहे हैं और 6000 करोड़ रुपये से ज्यादा का डायरेक्ट बेनिफिट उन तक पहुँचा है।

यह सरकार कितनी संवेदनशील है, यह इस बात से पता चलता है कि जब मैं एक वकील के नाते मजदूर संघों का केस लड़ता था, तब हम कभी-कभी प्रोविडेंट फंड ट्राइब्यूनल में जाते थे जहां हमें 7 महीने, 8 महीने और 12 महीने बाद की डेट मिलती थी। इस सरकार के आने के बाद अगस्त-सितम्बर में इस देश के सारे मजदूरों को प्रोविडेंट फंड का एक यूनिवर्सल नम्बर दिया गया।

इस देश का श्रमिक जो अपना पसीना बहाता है वह पसीना बहाने के बाद अगर दूसरी नौकरी में जाता है तो सरकार ने उसके प्रोविडेंट फंड की सिक्योरिटी करने का एश्योरेंस दिया है। आखिर इस देश में 32 हजार करोड़ रुपया प्रोविडेंट फंड में पड़ा हुआ था। उस 32 हजार करोड़ रुपए को मजदूर छोटा-छोटा पैसा मान करके छोड़ देता था, वह इसलिए छोड़ देता था कि प्रक्रिया में हमने इतनी ज्यादा पेचीदगियां पैदा कर रखी थीं कि मजदूर को पैसा नहीं मिल पाता था। जिन्होंने इस देश के लिए श्रम किया है, जिन मजदूरों ने इस देश के लिए खून और पसीना बहाया है, उनको सामाजिक सुरक्षा सही मिले, यह कार्यक्रम इस सरकार के द्वारा किया गया है। इसलिए श्रम सेवा का "श्रमेव जयते" कार्यक्रम श्री दीनदयाल उपाध्याय जी के नाम पर जो अभियान सरकार ने शुरू किया है, मुझे लगा कि यह जो यूनिवर्सल ई.पी.एफ. नम्बर इसका दिया है, इसका कितने लोगों को लाभ हुआ है। यह ध्यान में आता है कि इस पेंशन स्कीम का लगभग 44 लाख लोगों को लाभ हुआ है। 44 लाख लोगों में 5 लाख उन मजदूरों की विधवाएं हैं जिनको यह हक मिलना चाहिए था। इसलिए सरकार ने एक बहुत बड़ा काम किया है न्यूनतम मजदूरी 15 हजार रुपए और न्यूनतम पेंशन एक हजार करके।

[श्री भूपेंद्र यादव]

महोदय, मैं यह देखा करता था कि इस देश में राज्य की कल्पना में सबसे ज्यादा महत्वपूर्ण माना जाता है कि कौन सा राज्य आदर्श होता है। तो लोग कहते हैं कि "राम राज्य" आदर्श होता है। हमने तुलसीदास जी को पढ़ा है और उनकी एक चौपाई है, "नहिं दरिद्र कोउ दुखी न दीना । नहिं कोउ अबुध न लच्छन हीना" ॥

जिस राज्य में कोई दरिद्र न हो, जिस राज्य में कोई दुखी न हो वह राज्य "राम राज्य" के समान है, यह हमारे देश की कल्पना है। इसलिए यह सरकार गरीबों के लिए काम करती है लेकिन इसके साथ-साथ इस देश के अन्नदाता किसान के लिए काम करने का हमारे प्रधानमंत्री जी का एक संकल्प है और इसलिए इस देश के किसान का जो खेत है वह खुशहाल हो, इस देश के किसान को अन्न का उत्पादन करने के लिए हम कम से कम एक सोइल हैल्थ कार्ड के लिए बता सकें कि वह अपने अन्न का उत्पादन करे, अपनी आय को बढ़ाए। यह कार्यक्रम दिल्ली में किसी जगह पर न जाकर प्रधान मंत्री जी ने गंगानगर में किसानों के बीच में जाकर किया। इसलिए यह वर्ष अंतर्राष्ट्रीय मृदा वर्ष 2015 हमने घोषित किया है। उस लक्ष्य को प्राप्त करने के लिए सरकार ने अपनी प्रतिबद्धता को दर्शाया है। लेकिन गांवों में किसानों के विकास के साथ-साथ उत्पादकता बढ़े, फूड प्रोसेसिंग का काम बढ़े, फूड इण्डस्ट्रीज बढ़ें और गांवों व शहरों में मिला करके स्किल डेवलपमेंट बढ़े। "हुनर है तो रोजगार है", यह केवल नारा नहीं दिया, बल्कि सरकार ने इसको क्रियान्वित करके एक बड़े महत्वाकांक्षी प्रोजेक्ट के रूप में बदला है। यह देश के लिए बहुत आवश्यक है। हमारे देश का काफी सारा अनाज सड़ जाता है और किसान को अपनी उत्पादकता का सही मूल्य नहीं मिल पाता है। इस संबंध में पिछले दिनों सर्वोच्च न्यायालय ने भी निर्णय दिया है कि देश में भण्डारण की व्यवस्था ठीक हो, देश में किसानों को अपनी उपज का मूल्य मिल सके, इसलिए सरकार ने बड़ी प्रतिबद्धता के साथ काम करना प्रारम्भ किया है। विकास की बात और विकास की संभावनाओं को जब हम आगे लेकर के जाते हैं तो विकास केवल शहरों का ही न हो, विकास ग्रामों का भी हो और इसलिए सरकार के संकल्प में जहां आदर्श ग्राम योजना है, वहीं देश में स्मार्ट सिटी की कल्पना भी इस सरकार ने की है। विकास के दोनों पहलुओं में संतुलन होना चाहिए और विकास के पहलुओं में संतुलन का अर्थ यह है कि मनुष्य को गरिमापूर्ण जीवन जीने का अधिकार होना चाहिए।

आखिर स्वच्छता जैसा मूल विषय, जो विषय महात्मा गांधी जी का नारा था, जिसको 2019 में महात्मा गांधी जी के सम्मान में पूरा करने के लिए सरकार के नेतृत्व में यह देश प्रतिबद्ध है, उस स्वच्छता जैसे महत्वपूर्ण विषय को आगे बढ़ाने का कार्य इस सरकार ने किया है। स्वच्छता, यह कोई नारा नहीं, स्वच्छता हमारे जीवन का विषय होना चाहिए और उसका एक बहुत बड़ा परिणाम आया है। आज सार्वजनिक स्थानों पर लोगों के मन में एक विश्वास जगा कि यह हमारा देश है, हमको हमारे देश को साफ रखना है और एक बहुत बड़ी महत्वपूर्ण स्वैच्छिक योजना जो इस संकल्प पत्र के माध्यम से की गई है कि सांसदों को इसमें जनप्रतिनिधि के रूप में आगे बढ़कर काम करना चाहिए। आखिर हम सांसद हैं और हम यह जानते हैं कि इस क्षेत्र का प्रतिनिधित्व हम करते हैं, अगर सांसद निधि के माध्यम से हम अपने क्षेत्र को स्वच्छ करने के लिए निकलेंगे तो उसी से यह देश महान बनेगा, देश महान स्वच्छता के वातावरण से निकलकर आएगा और इसी मूल भावना पर सरकार ने ज्यादा काम किया है। मैंने कहा कि गांव और शहर दोनों का संतुलन

बनाने के साथ-साथ जब हम पिछड़ेपन के विकास की बात करते हैं, तो हम केवल सामाजिक मानक में नहीं करते, हम केवल व्यक्तिगत मानक में नहीं करते, हमें उन क्षेत्रों से भी पिछड़ेपन को दूर करना है और इसलिए इस सरकार का यह संकल्प है कि पूर्वी भारत और पश्चिमी भारत इस देश की दो दिशाएं और दोनों दिशाओं का समान विकास होना चाहिए, जिसके लिए इस सरकार ने कार्य किया है। यह सरकार संघवाद के लक्ष्य को लेकर सत्ता में आई है।

महोदय, इस देश में बहुत लंबे समय से यह चर्चा चल रही है कि हमारे देश में सहकारी संघवाद चलना चाहिए। देश के राज्यों के मुख्य मंत्रियों के मन में एक बात रहती है कि हम अपने राज्यों में जिस प्रकार की परिस्थितियों का सामना करते हैं, उन्हें व्यावहारिक रूप देने के लिए, उन्हें मूर्त रूप देने के लिए एक प्लेटफार्म होना चाहिए और प्रगतिशील सरकार होने के नाते, सरकार ने विकास की एक नई सोच को आगे बढ़ाने के लिए सरकार ने योजना आयोग को नीति आयोग में परिवर्तित कर के देश में विकास की नई संकल्पना को आगे बढ़ाया है। अभी तक हम लोग एक पद्धति के तहत जीने के आदी हो गए थे जिसमें हमें लगता था कि योजना आयोग के माध्यम से केवल राशि का आवंटन कर देना देश और केंद्र के लिए पर्याप्त है, लेकिन केंद्र ने नीति आयोग बनाकर सभी मुख्य मंत्रियों को उस की गवर्निंग काउंसिल का हिस्सा बनाया है। अब यह विकास की सोच ऊपर से नीचे की ओर न जाकर, जमीन से ऊपर व्यावहारिक रूप में लागू हो, इसकी संकल्पना इस सरकार ने की है। महोदय, कल सरकार के माध्यम से 14वें वित्त आयोग की रिपोर्ट सदन के पटल पर रखी गई है। वित्त आयोग ने अपने कार्य के दौरान राज्यों के संसाधनों को 10 प्रतिशत बढ़ाकर 42 प्रतिशत किए जाने की सिफारिश की है। अभी तक हम राज्यों के लिए सिर्फ 1 या 2 प्रतिशत बढ़ाया करते थे, लेकिन अब इसे 10 प्रतिशत बढ़ाया गया है। महोदय, इस का लाभ यह होगा कि 2015-16 तक 1,78,000 करोड़ रुपये की अतिरिक्त राशि राज्यों को प्राप्त होगी। आज जो राज्य विकास की ज्यादा दरकार करते हैं, उन राज्यों को बिना किसी भेदभाव के एक विकास के पैमाने के आधार पर, अतिरिक्त राशि प्राप्त होगी। हम जानते हैं कि हिंदुस्तान में विकास की अवधारणा पंचायती राज से निकल कर आती है, विकास की अवधारणा नगर निगम से निकल कर आती है, इसलिए सरकार ने वित्त आयोग की सिफारिश को मानकर, पंचायती राज और नगरपालिकाओं के लिए अतिरिक्त संसाधन उपलब्ध कराए हैं। देश के प्रधानमंत्री जी ने देश के सभी राज्यों के मुख्य मंत्रियों को संघवाद की भावना के अनुरूप अपने राज्यों के विकास के लिए एक अच्छा स्वावलम्बी माहौल बनाने के लिए एक पत्र लिखा है। यह एक प्रशंसनीय कदम है जो हमें देश में लंबे समय से स्वच्छ लोकतांत्रिक मूल्यों के विकास और संघवाद की योजना को आगे बढ़ाने के लिए प्रयासरत रहा है।

इसलिए आज भारत में सब से बड़ी जरूरत देश के मैन्युफैक्चरिंग सेक्टर को आगे ले जाने की बात एक लक्ष्य के रूप में सरकार के सामने आई है। महोदय, देश में मैन्युफैक्चरिंग को आगे बढ़ाने के लिए सरकार ने रेलवे और रक्षा जैसे संसाधनों में विदेशी निवेश को बढ़ाने, देश में उत्पादन बढ़ाने और उसे बढ़िया करने के काम को आगे बढ़ाया है। जब मैन्युफैक्चरिंग सेक्टर को हम आगे बढ़ाना चाहते हैं, तो उसके लिए आवश्यक है कि लोगों के कौशल विकास को भी आगे बढ़ाया जाए। इस कौशल विकास को बढ़ाने के लिए सरकार ने एक नई परियोजना शुरू की है, लेकिन जब आप मैन्युफैक्चरिंग सेक्टर और कौशल विकास को आगे बढ़ाना चाहते हैं, तो इन सेक्टर्स का आपस में संबंध होने के साथ-साथ देश में एक आधारभूत संरचना का आधार भी होना चाहिए।

[श्री भूपेंद्र यादव]

इसलिए मैनुफैक्चरिंग सेक्टर और कौशल विकास के साथ-साथ सरकार ने आधारभूत संरचना के लिए फ्रेट कॉरिडोर, राष्ट्रीय राजमार्ग व सागरमाला जैसी आधारभूत संरचना का कार्य तेजी से चालू करने के लिए काफी अच्छा प्रयास किया है। महोदय, यह कौशल विकास केवल अभी हाल का ही विषय बनकर न रह जाए, हमने देश में अपने मूल-कर्तव्यों में कहा है कि भारत के नागरिकों व बच्चों का विकास वैज्ञानिक सोच के साथ होना चाहिए। इसलिए शिक्षा नीति में नए परिवर्तनों को लाते हुए सरकार ने राष्ट्रीय आविष्कार मिशन, राष्ट्रीय आविष्कार अभियान का नया संकल्प लिया है ताकि आने वाले समय में जो देश की नई पीढ़ियां आएँ, वे एक नए तरह के संकल्प व वैज्ञानिक सोच को लेकर आएँ। महोदय, यह सरकार की दूरदर्शिता को दर्शाता है।

महोदय, एक लंबे समय से सब के मन में एक बात चल रही है कि यह सरकार अध्यादेशों को लेकर आई है। हम सब जानते हैं कि जब यह सरकार आई, तब कोल ब्लॉक आवंटन के संबंध में सर्वोच्च न्यायालय का एक निर्णय आया था। उसमें यह कहा गया था कि देश में कोल ब्लॉकों का आवंटन गलत तरीके से हुआ।

सर्वोच्च न्यायालय का निर्णय हम सबके सामने है। सर्वोच्च न्यायालय के ऐसे निर्णय के परिप्रेक्ष्य में यह बहुत आवश्यक था कि इस देश में जो उत्पादन होने वाला कैप्टिव ब्लॉक है, इस देश का वह उत्पादन और इस देश का संसाधन आगे चलता रहे। इस देश में उत्पादन चलने के साथ-साथ ऐसे प्रक्रियागत विषय को अपनाया जाए, जिस प्रक्रियागत विषय के माध्यम से इस देश में पारदर्शिता के तरीके से इस देश के नेचुरल रिसोर्सेज का उपयोग हो, इस देश में पारदर्शी तरीके से व्यवस्था का संचालन हो। उस अध्यादेश के माध्यम से न केवल यह किया गया कि देश में एक प्रक्रियागत तरीके से, एक अच्छे तरीके से, एक पारदर्शी तरीके से आवंटन की प्रणाली को आगे बढ़ाया गया। इसके साथ ही उन राज्यों को, जिन राज्यों की एक लंबे समय से यह मांग चल रही थी कि हमारे राज्यों में जो नेचुरल रिसोर्सेज का उत्पादन हो रहा है, उन नेचुरल रिसोर्सेज के उत्पादन में हमारे राज्यों को उनका हिस्सा मिलना चाहिए, सरकार ने पहली बार उन राज्यों को, झारखंड जैसे राज्य को, छत्तीसगढ़ जैसे राज्य को विकास में उनके नेचुरल रिसोर्स का हिस्सा दिया है। हम यह जानते हैं कि पूरे देश में कोयला खदानों का ऑक्शन हुआ है, वह बड़े पारदर्शी तरीके से हुआ है। उस ऑक्शन के माध्यम से, 18 ब्लॉक के ऑक्शंस से एक लाख करोड़ रुपए आए हैं। मैंने इसका विचार किया कि अगर यह अध्यादेश नहीं आता, तो क्या होता? मुझे जो जानकारी मिली है और जो मेरा अपना अध्ययन है, उसके मुताबिक हिंदुस्तान में हर वर्ष हम 168 टन मिलियन कोयले का आयात करते हैं और अगर नीलामी में देरी होती तो 40 लाख मिलियन टन कोयला और आयात करना पड़ता। तो क्या देश के आयात पर आठ हजार करोड़ रुपए अच्छे रहते या देश में कोयले का सही समय पर आवंटन होकर के देश के उद्योगपतियों को, देश के व्यापारियों को एक दिशा मिली, उसका संदेश बढ़िया जाता?

सभापति जी, इस देश में संसद सर्वोच्च है। सरकार ने संसद के सामने सभी विषयों को रखने के लिए अपनी प्रतिबद्धता हमेशा जाहिर रखी है। मैं आपसे यह कहना चाहूंगा कि जिस रफ्तार और पारदर्शिता के साथ सरकार ने कोयला आवंटन की प्रक्रिया को पूरा किया है, उससे न केवल माइनिंग सेक्टर को फायदा हुआ है बल्कि इसके साथ ही इससे उद्योग जगत में सरकार के प्रति, उसकी प्रक्रिया के प्रति एक विश्वास जगा है। पिछले दिनों मैं लगातार चार-पांच महीने

झारखंड में रहा। वहां मैं एक बहुत ही इंटीरियर इलाके में गया। उस दौरान मेरे मन में एक प्रश्न आया, जो मैं इस उच्च सदन के सामने भी रखना चाहता हूँ। जब मैं वहां एक छोटे से गांव में पहुंचा, जहां फॉरेस्ट एरिया था, तो मैंने लोगों से पूछा कि आपके यहां सड़क क्यों नहीं बनी? उन्होंने बताया कि हमारे यहां सड़क इसलिए नहीं बनी, क्योंकि एक पिटीशन पेंडिंग पड़ी हुई है और यह फॉरेस्ट की जमीन है, इसलिए सड़क नहीं बन सकती। मैंने फिर पूछा कि आपके यहां बिजली क्यों नहीं पहुंची? वे बेचारे क्या बताते। फिर मुझे ध्यान आया कि अगर तीन किलोमीटर दूर खंभे से बिजली लानी पड़ेगी, तो पहले तीन किलोमीटर के लोगों की कन्सेंट लेनी होगी। क्या हम लोग विकास की मूल सुविधाओं को गांव तक पहुंचाने के लिए राजनीति करना चाहेंगे? जिन गांवों में आज व्यवस्था के लिए मूलभूत चीजों की जरूरत है, जैसे गांवों में आज अस्पताल की जरूरत है, कॉरिडोर की जरूरत है, बिजली के इंफ्रास्ट्रक्चर की जरूरत है, तो उन इंफ्रास्ट्रक्चर को लाने के लिए हम लोग एक प्रगतिशील सरकार होने के नाते भूमि-कानूनों में परिवर्तन का एक विषय लेकर आए। इस भूमि कानून में जो पांच विषय हैं, वे बड़ी स्पष्टता के साथ दिए गए हैं। इस देश के रक्षा उत्पादन के लिए, अगर बॉर्डर के सेक्टर में आपको बहुत बड़े क्षेत्र की रक्षा के लिए जमीन की आवश्यकता है, अगर इस देश में आधारभूत संरचना के लिए कोई कॉरिडोर बनाना है, सरकार को किसी इंटरियर इलाके में जाकर कोई इंडस्ट्रियल सेटलमेंट करने के लिए कॉरिडोर चाहिए, तो उसके लिए यह है। अब अगर पांच किलोमीटर सड़क बनेगी तो क्या उस पांच किलोमीटर लंबी सड़क के लिए पहले वहां के पूरे दस लाख लोगों को साथ बैठाकर अस्सी प्रतिशत वोट लिए जाएंगे और उसके बाद उस पांच किलोमीटर सड़क का विकास किया जाएगा? विकास के इस मार्ग को हम कैसे पहुंचाना चाहते हैं? हम चाहते हैं कि प्रगतिशील कानून आने चाहिए। हम भी जानते हैं कि इस देश में जो सबसे बड़ी समस्या है, वह रिहेब्लिटेशन की समस्या है। जो इस देश में एक लंबे समय तक कानून चला, वह 1894 में भूमि-अधिग्रहण कानून आया, जिसमें पहला परिवर्तन 1962 के अंदर आया, दूसरा परिवर्तन 1984 के अंदर आया। अफलातून से लेकर सुप्रीम कोर्ट के जितने निर्णय हैं, उन सभी निर्णयों की आप समीक्षा करें। पहली बार इसमें पब्लिक परपज को हम लोगों ने डिफाइन किया है। क्या यह पब्लिक परपज अटल होना चाहिए? क्या यह पब्लिक परपज स्थाई हो सकता है? अगर हम विकास के मानकों का जमीनी स्तर पर पता करना चाहेंगे, तो क्या पब्लिक परपज में परिवर्तन नहीं आ सकता है? आखिर हम इस प्रकार की बहस क्यों नहीं करना चाहते?

महोदय, मैंने प्रारम्भ में भी कहा कि सरकार प्रक्रियाओं के सरलीकरण के विषयों को लेकर आई है। सरकार स्पष्टता के साथ आई है, सरकार पारदर्शिता के साथ आई है, सरकार एक सामूहिक वर्ग के कल्याण की दृष्टि से आई है। पांच स्पेसीफिक क्षेत्र हैं, जिन्हें अगर किया जाए, तो यह बहस की जा सकती है कि ये सार्वजनिक प्रयोजन के अन्तर्गत आएंगे या नहीं।

महोदय, देश में दो बहुत बड़े विषय हैं। एक विषय है कि पिछले 10 सालों में कोई यह तय करे और उन आंकड़ों को देखे। मैंने उन आंकड़ों का अध्ययन किया है, लेकिन कोई अंतरात्मा से उन आंकड़ों को देखे कि इस देश में पिछले 10 साल में कितने लोगों को अपने गांव छोड़ने के लिए मजबूर होना पड़ा है। मैं झारखंड में छः महीने रहा। वहां मैंने कितने ही घरों में बच्चियों को काम करते हुए देखा है। यह मानव श्रम जो आया है, क्या यह सारा भूमि अधिग्रहण से आया है? क्या यह इस कारण से नहीं आया है कि हम गांवों में बुनियादी सुविधाओं को नहीं पहुंचा

[श्री भूपेंद्र यादव]

सके, क्या यह इस कारण से नहीं आया है कि हम वहां बिजली नहीं पहुंचा सके, क्या यह इस कारण से नहीं आया है कि हम वहां अस्पताल नहीं पहुंचा सके, क्या यह इस कारण से नहीं आया है कि हम वहां के नौजवानों के लिए उद्योगों को लगाने के लिए सही तरीके से आधारभूत संरचनाएं पैदा नहीं कर सके? आखिर इन आधारभूत संरचनाओं के लिए हमें क्या करना होगा। ये आधारभूत संरचनाएं कभी भी राजनीति का विषय नहीं हो सकतीं, ये आधारभूत संरचनाएं इस देश के आम आदमी के विश्वास की बात है।

महोदय, कल हमारे प्रतिपक्ष के नेता द्वारा उठाए गए विषय का जवाब देते हुए, नेता सदन ने सबके सामने कहा था कि वे सबसे बात करने के लिए तैयार हैं। हमें राजनीति को केवल भावनात्मक विषय के रूप में नहीं देखना चाहिए। मैं स्पष्ट करना चाहता हूं कि कल माननीय गुलाम नबी आज़ाद जी ने जो विषय रखा था, उसका उत्तर देते हुए हमारे नेता सदन, श्री अरुण जेटली जी ने कहा था कि वे सब के साथ बातचीत करने के लिए तैयार हैं, लेकिन उसके लिए हम लोगों को राजनीति का बहुत बड़ा आधार तैयार करना चाहिए, जिसके लिए सरकार आई है। ...**(व्यवधान)**...

श्री आनन्द शर्मा : आपने जेटली जी का नाम लिया और वे सदन में आ गए। लगता है कि उनकी बहुत लम्बी उम्र है।

श्री भूपेंद्र यादव: महोदय, मैंने पूर्व में, समावेशी विकास की अवधारणा के संबंध में कहा था कि सरकार ने आधारभूत संरचना को बनाने के लिए अपनी प्रतिबद्धता रखी है। सर्वसमावेशी विकास के लिए सरकार ने गरीबों, पिछड़ों, दलितों और वंचित लोगों के जीवन को गरिमापूर्ण बनाने के लिए अपनी नीतियों को आगे बढ़ाने की अवधारणा रखी है। सर्वसमावेशी विकास के लिए सरकार ने देश में मूल्यपूर्ण जीवन विकसित हो, उसके लिए अपनी प्रतिबद्धताओं को आगे रखा और इसके साथ ही साथ सर्वसमावेशी विकास के लिए सरकार ने देश की सांस्कृतिक विरासत को भी आगे बढ़ाने की बात कही है। इसके लिए सरकार ने सांस्कृतिक विरासत वाले शहरों को न केवल बढ़ाया, बल्कि उन्हें हिन्दुस्तान का गौरव बनाने के लिए अलग से एक व्यवस्था भी बनाने की बात की है। इस सरकार को इस बात के लिए बधाई दी जानी चाहिए कि इस देश में जो जीवन जीने की पद्धति है, जिसे हम भारतीय 'योग' के नाम से मानते हैं, उसे हमारी सरकार ने अन्तर्राष्ट्रीय स्तर पर मान और सम्मान का दर्जा दिलाया है। यह सरकार की सबसे बड़ी उपलब्धि है। योग, हमारी जीवन पद्धति का एक भाग है। इसे किसी पूजा पद्धति से जोड़कर नहीं देखा जा सकता, इसे किसी धर्म विश्वास के साथ जोड़कर नहीं रखा जा सकता। यह भारत की जीवन पद्धति है। यह जीवन जीने का भारतीयता का वैज्ञानिक दृष्टिकोण है। यह जीवन जीने का भारतीयता का एक आयाम है। अगर हमारे आयामों को आज पूरे विश्व में मान्यता मिल रही है, तो उसके लिए सरकार उपलब्धि की पात्र है। इसलिए मैं कहना चाहूंगा कि महामहिम राष्ट्रपति जी के अभिभाषण के माध्यम से सरकार ने अपने नौ महीने के समय में विकास की ऊंचाइयों को छूने के लिए अपनी कार्यशैली प्रस्तुत की है। इसलिए सरकार ने हौसलों की उड़ान ली है। मैं यह मान रहा हूं कि सरकार के अपने सकारात्मक कार्य से देश के नौजवानों में, देश के किसानों में, देश के मजदूरों में एक नई सकारात्मक ऊर्जा का संचार हुआ है। अन्त में, मैं केवल यही कह कर अपनी बात को समाप्त करना चाहूंगा कि—

"तकदीर बदल जाएगी,
कोशिशों का इम्तिहान चाहिए।
नाम लिखने को पड़ा है पूरा आसमान,
हमें बस हौसलों की कलम चाहिए।"

DR. CHANDAN MITRA (Madhya Pradesh): Thank you, Mr. Chairman, Sir. I rise to second the Motion of Thanks to the hon. President of India for his Address to the Joint Session of Parliament. Sir, at the time of Independence in 1947, our Leftist friends — who are not here right now, I see — used to coin a slogan. It was "मांग रहा है हिन्दुस्तान रोटी, कपड़ा और मकान"। Now nearly 70 years after Independence, we are still struggling. We are still struggling to provide housing, clothing, food, education for all and it remains a distant dream. Prosperity has come to India. It is not that prosperity is not there, but it has come in a totally distorted fashion. India has some of the richest people on the face of this Earth, and also some of the poorest.

The NDA Government, led by Prime Minister, Shri Narendra Modi, is committed to fulfil the unfulfilled dream, at the time of Independence, for food, clothing, housing, quality education and health for all. The Government's commitment is guided by a philosophy which was outlined by the President in his Address.

At the outset, in his Address to Parliament, *Mahamahim Rashtrapatiji*, pointed to the holistic philosophy of एकात्म मानवता दर्शन (एकीकृत मानवतावाद) or the integral humanism, envisioned by Pt. Deen Dayal Upadhyay. As my colleague, Shri Bhupender Yadav, has already mentioned, at the core of this philosophy is the empathy and commitment to the poor and downtrodden, the last man in the queue.

The hon. President has expounded the entire range of programmes initiated by this Government to put the last man first in the scheme of things.

Swami Vivekananda, the greatest Indian sage of modern times, had evolved the concept of *daridra narayan*. What does *daridra narayan* mean? *Daridra narayan* means that God truly resides in the poor; or, if you worship God, you have to take care of the poor. Without taking care of the poor, your worship in temples, mosques and churches is meaningless. Shri Narendra Modi's Government has embarked on this mission with the philosophy of *daridra narayan* in mind. Each and every new programme of this Government, as enunciated by the hon. President, is directed towards achieving this goal. It is painfully apparent that the farmers, who provide sustenance to the country's 125 crore people, live in abysmal poverty. India's villages remain dirty; schools and health centres are rudimentary; *kisan's* huts are ramshackle. Most of the villages do not have electricity. There are no connecting roads. Much effort has

[Dr. Chandan Mitra]

been made, in the last few years, to upgrade this. But still it is a long, long way to go. Without improving the living standards of the poor farmer, without upgrading the quality of their life, India cannot prosper, India cannot be a happy country. The President, therefore, has rightly pointed to our fundamental civilizational value अन्नदाता सुखी भवः । To ensure the happiness of *kisan*, the Government has announced a series of new schemes. To ensure that the irrigation benefits reach every village, the प्रधान मंत्री कृषि सिंचाई योजना is being launched. To help the marginal and resource-starved farmer with techniques of organic farming and greenhouse technology, the राष्ट्रीय गोकुल मिशन, which will also conserve and develop indigenous cattle breeds is being initiated. The provisions of the Mahatma Gandhi National Rural Employment Guarantee Act are being re-modelled to help develop durable assets in the villages in order to improve the quality of life in rural areas.

Sir, the MGNREGA has been in operation for many years. But even if you go and visit some of our interior villages – and, I have done that as a part of Parliamentary Committees – we find that the villagers feel that durable assets are not being built. They say that it is true that drains have been dug, canals have been dug; but schools, which are an utmost necessity, need to be built; the hospitals, the child care centres need to be built. But all this has not been done.

I hope that the Government's new programmes, which are being initiated, will enable MGNREGA funds to be used for these kinds of durable asset creations.

The President has also revealed a slew of schemes targeted at the less privileged sections – SCs, STs, OBCs and minority communities. For the benefit of tribal people, living in remote forested areas, the *Van Bandhu Kalyan Yojana* and the *Nanaji Deshmukh Scheme* are being launched.

The challenge today is to ensure sustainable agricultural growth and put more money into the hands of the farmer. This can be done only through better quality of their produce, which commands a better and a higher price in the market. This, in turn, can be achieved only through serious emphasis on food processing. The President has announced the Government's decision to create a fund of ₹2,000 crore to provide affordable credit to food processing units in 72 notified food parks. In the last six months alone, 30,000 direct and indirect jobs have been created through two mega food parks at Tumkur and Fazilka. More need to be created. A chain of cold storages and better connectivity between farms and market places, etc. will help to reduce the supply chain losses, which is essential. The farmer is producing but his produce is not getting a fair price. There are times when there is a glut in the market and I have seen it. In many parts of the country, potato, for instance, which

we in the metropolitan cities buy for anything ranging from ₹15/- to ₹20/- a kilo, are often thrown on the roads. Packets or whole bundles of potatoes are thrown on the roads by farmers because the price fetched in the local market is 50 paise a kilo. This is a criminal waste. It is not only an insult to the farmer but it is also a criminal waste of food. It has to be ensured that farmers get a remunerative price and people get to buy vegetables and foodgrains at affordable prices. This is part of the Government's scheme this year and I must compliment the Government for announcing a major thrust to food processing.

Children of our *kisans* have been denied the opportunities that their urban counterparts have enjoyed. Therefore, as part of the Prime Minister's visionary skills-development programme, the Deen Dayal Upadhyaya Grameen Kaushalya Yojana, has been launched dovetailed with the Sansad Adarsh Gram Yojana that my friend, Mr. Yadav, just spoke about. Once these two Schemes come together, and we offer and afford the sons of the farmers and the daughters of the farmers the facilities to upgrade their skills, they will get employability and that, in turn, will help the farmers' families get a higher income and prosper. Skill development is the key to better livelihood for both the rural and the urban poor. Under the "*hunar hai to kalyan hai*" theme, entrepreneurship skills will be imparted to lakhs of youths. Private corporates are being encouraged to channelize the CSR funds to skill-development programmes. The Government's objective is to ensure equality of opportunity for all, so that social and economic disparities can be progressively eradicated. As I said at the outset, the problem with India's growth model, despite all words of socialist wisdom that we have heard for years, has been that disparities have grown, instead of reducing. This Government has taken serious initiatives to ensure that these disparities come down and people get equality of opportunity. The Pradhan Mantri Jan Dhan Yojana has been an outstanding success demonstrating that financial inclusion was a crying need all these years but for the neglected. The Scheme reiterates the Government's passion to ensure equality for all. In a democracy, Sir, equality must not only be in the eyes of God or in the eyes of law, that equality also has to be in terms of economic opportunity and that is what financial inclusion is providing.

Essence of India's civilizational values is *Sarvajan Hitay Sarvajan Sukhay*. Keeping this in mind, the Government has announced taking up wide-ranging programmes for health and housing to ensure 'Housing for All' by the 75th anniversary of India's independence. At the core of all these programmes, ultimately, is the Swachh Bharat Mission, because if you have a clean India, it is not only that it becomes physically clean but your mind is also cleaner. Once the mind is cleaner, the newer and cleaner thoughts come into the mind and development progresses. Apart from all the new, innovative and dynamic schemes, covering every arena of human activity

[Dr. Chandan Mitra]

and national need, from defence of our frontiers, internal security, conquest of space as demonstrated through 'Chandrayaan' and the spectacular success of 'Mangalyaan', development of the manufacturing sector through the visionary 'Make in India' Project to protection of environment and wildlife

(MR. DEPUTY CHAIRMAN *in the Chair*.)

and conservation of national heritage and promotion of tourism, the President has outlined a holistic mission for 21st Century India, which is the Government's essential belief. But this vision can succeed only if we, the people of India, remain united and committed to collectively achieve the goal of making India an economic and spiritual superpower. There is no scope for dividing the people of this country along fissiparous lines. This Government is committed to using all forces at its command to keep India united and make it strong. While defending the democratic rights of people to express their opinion freely, nobody will be allowed to call disharmony. We cannot allow such forces to deflect us from the goal of unity and prosperity. We must collectively imbibe the *mantra*,

"नानक की इस धरती को, गौतम की इस भूमि को,
सपनों से भी प्यारा हिन्दुस्तान बनाएं,
छोड़ो कल की बातें, कल की बात पुरानी,
नये दौर में लिखेंगे, मिलकर नई कहानी, हम हिन्दुस्तानी।"

धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, the Motion that has been moved and seconded is that an Address be presented to the President in the following terms that the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 23, 2015. That is the Motion that has been moved and seconded. Now, there are 371 amendments to the Motion which can be moved at this stage. I will call the names. Amendments (Nos.1-28) by Shri Vishambhar Prasad Nishad. Are you moving?

श्री विशम्भर प्रसाद (उत्तर प्रदेश): महोदय, मैं प्रस्ताव करता हूँ कि :

1. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में देश के सभी बेरोजगारों को रोजगार देने की गारंटी के बारे में उल्लेख नहीं है।"

2. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि किसानों की उपज का डेढ़ गुना मूल्य दिया जायेगा।"

3. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि केंद्र को बुंदेलखण्ड में किसानों से ऋण वसूली समाप्त कर कर्ज माफ करना चाहिए तथा कृषि हेतु खाद बीज व बिजली मुफ्त दी जानी चाहिए।"

4. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि काला धन लाने का किया गया वादा तथा 15 लाख हर हिंदुस्तानी के खाते में दिया जाएगा।"

5. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि देश की सीमा सुरक्षित करने तथा चीन से 30 कि.मी. भारत की भूमि वापस लाई जाएगी।"

6. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि उ.प्र. की 17 पिछड़ी जातियों कहार, कश्यप, निषाद, केवट, मल्लाह, प्रजापति, कुम्हार, भर/राजभर आदि जातियों को अनुसूचित जाति में सम्मिलित किया जाएगा।"

7. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि इंदिरा आवास योजना की धनराशि उ.प्र. सरकार की तरह 70 हजार से बढ़ाकर 2.50 लाख किया जाएगा।"

8. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि देश के सभी किसानों को उ.प्र. की तरह सभी राष्ट्रीयकृत बैंकों के कर्ज माफ किए जाएंगे।"

9. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि बुंदेलखंड के सर्वांगीण विकास हेतु बजट में 50000 करोड़ की अतिरिक्त सहायता दी जाएगी।"

10. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि देश के सभी बच्चों को समान शिक्षा लागू करने का उल्लेख नहीं है।"

11. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि देश में बढ़ रही महंगाई को कम करने का उल्लेख नहीं है जबकि अंतरराष्ट्रीय बाजार में तेल के दाम कम हुए हैं।"

12. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि 11069/11070 तुलसी एक्सप्रेस प्रतिदिन करने तथा 14109/14110 चित्रकूट कानपुर एक्सप्रेस को कानपुर से बढ़ाकर लखनऊ तक चलाई जाएगी।"

13. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि देश के किसानों की फसलों को जंगली जानवरों नील गायों से बचाया जाएगा।"

14. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि बुंदेलखण्ड के सभी गरीबों एवं मजदूरों को सर्वे कराकर गरीबी के आधार पर बी.पी.एल. कार्ड एवं निःशुल्क आवास व शौचालय की सुविधा मुहैया कराई जाएगी।"

15. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि बुंदेलखण्ड के चित्रकूट बांदा तथा सतना क्षेत्र में केंद्रीय पुलिस बल ट्रेनिंग सेंटर खोला जाएगा।"

16. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि देश के सभी किसानों तथा वृद्ध लोगों को 1000 रुपये पेंशन दी जाएगी।"

17. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि देश के किसानों को सूखे से बचाने के लिए उचित वर्षा जल प्रबंधन तथा अनुकूल समय की भविष्यवाणी करने के लिए फसल निगरानी की उपयोगी सूचना प्रदान की जाएगी।"

18. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि बुंदेलखण्ड में पलयान को रोकने हेतु लघु एवं कुटीर उद्योगों की स्थापना की जाएगी।"

19. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि बुंदेलखण्ड के जनपद बांदा में औगासी ग्राम के पास यमुना नदी पर तटबंध बनाकर यमुना नहर निकाली जाएगी।"

20. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

उत्तर प्रदेश के जनपद हमीरपुर में यमुना नदी पुल के पास से महेश्वरी मंदिर तक तटबंध बनाने तथा केन नदी से बांदा जनपद के ग्राम कनवारा छावनी डेरा ब्रह्मा डेरा तथा चक चटगन, पथरी, चटगन, छेरांव, मरौली, कयोटरा, अछरौड़, खटिहाकला, पैलानी, सिन्धकला, सांडी, खैरेई आदि बाढ़ पीड़ित बस्तियों को ऊंची जगह बसाने तथा तटबंध बनाने तथा महीरपुर के रागौल गांव में बस्ती को कटान से बचाने हेतु बडेरी नाला पर तटबंध बनाए जाएंगे।

21. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि ट्रेन 18203/18204 बेतवां एक्सप्रेस को कानपुर से दुर्ग के बीच प्रतिदिन चलाए जाने तथा ट्रेन 12535/12536 गरीब रथ को प्रतिदिन चलाने तथा ठहराव रागौल स्टेशन पर कराने का तथा ट्रेन नम्बर 12427/12428 रीवांचल एक्सप्रेस दिल्ली से कानपुर से बांदा होते हुए रीवां तक चलाई जाएगी।"

22. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है देश के सभी गांवों को विद्युतीकरण, स्कूल कॉलेज खुलवाने तथा सड़क मार्ग से जोड़ने का कार्य किया जाएगा।"

23. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि चित्रकूट धाम व श्रंगवेरपुर धाम इलाहाबाद व महोबा चरखारी को अंतरराष्ट्रीय पर्यटक मानचित्र में जोड़ने का कार्य किया जाएगा।"

24. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि उत्तर प्रदेश के पर्यटक चित्रकूट धाम के हवाई अड्डे से हवाई जहाज चलाए जाएंगे।"

25. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि सर्वशिक्षा अभियान के अंतर्गत छात्र-छात्राओं को निःशुल्क यूनीफार्म की धनराशि 500 रुपए से अधिक बढ़ाई जाएगी।"

26. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि देश की नदियों की निलामी समाप्त कराकर फ्री फिशिंग की सुविधा दी जाएगी।"

27. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि द्रोणाचार्य पुरस्कार समाप्त कर एकलव्य पुरस्कार दिया जाएगा।"

28. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में यह उल्लेख नहीं है कि देश में पिछड़ी जाति का 27% कोटा व अनुसूचित जाति/अनु. जनजाति 23% कोटा पूरा किया जायेगा।"

श्रीमती कनक लता सिंह (उत्तर प्रदेश): महोदय, मैं प्रस्ताव करती हूँ कि :

29. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि लगातार अलाभकारी होती खेती में लागत मूल्य को कम करने की दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है।"

30. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि खेती में इस्तेमाल के लिए किसानों की कीटनाशकों, बीजों और अन्य संसाधनों को नियंत्रित मूल्य पर मुहैया कराने की योजना की जानकारी नहीं है।"

31. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि उर्वरकों के मूल्यों में बेतहाशा वृद्धि और किसानों को सुलभ तरीके से उपलब्ध हो तथा कालाबाजारी रोकने और देश में उर्वरकों का उत्पादन बढ़ाने की दिशा में किसी कार्ययोजना की जानकारी नहीं है।"

32. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि देश में लगातार अलाभकारी होती खेती से किसानों द्वारा किए जा रहे आत्म हत्याओं की रोकथाम के उपायों की जानकारी नहीं है।"

33. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि खेती बंजर भूमि सुधार की दिशा में उठाए जाने वाले कदमों को और प्रभावी बनाने की योजना की जानकारी नहीं है।"

34. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि खेती योग्य भूमि के लगातार घटते रकबा को स्थिर बनाने की योजना की जानकारी नहीं है।"

35. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि देश में खेती भूमि की सिंचाई प्रणाली को दुरुस्त करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

36. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि देश में और खासकर कृषि क्षेत्र में घटते रोजगार के अवसरों को बढ़ाए जाने की दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है।"

37. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि किसानों को सिंचाई हेतु कम दर पर डीजल मुहैया कराने की योजना की जानकारी नहीं है जिससे खेती लागत मूल्य को कम करने की दिशा में किसानों को राहत मिल सके।"

38. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि ग्रामीण क्षेत्रों में पर्याप्त परिवहन सुविधाओं की कमी को समाप्त करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

39. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि देश में बढ़ रहे भ्रष्टाचार के खात्मे हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

40. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि भ्रष्ट अफसरों को दंडित करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

41. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि काले धन पर उठाए जाने वाले न्यायसंगत कदमों की जानकारी नहीं है।"

42. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि असंगठित क्षेत्र के श्रमिकों को पूरे वर्ष काम व निर्धारित मजदूरी मिले, इस दिशा में उठाए गए कदमों की जानकारी नहीं है।"

43. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि देश में महिलाओं और बच्चों पर बढ़ रहे अत्याचारों-दुराचारों को समाप्त करने की दिशा में ठोस कदमों की जानकारी नहीं है।"

44. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि देश की स्वास्थ्य सुविधाओं को सुदृढ़ और एक समान बनाने की दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है।"

45. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि देश में कुपोषण को समाप्त करने और कुपोषण से होने वाली मौतों की रोकथाम हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

46. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि सरकारी गोदामों में सड़ रहे खाद्यान्नों की रखरखाव को सुदृढ़ करने तथा नये गोदामों के निर्माण हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

47. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि विद्यालयों से बच्चों के स्कूल छोड़ने की रोकथाम हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

48. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि देश की आंतरिक सुरक्षा को और मजबूत व अभेद बनाने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

49. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि घरेलू गैस की पहुंच को गांवों तक सुलभ बनाने व कालाबाजारी रोकने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

50. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि पेट्रोल, डीजल व मिट्टी के तेल पर सरकार द्वारा उत्पाद शुल्क में लंबे अवधि तक वृद्धि न करने या स्थिर रखने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

51. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि बेरोजगारी समाप्त करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

52. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि गांवों के विकास के लिए पंचायतों हेतु आवंटित धनराशि में बंदरबाट को समाप्त करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

53. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि देश की अदालतों में दीवानी, आपराधिक व अन्य लंबित मुकदमों के शीघ्र निपटारे हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

54. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि पड़ोसी देशों द्वारा लगातार देश को नुकसान पहुंचाए जाने पर उससे ठीक से निपटने में असफलता को सुधारने की दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है।"

55. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि चीन के दक्षिण पूर्व एशिया में बढ़ते सामरिक असंतुलन पर किसी कार्ययोजना की जानकारी नहीं है।"

56. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि बच्चों पर यौनशोषण और उसके बाद हत्या, क्रूर घटनाओं की रोकथाम के लिए कठोर कदमों को उठाए जाने की जानकारी नहीं है।"

57. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि सीमावर्ती क्षेत्रों में घुसपैठ को रोकने में पड़ोसी देशों से सामंजस्य स्थापित करने की योजना की जानकारी नहीं है।"

58. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि थल, जल और वायु सेना में अधिकारी वर्ग में आने के लिए आकर्षित करने के लिए किसी कार्ययोजना की जानकारी नहीं है जिससे अधिकारियों की कमी दूर हो सके।"

59. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि देश में महानगरों में बढ़ते प्रदूषण को मानक स्तर पर लाने हेतु किसी कार्ययोजना की जानकारी नहीं है।"

60. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि ई-वेस्ट के उचित निपटारे हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

61. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि छोटे औद्योगिक उद्योग को सुधारने हेतु कम ब्याज दर पर कर्ज दे कर उनकी स्थिति सुदृढ़ करने की दिशा में जानकारी नहीं है।"

62. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि देश में सरकारी नौकरियों में विभिन्न विभागों द्वारा कांट्रैक्ट आधार पर नियुक्तियां करने से कर्मचारियों में उत्पन्न कुंठा एवं इक्वल पे फार इक्वल वर्क का उल्लंघन को समाप्त करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

63. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि शहरों के मध्य से बहने वाली नदियों के प्रदूषण को देखते हुए, ऐसे सभी नदियों में प्रदूषण पर रोकथाम हेतु कार्ययोजना की जानकारी नहीं है।"

64. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि बर्फीले राज्यों के लिए राजमार्गों से तुरंत बर्फ हटाने के लिए पर्याप्त संसाधनों की व्यवस्था की जानकारी नहीं है।"

65. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि रक्षा उपकरणों की खरीद को कम करने के लिए देश में रक्षा उपकरणों के विकास/निर्माण के लिए उठाए जाने वाले कदमों की जानकारी नहीं है।"

66. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि वैज्ञानिकों और डाक्टरों के देश से पलायन को रोकने के लिए किसी कार्य योजना की जानकारी नहीं है।"

67. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि वर्ष 2011 में सम्पन्न हुए जनगणना में प्राप्त आंकड़ों/तथ्यों के आधार पर सामाजिक, आर्थिक और शैक्षणिक रूप से पिछड़ी जातियों को अनुसूचित जाति एवं अनुसूचित जनजाति में शामिल करने की योजना की जानकारी नहीं है।"

68. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि नागरिकों को समान सामाजिक सुरक्षा मुहैया कराने के लिए किसी कार्य योजना की जानकारी नहीं है।"

69. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि देश में विद्युत उत्पादन की कमी को दूर कर गांवों व शहरों में समान विद्युत वितरण मुहैया कराने की योजना की जानकारी नहीं है।"

70. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि विद्युत पारितोषण में होने वाले विद्युत नुकसान को कम करने की जानकारी नहीं है।"

71. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि विलुप्त हो रही वन्य संपदा के संरक्षण के लिए किसी कार्ययोजना की जानकारी नहीं है।"

72. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि समुद्री सुरक्षा को पूरी तरह पुख्ता बनाने की दिशा में किसी कार्ययोजना का उल्लेख नहीं है।"

MR. DEPUTY CHAIRMAN: Now Amendments (Nos.73-87) by Shri Naresh Agrawal; not present. Amendments (Nos. 88 -106) by Shri Madhusudan Mistry; not present. Amendments (Nos. 107-209) by Dr. T. Subbarami Reddy.

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I move:

107. That at the *end* of the motion, the following be *added*, namely:-

"but regret that the Address does not mention about providing Special Development Package for the State of Andhra Pradesh in the backward districts of Rayalaseema and north coastal Andhra Pradesh."

108. That at the *end* of the motion, the following be *added*, namely:-

"but regret that the Address does not mention about giving tax incentives for the State of Andhra Pradesh to compensate revenue deficit in the State."

109. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to give clearance to Polavaram multi-purpose project for providing water and electricity to the State of Andhra Pradesh."

110. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about taking suitable steps to effect delimitation of Assembly constituencies in the States of Andhra Pradesh and Telangana."

111. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to take all necessary measures as enumerated in the 13th Schedule of AP Reorganisation Act for the progress and sustainable development of the successor State."

112. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to take appropriate fiscal measures, including offer of tax incentives, to the successor States to promote industrialization and economic growth in both the States, as per AP Reorganisation Act."

113. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about expanding existing Visakhapatnam, Vijayawada and Tirupati airports to international standards."

114. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about waste emanating from chemical factories being straightaway discharged into the river Yamuna."

115. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about waste, polluted water from drains discharged into the major rivers of the country, particularly, the Yamuna, the Ganga, the Godavari, and the Krishna."

116. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about eradicating poverty and unemployment and generating more job opportunities."

117. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about putting an end to economic disparity."

118. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about making polluted cities of the country pollution-free."

119. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about augmenting the electricity generation to meet the power demands of all the States."

120. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need of balanced growth in the country."

121. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about formulating appropriate policy to face the actual and deteriorating political, economic and social situation in the country."

122. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about bringing appropriate reforms in the present education system and making it employment-oriented."

123. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the formulation of a national level action plan for water conservation."

124. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing loans to poor, deprived people, unemployed youth, labourers and marginal farmers by banks and financial institutions and to remove the shortcomings in the policy adopted for its recovery."

125. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about formulation of a comprehensive scheme for tackling growing unemployment and to create more employment opportunities in the rural areas."

126. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about formulation of a national level action plan for land conservation in the country."

127. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about improving the quality of programmes being broadcast/telecast by Akashwani and Doordarshan in the rural parts of the country."

128. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steep rise in the incidents of murder of old people, women and children and providing proper security in the metropolitan cities."

129. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about formulation of effective scheme for the welfare of landless labourers."

130. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about setting up of tribunals for preventing delay in the delivery of justice and for providing speedy justice."

131. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing telecom services on priority basis in the backward and rural areas of the country."

132. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about formulation of an effective scheme to meet the acute shortage of electricity power among the States."

133. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about arresting the steep fall in the ground water level in the country."

134. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about granting approval to the pending irrigation projects."

135. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing necessary basic facilities to the citizens living in the slum clusters of the metropolitan cities and towns."

136. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the formulation of National Livestock policy."

137. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the development of the tourist spots of the country particular in Andhra Pradesh in order to attract domestic and foreign tourists all the year round."

138. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to bring rational changes in the income-tax structure."

139. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the out break of diseases like Swine flu, Hepatitis B, T.B., HIV and kidney and cardiac diseases and poverty related diseases and also for providing medical facilities in time to the patients."

140. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about taking measures for increasing the production of foodgrains, pulses and edible oils in proportion to the increasing population in the country."

141. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the necessity to prepare blue print for development schemes for the farmers, labourers, youths and women."

142. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps to be taken to upgrade the standard of the sports in the country."

143. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the prevalence of fake currency in Indian market which tend to weak the economical structure of the country."

144. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the increasing pendency of the cases in various courts including High Courts and Supreme Court."

145. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing insurance cover to those farmers whose crops are destroyed due to natural calamities throughout the country."

146. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about adopting modern technology for agricultural development in the country."

147. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about bringing out schemes to provide jobs to all the educated unemployed youths in the country."

148. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about adopting new technology in the sugar industry of the country for increasing the production."

149. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about putting a check on the tendency of dropping-out from the schools by a large number of students of primary and middle classes in schools of the country."

150. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about establishment of agriculture science centers in all the districts of the country."

151. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing loan assistance by re-structuring the loans to be given to the farmers by Nationalised Banks/Cooperative Banks in view of adverse weather conditions and natural calamities."

152. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about improving industrial production in the country."

153. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need for achieving annual export targets."

154. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about checking increasing number of infiltrations into India from across the borders."

155. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about checking increasing activities of I.S.I. in the country."

156. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about resolving the border disputes among different States in the country."

157. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about resolving the water disputes among different States in the country."

158. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to providing proper medical facilities for 'Bidi' workers."

159. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the necessity of providing drinking water to every village in the country."

160. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to formulate a national pension and welfare policy for handicapped, old and disabled persons."

161. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about statutory plans for compensation to the victims of violence especially the victims of communal riots and rehabilitation to such victims."

162. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about an effective industrial policy to check migration from rural areas to cities."

163. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to immediate reforms in judicial process to deliver expeditious justice."

164. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the facilities to be provided for the upliftment of women belonging to the backward and rural areas of the country."

165. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about measures to check brain drain of specialists, technicians, scientists and doctors from the country."

166. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about overcoming the shortage of cold storages for storing vegetables, potatoes, onions and other perishable goods in the country."

167. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the lack of transportation facilities in more than half of the rural areas of the country."

168. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about need to take steps to protect and provide financial and marketing assistance to protect small and traditional industries in the wake of entry of big multinational companies and big industrial houses."

169. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about launching a system based on computer education in the rural areas."

170. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about bringing about necessary reforms for ensuring efficiency, efficacy and accountability in administration."

171. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about cent per cent electrification of all the rural areas of the country."

172. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing sufficient funds for specific programme to encourage women in the field of sports."

173. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about strengthening the National Service Scheme (NSS)."

174. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about popularizing sports like Judo and Karate among women."

175. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about removing the shortcomings in the functioning of Nehru Yuva Kendras."

176. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to purchase sophisticated defence equipments in time."

177. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to modernize the fleet and submarines in Indian Navy which witnessed frequent breakdowns and failures recently."

178. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing easy access to the farmers in scientific research particularly in the area of bio-diversity."

179. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about financial assistance to voluntary sports clubs in cities and villages."

180. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing sports facilities to youth through Residents' Welfare Associations."

181. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about preparing a comprehensive policy and action plan to address the matters relating to youths."

182. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about playing the conventional role by India in promoting peace, stability and security in international relations."

183. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing security to all important plants and establishments in the country."

184. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about improving the facilities provided to Central Reserve Police Force and other central security forces."

185. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about streamlining the public administration system across the country."

186. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about filling up the posts of thousands of officers and defence personnel lying vacant in Indian Army, Air Force and Navy."

187. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing good quality mid-day meal to the children during recess in schools".

188. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about opening of various monuments heritage sites for viewing by common public on the line of Taj Mahal, to promote tourism."

189. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about setting up of any regulatory authority for monitoring and regulating the income generated through telecast of sports tournaments."

190. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to formulate Pricing Policy of Drugs due to wide difference in the manufacturing cost of the medicines and their retail prices."

191. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing more funds for Scientific and Industrial Research."

192. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about supplying coal according the demand to the Thermal Power Stations, Steel and Cement plants throughout the country."

193. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need to ban the spurious medicines in the country."

194. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about making Khadi Village Industries Commission more result oriented and productive."

195. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about augmenting domestic production of crude oil to become self-reliant in the field of crude oil and to decrease the continuous import of crude oil."

196. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing adequate storage capacity in public sector of agricultural produce and about promoting creation of storage facilities in private sector."

197. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about introducing comprehensive Crop Insurance Scheme."

198. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about setting up an animal husbandry and dairy work research centre in Andhra Pradesh for helping the farmers."

199. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about effectively implementing the technology mission in the field of horticulture."

200. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about providing loan facility to farmers through cooperative primary banks, rural banks and commercial banks."

201. That at the *end* of the motion, the following be *added*, namely:—
"but regret that the Address does not mention about improving primary health services in the rural areas of the country."
202. That at the *end* of the motion, the following be *added*, namely:—
"but regret that the Address does not mention about providing housing facility to mining workers."
203. That at the *end* of the motion, the following be *added*, namely:—
"but regret that the Address does not mention about providing sufficient number of doctors' medical equipments, medicines in ESI hospitals"
204. That at the *end* of the motion, the following be *added*, namely:—
"but regret that the Address does not mention about introducing environment and climate change as a compulsory subject at the primary level schooling."
205. That at the *end* of the motion, the following be *added*, namely:—
"but regret that the Address does not mention opening residential schools in each development block to promote giri-education at primary school level."
206. That at the *end* of the motion, the following be *added*, namely:—
"but regret that the Address does not mention about constituting monitoring committees at Tehsil and District levels and ensuring participation of Hon'ble Members of Parliament in these committees for success of Sarva Shiksha Abhiyaan."
207. That at the *end* of the motion, the following be *added*, namely:—
"but regret that the Address does not mention about speedy implementation of Aadhaar, Multipurpose National Identity Card Scheme in the country."
208. That at the *end* of the motion, the following be *added*, namely:—
"but regret that the Address does not mention about providing special assistance to para-military forces like ITBP, CRPF, BSF for purchasing vehicles, modern communication technology and weapons to keep vigil on borders and stop infiltration."
209. That at the *end* of the motion, the following be *added*, namely:—
"but regret that the Address does not mention about providing grants and technical facilities for the articles made by the Indian craftsmen/artisans through the cottage and small-scale industries of the country and encouraging the export of produced goods."

MR. DEPUTY CHAIRMAN: Now Amendments (Nos. 210-231) by Shri Narendra Kumar Kashyap.

श्री नरेंद्र कुमार कश्यप (उत्तर प्रदेश): महोदय, मैं प्रस्ताव करता हूँ कि:

210. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में पेट्रोल, डीजल के दाम लगातार कम होने के बावजूद इसका मंहगाई पर कोई असर न होने का कोई उल्लेख नहीं है।"

211. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में कालाधन वापस लाने के वायदे के अनुसार इस दिशा में अभी तक हुई किसी प्रगति का कोई उल्लेख नहीं है।"

212. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में पश्चिमी उत्तर प्रदेश में वकीलों के वर्षों से चले आ रहे आन्दोलन के समर्थन में एक हाईकोर्ट की पीठ-स्थापित करने का कोई आश्वासन नहीं है।"

213. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में दिल्ली समेत उत्तर प्रदेश में बुन्देलखंड, पश्चिमांचल, मध्यांचल इत्यादि राज्यों की मांग को समर्थन देने के संबंध में किसी कार्य योजना का कोई उल्लेख नहीं है।"

214. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में देश में विशेषकर पश्चिमी उत्तर प्रदेश में आधारभूत संरचना के विकास हेतु लंबित पड़े कई प्रस्तावों को शीघ्र पूर्ण करने का कोई उल्लेख नहीं है।"

215. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में अनुसूचित जाति/जनजाति एवं अन्य पिछड़ा वर्ग के नौकरियों में आरक्षण की व्यवस्था को पूरे देश में समान रूप से लागू करने का कोई उल्लेख नहीं है।"

216. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में उच्च न्यायालयों व उच्चतम न्यायलय में लंबित लाखों मामलों के त्वरित निस्तारण हेतु किसी कार्य योजना का कोई उल्लेख नहीं है।"

217. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में पश्चिमी उत्तर प्रदेश के किसानों, विशेषकर गन्ना किसानों की समस्याओं के त्वरित निस्तारण की किसी योजना का कोई उल्लेख नहीं है।"

218. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में बनारस के सिल्क उद्योग कानपुर के चमड़ा उद्योग, कन्नौज के इत्र उद्योग एवं खुर्जा के चीनी मिट्टी के बर्तन के उद्योग को पुनर्जीवित करने के लिए कोई विशेष पैकेज या कार्य योजना का कोई उल्लेख नहीं है"।

219. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में उत्तर प्रदेश में गंगा नदी के अतिरिक्त अन्य छोटी परन्तु महत्वपूर्ण नदियों जैसे हिन्दन नदी, काली नदी इत्यादि के सफाई एवं इन्हें प्रदूषण मुक्त बनाने की किसी समयबद्ध कार्य योजना का कोई उल्लेख नहीं है"।

220. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में पश्चिमी उत्तर प्रदेश में धार्मिक एवं सांस्कृतिक महत्व के अति प्राचीन शहर गढ़मुक्तेश्वर के चहुंमुखी विकास का कोई उल्लेख नहीं है"।

221. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में देश में बढ़ती सांप्रदायिक हिंसा को रोकने के लिए सांप्रदायिक हिंसा निवारण विधेयक को विचारार्थ संसद में लाने का कोई उल्लेख नहीं है"।

222. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में देश में महिलाओं पर तेजाब से हमले की बढ़ती घटनाओं को रोकने एवं अपराधियों को सख्त सजा दिलाने हेतु कोई उचित कानून बनाने का कोई उल्लेख नहीं है"।

223. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में कहार, कश्यप, केवट, मल्लाह, निषाद, कुम्हार, प्रजापति, बिंद, धीवर इत्यादि 17 जातियों को अनुसूचित जाति में शामिल करने का कोई आश्वासन नहीं है"।

224. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में उच्च न्यायालयों एवं उच्चतम न्यायालय में न्यायाधीशों के पद पर अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग एवं मुस्लिम अल्पसंख्यकों को समुचित प्रतिनिधित्व देने का कोई उल्लेख नहीं है"।

225. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में हाल ही में देश में फैल रही गंभीर संक्रामक बीमारियों जैसे स्वाइन फ्लू, जापानी इनसेफलाइटिस, डेंगू इत्यादि से युद्धस्तर पर निपटने के उपायों का कोई उल्लेख नहीं है"।

226. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में देश में विशेषकर पंजाब में नशीले पदार्थों की स्मगलिंग तथा युवाओं में इन पदार्थों में बढ़ते प्रयोग को रोकने की किसी ठोस योजना का कोई उल्लेख नहीं है"।

227. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में जम्मू कश्मीर राज्य को जम्मू तथा कश्मीर राज्य एवं लद्दाख केंद्र शासित प्रदेश बनाने के किसी प्रस्ताव का कोई उल्लेख नहीं है"।

228. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में आवश्यक वस्तुओं की कीमतों में लगातार बढ़ोत्तरी एवं मंहगाई को रोकने के किसी उपाय का कोई उल्लेख नहीं है"।

229. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में देश भर से शहरी क्षेत्र से झुग्गी झोंपड़ी क्लस्टर को समाप्त करते हुए समस्त झुग्गी वासियों को पक्का मकान देने की किसी समयबद्ध कार्ययोजना का कोई उल्लेख नहीं है"।

230. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में उत्तर प्रदेश की वर्षों पुरानी जेवर में हवाई अड्डा बनाने की मांग में आ रही रुकावट को दूर करने और जेवर में तत्काल बाबा साहिब भीम राव अंबेडकर जी के नाम से हवाई अड्डे के निर्माण का कोई उल्लेख नहीं है"।

231. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किन्तु खेद है कि अभिभाषण में सार्वजनिक जीवन एवं प्रशासन में व्याप्त भ्रष्टाचार को जड़ से खत्म करने के लिए सख्त लोकपाल एवं सभी सरकारी विभागों में सिटीजन चार्टर को अनिवार्य रूप से लागू करने का कोई उल्लेख नहीं है"।

MR. DEPUTY CHAIRMAN: Now Amendments (Nos. 232-319) by Shri Sitaram Yechury, Shri P. Rajeeve and Shri T. K. Rangarajan.

SHRI SITARAM YECHURY (West Bengal): Sir, I move:

232. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government to curb the unprecedented rise in prices of all essential commodities particularly pulses."

233. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government to curb the high-level corruption and to bring back black money."

234. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government to control the outbreak of killer Swine Flu in our country which has already caused more than 700 deaths."

235. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the serious situation arisen due to the reported religious conversion 'Ghar Vapsi' which was witnessed in various parts of our country which reflects the alarming rise in the communally motivated and hate crimes against the minority communities."

236. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government to stop the attacks in the name of castes, religion as we witnessed the series of attacks on various religious places, particularly churches."

237. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address that the Government is seeking to take recourse to the 'Ordinance Route' which is a grave violation of the sanctity of the Parliamentary Democracy."

238. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the constant rise in the excise duties on petrol and diesel whereas there has been 55 per cent decrease in the global price of crude oil."

239. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about Government succumbing to the US pressure and negotiating with the US authorities to find ways to circumvent the Civil Nuclear Liability Act passed by the Indian Parliament."

240. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the guidelines for the Government in regard to liberalizing Foreign Direct Investment (FDI)."

241. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the deprivation of vast majority of poor people to get food under Public distribution System in the country."

242. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the Government's failure completely in adequately identifying the BPL section of the population."

243. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government to provide adequate quota in components like sugar and other essential food grains."

244. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the Government's failure to re-define poverty line thus want only depriving a majority section of people to food in the country."

245. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the Government's failure to tackle the huge unemployment problem in the country."

246. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the Government's failure to pass Women Reservation Bill."

247. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government's in stopping attacks on the North-Eastern people."

248. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government's to continue the independent foreign policy of the country which has withstood the test of time."

249. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about tackling global economic recession affecting Indian industries and loss of jobs of lakhs of workers and employees."

250. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government to protect Indian citizens from racial attacks in various countries, particularly in USA."

251. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government to release Indians languishing in jails in various countries."

252. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the Government's failure to review the Centre-State relations as per the demands of the State Governments."

253. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the Government's failure to allot six per cent of GDP in education."

254. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government to invest enough money in public sector and social sectors to face the ongoing economic melt down."

255. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the Government's failure in checking the procurement of obsolete ammunitions and growing engagement with the Israeli's Defence establishment for procurement of arms and ammunitions."

256. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the urgent need for drastically revising and/or correcting the official definition of 'poverty line' which has turned totally obsolete."

257. That at the *end* of the Motion, the following be *added*, namely:—

"but regret the Address fails to mention the innumerable cases of suicide by the farmers during last few years in various parts of the country."

258. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the huge irregularities in the Government's Farm Debt Waiver Scheme in which substantial portion of loan was extended to micro finance institutions."

259. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the Government's attempt to redefine India's fundamental principle of 'per capita emissions' norm while negotiating how the burden of reducing green-house gases globally, is shared."

260. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about any special package for the special category States to enable them to narrow down regional disparities."

261. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about a one-time Debt Relief Package by writing off all the outstanding Central Government loans including interest thereon of the North-Eastern States."

262. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about any scheme for employment for unemployed youth of the Special Category States."

263. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about any comprehensive legislation for the welfare of agricultural workers and unorganised workers in the country."

264. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about any concrete steps to control unabated suicides being committed by the farmers in the country."

265. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about to expedite land reforms in the country."

266. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about universalisation of Integrated Child Development Scheme."

267. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about realignment of the proposed Trans-Asian Highways and Trans-Asian Railways to pass through Tripura."

268. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about failure of the Government to decontrolling the prices of all fertilizers, except nitrogen-based urea."

269. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in Address about the Government's failure to ensure availability of food at affordable prices to 78 per cent of population whose daily income is less than ₹ 20 as mentioned in a Government appointed Committee Report and also failed to properly identify large sections of these people who are actually living under poverty due to faulty parameters of BPL."

270. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in Address about the failure of the Government to black-list the notorious US multinational Monsanto."

271. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in Address about the role of US and NATO forces in Indian sub-continent."

272. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of Government to bridge the gap of demand and supply of electricity particularly in rural India."

273. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government to achieve the targeted 20 kilometer road construction per day."

274. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government to achieve viability of Air India."

275. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government to take effective steps to provide universal right to at least 35 kg of foodgrains at two rupees a kilo."

276. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address to enforce "tobacco-free" in all the educational institutions to prevent its abuse."

277. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government to take effective steps to stop the crimes against women and children."

278. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government to take effective measures to check the malnutrition among the women and children in our country."

279. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address failed to mention the demand of universalisation of public distribution system and a complete ban on speculation and futures trading in the commodity market."

280. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about making conditional the employment protection."

281. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the strict enforcement of all basic labour laws without any exception or exemption and stringent punishment for violation of labour laws."

282. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the universal social security for the unorganized sector workers and creation of a National Social Security Fund with adequate resources as per the recommendations of the National Social Security Board for Unorganised Workers."

283. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the disinvestment of shares in the public sector units, both Central and State which must be stopped completely."

284. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government to tackle the menace of black money, its generation and also to assess the quantum of black money both inside and outside the country and necessary steps to bring back these black money."

285. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention the failure of the Government to safeguard and promote the livelihood of street vendors."

286. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention the failure of the Government to take effective measures to eradicate Child Labour from the country."

287. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the address fails to mention the failure of the Government to liberalize the educational policy to access higher education to all irrespective of their paying capacity."

288. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is mention in the Address about the emergence of 'paid news' that has been a dangerous phenomenon in media world distorting parliamentary democracy."

289. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government to develop efficient water transport in the country."

290. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government to take effective steps to provide the life saving medicines at subsidized rates."

291. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address that the Government failed to mention no contractorisation of work of permanent/perennial nature; equal wages and benefits to the contract workers as the regular workers of the industry/establishment. "

292. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the failure of the Government to ensure universal coverage irrespective of schedules/fix statutory minimum wage at not less than ₹ 10000."

293. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the removal of all ceilings on payment and eligibility of Bonus, Provident Fund; and increase the quantum of gratuity."

294. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address failed to assure pension for all."

295. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the compulsory registration of trade unions within a period of 45 days and immediate ratification of the ILO Conventions Nos. 87 and 98."

296. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the present economic policy regime which has been working overtime to drastically curtail whatever meager social security benefits were available to the workers and there is a move to drastically dilute the existing pensionary rights of the workers and employees."

297. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to specify the reasons for the economic slow down."

298. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the brutal murder of Govind Pansare, the CPI Leader along with his wife in Kolhapur on February 16, 2015."

299. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address that the decision of the Government does not reflect the recommendations of Justice Ranganath Misra Commission report where it has been stated to provide 10% reservation for Muslims and 5% for other minorities based on socially and economically backward criteria."

300. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about providing statutory backing to the Scheduled Caste Sub-Plan (SCSP) by enacting a suitable legislation to ensure social justice."

301. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address to curb the alarming rise in the atrocities on Dalits, SCs and OBCs in the country."

302. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address to have a policy for the India's 8 million differently abled population whose interests cannot be protected in the absence of institutional mechanism."

303. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address to have a stringent and better legislation particularly for safety and security of women and children."

304. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the implementation of a scheme by the Government for rain water harvesting in the country."

305. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about linking of all villages having a population of 1000 and more with roads under Pradhan Mantri Gram Sadak Yojana by 2013."

306. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about setting up of a primary health center in all villages having a population of 2000 under the Rural Health Mission to provide free treatment to the people."

307. That at *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that the Government will enlarge the scope of Public Distribution system by including at least 25 items of most essential commodities within the ambit of PDS."

308. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that the Government is also committed to provide fertilizers to farmers at affordable and subsidized rates and the present flawed system of Direct Cash Transfer will be done away with."

309. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that the Government will set up appropriate mechanism to prevent mindless exploitation of ground water by industries and that the Government will also ensure that industries engaged in excessive ground water exploitation will be liable to pay compensation to the people affected."

310. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that the Government will ensure the community ownership over water and will not allow the water to be treated as a private goods."

311. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that the Government will set up more Central universities and will take steps to double the enrollment in higher education in the country."

312. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that all the vacant posts of teachers in Central educational institutions will be filled within a year."

313. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that the Government will set up large scale sports infrastructure facilities in rural areas as well as small towns."

314. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that the Government will set up world class coaching centres to provide training to our budding athletes."

315. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that since the fountain head of corruption in corporate-bureaucratic-politician nexus, the Government will initiate effective legal and policy reforms to ensure that the nexus ceases to exist."

316. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that the Government will take meaningful steps to mobilize more resources by focusing more on direct taxes."

317. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that the Government will reform the EPF Pension Scheme so as to correlate it with inflation."

318. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that in order to expand our domestic market, the Government will focus on enhancing purchasing power through more public spending."

319. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that the Government will take immediate steps to fill up millions of vacancies existing in the Central Government services and Central public sector units, thus creating more employment opportunities for young people."

MR. DEPUTY CHAIRMAN: Now Amendments (Nos. 320-331) by Shri Motilal Vohra; Not present. Amendments (Nos. 332-351) by Shri Kiranmay Nanda; not present. Amendments (Nos. 352-361) by Shri Sukhendu Sekhar Roy; not present. Amendments (Nos. 362-367) by Shrimati Renuka Chowdhury; not present. Amendments (Nos. 368-371) by Shri Tiruchi Siva.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

368. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the sufferings of the Tamil Nadu fishermen and ways to evolve a permanent solution"

369. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about constituting Cauvery Management Board as per the directions of the Supreme Court which alone will find a solution to the Cauvery river water dispute."

370. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about strengthening public sector undertakings in the country."

371. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about declaring all the languages in the Eighth Schedule of the Constitution as official languages of the Union."

The questions were proposed.

MR. DEPUTY CHAIRMAN: Hon. Members, the Motion and the Amendments moved are now open for discussion. Now Shri Ghulam Nabi Azad.

विपक्ष के नेता (श्री गुलाम नबी आज़ाद): माननीय वाइस चेयरमैन साहब, अभी भुपेंद्र यादव जी ने राष्ट्रपति जी के अभिभाषण पर, जो उन्होंने 23 तारीख को ज्वाइंट सेशन में दिया, उसके लिए मोशन मूव किया, ताकि हम सब राष्ट्रपति जी का धन्यवाद करें और डा. चंदन मित्रा जी ने इस मोशन का समर्थन किया। मुझे बहुत खुशी है कि आज दूसरे साल बराबर मुझे भी महामहिम राष्ट्रपति जी का धन्यवाद करने का अवसर प्राप्त हुआ उनके अभिभाषण के द्वारा NDA की सरकार की जो कार्य-क्रियाएं हुई हैं या होने वाली हैं, उनका उल्लेख किया गया है। मुझे खुशी है कि माननीय प्रधान मंत्री जी यहां मौजूद हैं। चाहे माननीय राष्ट्रपति जी कोई भी अभिभाषण पढ़ें, लेकिन वह कैबिनेट का बनाया हुआ भाषण होता है, माननीय प्रधान मंत्री जी का भाषण होता है, उनके द्वारा बनाया हुआ होता है और सरकार को उसे लागू करना होता है।

इससे पहले कि मैं इस साल के भाषण के बारे में कुछ चर्चा करूं, पिछले साल ज्वाइंट सेशन में जो माननीय राष्ट्रपति जी का अभिभाषण था, उसमें जिन चीजों का उल्लेख था, मैं देख रहा हूं कि अब के अभिभाषण में वे तमाम चीजें गायब हैं। हम सोचते और समझते थे कि 9 महीने हो गए, इन 9 महीनों में कई चीजें पाइपलाइन में होंगी, कई चीजों को, कई मुद्दों को शायद पिछले साल इसलिए रखा गया होगा कि वे सरकार की भावनाएं हैं, इच्छा प्रकट की है, लेकिन 9 महीनों में वे प्रोजेक्ट्स कहां पहुंचे, उनका क्या हुआ?

पिछले साल के अभिभाषण में सिक्योरिटी ऑफ सिटिजन्स की बात थी, लेकिन इस दफा उसका कोई उल्लेख नहीं है। पिछले साल के अभिभाषण में हर स्टेट में एक-एक IIT, IIM, AIIMS खोलने की बात थी, लेकिन इस दफा उस पर कोई चर्चा नहीं है। माइनोंरिटीज के बारे में एक विशेष पैराग्राफ था और उसमें बताया गया था कि कई सालों से जो लोग गुरबत की जिंदगी झेल रहे हैं, उनके लिए एक प्रोग्राम बनाया जाएगा, एक कार्यक्रम बनाया जाएगा, लेकिन इस दफा तो वह उल्लेख ही गायब है। महिलाओं के रिजर्वेशन के बारे में कहा गया था कि पार्लियामेंट और विधान सभाओं में उनके लिए 33 प्रतिशत रिजर्वेशन होगा, लेकिन इस दफा के अभिभाषण में न तो किसी एसेम्बली में और न ही पार्लियामेंट में इसका कोई जिक्र है। महिलाओं के साथ जो हिंसा हो रही है, उसके बारे में zero tolerance की बात की जाती है। ये zero tolerance की बात तो ऐसी हो गई कि एक साल दिल्ली में गवर्नर रुल रहा, इसका मतलब है

कि सेन्ट्रल गवर्नमेंट का रूल रहा और महिलाओं के साथ सबसे ज्यादा हिंसा इसी पीरियड में हुई। शायद यही कारण है कि इस दफा माननीय राष्ट्रपति जी के अभिभाषण से वह गायब ही कर दिया गया। आंध्र प्रदेश और तेलंगाना के बारे में चर्चा थी, लेकिन इस दफा उसका उल्लेख करना भी भूल गए। इस दफा उस एक्ट को कैसे लागू करें? आंध्र प्रदेश में बीजेपी और तेलुगू देशम की सरकार है, एनडीए की सरकार है। उनको स्पेशल स्टेटस देने की बात हो रही है, तेलंगाना में पानी कम है, बिजली कम है। तेलंगाना और आंध्र प्रदेश के लिए एक्ट में जो प्रावधान रखे गए हैं, उन एक्ट और कानूनों को लागू करने के बारे में पिछले साल तो उल्लेख था, लेकिन इस साल उसको अभिभाषण से बिल्कुल निकाल ही दिया गया है। पिछले साल के अभिभाषण में ब्लैक मनी के बारे में उल्लेख था।

यह एक बहुत बड़ा मुद्दा था। भारतीय जनता पार्टी के सामने इलेक्शन का यह भी एक मुद्दा था। दो-तीन मुद्दे थे, लेकिन एक बड़ा मुद्दा यह भी था, परंतु इस दफा ब्लैक मनी को वापस लाने के बारे में कोई चर्चा नहीं है। इसी तरह से नौजवानों को मैन्युफैक्चरिंग सेक्टर में रोजगार देने के लिए, रोजगार का प्रावधान करने की बात हुई थी, लेकिन इस दफा युवकों के लिए नए जॉब, रोजगार प्राप्त कराने के बारे में कोई चर्चा नहीं है। हैंडीक्राफ्ट्स के बारे में, हैंडीक्राफ्ट्स सेक्टर के बारे में मार्केटिंग और इनवेस्टमेंट सपोर्ट की बात थी, लेकिन इस दफा उस पर कोई चर्चा नहीं है। पिछले साल के भाषण में पचास टूरिस्ट्स सेंटर्स टूरिज्म को बढ़ावा देने के लिए थे, लेकिन इस दफा इस पर कोई चर्चा नहीं है। नेशनल प्लान, to curb incidents of communal violence, सांप्रदायिकता, जो देश के लिए सबसे बड़ा खतरा है, हमारे देश में उसके लिए एक नेशनल प्लान बनाना था, उसके बारे में चर्चा नहीं हुई। यहां हमारे साथियों ने बहुत अच्छे भाषण दिये। यादव जी ने बहुत अच्छा भाषण दिया, चंदन मित्रा जी ने भी बहुत अच्छा भाषण दिया, मैं उनको बधाई देना चाहता हूं। यहां पर यह भी कहा गया कि बहुत कुछ किया गया, मैं बताना चाहता हूं कि नौ महीने में क्या हुआ। पिछले साल माननीय प्रधान मंत्री जी यहां मौजूद नहीं थे, मैंने कहा था कि कांग्रेस पार्टी हमेशा काम करने में हीरो है, लेकिन पब्लिसिटी में जीरो और भारतीय जनता पार्टी काम करने में जीरो है, लेकिन पब्लिसिटी में हीरो। इन नौ महीनों में जो हुआ है ...(व्यवधान)... उस पर बहुत सारे लोगों ने कहा कि केजरीवाल जी पैदा हो गए। ...(व्यवधान)...

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नकवी) : आपकी मेहरबानी से ।

श्री गुलाम नबी आज़ाद : बहुत-बहुत शुक्रिया कि कम से कम आपने यह क्रेडिट तो दे दिया कि हम गिरा भी सकते हैं, लेकिन मैं कल से बहुत परेशान हूं। हमारे लीडर ऑफ दि हाउस यहां हैं। ये हमारे बहुत अच्छे मित्र हैं, दोस्त हैं और मैं चाहूंगा कि ये सदन के लीडर बने रहें, लेकिन मुझे लगता है कि हमारे एम.पीज. पर यह अभी दिल्ली के इलेक्शन्स का हैंगओवर है, जो अभी कल तक तो यहां अपोजिशन के बीच में ही था, लेकिन आज यह हैंगओवर उधर भी पहुंच गया है कि सब कल से सदन के नेता को विपक्ष का नेता बोल रहे हैं। मेरी समझ में नहीं आ रहा है कि अभी पौने पांच साल इलेक्शन में हैं, कुछ एहतियात बरतनी होगी। ये अच्छे आसार नहीं हैं कि मैम्बर ऑफ पार्लियामेंट, मैं विपक्ष के नेता को ...(व्यवधान)... सदन के नेता को विपक्ष का नेता कह दूं। इसका असर ...(व्यवधान)...

श्री सीताराम येचुरी (पश्चिमी बंगाल): आप भी गलत बोल गए ।

श्री गुलाम नबी आज़ाद : यह हैंगओवर ही तो है। हुआ क्या है? नई कोई स्कीम बनी नहीं है। हम जानते हैं कि माननीय प्रधान मंत्री जी को अच्छा मेंडेट मिला है, हम लोकतंत्र में रहते हैं और प्रधान मंत्री जी किसी एक पार्टी के, एक धर्म के नेता नहीं हैं, एक प्रांत के नेता नहीं हैं, वे हम सबके प्रधान मंत्री हैं। वे हमारे प्रधान मंत्री हैं और उनको प्रधान मंत्री जी का आदर बराबर दिया जाएगा। हम सभी लोग उनकी इज्जत करते हैं और हम सब चाहते हैं कि यह सफल हो जाए, लेकिन खाली नाम बदलने से काम नहीं होता। बड़े सारे नाम हैं, इतने नाम बताने तो मुश्किल हैं, लेकिन मैं दो-चार नाम बताना चाहता हूँ। "स्वच्छ भारत मिशन", यह तो पहले ही था "निर्मल भारत अभियान", अब अंग्रेजी का हिंदी करो, हिंदी का अंग्रेजी करो, लेकिन इस पर एक नया पैसा भी खर्च नहीं हुआ है, अलबत्ता यह हुआ है कि जो पैसा रखा गया था, वह एडवर्टाइजमेंट्स पर खत्म हो गया। मुझे लगता है कि इसका जो पैसा है, वह ज्यादा एडवर्टाइजमेंट्स पर जाएगा, लेकिन जमीन पर कुछ नजर नहीं आ रहा है। "जन-धन योजना" माननीय प्रधान मंत्री जी, "जन-धन योजना" पुरानी है। इसका नाम "फाइनेंशियल इन्क्लूजन" था और इसमें हमारे वक्त में ही कई करोड़ एकाउंट्स खुल चुके थे। "स्किल इंडिया" पहले "स्किल इंडिया" "स्किल डेवलपमेंट मिशन" था और शायद यह आनन्द जी का महकमा था। मेरे ख्याल में अभी तक वक्त में ही 5 करोड़ लोगों को स्किलड किया गया था, नाम के बगैर ही। जब इसका नाम "स्किल डेवलपमेंट मिशन" था, तब 5 करोड़ लोगों को स्किलड किया गया था। यह पुरानी स्कीम है। "योजना आयोग" को "नीति आयोग" किया गया। यह तो 1938 में जब कांग्रेस का सेशन था, तब सुभाष चंद्र बोस के जमाने में यह रिजोलुशन आया था कि जब भारत स्वतंत्र हो जाएगा, तो "प्लानिंग कमीशन" बनना चाहिए और पंडित जवाहरलाल नेहरू ने "योजना आयोग" बनाया। इसका नाम बदला गया। "जवाहरलाल नेहरू अरबन रिन्यूएबल मिशन" इसका नाम चयन करने का मुझे और भी अफसोस है, क्योंकि जब मैं अरबन डेवलपमेंट मिनिस्टर था और मैं कैबिनेट में यह मिशन लाया था, तो नाम भी मैंने ही रखा था और मुझे खुशी थी कि कैबिनेट ने इस नाम को मंजूरी दी थी। इसका नाम भी बदल दिया — "नेशनल अरबन मिशन"। यहां तक कि राजीव गांधी जी का शुरु में जो एक प्रोग्राम हुआ था, वह था गंगा की सफाई। तब से यह चल रहा था — "स्वच्छ गंगा अभियान"। अब इसका नाम भी "नमामि गंगे" हो गया। इतने नाम बदल गए हैं, मैं इस गवर्नमेंट से कहना चाहता हूँ।

अभी हमने बहुत सारे एयरपोर्ट्स बनाए, सभी स्टेड्स में, बेंगलुरु, हैदराबाद, मुम्बई, गुवाहाटी, कोलकाता से लेकर दिल्ली के इंटरनेशनल एयरपोर्ट तक। हमने बहुत सारे सीपोर्ट्स बनाए। सेंट्रल यूनिवर्सिटीज 7 या 8 थीं, 44 और सेंट्रल यूनिवर्सिटीज हमारी यूपीए गवर्नमेंट में बनीं। IIMs, IITs दोगुनी बन गईं, सिर्फ दस सालों में। एम्स एक से 7 हो गए। एग्रीकल्चर यूनिवर्सिटीज बन गईं, मेडिकल कॉलेजेज बन गए। कैंसर इंस्टीट्यूट एक था, 71 हमारी गवर्नमेंट ने ही मंजूर किए। हॉस्पिटल्स के बारे में अभी हमारे साथी बोल रहे थे, अभी बने नहीं, हमारे वक्त में सिर्फ दस सालों में 55,000 नए डिस्ट्रिक्ट और सब-डिस्ट्रिक्ट हॉस्पिटल्स बने हैं। एग्रीकल्चर यूनिवर्सिटीज बनीं, स्कूल्स बने, रेलवे लाइंस बनीं, रोड्स बनीं, हाईवेज बनीं, पावर प्रोजेक्ट्स बने। इन 10 सालों में करीब 2 लाख किलोमीटर रूरल रोड्स बनी हैं, करीब 20 हजार किलोमीटर हाईवेज बनी हैं। मेरे कहने का मतलब है कि माननीय प्रधान मंत्री जी, अगर पूरी कैबिनेट भी ये 5 साल नामकरण में लग जाए और नाम चुनने में लग जाए, तो हमने जितने प्रोजेक्ट्स बनाए हैं, हिन्दुस्तान के सब लीडर्स के नाम खत्म हो जाएंगे, जब भी आप इनका उद्घाटन करेंगे या फाउंडेशन स्टोन डालेंगे।

3.00 P.M.

माननीय प्रधान मंत्री जी ने भी अभी तक लद्दाख, कश्मीर से लेकर पनडुब्बी तक, आकाश तक जितने उद्घाटन किए हैं, जमीन के नीचे, पानी के नीचे, जमीन के ऊपर, आकाश के अन्दर, लद्दाख, कश्मीर से लेकर कन्याकुमारी तक, ये यूपीए-1 और यूपीए-11 में शुरू हुए हैं। मैं बधाई देना चाहता हूँ उन वर्कर्स को, उन इंजीनियर्स को, उन सायंटिस्ट्स को, जिन्होंने यह संभव किया कि हम पनडुब्बी से लेकर आकाश तक, सैटेलाइट्स बनाने के काबिल हो जाएँ, लेकिन आखिर उस वक्त भी तो कोई सरकार थी, जो निर्देश और दिशा-निर्देश देती थी। उसका उल्लेख नहीं होता है, मुझे बहुत अफसोस है। जब भी भाषण होते हैं, तो हमेशा पुरानी सरकार के वक्त में अगर कुछ काम यहां होते हैं, तो उनका उल्लेख तो किया जाता है। शुक्र करिए, शायद अभी तक हर भाषण में, जब भी भाषण होते थे, जब इस तरफ के लोग शोर करते थे, तो उधर से कहा जाता था, 44 नंबर याद रखिए। शायद अब 3 नंबर भी है।

शायद अब 44 नम्बर वाली बात कहना बन्द हो जाएगा, लेकिन हमारे साथी यह भूल गए कि यह वही पार्टी है, जिसकी 415 सीटें भी आई थीं। जब 415 से 44 बन सकता है, तो 2 से 280 बनने में भी टाइम नहीं लगेगा। यह डेमोक्रेसी है। इसमें हमें कोई अफसोस नहीं है, कोई खेद नहीं है क्योंकि यह जम्हूरियत की, लोकतंत्र की जीत है, यह आपकी और हमारी जीत नहीं है।

माननीय उपसभापति महोदय, जब हम लोकतंत्र की बात करते हैं, तो मेरे खयाल से उसमें थोड़ा सा श्रेय कांग्रेस को भी देना चाहिए, क्योंकि फ्रंट पर आज़ादी की लड़ाई कांग्रेस ने ही लड़ी थी, बहुत सारी अन्य पार्टियों के लोग और लीडर्स भी साथ में आए, हजारों-लाखों किसान, औरत, मर्द और नौजवान भी साथ में आए। मैं उनको भी बधाई देता हूँ, लेकिन गांधी जी के नेतृत्व में फ्रंट से अगर किसी ने लीड किया था, तो वह कांग्रेस पार्टी ही थी। लोकतंत्र की वजह से आज अगर हम कुर्सीयां बदलते हैं, तो इसमें भी कहीं न कहीं कांग्रेस का हाथ अवश्य है, इस तथ्य से भी हमें आँखें बन्द नहीं करनी चाहिए।

महोदय, मुझे यह कहते हुए बहुत खेद है, हमारे वक्त में भी लोग बदले जाते थे, लेकिन जिस बेइज्जती के साथ आज लोग बदले जाते हैं, ऐसा तब नहीं हुआ था, जैसे गवर्नर्स का तबादला होना, गवर्नर्स को हटाया जाना, सीनियर ब्यूरोक्रेट्स का तबादला होना, चाहे वे फॉरेन सेक्रेटरी हों, होम सेक्रेटरी हों, डीआरडीओ के चीफ हों, फाइनांस सेक्रेटरी हों, नालंदा यूनिवर्सिटी के चांसलर हों, नोबल लॉरिएट और अमर्त्य सेन जैसे लोगों को हटाए जाने की बात हो, सेंसर बोर्ड के चेयरमैन और बाकी सब लोगों के इस्तीफे लेने की बात हो अथवा गोपाल सुब्रमण्यम को सुप्रीम कोर्ट जाने से रोकने की बात हो। आज जो मैं पढ़ रहा था, उसे पढ़कर तो ऐसा लगा जैसे यह सब कुछ ही काफी नहीं था। एक-डेढ़ साल से सदन में यह बात चल रही थी कि इंग्रामिनेशन स्कैम पर इस सदन में चर्चा हो। इसके लिए मध्य प्रदेश में बीजेपी की जो लीडरशिप है, माननीय मुख्य मंत्री हैं, उन पर आरोप लगाए जा रहे थे। इसके लिए अपोज़िशन ने कई दफा सदन के बाहर और सदन के अन्दर प्रेस कॉन्फरेंस भी की, उस पर तो कोई इंकवायरी नहीं हुई, लेकिन गवर्नर के खिलाफ एफआईआर दर्ज कर दी गई। मैं पहली दफा यह सुन रहा हूँ कि किसी गवर्नर के खिलाफ एफआईआर हुई है। जहां तक मेरी अक्कल कहती है, आज तक तो हम यही मानते थे कि गवर्नर को immunity है, लेकिन शायद हम गलत थे, शायद बीजेपी रूल्ड स्टेट्स में किसी को immunity नहीं है। यह बहुत अफसोस की बात है और मुझे इस बात का खेद है कि आज इस तरह की चीजें हो रही हैं।

[श्री गुलाम नबी आज़ाद]

उपसभापति महोदय, आज सरकार का जो सबसे ज्यादा समय लग रहा है, वह ऑर्डिनेंस लाने में लग रहा है और उनको किस तरह से पास किया जाए, इसमें लग रहा है। कभी माननीय प्रधान मंत्री जी उल्लेख किया करते थे कि ऑर्डिनेंस के बारे में पारदर्शिता की जरूरत है, करप्शन को खत्म करने की जरूरत है। हमारे पाँच-छः और भी बिल हैं, जो इस मुल्क से करप्शन खत्म करने के लिए हैं और इस सदन में या उस सदन में पड़े हुए हैं। These Bills are: (i) the Prevention of Corruption Bill, (ii) the Public Procurement Bill, (iii) the Judicial Standards and Accountability Bill, (iv) the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organisations Bill, (v) the Right of Citizens for Time-bound Delivery of Goods and Services and Redressal of their Grievances Bill, and, (vi) the Whistle Blowers Protection Bill. इनके रुल्स बनाए जाने थे। इन तमाम चीज़ों की तरफ ध्यान नहीं दिया जाता है।

महोदय, इस सरकार ने 23 दिसम्बर से लेकर आज तक, यानी पिछले साल से लेकर आज तक इतना समय तो जम्मू-कश्मीर में ही लगा दिया कि उस हिस्से में किसी तरह से भारतीय जनता पार्टी की सरकार स्थापित हो जाए।

मुझे खुशी है कि माननीय प्रधान मंत्री जी यहां हैं। माननीय प्रधान मंत्री जी, मैं इसका कई दफा उल्लेख कर चुका हूँ, लेकिन ऐज प्रधान मंत्री जी आप इस चीज़ को अच्छी तरह से जानते हैं। एक स्टूडेंट ऑफ पॉलिटिक्स के नाते मैं थोड़ा सा कहना चाहता हूँ कि हमारे देश में सबसे ज्यादा दो सेंसेटिव एरियाज़ हैं—जम्मू कश्मीर और नॉर्थ ईस्ट। अगर हम धर्म के हिसाब से देखें, सभ्यता के हिसाब से देखें, कल्चर के हिसाब से देखें, कस्टम्स के हिसाब से देखें, रहन-सहन के हिसाब से देखें, खान-पान के हिसाब से देखें, लिबास के हिसाब से देखें और इनके साथ-साथ बार्डर के हिसाब से देखें, तो पता चलता है कि कश्मीर पाकिस्तान बॉर्डर और चाइना बॉर्डर से लगा है, जबकि नॉर्थ-ईस्ट से तो और भी कई देशों के बॉर्डर्स लगते हैं। यहां हम वह चीज़ लाने की कोशिश न करें जो वहां के लोगों के लिए रेड रैग हो। यह बिल्कुल मरने वाली बात है। जब मैं राजनीति में छोटा था, मैं अपने आपको बड़ा सौभाग्यशाली समझता हूँ कि इंदिरा जी के साथ मुझे काम करने का मौका मिला और उनके मंत्रिमंडल में भी तीन-सवा तीन साल मुझे जूनियर मिनिस्टर के तौर पर काम करने का मौका मिला। लेकिन, जब हम कांग्रेस की बात करते थे तब वे कहती थीं कि वहां आहिस्ता-आहिस्ता काम करो, क्योंकि कश्मीर के जो रीज़नल सेंटिमेंट्स हैं, अगर वहां आप कांग्रेस को ज्यादा तेजी से एकदम लाना चाहोगे — दो दिन में बात करो। यही कारण है कि 1975 में जब वहां कांग्रेस की श्री-फोर्थ मेजॉरिटी थी और नेशनल कॉफ़रेस का एक भी एमएलए नहीं था, तब इंदिरा गांधी जी ने वहां के लोगों की भावनाओं की कद्र करते हुए, उस बॉर्डर स्टेट की कद्र करते हुए, कांग्रेस के चीफ मिनिस्टर मीर कासिम से और मुफ्ती साहब, जो कि यहीं पीडब्ल्यूडी के मिनिस्टर थे, से कहा कि step down हो जाओ और शेख अब्दुल्ला को हुकूमत दे दो। उस समय शेख अब्दुल्ला साहब एमएलए नहीं थे और वहां उनकी पार्टी का एक भी एमएलए नहीं था, लेकिन उनका ही चीफ मिनिस्टर और डिप्टी चीफ मिनिस्टर बना, वे दोनों कश्मीर से थे। उनके लिए इंदिरा गांधी जी ने कांग्रेस के दो एमएलएज को रिज़ाइन करने के लिए भी कहा ताकि वे वहां से चुनकर आएँ। इस तरह से वह कश्मीर आज यहां राजनीतिक तौर पर हमारे साथ है।

माननीय प्रधान मंत्री जी, जब आप उस कश्मीर में जनरल सेक्रेटरी थे तब आप वहां आते-जाते थे। वह कश्मीर किस तरह से दोबारा इन 20 सालों में रिट्रीव हुआ, यह हमारे लिए बड़ी खुशकिस्मती की बात है। मैं कश्मीर के लोगों और नेशनलिस्ट फोर्सों को बधाई देना चाहता हूँ, जिन्होंने पाकिस्तान का मुकाबला किया, आतंकवाद का मुकाबला किया और हिन्दुस्तान के साथ डटे रहे, लेकिन आज वहां हम बिल्कुल जान लगाएँ! हमारे पास हुकूमत करने के लिए पूरा देश है, क्यों वहीं? क्या-कितना विवाद है? आज चाहे पीडीपी हुकूमत करने के लिए माने, लेकिन यह कुर्सी ऐसी बीमारी है, जो अपना सब कुछ भुलवा देती है, छुड़वा देती है और यह ईमान भी छुड़वा देती है। वहां के लिए ऐसी कौन-सी मुसीबत हो रही है कि भारतीय जनता पार्टी को यह लगे कि वहां सरकार बनानी ही है? माननीय प्रधान मंत्री जी, वहां सरकार बनाने के लिए जितना समय दिया गया, अगर उसका दसवां हिस्सा भी हमने जम्मू और कश्मीर के लोगों के लिए दिया होता — कश्मीर में 110 सालों के बाद बाढ़ आई। हमारी सिक्योरिटी फोर्सों, आर्मी और पैरामिलिट्री फोर्सों को मैं बधाई देता हूँ कि उस बाढ़ में उन्होंने अपनी जान की बाजी लगाकर लोगों को बचाया। मैं उन हजारों नौजवान लड़कों को भी बधाई देता हूँ जिन्होंने लोगों को वहां से निकालने के लिए खिड़की का इस्तेमाल किया, जिन्होंने आलमारियों को तोड़कर उनकी बोट्स बनाई और उनसे लोगों को बचाया। काश, इस गवर्नमेंट ने सरकार बनाने में जो ये दो महीने लगाए, अगर इसने एक दिन यह जानने में लगाया होता कि उन घरों का क्या हुआ जो घर गिर गए थे, उन घरों का इस सर्दी में दिसम्बर और जनवरी में क्या हुआ? उनको पैसा मिला, उनको घर मिले कि नहीं, उनको कितना मुआवजा देना है। जो तिजारत डूब गई, जो दुकानें डूब गई उनका क्या होगा? जो एजुकेशनल और हैल्थ इंस्टीट्यूशंस बरबाद हुए उनका क्या हो गया? काश, जम्मू की तरफ ध्यान दिया होता, जिसमें तकरीबन छः सौ से ज्यादा इंटरनेशनल बॉर्डर पर और एल.ओ.सी. पर सीज़फायर वॉयलेशंस हुईं, कई दफा नहीं, एक दफा नहीं, आधे दर्जन दफा नहीं हजारों की तादाद में, जम्मू से 15 किलोमीटर, 20 किलोमीटर से लेकर और 50 किलोमीटर तक हुई। वहां से हमारी हजारों माएं, बहनें, बच्चे, बुजुर्ग उस बॉर्डर से कई-कई महीने बाहर रहे अपनी जान बचाते, क्योंकि पाकिस्तान की तरफ से फायरिंग हो रही थी। उसकी तरफ अगर हमने ध्यान दिया होता कि उनका निर्माण करें, उनके लिए 5 किलोमीटर के अंदर कोई अच्छी सुरक्षित जगह बनाएं, उनके रोजगार के लिए, उनके नौजवानों के रोजगार के लिए रिजर्वेशन रखें, आर्मी पैरा मिलिट्री फोर्सों में जिसका उल्लेख कल यहां अम्बिका सोनी जी ने एक क्वेश्चन में किया था, उसकी तरफ हमने ध्यान नहीं दिया लेकिन सरकार बनाने की तरफ ज्यादा रुचि है, डेवलपमेंट की तरफ हमारी कोई ज्यादा रुचि नहीं है। माननीय प्रधान मंत्री जी, सब चीजें जो माननीय राष्ट्रपति जी के अभिभाषण में है, मैं उन सब का उल्लेख नहीं करूंगा, केवल दो चीजों का मैं उल्लेख करना चाहूंगा। माननीय प्रधान मंत्री जी ने कई भाषणों में कहा और पिछले साल राष्ट्रपति जी के अभिभाषण में था, हम हमेशा poverty alleviation की बात करते थे लेकिन इस सरकार ने poverty elimination की बात की, बहुत अच्छी बात है। हम उसमें आपके साथ हैं। और यह पिछले साल में था poverty alleviation नहीं, poverty elimination, इस दफा भाषण में आगे और लिखा है — My Government is pledged to work for the welfare of the poor, the marginalized and the vulnerable sections of the society. यह बहुत अच्छा है। लेकिन पॉवर्टी एलिमिनेशन तो नहीं हुआ लेकिन poors को eliminate करने का पूरा तरीका प्लान किया। उसके लिए मैं तीन चीजों का उल्लेख करना चाहता हूँ। सबसे पहले यहां हमारे साथियों ने मनरेगा का उल्लेख किया। मनरेगा से एक नई रिवोल्युशनरी क्रांति आई। मैं सोचता

[श्री गुलाम नबी आज़ाद]

हूं कि दुनिया का सबसे बड़ा गांवों का कोई प्रोग्राम अगर हुआ तो वह मनरेगा का हिन्दुस्तान में हुआ। इसमें मैं यू.पी.ए. के चेयरपर्सन और प्रधान मंत्री को बधाई दिए बगैर नहीं रह सकता। इन दोनों ने मिलकर एक ऐसा हिन्दुस्तान बनाया, एक नई क्रांति आई। आप जाइए इलेक्शन में, मैं खुद भी गया, भारतीय जनता पार्टी के दो दर्जन लीडर घूम रहे थे। अगर वे पहले भी उन इलाकों में गए होंगे तो पता चलेगा आज उन देहातों में जहां छोटा सा घर था वहां आज अच्छे मकान बन गए, सड़कें बन गईं। आज वे खाते-पीते हैं, रहते हैं। कितना रोजगार मिला, हर साल पांच करोड़ लोगों को रोजगार मिलता था। यह पांच करोड़ फेमिली थी। पांच को आप पांच से गुणा करें या छः से करें, तीस करोड़ आबादी हो जाती है। 20 करोड़ लगाइए, तीस करोड़ लगाइए, आज एक फेमिली 5 से शुरू होती है 15 तक खत्म हो जाती है। जिस एरिया की हम बात कर रहे हैं वहां गरीबी की, गांव की, वहां तो पांच और छः का आंकड़ा नहीं होता, कहीं ज्यादा होता है और उसमें assets नहीं बनीं। लेकिन आज उस मनरेगा का क्या हाल हुआ, आज उसको 650 डिस्ट्रिक्ट्स से 250 backward districts पर लगाने की बात हो रही है, almost one-third. उन डिस्ट्रिक्ट्स का क्या होगा? Labour और material component था। हमारे वक्त में लेबर 60 परसेंट कम्पोनेंट था और 40 परसेंट मेटेरियल कम्पोनेंट था। अब उसको भी घटाने की कोशिश की जा रही है 51 और 49 तक। मनरेगा में 2010-11 में 0.8 परसेंट जी.डी.पी. का खर्च था।

आज कितना अंतर आ गया है? माननीय प्रधान मंत्री जी मैं आपका ध्यान आकर्षित कराना चाहूंगा कि जब से यह नई गवर्नमेंट आई है, विशेष रूप से मुझे जम्मू प्रोविंस के बारे में पता है, हमारे यहां बहुत सारे ऐसे डिस्ट्रिक्ट्स में जब से यह नई सरकार आई है, एक साल पहले वहां जो काम किया गया है, उसके लिए अभी तक वहां लोगों को कोई मजदूरी नहीं मिली है। यह हाल गरीब लोगों का मनरेगा के द्वारा हो गया है।

अब Land Acquisition पर आइए। महोदय, यूपीए सरकार से ज्यादा कोई नहीं जानता कि लोगों की कितनी जमीन इस में चली जाती है क्योंकि हमारे इस 10 साल के शासन में सब से ज्यादा प्रोग्राम्स रूरल स्पैसिफिक थे - चाहे वह रूरल हैल्थ मिशन हो, चाहे मनरेगा का प्रोग्राम हो, पीएमजीएसवाई प्रोग्राम हो, सर्व-शिक्षा अभियान का प्रोग्राम हो, रूरल इलैक्ट्रीफिकेशन का प्रोग्राम हो। हमारी सरकार से ज्यादा कौन जानता है कि इन तमाम प्रोग्राम्स के लिए कितनी जमीन की जरूरत पड़ती है। माननीय प्रधान मंत्री जी, जब मैं मुख्य मंत्री था, तो मैं एक ऐसे इलाके में गया जहां गाड़ी नहीं थी। मैं वहां हेलिकॉप्टर से गया। मुझे किसी ने कहा कि हमारे यहां सड़क नहीं है। मैंने उसी दिन आदेश दिया कि सड़क बनाओ और दो साल के बाद मैं जब वहां गया, तो उन लोगों ने कहा कि आपके मुख्य मंत्री बनने से हमें बहुत नुकसान हुआ। मैंने पूछा कि क्या हुआ? उन्होंने बताया कि हमारे पास दो-दो कनाल जमीन थी। महोदय, हमारे यहां एकड़ नहीं चलता, वहां दो कनाल यानी एकड़ का चौथा हिस्सा होता है। उन्होंने कहा कि हमारे पास एकड़ का चौथा हिस्सा जमीन थी और वह आपने ले ली जिससे अब हम भिखारी बन गए। उन्होंने यह भी कहा कि हमारे गांव की 3-4 किलोमीटर की चढ़ाई थी, हम पैदल आते-जाते थे तो स्वस्थ भी रहते थे। अब आपने हमें सड़क तो दे दी, लेकिन हमारी जमीन का हमें 20 हजार पर कनाल के हिसाब से 40-50 हजार रुपए मुआवजा मिला और वह एक महीने में खत्म भी हो गया। अब माननीय प्रधान मंत्री जी, आप सोचिए कि जिस के पास 2 कनाल या 4 कनाल जमीन होती है,

वही जानता है कि जमीन खोने के बाद उसका क्या हाल होता है? वहां आंध्र प्रदेश, मध्य प्रदेश या उत्तर प्रदेश की तरह के हालात नहीं हैं कि जहां किसी बड़े उद्योग के लिए 10 हजार एकड़ जमीन भी ली जाती है। हमारे यहां तो 2-2 कनाल जमीन ही उनकी सब से बड़ी पूंजी होती है और जब हम उनसे हम ले लेते हैं, तो वे भिखारी बन जाते हैं। इसलिए बहुत सोच-समझकर अपने अनुभव के बाद Land Acquisition Bill लाया गया था जिससे कि उसमें मनमानी न चले। मैं एक उदाहरण देना चाहता हूं। मुझे माननीय प्रधान मंत्री जी ने जब मुख्य मंत्री के तौर पर हमारे कश्मीरी पंडितों के माइग्रेसन के लिए मकान बनाने के लिए पैसे दिए तो मैंने वहां रेवेन्यू ऑफिसर्स को कहा कि आप जगह ढूंढ़िए। उसके लिए तकरीबन 2 किलोमीटर लंबी जगह चाहिए थी। उन्होंने मुझे सब खेत दिखाए तब मैंने उनसे पूछा कि खेती कहां करोगे? मैंने हेलिकॉप्टर से दो दिन जगह ढूंढ़ी और माननीय प्रधान मंत्री के साथ जगती के हमारे मंत्री जी बैठे हैं, वहां जगती में दरिया के किनारे दो-तीन किलोमीटर जमीन पड़ी थी। मैंने वहां हेलिकॉप्टर रोका और कहा कि यहां उनके लिए मकान बनेंगे। फिर डेढ़ साल के अंदर मकान बने और 20-25 हजार कश्मीरी पंडित वहां रहते हैं। वहां अगर मैं थोड़ी सी कोशिश नहीं करता, अफसरों के कहने पर जाता तो दो किलोमीटर की एग्रीकल्चर जमीन उस काम के लिए चली जाती। ऑफिसर कोई भी हो, कश्मीर का हो, कन्याकुमारी का हो, गुजरात का हो, महाराष्ट्र का हो, उत्तर प्रदेश का हो, सॉफ्ट ऑप्शन ढूंढता है कि कहां जमीन पड़ी है। चूंकि पटवारियों और तहसीलदारों के हाथों में जमीन पड़ी होती है, तो कई कारणों से जहां उनकी मर्जी होती है, बता देते हैं। जब जमीन एक्वायर करते हैं तो उन्हें कहीं फायदा-नुकसान भी होता है, हम सब पॉलिटिशियंस यह जानते हैं। वे लोग अच्छी जमीन पर हाथ डालते हैं। इसीलिए हमने यह 80 प्रतिशत लोगों की और 70 प्रतिशत लोगों की कन्सेंट चाही थी, लेकिन आपने इसका क्लॉज निकाल कर उन किसानों को खत्म कर दिया, उनकी आवाज बंद कर दी। हम लोग बड़े तजुर्बे के बाद इस नतीजे पर पहुंचे थे। हम ऑर्डिनेन्स का विरोध क्यों कर रहे हैं? इसीलिए कर रहे हैं। आपने जमीन का कहा, पांच चीजों के लिए जो आपने बताया है, इसमें नेशनल सिक्युरिटी एंड डिफेन्स प्रॉडक्शंस, मैं मानता हूँ, ठीक है। मेरी व्यक्तिगत तौर पर और हमारी पार्टी को भी उसमें कोई आपत्ति नहीं है। हाउसिंग फॉर पूअर भी, लेकिन माननीय प्रधान मंत्री जी तीन ऐसी चीजें इसमें हैं, रूरल इंफ्रास्ट्रक्चर, रूरल इलेक्ट्रिफिकेशन, इंफ्रास्ट्रक्चर एंड सोशल इंफ्रास्ट्रक्चर, इंडस्ट्रियल कॉरिडोर। इन पांचों में से 95 परसेंट जमीन तो इन तीन में ही चली जाती है। इनमें कई करोड़ की एग्रीकल्चर लैंड जाएगी। हम जो यह रूरल इंफ्रास्ट्रक्चर कहते हैं, तो रूरल इंफ्रास्ट्रक्चर में सड़कें बनाई जाएंगी। हमारे बहुत से लोग जो पहाड़ी इलाकों में रहते हैं, हिमाचल से हमारे स्वास्थ्य मंत्री हैं, अच्छी तरह से जानते हैं कि पहाड़ी इलाकों में जो खेत होते हैं, वे ऐसे होते हैं, हम कंपनसेशन एक खेत का देते हैं, लेकिन उस खेत से जितना भी मलबा-मिट्टी निकलती है, वह नीचे वाले खेत में डालते हैं, जिसको न हमने एक्वायर किया होता है और न कंपनसेशन दिया होता है। वह खेत भी गया और निचला वाला खेत भी बगैर कंपनसेशन गया। जब बाढ़ आई, बरसात आई, तो जो ऊपर वाला खेत तीसरे आदमी का है, वह सब इधर आ जाता है, फिर वह भी निचले वाले खेत में और फिर उससे निचले वाले खेत में भी चला जाता है। बर्फ आ गई, तो तीसरे से ऊपर चौथे वाले की जो जमीन है, वहां से वह शुरू होती है और फिर आगे दस की जमीन साफ हो जाती है, जिनको न हमने एक्वायर किया होता है और न कंपनसेशन दिया होता है। यह सोशल इम्पैक्ट है। आपको सोशल इम्पैक्ट से असेसमेंट करना था, खाली जिसके बीच में जाना है उसका नहीं, उसके ऊपर कितने खेत हैं, उसके नीचे कितने और खेत हैं, सब देखना था। काश जो हमारे

[श्री गुलाम नबी आज़ाद]

साथी इन चीजों को बनाते हैं, वे कभी हमारे इन पहाड़ी इलाकों में भी जाते और वहां हिमाचल से लेकर, उत्तराखंड से लेकर, जम्मू-कश्मीर से लेकर, नॉर्थ-ईस्ट में और उत्तर प्रदेश के जो पहाड़ी इलाके हैं, वहां देखते कि एक जमीन एक्वायर करने से कितने घर बर्बाद हो जाते हैं। इसमें पांच साल, जो हमने कहा कि पांच साल में इस्तेमाल नहीं किया जाता, हमारा अपना तजुर्बा है। आप देखेंगे कि आज प्राइवेट इंडस्ट्री लगाने के लिए, प्राइवेट कॉलेज बनाने के लिए, प्राइवेट हॉस्पिटल बनाने के लिए, कोई भी प्राइवेट कंपनी बनाने के लिए अगर किसी को दस एकड़ जमीन की जरूरत है, तो वह सौ एकड़ लेता है और अगर सौ एकड़ जमीन की जरूरत है तो हजार एकड़ लेता है। उसमें उसके दो फायदे होते हैं। एक तो जहां उद्योग आ गया, जहां हॉस्पिटल आ गया, जहां युनिवर्सिटी आ गई, जहां कॉलेज आ गया, एक साल के अंदर उस जमीन के दाम सौ गुना ज्यादा हो जाते हैं। फिर अगर उसको दस एकड़ जमीन की जरूरत है, तो उतनी तो वह रख लेता है और बाकी जमीन से वह पैसे कमाता है, जिससे रातों-रात वह करोड़पति हो जाता है, मगर जिसकी जमीन ली गई वह गरीब से ज्यादा गरीब हो जाता है। इसलिए यह जरूरी है कि वह उतनी ही जमीन ले, जितनी उसको जरूरत है, कन्सेंट उसी को देगा और पांच साल भी इसीलिए जरूरी होगा कि पांच साल में अगर आप नहीं बनाओगे तो वापस दे दोगे। आपने दस साल रखा। तो जो हमने गरीबों की मदद करनी चाही थी, इस ऑर्डिनेन्स के द्वारा यह सरकार उन गरीबों को, उस किसान को गरीबी की रेखा से और नीचे लाना चाहती है। महोदय, तीसरा विषय, डायल्यूशन ऑफ फूड सिक्योरिटी एक्ट भी इसी का हिस्सा है। इस लैंड एक्वीजीशन में यह भी था कि जो मल्टी क्रॉप्स होंगी वे उसे नहीं लेंगे। वे तमाम चीजें आप भूल गए। जो लैंड इर्रिगेटेड होगी, आप उसे नहीं लेंगे। वे तमाम चीजें भी अभी बाहर हैं।

महोदय, इस सरकार ने जो काम किया है, मैं उसके तीसरे हिस्से के बारे में बताना चाहता हूं और वह है गरीबों को खत्म करना और वह डायल्यूशन ऑफ फूड सिक्योरिटी एक्ट है। फूड सिक्योरिटी एक्ट हमने बनाया था। उसकी समीक्षा के लिए लिए माननीय भूतपूर्व मंत्री, हमारे मित्र, श्री शान्ता कुमार जी की अध्यक्षता में सरकार ने एक कमेटी बनाई है। मैं सोचता था कि वे हिमाचल प्रदेश के रहने वाले हैं, उन्होंने गरीबी को नजदीक से देखा है। हमारे वक्त जो कानून बना था, उसमें भारत की 67 प्रतिशत जनता को फूड सिक्योरिटी थी, लेकिन अब उन्होंने जो रिक्मेंड किया है, उसमें 67 प्रतिशत से घटाकर 40 प्रतिशत कर दिया है। अब निचले लैवल की 27 प्रतिशत जनता का क्या होगा? मैं अपेक्षा करता था कि वे 67 से बढ़ाकर उसे 77, 80 या 90 प्रतिशत करेंगे, लेकिन उन्होंने ऐसा नहीं किया, बल्कि 67 प्रतिशत से घटाकर उसे 40 प्रतिशत कर दिया और उस पॉपुलेशन को सस्ता अनाज देने की सिफारिश की है। इसका मतलब है कि उन 27 प्रतिशत लोगों के बारे में इस सरकार का क्या विचार है, यह भारत सरकार ही जान सकती है।

महोदय, इसके साथ-साथ उनका दूसरा सुझाव यह है कि यह जो फूड सिक्योरिटी है, जो सस्ते दामों पर अनाज मिलता है, इसमें भी सब्जीडाइज्ड राशन देने की जरूरत नहीं है। उन्हें कैश-ट्रांसफर दे दे और कैश-ट्रांसफर किस रेट पर होगा, जो सब्जीडाइज्ड प्राइस है, उस पर होगा। इसका मतलब है कि यदि फूड सिक्योरिटी में आपको दो रुपए किलो या तीन रुपए किलो अनाज मिलता है और यदि एक महीने में 20 किलो अनाज मिलता है, तो 40 रुपए प्रति महीने हो गए। इस प्रकार एक महीने में उसे आप 40 रुपए थमा दो और कह दो कि आपको सब्जीडाइज्ड

राशन नहीं मिलेगा। उन 40 रुपयों में वह सिगरेट की दो डिब्बियां लाएगा और उसका एक महीने का राशन खत्म हो गया। मेरी समझ में नहीं आता कि यह क्या हो रहा है? इसलिए माननीय प्रधान मंत्री जी आपको खुद यह देखना होगा। इस प्रकार से एंटी-पूअर कायदे-कानून कैसे बन रहे हैं?

महोदय, इसका आउटकम क्या होगा। इसका आउटकम होगा कि आप किसानों से कम अनाज खरीदेंगे, आउटकम यह होगा कि मिनीमम सपोर्ट प्राइस कम हो जाएगी। यू.पी.ए. गवर्नमेंट ने चन्द अरसे में रिकार्ड कायम किया था। गेहूं की जो एम.एस.पी. 630 रुपए प्रति क्विंटल थी, उसे बढ़ाकर 1400 रुपए प्रति क्विंटल किया था। पैडी की मिनीमम सपोर्ट प्राइस 560 रुपए प्रति क्विंटल थी, उसे बढ़ाकर 1250 रुपए प्रति क्विंटल किया था। हमारी गवर्नमेंट ने इतना बड़ा जम्प किसानों को दिया था, लेकिन आज इस गवर्नमेंट के शासन में क्या हो रहा है, 20-20 और 40-40 रुपए का एम.एस.पी. होता है। अगर इस तरह से आपने अनाज किसानों से खरीदना ही कम कर दिया, तो किसान मर जाएगा और उन लोगों का फायदा होगा, जो इस इंतजार में हैं कि एम.एस.पी. न हो, दाम गिर जाएं और जो अनाज 15 रुपए किलो में मिलने वाला है, उसे वहां के व्यापारी 5 रुपए किलो में खरीदें।

माननीय प्रधान मंत्री जी, बहुत अर्से से, जब से मैं पॉलीटिक्स में था, तब यूनिवर्सिटी और कॉलेज में सुनता था कि भारतीय जनता पार्टी पूंजीपतियों की पार्टी है। आज तक यह बात मेरी समझ में नहीं आई, लेकिन इसकी एक झलक तो मैंने अभी लोक सभा के इलैक्शन में देखी, जैसे बिजली आई और दूसरी झलक अब मैं देख रहा हूं, इस सरकार का हिडन एजेंडा यह है कि एम.एस.पी. कम करो, फूड प्रोक्योरमेंट कम करो, तो अपने आप बिचौलिए बीच में आ जाएंगे और उनकी चांदी हो जाएगी। अगर इस सरकार का यह हिडन एजेंडा है, तो फिर खुदा ही बचाए, इस देश का क्या होगा और गरीबों का क्या होगा?

महोदय, हमें खुशी हुई थी, माननीय प्रधान मंत्री जी बहुत खुशकिस्मत हैं कि उनके आते ही पूरे विश्व में तेल के दाम घट गए। क्रूड आयल के दाम कम हो गए। लेकिन हम सोचते थे कि इसमें हमें भी कुछ फायदा मिलेगा, ऑयल कंपनीज को फायदा मिलेगा। मुझे खुशी है कि माननीय वित्त मंत्री जी को भी टैक्स की लेवी के रूप में कुछ पैसा मिल रहा है, वह अच्छा है। यह देश के लिए अच्छी बात है, उसमें कोई नाराजगी नहीं है। हमारे वक्त में तो एक बैरल 114 डॉलर में था, बीच में जो 50 और 55 तक हो गया था, तो आपने जो 15 रुपए या 17 रुपए कम किए, उस हिसाब से तो अब 30 या 25 रुपए में हमको पेट्रोल, डीज़ल मिलना चाहिए था, वह नहीं मिला, लेकिन जितना भी आपने किया, चाहे 17 रुपए प्रति लीटर कम किया, लेकिन उससे फायदा किसको हुआ? क्या गरीब को फायदा हुआ? क्या जिस बस में गरीब जाता है, क्या उस बस वाले ने पिछले साल के मुकाबले में उसे डीज़ल 17 रुपए सस्ता मिल रहा है, उसको देखते हुए क्या उसने आठ आने, चार आने अपने किराये में कम किए? यहां से जम्मू, यहां से साउथ या नॉर्थ में या डीज़ल से जो रेलगाड़ी चलती है, उसने किराया कम किया? क्या ट्रक वाले, जिसमें हमारा सामान— कपड़े, खाने का सामान— आटा, दाल, चावल, सब्जी रोज हिंदुस्तान के एक कोने से दूसरे कोने में जाता है, क्या उस ट्रक वाले ने किराये में एक रुपया भी कम किया? उसने कोई किराया कम नहीं किया, चाहे इंटरनेशनल मार्केट में डीज़ल या क्रूड ऑयल के दामों में कितनी ही कमी आई हो, आप डीज़ल और पेट्रोल में कितना ही पैसा उतारेंगे, लेकिन उसका फायदा चंद लोगों को होगा, उस गरीब इंसान को इन तमाम चीजों का कोई फायदा नहीं होगा, जब तक आप यह अनिवार्य नहीं बनाएंगे कि लास्ट आदमी तक उसका लाभ पहुंचना चाहिए।

[श्री गुलाम नबी आज़ाद]

आखिर में मेरा जो लास्ट प्वाइंट है और यह लास्ट प्वाइंट हमारे देश की जान है, हमारे देश का दिल है और दिल जब बंद हो जाता है, तो आदमी खत्म हो जाता है। माननीय प्रधान मंत्री जी, आपने "सबका साथ, सबका विकास" का नारा दिया। माननीय प्रधान मंत्री जी, जब आप कैम्पेन कमेटी के चेयरमैन थे, तब भी और जब आप प्रधान मंत्री बने थे, तब भी और पिछली दफा भी मैंने इस हाउस में कहा था कि लोगों ने आप पर विश्वास प्रकट किया है, भारतीय जनता पार्टी पर नहीं। जब माननीय प्रधान मंत्री जी यहां नहीं आ रहे थे और इस हाउस में गतिरोध चल रहा था, इस पार्लियामेंट के सभी अपोजिशन के लोग कहते थे कि जो पोलराइजेशन हो गया है, जो डर का, खौफ का वातावरण बना अल्पसंख्यकों के बीच में, चाहे वे क्रिश्चियन्स हों, चाहे मुस्लिम हों, चाहे बौद्ध हों, सिख हों - जो भी अल्पसंख्यक इस देश में हों, तो माननीय प्रधान मंत्री को आना चाहिए था और मैंने उस वक्त भी कहा था हम माननीय फाइनेंस मिनिस्टर का आदर करते हैं, जो लीडर ऑफ दि हाउस हैं। उस वक्त होम मिनिस्टर बैठे थे, हम उनका भी आदर करते हैं, लेकिन क्यों उनके स्टेटमेंट से यह सदन संतुष्ट नहीं होता? क्योंकि माननीय प्रधान मंत्री जी ने अपने लिए वोट मांगा था और लोगों ने उन पर भरोसा किया, विश्वास किया और उनको 280 सीटें दीं। आपको बधाई। ...**(व्यवधान)**...

कुछ माननीय सदस्य : 282 सीटें।

श्री गुलाम नबी आज़ाद : चाहे 282 हों, चाहे 290 हों, जो भी हों, माननीय प्रधान मंत्री जी, आपके "सबका साथ, सबका विकास" नारे पर लोगों ने वोट दिया। जम्मू-कश्मीर से लेकर कन्याकुमारी तक वोट दिया, लेकिन माननीय प्रधान मंत्री जी, आपको हमसे खतरा नहीं है, आपको अंदर से खतरा है और "घर का भेदी लंका ढाए", जो घर का आदमी है, उससे लड़ना बड़ा मुश्किल होता है। मैं आपकी मुश्किलात, दुश्वारियां समझ सकता हूं। ...**(व्यवधान)**...

सदन के नेता (श्री अरुण जेटली) : आपके यहां यही हो रहा है।

श्री गुलाम नबी आज़ाद : नहीं, ये लड़ाइयां तो वे नहीं हैं, जो आपके अंदर हैं, जो खोखला कर देती हैं। एक कीड़ा होता है "दीमक"।

मुझे दीमक से रोज़ निपटना पड़ता है। मैंने आड़ू के पेड़ लगाने का एक शौक पाला है और दिल्ली में सबसे ज्यादा दीमक आड़ू के पेड़ों पर लगती है। मुझे साल में तीन दफा उन पर दवाई डालनी पड़ती है। किस तरह से यह दीमक पेड़ को खा जाती है! प्रधान मंत्री जी को खतरा है, अंदर से। यह घर वापसी, घर आना, घर जाना, यह लव जेहाद, ये चर्च अटैक्स, ये स्टेटमेंट्स ...**(व्यवधान)**....

श्री रामदास अठावले : उपसभापति जी ...**(व्यवधान)**...

श्री गुलाम नबी आज़ाद : आप तो बिल्कुल ही मत बोलिए। ...**(व्यवधान)**... ये बोलेंगे तो मान सकता हूं लेकिन कुछ जो आते-जाते रहते हैं, उनको नहीं बोलना चाहिए। आपकी घर वापसी ज्यादा आती-जाती रहती है। ये बोलेंगे तो ठीक है। सर, सच मानिए, मैं यह as congressman

नहीं बता रहा हूँ, मैं अपने स्कूल के वक्त सबसे ज्यादा गांधी जी की बुक्स पढ़ता था और गांधी जी से प्रभावित हुआ। चाहे बाद में मैं दूसरी गांधी फैमिली से सियासी तौर पर जुड़ा रहा, लेकिन जिस आदमी को मैंने देखा नहीं, जो मेरे पैदा होने से पहले ही इस दुनिया से चले गए, उनकी किताबें पढ़कर मैं बहुत प्रभावित हुआ। मैं समझता हूँ कि गांधी जी से ज्यादा हिन्दू इस देश में कोई नहीं था, लेकिन उनसे ज्यादा सैक्युलर भी कोई नहीं था। यह कौन मना करता है कि आप अच्छे हिन्दू न हों? लेकिन उसके साथ-साथ अच्छा सैक्युलर होना भी बहुत जरूरी है। किस धर्म में यह लिखा है कि जो अच्छा हिन्दू है, वह सैक्युलर नहीं होना चाहिए, अच्छा मुसलमान सैक्युलर नहीं होना चाहिए। हमारे जितने भी धर्म हैं, आप जितनी भी किताबें पढ़ें, गीता से लेकर कुरान तक, गुरु ग्रंथ साहब से लेकर बाइबल तक, यही पैगंबर, जिन्हें बार-बार हम पैगंबर कहें, आप ऋषि-मुनि कहें, आप राम कहें, हम रहीम कहें, ये पैदा ही हुए हैं, हमें ठीक करने के लिए कि सब मानवता को एक मानो, भाई मानो। गांधी जी का कहना था कि ये सब धर्म एक ही चमन के फूल हैं, इसकी ब्रांचें हैं, यह पेड़ रहेगा तो फूल खिलेंगे, पेड़ मर जाएगा तो फूल अपने आप मर जाएंगे। हम आज क्या कर रहे हैं, हम पेड़ को मारने की कोशिश कर रहे हैं। वह पेड़ हमारा भारत है। मुझे बहुत अफसोस होता है कि मैं एक पार्टी के, जो आपकी मुख्य पार्टी है, उसके मुखिया का स्टेटमेंट है, मैं यहां उनका नाम नहीं लेना चाहूंगा, लेकिन जो बेस है, बीजेपी का, जो असली parent organization है, उनके मुखिया का स्टेटमेंट बताना चाहता हूँ कि तमाम हिन्दूज युनाइट हो जाओ, पास्ट ग्लोरी के लिए। सर, हम युनाइट हो जाएं, अपने दुश्मनों के खिलाफ, हम युनाइट हो जाएं, आतंकवाद को खत्म करने के लिए, हम युनाइट हो जाएं, नक्सलवाद को खत्म करने के लिए, हम युनाइट हो जाएं, गरीबी को खत्म करने के लिए, स्वच्छ भारत के लिए युनाइट हो जाएं — उस अभियान को प्रधान मंत्री जी जो भी नाम दे दें, चाहे हमने बनाया हो, आप ने बनाया हो, हम सबने बनाया है, लोकतंत्र ने बनाया है, सिस्टम ने बनाया है। कल को कोई मुसलमान उठेगा और कहेगा कि 700 साल मुसलमानों ने हुकूमत की, पांच सौ मुगलों ने की और उससे और 200 साल औरों ने की, अब आप युनाइट हो जाओ, पास्ट ग्लोरी को लाएंगे। कल कोई बुद्धिस्ट उठेगा कि सम्राट अशोक बुद्धिस्ट थे, इसलिए अशोक सम्राट के वक्त के राज को, बुद्धिज्म को यहां लाएं। कल को कोई क्रिश्चियन उठ जाएगा और कहेगा कि 200 साल यहां क्रिश्चियंस ने हुकूमत की, ब्रिटिश राज के द्वारा ...**(व्यवधान)**... मैं मिसाल के तौर पर कह रहा हूँ। इस प्रकार वे यह कहने लगेंगे। मेरा यह कहना है कि हम किसके खिलाफ युनाइट हो जाएं? हमें किसके खिलाफ जंग लड़नी है? हमें कोई जंग नहीं लड़नी, हमारा खून एक है। मैं बार-बार कहता हूँ, मैंने दो ऑपरेशन कराए, एक लंदन में और एक दिल्ली में। मैं लंदन में एक मीटिंग के लिए गया था और दर्द बहुत हुआ, तो उन्होंने गाल ब्लेडर निकाल दिया, खून दिया। यहां पर अल्सर था, ब्लीडिंग अल्सर था, वह फट गया। अचानक इमरजेंसी में आपरेशन करना पड़ा। उसमें तीन परसेंट ही लोग बच पाते हैं, मैं उन तीन परसेंट में हूँ। अब मुझे क्या मालूम कि लंदन में वह किसका खून था, किस अंग्रेज का खून था। मुझे इस अस्पताल में क्या मालूम कि किस हिन्दू का खून था, उसकी जात क्या थी, उसका धर्म क्या था? हम में से कितनों का आपरेशन हुआ, हमारी मां-बहनों, भाइयों कि कितने आपरेशन हुए, मैं पूछना चाहता हूँ किसी हिन्दू और मुसलमान, सिख, ईसाई से कि जब उसकी जान जा रही होती है, उसकी मां-बहन, बेटा की जान जा रही होती है, तो कौन आदमी है जो उस वक्त डॉक्टर से पूछता है कि खून किसका है, मेरे

[श्री गुलाम नबी आज़ाद]

धर्म, मेरी जाति के लोगों का खून है? हमारे में किस जाति का, किस धर्म का खून बह रहा है, हमें मालूम नहीं है, तो हम किसका खून करने के लिए यूनाइटेड हो जाएं? किसको मारना है कि हम यूनाइटेड हो जाएं? यूनाइट हो जाएं, आइए हम आपके साथ हैं इस देश को बनाने के लिए, भारत को बनाने के लिए, अखंड भारत जो आपने नाम दिया है। लेकिन अखंडता का काम हम करते हैं और आपके कुछ साथी खंडता का काम करते हैं। इसलिए माननीय प्रधान मंत्री जी, मैंने शुरू में ही बताया था कि हम आपके साथ हैं इस विकास में, डेवलेपमेंट में, हमारी पार्टी, हमारे अपोजिशन के साथी, हम सब नेशनलिस्ट हैं, भारत माता कहिए, भारत मां कहिए, मदर इंडिया कहिए, इसके लिए एक-एक आदमी हिन्दू-मुसलमान-सिख-ईसाई-बौद्ध-जैन हो, वह खून का कतरा बहाने के लिए हर वक्त तैयार है।

हमने कश्मीर में देखा। मैं कोई हिन्दू से नहीं डरता था। मेरे साथ जो सिक्कोरिटी है, वह हिन्दू नहीं है, वे मेरे अपने धर्म के लोग हैं। आतंकवादी हैं, उनसे डरता हूं, मैं हिन्दू से नहीं डरता हूं। लेकिन हमें एक सबक सीखना चाहिए कि जो past glory की बात करते हैं, विदेशों में मुस्लिम कंट्रीज जो कट्टरपंथी बनते हैं, उन कट्टरपंथियों ने अपना भी नुकसान किया और अपने मुल्क का भी नुकसान किया। यह हमारे देश के कट्टरपंथियों के लिए भी है, चाहे वे किसी भी धर्म के हों। उनके लिए एक सबसे बड़ी मिसाल है कि किस तरह से एक के बाद दूसरा देश खत्म होता जा रहा है। एक ही धर्म के लोग अपने देश को खत्म कर रहे हैं, वहां किसी दूसरे धर्म के साथ लड़ाई नहीं है। वहां कट्टरपंथियों के बीच में लड़ाई है। जो सच पर चलने वाले, मिडिल पाथ के बीच में लड़ाई है। वह लड़ाई हमारी होनी चाहिए, यहां हिन्दू और मुसलमान की। चर्चों पर लड़ाई है, मदर टेरेसा को भी नहीं बख्शा, यह क्या हो गया है?

माननीय प्रधान मंत्री जी, यह बुद्ध का देश है, यह विवेकानंद जी का देश है, यह गांधी का देश है, यह भगत सिंह का देश है, यह क्या हो रहा है? सुभाष चंद्र बोस कहते थे कि आप मुझे खून दो, मैं तुम्हें आज़ादी दूंगा। देशभक्तों ने अपना खून-पसीना बहाकर हमको यहां पर बैठाया है, यहां बैठाया इसका कोई दर्द नहीं है। आप हमारे भाई हैं, आपके भाई हैं, राजनीति में यह चलता है, गतिरोध चलता है, चलता रहेगा, जब तक इन्सान जिंदा है, जब तक लोकतंत्र है। माननीय प्रधान मंत्री जी, आप उन साथियों को, उन भाइयों को, उन संगठनों को, जो आपकी पार्टी के नजदीक हैं, उन पर रोक लगा सकते हैं या नहीं? अगर उन पर रोक लगाने में आप कामयाब हो जाएंगे, तो मेरे ख्याल में सब स्कीमें जो चाहे आपने बनाई हों या हमने बनाई हों, वे पूरी हो जाएंगी। मैं एक शेर के साथ माननीय राष्ट्रपति जी के अभिभाषण पर धन्यवाद करता हूं, जो ज्वाइंट सेशन में उन्होंने अपना अभिभाषण दिया।

"मेरा अज्म इतना बुलंद है कि पराए शोलों का डर नहीं,
मुझे खौफ आतिशे-गुल से है कि ये कहीं चमन को जला न दें।"

बहुत-बहुत धन्यवाद।

†قائد حزب اختلاف (غلام نبی آزاد) :

مائنے وائس چیئرمین صاحب، ابھی بھوپندر یادو جی راشٹر پتی جی کے ابھیہاشن پر، جو انہوں نے 23 تاریخ کو جوائنٹ سیشن میں دیا، اس کے لئے موشن موو کیا، تاکہ ہم سب راشٹر پتی جی کا دھنیواد کریں اور ڈاکٹر چندن مشرا جی نے اس موشن کا سمرتھن کیا۔ مجھے بہت خوشی ہے کہ آج دوسرے سال برابر مجھے بھی مہامہم راشٹر پتی جی کا دھنیواد کرنے کا موقع حاصل ہوا۔ ان کے ابھیہاشن کے ذریعے این۔ڈی۔اے کی سرکار کی جو کارئے-کریائیں ہوئی ہیں یا ہونے والی ہیں، ان کا الیکھ کیا گیا ہے۔ مجھے خوشی ہے کہ مائنے پردھان منتری جی یہاں موجود ہیں۔ چاہے مائنے راشٹر پتی جی کوئی بھی ابھیہاشن پڑھیں، لیکن وہ کیبنیٹ کا بنایا ہوا بھاشن ہوتا ہے، مائنے پردھان منتری جی کا بھاشن ہوتا ہے، ان کے ذریعے بنایا ہوا ہوتا ہے اور سرکار کو اسے لاگو کرنا ہوتا ہے۔ اس سے پہلے کہ میں اس سال کے بھاشن کے بارے میں کچھ چرچا کروں، پچھلے سال جوائنٹ سیشن میں جو مائنے راشٹر پتی جی کا ابھیہاشن تھا، اس میں جن چیزوں کا الیکھ تھا، میں دیکھ رہا ہوں کہ اب وہ ابھیہاشن میں وہ تمام چیزیں غائب ہیں۔ ہم سوچتے اور سمجھتے تھے کہ 9 مہینے ہو گئے، ان 9 مہینوں میں کئی چیزیں پائپ -لائن میں ہوں گی، کئی چیزوں کو، کئی مدعوں کو شاید پچھلے سال اس لئے رکھا گیا ہوگا کہ وہ سرکار کی بھاونائیں ہیں، اچھا پرکٹ کی ہے، لیکن 9 مہینوں میں وہ پروجیکٹس کہاں پہنچے، ان کا کیا ہوا؟

پچھلے سال کے ابھیہاشن میں سیکورٹی آف سٹیزنس کی بات تھی، لیکن اس دفعہ اس کا کوئی الیکھ نہیں ہے۔ پچھلے سال کے ابھیہاشن میں ہر اسٹیٹ میں ایک-ایک آئی۔آئی۔ٹی، آئی۔آئی۔ایم۔ اور ایمس کھولنے کی بات تھی، لیکن اس دفعہ اس پر کوئی چرچا نہیں ہے۔ مائنارٹیز کے بارے میں ایک خاص پیراگراف تھا اور اس میں بتایا گیا تھا کہ کئی سالوں سے جو لوگ غربت کی زندگی جھیل رہے ہیں، ان کے لئے ایک پروگرام بنایا جائے گا، ایک کارئے کرم بنایا جائے گا، لیکن اس دفعہ تو وہ الیکھ ہی غائب ہے۔ مہیلاؤں کے رزرویشن کے بارے میں کہا گیا تھا کہ پارلیمنٹ اور ودھان سبھاؤں میں ان کے لئے 33 فیصد رزرویشن ہوگا، لیکن اس دفعہ کے ابھیہاشن میں نہ تو کسی اسمبلی میں اور نہ ہی پارلیمنٹ میں اس کا کوئی ذکر ہے۔ مہیلاؤں کے ساتھ جو ہنسا ہو رہی ہے، اس کے بارے میں زیرو-ٹولرینس کی بات کی جاتی ہے۔ وہ زیرو-ٹولرینس کی بات تو ایسی ہو گئی کہ ایک سال دہلی میں گورنر رول رہا، اس کا مطلب ہے کہ سینٹرل گورنمنٹ کا رول رہا اور مہیلاؤں کے

ساتھ سب سے زیادہ ہنسنا اسی پیریڈ میں ہوئی۔ شاید یہی وجہ ہے کہ اس دفعہ مائٹے راشٹرپتی جی کے ابھیہاشن سے وہ غائب ہی کر دیا گیا۔ آندھرا پردیش اور تلنگانہ کے بارے میں چرچا تھی، لیکن اس دفعہ اس کا الیکھ کرنا بھی بھول گئے۔ اس دفعہ اس ایکٹ کو کیسے لاگو کریں؟ آندھرا پردیش میں بی جے پی اور تیلگو دیشم کی سرکار ہے، این ڈی اے کی سرکار ہے۔ ان کو اسپیشل اسٹیٹس دینے کی بات ہو رہی ہے، تلنگانہ میں پانی کم ہے، بجلی کم ہے۔ تلنگانہ اور آندھرا پردیش کے لئے ایکٹ میں جو پرواودھان رکھے گئے ہیں، ان ایکٹ اور قانونوں کو لاگو کرنے کے بارے میں پچھلے سال تو الیکھ تھا، لیکن اس سال اس کو ابھیہاشن سے بالکل نکال ہی دیا گیا ہے۔ پچھلے سال کے ابھیہاشن میں بلیک منی کے بارے میں الیکھ تھا۔

یہ ایک بہت بڑا مدعا تھا۔ بھارتی جنتا پارٹی کے سامنے الیکشن کا یہ بھی ایک مدعا تھا۔ دو تین مدعے تھے، لیکن ایک بڑا مدعا یہ بھی تھا، لیکن اس دفعہ بلیک منی کو واپس لانے کے بارے میں کوئی چرچا نہیں ہے۔ اسی طرح سے نوجوانوں کو مینوفیکچرنگ سیکٹر میں روزگار دینے کے لئے، روزگار کا پرواودھان کرنے کی بات ہوئی تھی، لیکن اس دفعہ نوجوانوں کے لئے نئے جاب، روزگار حاصل کرانے کے بارے میں کوئی چرچا نہیں ہے۔ ہینڈی-کرافٹس کے بارے میں، ہینڈی کرافٹس سیکٹر کے بارے میں مارکیٹنگ اور انویسٹمنٹ سپورٹ کی بات تھی، لیکن اس دفعہ اس پر کوئی چرچا نہیں ہے۔ پچھلے سال کے بھاشن میں پچاس ٹورسٹس سینٹرس ٹورزم کو بڑھاوا دینے کے لئے تھے، لیکن اس دفعہ اس پر کوئی چرچا نہیں ہے۔ نیشنل پلان، to curb incidents of communal violence سامپر دانکتا، جو دیش کے لئے سب سے بڑا خطرہ ہے، ہمارے دیش میں اس کے لئے ایک نیشنل پلان بنانا تھا، اس کے بارے میں چرچا نہیں ہوئی۔ یہاں ساتھیوں نے بہت اچھے بھاشن دئے۔ یادو جی نے بہت اچھا بھاشن دیا، چندن مشرا جی نے بھی بہت اچھا بھاشن دیا، میں ان کو بدھائی دینا چاہتا ہوں۔ یہاں پر یہ بھی کہا گیا کہ بہت کچھ کیا گیا، میں بتانا چاہتا ہوں کہ نو مہینے میں کیا ہوا۔ پچھلے سال مائٹے پردھان منتری جی یہاں موجود نہیں تھے، میں نے کہا تھا کہ کانگریس پارٹی ہمیشہ کام کرنے میں ہیرو ہے، لیکن پبلسٹی میں ہیرو اور بھارتی جنتا پارٹی کام کرنے میں ہیرو ہے، لیکن پبلسٹی میں ہیرو۔ ان نو مہینوں میں جو ہوا ہے۔۔۔ (مداخلت)۔۔۔ اس پر بہت سارے لوگوں نے کہا کہ کیجریوال جی پیدا ہو گئے۔۔۔ (مداخلت)۔۔۔

وزیر مملکت برائے پارلیمانی امور (جناب مختار عباس نقوی) : آپ کی مہربانی سے۔

جناب غلام نبی آزاد : بہت بہت شکریہ کہ کم سے کم آپ نے یہ کریڈٹ تو دے دیا کہ ہم گرا بھی سکتے ہیں، لیکن میں کل سے بہت پریشان ہوں۔ ہمارے لیڈر آف دی ہاؤس یہاں ہیں۔ یہ ہمارے بہت اچھے دوست ہیں، اور میں چاہوں گا کہ یہ سدن کے لیڈر بنے رہیں، لیکن مجھے لگتا ہے کہ ہمارے ایم پیز پر یہ ابھی دہلی کے الیکشنس کا بینگ-اور ہے، جو ابھی کل تک تو یہاں اپوزیشن کے بیچ میں ہی تھا، لیکن آج یہ بینگ-اور ادھر بھی پہنچ گیا ہے کہ سب کل سے سدن کے نیتا کو وپکش کا نیتا بول رہے ہیں۔ میری سمجھ میں نہیں آ رہا ہے کہ ابھی پونے پانچ سال الیکشنس میں ہیں، کچھ احتیاط برتنی ہوگی۔ یہ اچھے آثار نہیں ہیں کہ ممبر آف پارلیمنٹ، میں وپکش کے نیتا کو --- (مداخلت) --- سدن کے نیتا کو وپکش کا نیتا کہہ دوں۔ اس کا اثر --- (مداخلت) ---

شری سیٹا رام پچوری : آپ بھی غلط بول گئے۔

جناب غلام نبی آزاد : یہ بینگ اور ہی تو ہے۔ ہوا کیا ہے؟ نئی کوئی اسکیم بنی نہیں ہے۔ ہم جانتے ہیں کہ مائٹے پردھان منتری جی کو اچھا مینڈیٹ ملا ہے۔ ہم لوکنتر میں رہتے ہیں اور پردھان منتری جی کسی ایک پارٹی کے، ایک دھرم کے نیتا نہیں ہیں، ایک پرانت کے نیتا نہیں ہیں، وہ ہم سب کے پردھان منتری ہیں۔ وہ ہمارے پردھان منتری ہیں اور ان کو پردھان منتری جی کا آدر برابر دیا جائے گا۔ ہم سبھی لوگ ان کی عزت کرتے ہیں اور ہم سب چاہتے ہیں کہ یہ کامیاب ہو جائے، لیکن خالی نام بدلنے سے کام نہیں ہوتا۔ بڑے سارے نام ہیں، اتنے نام بتائے تو مشکل ہیں، لیکن میں دو-چار نام بتانا چاہتا ہوں۔ "سوچھ بھارت مشن"، یہ تو پہلے ہی تھا "نرمل بھارت ابھیان"، اب انگریزی کا ہندی کرو، ہندی کا انگریزی کرو، لیکن اس پر ایک نیا پیسہ بھی خرچ نہیں ہوا ہے، البتہ یہ ہوا ہے کہ جو پیسہ رکھا گیا تھا، وہ ایڈورٹائزمنٹس پر ختم ہو گیا۔ مجھے لگتا ہے کہ اس کا جو پیسہ ہے، وہ زیادہ ایڈورٹائزمنٹس پر جائے گا، لیکن زمین پر کچھ نظر نہیں آ رہا ہے۔

"جن-دھن یوجنا" مائٹے پردھان منتری جی، "جن-دھن یوجنا" پرانی ہے۔ اس کا نام

"فائننیشل انکلوژن" تھا اور اس میں ہمارے وقت میں ہی کئی کروڑ اکاؤنٹس کھل چکے

تھے۔ "اسکل انڈیا" پہلے "اسکل انڈیا" "اسکل ڈیولپمنٹ مشن" تھا اور شاید یہ آئندہ جی کا محکمہ تھا۔ میرے خیال میں ابھی تک ہمارے وقت میں ہی 5 کروڑ لوگوں کو اسکلڈ کیا گیا تھا، نام کے بغیر ہی۔ جب اس کا نام "اسکل ڈیولپمنٹ مشن" تھا، تب 5 کروڑ لوگوں کو اسکلڈ کیا گیا تھا۔ یہ پرانی اسکیم ہے۔ "یوجنا آیوگ" کو "نیتی آیوگ" کیا گیا۔ یہ تو 1938 میں جب کانگریس کا سیشن تھا، تب سبھاش چندر بوس کے زمانے میں یہ ریزولوشن آیا تھا

کہ جب بھارت آزاد ہو جائے گا، تو "پلاننگ کمیشن" بننا چاہئے اور پنڈت جواہر لال نہرو نے "یوجنا آيوگ" بنایا۔ اس کا نام بدلا گیا۔ "جواہر لال نہرو اربن رینیوبل مشن" - اس کا نام چننے کا مجھے اور بھی افسوس ہے، کیوں کہ جب میں اربن ڈیولپمنٹ منسٹر تھا اور میں کینیٹ میں یہ مشن لایا تھا، تو نام بھی میں نے ہی رکھا تھا اور مجھے خوشی تھی کہ کینیٹ نے اس نام کو منظوری دی تھی۔ اس کا نام بھی بدل دیا "نیشنل اربن مشن"۔ یہاں تک کہ راجیو گاندھی جی کا شروع میں جو ایک پروگرام تھا، وہ تھا گنگا کی صفائی۔ تب سے یہ چل رہا تھا "سوچہ گنگا ابھیان"۔ اب اس کا نام بھی "نما می گنگے" ہو گیا۔ اتنے نام بدل گئے ہیں، میں اس گورنمنٹ سے کہنا چاہتا ہوں۔

ابھی ہم نے بہت سارے انٹرپورٹس بنائے، سبھی اسٹیٹس میں بنگلور، حیدرآباد، ممبئی، گوہاٹی، کولکاتہ سے لے کر دہلی کے انٹرنیشنل انٹرپورٹ تک۔ ہم نے بہت سارے سی۔ پورٹس بنائے۔ سینٹرل یونیورسٹیز 7 یا 8 تھیں، 44 اور سینٹرل یونیورسٹیز ہماری یو۔پی۔اے۔ گورنمنٹ میں بنیں۔ آئی۔ائی۔ایم، آئی۔آئی۔ٹیز۔ دو گنی بن گئیں، صرف دس سالوں میں۔ ایمس ایک سے 7 ہو گئے۔ ایگریکلچر یونیورسٹیز بن گئیں، میڈیکل کالج بن گئے۔ کینسر انسٹی ٹیوٹ ایک تھا، 71 ہماری گورنمنٹ نے ہی منظور کئے۔ ہاسپٹلس کے بارے میں ابھی ہمارے ساتھی بول رہے تھے، ابھی بنے ہیں، ہمارے وقت میں صرف دس سالوں میں، 55،000 نئے ڈسٹرکٹ اور سب-ڈسٹرکٹ ہاسپٹلس بنے ہیں۔ ایگریکلچر یونیورسٹیز بنیں، اسکولس بنے، ریلوے لائنس بنیں، روڈس بنیں، ہائی-ویز بنے، پاور پروجیکٹس بنے۔ ان دس سالوں میں قریب دو لاکھ کلومیٹر رورل روڈس بنے ہیں، قریب 20 ہزار کلومیٹر ہائی-ویز بنے ہیں۔ میرے کہنے کا مطلب ہے کہ مائٹے پردھا منتری جی، اگر پوری کینیٹ بھی یہ 5 سال نام-کرن میں لگ جائے اور نام چننے میں لگ جائے، تو ہم نے جتنے پروجیکٹس بنائے ہیں، ہندوستان کے سب لیڈرس کے نام ختم ہو جائیں گے، جب بھی آپ ان کا ادگھاٹن کریں گے یا فائنڈیشن اسٹون ڈالیں گے۔ مائٹے پردھا منتری جی نے بھی ابھی تک لڈاخ، کشمیر سے لے کر پنڈوبی تک، آکاش تک جتنے ادگھاٹن کئے ہیں۔ زمین کے نیچے، پانی کے نیچے، زمین کے اوپر، آکاش کے اندر، لڈاخ-کشمیر سے لے کر کنیا کماری تک، یہ یو۔پی۔اے۔ I اور یو۔پی۔اے۔ II میں شروع ہوئے ہیں۔ میں بدھائی دینا چاہتا ہوں ان ورکرس کو، ان انجینیئرس کو، ان سائنٹسٹس کو، جنہوں نے یہ ممکن کیا کہ ہم پنڈوبی سے لے کر آکاش تک، سٹیلائٹس بنانے کے قابل ہو جائیں، لیکن آخر اس وقت بھی تو کوئی سرکار تھی، جو نرڈیش اور دشا-نرڈیش دیتی تھی۔ اس کا الیکھ نہیں ہوتا ہے۔ مجھے بہت

افسوس ہے۔ جب بھی بھاشن ہوتے ہیں، تو ہمیشہ پرانی سرکار کے وقت میں اگر کچھ کام یہاں ہوتے ہیں، تو ان کا الیکھ تو کیا جاتا ہے۔ شکر کرئیے، شاید ابھی تک ہر بھاشن میں، جب بھی بھاشن ہوتے تھے، جب اس طرف کے لوگ شور کرتے تھے، تو ادھر سے کہا جاتا تھا، 44 نمبر یاد رکھئیے۔ شاید اب 3 نمبر بھی ہیں۔ شاید اب 44 نمبر والی بات کہنا بند ہو جائے گا، لیکن ہمارے ساتھی یہ بھول گئے کہ یہ وہی پارٹی ہے، جس کی 415 سیٹیں بھی آئی تھیں۔ جب 415 سے 44 بن سکتا ہے، تو 2 سے 280 بننے میں بھی ٹائم نہیں لگے گا۔ یہ ڈیموکریسی ہے۔ اس میں ہمیں کوئی افسوس نہیں ہے، کوئی کھید نہیں ہے کیوں کہ یہ جمہوریت کی، لوک-تنتر کی جیت ہے، یہ آپ کی اور ہماری جیت نہیں ہے۔

جب ہم لوک-تنتر کی بات کرتے ہیں، تو میرے خیال میں اس میں تھوڑا سا 'شرئے' کانگریس کو بھی دینا چاہئے، کیوں کہ فرنٹ پر آزادی کی لڑائی کانگریس نے ہی لڑی تھی، بہت ساری دیگر پارٹیوں کے لوگ اور لیڈرس بھی ساتھ میں آئے، ہزاروں-لاکھوں کسان، عورت، مرد اور نوجوان بھی ساتھ میں آئے۔ میں ان کو بھی بدھائی دیتا ہوں، لیکن گاندھی جی کی قیادت میں فرنٹ سے اگر کسی نے لیڈ کیا تھا، تو وہ کانگریس پارٹی ہی تھی۔ لوک-تنتر کی وجہ سے آج اگر ہم کرسیاں بدلتے ہیں، تو اس میں بھی کہیں نہ کہیں کانگریس کا ہاتھ ضرور ہے، اس چیز سے بھی ہمیں آنکھیں بند نہیں کرنی چاہئیں۔

مجھے یہ کہتے ہوئے بہت کھید ہے، ہمارے وقت میں بھی لوگ بدلے جاتے تھے، لیکن جس بے عزتی کے ساتھ آج لوگ بدلے جاتے ہیں، ایسا تب نہیں ہوا تھا، جیسے گورنرس کا تبادلہ ہونا، گورنرس کو ہٹایا جانا، سینئر بیوروکریٹس کا تبادلہ ہونا، چاہے وہ فارن سکریٹری ہوں، ہوم سکریٹری ہو، ڈی-آر-ڈی-او۔ کے چیف ہوں، فائننس سیکریٹری ہوں، نالندہ یونیورسٹی کے چانسلر ہوں، نوبل لارنٹ اور امرتہ سین جیسے لوگوں کو ہٹائے جانے کی بات ہو، سینسر بورڈ کے چیئرمین اور باقی سب لوگوں کے استعفی کی بات ہو یا گوپال سبرامنیم کو سپریم کورٹ جانے سے روکنے کی بات ہو۔ آج جو میں پڑھ رہا تھا، اسے پڑھ کر تو ایسا لگا جیسے یہ سب کچھ ہی کافی نہیں تھا۔ ایک ڈیڑھ سال سے سدن میں یہ بات چل رہی تھی کہ ایگزامینیشن اسکیم پر اس سدن میں چرچا ہو۔ اس کے لئے مدھیہ پردیش میں بی-جے-پی کی جو لیڈر شپ ہے، مانئے مکھیہ منتری ہیں، ان پر اروپ لگائے جا رہے تھے۔ اس کے لئے اپوزیشن نے کئی دفعہ سدن کے باہر اور سدن کے اندر بھی پریس کانفرنس کی، اس پر تو کوئی انکوائری نہیں ہوئی، لیکن گورنر کے خلاف ایف۔آئی۔آر۔ درج کر دی گئی۔ میں پہلی دفعہ یہ سن رہا ہوں کہ گورنر کے خلاف ایف۔آئی۔آر۔ ہوئی۔ جہاں تک میری عقل کہتی ہے،

آج تو ہم یہی مانتے تھے کہ گورنر کو immunity ہے، لیکن شاید ہم غلط تھے، شاید بی-جے-پی۔ رولڈ اسٹیٹس میں کسی کو immunity نہیں ہے۔ یہ بہت افسوس کی بات ہے اور مجھے اس بات کا کھید ہے کہ آج اس طرح کی چیزیں ہو رہی ہیں۔ سرکار کا جو سب سے زیادہ وقت لگ رہا ہے، وہ آرڈینینس لانے میں لگ رہا ہے اور ان کو کس طرح سے پاس کیا جائے، اس میں لگ رہا ہے۔ کبھی مائٹے پردھان منتری جی الیکھ کیا کرتے تھے کہ آرڈینینس کے بارے میں پاردرشتا کی ضرورت ہے، کرپشن کو ختم کرنے کی ضرورت ہے۔ ہمارے پانچ-چھ اور بل ہیں، جو اس ملک سے کرپشن ختم کرنے کے لئے ہیں اور اس سدن میں یا اس سدن میں پڑے ہوئے ہیں۔

These Bills are: i) the Prevention of Corruption Bill, ii) the Public Procurement Bill, iii) the Judicial Standards and Accountability Bill, iv) the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organisations Bill, v) the Right of Citizens for Time-bound Delivery of Goods and Services and Redressal of their Grievances Bill; and vi) the Whistle Blowers Protection Bill.

ان کے رولس بنائے جانے تھے۔ ان تمام چیزوں کی طرف دھیان نہیں دیا جاتا ہے۔ اس سرکار نے 23 دسمبر سے لے کر آج تک، یعنی پچھلے سال سے لے کر آج تک اتنا وقت تو جموں کشمیر میں ہی لگا دیا کہ اس حصے میں کسی طرح سے بھارتی جنتا پارٹی کی سرکار استہاپت ہو جائے۔ مجھے خوشی ہے کہ مائٹے پردھان منتری جی یہاں ہیں۔ مائٹے پردھان منتری جی، میں اس کا کئی دفعہ الیکھ کر چکا ہوں، لیکن ایز پردھان منتری جی آپ اس چیز کو اچھی طرح سے جانتے ہیں۔ ایک اسٹوڈینٹس آف پالیٹکس کے ناطے میں تھوڑا سا کہنا چاہتا ہوں کہ ہمارے دیش میں سب سے زیادہ دو سینسٹیو ایریاز ہیں۔ جموں - کشمیر اور نارتھ ایسٹ۔ اگر ہم دھرم کے حساب سے دیکھیں، بھید بھاؤ کے حساب سے دیکھیں، کلچر کے حساب سے دیکھیں، کسٹم کے حساب سے دیکھیں، رہن-سہن کے حساب سے دیکھیں، کھان-پان کے حساب سے دیکھیں، لباس کے حساب سے دیکھیں اور ان کے ساتھ ساتھ بارڈر کے حساب سے دیکھیں، تو پتہ چلتا ہے کہ کشمیر، پاکستان بارڈر اور چائنا بارڈر سے لگا ہے، جبکہ نارتھ-ایسٹ سے تو اور بھی کئی دیشوں کے بارڈرس لگتے ہیں۔ یہاں ہم وہ چیز لانے کی کوشش نہ کریں جو وہاں کے لوگوں کے لئے ریڈ ریگ ہو۔ یہ بالکل مرنے والی بات ہے۔ جب میں راجنیتی میں چھوٹا تھا، میں اپنے آپ کو بڑا سو بھاگیہ۔

شالی سمجھتا ہوں کہ اندرا جی کے ساتھ مجھے کام کرنے کا موقع ملا اور ان کے منتری منٹل میں بھی تین-سوا تین سال مجھے جونیئر منسٹر کے طور پر کام کرنے کا موقع ملا۔ لیکن، جب ہم کانگریس کی بات کرتے تھے تب وہ کہتی تھیں کہ وہاں آہستہ آہستہ کام کرو، کیوں کہ کشمیر کے جو ریجنل سینٹی-مینٹس ہیں، اگر وہاں آپ کانگریس کو زیادہ تیزی سے ایکدم لانا چاہوں گے -- دو دن میں بات کرو۔ یہی وجہ ہے کہ 1975 میں جب وہاں کانگریس کی تھری-فور تھ میجورٹی تھی اور نیشنل کانفرنس کا ایک بھی ایم۔ایل۔اے۔ نہیں تھا، تب اندرا گاندھی جی نے وہاں کے لوگوں کی بھاونائوں کی قدر کرتے ہوئے، اس بارڈر اسٹیٹ کی قدر کرتے ہوئے، کانگریس کے چیف منسٹر میر قاسم اور مفتی صاحب، جو کہ یہیں پی۔ڈبلیو۔جی۔ کے منسٹر تھے، سے کہا کہ اسٹک ڈاؤن ہو جاؤ اور شیخ عبداللہ کو حکومت دے دو۔ اس وقت شیخ عبداللہ صاحب ایم۔ایل۔اے۔ نہیں تھے اور وہاں ان کی پارٹی کا ایک بھی ایم۔ایل۔اے۔ نہیں تھا، لیکن ان کا چیف منسٹر اور ڈپٹی چیف منسٹر بنا، وہ دونوں کشمیر سے تھے۔ ان کے لئے اندرا گاندھی جی نے کانگریس کے دو ایم۔ایل۔ایز کو ریزائن کرنے کے لئے بھی کہا تاکہ وہ وہاں سے چن کر آئیں۔ اس طرح سے وہ کشمیر آج وہاں سیاسی طور پر ہمارے ساتھ ہیں۔

مائنے پردھان منتری جی، جب آپ اس کشمیر میں جنرل سکریٹری تھے تو آپ وہاں آتے جاتے تھے۔ وہ کشمیر کس طرح سے دوبارہ ان 20 سالوں میں ریٹریو ہوا۔ یہ ہمارے لئے بڑی خوش قسمتی کی بات ہے۔ میں کشمیر کے لوگوں اور نیشنل فورسز کو بدھائی دینا چاہتا ہوں، جنہوں نے پاکستان کا مقابلہ کیا، آتک واد کا مقابلہ کیا اور ہندوستان کے ساتھ ڈٹے رہے، لیکن آج وہاں ہم بالکل جان لگائیں۔ ہمارے پاس حکومت کرنے کے لئے پورا دیش ہے، کیوں وہیں؟ کیا۔ کتنا واد ہے؟ آج چاہے پی۔ڈی۔پی۔ حکومت کرنے کے لئے مانے، لیکن یہ کرسی ایک ایسی بیماری ہے، جو اپنا سب کچھ بھلوا دیتی ہے، چھڑوا دیتی ہے اور یہ ایمان بھی چھڑوا دیتی ہے۔ وہاں کے لئے ایسی کون سی مصیبت ہو رہی ہے کہ بھارتی جنتا پارٹی کو یہ لگے کہ وہاں سرکار بنانی ہی ہے؟ مائنے پردھان منتری جی، وہاں سرکار بنانے کے لئے جنتا وقت دیا گیا، اگر اس کا دسواں حصہ بھی ہم نے جموں و کشمیر کے لوگوں کے لئے دیا ہوتا۔ کشمیر میں 110 سالوں کے بعد باڑھ آئی۔ ہماری سیکورٹی فورسز، آرمی، اور پیرا-ملٹری فورسز کو میں بدھائی دیتا ہوں کہ اس باڑھ میں انہوں نے اپنی جان کی بازی لگا کر لوگوں کو بچایا۔ میں ان ہزاروں نوجوان لڑکوں کو بھی بدھائی

دیتا ہوں جنہوں نے لوگوں کو وہاں سے نکالنے کے لئے کھڑکی کا استعمال کیا، جنہوں نے الماریوں کو توڑ کر انکی بوتس بنائیں اور ان سے لوگوں کو بچایا۔

کاش، اس گورنمینٹ نے سرکار بنانے میں جو یہ دو مہینے لگائے، اگر اس نے ایک دن یہ جاننے میں لگایا ہوتا کہ ان گھروں کا کیا ہوا جو گھر گر گئے تھے، ان گھروں کا اس سردی میں دسمبر اور جنوری میں کیا ہوا؟ ان کو پیسہ ملا، ان کو گھر ملے کہ نہیں، ان کو کتنا معاوضہ دینا ہے؟ جو تجارت ڈوب گئی، جو دوکانیں ڈوب گئیں ان کا کیا ہوگا؟ جو ایجوکیشن اور ہیلتھ انسٹی-ٹیوشنس برباد ہوئے ان کا کیا ہو گیا؟ کاش، جموں کی طرف دھیان دیا ہوتا، جس میں تقریباً چھ سو سے زیادہ انٹرنیشنل بارڈر پر اور ایل-اوسی-پر سیز فائر وائلیشن ہوئیں، کئی دفعہ نہیں، ایک دفعہ نہیں، آدھے درجن دفعہ نہیں ہزاروں کی تعداد میں جموں سے 15 کلو میٹر، 20 کلو میٹر سے لے کر اور 50 کلو میٹر تک ہوئیں۔ وہاں سے ہماری ہزاروں مائیں، بہنیں، بچے، بزرگ، اس بارڈر سے کئی کئی مہینے باہر رہے، اپنی جان بچاتے، کیوں کہ پاکستان کی طرف سے فائرنگ ہو رہی تھی۔ اس کی طرف اگر ہم نے دھیان دیا ہوتا کہ ان کا نرمال کریں، ان کے لئے 5 کلو میٹر کے اندر کوئی اچھی سرکشت جگہ بنائیں، ان کے روزگار کے لئے، ان کے نوجوانوں کے روزگار کے لئے رزرویشن رکھیں، آرمی پیرا ملٹری فورسز میں جس کا الیکھ کل یہاں امبیکا سونی جی نے ایک کوئشن میں کیا تھا، اس کی طرف ہم نے دھیان نہیں دیا لیکن سرکار بنانے کی طرف زیادہ روجی ہے، ڈیولپمنٹ کی طرف ہماری کوئی زیادہ روجی نہیں ہے۔ مائے پردھان منتری جی، سب چیزیں جو مائے راشٹر پتی جی کے ابھیہاشن میں ہے، میں ان سب کا الیکھ نہیں کروں گا، صرف دو چیزوں کا میں الیکھ کرنا چاہوں گا۔ مائے پردھان منتری جی نے کئی بھاشنوں میں کہا اور پچھلے سال راشٹر پتی جی کے ابھیہاشن میں تھا، ہم ہمیشہ poverty alleviation کی بات کرتے تھے لیکن اس سرکار نے poverty alleviation کی بات کی، بہت اچھی بات ہے۔ ہم اس میں آپ کے ساتھ ہیں۔ اور یہ پچھلے سال میں تھا۔ poverty alleviation نہیں، poverty elimination، اس دفعہ بھاشن میں آگے اور لکھا ہے۔

My Government is pledged to work for the welfare of the poor, the marginalized and the vulnerable sections of the society.

یہ بہت اچھا ہے۔ لیکن پاورٹی ایلیمینیشن تو نہیں ہوا لیکن eliminate کرنے کا پورا طریقہ پلان کیا۔ اس کے لئے میں تین چیزوں کا الیکھ کرنا چاہتا ہوں۔ سب سے پہلے

یہاں ہمارے ساتھیوں نے منریگا کا الیکھ کیا۔ منریگا سے ایک نئی ریولیوشنری کرانٹی آئی۔ میں سوچتا ہوں کہ دنیا کا سب سے بڑا گاؤں کا کوئی پروگرام اگر ہوا تو وہ منریگا کا ہندوستان میں ہوا۔ اس میں، میں یوپی۔اے۔ کے چیئر پرسن اور پردھان منتری کو بدھائی دئے بغیر نہیں رہ سکتا۔ ان دونوں نے مل کر ایک ایسا ہندوستان بنایا، ایک نئی کرانٹی آئی۔ آپ جائیے الیکشن میں، میں خود بھی گیا، بھارتی جنتا پارٹی کے دو درجن لیڈر گھوم رہے تھے۔ اگر وہ پہلے بھی ان علاقوں میں گئے ہوں گے تو پتہ چلے گا آج ان دیہاتوں میں جہاں چھوٹا سا گھر تھا وہاں آج اچھے مکان بن گئے، سڑکیں بن گئیں۔ آج وہ کھاتے پیتے ہیں، رہتے ہیں۔ کتنا روزگار ملا، ہر سال پانچ کروڑ لوگوں کو روزگار ملتا تھا۔ یہ پانچ کروڑ فیملی تھی۔ پانچ کو آپ پانچ سے گنا کریں یا چھ سے کریں، تیس کروڑ آبادی ہو جاتی ہے۔ 20 کروڑ لگائیے، تیس کروڑ لگائیے، آج ایک فیملی 5 سے شروع ہوتی ہے 15 تک ختم ہو جاتی ہے۔ جس ایریا کی ہم بات کر رہے ہیں وہاں غریبی کی، گاؤں کی، وہاں تو پانچ اور چھ کا آنکڑا نہیں ہوتا، کہیں زیادہ ہوتا ہے اور اس میں assets نہیں بنیں۔ لیکن آج اس منریگا کا کیا حال ہوا، آج اس کو 650 ڈسٹرکٹس سے 250 بیک-ورڈ ڈسٹرکٹس پر لگانے کی بات ہو رہی ہے۔ almost one-third ان ڈسٹرکٹس کا کیا ہوگا؟ Labour اور Material component تھا۔ ہمارے وقت میں لیبر 60 فیصد کمپونینٹ تھا اور 40 فیصد مٹیریل کمپونینٹ تھا۔ اب اس کو بھی گھٹانے کی کوشش کی جا رہی ہے 51 اور 49 تک۔ منریگا میں 2010-11 میں 0.8 فیصد جی ڈی پی۔ کا خرچ تھا۔

آج کتنا انٹر آگیا ہے؟ مائٹے پردھان منتری جی، میں آپ کا دھیان آکرت کرانا چاہوں گا کہ جب سے یہ نئی گورنمینٹ آئی ہے، خاص طور سے مجھے جموں پرونس کے بارے میں پتہ ہے، ہمارے یہاں بہت سارے ایسے ڈسٹرکٹس میں جب سے یہ نئی سرکار آئی ہے، ایک سال پہلے وہاں جو کام کیا گیا ہے، اس کے لئے ابھی تک وہاں لوگوں کو کوئی مزدوری نہیں ملی ہے۔ یہ حال غریب لوگوں کا منریگا کے ذریعے ہو گیا ہے۔ اب Land Acquisition پر آئیے۔ مہودے، یوپی۔اے۔ سرکار سے زیادہ کوئی نہیں جانتا کہ لوگوں کی کتنی زمین اس میں چلی جاتی ہے۔ کیوں کہ ہمارے اس 10 سال کے شاسن میں سب سے زیادہ پروگرامس رورل اسپیسفک تھے - چاہے وہ رورل ہیلتھ مشن ہو، چاہے منریگا کا پروگرام ہو، پی۔ایم۔جی۔ایس۔وائی۔ پروگرام ہو، سرو-شکشا ابھیان کا پروگرام ہو، رورل الیکٹریفیکیشن کا پروگرام ہو۔ ہماری سرکار سے زیادہ کون جانتا ہے کہ ان تمام پروگرامس کے لئے کتنی زمین کی ضرورت پڑتی ہے۔

مائنے پردھان منتری جی، جب میں مکھیہ منتری تھا، تو میں ایک ایسے علاقے میں گیا جہاں گاڑی نہیں تھی۔ میں وہاں ہیلی کاپٹر سے گیا۔ مجھے کسی نے کہا کہ ہمارے یہاں سڑک نہیں ہے۔ میں نے اسی دن آدیش دیا کہ سڑک بناؤ اور دو سال کے بعد میں جب وہاں گیا، تو ان لوگوں نے کہا کہ آپ کے مکھیہ منتری بننے سے ہمیں بہت نقصان ہوا۔ میں نے پوچھا کہ کیا ہوا؟ انہوں نے بتایا کہ ہمارے پاس دو-دو کنال زمین تھی۔ مہودے، ہمارے یہاں ایکڑ نہیں چلتا، وہاں دو کنال یعنی ایکڑ کا چوتھا حصہ ہوتا ہے۔ انہوں نے کہا کہ ہمارے پاس ایکڑ کا چوتھا حصہ زمین تھی اور وہ آپ نے لے لی جس سے اب ہم بھکاری بن گئے۔ انہوں نے یہ بھی کہا کہ ہمارے گاؤں کی 3-4 کلومیٹر کی چڑھائی تھی، ہم پیدل آتے جاتے تھے تو سوسستہ بھی رہتے تھے۔ اب آپ نے ہمیں سڑک تو دے دی، لیکن ہماری زمین کا ہمیں 20 ہزار کا کنال کے حساب سے 40-50 ہزار روپے معاوضہ ملا اور وہ ایک مہینے میں ختم بھی ہو گیا۔ اب مائنے پردھان منتری جی، آپ سوچئے کہ جس کے پاس 2 کنال یا 4 کنال زمین ہوتی ہے، وہی جانتا ہے کہ زمین کھونے کے بعد اس کا کیا حال ہوتا ہے؟ وہاں آندھرا پردیش، مدھیہ پردیش یا اتر پردیش کی طرح کے حالات نہیں ہیں کہ جہاں کسی بڑے ادھیوگ کے لئے 10 ہزار ایکڑ زمین بھی لی جاتی ہے۔ ہمارے یہاں تو 2-2 کنال زمین ہی ان کی سب سے بڑی پونجی ہوتی ہے جب وہ ان سے وہ لے لیتے ہیں، تو وہ بھکاری بن جاتے ہیں۔ اسلئے بہت سوچ سمجھ کر، اپنے انوبھو کے بعد Land Bill Acquisition لایا گیا تھا۔ جس سے کہ اس میں منمانی نہ چلے۔ میں ایک مثال دینا چاہتا ہوں۔ مجھے مائنے پردھان منتری جی نے جب مکھیہ منتری کے طور پر ہمارے کشمیری پنڈتوں کے مائیگریشن کے لئے مکان بنانے کے لئے پیسے دئے تو میں نے وہاں ریونیو آفیسر کو کہا کہ آپ جگہ ڈھونڈھئے۔ اس کے لئے تقریباً 2 کلومیٹر لمبی جگہ چاہئے تھی۔ انہوں نے مجھے سب کھیت دکھائے۔ تب میں نے ان سے پوچھا کہ کھیتی کہاں کروگے؟ میں نے ہیلی کاپٹر سے دو دن جگہ ڈھونڈی اور مائنے پردھان منتری کے ساتھ جگتی کے ہمارے منتری جی بیٹھے ہیں، وہاں جگتی کے دریا کے کنارے دو-تین کلومیٹر زمین پڑی تھی۔ میں نے وہاں ہیلی کاپٹر روکا اور کہا کہ یہاں ان کے لئے مکان بنیں گے۔ پھر ڈیڑھ سال کے اندر مکان بنے اور 20-25 ہزار کشمیری پنڈت وہاں رہتے ہیں۔ وہاں اگر میں تھوڑی سی کوشش نہیں کرتا، افسروں کے کہنے پر جاتا تو دو کلومیٹر کی ایگریکلچر زمین اس کام کے لئے چلی جاتی۔ آفیسر کوئی بھی ہو، کشمیر کا ہو، کنیا کماری کا ہو، گجرات کا ہو، مہاراشٹر کا ہو، اتر پردیش کا ہو، سافٹ آپشن ڈھونڈتا ہے کہ کہاں زمین پڑی ہے۔ چونکہ

پٹواریوں اور تحصیل داروں کے ہاتھوں میں زمین پڑی ہوتی ہے، تو کئی وجوہات سے جہاں ان کی مرضی ہوتی ہے، بتا دیتے ہیں۔ جب زمین ایکواٹر کرتے ہیں تو انہیں کہیں فائدہ نقصان ہوتا ہے۔ ہم سب پالیٹیشنس یہ جانتے ہیں۔ وہ لوگ اچھی زمین پر ہاتھ ڈالتے ہیں۔ اسی لئے ہم نے یہ 80 فیصد لوگوں کی اور 70 فیصد لوگوں کی کنسینٹ چاہی تھی، لیکن آپ نے اس کا کلاز نکال کر ان کسانوں کو ختم کر دیا، ان کی آواز بند کر دی۔ ہم لوگ بڑے تجربے کے بعد اس نتیجے پر پہنچے تھے۔ ہم آرڈی-نینس کا ورودھ کیوں کر رہے ہیں؟ اسی لئے کر رہے ہیں۔ آپ نے زمین کا کہا، پانچ چیزوں کے لئے جو آپ نے بتایا ہے، اس میں نیشنل سیکورٹی اینڈ ڈفینس پروڈکشنس، میں مانتا ہوں، ٹیہک ہے۔ میری ذاتی طور پر اور ہماری پارٹی کو بھی اس میں کوئی آپٹی نہیں ہے۔ ہاؤسنگ فار پوئر بھی، لیکن مائے پردھان منتری جی تین ایسی چیزیں اس میں ہیں، رورل انفراسٹرکچر، رورل الیکٹریفیکیشن، انفراسٹرکچر اینڈ سوشل انفراسٹرکچر، انڈسٹریل کوریڈور۔ ان پانچوں میں سے 95 فیصد زمین تو ان تین میں ہی چلی جاتی ہے۔ ان میں کئی کروڑ بھی ایگریکلچر لینڈ جائے گی۔ ہم جو یہ رورل انفراسٹرکچر کہتے ہیں، تو رورل انفراسٹرکچر میں سڑکیں بنائی جائیں گی۔ ہمارے بہت سے لوگ جن پہاڑی علاقوں میں رہتے ہیں، ہماچل سے ہمارے سواستھ منتری ہیں، وہ اچھی طرح سے جانتے ہیں کہ پہاڑی علاقوں میں جو کھیت ہوتے ہیں، وہ ایسے ہوتے ہیں، ہم کمپنیشن ایک کھیت کا دیتے ہیں، لیکن اس کھیت سے جتنا بھی ملے-مٹی نکلتی ہے، وہ نیچے والی کھیت میں ڈالتے ہیں، جس کو نہ ہم نے ایکواٹر کیا ہوتا ہے اور نہ کمپنیشن دیا ہوتا ہے۔ وہ کھیت بھی گیا اور نچلا والا کھیت بھی بغیر کمپنیشن گیا۔ جب باڑھ آئی، برسات آئی، تو جو اوپر والا کھیت تیسرے آدمی کا ہے، وہ سب ادھر آ جاتا ہے، پھر وہ بھی نچلے والے کھیت میں اور پھر اس سے نچلے والے کھیت میں بھی چلا جاتا ہے۔ برف آگئی، تو تیسرے سے اوپر چوتھے والے کی جو زمین ہے، وہاں سے وہ شروع ہوتی ہے اور پھر آگے دس کی زمین صاف ہو جاتی ہے۔ جن کو نہ ہم نے ایکواٹر کیا ہوتا ہے اور نہ کمپنیشن دیا ہوتا ہے۔ یہ سوشل امپیکٹ ہے۔ آپ کو سوشل امپیکٹ سے اسپیسمنٹ کرنا تھا، خالی جس کا بیج میں جانا ہے اس کا نہیں، اس کے اوپر کتنے کھیت ہیں، اس کے نیچے کتنے اور کھیت ہیں، سب دیکھنا تھا۔ کاش جو ہمارے ساتھی ان چیزوں کو بناتے ہیں، وہ کبھی ہمارے ان پہاڑی علاقوں میں بھی جاتے اور وہاں ہماچل سے لے کر، اٹراکھنڈ سے لے کر، جموں و کشمیر سے لے کر، نارتھ-ایسٹ میں اور اتر پردیش کے جو پہاڑی علاقے ہیں، وہاں دیکھتے کہ ایک زمین ایکواٹر کرنے میں کتنے گھر برباد ہو جاتے ہیں۔ اس میں

†قائد حزب اختلاف (غلام نبی آزاد) :

مائنے وائس چیئرمین صاحب، ابھی بھوپیندر یادو جی راشٹر پتی جی کے ابھیہاشن پر، جو انہوں نے 23 تاریخ کو جوائنٹ سیشن میں دیا، اس کے لئے موشن موو کیا، تاکہ ہم سب راشٹر پتی جی کا دھنیواد کریں اور ڈاکٹر چندن مشرا جی نے اس موشن کا سمرتھن کیا۔ مجھے بہت خوشی ہے کہ آج دوسرے سال برابر مجھے بھی مہامہم راشٹر پتی جی کا دھنیواد کرنے کا موقع حاصل ہوا۔ ان کے ابھیہاشن کے ذریعے این۔ڈی۔اے۔ کی سرکار کی جو کارئے-کریائیں ہوئی ہیں یا ہونے والی ہیں، ان کا الیکھ کیا گیا ہے۔ مجھے خوشی ہے کہ مائنے پردھان منتری جی یہاں موجود ہیں۔ چاہے مائنے راشٹر پتی جی کوئی بھی ابھیہاشن پڑھیں، لیکن وہ کیبنیٹ کا بنایا ہوا بھاشن ہوتا ہے، مائنے پردھان منتری جی کا بھاشن ہوتا ہے، ان کے ذریعے بنایا ہوا ہوتا ہے اور سرکار کو اسے لاگو کرنا ہوتا ہے۔

اس سے پہلے کہ میں اس سال کے بھاشن کے بارے میں کچھ چرچا کروں، پچھلے سال جوائنٹ سیشن میں جو مائنے راشٹر پتی جی کا ابھیہاشن تھا، اس میں جن چیزوں کا الیکھ تھا، میں دیکھ رہا ہوں کہ اب وہ ابھیہاشن میں وہ تمام چیزیں غائب ہیں۔ ہم سوچتے اور سمجھتے تھے کہ 9 مہینے ہو گئے، ان 9 مہینوں میں کئی چیزیں پائپ -لانن میں ہوں گی، کئی چیزوں کو، کئی مدعوں کو شاید پچھلے سال اس لئے رکھا گیا ہوگا کہ وہ سرکار کی بھاونائیں ہیں، اچھا پرکٹ کی ہے، لیکن 9 مہینوں میں وہ پروجیکٹس کہاں پہنچے، ان کا کیا ہوا؟

پچھلے سال کے ابھیہاشن میں سیکورٹی آف سٹیزنس کی بات تھی، لیکن اس دفعہ اس کا کوئی الیکھ نہیں ہے۔ پچھلے سال کے ابھیہاشن میں ہر اسٹیٹ میں ایک-ایک آئی۔آئی۔ٹی۔، آئی۔آئی۔ایم۔ اور ایمس کھولنے کی بات تھی، لیکن اس دفعہ اس پر کوئی چرچا نہیں ہے۔ مائنارٹیز کے بارے میں ایک خاص پیراگراف تھا اور اس میں بتایا گیا تھا کہ کئی سالوں سے جو لوگ غربت کی زندگی جھیل رہے ہیں، ان کے لئے ایک پروگرام بنایا جائے گا، ایک کارئے کرم بنایا جائے گا، لیکن اس دفعہ تو وہ الیکھ ہی غائب ہے۔ مہیلاؤں کے رزرویشن کے بارے میں کہا گیا تھا کہ پارلیمنٹ اور ودھان سبھاؤں میں ان کے لئے 33 فیصد رزرویشن ہوگا، لیکن اس دفعہ کے ابھیہاشن میں نہ تو کسی اسمبلی میں اور نہ ہی پارلیمنٹ میں اس کا کوئی ذکر ہے۔ مہیلاؤں کے ساتھ جو ہنسا ہو رہی ہے، اس کے بارے میں زیرو-ٹولرینس کی بات کی جاتی ہے۔ وہ زیرو-ٹولرینس کی بات تو ایسی ہو گئی کہ ایک سال دہلی میں گورنر رول رہا، اس کا مطلب ہے کہ سینٹرل گورنمنٹ کا رول رہا اور مہیلاؤں کے

کر دیا اور اس پاپولیشن کو سستا اناج دینے کی سفارش کی ہے۔ اس کا مطلب ہے کہ ان 27 فیصد لوگوں کے بارے میں اس سرکار کا کیا وچار ہے، وہ بھارت سرکار ہی جان سکتی ہے۔ مہودے، اس کے ساتھ ساتھ ان کا دوسرا سجھاؤ یہ ہے کہ یہ جو فوڈ سیکورٹی ہے، جو سستے داموں پر اناج ملتا ہے، اس میں بھی سبسڈائز راشن دینے کی ضرورت نہیں ہے۔ انہیں کیش-ٹرانسفر دے دے اور کیش ٹرانسفر کس ریٹ پر ہوگا، جو سبسڈائز پرائس ہے، اس پر ہوگا۔ اس کا مطلب ہے کہ اگر فوڈ سیکورٹی میں آپ کو دو روپے کلو یا تین روپے کلو اناج ملتا ہے اور اگر ایک مہینے میں 20 کلو اناج ملتا ہے، تو 40 روپے ہر مہینے ہو گئے۔ اس طرح ایک مہینے میں اسے آپ 40 روپے تھما دو اور کہہ دو کہ آپ کو سبسڈائز راشن نہیں ملے گا۔ ان 40 روپوں میں وہ سگریٹ کی دو ڈبیاں لائے گا اور اس کا مہینے کا راشن ختم ہو گیا۔ میری سمجھ میں نہیں آتا کہ یہ کیا ہو رہا ہے؟ اس لئے مائے پردھان منتری جی آپ کو خود یہ دیکھا ہوگا۔ اس طرح سے اینٹی-پوئر قاعدے قانون کیسے بن رہے ہیں؟

مہودے، اس کا آؤٹ-کم کیا ہوگا۔ اس کا آؤٹ-کم ہوگا کہ آپ کسانوں سے کم اناج خریدیں گے، آؤٹ-کم یہ ہوگا کہ منیم سپورٹ پرائس کم ہو جائے گی۔ یو پی۔اے۔ گورنمینٹ نے چند عرصے میں ریکارڈ قائم کیا تھا۔ گیہوں کی جو ایم۔ایس۔پی۔ 630 روپے پرتی کوئنٹل تھی، اسے بڑھا کر 1400 روپے پرتی کوئنٹل کیا تھا۔ پیڈی کی منیم سپورٹ پرائس 560 روپے پرتی کوئنٹل تھی، اسے بڑھا کر 1250 روپے پرتی کوئنٹل کیا تھا۔ ہماری گورنمینٹ نے اتنا بڑا جمپ کسانوں کو دیا تھا، لیکن آج اس گورنمینٹ کے شاسن میں کیا ہو رہا ہے، 20-20 اور 40-40 روپے کا ایم۔ایس۔پی۔ ہوتا ہے۔ اگر اس طرح سے آپ نے اناج کسانوں سے خریدنا ہی کم کر دیا، تو کسان مر جائے گا اور ان لوگوں کو فائدہ ہوگا، جو اس انتظار میں ہیں، کہ ایم۔ایس۔پی۔ نہ ہو، دام گر جائیں اور جو اناج 15 روپے کلو میں ملنے والا ہے، اسے وہاں کے ویاپاری 5 روپے کلو میں خریدیں۔

مائے پردھان منتری جی، بہت عرصے سے، جب سے میں پالیٹکس میں تھا، تب یونیورسٹیز اور کالج میں سنتا تھا کہ بھارتی جنتا پارٹی پونجی پتیوں کی پارٹی ہے۔ آج تک یہ بات میری سمجھ میں نہیں آئی، لیکن اس کی ایک جھلک تو میں نے ابھی لوک سبھا کے الیکشن میں دیکھی، جیسے بجلی آئی اور دوسری جھلک اب میں دیکھ رہا ہوں، اس سرکار کا ہٹن ایجنڈا ہے کہ ایم۔ایس۔پی۔ کم کرو، فوڈ پروکیورمینٹ کم کرو، تو اپنے آپ بچولئے بیچ میں آجائیں

گے اور ان کی چاندی ہو جائے گی۔ اگر اس سرکار کا یہ بٹن ایجنڈا ہے، تو پھر خدا ہی بچائے، اس دیش کا کیا ہوگا اور غریبوں کا کیا ہوگا؟

مہودے، ہمیں خوشی ہوئی تھی، مائٹے پردھان منتری جی بہت خوش قسمت ہیں کہ ان کے آتے ہی پوری دنیا میں تیل کے دام گھٹ گئے، کروڈ آئل کے دام بھی کم ہو گئے۔ لیکن ہم سوچتے تھے کہ اس میں ہمیں بھی کچھ فائدہ ملے گا، آئل کمپنیز کو فائدہ ملے گا۔ مجھے خوشی ہے کہ مائٹے وٹ منتری جی کو بھی ٹیکس کی لیوی کے روپ میں کچھ پیسہ مل رہا ہے، وہ اچھا ہے۔ یہ دیش کے لئے اچھی بات ہے، اس میں کوئی ناراضگی نہیں ہے۔ ہمارے وقت میں تو ایک بیرل 114 ڈالر میں تھا، بیچ میں جو 50 اور 55 تک ہو گیا تھا، تو آپ نے جو 15 روپے یا 17 روپے کم کئے، اس حساب سے تو اب 30 یا 25 روپے میں ہم کو پیٹرول، ڈیڑل ملنا چاہئے تھا، وہ نہیں ملا، لیکن جتنا بھی آپ نے کیا، چاہے 17 روپے پرتی لیٹر کم کیا، لیکن اس سے فائدہ کس کو ہوا؟ کیا غریب کو فائدہ ہوا؟ کیا جس بس میں غریب جاتا ہے، کیا اس بس والے نے پچھلے سال کے مقابلے میں اسے ڈیڑل 17 روپے سستا مل رہا ہے، اس کو دیکھتے ہوئے کیا اس نے آٹھ آنے، چار آنے اپنے کرائے میں کم کئے؟ یہاں سے جموں، یہاں سے ساؤتھ یا نارتھ میں یا ڈیڑل سے جو ریل گاڑی چلتی ہے، اس نے کرایہ کم کیا؟ کیا ٹرک والے، جس میں ہمارا سامان، کپڑے، کھانے کا سامان، آٹا، دال، چاول، سبزی روز ہندوستان کے ایک کونے سے دوسرے کونے میں جاتا ہے، کیا اس ٹرک والے نے کرائے میں ایک روپیہ بھی کم کیا؟ اس نے کوئی کرایہ کم نہیں کیا، چاہے انٹرنیشنل مارکیٹ میں ڈیڑل یا کروڈ آئل کے داموں میں کتنی ہی کمی آئی ہو، آپ ڈیڑل اور پیٹرول میں کتنا ہی پیسہ اتاریں گے، لیکن اس کا فائدہ چند لوگوں کو ہوگا، اس غریب انسان کو ان تمام چیزوں کا کوئی فائدہ نہیں ہوگا، جب تک آپ یہ ضروری نہیں بنائیں گے کہ لاسٹ آدمی تک اس کا فائدہ پہنچنا چاہئے۔

آخر میں میرا جو لاسٹ پوائنٹ ہے اور یہ لاسٹ پوائنٹ ہمارے دیش کی جان ہے، ہمارے دیش کا دل ہے اور دل جب بند ہو جاتا ہے، تو آدمی ختم ہو جاتا ہے۔ مائٹے پردھان منتری جی، آپ نے "سب کا ساتھ، سب کا وکاس" کا نعرہ دیا۔ مائٹے پردھان منتری جی، جب آپ کیمپین کمیٹی کے چیئرمین تھے، تب بھی اور جب آپ پردھان منتری بنے تھے، تب بھی اور پچھلی دفعہ بھی میں نے اس ہاؤس میں کہا تھا کہ لوگوں نے آپ پر وشواس پرکٹ کیا ہے، بھارتی جنتا پارٹی پر نہیں۔ جب مائٹے پردھان منتری جی یہاں نہیں آ رہے تھے اور اس ہاؤس میں گئی-رودھ چل رہا تھا، اس پارلیمنٹ کے سبھی اپوزیشن کے لوگ کہتے تھے کہ

جو پولرائزیشن ہو گیا ہے، جو ڈر کا، خوف کا ماحول بنا اقلیتوں کے بیچ میں، چاہے وہ عیسائی ہوں، چاہے مسلم ہوں، چاہے بودھ ہوں، سکھ ہوں - جو بھی اقلیتیں اس دیش میں ہیں، تو مائے پردھان منتری کو آنا چاہئے تھا اور میں نے اس وقت کہا تھا ہم مائے فائننس منسٹر کا آدر کرتے ہیں، جو لیڈر آف دی ہاؤس ہیں۔ اس وقت ہوم منسٹر بیٹھے تھے، ہم ان کا بھی آدر کرتے ہیں، لیکن کیوں ان کے اسٹیٹمنٹ سے یہ سدن مطمئن نہیں ہوتا؟ کیوں کہ مائے پردھان منتری جی نے اپنے لئے ووٹ مانگا تھا اور لوگوں نے ان پر بھروسہ کیا، وشواس کیا اور ان کو 280 سیٹیں دیں۔ آپ کو بدھائی۔۔۔(مداخلت)۔۔۔

کچھ معزز ممبر: 282 سیٹیں۔

جناب غلام نبی آزاد : چاہے 282 ہوں، چاہے 290 ہوں، جو بھی ہوں، مائے پردھان منتری جی، آپ کے "سب کا ساتھ، سب کا وکاس" نعرے پر لوگوں نے ووٹ دیا۔ جموں و کشمیر سے لیکر کنیا کماری تک ووٹ دیا، لیکن مائے پردھان منتری جی، آپ کو ہم سے خطرہ نہیں ہے، آپ کو اندر سے خطرہ ہے اور "گھر کا بھیدی لنکا ڈھائے"، جو گھر کا آدمی ہے، اس سے لڑنا بڑا مشکل ہوتا ہے۔ میں آپ کی مشکلات، دشواریاں سمجھ سکتا ہوں۔

قائد ایوان (شری ارون جیٹی): آپ کے یہاں یہی ہو رہا ہے۔

جناب غلام نبی آزاد : نہیں، یہ لڑائیاں تو وہ نہیں ہیں، جو آپ کے اندر ہیں، جو کھوکھلا کر دیتی ہیں۔ ایک کیڑا ہوتا ہے "دیمک"۔ مجھے دیمک سے روز نپٹنا پڑتا ہے۔ میں نے آڑو کے پیڑ لگانے کا شوق پالا ہے اور دہلی میں سب سے زیادہ دیمک آڑو کے پیڑ پر لگتی ہے۔ مجھے سال میں تین دفعہ ان پر دوائی ڈالنی پڑتی ہے۔ کس طرح سے یہ دیمک پیڑ کو کھاتی ہے۔ پردھان منتری جی کو خطرہ ہے، اندر سے، یہ گھر واپسی، گھر آنا، گھر جانا، یہ لو۔

جہاد، یہ چرچ اٹیک، یہ اسٹیٹمنٹس

شری رام داس اٹھاولے : اب سیہا پتی جی۔۔۔(مداخلت)۔۔۔

جناب غلام نبی آزاد : آپ تو بالکل ہی مت بولنے۔۔۔(مداخلت)۔۔۔ یہ بولیں گے تو مان سکتا ہوں لیکن کچھ جو آتے جاتے رہتے ہیں، ان کو نہیں بولنا چاہئے۔ آپ کی گھر واپسی زیادہ آتی جاتی رہتی ہے۔ یہ بولیں گے تو ٹھیک ہے۔ سر، سچ مانئے، میں یہ ایز-کانگریس مین نہیں بتا رہا ہوں، میں اپنے اسکول کے وقت سب سے زیادہ گاندھی جی کی کتابیں پڑھتا تھا اور گاندھی جی سے پرہات ہو۔ چاہے بعد میں، میں دوسری گاندھی فیملی سے سیاسی طور پر جڑا رہا، لیکن جس آدمی کو میں نے دیکھا نہیں، جو میرے پیدا ہونے سے پہلے ہی اس دنیا سے چلے گئے، ان کی کتابیں پڑھ کر میں بہت پرہات ہو۔ میں سمجھتا ہوں کہ

گاندھی جی سے زیادہ ہندو اس دیش میں کوئی نہیں تھا، لیکن ان سے زیادہ سیکولر بھی کوئی نہیں تھا۔ یہ کون منع کرتا ہے کہ آپ اچھے ہندو نہ ہوں؟ لیکن اس کے ساتھ ساتھ اچھا سیکولر ہونا بھی ضروری ہے۔ کس دھرم میں لکھا ہے کہ جو اچھا ہندو ہے وہ سیکولر نہیں ہونا چاہئے، اچھا مسلمان سیکولر نہیں ہونا چاہئے۔ ہمارے جتنے بھی دھرم ہیں، آپ جتنی بھی کتابیں پڑھیں، گیتا سے لے کر قرآن تک، گروگرنتھ صاحب سے لے کر بائبل تک، یہی پیغمبر، جنہیں بار بار ہم پیغمبر کہیں، آپ رشی-منی کہیں، آپ رام کہیں، ہم رحیم کہیں، یہ پیدا ہی ہوئے ہیں ہمیں ٹھیک کرنے کے لئے کہ سب مانوتا کو ایک مانو، بھائی مانو۔ گاندھی جی کا کہنا تھا کہ یہ سب دھرم ایک ہی چمن کے پھول ہیں، ان کی برانچیز ہیں، یہ پیڑ رہے گا تو پھول کھلیں گے، پیڑ مر جائے گا تو پھول اپنے آپ مر جائیں گے۔ ہم آج کیا کر رہے ہیں، ہم پیڑ کو مارنے کی کوشش کر رہے ہیں۔ وہ پیڑ ہمارا بھارت ہے۔ مجھے بہت افسوس ہوتا ہے کہ میں ایک پارٹی کے، جو آپ کی خاص پارٹی ہے، اس کے مکھیہ کا اسٹیٹمینٹ ہے، میں یہاں ان کا نام نہیں لینا چاہوں گا، لیکن جو بیس ہے، بی-جے-پی۔ کا، جو اصلی پیرینٹ آرگنائزیشن ہے، ان کے مکھیہ کا اسٹیٹمینٹ بتانا چاہتا ہوں کہ تمام ہندوؤں، یونائٹ ہو جاؤ، پاسٹ گلوری کے لئے۔ سر، ہم یونائٹ ہو جائیں، اپنے دشمنوں کے خلاف، ہم یونائٹ ہو جائیں، آنتک واد کو ختم کرنے کے لئے، ہم یونائٹ ہو جائیں، غریبی کو ختم کرنے کے لئے، سوچہ بھارت کے لئے یونائٹ ہو جائیں۔ اس ابھیان کو پردھان منتری جی جو بھی نام دے دیں، چاہے ہم نے بنایا ہو، آپ نے بنایا ہو، ہم سب نے بنایا ہے، لوک تنتر نے بنایا ہے، سسٹم نے بنایا ہے۔ کل کو کوئی مسلمان اٹھے گا اور کہے گا کہ 700 سال مسلمانوں نے حکومت کی، پانچ سو سال مغلوں نے کی اور 200 سال اوروں نے کی، اب آپ یونائٹ ہو جاؤ، پاسٹ گلوری کو لائیں گے۔ کل کوئی بدھشت اٹھے گا کہ سمرات اشوک بدھشت تھے، اس لئے اشوک سمرات کے وقت کے راج کو، بدھزم کو یہاں لائیں۔ کل کو کوئی کرشنن اٹھ جائے گا اور کہے گا کہ 200 سال یہاں کرشننیںس نے حکومت کی، برٹش راج کے ذریعے۔۔۔ (مداخلت)۔۔۔ میں مثال کے طور پر کہہ رہا ہوں۔ اس طرح وہ یہ کہنے لگیں گے۔ میرا یہ کہنا کہ ہم کس کے خلاف یونائٹ ہو جائیں؟ ہمیں کس کے خلاف جنگ لڑنی ہے؟ ہمیں کوئی جنگ نہیں لڑنی، ہمارا خون ایک ہے۔ میں بار بار کہتا ہوں، میں نے دو آپریشن کرائے، ایک لندن میں اور ایک دہلی میں۔ میں لندن میں ایک میٹنگ کے لئے گیا تھا اور درد بہت ہوا، تو انہوں نے گال-بلیٹر نکال دیا، خون دیا۔ یہاں پر السر تھا، بلیڈنگ السر تھا، وہ پھٹ گیا۔ اچانک ایمرجنسی میں آپریشن کرانا پڑا۔ اس میں تین فیصد ہی

لوگ بچ پاتے ہیں، میں ان تین فیصد میں ہوں۔ اب مجھے کیا معلوم کہ لندن میں وہ کس کا خون تھا، کس انگریز کا خون تھا۔ مجھے اس اسپتال میں کیا معلوم کہ کس ہندو کا خون تھا، اس کی ذات کیا تھی، اس کا دھرم کیا تھا؟ ہم میں سے کتنوں کا آپریشن ہوا، ہماری ماں- بہنوں، بھائیوں کے کتنے آپریشن ہوئے، میں پوچھنا چاہتا ہوں کہ کسی ہندو اور مسلمان، سکھ، عیسائی سے کہ جب اس کی جان جا رہی ہوتی ہے، اس کی ماں-بہن، بیٹی کی جان جا رہی ہوتی ہے، تو کون آدمی ہے جو اس وقت ڈاکٹر سے پوچھتا ہے کہ خون کس کا ہے، میرے دھرم، میری ذات کے لوگوں کا خون ہے؟ ہمارے میں کس ذات کا، کس دھرم کا خون بہہ رہا ہے، ہمیں معلوم نہیں ہے، تو ہم کس کا خون کرنے کے لئے یونائٹ ہو جائیں؟ کس کو مارنا ہے کہ ہم یونائٹ ہو جائیں؟ یونائٹ ہو جائیں، آئیے ہم آپ کے ساتھ ہیں اس دیش کو بنانے کے لئے، بھارت کو بنانے کے لئے، اکھنڈ بھارت جو آپ نے نام دیا ہے۔ لیکن اکھنڈتا کا کام ہم کرتے ہیں اور آپ کے کچھ ساتھی اکھنڈتا کا کام کرتے ہیں۔ اس لئے مائے پردھان منتری جی، میں نے شروع میں ہی بتایا تھا کہ ہم آپ کے ساتھ ہیں اس وکاس میں، ڈیولپمنٹ میں، ہماری پارٹی، ہمارے اپوزیشن کے ساتھی، ہم سب نیشنلسٹ ہیں، بھارت ماتا کہئے، بھارت ماں کہئے، مدر انڈیا کہئے، اس کے لئے ایک ایک آدمی ہندو، مسلمان، سکھ، عیسائی، بودھ، جین ہو، وہ خون کا قطرہ بہانے کے لئے ہر وقت تیار ہے۔

ہم نے کشمیر میں دیکھا۔ میں کوئی ہندو سے نہیں ڈرتا تھا۔ میرے ساتھ جوسیکورٹی ہے، وہ ہندو نہیں ہے، وہ میرے اپنے دھرم کے لوگ ہیں۔ آتک وادی ہیں، ان سے ڈرتا ہوں۔ میں ہندو سے نہیں ڈرتا ہوں، لیکن ہمیں ایک سبق سیکھنا چاہئے کہ جو پاسٹ گلوری کی بات کرتے ہیں، ودیشوں میں مسلم کنٹریز میں جو کٹر پننتھی بنتے ہیں، ان کٹر پننتھیوں نے اپنا بھی نقصان کیا اور اپنے ملک کا بھی نقصان کیا۔ یہ ہمارے دیش کے کٹر پننتھیوں کے لئے بھی ہے، چاہے وہ کسی بھی دھرم کے ہوں۔ ان کے لئے ایک سب سے بڑی مثال ہے کہ کس طرح سے ایک کے بعد دوسرا دیش ختم ہوتا جا رہا ہے۔ ایک ہی دھرم کے لوگ اپنے دیش کو ختم کر رہے ہیں، وہاں کسی دوسرے دھرم کے ساتھ لڑائی نہیں ہے۔ وہاں کٹر پننتھیوں کے بیچ میں لڑائی ہے۔ جو سچ پر چلنے والے، مٹل پاتھ کے بیچ میں لڑائی ہے۔ وہ لڑائی ہماری ہونی چاہئے، یہاں ہندو اور مسلمان کی۔ چرچوں پر لڑائی ہے، مدر ٹریسا کو بھی نہیں بخشا، یہ کیا ہو گیا ہے؟

مائے پردھان منتری جی، یہ بدھ کا دیش ہے، یہ وویکانند جی کا دیش ہے، یہ گاندھی جی کا دیش ہے، یہ بھگت سنگھ کا دیش ہے، یہ کیا ہو رہا ہے؟ سبھاش چندر بوس کہتے تھے کہ

آپ مجھے خون دو، میں تمہیں آزادی دوں گا۔ دیش-بھکتوں نے خون پسینہ بہا کر ہم کو یہاں پر بیٹھایا ہے، یہاں بیٹھایا اس کا کوئی درد نہیں ہے۔ آپ ہمارے بھائی ہیں، ہم آپ کے بھائی ہیں، راجنیتی میں یہ چلتا ہے، گنتی-رودھ چلتا ہے، چلتا رہے گا، جب تک انسان زندہ ہے، جب تک لوک تنتر زندہ ہے۔

مائنے پردھان منتری جی، آپ ان ساتھیوں کو، ان بھائیوں کو، ان سنگٹھنوں کو، جو آپ کی پارٹی کے نزدیک ہیں، ان پر روک لگا سکتے ہیں یا نہیں؟ اگر ان پر روک لگانے میں آپ کامیاب ہو جائیں گے، تو میرے خیال میں سب اسکیمیں جو چاہے آپ نے بنائی ہوں یا ہم نے بنائی ہوں، وہ پوری ہو جائیں گی۔ میں ایک شعر کے ساتھ مائنے راشٹری جی کے ابھیہاشن پر دھنیواد کرتا ہوں، جو جوائنٹ سیشن میں انہوں نے اپنا ابھیہاشن دیا۔

میرا عزم اتنا بلند ہے کہ پرانے شعلوں کا ڈر نہیں
مجھے خوف آتش گل سے ہے کہ یہ کہیں چمن کو جلا نہ دے

بہت بہت شکریہ۔

श्री उपसभापति: प्रो. राम गोपाल यादव।

श्री नरेश अग्रवाल (उत्तर प्रदेश) : माननीय उपसभापति जी, मुझे अपने amendments रखने हैं। बस एक ही मिनट में रख दूंगा। नियम 16 में कोई प्रोसिजर नहीं दिया है, मैं सिर्फ amendments रख देता हूँ। मैं महामहिम राष्ट्रपति जी के अभिभाषण पर अपने संशोधन रख रहा हूँ।

श्री किरनमय नन्दा (उत्तर प्रदेश) : महोदय, मैं भी महामहिम राष्ट्रपति जी के अभिभाषण पर अपने संशोधन रख रहा हूँ।

MR. DEPUTY CHAIRMAN: This is not the way it is being done. Ram Gopalji, one moment, please. I have called all the names who had given notice for amendments. Some were absent. If you start doing like this, I am helpless. I think, there should be some procedure on that. Actually, the time for moving amendments is over. Now, when you say that you want to move, I will consider it later.

श्री नरेश अग्रवाल : श्रीमन्, नियम 16 में तो प्रोसिजर ही नहीं दिया गया है। As by Chairman, Chairman means जो chair पर बैठा है। आप रूल 9 भी देख लीजिए, जो भी chair पर बैठेगा, उसको Chairman की पावर है। यदि कोई प्रोसिजर होता, तो मैं नहीं कहता, लेकिन यहां कोई प्रोसिजर नहीं दिया है। आप रूल 16 देख लीजिए, no procedure. अगर प्रोसिजर दिया होता, तो मैं गलती नहीं करता।

MR. DEPUTY CHAIRMAN: You are not the only absentee. There are others also. We have a practice that we allow only once for the President's Motion. The

absentees are Shri Naresh Agrawal, Shri Madhusudan Mistry, Shri Motilal Vora, and three more. Five-six absentees are there.

SHRI SUKHENDU SEKHAR ROY: Including me.

SHRI KIRANMAY NANDA: Me too, Sir.

MR. DEPUTY CHAIRMAN: Yes, yes.

श्री नरेश अग्रवाल : अगर आप दिल बड़ा करके सोचेंगे, तो ठीक है, नहीं तो अगर आप चेयर की बाध्यता मानते हैं, तो मैं कुछ नहीं बोलूंगा।

श्री उपसभापति : कितने आदमी हैं?

श्री किरनमय नन्दा : सर, एक मिनट का समय दे दीजिए ।

श्री नरेश अग्रवाल : मुझे तो एक मिनट भी नहीं; मैं एक सेकंड में ही संशोधन रख दूंगा।

MR. DEPUTY CHAIRMAN: My point is; How many times do I have to allow? Another Member may come and ask.

श्री नरेश अग्रवाल : पहले प्रोफेसर साहब बोल लें, उसके बाद आप हमें समय दे दीजिए।

MR. DEPUTY CHAIRMAN: I think, we will consider it later. Ram Gopalji, just one moment. I want the hon. Members to know that we have already taken a decision that names received after thirty minutes of commencement of the discussion will not be entertained here. That decision we have already taken. Otherwise, we will not be able to manage the time. That is the decision which is already announced. So, please don't send any new name now. We have enough names to complete the twelve hours. Now, Ram Gopalji, please.

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : श्रीमन्, मैं आपका आभारी हूँ कि आपने मुझे राष्ट्रपति जी के अभिभाषण पर धन्यवाद प्रस्ताव की चर्चा में बोलने का अवसर प्रदान किया है। यह प्रस्ताव श्री भुपेंद्र यादव जी ने सदन में रखा है और डा. चंदन मित्रा जी ने उसका समर्थन किया है और दोनों ही साथियों ने बहुत अच्छा भाषण भी दिया है। हमारे नेता प्रतिपक्ष भी एक घंटे तक बोले और सभी बातें बताईं। मैं ही कुछ बातों तक अपने को सीमित रखूंगा। हमारे संविधान निर्माताओं ने जब संविधान को बनाया था, तो उसकी प्रस्तावना में कुछ बातें कहीं थीं, जो बहुत ही मौलिक बातें हैं और देश के लिए बहुत आवश्यक भी हैं।

उसमें सोशल, पोलिटिकल और इकोनॉमिकल बातें हैं। उस प्रस्तावना में सामाजिक, राजनैतिक और आर्थिक न्याय दिलाने का संकल्प लिया है। महामहिम राष्ट्रपति जी के अभिभाषण में बहुत सारी बातों का उल्लेख है, लेकिन अगर हम इन तीन बातों की तरफ गौर करेंगे, तो पाएंगे कि आज़ादी के बाद से लेकर अब तक जो आम लोग हैं, गरीब लोग हैं, पीड़ित लोग हैं, उपेक्षित और वंचित लोग हैं, उनको न तो पूरी तरह से सामाजिक न्याय मिल पाया, न राजनैतिक न्याय

[प्रो. राम गोपाल यादव]

मिल पाया और न ही आर्थिक न्याय मिल पाया। वोट डालने का सभी को हक होता है, लेकिन हम जानते हैं कि जो गरीब होते हैं, सामंत लोगों का जो पैसा होता है, उनके दबाव में, कर्ज के दबाव में वे अपने मन से वोट भी नहीं कर सकते हैं। इसलिए जो पोलिटिकल जस्टिस है, उनको वह भी नहीं मिल पाया है। सोशल जस्टिस देने की बात कही गई थी, कोशिश भी हुई, लेकिन उसको भी पूरी तरह से लागू नहीं कर पाए। आपको ऐसी और बहुत सारी मिसालें मिल जाएंगी, जहां डेलिब्रेटली सत्ता में बैठे लोग या जिनके हाथ में ताकत है, कलम है, वे घुमा-फिराकर ऐसी बात करते हैं, जिससे इन लोगों को, जो वंचित वर्ग के लोग हैं, उनको न्याय न मिल सके।

[उपसभाध्यक्ष (श्री वी.पी.सिंह बदनौर) पीठासीन हुए]

यह जो हमारे संविधान की प्रस्तावना है, एक तरीके से जो संविधान की मूल आत्मा है, उसमें जो बातें कही गई हैं, उनकी तरफ गवर्नमेंट का ध्यान जाना चाहिए। केवल गरीबों की बात करने से, उनको ऊपर उठाने की बात करने से काम नहीं चलता है। जब तक कोई चीज़ धरातल पर उतरकर नहीं आती, तब तक हम यह नहीं कह सकते कि उनको सही अर्थों में न्याय मिल पा रहा है।

श्रीमन्, महामहिम राष्ट्रपति जी का जो अभिभाषण है, उस पर अभी हमारे नेता प्रतिपक्ष बोल रहे थे। प्रारंभ में ही कहा गया है— "सबका साथ, सबका विकास।" यह इनकी नीतियों का मूल मंत्र है, लेकिन हमें आशंका यह है कि एक तरफ सबके साथ और सबके विकास की बात कही जाती है और दूसरी तरफ इस तरह की बयानबाजी होती है, जिससे ऐसा लगता है कि समाज के एक वर्ग को बिल्कुल अलग करके कुछ लोगों को साथ लेकर चलने का ही इरादा है। हालांकि प्रधान मंत्री जी ने कई बार यह कहा है कि उनके दल के ही लोग, उनके दल से जुड़े हुए अन्य संगठनों के लोग जो बात करते हैं, उस तरह की बात नहीं होनी चाहिए, लेकिन उसके बाद भी इस तरह की बयानबाजी होती है, जिसकी तरफ नेता प्रतिपक्ष ने इशारा किया गया था। प्रधान मंत्री के निर्देश के बाद भी, लोग यह मानने को तैयार नहीं। उनकी इच्छा के खिलाफ जाकर लोग इस तरह का कोई बयान दें, तो उचित नहीं है। जो "सबका साथ, सबका विकास" वाली बात है, वह इस अभिभाषण में प्रारंभ में ही कही गई है, लेकिन वास्तविकता यह है कि काम उससे बिल्कुल हटकर हो रहा है। उसके अनुकूल गवर्नमेंट की कोई मंशा नहीं दिखती है, क्योंकि अगर गवर्नमेंट का मुखिया चाहे, मुखिया मना करे, इसके बाद भी उसके दल के लोग इस तरह की बात करें, तो यह लोगों के गले नहीं उतरती है कि ऐसा कैसे सम्भव हो सकता है।

एक बात कही गई है स्वच्छ भारत मिशन की। यहां प्रधान मंत्री जी नहीं हैं, वित्त मंत्री जी भी नहीं हैं, लेकिन मैं यह कहना चाहता हूँ कि यह जो स्वच्छता है, इसका सीधा सम्बन्ध गरीबी से है। जहां गरीबी है, वहां मलिन बस्तियां हैं। जहां अमीरी है, वहां सड़कें भी ठीक हैं, मकान भी साफ-सुथरे हैं, रास्ता भी ठीक है और सफाई भी है। गंदगी कहां है, कहां हमें स्वच्छता लाने की जरूरत है? वह सब गरीबों का इलाका होता है। जब तक आप गरीबी का उन्मूलन नहीं करेंगे, तब तक आप कितने ही मिशन बनाइए, यह सम्भव नहीं होगा। चाहे कांग्रेस के द्वारा लाया गया "निर्मल भारत मिशन" हो, चाहे अब "स्वच्छ भारत मिशन" हो, जब तक गरीबी का विनाश नहीं

4.00 P.M.

होगा, जब तक गरीबी का उन्मूलन नहीं होगा, तब तक सफाई हो ही नहीं सकती है। आपने देखा होगा कि जब लोग वोट मांगने जाते हैं, तब हम देखते हैं कि कुछ लोग इतने बड़े आदमी होते हैं, जो गरीबों के इलाके में नहीं जाते हैं, लेकिन उन्हें वोट मांगने के लिए वहां जाना पड़ता है, तब उनको अंदाजा लगता होगा कि कैसी-कैसी गलियों में गरीब लोग रहते हैं, वहां कितनी गंदगी होती है, बदबू होती है। जब तक गरीबी दूर नहीं होगी, आप कितने ही मिशन की बात करते रहिए, ये मिशन कामयाब नहीं हो सकते। उस गरीबी को मिटाने के लिए क्या रोडमैप है, इसका इस अभिभाषण में कहीं उल्लेख नहीं है, मैं यह कहना चाहता हूँ।

गंगा की सफाई की बात की गई है — "नमामि गंगे", बहुत अच्छी बात है, लेकिन गंगा की सफाई केवल नारे से नहीं हो सकती है, केवल बातों से नहीं हो सकती है, केवल इस बात से नहीं हो सकती है कि हरिद्वार में गंदगी को रोक दिया जाए, कानपुर में रोक दिया जाए, इलाहाबाद में रोक दिया जाए, बनारस में रोक दिया जाए या पटना में रोक दिया जाए। इसके लिए उन सारी नदियों को भी साफ रखना होगा, जो आगे गंगा में मिलती हैं। यहां मैं इस बात का उल्लेख अवश्य करना चाहूँगा कि आम तौर पर लोगों की यह धारणा है कि शहरों की जो गंदगी होती है, जो सीवेज सिस्टम होता है, उसके जरिए जो गंदगी जाती है, उससे गंगा प्रदूषित होती है। उससे गंगा ज्यादा प्रदूषित नहीं होती है। 4-5-6 मील चलने के बाद उसमें जो कछुआ, मछली और जीव-जंतु होते हैं, वे इन सबको खत्म कर देते हैं। बड़े-बड़े सायंटिस्ट्स और इसके सम्बन्ध में जानकार लोगों से मेरी चर्चा हुई। नदी के किनारे जो फैक्टरीज़ लगी हुई हैं, कानपुर जैसे नगरों में जो टैनरीज़ हैं, उनसे ऐसे-ऐसे केमिकल्स जाते हैं, जिनका एक ड्रॉप केमिकल एक बिलियन ड्रॉप्स को प्रदूषित कर देता है, प्वायज़नस बना देता है। उसका नतीजा यह होता है कि उसके अंदर जो नदी को साफ करने वाले, उसकी इकोलॉजी को ठीक रखने वाले जंतु होते हैं, वे सब खत्म हो जाते हैं और जो नदी को ऑटोमेटिकली साफ करते रहते हैं, वह प्रक्रिया बंद हो जाती है और पानी गंदा रहता है। अगर गंगा को साफ करना है, तो बहुत ही दृढ़ इच्छा शक्ति की जरूरत होगी, कुछ सख्त कानून बनाने पड़ेंगे और गंगा के किनारे और गंगा से मिलने वाली नदियों के किनारे जो शहर हैं या फैक्टरीज़ हैं, उनसे उन नदियों में जो जहर जाता है, उनको कानून के जरिए रोकना होगा और पेनल्टी की व्यवस्था करनी पड़ेगी।

अगर आप ऐसा नहीं करेंगे, तो आप चाहे जितनी भी चर्चा करते रहें कि हमें गंगा को साफ करना है, गंगा साफ नहीं हो सकती।

महोदय, माननीय प्रधान मंत्री जी ने बनारस में अपने निर्वाचन क्षेत्र में जाकर अस्सीघाट पर फावड़ा चलाया और उसको साफ करने की कोशिश की। आप स्वयं जाकर देख लीजिए, उसी के बगल में जो दशाश्वमेध घाट है, उसकी क्या स्थिति है। दशाश्वमेध घाट से ही लगा हुआ मणिकर्णिका घाट है, जहां पर हर वक्त मुर्दे जलते रहते हैं। वहां पर गंगा के curved होने की वजह से पानी का फ्लो बहुत कम होता है। मणिकर्णिका घाट पर अधजली लाशें तैरती रहती हैं और इतनी गंदगी है, जिसकी कल्पना भी नहीं की जा सकती। ये दोनों घाट अस्सीघाट के बगल में ही हैं, चूंकि सभी घाट आपस में लगे हुए हैं। अस्सीघाट के बाद दशाश्वमेध घाट आता है और उसी के बाद मणिकर्णिका घाट आता है।

[प्रो. राम गोपाल यादव]

अगर आप सही अर्थों में गंगा को साफ करना चाहते हैं, तो गंगा ही क्यों अन्य सारी नदियां भी साफ होनी चाहिए। यमुना नदी भी गंगा में गिरती है, तो यमुना की गंदगी भी तो गंगा में जाएगी, इससे गंगा ही तो दूषित होगी। यमुना ही नहीं, जितनी भी नदियां गंगा में जाती हैं, उन सबकी सफाई होनी चाहिए। डॉ. लोहिया ने तो पूरे देश की नदियों की सफाई की बात कही थी। शरद जी, आप तो उस आन्दोलन का हिस्सा भी रहे हैं।

महोदय, यह कोई नई योजना नहीं है। केवल योजनाओं को नये नाम दे देने से ही काम चलने वाला नहीं है। आपने इसका एक अलग विभाग बना दिया, एक मंत्री बना दीं, लेकिन आप यह बताएं कि नौ महीने हो गए हैं, अब तक उसमें क्या काम हुआ? आज तक कोई काम नहीं हुआ। ...**(व्यवधान)**... वह मैं नहीं कहूंगा, वह बात मैं नहीं कह सकता।

महोदय, गंगा की सफाई के लिए कोई काम नहीं हुआ है। हर रोज़ केवल बातें होती हैं कि गंगा की सफाई करेंगे। अगर आप गंगा में जाकर नहा लेंगे, तो नहाने से सफाई थोड़े ही हो जाती है कि मंत्री जी ने हरिद्वार में जाकर गंगा में नहा लिया। हम भी ऋषिकेश में जाकर गंगा में नहा लेते हैं, वहां पर तो गंगा वैसे ही साफ है। उससे आगे जाकर गंगा में नहाने की मेरी तो कभी हिम्मत ही नहीं पड़ी। मैं कुम्भ में गया, नाव में बैठा लेकिन नहाया आज तक नहीं ...**(व्यवधान)**... कभी नहीं नहाया। वहां पर गंगा इतनी गंदी है। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर) : फिर आप घर पर आकर तो नहा लिए थे न?

प्रो. राम गोपाल यादव : नहीं-नहीं, मैंने बहुत सारे लोगों को नहलवाया। हमारे बीजेपी के तमाम मित्रों ने अबकी बार कहा कि हमारे रिश्तेदार आ रहे हैं, मैंने DMA आवास से कहा कि इनको आप PAC के संरक्षण में ले जाइए, ताकि इनको किसी तरह का कष्ट न हो। सभी लोगों ने धन्यवाद दिया कि उनको कोई भी दिक्कत नहीं हुई और उन्होंने बहुत अच्छी तरह से कुम्भ में नहाया।

महोदय, मैं गंगा का बहुत सम्मान करता हूं, बहुत पवित्र मानता हूं, लेकिन प्रयागराज पर नहाने की हिम्मत आज तक मैं नहीं जुटा पाया। मैं ऋषिकेश और उससे ऊपर तो गंगा में नहाया, लेकिन कानपुर से आगे नहीं नहा पाया। केवल एक बार बनारस हिन्दू यूनिवर्सिटी में तीन राज्यों के फिजिक्स के लेक्चरर्स का समर इंस्टीट्यूट लगाया गया था, मैं भी उसमें गया हुआ था। उस समय राम नगर की तरफ, गांव के बिल्कुल किनारे पर मैं गंगा में जरूर नहाया था, वहां गंगा बिल्कुल साफ थी, लेकिन मैं दशाश्वमेध घाट में कभी नहीं नहाया। बगल में ही वहां से मणिकर्णिका घाट दिखता है, उसे आप जाकर देखिए, वहां पर आप खड़े भी नहीं हो सकते।

अनंत कुमार जी, आप एक बार वहां जरूर जाकर देखिए, अब तो वह आपके प्रधान मंत्री जी का चुनाव क्षेत्र भी है। ...**(व्यवधान)**... जब गंगा साफ हो जाएगी, तब नहाएंगे। आप दृढ़ संकल्प के साथ कानून बनाइए और कुछ कानून यहां से भी बनवाइए।

गंगा में जो सारी केमिकल्स जाती हैं, जो जहर जा रहा है, उसको रोकने का प्रयास कीजिए। यह अच्छी बात है। यह मिशन खराब नहीं है। यह मिशन प्रशंसनीय है, लेकिन पूरी दृढ़ इच्छा

और निर्णय के साथ it should be implemented. इसके लिए आपको कानून बनाना पड़ेगा। इस देश की जनता ऐसी हो गयी है कि अगर उसे दंड का भय नहीं होगा, तो आपकी किसी बात को वह नहीं मान सकती, इसलिए कानून बनाना पड़ेगा। अभी कुम्भ मेले के दौरान tanneries को जबरदस्ती बंद कराया गया था। उस वक्त भी बिजली काटनी पड़ी, सब कुछ करना पड़ा, क्योंकि इनमें से कोई affluent treatment plant चलाता ही नहीं है। वे सिर्फ कागज पर लिख देते हैं। जो National Green Tribunal है, जोकि परमिशन देता है, पर्यावरण की बात करता है, वह उत्तर प्रदेश में भी है। ये सब जाने कहां देख आते हैं कि affluent treatment plants चल रहे हैं, जबकि ये कहीं नहीं चल रहे होते हैं। इससे बहुत ज्यादा गंदगी हो जाती है।

चुनाव के वक्त माननीय प्रधान मंत्री जी ने काले धन की बात की थी। इस पर बहुत बात हो चुकी है। मैं इस पर कोई लम्बी बात नहीं कहना चाहूँगा। हमारी पार्टी के लिए जो टाइम है, उसमें हमारे दो और लोगों को बोलना है, इसलिए मैं ज्यादा नहीं बोलूँगा। लेकिन, काले धन की जो बात कही गयी थी, उसमें केवल कुछ नाम आये हैं। विदेशों से काला धन लाने की बहुत चर्चा हो रही थी। अब तो लोग यह कहने लगे हैं कि विदेश और देश, देश के अन्दर वालों से तो आप छापे मार कर थोड़ा-बहुत निकालते रहते हैं, लेकिन असली बात यह थी कि इतना धन है, कोई कहता था ...**(व्यवधान)**... एक बाबा ने कहा कि इतना धन है, किसी ने कहा कि इतना धन है, तो किसी अन्य ने कहा कि इतना धन है। आपकी पार्टी में पहले एक मंत्री थे, जो इधर-उधर घूम कर अब फिर आपकी पार्टी में आ गये हैं, वे तमाम मुकदमेबाजी वगैरह भी करते रहते हैं। वे हमारे बड़े मित्र हैं। मैं जब पहली बार राज्य सभा में आया था, तब दो ही लोग थे। वे हमारे नेता थे और मैं उनका डिप्टी लीडर था। उन्होंने भी बताया कि इतना धन है, लेकिन उसमें से एक पैसा भी नहीं आ पाया। प्रधान मंत्री जी ने तो यह कहा कि सबके खाते में इतना पैसा पहुँच जाएगा। ये सारी बातें हवाई निकलीं। मैं तो बीजेपी के राष्ट्रीय अध्यक्ष को धन्यवाद देना चाहूँगा, जिन्होंने अभी दिल्ली में यह कहा कि यह तो चुनावी जुमला था। चलिए, असलियत को उन्होंने स्वीकार कर लिया। उन्होंने बात को छिपाया नहीं और देश के सामने सही बात आ गयी कि जो कुछ उस वक्त चुनाव के दौरान कहा गया था, वह केवल चुनावी जुमला था, उसमें सत्यता नहीं थी। तो आपके अध्यक्ष बधाई के पात्र हैं। मैं आपके माध्यम से और इस सदन के माध्यम से सत्य बात कहने के लिए उनको धन्यवाद देना चाहता हूँ। ...**(समय की घंटी)**...

सर, इसमें किसान और खेती के बारे में बात की गयी है। आप जानते हैं और सारा देश जानता है कि इस देश में अब भी सबसे ज्यादा रोजगार खेती के जरिए ही मिलता है। बीजेपी ने अपने चुनावी घोषणापत्र में यह कहा था कि मिनिमम सपोर्ट प्राइस तय करते वक्त यह सुनिश्चित किया जाएगा कि जो लागत है, एमएसपी उससे कम से कम डेढ़ गुनी होगी। क्या ऐसा हुआ? कुछ ज़िसें तो ऐसी हैं, जिनकी लागत ज्यादा है और एमएसपी कम है। जब लागत ज्यादा होगी और मिनिमम सपोर्ट प्राइस कम होगा, तो किसान आत्महत्या नहीं करेगा तो क्या करेगा? आत्महत्याएँ क्यों होती हैं? ...**(समय की घंटी)**... अगर खेती घाटे का सौदा न होती, तो किसान आत्महत्या क्यों करता? तो जो सेक्टर देश को सबसे ज्यादा रोजी-रोटी देता हो, उसकी सबसे ज्यादा उपेक्षा हुई है। मैंने इस सदन में कई बार कहा कि देश जब आज़ाद हुआ था, तब हिन्दुस्तान की जीडीपी में एग्रीकल्चर सेक्टर का शेयर 50 फीसदी था। अब यह घट कर 13 परसेंट रह गया है।

[प्रो. राम गोपाल यादव]

जब परसों इकोनॉमिक सर्वे आएगा, तो हो सकता है कि यह 12 या 11 परसेंट ही रह गया हो। किसानों की इतनी दुर्गति है, कोई पूछनेवाला नहीं है और उसके लिए जो सिंचाई की व्यवस्था होनी चाहिए, जो बजट में प्रोविजन्स होने चाहिए, वे उसके हिसाब से होते नहीं हैं, लेकिन बातें हमेशा की जाती हैं। इसी से जुड़ी हुई बात है, किसानों से जुड़ी हुई बात है भूमि अधिग्रहण वाली। कल यहां चर्चा चल रही थी, मैंने सुझाव भी दिया था और उन्होंने कहा था कि हम सब नेताओं से बात करेंगे। भूमि अधिग्रहण को लेकर पहले जो बिल आया था, उस बिल में कई संशोधन कर दिए गए हैं। ...**(समय की घंटी)**...

श्री नरेश अग्रवाल: माननीय वाइस चेयरमैन सर, पार्टी के लीडर बोल रहे हैं, पार्टी का जितना टाइम अलॉटेड है, अगर वे पूरे समय तक भी बोल लेंगे, तो हमारी पार्टी के और मेम्बर नहीं बोलेंगे।

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): ठीक है।

प्रो. राम गोपाल यादव: सर, मैंने कहा था कि उसमें कुछ संशोधन ऐसे कर दिए गए हैं, जिनकी वजह से किसानों के सामने बहुत समस्याएं आ रही हैं, आ सकती हैं और अगर वे समस्याएं विकराल रूप ले लें, जैसे कि एजिटेशन प्रारंभ हो गया है तो सरकार के सामने भी दिक्कत आ सकती है। इसलिए कोई ऐसा रास्ता निकल सकता है, जिसमें सरकारी कामों के लिए, यूनिवर्सिटीज के लिए, मेडिकल कॉलेजेज के लिए और संस्थाओं के लिए जमीन लेने में कोई दिक्कत न हो, लेकिन किसान की मर्जी के बगैर प्राइवेट बिल्डर्स, कॉरपोरेट घरानों आदि के लिए कोई भी जमीन अधिगृहीत नहीं की जानी चाहिए। अगर किसान चाहें, तो वे अपनी जमीन बेच सकते हैं और वे सीधे उसको खरीद सकते हैं, लेकिन उसमें गवर्नमेंट का कोई रोल नहीं होना चाहिए। इसमें घुमा-फिरा कर ऐसा परिवर्तन कर दिया गया है, उसका सोशल इम्पैक्ट क्या होगा, इसको छोड़ दिया गया है, हटा दिया गया है और ऐसी व्यवस्था कर दी गई है कि कुछ बड़े लोगों को ही अंततोगत्वा उससे लाभ होगा। आज कितने "एम्स" खुल रहे हैं, इतने खोलने के वादे किए थे, लेकिन अभी एक भी नहीं खुल रहा है।

श्री गुलाम नबी आज़ाद: छ: "एम्स" खुल गए हैं।

प्रो. राम गोपाल यादव: जो पहले खुल गए, आपके जमाने में खुल गए, वे तो खुल गए, लेकिन अब नहीं खुल रहे हैं। चूंकि आप उस सरकार में हेल्थ मिनिस्टर थे, इसलिए आप इसको जानते हैं। इस सरकार में एक भी नहीं खुला है। अब नहीं खुल रहे हैं। ये सारी ऐसी चीजें हैं, जिन पर गवर्नमेंट को पुनर्विचार करना होगा। अगर इन पर पुनर्विचार नहीं होगा, तो बाहर भी शोर होगा और यहां भी शोर होगा, तो तमाम दिक्कतें होंगी। इसीलिए मैंने कल सुझाव दिया था और वित्त मंत्री जी ने कहा था कि हम सारे दलों के नेताओं से बात करेंगे और इसका कोई रास्ता निकालेंगे।

महोदय, मैं यहां एक बात और कहना चाहता हूँ कि खास तौर से उत्तर प्रदेश के किसानों के साथ केंद्र के जरिए बहुत नाइंसाफी हुई है। उत्तर प्रदेश में लेवी से जो चावल लिया जाता था, वह अबकी बार नहीं लिया गया है, उसकी खरीद नहीं हुई, इस कारण से किसान को अपना धान औने-पौने दाम पर बेचने को मजबूर होना पड़ा। उत्तर प्रदेश के किसान का चावल

नहीं खरीदा गया। अभी यूरिया खाद की जरूरत थी, तो समय पर यूरिया नहीं दी गई। गेहूं की फसल को जिस वक्त खाद की जरूरत थी, उस वक्त खाद नहीं दी गई। जब किसान धान बेचने के लिए बाजार में जा रहा था, तब केंद्र के द्वारा कहा गया कि उत्तर प्रदेश का चावल नहीं खरीदा जाएगा, क्योंकि वहां के चावल में टूटन ज्यादा होती है, जो कि बिल्कुल गलत था। ऐसा नहीं था। इससे पहले भी जब यूपीए की गवर्नमेंट थी, तब हमने कोशिश की थी तो शरद पवार साहब ने इन्टरविन करके और खरीद करा दी थी, लेकिन इस बार न चावल खरीदा गया और न समय पर यूरिया खाद दी गई। इसका विपरीत असर हमारे किसानों पर पड़ा और इससे बहुत जबर्दस्त नुकसान हुआ। इस तरह का भेदभाव उस राज्य के साथ किया गया, जिसकी बदौलत यह सरकार दिल्ली में काबिज है। अगर उत्तर प्रदेश ने 73 बीजेपी के एमपीज़ चुन कर न भेजे होते, तो यहां कहीं पर बीजेपी का अता-पता नहीं होता।

किसी को किसी राज्य से इतना एहसान फरामोश भी नहीं होना चाहिए कि वहां सरकार दूसरी पार्टी की है। उस राज्य में दूसरी पार्टी की सरकार है, यह सोचकर उस राज्य के किसानों का नुकसान हो, राज्य का नुकसान हो, इसकी परवाह न करते हुए उसके साथ भेदभाव किया जाएगा, तो यह बहुत गम्भीर चिन्ता की बात है। मैं आपके माध्यम से सरकार तक यह बात पहुँचाना चाहता हूँ।

जहां तक स्वास्थ्य का सवाल है, रोग गरीबी की वजह से ही ज्यादा पनपते हैं और गरीब आदमी उसका इलाज भी नहीं करा पाता है। उत्तर प्रदेश में हमने यह जरूर कर दिया है। हमारा यह नारा था। सोशलिस्ट्स नारा लगाया करते थे कि "कपड़ा-रोटी सस्ती हो, दवा-पढ़ाई मुफ्त हो।" हमने उत्तर प्रदेश में दवा भी मुफ्त कर दी, पढ़ाई भी मुफ्त कर दी और सिंचाई भी मुफ्त कर दी। चाहे ट्यूबवेल हो या नहर का पानी हो, उससे सिंचाई करने में किसान से कोई पैसा नहीं लिया जाएगा। सारे लड़कों की फीस इंटरमीडियट तक माफ कर दी गई है और सारी लड़कियों की फीस ग्रेजुएशन तक माफ कर दी गई है। सारे अस्पतालों में दवा मुफ्त कर दी गई है। कैंसर, किडनी, हार्ट, लीवर और जो बहुत ही गम्भीर रोग हैं, जिनका इलाज गरीब कभी करा ही नहीं सकता है, उन जैसे रोगों के इलाज लिए पेशेंट्स किसी सरकारी अस्पताल से अपना एस्टिमेट बनवाकर दे दें, उनका पूरा इलाज गवर्नमेंट कराएगी, चाहे उसमें जितने पैसे खर्च हों। मैं यह चाहता हूँ कि उत्तर प्रदेश की तर्ज पर यह व्यवस्था सारे हिन्दुस्तान में हिन्दुस्तान की सरकार करे और राज्यों को इसके लिए मदद करे, क्योंकि अगर आप स्वास्थ्य की बात करते हैं तो रोग के निदान के लिए मदद होनी चाहिए। दुर्भाग्य यह है कि गरीबों की संख्या इन आँकड़ों के बाद भी बढ़ रही है कि गरीबी की रेखा के नीचे के लोगों की संख्या घट रही है। आप पता कीजिए कि गरीबों की संख्या बढ़ रही है या नहीं बढ़ रही है? वह हर साल बढ़ रही है। जब गरीबों की संख्या बढ़ रही है, तो आपको उनकी मदद करनी पड़ेगी। हम उनकी मदद सीमित संसाधनों के बाद भी कर रहे हैं। यह बात हम यहां इस सदन के अंदर कह रहे हैं, ऑन रिकॉर्ड कह रहे हैं और जो कह रहे हैं, वह सत्य कह रहे हैं कि हमने यह किया है।

हमने यह वादा किया था कि हम किसानों की जमीन नीलाम नहीं होने देंगे। मैं जब उस सदन का सदस्य था, तब मैं ऐग्रीकल्चर कमिटी का सदस्य था। तब भी हमने यह रिकमेंड किया था कि किसानों की जमीन नीलाम नहीं होनी चाहिए। पंजाब में अंग्रेजों के जमाने में reconciliation boards बना दिए जाते थे और जमीन नीलाम नहीं की जाती थी, क्योंकि जमीन जन्म-जन्मांतर

[प्रो. राम गोपाल यादव]

तक, पीढ़ी-दर-पीढ़ी लोगों की मदद करती है और उससे आदमी जिन्दा रहता है। हमने कहा कि हम जमीन नीलाम नहीं होने देंगे। जो भूमि विकास बैंक होता है, वह इतना ब्याज लेता है कि वह जमीन नीलाम कर देता है। हमने सबका कर्जा माफ कर दिया और आगे के लिए यह व्यवस्था कर दी कि जितना मूलधन होगा, उससे ज्यादा ब्याज नहीं लिया जा सकता, चाहे जितना टाइम हो जाए और जमीन कभी नीलाम नहीं होगी। अगर कोई 50 हजार रुपये का कर्ज लेगा तो उसका ब्याज ज्यादा से ज्यादा 50 हजार रुपये हो सकता है। पहले अगर कोई 50 हजार रुपये का कर्ज लेता था, तो उसका टाइम बढ़ता जाता था, उस पर चक्रवृद्धि ब्याज लगता जाता था और बाद में पता चलता था कि उसके कर्ज की राशि 10 लाख रुपये हो गई और उसकी जमीन नीलाम हो गई। यह व्यवस्था आपको यहां से करनी पड़ेगी।

हमारे देश की सीमाएँ सुरक्षित नहीं हैं। जब देश आजाद हुआ था, तब हमारी जितनी जमीन थी, उससे लाखों वर्गमील कम जमीन आज हमारे पास है। चीन और पाकिस्तान बहुत बड़े पैमाने पर हमारी जमीन दबाए हुए हैं। चीन तो रोजाना एक-दो इंच आगे बढ़ जाता है। कभी-कभी तो वह 10-10 किलोमीटर तक आगे बढ़ टेंट लगाकर बैठ जाता है। हम लोग यह बात कांग्रेस के लोगों से भी कहते रहे। हमारे नेता माननीय मुलायम सिंह यादव ने इस बात को लोक सभा में लगातार कहा कि हमें चीन से सबसे बड़ा खतरा है।

न आज़ाद साहब आपकी सरकार ने हिम्मत की और न यह सरकार हिम्मत कर पा रही है। जब वे अंदर टेंट लगाकर बैठे हुए थे, तब चीन के राष्ट्रपति अहमदाबाद में हमारे प्रधान मंत्री जी के साथ झूला झूल रहे थे। झूल रहे थे या नहीं झूल रहे थे हर्ष वर्धन जी, ...**(व्यवधान)**... तो हमारी सीमाएँ सुरक्षित नहीं हैं। इन सीमाओं की सुरक्षा, देखिए, हमारे गुरु उदय प्रताप सिंह यहां सांसद रहे हैं, लोक सभा में भी रहे हैं और वे देश के बहुत बड़े कवि हैं। उन्होंने कहा कि "अगर देश मर गया, कहां फिर जीवित कौन रहेगा और रहा भी तो उसको जीवित कौन कहेगा।" तो मैं यह कहना चाहता हूं कि देश की सीमाओं की सुरक्षा सर्वोपरि होनी चाहिए। आदमी भूखा रह सकता है, नंगा रह सकता है लेकिन देश के लिए अपनी जान देने को तैयार रहता है। चाहे उसे खाने को न मिले, चना खाकर और एक घूंट पानी पीकर लड़ता है सीमा पर हमारा सिपाही, देश को बचाने के लिए। अगर सिपाही का मॉरल डाउन हो जाएगा और अगर गवर्नमेंट सख्त नहीं होगी, उनको गवर्नमेंट का सपोर्ट नहीं मिलेगा तो फिर यह देश के लिए बहुत ही घातक सिद्ध हो सकता है।

मैं बात कर रहा था बेरोजगारी की। लेकिन बेरोजगारी एक ऐसी समस्या है, जिसकी वजह से ही गरीबी होती है। याद रखिएगा कि अगर बेरोजगारी नहीं है तो गरीबी नहीं हो सकती। गरीबी के कारण बेरोजगारी नहीं होती है, बेरोजगारी की वजह से गरीबी होती है। तो अगर हम इसको स्वच्छता से लेकर स्वास्थ्य से जोड़ें तो आप देखेंगे कि अंततोगत्वा जो बेरोजगारी है वह सबका कारण है। बेरोजगारी अगर नहीं होगी, लोगों को रोजगार मिलेगा तो गरीबी हटेगी, वह अपने इलाज की व्यवस्था कर सकते हैं, पढ़ाई-लिखाई की व्यवस्था कर सकते हैं अपने परिवार की व्यवस्था कर सकते हैं जब उनको रोजगार मिल जाए। तो रोजगार कैसे देंगे आप, इसका कोई रोड मैप नहीं। यह तो बात ठीक है कि प्रधान मंत्री जी ने कहा सपने देखा करिए। डा. लोहिया भी कहा करते थे अगर बड़े सपने नहीं देखोगे तो बड़ा काम नहीं कर सकते। लेकिन अब आप

उस पद पर बैठे हुए हैं जहां से आपको रोड मैप बनाना होगा और बताना होगा कि हम ऐसे करेंगे, हम ऐसे रोजगार देंगे। तो रोजगार दीजिए और रोजगार नहीं दे सकते हो तो बेरोजगारी भत्ता दीजिए, जब तक आप रोजगार नहीं दे सकते। नए रोजगार सृजित कीजिए। हमने उत्तर प्रदेश में नौजवानों को, बेरोजगारों को बेरोजगारी भत्ता दिया। जिन्हें रोजगार नहीं दे सके उन्हें बेरोजगारी भत्ता दिया और दे रहे हैं।

एक बात और मुख्य रूप से मैं कहना चाहता हूँ कि कहीं भी इस अभिभाषण में न्यायपालिका के बारे में कुछ नहीं कहा है। श्रीमन्, हिन्दुस्तान के सर्वोच्च न्यायालय ने दो ऐसे फैसले दिए जो देश के प्रशासकों के सामने हैं और सरकारों के सामने हैं। उसकी वजह से बहुत संकट पैदा हो गया है। एक तो यह कि अगर कोई ऐसा अपराध करता है जिसमें सात साल से कम की सजा है तो उसको पुलिस गिरफ्तार नहीं कर सकती। अगर पुलिस को किसी को गिरफ्तार करना है तो झूठा 307 का एक और मुकदमा लिखना पड़ता है तब उसको गिरफ्तार कर सकती है। यह हालत हो गई तो लॉ एंड ऑर्डर कैसे ठीक हो सकता है। सुप्रीम कोर्ट यह आदेश करता है, सुप्रीम कोर्ट ने एनकाउंटर के मामले में आदेश कर दिया कि अगर कहीं एनकाउंटर होता है तो सबसे पहले संबंधित एस.ओ. के खिलाफ एफ.आई.आर. लिखी जाए। तो इस देश में कोई पुलिस का आदमी किसी अपराधी के खिलाफ कार्यवाही कर सकता है? मैंने अपने राष्ट्रीय सम्मेलन में एक प्रस्ताव के द्वारा केंद्र सरकार से मांग की थी कि संसद में इन दोनों जजमेंट्स को nullify करने के लिए विचार किया जाए वरना देश में कहीं अगर पुलिस को नक्सलाइट्स के खिलाफ गोली चलानी पड़ेगी तो सुप्रीम कोर्ट के आदेश के आधार पर कोई नक्सलाइट के परिवार का व्यक्ति कहेगा कि इस फोर्स के खिलाफ मुकदमा दायर कीजिए और मुकदमा दायर हो जाएगा। महोदय, यह बहुत ही गंभीर स्थिति है।

महोदय, इस में कहीं भी क्लाइमेट चेंज और जमीन में नीचे जाते जल-स्तर के बारे में कोई चर्चा नहीं है। हम सभी जानते हैं कि यह कितना गंभीर संकट है। महोदय, कुछ वर्षों बाद सिंचाई की बात तो दूर रही, हमें पीने व नहाने के लिए भी पानी मिलना मुश्किल हो जाएगा। आज सारा पानी खारा होता जा रहा है, जल-स्तर गिरता जा रहा है, बरसात के पानी को रोकने की कोई व्यवस्था नहीं की जा रही है। माननीय चिदम्बरम साहब ने बजट पेश करते हुए कहा था कि हम तालाब खुदवाएंगे, पानी को रोकेंगे और जमीन को रिचार्ज करेंगे जिससे जल-स्तर रुका रहे। महोदय, अगर जल-स्तर नहीं रुकेगा तो आज ट्यूबवेल फेल होते जा रहे हैं। मैं हरियाणा के रेवाड़ी में गया, लोगों ने बताया कि वहां डेढ़ सौ, दो सौ फीट नीचे पानी चला गया है। अब तो ट्यूबवेल इतना महंगा हो गया है कि एक गरीब आदमी ट्यूबवेल ही नहीं लगा सकता। हमारे यहां जहां 14-14 और 20-20 फीट नीचे पानी हुआ करता था, वह 50-60 फीट नीचे चला गया है। हमारे यहां भी सारे हैंडपंप फेल होते जा रहे हैं। अब डार्क जोन घोषित कर दिए गए हैं और वहां कोई हैंडपंप नहीं लगा सकता है, कोई ट्यूबवेल नहीं लगा सकता है। इस बारे में अभिभाषण में कोई योजना नहीं है या कोई जिक्र नहीं है।

महोदय, मैं आखिर में एक बात और कहना चाहता हूँ। महोदय, सच्चर कमेटी की रिपोर्ट का मुद्दा माननीय मुलायम सिंह जी ने लोक सभा में उठाया था। प्रधान मंत्री डा. मनमोहन सिंह जी ने उस वक्त कहा था कि हम रिपोर्ट सदन के पटल पर रखेंगे और वह रिपोर्ट सदन के पटल पर रखी गयी थी। मैं संक्षेप में यह कहना चाहता हूँ कि सच्चर कमेटी ने यह निष्कर्ष निकाला था कि

[प्रो. राम गोपाल यादव]

हिंदुस्तान में माइनॉरिटीज की स्थिति दलितों से भी ज्यादा खराब है। इसलिए हमने कहा था कि जब इनकी स्थिति दलितों से ज्यादा खराब है, तो जिस तरह से दलितों को नौकरियों में उनकी आबादी के हिसाब से आरक्षण मिलता है, उसी तरह से मुसलमानों को भी उनकी आबादी के हिसाब से नौकरियों में आरक्षण मिलना चाहिए। सच्चर कमेटी की रिपोर्ट पर किसी एक्शन टेकन रिपोर्ट की कोई चर्चा इस अभिभाषण में नहीं है। मैं कहना चाहता हूँ कि यह जो देश की बहुत बड़ी आबादी गरीबी की स्थिति में जी रही है, जब तक उनकी स्थिति को सुधारा नहीं जाएगा, देश का समग्र विकास नहीं हो पाएगा। हमारे शरीर का एक हिस्सा स्वस्थ रहे और दूसरा अपंग हो, तो शरीर को स्वस्थ नहीं कहा जा सकता। वह तो बीमार ही कहलाएगा। इसलिए आप ऐसी नीतियां बनाएं जिससे सब को लाभ हो और लोगों के बीच भाईचारा बढ़े, कुछ लोगों द्वारा की जा रही बयानबाजी बंद हो और हमारा सुझाव है कि देश की पूरी ताकत देश के विकास में लगे और आपस में लड़ने में लगने के बजाय देश के दुश्मनों से लड़ने में लगे। यह सरकार इसी लाइन पर काम करे और उनके दल के सहयोगी संगठनों के लोग जो देश के अंदर मनमुटाव और मनभेद पैदा करने की कोशिश में लगे हैं, उन पर विराम लगे। बहुत-बहुत धन्यवाद।

श्री नरेश अग्रवाल : मेरा एक पॉइंट ऑफ ऑर्डर है।

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर) : आपका पॉइंट ऑफ ऑर्डर बाद में लिया जाएगा।

श्री नरेश अग्रवाल : यह तो नियम में है कि आप पॉइंट ऑफ ऑर्डर बाद में ले नहीं सकते और नियम के ऊपर कोई नहीं है।

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर) : आप बिल्कुल ठीक कह रहे हैं। मैं अभी श्री शरद यादव जी का नाम बुला रहा हूँ। आप थोड़ा सा इंतजार कीजिए। श्री शरद यादव।

श्री शरद यादव : माननीय उपसभाध्यक्ष जी, राम गोपाल जी ने जो सवाल छोड़ा था, मैं वहीं से अपनी बात शुरू करना चाहता हूँ। देश का 68 वर्ष का अनुभव हमारे साथ है। राष्ट्रपति जी के अभिभाषण में लोगों ने सभी मुद्दों पर बोला, जिन्हें मैं उन्हें दोहराना नहीं चाहता। यह अभिभाषण कृषि पर है, शिक्षा पर है, हेल्थ पर है, उद्योग पर है, इसमें मेक इन इंडिया है, सब है, लेकिन मैं अपनी बात को यहां से शुरू करना चाहता हूँ कि सबसे बड़ी समस्या इस देश में आबादी की है। इस विकट समस्या से निपटने के लिए जबसे यह नसबंदी का कार्यक्रम चला है, तब से यह सवाल हेल्थ एंड फैमिली वेलफेयर मिनिस्ट्री को कर दिया है। इस देश में 30-32 करोड़ लोग चाहिए, जो 125 करोड़ हो गए हैं। राष्ट्रपति जी के अभिभाषण में इसका कोई जिक्र नहीं है। इस देश की जमीन उतनी है, भूगोल उतना है, मगर हिंदुस्तान के पेड़-पौधे, प्रकृति, जानवर कोई ऐसी चीज नहीं है, जो इंसान से तंग और तबाह न हुई हो। हमारे देश से गिद्ध जैसा पक्षी गायब हो गया है, गोरैया जो हमारे जीवन के साथ लिपटी हुई थी, वह आज कहीं नहीं दिखती है, पहले जो कच्चे मकान में ही रहती थी। सीधी बात यह है कि राष्ट्रपति जी के अभिभाषण में एनवायरमेंट के बारे में भी कहीं कोई जिक्र नहीं है। ये सब जरूरी चीजें हैं, जो सिर्फ आज के लिए जरूरी नहीं हैं, बल्कि इससे हम हमारी आने वाली जो औलादे हैं, उनके लिए इतने संकट छोड़कर जा रहे हैं। राम गोपाल जी ने पानी का जिक्र किया, इस देश में पानी के जितने नाम हैं, दुनिया में इतने नाम पानी के कहीं नहीं हैं। इतनी भाषाएं हैं, जिनमें उसके अलग-अलग नाम हैं। पानी के

साथ सूरज की रोशनी भी जरूरी है। हमारे यहां कई तरह के मौसम हैं, हवाएं हैं, पूर्वी हवाएं हैं, पश्चिमी हवाएं हैं, भरपूर बारिश है, कभी-कभी बरसात नहीं होती है। मैं देश भर के कई इलाकों में घूमा हूँ। जो मेरा किताबों का अध्ययन, ज्ञान है, उसको छोड़कर मैंने हिंदुस्तान में घूमने का काम किया है। मैं यह मानता हूँ कि हिंदुस्तान में जहां अंग्रेजों ने पानी का इंतजाम किया है, उस इलाके की हर चीज बेहतर हो गई है। जिस गरीब आदमी का हम जिक्र करते हैं, आप पानी के इलाके में चले जाइए, जहां सिंचाई होती है, वहां जो अंतिम आदमी है, जो लाचार और बेबस, गुरबत में फंसा आदमी है, उसकी जिंदगी में सरकार की किसी सहायता के बिना वह अपने आप ऊंचे उठ जाता है। यह जो वेस्टर्न यूपी है, जहां गंग नहर थी, यह पंजाब है, जहां भाखड़ा नंगल डैम बना, यह जो हरियाणा हैं, जहां हमारी बहुत रिश्तेदारियां हैं।

प्रो.राम गोपाल यादव: ससुराल है।

श्री शरद यादव (बिहार): ससुराल नहीं, पहले से भी रिश्तेदारी है। वहां देवी लाल जी का जो इलाका था, धूल का था, वे अपने जानवर मालवा में निकाल ले आते थे। राजस्थान का जो गंगानगर का इलाका है, वहां सिर्फ भाखड़ा का पानी मिलने से, कृषि मंत्री जी अच्छी तरह से जानते हैं कि गंगानगर के इलाके में जितनी फसल होती है, उतनी पूरे राजस्थान में नहीं होती। जहां पहले रेत थी, आज वहां सोना उगल रहा है। देवी लाल जी का इलाका भी, चौटाला गांव, वहां भी रेत और धूल थी, लेकिन वहां भाखड़ा का पानी पहुंचा है।

महोदय, वहां भाखड़ा का पानी पहुंचा और राजस्थान में, जहां पानी नहीं पहुंचा, वहां का जिक्र अभी प्रो. राम गोपाल यादव जी ने किया कि वहां का लैवल 250 फीट नीचे पहुंच गया है। आप बिहार में चले जाएं, जो विक्रम का इलाका है, जहां सोन नदी है। पूरे बिहार में यदि सबसे ज्यादा उत्पादन होता है, तो वहां होता है। देश भर में चले जाइए, जहां पानी पहुंचा है, वहां खुशहाली आई है।

महोदय, कर्नाटक और तामिलनाडु का झगड़ा हमेशा पानी के ऊपर होता है। इस देश में यह बदकिस्मती है कि हमारा संविधान बनाने वाले लोगों ने पानी के विषय को कन्करेंट लिस्ट में भी ठीक से नहीं रखा। इस विषय को सेंट्रल लिस्ट में होना चाहिए था, लेकिन ठीक प्रकार से कन्करेंट लिस्ट में भी नहीं है, यह स्टेट का सब्जेक्ट है। इस देश की जो सबसे बड़ी पूंजी है और जिससे इस देश की गरीबी और भूख को मिटाने का रास्ता बनता है, उसे राज्य की सूची में रख दिया गया है। जितने भी प्रयास 'मैक इन इंडिया' और अन्य माध्यमों से किए जा रहे हैं, इस संबंध में मैं कहना चाहता हूँ कि जहां खेत हरा होगा, यह सदियों की रीति है कि वहां का बाजार हरा होगा और जहां बाजार हरा होगा, वहां उद्योग और धंधे भी पनपेंगे। भूखे और नंगे देश में यदि पूरे अमरीका के कारखानों को भी ले आएँ, तो भी कुछ नहीं होगा। जहां सम्पन्नता होगी, वहीं तो सामान बिकेगा। हिन्दुस्तान, बेकारी, बेरोजगारी और भूख से भरा हुआ है। इसमें बेकारी का जिक्र है। अभी बेकारी पर बात हो रही थी। हम इतने अजीब तरह के लोग हो गए हैं कि सच पर जाना ही नहीं चाहते हैं।

महोदय, बेकारी किस में है? जो भारतीय भाषाएं हैं, जिनके माध्यम से देश के बच्चे पढ़ते हैं, उनमें बेकारी है। भारतीय भाषाओं, तमिल, तेलुगु, बांग्ला या गुजराती में जो बच्चे पढ़ते हैं, वे बेकार और बेरोजगार हैं, जबकि वे सब तरह से ज्ञानवान हैं, लेकिन भाषा की मार की वजह

[श्री शरद यादव]

से वे लोग अपने ही देश में बेरोजगार हैं। जो पब्लिक स्कूल से पढ़कर बच्चे निकलते हैं, उन्हें रोजगार मिलता है। यदि मान लिया उन्हें कहीं कुछ नहीं मिलेगा, तो वे होटल में टाई लगाकर बैठ जाएंगे। उनके लिए रोजगार है।

महोदय, पहले गिरमिटिया मजदूर हुआ करते थे, जो बाहर जाकर देश बनाते थे। अब हमारे देश में आई.टी. गिरमिटिया हैं। आप गुड़गांव और नौएडा चले जाएं, वहां सब आई.टी. गिरमिटिया काम कर रहे हैं। अंग्रेजी जानते हैं, इसलिए वे बाहर के लोगों का काम अपने देश में ही सस्ते में करते हैं। बाहर वालों को भी अपना काम कराने के लिए सस्ते में लोग मिल जाते हैं। इसलिए वे इनसे काम कराते हैं। भाषा के साथ, रोजगार जुड़ गया, यह आजादी की किस तरह की विडंबना है? जो लोग अपने देश की भाषा जानें, उन्हें इस देश में ही किसी तरह का कोई रोजगार नहीं है।

महोदय, सरकार ने 2 करोड़ रोजगार देने के लिए कहा था, लेकिन आपने आते ही, भारत सरकार में रोजगार देने पर रोक लगा दी और कह रहे हैं कि दो करोड़ रोजगार देंगे, कहां से देंगे?

महोदय, राष्ट्रपति जी का जितना भी अभिभाषण है, उसमें सरकार जो चाहती है, वही लिखा है। मैं राष्ट्रपति जी की शान में कुछ नहीं कहना चाहता, लेकिन इस भाषण में सरकार के कार्यों का ही समावेश है। इसलिए हम इसे क्यों दोहराएं? श्री गुलाम नबी आज़ाद जी ने इसे बहुत देर तक दोहराया। प्रो. राम गोपाल यादव यद्यपि कम बोलते हैं, लेकिन उन्होंने भी इसमें काफी एक्सरसाइज की। इसमें एक्सरसाइज करने के लिए कुछ है ही नहीं। यह जीरो है। यह एक जॉगिंग है, यह एक कदम-ताल है। इससे कुछ नहीं होने वाला। जो बीमारियां हैं, जो रोग हैं, उन पर आप चर्चा ही नहीं करना चाहते हैं। इसमें सामाजिक विषमता का नाम नहीं है। सारे लोगों ने अपने भाषणों में इसके बारे में कुछ नहीं कहा है। प्रो. राम गोपाल यादव जी ने थोड़ा सा अपने भाषण में उसका जिक्र किया और फिर छोड़ दिया।

महोदय, आज यदि यहां डॉक्टर लोहिया होते, श्री जय प्रकाश नारायण होते या पुराने कोई और लोग होते, तो वे कहते, हिन्दुस्तान में गरीबी का वास्ता सामाजिक विषमता से है। जाति को ऊपर से नीचे तक देख लो, जैसे-जैसे बड़ी जाति से छोटी जाति होती जाएगी वैसे-वैसे गरीबी बढ़ती जाएगी। गरीबी और आर्थिक विपन्नता का गहरा रिश्ता है। आर्थिक विपन्नता और गरीबी जो है, इन दोनों का गहरा रिश्ता है। पहली बार भारत के राष्ट्रपति जी ने सामाजिक विषमता, जिसके बगैर देश का कुछ नहीं हो सकता, उसके बारे में कुछ नहीं कहा। अरस्सी फीसदी लोगों को आपने हज़ारों बरसों से, सदियों से पढ़ाई-लिखाई, ज्ञान-विज्ञान या जितनी भी अदालतें हैं, जितनी ब्यूरोक्रेसी है, जितनी मिनिस्ट्रीज़ हैं, मैं कहना नहीं चाहता हूं, झगड़ा हो जाएगा। तो जितनी मिनिस्ट्रीज़ बनी हैं, जो इस देश की ब्यूरोक्रेसी है, इस देश की ज्यूडिशियरी है, इस देश का मीडिया है, 11 करोड़ आदिवासियों में से एक भी आदिवासी ऐसा नहीं है, जो इस गैलरी में बैठता हो। कैसे यह देश बढ़ जाएगा? कैसे गरीबी दूर होगी? राष्ट्रपति जी के भाषण से क्या हो जाएगा? मैंने यहां बहुत भाषण सुने हैं। देश सरका नहीं है। जनता के पुरुषार्थ से जितना सरक गया, उतना सरक गया। आप सोचोगे कि साइकिल आ गई, तो देश का विकास हो जाएगा? साइकिल आई थी, तो लोग ऐसा सोच रहे थे। कार आएगी तो देश आगे बढ़ जाएगा। अब हर गरीब की जेब में आपने सेल फोन डाल दिया, तो क्या सेल फोन से गरीबी दूर हो जाएगी? मुट्ठी

भर लोग विज्ञान की तरक्की का भोग करते हैं और गरीबों का शोषण करते हैं। यह आर्थिक और सामाजिक विषमता, एक साथ जुड़ा हुआ सवाल है। हज़ारों बरसों से हमारे पुरखे इस बात की लड़ाई लड़ रहे हैं। यह एक बरस की बात नहीं है। सामाजिक विषमता ऐसा संकट है कि आपने जातियों को कह दिया कि यह बहादुर जाति है। जातियों को आपने सर्टिफिकेट दे दिया कि ये बड़े बहादुर हैं, बड़े क्षत्रिय हैं, मार्शल हैं। आजकल हमारे लोग भी मार्शल कहने लगे हैं। हज़ारों सालों से तुम शूद्र हो, फालतू की बात कर रहे हो! इस देश में कितने मार्शल हैं— दो फीसदी, समझे नक़वी साहब। हमारे धर्म ने, हमारे लोगों ने लड़ाकू, लड़ने वाले लोगों को जो जिम्मेदारी दी है, वे केवल दो फीसदी लोग हैं। उसमें से आधा औरतों को निकाल दो। आधा बचा, तो उसके हिस्से कर दो। जब ख़ैबर दर्रे से लोग चढ़ रहे थे, तो नबी जी बोले कि ठीक है, सात सौ साल राज किया है। तो राज उन्होंने नहीं किया है। राज हमारे देश की जाति व्यवस्था ने कराया। आधा फीसदी यानी एक-तिहाई क्षत्रिय यदि पटना से चलेंगे, तो घोड़े से चलेंगे, क्योंकि पक्की सड़क तो है नहीं, और यहां अफवाह फैलाने में "आल्हा-ऊदल" जैसी किताब है, धरती पर जिस गत की कोई किताब नहीं है। ऐसा देश है अपना!

प्रो. राम गोपाल यादव : बुंदेलखंड वाले लोग नाराज़ हो जाएंगे।

(श्री उपसभापति पीठासीन हुए)

श्री शरद यादव : नहीं, नहीं। नाराज़ होते हैं, तो हो जाएं यानी जो गड़बड़ है, उस पर चोट नहीं करोगे? जैसे जाति है, सब लोग लिपटे बैठे हैं। हर आदमी कह रहा है कि जात-पात नहीं होना चाहिए, लेकिन हरेक आदमी जात में घुसा हुआ है। जिसने जात छोड़ दी, वह जय प्रकाश हो गया। जिसने जात छोड़ दी, वह महात्मा गांधी हो गया। जिसने जात छोड़ दी, वह डॉक्टर लोहिया हो गया। जिसने जात छोड़ दी, एक हजार वर्ष में एक ही इंसान पैदा हुआ, जिसका नाम है—कबीर, महात्मा कबीर, जिसकी न जाति है, न धर्म है, जो एक बेबस मां की औलाद है, किस तरह से लाज से वह लहरतारा तालाब के बाजू में हुआ। वह क्या आदमी है, जो सच ही सच बोलता है। उठता है, तो सच बोलता है, सोता है, तो सच बोलता है। ऐसा एक आदमी नहीं है। महापुरुषों की भी जातियां हैं। आजकल लोगों ने उनकी जातियों को लड़ाना शुरू कर दिया है। भगवान की भी जाति है। मैं कह रहा हूं ऐसा दुष्समाज है कि भगवान को भी नहीं छोड़ा, केवल एक कबीर ही बचा है। ...**(व्यवधान)**...

श्री तरुण विजय (उत्तराखंड): शिवाजी की जाति क्या थी, यह भी ढूंढ़ रहे हैं।

श्री शरद यादव : तरुण विजय जी, एक ही नहीं, सबकी जातियां ढूंढ़ ली हैं लोगों ने। अनेक महापुरुषों की मूर्तियों के पास जाकर सूंघ रहे हैं कि यह कौन सी जाति का था? सूंघ रहे हैं और कुछ लोग चाट रहे हैं। ऐसी बला है ये जात, इसका ज़िक्क ही नहीं कर रहे हैं। राष्ट्रपति जी इस पर कुछ बोले ही नहीं। मैं कह रहा हूं कि इस देश का विकास वहीं हुआ है, जो सबसे गरीब आदमी है, जिसकी जिंदगी बदली है, सिर्फ जहां आपने खेत को पानी से जोड़ा है। खेत को पानी से जोड़ा है, यह प्रधान मंत्री बोलते ज़रूर हैं।

पता नहीं किसने समझाया था? कल त्यागी जी बोल रहे थे, इरिगेशन में, पानी में इन्होंने कितना बड़ा अहसान किया है। एक नाला भी नहीं बनेगा। चौधरी बीरेंद्र सिंह जी, आप तो सब तरह से वहां चले गए, लेकिन किस संकट में खेल हो गया है। मेरी बात यदि सबसे ज्यादा ठीक

[श्री शरद यादव]

लग रही होगी, तो आपको ठीक लग रही होगी। सर छोटू राम इस देश में थे, यदि उनको ठीक से पकड़ के रखा हुआ होता तो यह देश बंटता भी नहीं। जाति के चलते उनको हुदियाया। यानी सर छोटूराम बहुत बड़ा आदमी था। उसको इन लोगों ने जाति के चलते, हिकारत से, जट्ट है, जाट है।...(व्यवधान)... क्या बोलते थे?

एक माननीय सदस्य : छोटू खान।

श्री शरद यादव : छोटू खान भर दिया। जिन्ना का नाम मुसलमानों ने रखा था, कायदे आजम और सर छोटूराम का आपके लाहौर में रहबरे आजम। यदि उसको कांग्रेस पार्टी के लोग पकड़े होते तो यह जट्ट ही है, जट्ट मुसलमान, जट्ट सिख और जाट मौना, इन्हीं के चलते यह धर्म बदलने...(व्यवधान)...

श्री चौधरी बीरेंद्र सिंह (हरियाणा): इन्होंने तो मुझे ही भगा दिया।

श्री शरद यादव : आपका भागना देश टूटना नहीं है...(व्यवधान)...

श्री गुलाम नबी आज़ाद : आपको रास आ गया। आपका भला करने के लिए भगाया।

† شری غلام نبی آزاد : آپ کو راس اگیا۔ آپ کا بھلا کرنے کے لئے بھگایا۔

श्री शरद यादव : मैं आपसे निवेदन कर रहा था कि हिन्दुस्तान में इस देश की सबसे बड़ी पूंजी खेती है। गंगा और यमुना और दोआब का मैदान जो है, वह दुनिया का जरखेज इलाका है। इस देश में है क्या? अभी गुलाम नबी आज़ाद जी यह जो बिल आया है, इसके बारे में बोल रहे थे। मैं आप सबसे कहना चाहता हूं, बीजेपी के मैबर्स से अपील करना चाहता हूं, एक ही चीज़ तो है। आप बता दो, आज़ादी के बाद कौन से उद्योग से आपने दुनिया में झंडे गाड़े हैं? कौन सा उद्योग है? एक आईटी है। आईटी में सब गुरबतिया हैं, आईटी गुरबतिया हैं। मैं मानता हूं कि उसमें थोड़ी-बहुत तरक्की हुई है। आटोमोबाइल आपका है ही नहीं। आपने यहां हवा भरी है। हिन्दुस्तान में इस देश के किसान ने भूखों मरकर, अंधेरे में, हर तरह की दिक्कत और तकलीफ सही और यह देश अगर किसी एक चीज़ में आत्मनिर्भर है तो वह फूड के मामले में है, भोजन के मामले में है, जबकि आबादी 32 करोड़ से बढ़कर 125 करोड़ हो गयी। उसी को कुचलने के लिए आप खड़े हो गए हैं, उसी को कुचलना चाहते हैं। वह खेत में भी काम कर रहा है और फौज में भी काम कर रहा है। आप क्या सोच रहे हैं? जो लोग बॉर्डर पर रोज़ मर रहे हैं, वे कौन लोग हैं? वे खेत में काम करने वालों के बेटे ही हैं, वे सब वहां मर रहे हैं और यहां आप उनको कुचलना चाहते हैं, उनकी रोज़ी-रोटी छीनना चाहते हैं। एक आदमी कह रहा था, कांग्रेस पार्टी का या बीजेपी का कोई आदमी कह रहा था कि यहां तो सब लोग खेती बेचना चाहते हैं। अरे, दिल्ली के आस-पास सौ डेढ़ सौ किलोमीटर का इलाका है, यहां कोई बेचना चाहता होगा तो मुझे मालूम नहीं है, लेकिन मैंने देखा है कि जवान लोग तो बेचना चाहते हैं लेकिन बुजुर्ग लोग नहीं बेचना चाहते। आप बताइए, उस जमीन पर आपने क्या किया? अंग्रेज का कानून भी ऐसा बाधित करने वाला, इतना तबाही और बरबादी का नहीं था। कहते हैं, अदालत नहीं जा सकते, परमिशन लेनी पड़ेगी। पांच साल नहीं, जमीन को परमानेंट दे देंगे। सरकार ज़रा सा भी दिमाग नहीं लगा रही कि यदि लैंड बैंक बना लो तो इंडस्ट्री लगाने वाले लोगों ने इतनी बेईमानी की

है कि हर जिले में इंडस्ट्रियल इलाका बनाया, एसआईडीसी हरेक जिले में है। यह टैक्सटाइल सबसे बड़ा उद्योग था, इंदौर में कितनी मिलें थीं? कानपुर में कितनी मिलें थीं? आपके मुम्बई में, कोलकाता में जूट मिलें कम हो रही हैं, लेकिन कितनी थीं? शहर के कितने इलाके थे। यह जो दिल्ली है, यहां श्रीराम की कितनी जगह थी? अरे, इधर-उधर दिमाग लगाकर लैंड बैंक बनाने का काम तो करो, आपको कोई किसान की जमीन नहीं लेनी पड़ेगी। अभी शहरों के चलते, विकास के चलते 23 फीसदी जमीन खाली है।

आपने 23 फीसदी जमीन पर कंक्रीट के जंगल खड़े कर दिए हैं। यह आपका सबसे बड़ा एसेट है। आप कह रहे हैं कि नदी जोड़ेंगे, यह कल्पना है। इस देश के पास इतना पैसा नहीं है कि आप नदी जोड़ सकें। यह बड़ी कठिन चीज़ है। यह एनवायरनमेंट को इधर से उधर करने की चीज़ भी है। आप नदी जोड़ने की बात कह रहे हैं, मैं आपको बताना चाहता हूँ कि इस देश में सात लाख तालाब थे। हमारे देश के हजारों वर्ष के इतिहास में कभी किसी किसान ने आत्महत्या नहीं की और जब से यह बाजार आया है तब से आत्महत्याएं हो रही हैं। मैं यह नहीं कह रहा हूँ कि बाजार रुक सकता है। हजारों वर्ष में चाहे जितनी गड़बड़ी हो गई, मगर किसी किसान ने आत्महत्या नहीं की। मैं यह नहीं कह रहा हूँ कि बाजार रुक सकता है, बाजार रहेगा, बाजार से हाथ मिलाना पड़ेगा, मगर हाथ में जमीन की ताकत तो हो। हमारे जो आदिवासी इलाके हैं, उनमें मिनरल्स हैं। मैंने आज सुबह होम मिनिस्टर साहब से इसके बारे में पूछा था। जो ट्राइबल इलाका है, उसमें सारे देश की सबसे बड़ी सम्पत्ति है, चाहे वह गुजरात हो, चाहे वह राजस्थान का भील इलाका हो, चाहे वह मध्य प्रदेश का गौड़ इलाका हो, चाहे वह राऊ इलाका हो। कौन सा इलाका ऐसा है जिसमें सम्पत्ति और दौलत भरी हुई नहीं है? इसके लिए देश भर का और दुनिया भर का कारपोरेट दौड़कर आना चाहता है। यह कोल जितना भी है, यहीं है। इस देश का खासीवासी सबसे ईमानदार है, सबसे honest है, उसे किसी सम्पत्ति और सम्पदा का मोह नहीं है। आज उसे तबाही और बरबादी के कगार पर खड़ा कर दिया गया है। अगर वहां के जंगल खत्म होंगे, तो कोई नहीं बचेगा। नदियां वहीं से आती हैं। 80 फीसदी नदियां हिमालय से आती हैं, आज वे खतरे में हैं। "नमामि गंगे" क्या आपने नाम रखा है। नाम रखने से भजन हो सकता है और गंगा तो गंगा है, उसे कौन नाम देगा! अब वह मिट रही है। वह नरौरा के बाद नाला हो गई है। एक नदी अकेले गंगा नहीं है। गंगा के साथ यमुना जुड़ी है, चम्बल जुड़ी है, गंडक जुड़ी है, सरयू जुड़ी है, घाघरा जुड़ी है। ...**(व्यवधान)**... आपके यहां सोन नदी है। वह महानदी है।

उपसभापति जी, इस देश में नदियों के जो नाम हैं, वे बहुत खूबसूरत हैं और इतने खूबसूरत नाम दुनिया में कहीं नहीं हैं। हमारे पुरखों ने नदियों के इतने खूबसूरत नाम रखे थे। गंगा नदी 80 करोड़ लोगों को पानी देती है। पूरा पाकिस्तान, पूरा पंजाब, पूरा हरियाणा, पूरा यू.पी., पूरा बिहार, फिर आगे चले जाइए, बंगाल है। आप कल्पना करिए कि अगर यह तबाह हो गई, खत्म हो गई तो इस देश का क्या होगा? क्या यह देश बचेगा? यदि गंगा खत्म हो गई, तो क्या होगा? गंगा मिट रही है। मैं वैसे ही नहीं कह रहा हूँ लेकिन गंगा मिट रही है। आपने कार्यक्रम तो लिया, लेकिन पाखंड कर रहे हो। आप उसकी आरती उतार रहे हो, क्या आरती उतारने से गंगा साफ हो जाएगी? यदि तुम्हारे भगवान अच्छे थे, आपके 33 करोड़ भगवान हैं, तीन की छाती पर एक भगवान है, लेकिन दुनिया में सबसे ज्यादा गरीब, कोढ़ी, लंगड़े, लूले यहां पर हैं। भगवान कहां पर सो रहा है? येरुशलम से लेकर बंगाल की खाड़ी तक लतखोरों का इलाका है। पता नहीं भगवान कहां सो रहा है? मेरे पास उसको पहुंचाओ। मैं हाथ जोड़कर कहूंगा कि भैया, अमेरिका में पहुंच जा, वह बहुत कराह रहा है। हमारे यहां तो बहुत इलाज कर दिया।

5.00 P.M.

[श्री शरद यादव]

ये गंगा को पता नहीं क्या-क्या कह रहे हैं। अरे, गंगा एक नदी है, इसलिए उसको नदी ही रहने दो, उसको बरबाद कर दिया, तबाह कर दिया। ठीक है, उसके किनारे कारखाने हैं, लेकिन हमारे यहां जो भ्रष्टाचार है, भ्रष्टाचार का तो यह है कि यह भ्रष्टाचार तो इस देश के कदम-कदम पर है और आदमी लपकने को तैयार है। यानी मिट्टी खा जाए, गिट्टी खा जाए, यानी यहां यदि आदमी मिल जाए, तो उसको भी आदमी खा जाए, ऐसा बेहूदा देश हो गया है। आप कह रहे हैं कि यहां लोकपाल लाओ। अरे, लोकपाल बैठा लोगे, तो लोकपाल ही चोर निकलेगा। मैं आप से यह कह रहा हूं। महात्मा बुद्ध ने कहा था कि व्यक्ति अच्छा नहीं बन सकता है। यदि समाज अच्छा बनेगा, तो व्यक्ति अच्छा बनेगा। आप देश में अच्छा समाज नहीं बनाना चाहते। आप देश में एक लाख जांच रखना चाहते हैं, आप कहते हो कि औरत की रक्षा करनी है। राष्ट्रपति जी के अभिभाषण में औरत की रक्षा के लिए कह रहे हैं। औरत की तबाही किसने की है? समाज के सदियों से चली आ रहे रीति-रिवाजों ने ही जाति बनाई है। जो मां थी, वह जाति चला रही थी, इसलिए उसको गुलाम बना दिया है। जाति में देना है, इसलिए आपने महिला को गुलाम बना कर खड़ा कर दिया और अब उसकी रक्षा की बात कर रहे हो। जिस देश की मां गुलाम होती है, उस देश का यही हाल होता है, जैसा हिन्दुस्तान का हुआ है। जाति के चलते तो महिला की दिक्कत है, जाति के चलते तो महिला गुलाम है, जाति के चलते तो वह तबाह है। आप कह रहे हैं कि 'बेटी बचाओ, बेटी पढ़ाओ'। क्या यह गरीब आदमी ही है, जो बच्चियों की भ्रूण हत्या करवा रहा है? क्या कोई है दलित, कोई है आदिवासी, जो बच्चियों की भ्रूण हत्या करवा रहा है? जो गरीब है, वह भ्रूण हत्या नहीं करवाता है। गरीबों में भी जो थोड़ी-बहुत हैसियत पा गए हैं, यदि उनके यहां बेटी पैदा हो जाती है, तो उसकी जिंदगी तबाह हो जाती है, इसमें उसका खेत बिक जाता है। अब ये चीजें नहीं करोगे, तो कैसे भ्रूण हत्या खत्म होगी। आपका यह बेटी बचाओ का नारा बेकार हो जाएगा। जो पढ़े-लिखे और होशबंद लोग हैं, बेटी को तो वे लोग पैदा ही नहीं होने दे रहे हैं। यह जो हरियाणा प्रदेश है, यह किसानों की जातियों का प्रदेश था। आप वहां जाकर देखिए, लड़की और लड़के की रेश्यो में सबसे ज्यादा वहीं पर गडबड़ है। वहां पर इसलिए बुरा हाल है कि वहां जो जाट, गूजर और अहीर लोग रहते हैं, इनकी दिल्ली के कारण थोड़ी हैसियत बढ़ गई है। गुजरात में भी यही हाल है। जो किसान अच्छी जाति के हुआ करते थे, उनके अंदर जो हैसियतदार हो गए हैं, उनमें तो यही चल रहा है। हमारे यहां एक आदमी हेलीकॉप्टर से बारात लेकर आया था। अब उसको कोड़े मारने चाहिए या उसके साथ क्या करना चाहिए? अब वह MP बन गया है। यह तो अजीब बात है। दोनों ही MP हो गए हैं। एक उधर है या यहां है, पता नहीं।

उपसभापति जी, मैं आप से यह निवेदन करना चाहता हूं कि एक आबादी ऐसी है, जिसका कोई जिक्र नहीं किया गया है। एक पानी है, जिसका वास्ता हवा से है, पेड़ से है, पक्षी से है और इंसान से है। आपने दिल्ली में ऐसा इन्तजाम कर दिया कि जितनी तरह के देश में लुटेरे हैं, वे सब यहां आकर पहुंच गए हैं। वे लोग लेख लिखते हैं और भाषण लिखते हैं कि कैसा देश बनाना है। अरे, * तुम्हारे आर्टिकल से देश बनने वाला है? आप खुद लूट रहे हो, यानी * जो है, वह पढ़ा रहा है, उसको न ज्ञान, न ध्यान। महात्मा जी ने कहा था कि हिन्दुस्तान में यदि

किसी आदमी के पास ईमान है, तो जो स्कूल में नहीं गया, उसके पास है। जो स्कूल चला गया, वह हाथ नहीं आएगा। वह खुद से भी गया और ईमान से भी गया। देखो, यहां दिन भर कोई बुनियादी बात नहीं लिख रहा है। न तो यहां बुनियादी बात की जा रही है और न ही वहां की जा रही है। आप सर्वे करा लीजिए कि जो अंतिम आदमी है, जो दिहाड़ी मजदूर है, उसकी मजदूरी कहां बढ़ी है? आप पंजाब में जाकर देख लें, वहां पर उसकी क्या मजदूरी है? आप हरियाणा में जाकर देख लें, वहां पर उसकी क्या मजदूरी है। मेरे इलाके में भी ऐसा ही है। मैंने बपचन में मजदूरों को घर पर रोते हुए देखा है। आज एक मजदूर नहीं मिलता है। ग्यारह-बारह रुपये एक दिन की मजदूरी मिलती है और वह भी दस बार बुलाने पर मिलती है। जो मिस्री है, उसको तीस रुपये मिलते हैं। आपके भारत सरकार के जितने भी व्यक्ति हों, चाहे वह गुलाम नबी आज़ाद की सरकार रही हो, चाहे आपकी सरकार हो, फालतू का काम है साहब। यानी आप गरीबी बढ़ाते हो और फिर गरीबी पर हवा फेरते हो—गरीब-गरीब, उसको सुधारने का काम करते हो। आप उसकी जिंदगी बनाओ, उसकी जिंदगी सँवारो। जैसे आप वेस्टर्न यूपी में कहीं चले जाओ, जो दलित है, वह जट यानी जाटव कहलाता है। उसे कोई मार दे, वह उलटा मारेगा। पंजाब में काशीराम लड़ गया। बादल साहब के पास गया—ये अभी अकाली दल के चले गए, मैं सेलम गया, राजीव गांधी जी से बात करके कि यहां चुनाव कराओ। मैंने उनको बुद्धि दी, उनको समझाया कि पंचायत का चुनाव करो, कांफ़रेंशन का चुनाव कराओ, जितना चुनाव कराओगे, उतनी जातियां प्रसन्न हो जाएंगी, सिर्फ़ ये जट यहां उपद्रव कर रहे हैं। चुनाव हुआ। बादल साहब ने कहा, हम नहीं लड़ेंगे, फिर हमने काशीराम जी को बुलाया, तो रमदसिया से चौधरियों ने कहा कि नहीं जाओगे वोट डालने। तब रमदसियों ने कहा कि, "नहीं। तू कौन होता है भई, कहां का चौधरी? हम जाएंगे वोट डालने।" मायावती जी, काशीराम जी को वहां पंजाब में 12 मिले थे, 13 मिले थे? ..नौ मिले थे। वह सैकिंड लार्जस्ट पार्टी थी।

श्री उपसभापति : शरद जी, पार्टी टाइम पूरा खत्म है, बाकी लोग भी हैं।

श्री शरद यादव : मैं समापन करता हूं।

श्री उपसभापति : दो और स्पीकर्स हैं।

श्री शरद यादव : मेरे स्पीकर्स नहीं बोल रहे हैं।

श्री उपसभापति : ठीक है, बोलिए।

श्री शरद यादव : मैं आपसे निवेदन करना चाहता हूं कि आबादी के बारे में बहस करो। आपको कोई हक़ नहीं है कि इस देश के पशु, पक्षी, जंगल, जो बेजुबान लोग हैं उनकी तबाही मचाओ। कितनी चीज़ें समाप्त हो गई हैं। रोज़ ख़बर आती है कि जो पैंथर है, वह घुस गया। और ऐसे कायर लोग हैं कि पैंथर को मारने के लिए सबसे ज्यादा घेर बनाते हैं। शेर कहीं घुस जाए तो इनकी बड़ी मुसीबत होती है। अरे, तुम इतने हो गए हो, शेर खा भी जाए, तो तुम्हें क्या फ़र्क़ पड़ रहा है? तुमने उन्हें मार डाला, वे तुम्हें मार डालेंगे, तो इसमें क्या दिक्कत हो रही है? यह जो आपकी आबादी है, इससे एन्वायरनमेंट बरबाद हो गया, तबाह हो गया। फिर यह बाज़ार, इस बाज़ार के चलते हमने संस्कृति, तहज़ीबो तमहुम, खाना-पीना तक छोड़ दिया। उपसभापति जी,

[श्री शरद यादव]

आजकल बच्चे आते हैं, हमारे घर में जब बच्चे आते हैं, छोटी-सी बच्ची आती है तो वह घर में चॉकलेट वगैरह ढूंढ़ती है। वह खुद खोल लेती है। फिर आपका जो कोका कोला और पता नहीं क्या-क्या चीजें चली हुई हैं, वह सोडा वाटर में मिलाकर दे देते हैं, उसको पीते हैं। यानी भारत का जो भोजन है, दुनिया में उससे अच्छा भोजन कहीं नहीं है। हमने बहुत जगह पर खाया है, लेकिन ये अपना भोजन भी छोड़ रहे हैं, अपनी ड्रेस भी छोड़ रहे हैं, अपना घर भी छोड़ रहे हैं। यानी इस देश में बीस-बाईस परसेंट लोग ऐसे जोकर बन गए हैं कि वे सोच रहे हैं कि वे इस देश के मालिक हो गए हैं। वे मालिक हैं नहीं, बल्कि तबाह और बरबाद करने वाले लोग हैं। यही बदकिस्मती है कि देश इनके खिलाफ खड़ा नहीं होता है।

आप यह लैंड एक्विजिशन बिल लाए हैं, हमें इससे आशा बंधी है। खेत से किसान की जान जुड़ी है और उनकी जान जुड़ी है, इसको आपके यहां के लोग नहीं समझेंगे। बीजेपी के बहुत से लोग हैं, जो मुझे मिल रहे हैं और कह रहे हैं कि साहब, यह क्या है, किसी तरह रोकिए। हम तो रोकेंगे। यह याद रखना कि आपने यह जो खेती पर हाथ डाला है, यह आपने शेर के मुँह में हाथ डाल दिया है। हम जरूर इधर खड़े हो गए हैं, लेकिन आपने गलत जगह हाथ डाला है। आबादी और इस देश में यदि पूरा पैसा लगाकर "मेक इन इंडिया" बनाना है, तो मैं आपको बताता हूँ कि आप देश भर के खेतों में पानी पहुंचाने का काम करो। आप पानी का, वाटर मैनेजमेंट का इंतजाम करो। देखो तुम्हारे यहां उद्योग-धंधे लगते हैं कि नहीं लगते? तुम्हें जरूरत नहीं पड़ेगी, अपने आप लग जाएंगे, आप चले जाओ। जो सूखा इलाका है, वहां कौन उद्योग लगाएगा? वहां सीमेंट बनाने के लिए उद्योग लगाने जाएंगे, वहां कोयला निकालने के लिए जाएंगे, वहां कोई दूसरा रोजगार नहीं खोलेगा। अगर दूसरा रोजगार भी लगाना है तो पूरी तरह से पानी के जरिए, पानी के रास्ते से राजस्थान भी चमन बन सकता है। इस देश की जो बंजर-ऊसर 70-75 फीसदी जमीन है, 18 फीसदी सिंचित है, दो-तिहाई भोजन वहीं से आता है, जिसको देश में जमा करते हैं, जिसके ऊपर अभी लोग बोल रहे थे। गुलाम नबी जी बोल रहे थे कि आप लोग उसका भी नाश करने पर उतारू हैं। शान्ता कुमार जैसा भला आदमी, सच्चा आदमी, जिसकी जिन्दगी भर की सच्चाई है, ईमान है, उसको इस काम में लगा दिया कि तुम एफसीआई को बरबाद करो, किसानों को बरबाद करो। आजकल ऐसा दौर शुरू हुआ है कि आप अपने यहां कोई अच्छा आदमी बचने नहीं देंगे। मैंने देखा कि आज मुरली मनोहर जोशी जी कहीं बोल रहे थे, मैंने इकोनॉमिक टाइम्स में उनका बयान देखा। ...**(व्यवधान)**...

प्रो. राम गोपाल यादव : जोशी जी क्या बोल रहे थे?

श्री शरद यादव : जोशी जी क्या बोलेंगे? जोशी जी की चुटिया बँधी की बँधी रह गई। वे खोलते ही नहीं। हमने कहा कि खोलो चुटिया, चाणक्य जैसी चोटी खोलो और लड़ो। इसलिए एक बात जान लो कि ये जो किसान उस तरफ बैठे हैं, वे हमारे दर्द को पहचान रहे हैं। उनका दर्द और हमारा दर्द एक है। किसान अकेला नहीं है। लुहार है, बढ़ई है, कुम्हार है, कोयरी है, कुर्मी है। इसमें आपने दस्तकारों का जिक्र किया है। जो आजादी की लड़ाई है, उसके ऊपर पी.सी. सरकार की जो किताब है, उसको पढ़ कर महात्मा गांधी ने आधे कपड़े पहन लिए थे। इस देश में अगर किसान के बाद कोई सबसे बड़ी आबादी थी, तो दस्तकारों की थी, उंगली की थी। इस देश में उंगलियों का कमाल था। दो-तिहाई यूरोप हमारी उंगलियों के कमाल का बाजार था। आज

भी यदि हिन्दुस्तान में एक्सपोर्ट होता है, तो आप कॉमर्स मिनिस्टर हैं, हैंडिक्राफ्ट पूरा बरबाद हो गया, लेकिन यहां से हैंडिक्राफ्ट और हैंडलूम का सबसे ज्यादा एक्सपोर्ट खत्म नहीं होता है। आजकल चाइल्ड लेबर वाले घूम रहे हैं। मेरे जमाने में मेरे पास टेक्सटाइल्स मंत्रालय था, तो ये चाइल्ड लेबर वाले मेरे पास आए। वहां बाहर उन्होंने कह दिया कि ये कालीनें बच्चे बना रहे हैं। मैंने कहा कि इसे बच्चा नहीं बनाएगा, तो क्या बूढ़ा बनाएगा? जो कालीन है, जो कपड़ा है, वह बूढ़ा नहीं बनाता, बचपन से सीखना पड़ता है। यहां संगीत बचपन में सीखा जाता है, दस्तकारी बचपन में सीखी जाती है। उपसभापति जी, इस देश में यह बताने की भी कोशिश करनी चाहिए कि चाइल्ड लेबर कौन है और चाइल्डम लेबर कौन नहीं है। यह दस्तकारों का देश है। ये इसकी पूँजी हैं। चीन ने यही किया कि उसने अपने दस्तकारों को मरने नहीं दिया। ...**(व्यवधान)**... मैं वही कह रहा हूँ। उस पर भी एक बार बहस होनी चाहिए।

इसलिए इसमें आबादी और पानी के ऊपर ध्यान देना होगा। अगर देश को बनाना है, तो पानी का रास्ता है। इसके सिवा कोई रास्ता नहीं है। आप पानी पर ज्यादा पैसा खर्च करिए। एक हजार करोड़ रुपए, ऊँट के मुँह में जीरा तो बहुत बड़ा होता है, यह जीरा भी नहीं है। आप क्या कर रहे हैं भाई? आप कह रहे हैं कि हम सिंचाई पर ध्यान देंगे, इसमें लिख रहे हैं, राष्ट्रपति से पढ़वा रहे हैं। ...**(समय की घंटी)**...

उपसभापति जी, आपने मुझे थोड़ा समय भी दे दिया, मैं इतनी ही बात कह कर अपनी बात समाप्त करूँगा कि मैंने जो बात कही है, वह हृदय से कही है। मैंने इसे ऑपोजीशन के नाते नहीं बोला है, सबसे ज्यादा आपके लिए भी बोला हूँ। आप जाकर कह दीजिए कि खेत पर हाथ डाला, तो यह शेर के मुँह में हाथ डाला है। देखो, अब क्या होना है, क्या नहीं होना है, भविष्य में आपके और हमारे बीच में फैसला होगा। बहुत-बहुत धन्यवाद।

श्री उपसभापति : शरद यादव जी, धन्यवाद।

श्री नरेश अग्रवाल : माननीय उपसभापति जी, मैंने संशोधन पेश किया हुआ है। जब आपने बुलाया था, उस समय हम किसी काम से चले गए थे, लेकिन नियमावली में कहीं ऐसा नहीं दिया गया है कि अगर सदस्य नहीं है और अगर वह आ जाए, तो संशोधन पेश नहीं कर सकता है। यह तो एक तरीके से सत्ता पक्ष के साथ इंसाफ है, लेकिन हम लोगों के साथ नाइंसाफी है। इसलिए आप हमें एक मिनट का समय दे दीजिए।

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, kindly allow me. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: You see, the practice, as I have already said, is of moving the amendments after the Seconder has finished his speech. But I am allowing it today. But then, this is not to be quoted in future. This is an exception. So, I will call all the names. Shri Naresh Agrawal.

श्री नरेश अग्रवाल (उत्तर प्रदेश): महोदय, मैं प्रस्ताव करता हूँ कि:

73. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में इस बात का उल्लेख नहीं है कि काला धन कैसे कब तक लाएंगे तथा जनता के खातों में 15 लाख रुपये कब तक आएंगे?"

74. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में इस बात का उल्लेख नहीं है कि 100 प्रतिशत शिक्षा का लक्ष्य कैसे हासिल होगी?"

75. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में इस बात का उल्लेख नहीं है कि स्वाइन फ्लू, प्लेग, डेंगू, चिकनगुनिया, मस्तिष्क रोग जैसी जानलेवा बीमारियों से निपटने हेतु क्या उपाय किए हैं?"

76. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में इस बात का उल्लेख नहीं है कि किसानों की उपज का ड्योढ़ा मूल्य कैसे मिलेगी?"

77. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में इस बात का उल्लेख नहीं है कि देश की पूरी आबादी को बिजली कैसे मिलेगी?"

78. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में इस बात का उल्लेख नहीं है कि गांव के गरीब किसानों को सिंचाई, बीज, खाद और पानी सस्ते में कैसे उपलब्ध होगा?"

79. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में इस बात का उल्लेख नहीं है कि देश के सीमाओं की सुरक्षा, आतंकवाद और नक्सलवाद को लेकर सरकार की क्या नीति है?"

80. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में इस बात का उल्लेख नहीं है कि देश की विदेश नीति क्या है और अन्य देशों से क्या संबंध होंगे?"

81. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में इस बात का उल्लेख नहीं है कि महिलाओं को सुरक्षा व उनके अधिकार को कैसे सुरक्षित रखा जाएगा?"

82. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में सांसद आदर्श ग्राम योजना हेतु गांवों के विकास के लिए पैसा कहा से आएगा?"

83. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में बेरोजगार नवयुवकों को रोजगार देने हेतु सरकार की क्या योजना है?"

84. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में महंगाई रोकने हेतु सरकार की क्या नीति है?"

85. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में अल्पसंख्यकों के उत्थान, शिक्षा एवं गरीबी दूर करने हेतु सरकार की क्या नीति है?"

86. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में 100 स्मार्ट सिटी कब से बनना शुरू होगा और इसके लिए पैसा कहाँ से आएगा?"

87. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:—

"किंतु खेद है कि अभिभाषण में देश के सबसे बड़े राज्य उत्तर प्रदेश के विकास के लिए केंद्र सरकार की क्या योजना है?"

MR. DEPUTY CHAIRMAN: Shri Madhusudan Mistry- not there. Shri Motilal Vora- not there. Shri Kiranmay Nanda.

SHRI KIRANMAY NANDA (Uttar Pradesh): Sir, I move:

332. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the address does not mention about, rehabilitation of farmers and their families whose land is acquired and exact formula on which compensation will be paid to farmers."

333. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the address does not mention about, exact method and means by which MGNREGA payments will reach safely in the hands of actual workers avoiding corrupt channel."

334. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the address does not mention about, ways of providing house for every homeless person of the country."

335. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the address does not mention about, Swine Flu, its control and making foolproof arrangements so that it does not appear as an epidemic every year."

336. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the address does not mention about, introduction of GM Crops in our country and the facts whether we have conclusive data about long term positive or negative effect of GM Crops on Human Health, Soil Fertility, and Eco System."

337. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the address does not mention about, whether Government wish to clean Ganga or to stop polluting Ganga because if Government focus on stop polluting our rivers, they will automatically clean rather than we pollute and clean simultaneously."

338. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that address does not mention about price of petrol and diesel which could have been still lesser if companies would not have multiplied their profit margin so high and excise duty maintained at earlier rate."

339. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that address does not mention about how smart cities shall be developed without effecting the pace of development of other cities simultaneously without diverting funds from urban development of rest of India and more over what kind of smartness these smart cities going to have."

340. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that address does not mention about Saansad Adarsh Gram Yojna (SAGY) is good but if separate funds for the purpose are not allotted and funds from common rural development, are used in SAGY in that case only one village will be developed at the cost of all villages of the district."

341. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that address does not mention about exact time and quantum of black money to be brought back to India and distributing Rs. 15 lakhs to every Indian."

342. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that address does not mention about the concept of Government about maximum governance with minimum Government as a ground reality in the functioning of Government"

343. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that address does not mention about concrete steps to be taken by the Government to ensure safe dignified and smooth environment for women in the country."

344. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that address does not mention about concrete steps to be taken by Government to improve air pollution in the cities about which the U.S. President recently made a remark about poor quality of air of our country."

345. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that address does not mention about bitterness in our relations with China and Pakistan which have not improved in last nine months in any way."

346. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that address does not mention about poor quality of education of our Government primary schooling on which number of agencies have pointed out that more than 50% of student of class 5th are unable to read the books of class two or so."

347. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that address does not mention about malnutrition in children and pregnant women who, if fed with nutritional food, can give health future to our country."

348. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that address does not mention about Governments vision on combating Terrorism and Naxal problem in the country."

349. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that address does not mention about providing assured employment to our youth as we all know that 33% of youth is under depression because of unemployment."

350. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that address does not mention about 13.2 crore accounts opened in Jan Dhan Yojna on the credit goes to banks and their dedicated employees rather than to the Government."

351. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that address does not mention about controlling of rising prices in the market and not on the papers because we are yet to see the Achchhe Din as a ground reality in the market.

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, I move:

352. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that address does not mention about providing seeds, insecticides and other resources of farming to the farmers at affordable prices."

353. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the address does not mention about the new provisions that have been introduced in the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Ordinance, 2014 eliminating the earlier provisions for social impact and consent of the land owners in detriment to the land owners' interest."

354. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the address does not mention about any definite action plan earmarked for those 400 million poorest citizens who, according to assessment made by the United Nations and the World Bank, constitute one third of the poorest of the poor of the world."

355. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the address does not mention about Judicial Accountability, Administrative and Electoral Reforms."

356. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the address does not mention about the need to bestow all power of financial allocation to a constitutional authority like the Finance Commission and to make it a permanent constitutional authority in deciding all financial matters between the State and the Centre to make the slogan of Cooperative Federalism a meaningful one."

357. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the address does not mention about any definite action plan to bring back black money from foreign banks, illegally deposited by Indians, within a definite time frame and/or to contain generation of black money within the country."

358. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the address does not mention about any governmental action to reduce the burden of loans the Government of West Bengal is carrying as successor of the previous state Government which accumulated a loan burden of approximately 2 lakh crore."

359. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the address does not mention about any action plan for rejuvenation of the hundreds of small rivers being dried up in all parts of the country."

360. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the address does not mention about how the country's security will be protected while inviting FDI in Railways and Defence structure and/or the measures taken for protection of interest of the nationalized institutions and their employees in Banking and Insurance sectors while increasing the participation of foreign investors."

361. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the address does not mention about frequent imposition of excise duty on petroleum products even though the prices of such products are decreasing steadily in the international market."

MR. DEPUTY CHAIRMAN: Shrimati Renuka Chowdhury – not there.

SHRI DEREK O'BRIEN (West Bengal): Sir, this is indeed a privilege and a reflection of this wondrous democracy of ours where we have just heard three speakers from this side. One, the Leader of the Opposition, who has been an MP since 1980 from Jammu and Kashmir. Then we have Yadavji from Uttar Pradesh, and the earthy humour of Sharadji who has been a nine-time MP. In fact, it is a wondrous democracy of ours where a first-time MP comes from a community which is less than two lakhs in India, a miniscule minority of a minority, who grew up in a Hindu neighbourhood, a Christian family on a street in Kolkata named after a Muslim. This is a wondrous democracy. This is a true reflection of our unity in diversity. When you think about this wondrous democracy, imagine a woman, who belonged to a big political party, left that party 16 or 17 years ago, got behind the people; the movement of Singur, the 26-day hunger strike, a simple petite woman, five feet and a few inches tall, today in this wondrous democracy came to Parliament with 45-46 of her own MPs. We must celebrate this democracy. We must celebrate this unity in diversity. But, in all what we have heard, in those 18 pages

[Shri Derek O'Brien]

and 58 bullet points of the President's Address, we heard nothing of celebrating this great unity in diversity. In fact, the last 276 days have been, if I may use a strong word, scary. Let us talk about the three important issues, which I think are the reasons for how this communal divisive kind of politics is happening. Let me give you some insights. They are very simple insights. The first is, loudspeakers. Yes, loudspeakers. Loudspeaker is effective, low on investment and hard to ignore. But loudspeakers today are causing a lot of communal divide; how you put on the loudspeaker, when you put on the loudspeaker, and which community gets affected. So, this loudspeaker is the major cause for dividing this country. The second one is rumour-mongering, and the third one is technology, the technology of telephone. Today, India should be less scared of the gun or the bomb, but more scared of this telephone. Rumour-mongering, like the one which happened in Vadodara in September, 2014 -- I do not want to go into the details of it. There are lots of examples. The dangerous part of all this is, there is a pattern. Now, 1st of December, 2014; no progress has been made on the SIT probe. No progress has been made. There have been a lot of statements. There have been a lot of empty promises. If you observe this very interesting and multibillion dollar advertising campaign, which was run by a big party, especially between March, April and May, they used an interesting device. What was that device? That device was a hologram. You can only see it, but there is nothing. That is the magic of the hologram. And if you look at the last seven or eight months, you can see a lot of things. But there is, actually, nothing there. You talked about 80 million bank accounts. But if you look closely, 95 per cent have zero balance. Again, you talked about coal auction, but the focus has now shifted to the auction of a coat. Anyway, leave that aside because I want to keep this at a very serious level. ...(Interruptions)... Be it suit or a coat, at least, the textile industry would have got a boost. I want to make this point because there was a lot of talk about the fringe element, whether it was A or B or C who said it. Now, Sir, is this really the fringe element or is this the mainstream element? Now everyone has quoted somebody. I also want to use a quote and I think this is a very appropriate quote. Even though I am tempted, because I come from Bengal, to quote Rabindranath or to quote Netaji or to quote Swami Vivekananda, I will not quote them today. But listen to this. I quote: "I have said that I support Hindutva, the Hindutva preached by Swami Vivekananda. But the type of propaganda on Hindutva that is being carried out now is wrong. It is not fair. We have to stay 100 miles from that." I am disappointed that the Prime Minister, with his busy schedule, is not with us for this part because the timing and who said this statement is important. This was said by Shri Atal Bihari Vajpayee. This was said after the Gujarat riots in 2002, and I want to use this opportunity to remind my friends from this side, please

quote whoever you want, but this is also a good gentleman whose advice you can take. Sir, my Bengali is good, my English is not bad but my Hindi is putrid, but I want to say these lines in Hindi because they can't be translated. «मैं कभी अंतर में सोच भी नहीं सकता कि किसी दूसरे धर्म पर आपत्ति की जाए, आक्षेप किया जाये। मतभेद होना अलग बात है, लेकिन 'सर्व धर्म समभाव' इस देश की मिट्टी का गुण है, इस देश की मिट्टी की खुशबू में है।» This is the quote of Shri Atal Bihari Vajpayee in 2002. Don't listen to anybody else if you do not want to. Don't listen to the so-called fringe element, the one who wanted to pass judgement on Mother Teresa yesterday, but listen to this. There is one more: «यह कोई 1947 के बाद की देन नहीं है, यह कोई आधुनिक काल में हमने आविष्कार किया हो, ऐसा नहीं है। इस देश में मत-मतान्तरों को लेकर हमेशा मतभेद रहे हैं और मतभेदों को शान्ति के साथ शास्त्रार्थ के द्वारा हल करने की परम्परा रही है।» This is again the quote of Vajpayeeji. These quotes don't make sense to my 19-year old daughter whose Hindi is even worse than mine. But when we watch Virat Kohli bat or we watch Shami bowl or Stuart Binny as an all-rounder, when they wear that blue jersey, they reflect India. We wanted to be that way. I would have to say that there is a lot of talk about a digital India, but when we hear these kinds of things, we feel that this is a divisive India. And I am glad what happened in Delhi, -- congratulations to AAP for the 67 it scored -- because after that we are hearing some gentle noises. Now whether the gentle noises will translate into action, well, that is an entirely different story. Often, when this subject is brought up, we say, "No, no, leave all these communal things aside, leave all these secular things aside, talk development, talk numbers." Okay, let us talk some numbers. Health Budget is cut by ₹6,000 crores. Defence Budget is cut by ₹13,000 crores. The HRD Budget is cut by ₹4,000 crores. Agricultural growth is down. Jobs are down. Industrial production is down. What is up?

What is up? The highest number of cases in the Supreme Court today is still against disabled soldiers. Please do something about this. Let that number go up. I know the focus sometimes is on the MSG. The MSG number is up. But don't forget about the MSP. MSG, for those of you who aren't familiar, is the Madison Square Garden. Lots of big numbers were there. Okay, now let me give you the figures of one State compared to the Central Government. I will take my own State. GDP of India 4.9 per cent, of Bengal 7.7 per cent; Agricultural growth of India 4.6 per cent, of Bengal 5.3 per cent, Industrial growth of India 0.7 per cent, of Bengal in excess of 9 per cent, Service Industry of India 6.9 per cent, of Bengal 7.8 per cent. We talk about 33 per cent women's reservation that is one-third. Eleven per cent is the Parliamentary average of women's reservation. I am so proud that the recent by-polls was held about ten days ago. My friends across got very excited. They did not even come second. They came third, but that is another story. After

[Shri Derek O'Brien]

the lady got elected, our newest MP, then, Trinamool Congress has 35.2 per cent woman MPs. We don't need reservations. Mamtaji doesn't need reservations because she makes it happen. Now the famous excuse is, we can't do any work because in Rajya Sabha the Opposition is disturbing us! Opposition is disrupting us. Has the Opposition stopped you from appointing the new Central Information Commission? Has the Opposition stopped you from appointing a Lokpal, a CVC, NDMA, National Commission for Protection of Child Rights? Opposition has not stopped, and, after all the Opposition noises we made, at least last month you had appointed a Coal CMD. Now let's come to the issue of ordinances because yesterday I mentioned this and the much respected Leader of the House said 700 Ordinances were brought at one time. I have got some figures here. These are very interesting figures here and they are across parties. For every ten Bills, the Indira Gandhi Government brought, one was an ordinance. For every ten Bills Pandit Nehru brought, 0.9 was an Ordinance. Now you will say that I am doing Congress publicity. So let's move the Janata Party. For every ten Bills the Janata Party brought, 1.5 was an Ordinance. For every ten Bills the UPA I and UPA II brought 1.8 was an Ordinance and in the last eight months for every ten Bills you brought, three is an Ordinance. But then, this Ordinance *ka chakkar*, maybe, this new generation politicians are telling you not to bring Ordinances. So let me quote a person, who I am sure will take seriously, is the first Speaker of the Lok Sabha. This is what he said, "If Ordinances were not limited by convention only to extreme and urgent cases, the result would be that in future the Government may go on issuing ordinances and making Parliament a rubber stamp." RS means Rajya Sabha. Let me assure you, through you, Sir, RS will not become a rubber stamp at least till all of us are here. For the next few years, we are not going to be the rubber stamp. Everyone has spoken a lot about land but my party, Mamtaji's Trinamool Congress, went on a 26-day hunger strike. Even in the UPA Bill we had asked for a division. There were only 12 of us that day who voted. We voted against the UPA-II Bill. We hate this draconian Bill. We will continue to oppose this kind of Land Ordinance. That time it was very difficult for us.

There are two other points. I won't go into much detail because the Leader of the Opposition touched on it in more detail. Coming to electoral reforms, we have nothing on electoral reforms. There have been a lot of hologram talks before the elections. On black money, let me quote the current Parliamentary Affairs Minister, Venkaiahji. "The names of the foreign account holders must be made public and I demand a time bound assurance from the Government." That was in 2012.

No black money is coming. This is the only kind of *Ghar Wapasi* we really

want. We want the black money to come back, because this black money leads to money power, money power leads to muscle power and this kind of power, with media power, is a toxic mix in a democracy. It is a toxic mix in a democracy. So, we need to be very, very careful; we need to be alert.

Sir, I have two more quick points to make. We have got two more speakers from our party. I will take 2-3 minutes more and leave the rest of the time for my colleagues.

The Government has come up with the very nice phrase of 'cooperative federalism.' It is good. I would like the Government, through you, Sir, to consider operative federalism, because the difference between cooperative federalism and operative federalism is this. In a cooperative federalism, you talk. But, in operative federalism, there is action. Let me give you 3-4 examples of genuine operative federalism. The first one is, in the latest Finance Commission Report, there is not a single mention of the debt-stress States -- not one line! By the way, don't make it seem, through the 14th Finance Commission Report, you are doing charity to the States. That is the recommendation of the 14th Finance Commission. You are implementing it; it is good. Saturday morning, at the Budget, we will be keeping a close eye on Grant-in-Aid and mission mode projects, because you have done a very nice media spin saying that you have increased States share from 32 per cent to 42 per cent. But, we have to look at the fine print.

Sir, you have changed the name of the Planning Commission. I suspect on the Planning Commission what really happened is you found a good name and wanted back-fit everything to that name. Okay.

Now, I come to another example of cooperative federalism. You have the *Beti Bachao, Beti Padhao* Abhiyaan. You have given ₹100 crores this year. If you really want to take the States on board, learn from the States. Sir, Bengal has put ₹1,000 crores behind a UN-backed programme now called *Kanya Sri*. It is a fantastic programme. It has tried, piloted, tested and rolled on. Use those programmes. Instead of using that what are you going to do? On the Republic Day Parade, when Bengal wants to use its Tableau called *Kanya Sri*, something happens and you don't allow it to take part. Maoist terrorism is, again, a very good example. Sir, Bengal is the only State in India, along with a few other States, where medicines are sold at 40-50 per cent discount.

I will end now with my views on love for FDI. Sir, is FDI solution to all the problems? But, look at two points in FDI very, very closely. The first point is: Fourteen years of FDI in insurance has brought in ₹7,000 crores. These are not my numbers, these are your numbers. LIC dividend for the last 10 years has been ₹14,000

[Shri Derek O'Brien]

crores -- ₹1,400 crores per year. Insurance penetration -- please look at this figure before you think about bringing FDI -- has gone down from 2009 to 2015 by 1 per cent! And, you still want to bring in FDI! You want to sell us another hologram! On current Government projects, you say, there will be a 3 per cent increase in 5 years. Please, don't make this sound like an election promise.

I will end by saying, now, Sir, that there is a beautiful rhyme I learnt in school. So, I must repeat that today and then I will conclude. This is a beautiful one about a hen which lays eggs and a cod fish which lays eggs. A cod fish lays 1,000 eggs; a hen lays only one. But, the cod fish never tell you what she has done. And, yet, we scow on the cod fish, while the ordinary hen we praise which only goes to show to advertise it pays.

Thank you so much.

सुश्री मायावती (उत्तर प्रदेश): मान्यवर, माननीय राष्ट्रपति जी के अभिभाषण में इस बार भी केंद्र सरकार की नीतियों व कार्यप्रणाली के बारे में जो कुछ भी उल्लेख या वर्णन किया गया है, यदि उसे हम जमीनी हकीकत में देखें, तो उसके बारे में यह कहना काफी हद तक सही होगा, अर्थात् यह कहना कतई गलत नहीं होगा कि वर्तमान में बीजेपी के नेतृत्व में चल रही एनडीए की सरकार में काम कम व बातें अधिक हो रही हैं। इसकी पुष्टि इस बात से भी काफी हद तक सही साबित हो जाती है कि भारतीय जनता पार्टी, जिसके नेतृत्व में इस समय केंद्र में एनडीए की सरकार चल रही है, जिसे बने हुए अब लगभग नौ महीने भी पूरे हो चुके हैं, लेकिन इस पार्टी ने केंद्र की सत्ता में आने से पहले, अर्थात् लोक सभा आम चुनाव के दौरान देश की आम जनता को और खासकर देश के युवाओं, महिलाओं, बुजुर्गों, दलितों, पिछड़ों व अन्य उपेक्षित वर्गों के साथ-साथ गरीबों, मजदूरों, कर्मचारियों, किसानों, व्यापारियों व अन्य विभिन्न क्षेत्रों में लगे लोगों के हितों में भी और साथ ही अपने देश व विदेश नीति को भी लेकर व भारत के नये निर्माण में भी जो किस्म-किस्म के प्रलोभन भरे चुनावी वायदे करके यहां अच्छे दिनों के सपने दिखाए थे, अब वे सभी चुनावी वायदे इस सरकार में अधिकांश कोरे सपने ही साबित हो रहे हैं।

इसके अलावा, इस सरकार में भी अपने देश की अर्थव्यवस्था व विकास दर में कोई खास इजाफा नहीं हुआ है। इतना ही नहीं बल्कि योजना आयोग का नाम बदलकर व इसके स्थान पर नीति आयोग का गठन करने से यहां केंद्र व राज्यों के संबंध अच्छे होने वाले नहीं हैं, बल्कि इसके लिए केंद्र की सरकार को देश के जो अति पिछड़े हुए राज्य हैं, उन राज्यों का दलगत राजनीति से ऊपर उठकर विशेष ध्यान रखना होगा। सरकार को यह मालूम है कि देश में आज भी कुछ ऐसे राज्य हैं जो अति पिछड़े हैं, जिनके पिछड़ेपन को दूर करने के लिए केंद्र की सरकार को दलगत राजनीति से ऊपर उठकर उनको पिछड़ा घोषित करके उनको विशेष आर्थिक सहायता पैकेज देना होगा, तभी केंद्र और राज्यों के बीच अच्छे संबंध स्थापित हो सकते हैं। खास तौर से अगर हम लोग देखें तो बिहार, झारखंड, पश्चिमी बंगाल या फिर और भी कुछ ऐसे राज्य हैं जिनकी आर्थिक स्थिति बहुत ज्यादा खराब है। जो पर्वतीय राज्य हैं उनकी हालत

तो और भी ज्यादा खराब है। हम उत्तर प्रदेश को ही लें, उत्तर प्रदेश में खास तौर से पूर्वांचल और बुंदेलखंड तो बहुत ही पिछड़ा हुआ है। इससे पूर्व उत्तर प्रदेश में चार बार मेरे नेतृत्व में वहां सरकार बनी थी। जब वहां चौथी बार मेरे नेतृत्व में सरकार बनी तो उस समय केंद्र में कांग्रेस पार्टी के नेतृत्व में यू.पी.ए. की सरकार थी। मेरी हुकूमत ने काफी गहराई से अध्ययन करके, पूर्वांचल और बुंदेलखंड का जो पिछड़ा हुआ क्षेत्र है, इसके पिछड़ेपन को दूर करने के लिए उस समय 80 हजार करोड़ रुपए का विशेष आर्थिक सहायता पैकेज केंद्र की सरकार से मांगा था। लेकिन दुख की बात यह है कि हमारी गवर्नमेंट को उस समय कोई आर्थिक स्पेशल पैकेज नहीं दिया गया, वह क्षेत्र पिछड़ा का पिछड़ा बना रहा। इसलिए मेरा केंद्र की सरकार से यही कहना है कि आपने नीति आयोग बना लिया है, आप चाहते हैं कि केंद्र और राज्यों के अच्छे संबंध होने चाहिए, तो आपको दलगत राजनीति से ऊपर उठकर जो राज्यों की समस्याएं हैं, उन समस्याओं का निराकरण आप लोगों को करना होगा। मैं उत्तर प्रदेश की बात नहीं कर रही हूं, उत्तर प्रदेश के साथ-साथ आप महाराष्ट्र को लें, तो वहां विदर्भ का क्षेत्र अति-पिछड़ा हुआ है। यदि हम आंध्र प्रदेश और तेलंगाना में देखें, तो वहां भी आदिवासी बेल्ट अति-पिछड़ी हुई है। इस के लिए केंद्र की सरकार को ऐसी रणनीति बनानी होगी कि पूरे देश के अंदर जिन राज्यों में पिछड़ा हुआ एरिया है, उसके लिए केंद्र सरकार को विशेष आर्थिक पैकेज देना होगा। साथ में केंद्र को राज्य सरकारों के लिए शर्त रखनी होगी कि वह पैसा पिछड़े हुए एरिया पर ही खर्च होना चाहिए, वह पैसा किसी और क्षेत्र पर खर्च नहीं होना चाहिए।

महोदय, इस अभिभाषण में केंद्र की सरकार ने गरीबी, बेरोजगारी और महंगाई को दूर करने के बारे में काफी कुछ कहा है। इस संबंध में बहुत लंबी-चौड़ी बातें कही गई हैं, लेकिन इन 9 महीनों के अंदर पूरे देश में हमें गरीबी, बेरोजगारी व महंगाई जमीनी हकीकत पर कहीं भी कम होती नज़र नहीं आई है। यह सरकारी रिकॉर्ड में जरूर कम हो गई होगी, लेकिन प्रैक्टिकल में हमें गरीबी, बेरोजगारी व महंगाई कम होती नज़र नहीं आ रही है।

महोदय, माननीय राष्ट्रपति जी के अभिभाषण में इस बात का खास तौर पर जिक्र किया गया है कि केंद्र की सरकार गरीब लोगों को भोजन देने में प्राथमिकता देगी, लेकिन दुख की बात है कि इस मामले में हमें सरकार का कोई सकारात्मक कदम उठता नज़र नहीं आ रहा है। देश में ऐसे बहुत से गरीब लोग हैं जिनके पास खाने के लिए अन्न वगैरह नहीं है, उनका इस अभिभाषण में कोई उल्लेख नहीं है और दुख की बात यह है कि पूर्व की केंद्र सरकार में गरीब लोगों को भोजन की व्यवस्था करने के मामले में राष्ट्रीय खाद्य सुरक्षा जैसी जो अनेको योजनाएं केंद्र की ओर से चल रही थीं, उन्हें भी इस सरकार में ज्यादातर दरकिनारा कर दिया गया है। इसके अलावा गरीबी व बेरोजगारी को दूर करने के लिए "मनरेगा" जैसी जो पूर्व में अनेकों योजनाएं चल रही थीं, उन्हें भी अधिकांशतः निष्प्रभावी बना दिया गया है। तो क्या इस से देश के अंदर लोगों की गरीबी दूर होगी, बेरोजगारी दूर होगी? मैं समझती हूं कि ऐसा नहीं होगा।

महोदय, माननीय राष्ट्रपति जी के अभिभाषण में केंद्र सरकार की ओर से यह भी कहा गया है कि सन् 2022 तक हम देश के अंदर जिन लोगों के पास खुद के मकान नहीं हैं, उन्हें पक्के मकान बनाकर देंगे। महोदय, जहां तक गरीब व आवासहीन लोगों को सरकार की ओर से पक्के मकान देने की बात है, मुझे नहीं लगता कि इन 9 महीनों के अंदर केंद्र की सरकार ने इस दिशा

[सुश्री मायावती]

में कोई गंभीरता से कदम उठाया है। महोदय, उत्तर प्रदेश में हमारी पार्टी की सरकार के समय में हमने इस मामले में जमीन पर काम करके दिखाया था। हमने इस बारे में कोई घोषणा या भाषणबाजी नहीं की थी बल्कि जमीनी हकीकत पर काम कर के दिखाया था और उत्तर प्रदेश में "माननीय कांसीराम जी शहरी समग्र विकास योजना" के तहत हमने अपनी हुकूमत में सरकारी पैसे से आवासहीन लोगों को दो कमरे के कई लाख पक्के मकान बनाकर फ्री दिए थे। इसी प्रकार "डा. अम्बेडकर ग्राम विकास योजना" के तहत भी हमारी सरकार ने देहातों में रहने वाले गरीब लोगों के लिए भी आवास बनाकर दिए थे।

महोदय, इस के अलावा माननीय राष्ट्रपति जी के अभिभाषण में लोगों को बिजली, पानी, स्वास्थ्य व अन्य रोजमर्रा की जरूरी सुविधाएं देने की बातें कही गई हैं, वे भी हमें ज्यादातर जमीन पर पूरी होती नज़र नहीं आती हैं। सरकार द्वारा पेट्रोल व डीजल की कीमतें कम करने की भी बात कही गई है जबकि इस बारे में हमारी पार्टी का यह कहना है कि वर्तमान केंद्र की सरकार में पेट्रोल व डीजल के दामों में जो कमी आई है, ये कोई केंद्र सरकार की मेहरबानी से कम नहीं हुए हैं बल्कि अंतर्राष्ट्रीय बाजार में कच्चे तेल की कीमत कम होने से ये कम हुए हैं। और जितनी कीमतें कम हुई हैं, उसके हिसाब से देश के लोगों को जितना लाभ मिलना चाहिए था, डीजल और पेट्रोल के मामले में उतना लाभ उन्हें नहीं मिला है।

महोदय, केंद्र की सत्ता में आने से पहले बीजेपी के लोगों ने यहां भ्रष्टाचार पर अंकुश लगाने के साथ-साथ यह भी कहा था कि अपने देश का जो काला धन विदेशों में जमा है, उसको अपने देश में वापस लाया जाएगा और वापस लाने के बाद जो देश के गरीब लोग हैं, उनके हर गरीब परिवार के बैंक खाते में पंद्रह-पंद्रह लाख रुपए दिए जाएंगे। चुनाव के दौरान ऐसा बहुत प्रचार हुआ था, लेकिन हमें धरातल पर यह भी इंप्लीमेंट होते हुए नज़र नहीं आ रहा है। इसके साथ यह सरकार ही आए दिन अपने मूल मंत्र, अपनी मूल नीति, अर्थात् "सबका साथ, सबका विकास" की भी काफी बढ़-चढ़कर बातें करती रहती है। अगर इस मामले में देखें तो हर स्तर पर, इस समय सबसे ज्यादा खराब हालत हमें दलित और अन्य पिछड़े वर्ग के लोगों की नज़र आती है। खास तौर पर इस बारे में मैं यह बताना चाहती हूँ कि परम पूज्य बाबा साहेब डा. अम्बेडकर ने इस देश में एससी/एसटी और ओबीसी वर्ग के लोगों को भारतीय संविधान में जो शिक्षा, सरकारी नौकरियों और राजनीति आदि में आरक्षण की सुविधा दी थी, वर्तमान में वह आरक्षण की सुविधा भी कम होती जा रही है, क्योंकि इस सरकार ने इस मामले में ज्यादातर कुछ ऐसे फैसले लिए हैं, जिनसे इनका यह आरक्षण धीरे-धीरे कम होता जा रहा है और एक दिन ऐसी स्थिति आ जाएगी, यदि यह पार्टी आगे पावर में आई, मुझे लगता नहीं है कि आगे पावर में आएगी, लेकिन अगर आगे पावर में आ गई, तो इन वर्गों का रिजर्वेशन ही पूरे तौर से खत्म हो जाएगा। जब यह कम होगा, तो एक दिन खत्म हो जाएगा। मैं यह बात क्यों कह रही हूँ कि कम हो रहा है? मैं यह बात इसलिए कह रही हूँ, क्योंकि भारतीय जनता पार्टी ने केंद्र की सत्ता में आते ही ज्यादातर यहां पर प्राइवेट सेक्टर को बढ़ावा देने का काम किया है।

महोदय, केंद्र सरकार के जो विभिन्न मंत्रालय हैं, उनमें जो बड़े-बड़े महत्वपूर्ण मंत्रालय हैं, उनके बड़े-बड़े काम प्राइवेट सेक्टर को देने का जो निर्णय केंद्र सरकार ने लिया है, इससे हमारे

लोगों, खास तौर से एस.सी., एस.टी. और अन्य वीकर सैक्शन के लोगों को बड़ा भारी नुकसान होने वाला है, क्योंकि प्राइवेट सैक्टर में इन लोगों के लिए रिजर्वेशन की व्यवस्था नहीं है। आप लोग बड़े-बड़े कार्य प्राइवेट सैक्टर को दें, हमारी पार्टी इसके खिलाफ नहीं है। आप उन्हें ये कार्य दीजिए, लेकिन आप प्राइवेट सैक्टर को बड़े-बड़े कार्य देने से पहले, इन वर्गों को सरकारी विभागों में जो आरक्षण मिल रहा था, उसे भी प्राइवेट सैक्टर में दिलाने का काम कीजिए। जब आप सरकारी क्षेत्र के कामों को प्राइवेट सैक्टर को दे देंगे और यदि इन लोगों को प्राइवेट सैक्टर में आरक्षण की सुविधा नहीं मिलेगी, तो सबसे ज्यादा नुकसान उनका होगा। अतः यदि आप प्राइवेट सैक्टर को बड़े-बड़े काम देना चाहते हैं, तो प्राइवेट सैक्टर में इन लोगों को आरक्षण देने की व्यवस्था कर दीजिए, जो इस सरकार द्वारा व्यवस्था नहीं की गई है। इसीलिए मैंने यह कहा है कि यदि इस सरकार की ओर से प्राइवेट सैक्टर को इसी तरह से बढ़ावा मिलता रहा और सरकार द्वारा प्राइवेट सैक्टर को बड़े पैमाने पर कार्य दिए जाते रहे, तो इन वर्गों का आरक्षण बहुत ही कम रह जाएगा, नाम मात्र के लिए रह जाएगा और धीरे-धीरे खत्म हो जाएगा।

महोदय, पूरा सदन इस बात से अवगत है कि संविधान में संशोधन के जरिये खासतौर से एस.सी. और एस.टी. की सूची में जो और जातियां जुड़ना चाहती हैं, उसके बारे में समय-समय पर कई बिल आया। पिछले सत्र में भी एक बिल आया था और इस सत्र में भी एक बिल आया है कि कुछ राज्यों में ऐसी जातियां जो एस.सी. और एस.टी. की सूची में शामिल नहीं हुई हैं, उन्हें इसमें शामिल किया जाए। सरकार उन्हें शामिल कर रही है। इसमें हमें कोई एतराज नहीं है, लेकिन उन्हें शामिल करते समय सरकार को यह भी देखना चाहिए कि बड़े पैमाने पर अन्य जातियों को एस.सी. एवं एस.टी. की सूची में शामिल तो कर रहे हैं, लेकिन उनके आरक्षण का कोटा नहीं बढ़ा रहे हैं। इससे क्या होगा कि एस.सी. और एस.टी. के लोगों को जो फायदा अभी तक मिल रहा था, वह भी बहुत कम हो जाएगा।

महोदय, इसके अलावा यदि उत्तर प्रदेश का ही मामला लीजिए, तो वहां से 16 जातियों को एस.सी. और एस.टी. में शामिल करने का प्रतिवेदन केंद्र सरकार को आया है। हमारी सरकार ने भी ऐसा एक प्रतिवेदन भेजा था, लेकिन वह इस शर्त के साथ भेजा था कि जब उत्तर प्रदेश की इन 16 ओ.बी.सी. की जातियों को एस.सी. और एस.टी. की सूची में शामिल करें, तो इस शर्त के साथ करें कि यदि इन्हें एस.सी. और एस.टी. की सूची में शामिल किया जाता है, तो उसी अनुपात में एस.सी. और एस.टी. के आरक्षण का कोटा भी बढ़ना चाहिए, वरना इन वर्गों को बड़ा भारी नुकसान हो जाएगा।

महोदय, इसके साथ ही, जब आरक्षण की बात आती है, तो पदोन्नति में आरक्षण का मामला भी आता है। पिछली सरकार के समय में यह मामला काफी गरमाया था और हमारी पार्टी को बहुत संघर्ष करना पड़ा था। जब यह मामला राज्य सभा में आया, तो राज्य सभा में तो संविधान में अमेंडमेंट का वह बिल पास हो गया, लेकिन लोक सभा में अभी तक यह मामला पेंडिंग पड़ा हुआ है। इसलिए हमारा केंद्र सरकार से कहना है कि पदोन्नति में आरक्षण का मामला जो राज्य सभा में पास हो चुका है और लोक सभा में पेंडिंग पड़ा है, उसे भी पास कराया जाए। इसके साथ ही साथ मेरा यह भी कहना है कि एस.सी. और एस.टी. के मामले में आए दिन कभी केंद्र की सरकार में और कभी राज्यों की सरकारों द्वारा आरक्षण को लेकर हमेशा छेड़खानी की जाती रहती है, ताकि इनका आरक्षण निष्प्रभावी बन जाए। मेरा केंद्र सरकार से यह कहना है

[सुश्री मायावती]

कि एस.सी. और एस.टी. का आरक्षण निष्प्रभावी न बने, इसलिए इसे भारतीय संविधान की नौवीं सूची में डाला जाए, ताकि इन लोगों को आरक्षण का पूरा लाभ मिलता रहे।

महोदय, मैं आरक्षण के मामले में खासतौर से यह भी कहना चाहूंगी कि एस.सी., एस.टी., और ओ.बी.सी. वर्गों के साथ-साथ, जो अपर कास्ट में गरीब लोग हैं या धार्मिक अल्पसंख्यक समाज में खासतौर से जो मुस्लिम समाज के लोग हैं, उनकी भी लम्बे अरसे से यह मांग रही है कि उन्हें भी शिक्षा और सरकारी नौकरियों में आरक्षण की सुविधा मिले। हमारी पार्टी यह चाहती है कि अपर कास्ट्स में जो गरीब लोग हैं और धार्मिक अल्पसंख्यकों में जो मुस्लिम समाज के लोग हैं, उन्हें भी आर्थिक आधार पर रिजर्वेशन मिलना चाहिए, लेकिन केंद्र सरकार यही कहेगी कि हम तो देने के लिए तैयार हैं, परन्तु संविधान की बाध्यता है कि हम 50 परसेंट से ज्यादा रिजर्वेशन नहीं दे सकते और इतना आलरेडी मिल रहा है। इसलिए मेरा केंद्र सरकार से यह कहना है कि आप 50 परसेंट से भी अधिक रिजर्वेशन दे सकते हैं, बशर्ते कि आप संविधान में संशोधन करें। इस दिशा में भी केंद्र सरकार सोच सकती है।

(श्री उपसभापति पीठासीन हुए)

उपसभापति महोदय, इतना ही नहीं, जो एस.सी., एस.टी. और ओ.बी.सी. वर्गों के लोग हैं, उन्हें जिंदगी के हर पहलू में आगे बढ़ने का मौका मिलना चाहिए, लेकिन आजादी के बाद से लेकर अब तक, न पूर्व की सरकारों ने और न वर्तमान सरकार ने उन्हें आगे बढ़ने का जितना मौका मिलना चाहिए, उतना मौका नहीं मिला है।

महोदय, इतना ही नहीं, बल्कि इन वर्गों के सन्तों और महापुरुषों को भी आदर सम्मान देने के मामले में, वर्तमान में बी.जे.पी. के नेतृत्व में जो एन.डी.ए. की सरकार चल रही है, इसमें भी इनके साथ पक्षपात वाला रवैया ही अपनाया जा रहा है। मैं इस बारे में यह कहना चाहती हूँ कि अभी कुछ दिन पहले, जब भारत-रत्न उपाधि देने की बात आई, तो हमारी पार्टी ने और मैंने मीडिया के माध्यम से भी कहा था और आपकी पार्टी के जो वरिष्ठ लोग हैं, उनसे भी यह कहा था कि भारत-रत्न उपाधि देने का जो मामला है, उसमें भले ही एक जाति के ही दो या तीन लोगों को यह उपाधि दे दें, इसमें हमें कोई एतराज नहीं, परन्तु जो दलित और पिछड़े वर्गों के सन्त और महापुरुष हैं, उन्हें भी आदर सम्मान मिलना चाहिए। हमने यह भी कहा था कि मान्यवर श्री कांशीराम जी, जिनकी पूरी जिन्दगी इस देश के वीकर सैक्शन को अपने पैरों पर खड़ा करने में लगी है, उन्हें भी भारत रत्न की उपाधि मिलनी चाहिए। हालांकि पीछे जब कांग्रेस पार्टी के नेतृत्व में यू.पी.ए. की सरकार चल रही थी, तब भी हमने कहा था, लेकिन उस समय भी यू.पी.ए. की सरकार ने ध्यान नहीं दिया और वर्तमान में जो एन.डी.ए. की सरकार चल रही है, उससे भी हमने रिक्वैस्ट की थी कि मान्यवर श्री कांशीराम जी को भारत रत्न की उपाधि से सम्मानित करना चाहिए, लेकिन उन्हें नहीं किया गया। महात्मा ज्योतिराव फुले, जो पिछड़े वर्ग से ताल्लुक रखते थे और जो महाराष्ट्र के रहने वाले थे, जिन्होंने इस देश में सामाजिक परिवर्तन के लिए बहुत कार्य किया, लेकिन उन्हें भी आदर सम्मान देने के मामले में पक्षपात वाला रवैया अपनाया जा रहा है। इसके साथ ही बाबा साहेब डॉ. भीमराव अम्बेडकर का दिल्ली में अलीपुर रोड पर जो सरकारी बंगला था, अब वे हमारे बीच में नहीं हैं, लेकिन जब उनका देहांत हुआ था,

वह उसी बंगले में हुआ था। तो उस बंगले को पूर्व में कांग्रेस पार्टी के नेतृत्व में जो यू.पी.ए. की सरकार बरसों तक रही, उसकी यह जिम्मेवारी बनती थी, यू.पी.ए. से पहले आप लोग absolute majority में रहे थे, तो आपकी यह जिम्मेवारी बनती थी कि आपने उस बंगले को स्मारक के रूप में परिवर्तित करना चाहिए था, लेकिन ऐसा नहीं किया गया। अब वर्तमान में बी.जे.पी. के नेतृत्व में जो एन.डी.ए. की सरकार चल रही है, हम इनसे भी रिक्वेस्ट कर रहे हैं कि उस बंगले को बाबा साहेब अम्बेडकर के सम्मान में संग्रहालय या स्मारक के रूप में परिवर्तित करे, ताकि बाबा साहेब को बराबर आदर-सम्मान मिलता रहे।

महोदय, इसके साथ-साथ धार्मिक अल्पसंख्यक समाज में से, खासकर मुस्लिम, सिख, ईसाई, पारसी व बुद्धिस्ट आदि सभी समुदायों के लोगों का इस सरकार में विकास होने की बात तो बहुत दूर रही, बल्कि ये लोग इस सरकार के समय में अपने आपको सुरक्षित महसूस भी नहीं कर पा रहे हैं। साथ ही इस सरकार के समय में, आए दिन हिंदुत्व के नाम पर किसी न किसी मुद्दे को लेकर देश में सांप्रदायिक तनाव बना रहता है, जिसे गंभीरता से लेते हुए अमेरिका के राष्ट्रपति तक ने भी यह कहा कि धर्म के नाम पर देश बंटना नहीं चाहिए। यह किसी से छिपा नहीं है और यह सरकार के लिए अच्छा संकेत नहीं है।

महोदय, इसके अलावा इस सरकार में विकास व उत्थान आम जनता का नहीं, बल्कि देश में बड़े-बड़े पूंजीपतियों व धन सेठों का ही हो रहा है, जिनके धन व बल के सहयोग से यह पार्टी केंद्र की सत्ता पर आसीन हुई है। यह सच्चाई है और सच्चाई थोड़ी कड़वी लगती है और इस देश के जो बड़े-बड़े पूंजीपति और धन सेठ हैं, उनको बड़े पैमाने पर भरपूर फायदा पहुंचाने के लिए यह सरकार आए दिन पूर्व की सरकार में जो कानून और नियम बने थे, उनमें अमेंडमेंट करके इनको बड़े पैमाने पर फायदा पहुंचा रही है, जो देश व जनहित में बिल्कुल भी नहीं है। इस बात का ताज़ा उदाहरण भूमि अधिग्रहण संशोधन अध्यादेश है, जिसको लेकर इस समय पूरे देश के किसान लोग काफी ज्यादा गुस्से में हैं और आंदोलित भी हैं, जिसकी वजह से अब इस सरकार को धीरे-धीरे सही लाइन पर आना पड़ रहा है, क्योंकि मैंने आज जो अखबारों में खबर पढ़ी है, तो उसमें इन्होंने जो भूमि अधिग्रहण संशोधन का जो अध्यादेश था, जो इन्होंने बनाया हुआ था, इसको लेकर ये पीछे की तरफ जा रहे हैं, बैक हो रहे हैं और इसको लेकर शायद इन्होंने कोई कमेटी भी बनाई है। देखते हैं कि आप लोग किस नतीजे पर पहुंचते हैं? यदि किसानों के हित में आप सही नतीजे पर नहीं पहुंचते हैं, तो मैं आपको यह बताना चाहती हूं कि इस देश का जो किसान है, वह इस पार्टी को कभी भी माफ करने वाला नहीं है और इसके काफी बुरे परिणाम आपकी पार्टी के लिए हो सकते हैं और आपकी सरकार के लिए भी।

इतना ही नहीं, बल्कि हमारे देश की सीमाएं भी बराबर सुरक्षित न होने की वजह से यहां बाहरी आतंकवाद का खतरा भी हमेशा बना रहता है। हालांकि आंतरिक आतंकवाद से भी अपना देश अक्सर आए दिन जूझता रहता है, जिसे खत्म करने के लिए वर्तमान केंद्र की सरकार भी कोई स्थाई उपाय नहीं कर पा रही है, लेकिन इसके साथ ही यहां मेरा यह भी कहना है कि आंतरिक आतंकवाद के नाम पर खास तौर से पूरे देश में जिन राज्यों में दलित और आदिवासी लोग रहते हैं अर्थात् आंतरिक आतंकवाद के नाम पर मुझे यह भी जानकारी मिल रही है कि जिन राज्यों में दलित और आदिवासी लोग रहते हैं, तो आंतरिक आतंकवाद के नाम पर उनके साथ में काफी जुल्म-ज्यादती की जा रही है। अभी कुछ दिन पहले तो छत्तीसगढ़ में वहां के आदिवासी

6.00 p.m.

[सुश्री मायावती]

लोग इसको लेकर काफी संघर्ष कर रहे थे कि आंतरिक आतंकवाद के नाम पर उनका शोषण किया जा रहा है। जबकि पहले तो उनको जंगलों से बाहर कर दिया। उनकी ज़मीनें औने-पौने भाव में खरीद कर उनको अलहदा कर दिया।

उनको रोजी-रोटी के साधन नहीं दिए। जब वे गलत रास्ते पर चले गए, नक्सली बन गए तब आप लोगों को लगा कि यह ठीक नहीं हो रहा है। हम नहीं चाहते कि वे लोग गलत रास्ते पर चलें, लेकिन वे लोग जिस गलत रास्ते पर चले, उसके लिए केंद्र और राज्यों की सरकारें ही पूरे तौर से जिम्मेदार हैं। उनको यदि सही रास्ते पर लाना है तो आप लोगों को उनकी समस्याओं को सुनना होगा, उनकी गरीबी और बेरोजगारी की समस्याओं को समझना होगा और उनकी जो मुख्य समस्या है, गरीबी और बेरोजगारी, उसको दूर करना होगा। उसको दूर किए बिना यदि आप लोग सोचें कि आदिवासी लोगों का शोषण करके, उनको दबाकर, उनको तंग करके, उनको परेशान करके हम आंतरिक आतंकवाद को खत्म कर देंगे तो मैं समझती हूं कि यह ठीक नहीं है, यह उल्टा पड़ जाएगा। इसके साथ ही देश में उत्तर प्रदेश जैसे कुछ और ऐसे राज्य हैं, जहां केंद्र की सरकार को कानून-व्यवस्था की ओर काफी ज्यादा ध्यान देने की जरूरत है। वहां पर कानून-व्यवस्था बहुत ज्यादा खराब है। इस संबंध में सेंटर की भी जिम्मेदारी बनती है। हालांकि जब हालात ज्यादा खराब हो जाते हैं, कोई भी मामला जब पार्लियामेंट में उठता है तो कहा जाता है कि यह स्टेट का सब्जेक्ट है, इसलिए इसको यहां नहीं उठाना चाहिए, लेकिन जब अति हो जाती है तो सेंट्रल गवर्नमेंट की जिम्मेदारी बनती है कि उन्हें वहां पर कानून-व्यवस्था को देखना चाहिए। इस समय उत्तर प्रदेश में कानून-व्यवस्था की स्थिति बहुत ज्यादा खराब है, इसलिए केंद्र की सरकार को उत्तर प्रदेश के मामले में कानून-व्यवस्था को लेकर गंभीर होना चाहिए।

इसके अलावा मैं यह कहना चाहती हूं कि इस बार जब देश में लोक सभा के आम चुनाव हो रहे थे, उस समय भारतीय जनता पार्टी ने और इस सरकार के मुखिया ने, उस समय वे प्रधान मंत्री पद के उम्मीदवार थे, जगह-जगह घूमकर, देश के हर राज्य में वोट मांगते समय यह कहा था कि आपके राज्य की केंद्र से जुड़ी जो भी समस्याएं होंगी, उनको दूर किया जाएगा। उत्तर प्रदेश में सबसे बड़ी समस्या, जो पश्चिमी यूपी की है, वहां पर अलग से हाई कोर्ट बेंच बनाने की है, लम्बे अरसे से वहां वकील लोग संघर्ष कर रहे हैं। केंद्र की सरकार को इस ओर ध्यान देना चाहिए और जो आपने लोक सभा चुनाव के दौरान आश्वासन दिया था कि राज्यों की जो समस्याएं केंद्र से जुड़ी हुई हैं, उनका समाधान किया जाएगा, तो मैं कहना चाहती हूं कि यह समस्या तो आपसे जुड़ी हुई है, केंद्र की सरकार से जुड़ी हुई है, इसलिए आपको इसका समाधान करना चाहिए। इतना ही नहीं, देश में आज भी कुछ ऐसे राज्य हैं, जिनका विभाजन किए बिना, जिनका बंटवारा किए बिना वहां की जनता का विकास और उत्थान पूर्ण रूप से संभव नहीं हो सकता है। जैसे उत्तर प्रदेश, महाराष्ट्र और नॉर्थ ईस्ट के कुछ ऐसे राज्य हैं, जहां विभाजन की, बंटवारे की सख्त जरूरत है।

महोदय, संक्षेप में मेरा यही कहना है कि इस सरकार में देश और आम जनहित में काम कम और बातें अधिक हो रही हैं, लेकिन इससे देश में आम जनता का पूर्ण रूप से भला नहीं हो सकता है। इसलिए मेरा खास तौर से केंद्र की सरकार से यही कहना है, हालांकि मैं ज्यादा

डिटेल में तो नहीं गयी हूँ, लेकिन जो मुख्य बातें मैंने आप लोगों के सामने रखी हैं और आप लोगों ने माननीय राष्ट्रपति जी के अभिभाषण में जो-जो बातें कही हैं, केवल कहने से काम नहीं चलेगा, उनके ऊपर अमल भी करना होगा। यदि आप केवल उसकी पब्लिसिटी करते रहेंगे कि हम यह करेंगे, वह करेंगे— हमने आपको 9 महीने देखा है, उसमें हमें ऐसा कुछ होता हुआ नज़र नहीं आ रहा है। सरकार की ओर से कहा जाता है कि हम शहरों का विकास करेंगे, देहातों का विकास करेंगे। हमें इस ओर सरकार के कदम बढ़ते हुए नज़र नहीं आ रहे हैं। खास तौर पर बड़े पैमाने पर स्वच्छता को लेकर यह प्रचार हो रहा है कि हमारा देश साफ-सुथरा होना चाहिए। बहुत नाटक हो चुका है। आप साफ-सफाई की बात करते हैं, आप पार्लियामेंट के अंदर आ जाएं, आप बाहर देखें, अंदर आ जाएं और देखें कि कितनी अधिक गंदगी रहती है। खास तौर पर जब हम साफ-सफाई की बात करते हैं तो हम केवल हाथ में झाड़ू लेकर कुछ जगह सफाई कर लें और इसका अभियान चला दें, उससे देश की सफाई नहीं होगी, बल्कि देश में जो गंदगी है, उसके लिए, आज वैज्ञानिक युग है, दुनिया तरक्की कर रही है, इसलिए जो विकसित देश हैं, हमें उनसे सबक सीखना चाहिए और कुछ ऐसे यंत्रों का इस्तेमाल करना होगा, कुछ ऐसे आधुनिक यंत्रों का इस्तेमाल करना होगा, जिनसे सफाई हो जाए। केवल झाड़ू लेकर सफाई करने से काम चलने वाला नहीं है। इस ओर भी सरकार को ध्यान देने की जरूरत है।

MR. DEPUTY CHAIRMAN: Kumari Mayawati, one second. I hope the House agrees for extension of time for some time.

शुश्री मायावती : उपसभापति महोदय, मैं दो-तीन मिनट में खत्म कर दूंगी।

MR. DEPUTY CHAIRMAN: After Kumari Mayawati, there is one more speaker.

SOME HON. MEMBERS: Yes we agree. We agree.

शुश्री मायावती : इसलिए मेरा केंद्र की सरकार से, इसके मुखिया श्री नरेंद्र मोदी जी से यह कहना है, हालांकि वे यहां पर मौजूद नहीं हैं, मुझे उनसे यह कहना है कि अब इन्होंने अपने मन की बात तो बहुत कर ली है, लेकिन अब इन्हें आम लोगों के मन की बात की तरफ भी ध्यान देकर उस पर भी जरूर अमल करना होगा, तभी इस सरकार का, इसके मुखिया का "सबका साथ, सबका विकास" का एजेंडा सही मायने में कामयाब हो सकता है।

इन्हीं बातों के साथ, अब मैं अपनी बात यहीं समाप्त करूं, उससे पहले मैं माननीय उपसभापति जी का आभार प्रकट करती हूँ कि आपने मुझे महामहिम राष्ट्रपति जी के अभिभाषण के धन्यवाद प्रस्ताव पर अपनी बात रखने का मौका दिया है। धन्यवाद।

MR. DEPUTY CHAIRMAN : Thank you Kumari Mayawati. Now Shri Tiruchi Siva. ...(Interruptions)...

SOME HON. MEMBERS: Sir, he can speak tomorrow.

MR. DEPUTY CHAIRMAN : No, he wants to go. ...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): I will tell you. I won't be there tomorrow. I will be absent.

MR. DEPUTY CHAIRMAN: When I extended the time, I said that there is one more speaker.

SHRI TIRUCHI SIVA: Thank you Mr. Deputy Chairman, Sir, for giving this opportunity.

MR. DEPUTY CHAIRMAN: Please take only ten minutes.

SHRI TIRUCHI SIVA: Right, Sir. The pompous parading of words on the eve of elections built up expectations in the mind of the people which was, of course, a good strategy for winning the elections. But whether they have lived up to the expectations is a very big question. The evidence is on the decline.

Sir, the President's Address outlines the policies and programmes of the Government. Of all these days what has come out? Sir, before I go into the details, I would like to say that some Schemes have been eulogized in the President's Address as well as by the Government and by the speakers from the Treasury Benches. But they are all repackaged schemes. Sir, what was and what is, I would just cite one or two Schemes. The previous Accelerated Irrigation Benefit Programme is now called as the *Pradhan Manti Krishi Sinchai Yojana*; the *Nirmal Bharat Abhiyan* is now called as *Swachh Bharat Mission*, the Prime Minister's Financial Inclusion Programme Twelfth Plan Document is now called *Pradhan Manti Jan Dhan Yojana*; the *Rajiv Gandhi Grameen Vidhya Yojana* is now *Deen Dayal Upadhyay Gram Yojana*; and the Ganga Action Plan is now *Namami Gange*. What was in English is now in Hindi. That's all. There is nothing new; the 'old wine in a new bottle.'

So also, Sir, the President's Address was silent on the pressing issues of pollution, environmental degradation and climate change. Above all, Sir, I would like to cite some very, very important points. The President's Address talks about unleashing the potential of the country. Sir, how is it possible to unleash the potential when social disharmony and hatred is promoted among the people's mind? It does not augur well for the nation. Sir, this is not just an accusation. It is what is happening all these days. So also kindly look at the architecture of the economy sought to be created by this Government. Sir, this Government has got a comment that it is pro-corporate. Though it cannot be totally dispensed with, to prove that, nothing has been said about the public sector enterprises in the country. Sir, our first Prime Minister, Pandit Jawaharlal Nehru, described the public sector enterprises as the highest command

of our economy, and we should not forget that when the economic crisis which emerged from U.S.A. in 2008 or so, when all the European countries were affected, India survived only because of the public sector enterprises and the public sector banks. Sir, one should not forget the key role played by these enterprises in creating conditions for the growth and development of our country. Sir, this Government is aiming at disinvesting public sector, indirectly supporting the corporates. Sir, now that the public sectors are capable of competing not only with the private sector in India, but also globally. Many public sector enterprises have helped our economy a lot. I don't know why this Government is so very keen in diluting the public sector enterprises.

Sir, the future then will be a very big question. At the same time, we have to also think about some other things, which are very, very important.

This Government is claiming that the economy is now growing at the rate of 7.4 per cent. Sir, it is based on a revised methodology. Many economists have contested this methodology. The inflated figures given in the speech raise doubts about the rate of economic growth. Whatever be the growth rate, it is now well-established that it is a jobless growth, to which my friend Derek has also pointed. This is, undoubtedly, a grave situation. The growth of the corporate sector and the economic growth that it generates does not create jobs. This is a grave issue that is very adversely affecting the livelihood of millions of our people. There is despair amongst the youth and hopelessness across the country.

The jobless growth combined with rising inequality is posing a grave danger to our economy and society. Sir, inequality cannot just be ignored. It is now deeply realized in America that inequality is the single biggest challenge to the resilience of the economy of that country. And inequality is not inevitable; it is only engineered.

Sir, the Organization for Economic Cooperation and Development has reported very clearly and very boldly that UK's economy would have been more than 20 per cent bigger had the gap between the rich and the poor not widened since the 1980s. It is after the 1980s that privatization had started and the role of the State had been reduced to a considerable extent in promoting economic activities. Dr. Manmohan Singh, the former Prime Minister, who was the mastermind of liberalization and privatization in our country, had himself advocated that the resilience of public sector enterprises had alone helped India to come up very well and succeed.

Sir, instead of addressing the issue boldly, the close affiliates and associates of the Government are dividing people on the basis of religion and language. We are

[Shri Tiruchi Siva]

extremely sorry to point out these things. India can never be defined on the basis of one religion. The emphasis on one religion may promote uniformity, but it will harm the unity. Our founder leader, Anna, had said, "Kindly don't confuse between unity and uniformity." If one religion, one language or one culture is emphasized, it would certainly negate the plurality and diversity of this nation.

Sir, this Government had promised that in 100 days it would unearth all the black money, but nothing has been done. We are waiting; everyone is waiting. All the schemes that were promised have not come into effect. Rather, what we hear now is entirely different.

Sir, I now come to the very important point concerning our region. This President's Address has not offered any solution to the plight of the Tamil Nadu fishermen, which we have been raising from time to time. Even representations were made. Till now, even after a new Government has been sworn-in in Sri Lanka, Tamil Nadu fishermen are undergoing torture and various other problems, but the Government has no word of assurance. Rather, it has not taken any steps to hold a third round of talks between the Sri Lankan fishermen and the Tamil Nadu fishermen. Had it been initiated, by this time the issue would have been settled. So, it still goes unnoticed. Also, disobeying the verdict of the Supreme Court, not taking into consideration the River Water Dispute Accord and contrary to the Cauvery Water Tribunal Award, Karnataka is constructing a dam in Mekedatu.

Sir, the Supreme Court had directed the Central Government that the constitution of the Cauvery Management Board alone would resolve the issue. But the Government is denying that. Rather, I have received a letter from the concerned Minister saying that there is no such move. Sir, all the replies from the Ministers have not consoled or convinced us, or given us any hope.

Sir, the hon. Deputy Chairman was in the Chair when I had moved a Private Member's Bill and later, a Resolution. We have been requesting it for long. Yes, we had once opposed Hindi and we were anti-Hindi; but now we have agreed on a position that let Hindi be in its own place, but let all the regional languages which come under the Eighth Schedule of the Constitution be declared as official languages of the Union. After a long discussion, of more than two-and-a-half hours, the Minister of State for Home Affairs, in this House, had categorically announced that this Government had no intention of declaring any other language as the office language of the Union.

Sir, this is very very painful. So also my esteemed colleague, Mr. Tarun Vijay, who has been coming to Tamil Nadu, is eulogizing Thiruvalluvar and praising very high that he is the only person who could be held secular and all. We demand that Thirukkural should be declared as national text. But that has also been declined by this Government. Then what else happens? Attempt is being made to remove the word 'secular' and 'socialism' from the Preamble of the Constitution. Sir, we have been listening to the words of many other people who are responsible persons, which are not warranted. Sir, what is needed is to address the issues of people who have reposed their confidence in Narendra Modi on the eve of elections. But all these days we have seen nothing which could be applauded and praised. Sir, it is not late. The President's Address which outlines the policies and programmes of the Government has not given us anything concrete and anything hopeful. So, Sir, with pain, we have been affected. The Government has to change its mood; they should stop talking in a divisive language. Sir, India is a secular country; India is multi-racial, multi-national, multi-cultural and multi-lingual. No harm should happen on account of the Government or from any other side. If it happens from any other side, it is the duty of the Government to set it right. Sir, having my foot firm on convention, I thank the President and welcome this Motion. Thank you very much.

SPECIAL MENTIONS*

MR. DEPUTY CHAIRMAN: Shri Motilal Vora; not present. Shri Avinash Pande.

Demand to give status of Classical language to Marathi

SHRI AVINASH PANDE (Maharashtra): Sir, the Central Government has so far accorded the status of 'classical language' to Tamil, Sanskrit, Telugu, Kannada and Odiya. Under the leadership of former Chief Minister of Maharashtra, Shri Prithviraj Chavan, in January 2012, the Department of Marathi Language, Government of Maharashtra, had constituted a Committee of expert linguists and historians under the Chairmanship of Shri Ranganath Pathare in January, 2012. The Final Report submitted by this panel of experts had found that Marathi language satisfied all the six criteria for according recognition as a classical language and has ancient origins dating back to over 2,000 years along with documentary proof. This report has now been forwarded by the Government of Maharashtra to the Ministry of Culture and the Sahitya Akademi.

* Laid on the Table.

I request that this report may be studied and analysed by the Central Government for the sake of an expeditious decision in the matter. The much-awaited decision should be taken as soon as possible so that 27th February 2015, which will be celebrated as Marathi Day, marks a new day in the life of the beautiful Marathi language, which is an integral part of Indian heritage and culture.

Giving classical language status to Marathi is a matter of great prestige and very important to speakers of the language. This will also enable the present Government in Maharashtra to make concerted efforts to further popularize the language with funding and support from the Central Government.

MR. DEPUTY CHAIRMAN: Shri Anil Desai; not present. Shri S. Thangavelu.

**Demand to take necessary steps to upgrade Tirunelveli
medical College Hospital as Medical institute of National Importance**

SHRI S. THANGAVELU (Tamil Nadu): Sir, Tirunelveli Medical College Hospital fulfils the healthcare needs of the people in and around Tirunelveli district and also the neighbouring districts of Tamil Nadu.

More than 10,000 people, including patients, doctors, nurses, medical students, nursing students, visit this campus. Efforts are being made to upgrade it as Multi Speciality Hospital at the cost of ₹150 crore as well as Regional Cancer Centre (RRC) at the cost of ₹15 crore. The intake capacity of student is also likely to be increased to 150 from the existing 100.

Due to various constraints viz. infrastructure, medical equipment, specialists, etc., patients coming here are referred to hospitals at Chennai and other places. In order to provide affordable healthcare facilities to the people, particularly poor, it is necessary to upgrade the Tirunelveli Medical College Hospital as a Medical Institute of National importance. This will ensure autonomy to the Institution while ensuring establishment of ultra modern branches of medicinal sciences and availability and appointment of specialized doctors as department heads.

It is pertinent to mention here that 400 acres of land is readily available with the Hospital and River Tamiraparani in the nearby area will cater to the water needs. Establishing such an institute will mitigate the problems of common, ordinary and poor people who are searching, who are in need of quality medical care in that area.

In view of the above, I urge upon the Government to take necessary and immediate steps to upgrade the Tirunelveli Medical College Hospital as a Medical Institute of National Importance.

Demand to create a separate Ministry for OBCs at Union Level

SHRI DEVENDER GOUD T. (Andhra Pradesh): It is irony that in spite of constituting 54% of country's population backward classes do not have any Ministry at Union level to take care of policy, planning and implementation of programmes relating to their social, educational and economic empowerment.

Until 1985, OBC issues were looked after by Backward Classes Cell in Home Ministry then transferred to Welfare Ministry which renamed as Social Justice and Empowerment in 1998. But, this Ministry has primarily taking care of matters relating to Scheduled Castes, Scheduled Tribes. Of course, it has division called Backward Classes Division looking after policy, planning and implementation of programmes relating to social and economic empowerment of OBCs, National Backward Classes Finance and Development Corporation and National Commission for Backward Classes. But, it did not make much difference as it is only Cell which was transferred from Home Ministry to Social Justice Ministry.

There are separate Ministries for SCs, STs, Minorities, Women and separate departments for Sports, culture, etc. But, there is no separate Ministry or department for communities which constitute 54% of country's population!

Secondly, there are a number of legal disputes on the issue of BC reservations, there is lack of proper supervision in implementation of schemes, projects, programmes for OBCs, students are also facing hardships for getting financial and other assistance to pursue their education, apart from other important issues.

In view of the above, I request GOI that it is imperative to form a separate Ministry for OBCs which can only facilitate and pay focussed attention for development of OBCs.

MR. DEPUTY CHAIRMAN: Shri Mansukh L. Mandaviya; not present. Dr. K.V.P. Ramachandra Rao; not present. Shrimati Kanak Lata Singh; not present. Shri Narendra Kumar Kashyap. Are you laying it? Lay it.

**Demand to take suitable measures for inclusion of
people belonging to certain castes of Uttar Pradesh in
"Scheduled Castes" category**

श्री नरेंद्र कुमार कश्यप (उत्तर प्रदेश): महोदय, मैं आपके माध्यम से सरकार का ध्यान बेहद जरूरी मुद्दे की ओर दिलाना चाहता हूं। उत्तर प्रदेश की अति पिछड़ी कहार, कश्यप, केवट, मल्लाह, निषाद, कुम्हार, प्रजापति, धीवर, बिन्द, भर, राजभर, धीमर, बाथम, तुराहा, गोंड, मांझी तथा मधुवा

जातियां जो कि एक दूसरे की पर्यायवाची हैं को आर्थिक, शैक्षिक, सामाजिक पिछड़ेपन के आधार पर, भारतीय संविधान के अनुच्छेद 341 के आलोक में उत्तर प्रदेश की अनुसूचित जाति की सूची में शामिल करने का प्रस्ताव/अनुशंसा उत्तर प्रदेश की तत्कालीन सरकार ने भारत सरकार को की थी। तुरैहा व गौड़ तथा मुझवार जो कि उपरोक्त जातियों की पर्यायवाची जातियां हैं, जिनका रोटी-बेटी का संबंध सदियों से चला आ रहा है, पहले से ही अनुसूचित जाति की सूची में हैं। परन्तु उपरोक्त प्रस्तावित जातियों को अभी तक भी अनुसूचित जातियों की सूची में शामिल नहीं किया गया है।

उपरोक्त के संबंध में कई बार सदन में मांग उठती रही है और लिखित में भी प्रश्न पूछे गए हैं। मेरे द्वारा पूछे गए प्रश्न के उत्तर में भारत सरकार के सामाजिक न्याय और अधिकारिता मंत्रालय ने दिनांक 24-07-2014 को अवगत कराया था कि इस प्रस्ताव पर क्रियाविधियों के अनुसार कार्यवाही की गई थी और टिप्पणियों के लिए इसे भारत के महापंजीयक (R.G.I.) को भेजा गया था। चूंकि महापंजीयक ने इस प्रस्ताव का समर्थन नहीं किया था। इसलिए इसे महापंजीयक की टिप्पणियों के आलोक कोई कार्यवाही अमल में लाकर प्रस्ताव केंद्र सरकार को नहीं लौटाया गया है। जिसके कारण उपरोक्त सभी प्रस्तावित जातियों को अनुसूचित जातियों का लाभ मिलने में अनावश्यक देरी हो रही है।

अतः आपसे निवेदन है कि शीघ्र इस संबंध में आवश्यक कदम उठाने हेतु केंद्र सरकार को निर्देशित करें ताकि उपरोक्त सभी जातियां अनुसूचित जाति में शामिल होकर वांछित लाभ उठाकर देश की मुख्य धारा से जुड़ सकें।

**Demand to bring a legislation to address the problem of
communal violence in country**

SHRI BHUPINDER SINGH (Odisha): Sir, a time has come to take more and more open stand for highly placed Indian authorities on Constitutionally guaranteed fundamental rights to freedom of religion. It is really very good for all of us to know the brilliant and Constitutional stand that the hon. Prime Minister of India took on 17.2.2015 while addressing a gathering of leading Christians assembled at New Delhi. He was, indeed, very much candid in emphasizing religious freedom to be practised by Indian citizens and he promised to take strong action on any brand of religious fanaticism or religious hatred against any religious community. It is quite refreshing that at the gathering held at Vigyan Bhavan, New Delhi, the Prime Minister, without any equivocation, made the following statement. He said, "My Government will ensure that there is complete freedom of faith and that everyone has the undeniable right to retain or adopt the religion of his or her choice without coercion or undue influence." This should be the core of a law that should be enacted by the present Parliament to deal with any public or private functionary indulging in violence anywhere in India in the name of religious or ethnic prejudice. The

law ought to be brought by the present Government to uphold mutual respect and religious tolerance throughout the country. Such a stringent law, if enacted, would surely enhance the reputation of India throughout the world and there would be no necessity for any global leader to chaff about us.

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 11.00 a.m. on 26th February, 2015.

*The House then adjourned at thirteen minutes past
six of the clock till eleven of the clock on
Thursday, the 26th February, 2015.*

